

LOK SABHA DEBATES (English Version)

Thirteenth Session
(Thirteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Tuesday, August 19, 2003/Sravana 28, 1925 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER *in the Chair*)

MOTION RE: SUSPENSION OF QUESTION HOUR

[English]

MR. SPEAKER : Shri Dasmunsi to move the motion.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : Sir, I gave a notice for suspending the Question Hour. I move that the Question Hour be suspended to facilitate the on-going debate on the Motion of No-Confidence in the Council of Ministers.

I beg to move :

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to facilitate resumption of the discussion on the Motion of No-Confidence in the Council of Ministers."

MR. SPEAKER : Now, I am putting the motion moved by the hon. Member to vote.

The question is :

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to facilitate resumption of the discussion on the Motion of No-Confidence in the Council of Ministers."

The motion was adopted.

WRITTEN ANSWERS TO QUESTIONS

Survey on Diamond and other Precious Metals

*381. SHRI SULTAN SALAHUDDIN OWASI : Will the Minister of MINES be pleased to state :

(a) whether Geological Survey of India (GSI) has discovered diamonds and other precious metals during the last three years in the country and particularly in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether it is a fact that GSI has not reached the tribal belts of the States where precious metals are available;

(d) if so, the reasons therefore; and

(e) the steps taken or being taken by GSI in consultation with State Governments for the discovery of precious metals in the tribal areas?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) and (b) Yes, Sir. Geological Survey of India has carried out investigations for the discovery of Diamonds and other precious metals in the country and particularly in Andhra Pradesh during the last three years. The investigations for diamond were carried out in the States of Orissa, Chhattisgarh, Madhya Pradesh, Karnataka and Andhra Pradesh; for Gold in Karnataka, Andhra Pradesh, Kerala, Rajasthan, Madhya Pradesh, Jharkhand and Maharashtra and for Platinum Group of Metals (PGM) in Orissa, Andhra Pradesh, Himachal Pradesh and Maharashtra.

In Andhra Pradesh, during the last three years, the search for Kimberlite/Lamprolite bodies (source rocks for Diamonds), in Krishna, Khammam, Nalgonda, Kurnool and Mehboobnagar districts led to the discovery of 30 kimberlite/lamprolite bodies in Krishna District and 3 kimberlite pipes in Mehboobnagar district. Two gem-quality diamonds weighing 3.90 carats have been recovered from the Wajrakakur Field, Anantpur district.

In Andhra Pradesh, additional resources of about 8.62 million tonnes of Gold ore with 1.62 to 4.65 grams per tonne of gold have been resourced by GSI in Dona Sector in Kurnool district and PGM investigations have

been carried out in Krishna, Khammam and Prakasam districts during the last three years.

(c) and (d) No. Sir. GSI carries out survey and exploration for search of precious metals in different parts of the country including tribal areas.

(e) GSI draws its survey and exploration programmes in consultation with the State Governments through the State Geological Programming Boards. These programmes are duly approved by the Central Geological Programming Board. Representatives of the State Governments are members of this Board. However, the occurrence of precious metals depends upon the geological and structural set up in the areas.

Consequently GSI has conducted surveys for diamonds and precious metals in the tribal areas of the Andhra Pradesh, Chhattisgarh, Rajasthan, Jharkhand and Himachal Pradesh.

CAPART Projects in Drought Prone Areas

*382. SHRI A. VENKATESH NAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of projects received and approved by CAPART in the drought affected areas of the country during each of the last three years and the current year;

(b) the time by which the remaining projects are likely to be cleared;

(c) the funds allocated and released to the Voluntary Organisations for the projects during the said period;

(d) whether the Government have reviewed the functioning of NGOs in these States; and

(e) if so, the findings and achievements made thereunder during the aforesaid period?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) and (c) The information is being collected and will be laid on the Table of the House.

(b) The remaining pending project proposals are under process and the same will be placed before the concerned National Standing Committees (NSCs) and the Regional Committees for decision after the necessary formalities/requirements are completed by the concerned voluntary organisations as per CAPART norms for which it is difficult to lay down a definite time frame.

(d) CAPART has evaluated these voluntary organisations as per its prescribed monitoring and evaluation procedures. A pre-funding evaluation both of the organisations and project proposals are made before the sanction of the projects. Mid-term evaluation of the projects is done of getting the progress report for the grant released and post evaluation is conducted after the project is reported complete.

(e) Most of the projects are at various stages of implementation. The projects completed are reported to have by and large achieved the desired objectives.

Training to NSG Commandos

*383. SHRI RAM VILAS PASWAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to send the National Security Guards (NSG) Commandos/Black Cats abroad for training;

(b) if so, the names of the countries where they are proposed to be sent for training;

(c) the criteria laid down by the Government for their selection for training abroad;

(d) the reasons for being unable to impart such specialised training within the country;

(e) the efforts made by the Government to give them the specialised training within the country for which they are being sent abroad; and

(f) the expenditure likely to be incurred by the Government for their training abroad?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) No. Sir. All Personnel of the NSG, which is a deputationist force with personnel drawn from the Army/Central Police Organizations/ State Police Forces, are imparted training in their Training Centre at Manesar, Haryana.

(b) to (f) Does not arise.

Water Conservation Schemes

*384. SHRI C. N. SINGH :

SHRIMATI NIVEDITA MANE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of achievements made under Water Conservation Schemes during each of the last three years and the current year;

(b) the details of the funds allocated/released under the schemes during the said period, State-wise;

(c) whether the Government have any proposal to start Prime Minister Rural Water Conservation Scheme;

(d) if so, the details of the assistance likely to be given to States for developing and restoring water harvesting structures; and

(e) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) and (b) The Department of Land Resources is implementing three area development programmes namely the Integrated Wastelands Development Programme (IWDP), the Drought Prone Areas Programmes (DPAP) and the Desert Development Programme (DDP) through watershed approach. While DPAP covers 972 identified Blocks of 16 States and DDP covers 235

identified Blocks of 7 States, IWDP covers the remaining Blocks in the country. Water conservation is one of the main components of watershed development projects which is taken up in accordance with the local situation and need. However, no separate Scheme solely for water conservation is being implemented by the Department. Impact Assessment Studies for these programmes have revealed that the overall productivity of land has increased, water table has gone up and there has been a significant positive impact on overall economic development of the inhabitants in the project areas. These studies also indicate that green vegetative cover, irrigation, crop yield etc. have improved in these areas. State-wise details of funds released under these programmes during each of the last three years (2000-01 to 2002-03) and the current year i.e. 2003-04 (upto 14.8.2003) are contained in the statement enclosed.

(c) to (e) A proposal to launch a new initiative to be called "Pradhan Mantri Grameen Jal Samvardhan Yojana (PMGJSY)," aimed at addressing issues related to water harvesting and water conservation in the critically drought affected areas of the country is under consideration of the Government.

Statement

*State-wise Release of Funds Under IWDP, DPAP & DDP during the period 2000-01 to 2003-04
(As on 14.8.2003)*

(Rs. In lakhs)

Sl. No.	Name of the State	Funds Released Under IWDP				Funds Released Under DPAP				Funds Released Under DDP			
		2000-01	2001-02	2002-03	2003-04	2000-01	2001-02	2002-03	2003-04	2000-01	2001-02	2002-03	2003-04
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	2007.93	1319.89	1395.33	1767.18	4759.58	4067.00	4854.99	2422.06	651.38	999.00	1212.45	566.68
2.	Bihar	0.00	66.00	66.00	165.00	100.19	242.06	249.75	245.44				
3.	Chhattisgarh	322.01	295.91	549.54	479.51	680.75	700.28	1599.62	580.50				
4.	Gujarat	758.14	1132.29	1494.42	741.92	1427.34	1165.31	3273.13	1615.20	2444.94	2258.37	3418.13	2788.45
5.	Haryana	51.23	214.43	206.27	152.93					811.38	1482.92	1809.78	1114.47
6.	Himachal Pradesh	818.65	1035.98	1500.73	352.22	247.00	316.62	370.81	161.89	450.94	514.13	850.87	243.67
7.	Jammu & Kashmir	272.06	321.07	220.86	67.56	368.76	297.00	222.75	222.75	784.06	574.89	901.71	451.32
8.	Jharkhand	74.21	77.65	41.77	189.75	686.60	882.13	553.50	1001.05				
9.	Karnataka	432.11	793.78	1394.38	868.82	1425.97	2093.75	2265.04	1093.19	502.31	994.43	1412.52	1088.25

1	2	3	4	5	6	7	8	9	10	11	12	13	14
10. Kerala		120.39	120.64	96.20	220.62								
11. Maharashtra		345.45	746.58	705.08	386.91	1898.75	2009.62	1294.62	1126.89				
12. Madhya Pradesh		763.48	2206.09	3089.13	1520.53	2495.50	4361.00	4721.01	2780.49				
13. Orissa		547.00	822.55	885.06	228.18	881.89	970.10	901.10	801.04				
14. Punjab		74.61	186.61		25.44								
15. Rajasthan		971.86	1040.72	772.06	829.17	960.75	1195.13	1430.93	812.66	7858.76	8164.26	8893.54	4444.94
16. Tamil Nadu		769.87	743.00	837.95	1046.78	908.50	864.88	1059.53	1402.89				
17. Uttar Pradesh		1483.77	1223.35	1657.04	1229.02	1837.63	905.72	1717.85	967.30				
18. Uttaranchal		327.03	305.30	335.90	225.88	324.00	510.75	376.37	303.75				
19. West Bengal		0.00	45.00		82.50	135.00	317.65	108.00	243.00				
20. Arunachal Pradesh			85.85	458.54	67.09								
21. Assam		520.01	1619.93	1440.19									
22. Manipur		329.56	327.99	642.18	65.75								
23. Meghalaya		142.28	53.37	23.68									
24. Mizoram		451.32	481.91	1156.16									
25. Nagaland		992.00	1162.69	1740.56									
26. Tripura		0.00	160.23										
27. Sikkim		203.00	371.88	184.12									
Others						42.00	56.62	1.00	0.00	1.00	15.00	1.00	
Total of IWDP, DPAP & DDP		12777.97	16960.69	20893.15	10712.76	19000.01	20951.62	25000.00	15780.10	13499.79	15003.00	18500.00	10697.78

Migration of Youths from Villages

*385. SHRIMATI RAJKUMARI RATNA SINGH :

SHRI MOHAN RAWALE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that migration of youths from villages to cities has acquired dangerous proportions;

(b) if so, the rate of migration during each of the last three years, State-wise;

(c) the reaction of the Government thereto; and

(d) the steps being taken by the Government to stop this migration and create more employment opportunities in the rural areas?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) While rural to urban migration is a characteristic of a developing economy, no such report has been received in the Ministry indicating that migration of Youths from villages to cities has acquired dangerous proportion.

(b) Question does not arise.

(c) and (d) The Ministry of Rural Development implements the Sampurna Gramin Rozgar Yojana (SGRY)

to generate wage employment and the Swarnjayanti Gram Swarozgar Yojana (SGSY) to create self-employment oppourtunities in the rural areas.

[Translation]

Allocation of Funds to NGOs

*386. SHRI Y. G. MAHAJAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the amount allocated to Non-Governmental Organisations by the Government during the last three years;

(b) whether some NGOs have not utilised the funds allocated by the Government for the intended works;

(c) if so, whether the Government have conducted any enquiry in this regard; and

(d) if so, the action taken by the Government against such NGOs?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI VIKRAM VERMA) : (a) The amount allocated to the NGOs by the Government under the various schemes of this Ministry during the last three years is as below :

(Rs. in lakhs)

S.No.	Name of the Scheme	Amount allocated to the NGOs		
		2000-2001	2001-2002	2002-2003
1.	Scheme of Financial Assistance for Promotion of Youth Activites and Training	580.00	309.00	679.94
2.	Scheme for Promotion of National Integration	312.00	324.00	564.00
3.	Scheme for Promotion of Adventure	135.00	150.00	145.00
4.	Scheme of Grants for Creation of Sports Infrastructure	191.64	320.84	379.62
5.	Scheme for Promotion of Scouting & Guiding	125.00	105.00	105.00

(b) to (d) Complaints were received during the year against the following NGOs alleging misutilisation of funds :

- (i) Yuva Kalyan Parishad, Distt. Siwan, Bihar
- (ii) Anjuman Faroz-e-Millat, Distt. East Champaran, Bihar
- (iii) A complaint has also been received against the then National Secretary of Hindustan Scouts & Guides for embezzlement of Society's fund. An FIR has been lodged by the society and the matter is being investigated by the police.

As regards (i) and (ii) above, an enquiry was conducted through an official of the Ministry who carried out an on the spot veriflaction and made out a prima facie case against these NGOs. Based on that report, the Ministry has taken the following actions :

- (a) Show-cause notice have been issued to the organisations as to why they should not be black-listed by the Government.

(b) The matter was also taken up with the State Government and concerned Distt. Magistrates for initiating action against the NGOs. The State Government of Bihar have intimated that instructions have been issued to the concerned Distt. Magistrates to take appropriate action against the NGOs.

[English]

Juvenile Crimes

*387. SHRI BHASKARRAO PATIL :

SHRIMATI SHYAMA SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the cases of Juvenile crimes are on the rise in the capital;

(b) if so, the details and facts in this regard for the last three years;

(c) whether the Delhi Police personnel are not fully trained to handle the cases of Juvenile crimes;

(d) if so, the reasons therefor;

(e) whether the Government have also issued guidelines to the State Governments in regard to handling of Juvenile crime cases;

(f) If so, the details thereof; and

(g) the steps taken by the Government to check rise in such crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, Sir. There has been some increase in the number of juvenile crimes reported in Delhi during the last three years as per the details given below :

Year	Number of Crimes Committed by Juveniles	Number of Juveniles Arrested
2000	378	535
2001	430	675
2002	527	758
2003 (upto 31st July)	226	318

(c) and (d) The police officials specifically tasked to deal exclusively with Juvenile crime at each Police Station are suitably sensitized. Besides, the training is imparted to the police personnel at the National Institute of Public Cooperation and Child Development on matters connected with juveniles and juvenile delinquency.

(e) and (f) The Juvenile Justice (Care and Protection of Children) Act, 2000, enacted by the Central Government, lays down the broad institutional framework to be set up by the State Governments for providing proper care, protection and treatment to juveniles in conflict with law and children in need of care and protection. The Government have also framed Model Rules to carry out the purposes of the said Act for the guidance of the State Governments and Union Territory Administrations.

(g) The steps taken by Delhi Police to effectively deal with juvenile crime include setting up of Special Juvenile Police Units in all the Districts; designating two

Sub-Inspectors of Police at each Police Station as Juvenile Welfare Officer to deal exclusively with the juveniles; and imparting of special sensitization training to the Juvenile Welfare Officers.

Citizenship Rights of Chakmas

*388. SHRI VILAS MUTTEMWAR : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Committee for Citizenship Rights of the Chakama's of Arunachal Pradesh have sought intervention of National Human Rights Commission against the quit notice served by the indigenous people lead by the All Arunachal Pradesh Students Union;

(b) if so, the number of Chakma and Hajang migrants who are alleged to be facing the threat of quit notice;

(c) whether the Supreme Court has prohibited the eviction of Chakmas and Hajangs from Arunachal Pradesh; and

(d) if so, the steps the Government are taking to protect the eviction of Chakmas and Hajangs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Yes, Sir.

(b) According to 1991 Census, the number of Chakmas and Haijongs/Hajongs in Arunachal Pradesh is 30062 and 2134 respectively.

(c) The Honourable Supreme Court by its judgement dated the 9th January, 1996 in Writ Petition (Civil) No. 720 of 1995 has directed *inter alia* that individual Chakma/Hajong will not be evicted on the ground that he is not a citizen of India until the Government of India has taken a decision on his application for citizenship.

(d) Committee for Citizenship Rights of the Chakmas of Arunachal Pradesh in their representation dated the 3rd July, 2003 had brought to the notice of the Government news items regarding notices issued by All Arunachal Pradesh Students Union to the Chakmas to leave Arunachal Pradesh and had sought intervention of Government in the matter. After considering the request, Government of Arunachal Pradesh has been advised to ensure that necessary steps are taken to honour the Supreme Court judgement in letter and spirit. The State Government has also been advised to take adequate security measures in this regard.

*[Translation]***Terrorist Activities**

*389. SHRI JASWANT SINGH BISHNOI :

SHRIMATI RENUKA CHOWDHURY :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether ISI of Pakistan has adopted new strategies to spread their terrorist activities in various parts of the country;

(b) If so, the facts and details in this regard;

(c) the number of foreign intruders arrested during the last three years in various States alongwith the explosives/arms recovered from them; and

(d) the details of the steps proposed to prevent such activities of ISI/Militants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) The Government is aware that Pak ISI has been adopting new strategies from time to time to spread terrorism in J & K and other parts of the country. Available inputs indicate that the current strategy is to calibrate the level of cross border terrorism and infiltration into India with special focus on attacking security forces and their sources of information, vital installations and soft targets aimed at disrupting peace and communal harmony in the country.

(c) As per available information, during the period from 2000-2003 (upto July, 31), 1811 foreign terrorists have been killed and 16 arrested in J&K. During the same period, 25 foreign terrorists have been killed and 44 arrested on account of 121 Pak backed terrorist modules busted in other parts of the country. Details of arms, ammunition and explosives recovered are enclosed as statement.

(d) In order to counter the Pak ISI activities in the country, the Government has adopted a multi pronged approach which mainly includes improving border surveillance, galvanizing the intelligence machinery, neutralizing plans of terrorist groups/anti-national elements/ ISI agents by well coordinated intelligence based operations. From time to time, the Central Government has been sensitizing the State Governments about threat perception and evolving counter strategies to deal with the situation.

Statement

Details of Arms, Ammunitions and Explosives recovered during 2000-2003 (upto July, 31)

(A) (i) Recovery of Arms in J&K :

	2000	2001	2002	2003
AK Rifles & Pistols	1887	2016	1879	980
UMG's	21	10	3	6
Rocket Launcher (s)	59	39	36	16

(ii) Recovery of Explosive Materials in J&K :

	2000	2001	2002	2003
RDX (in Kgs.)	1508	2547	647	925
Explosives	1798	1009	912	579
IED (Improved Explosive Devices)	718	450	211	143
Grenades	4807	4152	2701	2062
Rockets	555	392	138	129

(B) Details of Arms, Ammunitions and Explosives recovered on account of busting of Pak backed modules in other parts of the country :

Year	RDX (in Kg.)	Other Explosives (in Kg.)	Grenades	AK 47/ AK 56 Rifles	Ammn.
2000	80.70	3.90	25	10	718
2001	59.60	99.50	60	9	1923
2002	17.75	13.77	4	7	582
2003	1.85	6.50	9	4	202

POTA

*390. SHRI KAMAL NATH :

SHRI PRABODH PANDA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the POTA Review Committee has received comments of the State Governments on POTA;

(b) If so, the details in this regard;

(c) whether copies of FIRs of the cases registered in States under POTA have also been received by the Union Government;

(d) If so, the facts and details in this regard;

(e) the number of cases so far reviewed by the Committee alongwith its findings in each case;

(f) the details of representations received by the Government on the said law; and

(g) the action contemplated by the Government to avoid the misuse of POTA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) The Review Committee on POTA addressed all State Governments/Union Territory Administrations to furnish information regarding the cases registered by them under POTO/POTA. The Committee has received information from the Governments of Tamil Nadu, Gujarat, Maharashtra, Uttar Pradesh, Sikkim, Himachal Pradesh and NCT of Delhi. Some other States have furnished nil information.

(c) and (d) Copies of FIRs are not required to be sent to Union Government by State Governments. However, the Review Committee has so far received copies of the FIRs of the cases registered under POTO/POTA from the State Governments of Gujarat and Uttar Pradesh.

(e) The Review Committee has initiated the process of reviewing the cases received by it.

(f) The Review Committee has received seventeen complaints from Tamil Nadu, four from Delhi, three from Uttar Pradesh and one from Jharkhand.

(g) The Central Government has constituted a Review Committee under section 60 of the Prevention of Terrorism Act, 2002 to take a comprehensive view of the use of the said Act in various States and accordingly give its findings and suggestions for removing shortcomings, if any, in the implementation of said Act and to suggest measures to ensure that the provisions of the Act are invoked for combating terrorism only.

[Translation]

Losses to Coal India Limited

*391. SHRI RAMSHAKAL : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has fixed any

responsibility for running of its several companies into losses;

(b) If so, the action taken/being taken against the persons held responsible for the losses; and

(c) the steps taken/ being taken to avoid such losses?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) : (a) No, Sir. No responsibility has been fixed by Coal India Limited for three of its subsidiary companies running into losses.

(b) and (c) Question does not arise.

[English]

Supply of Drinking Water

*392. DR. V. SAROJA :

SHRI ADHIR CHOWDHARY :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have conducted any survey to find out bottlenecks in resolving the drinking water problem in summer months all over the country including Delhi;

(b) If so, the details thereof;

(c) the plans proposed by the Government to address the same;

(d) the status of coverage of habitations under the rural water supply at present, State-wise;

(e) the States that have achieved cent percent coverage; and

(f) the steps taken/proposed to be taken by the Government to ensure cent percent coverage for the remaining States?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) to (c) Provision of drinking water is a State subject Government of India supplements the efforts of the State Governments for providing drinking water in rural areas by providing funds under the Accelerated Rural Water Supply Programme (ARWSP). However, Government of India has been closely monitoring the steps taken by the States in resolving drinking water problems in the rural areas during the summer months.

The Government of India have been administering the Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF) for providing assistance for natural calamities including drought, flood etc. With effect from the year 2002-03, it has been decided that 5% of the allocated funds in a financial year under the Accelerated Rural Water Supply Programme (ARWSP) will be earmarked to meet contingencies arising out of natural calamities and emergent situations affecting drinking water supply. This provision can be utilized only in the areas which have been declared by the State Governments as calamity affected and notified as such and definite proposals are received. No proposal seeking funds from 5% earmarked funds under ARWSP for drought mitigation in the rural areas of Delhi has been received from Government of Delhi. Details of funds released to drought affected States out of ARWSP is as per Statement-I enclosed.

(d) to (f) The status of coverage of habitations under rural water supply as on 16.7.2003, State-wise is as per statement-II enclosed. All states have been requested to draw up Action Plans to achieve coverage of all remaining Not Covered (NC) and Partially Covered (PC) rural habitations by 31st March, 2004. In order to achieve full coverage NC and PC weightage in the inter State allocation criteria was stepped up by 5% from 2002-2003. The Government of India has been monitoring the progress regularly with State Governments for achieving this goal.

Statement-I

*Details of funds released to drought/
flood affected States*

i. Year 2002-2003

For Drought	(Rs. in lakh)
1. Himachal Pradesh	890.00
2. Karnataka	157.68
3. Madhya Pradesh	1027.08
4. Orissa	311.25
5. Rajasthan	1200.00
6. Gujarat	1353.00
7. Andhra Pradesh	1150.00
8. Uttar Pradesh	900.00
Total	6989.01

For Flood

9. Manipur	34.00
10. Arunachal Pradesh	750.00
Total	784.00
Grand Total	7773.01

ii. Year 2003-04

For Drought

1. Gujarat	1268.00
2. Karnataka	600.00
3. Madhya Pradesh	1231.00
4. Orissa	500.00
5. Rajasthan	1500.00
6. Chhattisgarh	673.00
7. Tamil Nadu	1400.00
Total	7172.00

Statement-II

Status of Coverage of Habitations under Rural Water Supply (As per reports received till 16.7.2003)

State/UT	Status of Habitations			Total
	NC	PC	FC	
1	2	3	4	5
Andhra Pradesh	0	12300	57432	69732
Arunachal Pradesh	301	807	3190	4298
Assam*	376	15998	54295	70669
Bihar	0	0	105340	105340
Chhattisgarh	0	0	50379	50379
Goa	4	37	355	396
Gujarat	28	1172	29071	30269
Haryana	0	0	6745	6745
Himachal Pradesh	518	8586	36263	45367
Jammu & Kashmir	1511	3476	6197	11184

1	2	3	4	5
Jharkhand	105	21	99970	100096
Karnataka	0	13637	43045	56682
Kerala	782	6879	2102	9763
Madhya Pradesh	0	0	109489	109489
Maharashtra	1884	23243	60803	85930
Manipur	0	101	2690	2791
Meghalaya	187	617	7835	8639
Mizoram	0	371	540	911
Nagaland	222	584	709	1525
Orissa	0	0	114099	114099
Punjab	1184	1796	10469	13449
Rajasthan	4883	0	89063	93946
Sikkim	0	216	1463	1679
Tamil Nadu	0	0	66631	66631
Tripura	93	0	7319	7412
Uttar Pradesh	0	0	243633	243633
Uttaranchal	63	562	30383	31008
West Bengal	0	7489	71547	79036
Andaman & Nicobar Islands	0	111	393	504
Dadra & Nagar Haveli	30	241	245	516
Daman & Diu	0	0	32	32
Delhi	0	0	219	219
Lakshadweep	0	10	0	10
Pondicherry	40	69	158	267
Chandigarh	0	0	18	18
Total	12209	98333	1312122	1422664

NC : Not Covered

PC : Partially Covered

FC : Fully Covered

Swajaldhara Scheme

*393. SHRI K. H. MUNIYAPPA :

DR. LAXMINARAYAN PANDEYA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have provided funds under the Swajaldhara Scheme;

(b) if so, the guidelines issued for utilisation of funds thereunder;

(c) whether the Government propose to enhance the funds under the scheme;

(d) if so, the details thereof;

(e) whether any funds have been contributed for this project by the MPs from the MPLAD Scheme;

(f) if so, the details thereof, State-wise;

(g) the number of the villages/schools whether the facilities of drinking water have been provided under the Swajaldhara Scheme so far, State-wise; and

(h) the time by which the remaining villages/schools are likely to be provided this facility?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) to (d) Yes, Sir. Government have decided to scale up reforms in the Rural Water Supply Sector through Swajaldhara. Detailed Guidelines have been issued for implementation. Copies of Guidelines have also been sent to the Members of Parliament. Rs. 100 crore have been kept apart for release during the current year for the projects cleared under Swajaldhara during 2002-2003. During 2003-2004 an amount of Rs. 200.00 crore have been provided and allocated to different States for implementation of Swajaldhara Schemes. Since the Swajaldhara Schemes are based on demand generated among the Community, funds under the Scheme are enhanced as per the demand generated. Up to 20% of funds under the Accelerated Rural Water Supply Programme can be utilized for the reform projects.

(e) and (f) Contribution by the Community is the Central aspect of the reform process to ensure that a sense of ownership is inculcated amongst the people, facilitating their involvement in the implementation and upkeep of the schemes. As such contribution from the Members of

Parliament Local Area Development scheme is not envisaged as a substitute of community contribution under the Swajaldhara Guidelines issued on 13th June, 2003.

(g) and (h) Funds have been released in respect of 2363 Swajaldhara proposals sanctioned by the Government of India in 2002-2003 relating to supply of water to villages/schools. It is proposed to cover all the rural habitations and all schools with safe drinking water facility by 31st March, 2004 and 31st March, 2005 respectively.

[Translation]

SSIs in Backward Areas

*394. SHRI ARUN KUMAR : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the steps proposed to be taken during the Tenth Plan period to spread the network of Small Scale Industries in the industrially backward State;

(b) whether any instructions have been issued to the banks making it mandatory for them to provide finance to the people who have been trained in the recognized Industrial Training Institutes for setting up their own industries;

(c) if so, the details thereof, State-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (DR. C. P. THAKUR) : (a) Small Scale Industrial (SSI) units are set up by individual entrepreneurs. Government does not set up any SSI units. The development and promotion of the SSI units is primarily the responsibility of the State/UT Governments concerned. However, the Central Government supplements the efforts of State/UT Governments through various schemes/programmes, including the measures announced as Comprehensive Policy Package for small scale sector to enhance its competitiveness, both domestically and globally. All such on-going schemes/programmes relating to enhanced fiscal and credit support, better infrastructure, marketing facilities, incentives for technology upgradation, managerial and entrepreneurial development programmes etc. have been continued for the 10th Plan period also. The schemes/programmes of Central Government are uniformly implemented across the country except the special concessions provided by the Government under the package announced for States in the North Eastern

Region, Jammu & Kashmir, Himachal Pradesh and Uttranchal.

(b) No, Sir.

(c) Does not arise.

(d) To enhance the fiscal and credit support for development and promotion of small scale sector including setting up of small scale units, a Credit Guarantee Fund Trust has been set up to provide guarantee for collateral free credit facilities upto Rs. 25.00 lakhs. 417 specialized SSI branches of banks have also been opened to provide better service and credit facilities to the SSI Units.

[English]

Bhopal Gas Victims

*395. SHRI V. VETRISELVAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that association of the Bhopal gas victims has charged State Government with diverting the Central funds meant for their rehabilitation;

(b) if so, the facts thereof;

(c) whether the Union Government have conducted any enquiry in this regard; and

(d) if so, the details alongwith the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) According to Government of Madhya Pradesh, it has no such information regarding alleged diversion of Central funds meant for rehabilitation of Bhopal Gas Victims from the association of Bhopal Gas Victims.

(b) In view of (a) above, question does not arise.

(c) and (d) No such allegation has been received, hence no enquiry was conducted.

Smuggling of Drugs

*396. SHRI HOLKHOMANG HAOKIP : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that No. 4 Heroin is routed through the North-East from the Golden Triangle to reach the international market;

(b) if so, the steps taken by the Government to check such activities;

(c) whether it is a fact that poppy plantation and Heroin manufacturing is taking place in Myanmar near our border; and

(d) If so, the action taken by the Government in association with the Myanmar Government to deal with the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) Small quantities of heroin produced in Myanmar are reportedly smuggled to India. However, there is no report of Golden Triangle heroin being smuggled through India to international markets.

(b) A number of steps have been taken to curb cross-border smuggling of narcotic drugs along the Indo-Myanmar border which, inter-alia, includes the following :

- (i) Strict surveillance at important points and land borders and enforcement of drug laws;
- (ii) Improved coordination between drug law enforcement agencies in order to impart greater cohesion and multi agencies approach;
- (iii) Increased international cooperation in intelligence collection, investigation and mutual legal assistance;
- (iv) Bilateral and multilateral agreements of drug related matters with a number of countries including Myanmar;
- (v) It has been decided to entrust the border management of the Indo-Myanmar border to Assam Rifles.

(c) Poppy plantation is being done on a small scale in Myanmar across India's borders in Nagaland and Manipur. Significant amount of heroin is reportedly manufactured on the eastern border areas of Myanmar.

(d) The following steps have been taken in association with the Government of Myanmar to deal with the problem of illicit trafficking :

- (i) A bilateral agreement has been entered with the Government of Myanmar for reducing demand and preventing illicit trafficking in narcotics drugs.

(ii) Two drug sniffing dogs were provided to Government of Myanmar and the dog handlers were also imparted training.

(iii) Periodical meetings are held between the law enforcement agencies of both the countries.

Threat to SSI by Import

*397 SHRI KHAGEN DAS : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether it is a fact that decision of the Union Government to remove restrictions on the import of hundreds of items would spell disaster for the small scale industries in the country;

(b) if so, whether any assessment has been made in this regard;

(c) if so, the details thereof;

(d) whether the Government have taken any measures to safeguard the interests of SSI units in the country; and

(e) if so, the details thereof?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (DR. C. P. THAKUR) : (a) to (c) Government is constantly monitoring the impact of the removal of Quantitative Restrictions (QRs) and WTO Agreements on the economy including the small scale industries (SSIs) in the country. Removal of QRs have exposed the SSIs to a greater competition. However, even after the removal of QRs, protection to the industries is available in the form raising custom duties upto the bound levels, imposing anti-dumping duties, taking safeguards measures in case of surge in imports, etc.

(d) and (e) The Government has put in place several measures to help SSIs become globally competitive. These include special focus on areas such as technology upgradation, infrastructure assistance through cluster approach, timely availability of credit, adoption of modern management practices, use of electronic infrastructure and other IT application to face the emerging challenges of trade liberalization.

A comprehensive policy package for the development of SSIs announced on 30th August, 2000 serves to enhance the competitiveness of SSIs through easier

access to credit, availability of collateral free composite loan upto Rs. 25.00 lakhs, capital subsidy for technology upgradation and improved infrastructure.

Constitution of Committees for Development of CIL

*398. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COAL be pleased to state :

(a) whether any committees to suggest steps for the development and to remove other problems of Coal India Limited have been constituted by CIL;

(b) if so, the details thereof indicating the expenditure incurred by CIL on the constitution of such committees; and

(c) the details of benefits accrued to the Coal India Limited and its ancillary companies thereby and the improvements registered therein?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) No, Sir.

(b) and (c) : Questions do not arise.

Anomalies in New DAP Policy

*399. SHRI K. E. KRISHNAMURTHY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have finalised new DAP policy;

(b) if so, the details thereof;

(c) whether it is a fact that there are some anomalies in the recommendations of the Tariff Commission in this regard;

(d) if so, the facts and details thereof;

(e) whether any representation has been received from A. P. State Government in this regard; and

(f) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) No, Sir. The recommendations of the Tariff Commission on cost price study of DAP & MOP are under examination of the Inter Ministerial Group (IMG) constituted by the Government.

(c) and (d) The Fertilizer Association of India and the DAP manufacturers have represented against the recommendations of the Tariff Commission.

(e) and (f) Yes, Sir. Hon'ble Chief Minister of Andhra Pradesh has made references on the policy being formulated on DAP. The Government will keep in view the issues raised by the Hon'ble Chief Minister while finalizing its position on the Tariff Commission recommendations.

National Security System

*400. SHRI SURESH KURUP :

PROF. A. K. PREMAJAM :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Group of Ministers has made recommendations on Reforming National Security System;

(b) if so, the details of the recommendations;

(c) whether the Government have received any proposals/projects from coastal States for strengthening the coastal borders;

(d) if so, the details in this regard, State-wise; and

(e) the status of such proposals/projects as on date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) Yes, Sir.

(b) The Group of Ministers has made recommendations on various aspects of national security, such as, Intelligence Apparatus, Internal Security, Border Management and Management of Defence. The recommendations on Border Management include the recommendations on Coastal Security.

(c) to (e) The Ministry of Home Affairs had invited proposals from the coastal States and Union Territories for preparation of a comprehensive and viable coastal security plan. In response to this, proposals have been received. Consideration of these proposals will be possible after the coastal security plan is approved by the Government.

Allotment of Government Accommodation

3487. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the reasons for allotting Government accommodation at nominal rent of Re. 1/- to Super Bazar for running their business and not allotting any accommodation to NCCF at the same nominal rent to run their stationery business;

(b) whether the Government accommodation at the rate of Re. 1/- have been allotted to Kendriya Bhandar in East and West Blocks, R. K Puram, New Delhi to run the stationery business only;

(c) if so, whether running of stationery business is not welfare project for the Central Government employees;

(d) if so, whether the Government accommodation has been allotted to Kendriya Bhandar at a nominal rent of Re. 1/- per month;

(e) if so, the reasons for not allotting government accommodation similarly to the NCCF;

(f) the details of the welfare activities for the Central Government employees in the Kendriya Bhandar undertaking now; and

(g) the steps taken to get the Cabinet decision of 1983 reversed in view of the changed scenario, if any?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) No General Pool accommodation at nominal rent of Re. 1/- per month has been allotted to either Super Bazar or to NCCF for running their Business by the Directorate of Estates.

(b) to (d) Kendriya Bhandar has been provided with alternative accommodation at R.K. Puram (West) Block No. 8, New Delhi and R.K. Puram (East) Block No. 10, New Delhi in lieu of their outlet at Raisina Road. As Kendriya Bhandar was set up as a welfare project to implement welfare measures for Government employees, Government of India has in the past provided Kendriya Bhandar with accommodation on nominal rent.

(e) NCCF has not made any request for allotment of General Pool accommodation.

(f) Kendriya Bhandar is a Multi State Cooperative Society with membership restricted to the employees of the Central Government and those of PSU's/Autonomous Bodies/UT Administration controlled by the Central Government and the NCT of Delhi. It is a welfare project

of the Government of India and was established with the objective of providing consumer goods of quality at reasonable price to the Central Government servants, in particular and public at large and stationery and other items to the Government Departments. As a part of these welfare measures, the members are entitled to the benefits under the sales promotion scheme introduced by the Society.

(g) The Cabinet Committee on accommodation reviewed the guidelines for allotment of General Pool accommodation to Kendriya Bhandar in September, 1985 and decided to continue to allot accommodation to Kendriya Bhandar at the nominal licence fee of Re. 1/- per month.

Fertilizer PSUs Running in Losses

3488. SHRI A. NARENDRA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some public sector fertilizer plants are continuously running into losses;

(b) if so, the names of the plants where the production has been fully stopped due to losses during the last three years;

(c) whether it is a fact that the labour/employees in those plants still remain unutilized;

(d) if so, the details thereof; and

(e) the amount being paid to them annually by such plant?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) Yes, Sir.

(b) The following plants under the Department of Fertilizers are closed due to various reasons including, inter-alia, on account of technological obsolescence, feedstock limitation, non-viability of unit/company and heavy financial losses :

Name of the Company	Unit	State	Year of closure
1	2	3	4
Fertilizer Corporation of India Ltd. (FCI)	Gorakhpur Ramagundam Sindri Talcher	Uttar Pradesh Andhra Pradesh Jharkhand Orissa	June, 1990 April, 1999 March, 2002 April, 1999

1	2	3	4
Hindustan Fertilizer Corporation Ltd. (HFC)	Barauni Durgapur	Bihar West Bengal	June, 1997 Jan., 1999
Pyrites, Phosphates and Chemicals Ltd. (PPCL)	Dehradun Amjhore Saladpura	Uttaranchal Bihar Rajasthan	Sept., 1998 1999-2000 1999-2000
Fertilizers & Chemicals Travancore Ltd. (FACT)	Cochin	Kerala	Feb., 2003
Rashtriya Chemicals & Fertilizers Ltd. (RCF)	Trombay-1	Maharashtra	April, 1995

(c) to (e) Government has decided to close the units of FCI (except for Jodhpur Mining Organisation-JMO), HFC (except for the Namrup units) and PPCL on account of non-viability. The Namrup units of HFC and JMO of FCI have been carved out into separate companies by name and title of the 'Brahmaputra Valley Fertilizer Corporation Limited (BVFCL)' and 'FCI Aravali Gypsum & Minerals India Limited (FAGMIL)', respectively. A project for revamp of Namrup units has been sanctioned and is currently under implementation. Employees of other units/divisions of FCI, HFC and PPCL have been offered the benefit of Voluntary Separation Scheme (VSS) and as on 12.8.2003, out of 11704 employees who have opted for VSS, 11023 have been relieved. A budgetary provision on Rs. 721.65 crore has been made to implement VSS in these companies. RCF and FACT have also reviewed their manpower requirement with a view to rationalize the same.

Formulation of Pricing of Gas

3489. COL. (RETD.) DR. DHANI RAM SHANDIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to State :

(a) whether it is a fact that the Group the Ministers on Urea formed a committee of secretaries to thrash out a formula on pricing and availability of gas following sharp differences among its members on the issue as well as over introducing of a group pricing mechanism;

(b) if so, the facts thereof;

(c) whether it is a fact that the secretaries of Finance, Fertilizers, Petroleum and Planning have met on September 19, 2002 to resolve the issue of availability of Liquefied Natural Gas (LPG) and its pricing;

(d) if so, the details thereof;

(e) whether any final decision in this regard has been taken by the Government; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) Keeping in view the recommendations of Group of Ministers, a new pricing policy for urea units replacing the erstwhile Retention Price Scheme has come into existence w.e.f. 1.4.2003. The new scheme will be implemented in stages. Stage-I would be of one year duration, from 1.4.2003 to 31.3.2004 and Stage-II would be of two years duration, from 1.4.2004 to 31.3.2006. The modalities of subsequent stages would be decided after a review of implementation of Stage-I and Stage-II.

(c) to (f) Secretary, Ministry of Petroleum & Natural Gas has taken a meeting on 19.9.2002, in which officers from Department of Fertilizers, Department of Expenditure, Planning Commission and domestic oil and gas companies, to discuss the issues relating to pricing and availability of Liquefied Natural Gas (LNG).

The Government has approved the formation of a Joint Venture of Indian Oil Corporation, Bharat Petroleum Corporation Limited, Oil and Natural Gas Corporation Limited and Gas Authority of India Limited by the name of Petronet LNG Limited (PLL). PLL is setting up an LNG terminal at Dahej in Gujarat for the import of five million tonnes of LNG per annum. The terminal is expected to be commissioned by first quarter of 2004. PLL also plans to set up an LNG terminal at Kochi for which almost all pre-project activities have been completed. Further progress will depend on market tie-ups for the gas. The re-gasified LNG from the Dahej terminal may be available for meeting the deficit of fertilizer plants also.

The price of LNG would be market determined and the fertilizer companies would be required to negotiate the prices with gas supplying agencies.

Encroachments/Unauthorised Constructions at Tughlakabad Fort Land

3490. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to USQ No. 1331 dated 26.11.2002 and state :

- (a) the present status of CWP No. 2193/2001;
- (b) whether the stay granted earlier by the High Court has since been vacated;
- (c) if so, the steps taken by the ASI for removal of encroachments on the remaining land of Tughlakabad Fort;
- (d) whether the encroachments/unauthorized constructions have not yet been removed by various agencies involved from 811 bighas of land belonging to Tughlakabad Fort Despite instructions of the Government;
- (e) if so, the reasons therefor; and
- (f) the time by which these encroachments/unauthorized constructions are likely to be cleared/removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (f) The Archaeological Survey of India has reported that the file/record of Civil Writ Petition No. 2193/01 has been transferred from the Hon'ble High Court of Delhi to the Hon'ble Supreme Court of India and the matter is sub-judice in the SLP No. 4821 of 2002. No such specific orders has been issued by the Supreme Court for demolition of unauthorized construction on Tughlakabad Fort land.

[Translation]

Toilets under IAY

3491. SHRI CHANDRAKANT KHAIRE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether Rs. 3000/- are given to a beneficiary for construction of toilet under the Indira Awas Yojana while Rs. 700/- are given for toilet under the single shauchalaya scheme;
- (b) if so, the reasons for such a wide variation; and
- (c) the district-wise details of the toilets constructed under the Indira Awas Yojana in each State especially in Maharashtra as on date?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) and (b) Under the Indira Awas Yojana (IAY), the assistance of Rs. 20,00/- for plain areas and of Rs. 22,000/- for hilly/difficult areas is provided for construction of a house of

which sanitary latrine and smokeless chulha are integral parts. No fund is earmarked separately for construction of a toilet in an IAY house.

(c) As per information received from the States/UTs, district-wise number of toilets constructed under the IAY from 2000-2001 till date in each State/UT is enclosed as Statement. The data on construction of toilet, district-wise, prior to this period was not being monitored.

Statement

State and District-wise numbers of Sanitary Latrine constructed under Indira Awas Yojana (IAY) during 2000-2001, 2001-2002, 2002-2003 and 2003-2004

Andhra Pradesh

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Adilabad	9743
2.	Anantapur	3253
3.	Chittoor	3935
4.	Cuddapah	2935
5.	Godavari East	12227
6.	Godavari West	17960
7.	Guntur	7977
8.	KarimNagar	4731
9.	Khammam	24774
10.	Krishna	13793
11.	Kurnool	7813
12.	Medak	4327
13.	Mehaboob Nagar	9433
14.	Nalgonda	12492
15.	Nellore	6405
16.	Nizamabad	7687
17.	Prakasam	7709
18.	Rangareddy	5105

1	2	3
19.	Srikakulam	5758
20.	Visakhapatnam	7349
21.	Vizianagaram	3921
22.	Warangal	13107
Total		192434

Arunachal Pradesh

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Changlang	0
2.	Debang Valley	0
3.	Dibang Valley Lower	0
4.	Kameng East	0
5.	Kameng West	164
6.	Kurung Kurmey	0
7.	Lohit	0
8.	Papumpare	0
9.	Slang East	0
10.	Slang Upper	0
11.	Slang West	0
12.	Subansiri Upper	0
13.	Tawang	0
14.	Tirap	0
Total		164

Assam

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Barpeta	761
2.	Bongaigaon	0
3.	Cachar	0

1	2	3
4.	Darrang	3596
5.	Dhemaji	0
6.	Dhubri	210
7.	Dibrugarh	68
8.	Goalpara	0
9.	Golaghat	2596
10.	Hallakandi	0
11.	Jorhat	0
12.	Kamrup	0
13.	Karbi Anglong	0
14.	Karimganj	0
15.	Kokrajhar	0
16.	Lakhimpur	0
17.	Marigaon	2275
18.	NC Hills	3874
19.	Nagaon	744
20.	Nalbari	1279
21.	Sibsagar	1659
22.	Sonitpur	0
23.	Tinsukhia	48
Total		17110

Bihar

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Araria	0
2.	Aurangabad	0
3.	Banka	0
4.	Begusarai	0
5.	Bhaabhua	0

1	2	3
6.	Bhagalpur	0
7.	Bhojpur	0
8.	Buxer	0
9.	Darbhanga	0
10.	Gaya	0
11.	Gopalganj	0
12.	Jamui	0
13.	Jehanabad	0
14.	Katihar	0
15.	Khagaria	0
16.	Kishanganj	0
17.	Lakhisarai	0
18.	Madhepura	0
19.	Madhubani	0
20.	Munger	0
21.	Muzaffarpur	0
22.	Nalanda	0
23.	Nawada	0
24.	Pach.Champaran	0
25.	Patna	0
26.	Purb. Champaran	0
27.	Purnia	0
28.	Rohtas	0
29.	Saharsa	0
30.	Samastipur	0
31.	Saran	0
32.	Sheikhpura	0
33.	Sheohar	0
34.	Sitamarhi	0

1	2	3
35.	Siwan	0
36.	Supul	0
37.	Vaishali	0
Total		0

Chhatisgarh

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Baster	5229
2.	Bilaspur	4440
3.	Dantewada	3250
4.	Dhamtari	829
5.	Durg	2638
6.	Jangir Champa	2178
7.	Jashpur	1017
8.	Kanker	1694
9.	Kawardha	1254
10.	Korba	3570
11.	Koriya	833
12.	Mahasamund	1439
13.	Raigarh	1699
14.	Raipur	4172
15.	Rajnangaon	4537
16.	Surguja	4730
Total		43509

Goa

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Goa North	245
2.	Goa South	95
Total		340

Gujarat

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Ahemdabad	987
2.	Amreli	1035
3.	Anand	1525
4.	Banskantha	2712
5.	Bharauch	5164
6.	Bhavnagar	938
7.	Dahod	3070
8.	Dang	3373
9.	Gandhinagar	1258
10.	Jamnagar	1003
11.	Junagarh	1878
12.	Kutchh	1629
13.	Kheda	1299
14.	Mehsana	1225
15.	Narmada	3306
16.	Navsari	5471
17.	Panchmahal	4505
18.	Patan	1023
19.	Porbandar	300
20.	Rajkot	1932
21.	Sabarkantha	4329
22.	Surat	12102
23.	Surendranagar	1124
24.	Vadodara	6862
25.	Valsad	5400
Total		73469

Haryana

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Ambala	2784
2.	Bhiwani	2089
3.	Faridabad	2238
4.	Fatehbad	698
5.	Gurgaon	1793
6.	Hisar	2112
7.	Jhajjar	1268
8.	Jind	547
9.	Kaithal	1061
10.	Karnal	1956
11.	Kurukshetra	1344
12.	Mahendra Garh	548
13.	Panchkula	114
14.	Panipat	1369
15.	Rewari	1269
16.	Rohtak	1434
17.	Sirsa	2104
18.	Sonepat	1716
19.	Yamuna Nagar	3043
Total		29496

Himachal Pradesh

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Bilaspur	612
2.	Chamba	720
3.	Hamirpur	422

1	2	3
4.	Kangra	1028
5.	Kinnaur	360
6.	Kullu	295
7.	Lahul & Spiti	108
8.	Mandi	1037
9.	Shimla	209
10.	Sirmaur	2508
11.	Solan	1576
12.	Una	876
Total		9749

Jammu and Kashmir

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Srinagar	NR
2.	Budgam	NR
3.	Anantnag	NR
4.	Pulwama	NR
5.	Baramulla	NR
6.	Kupwara	NR
7.	Leh	NR
8.	Kargil	NR
9.	Jammu	NR
10.	Kathua	NR
11.	Udhampur	NR
12.	Rajouri	NR
13.	Poonch	NR
14.	Doda	NR
Total		

NR—Not Reported

Jharkhand

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Bokaro	0
2.	Chatra	1548
3.	Deoghar	328
4.	Dhanbad	0
5.	Dumka	0
6.	East Singhbhum	0
7.	Garhwa	0
8.	Giridih	0
9.	Godda	0
10.	Gumla	0
11.	Hazaribag	661
12.	Jamtara	0
13.	Koderma	0
14.	Latehar	0
15.	Lohardaga	0
16.	Pakur	0
17.	Palamau	0
18.	Ranchi	0
19.	Sahebganj	0
20.	Saraikele	0
21.	Simdega	0
22.	West Singhbhum	0
Total		2537

Karnataka

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Bagalkot	2269
2.	Bangalore Rural	4024

1	2	3
3.	Bangalore Urban	1636
4.	Belgaum	5853
5.	Bellary	8844
6.	Bidar	3869
7.	Bijapur	3016
8.	C. R. Nagar	727
9.	Chikkamagalur	6531
10.	Chitradurga	3931
11.	D. Kannada	3185
12.	Davangere	5521
13.	Dharwad	2278
14.	Gadag	1429
15.	Gulbarga	2004
16.	Hassan	2787
17.	Haveri	1589
18.	Kodagu	1241
19.	Kolar	1689
20.	Koppal	3721
21.	Mandya	2257
22.	Mysore	3434
23.	Raichur	7529
24.	Shimoga	7471
25.	Tumkur	9623
26.	U. Kannada	2917
27.	Udupi	1685
Total		101123

Kerala

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Alappuzha	4507

1	2	3
2.	Ernakulam	2310
3.	Idukki	2400
4.	Kannur	1115
5.	Kasargode	2030
6.	Kolfam	3349
7.	Kottayam	3564
8.	Kozhikode	967
9.	Malappuram	4082
10.	Palakkad	7768
11.	Pathanamthitta	1694
12.	Thiruvananthapuram	2753
13.	Thrissur	3969
14.	Wayanad	2827
Total		43335

Madhya Pradesh

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Balaghat	3772
2.	Barwani	567
3.	Betul	6536
4.	Bhind	1959
5.	Bhopal	5140
6.	Chhatarpur	1855
7.	Chhindwara	3215
8.	Damoh	2299
9.	Datia	824
10.	Dewas	10264
11.	Dhar	6050
12.	Dindori	1557

1	2	3
13.	Guna	5278
14.	Gwalior	2539
15.	Harda	731
16.	Hoshangabad	8831
17.	Indore	6266
18.	Jabalpur	2740
19.	Jhabua	7313
20.	Katni	1073
21.	Khandwa	15076
22.	Khargaoon	5286
23.	Mandla	5775
24.	Mandsaur	1354
25.	Morena	4844
26.	Narsinghpur	2634
27.	Neemuch	729
28.	Panna	1690
29.	Raisen	3366
30.	Rajgarh	2449
31.	Ratlam	1769
32.	Rewa	3395
33.	Sagar	4408
34.	Satna	1679
35.	Sehore	7999
36.	Seoni	3038
37.	Shahdol	5354
38.	Shajapur	7957
39.	Sheopur	1288
40.	Shivpuri	4249
41.	Sidhi	4646
42.	Tikamgarh	1069

1	2	3
43.	Ujjain	3994
44.	Umaria	1325
45.	Vidisha	2739
Total		176921

Maharashtra

Sl.No. Name of the Districts Number of Sanitary Latrine constructed

1	2	3
1.	Ahmednagar	11578
2.	Akola	2160
3.	Ammravati	9209
4.	Aurangabad	4605
5.	Beed	3138
6.	Bhandara	659
7.	Buldhana	6566
8.	Chandrapur	8522
9.	Dhule	9688
10.	Gadchiroli	10096
11.	Gondia	1263
12.	Hingoli	2055
13.	Jalgaon	10969
14.	Jalna	3755
15.	Kolhapur	8655
16.	Latur	1304
17.	Nagpur	9056
18.	Nanded	4718
19.	Nandurbar	7552
20.	Nasik	18164
21.	Osmanabad	5803
22.	Parbhani	3107

1	2	3
23.	Pune	7343
24.	Raigad	7583
25.	Ratnagiri	1950
26.	Sangli	6447
27.	Satara	8944
28.	Sindhudurga	738
29.	Solapur	9543
30.	Thane	30535
31.	Wardha	3595
32.	Washim	2212
33.	Yavatmal	8658
Total		230180

Manipur

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Bishnupur	0
2.	Chandel	7
3.	Churachandpur	355
4.	Imphal East	0
5.	Imphal West	0
6.	Senapati	1006
7.	Tamenglong	0
8.	Thoubal	238
9.	Ukhrul	0
Total		1806

Meghalaya

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	South Garo Distt.	36

1	2	3
2.	Ri Bhoi Distt.	20
3.	Jaintia Hills	788
4.	West Khasi Hills	0
5.	East Khasi Hills	742
6.	East Garo Hills	0
7.	West Garo Hills	1431
Total		3015

Mizoram

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Aizawl	0
2.	Champhai	0
3.	Kolasib	0
4.	Lawngtlai	0
5.	Lunglei	0
6.	Mamit	0
7.	Salha	0
8.	Serchhip	0
Total		0

Nagaland

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Kohima	0
2.	Mokokchung	0
3.	Mon	0
4.	Phek	0
5.	Tuensang	0
6.	Wokha	0
7.	Zunheboto	0
Total		0

Orissa

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Angul	8953
2.	Balangir	628
3.	Balasore	34191
4.	Bargarh	673
5.	Bhadrak	0
6.	Boudh	100
7.	Cuttack	3200
8.	Deogarh	1599
9.	Dhenkanal	17003
10.	Gajapati	0
11.	Ganjam	0
12.	Jagatsinghpur	0
13.	Jajpur	0
14.	Jharsuguda	2029
15.	Kalahandi	12826
16.	Kendrapara	0
17.	Keonjhar	1200
18.	Khurda	218
19.	Koraput	8776
20.	Malkangiri	1204
21.	Mayurbhanj	14490
22.	Nabarangpur	965
23.	Nawapara	161
24.	Nayagarh	5075
25.	Phulbani	5297
26.	Puri	926
27.	Rayagada	0

1	2	3
28.	Sambalpur	10848
29.	Sonepur	4201
30.	Sundargarh	4177
Total		138740

Punjab

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Amritsar	1018
2.	Bhathinda	651
3.	Faridkot	629
4.	Firozpur	811
5.	Gurdaspur	878
6.	Hoshiarpur	512
7.	Jalandhar	1331
8.	Kapurthala	183
9.	Ludhiana	1412
10.	Mansa	0
11.	Moga	0
12.	Muktsar	228
13.	Nawan Shahar	107
14.	Patehgarh	125
15.	Patiala	853
16.	Rupnagar	1137
17.	Sangrur	515
Total		10390

Rajasthan

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Ajmer	0

1	2	3
2.	Alwar	1608
3.	Banewara	64
4.	Baran	131
5.	Barmer	3124
6.	Bharatpur	1211
7.	Bhilwara	1418
8.	Bikaner	4184
9.	Bundi	168
10.	Chhattaugarh	0
11.	Churu	10295
12.	Dausa	1453
13.	Dhaulpur	0
14.	Dungarpur	2224
15.	Ganganagar	568
16.	Hanumnagarh	553
17.	Jaipur	4020
18.	Jaisalmer	1506
19.	Jalor	2594
20.	Jhalawar	1046
21.	Jhunjhunun	1241
22.	Jodhpur	1690
23.	Karauli	62
24.	Kota	0
25.	Nagaur	5386
26.	Pali	220
27.	Rajsamand	238
28.	Sawai Madhopur	1095
29.	Sikar	79
30.	Sirohi	296

1	2	3
31.	Tonk	651
32.	Udaipur	476
Total		47601

Sikkim

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	East District	0
2.	North District	0
3.	South District	0
4.	West District	0
Total		0

Tamil Nadu

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Coimbatore	7475
2.	Cuddalore	6975
3.	Dharmapuri	5258
4.	Dindigul	6643
5.	Erode	10530
6.	Kancheepuram	7124
7.	Kanniakumari	7667
8.	Karur	1393
9.	Madurai	4708
10.	Nagapattinam	3273
11.	Namakkal	2300
12.	Nilgiri	4016
13.	Perambalur	3172
14.	Pudukkottai	6666
15.	Ramanathapuram	10723

1	2	3
16.	Salem	5515
17.	Sivagangai	6261
18.	Tanjavur	8362
19.	Theni	1022
20.	Tiruchirappalli	3502
21.	Tirunelveli	4444
22.	Tiruvallur	4059
23.	Tiruvannamalai	6239
24.	Tiruvarur	3081
25.	Tuticorin	6543
26.	Vellore	7237
27.	Villupuram	7466
28.	Virudunagar	3393
Total		155092

Tripura

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Dhalai	0
2.	Tripura North	0
3.	Tripura South	0
4.	Tripura West	0
Total		0

Uttar Pradesh

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Agra	5915
2.	Allgarh	6404
3.	Allahabad	4567
4.	Ambedkarnagar	2808

1	2	3
5.	Azamgarh	7965
6.	Baghpat	1167
7.	Bahraich	21532
8.	Ballia	15680
9.	Balrampur	901
10.	Banda	350
11.	Barabanki	14944
12.	Bareilly	5422
13.	Basti	7776
14.	Bhadoi (Sant Ravidas Nagar)	2187
15.	Bijnor	7893
16.	Budaun	7093
17.	Bulandshahr	5680
18.	Chandauli	2671
19.	Chitrakoot	1690
20.	Deoria	27276
21.	Etah	2278
22.	Etawah	2427
23.	Faizabad	913
24.	Farrukhabad	6657
25.	Fatehpur	7002
26.	Firozabad	6808
27.	Gautam Budh Nagar	144
28.	Ghaziabad	5820
29.	Ghazipur	6107
30.	Gonda	14414
31.	Gorakhpur	4547
32.	Hamirpur	1878
33.	Hardoi	8534

1	2	3
34.	Jalaun	2978
35.	Jaunpur	4947
36.	Jhansi	1879
37.	Jyotiva Phoole Nagar	1408
38.	Kannauj	1764
39.	Kanpur Dehat	5805
40.	Kanpur Nagar	7575
41.	Kaushambhi	1042
42.	Kheri	19848
43.	Lalitpur	2696
44.	Lucknow	2543
45.	Mahamaya Nagar (Hathras)	1024
46.	Maharajganj	9618
47.	Mahoba	1611
48.	Mainpuri	4168
49.	Mathura	6166
50.	Mau	2391
51.	Meerut	6584
52.	Mirzapur	6145
53.	Moradabad	3181
54.	Muzaffarnagar	4047
55.	Oraiya	2501
56.	Padrauna (Kushinagar)	2071
57.	Pilibhit	19166
58.	Pratapgarh	5336
59.	Rae Barell	8983
60.	Rampur	3935
61.	Saharanpur	7700
62.	Sant Kabir Nagar	1543

1	2	3
63.	Shahajahanpur	8868
64.	Shravasti	1844
65.	Siddharthnagar	5989
66.	Sitapur	10305
67.	Sonbhadra	4125
68.	Sultanpur	7884
69.	Unnao	10080
70.	Varanasi	2988
Total		418188

Uttaranchal

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Almorha	624
2.	Bageshwar	166
3.	Chamoli	346
4.	Champavat	19
5.	Dehradun	1122
6.	Haridwar	2372
7.	Nainital	2211
8.	Pauri	916
9.	Pithoragarh	498
10.	Rudraprayag	90
11.	Tehri	275
12.	Udhamsing Nagar	657
13.	Uttar Kashi	575
Total		9871

West Bengal

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1	2	3
1.	Bankura	5628

1	2	3
2.	Birbhum	4811
3.	Burdwan	10319
4.	Coochbehar	45612
5.	Dakshin Dinajpur	35
6.	Darjeeling	4610
7.	Hooghly	9148
8.	Howrah	4414
9.	Jalpaiguri	25892
10.	Malda	0
11.	Midnapore East	13442
12.	Midnapore West	3557
13.	Murshidabad	6297
14.	Nadia	5936
15.	North 24 Parganas	8364
16.	Purulia	4355
17.	Siliguri	386
18.	South 24 Parganas	6637
19.	Uttar Dinajpur	13657
Total		173100

Andaman and Nicobar

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Andamans	0
2.	Nicobars	0
Total		0

Dadar and Nagar Haveli

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Dadra & Nagar Haveli	20

Daman and Diu

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Daman	0
2.	Diu	0
Total		0

Lakshadweep

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Lakshadweep	22

Pondicherry

Sl.No.	Name of the Districts	Number of Sanitary Latrine constructed
1.	Pondicherry	253

*[English]***Promotion of Khadi and Hand-made Products**

3492. SHRI A. BRAHMANAIAH : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact the KVIC has explored the possibility to introduce Khadi and hand-made products in various Educational Institutions in the country;

(b) if so, the details thereof;

(c) whether it is a fact that students in Educational Institutions have been totally left out of the marketing plans of KVIC;

(d) if so, the reasons therefor;

(e) whether any effort is likely to be made by the Government to set up sales points at all schools, colleges and universities so as to encourage khadi use; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) Yes, Sir.

(b) The Khadi and Village Industries Commission (KVIC) has participated in 4 exhibitions in the colleges at Mumbai and also at IIT, Delhi and Mumbai. Further, the

KVIC conducted awareness programmes, people's education programme, essay and debate competitions in colleges and technical institutions. KVIC has also requested the State Governments to introduce Khadi and Polyvastra based products as school uniforms.

- (c) No, Sir.
(d) Does not arise.

(e) and (f) KVIC has already taken up a programme for developing designs of Khadi which will produce latest/modern designs in Khadi with the help of qualified designers trained in NID, NIFT engaged for the purpose. A Mission Khadi is also being taken up to convert the Khadi fabric into ready-made garments of latest designs which will be mainly for youth. The KVIC is extending to help schools and colleges having consumer stores, to market Khadi and Hand made products.

Work to Rule Strike by CPWD Engineers

3493. SHRI SHEESH RAM SINGH RAVI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the Junior Engineers and Assistant Engineers of CPWD, New Delhi have been on work to rule strike for quite sometime now and they remain absent from their duties;
(b) if so, the reasons therefor alongwith the term work to rule stand for;
(c) whether these JEs and AEs are entitled to receive salary for the said period; and
(d) if so, the justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir. A few incidents of some Junior Engineers and Assistant Engineers resorting to agitation during working hours were reported. The agitation has since been withdrawn.

(b) The agitation of the Junior Engineers/Assistant Engineers of Central Public Works Department (CPWD) was for fulfilment of the following demands :

- (i) grant of 2nd financial upgradation under the Assured Career Progression Scheme in the pay scale of Rs. 10000-15200;
(ii) promotion from the grade of Assistant Engineers to Executive Engineers; and

- (iii) against the proposed amendment to the existing provisions of Rule 136 of the General Financial Rules, 1963, allowing the Ministeries/Departments of the the Central Government to entrust public works of higher costs than at present to agency (ies) other than the CPWD without obtaining "no objection certificate" from the Ministry of Urban Development and Poverty Alleviation.

"Work to rule" constitutes a form of "strike" under the provisions of the Central Civil Services (Conduct) Rules, 1964.

(c) and (d) The Junior Engineers/Assistant Engineers identified as not having carried out their official duties as part of such agitation are liable to be dealt with in accordance with the relevant rules and Government instructions in this behalf.

Statehood to Andaman and Nicobar

3494. SHRI MAHBOOB ZAHEDI : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether the Government have any plan to transform Andaman-Nicobar Islands into a State as has been done in case of Pondicherry, Arunachal Pradesh or Goa; and
(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) There is no such proposal under the consideration of the Government. It is also clarified that the current status of Pondicherry is that of a Union Territory with Legislature.

- (b) Does not arise.

[Translation]

Extension and Modernisation of Central Hospital in Bhule of BCCL

3495. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

- (a) the extent to which the scheme formulated in the beginning for the extension and Modernisation of Central Hospital located in Bhule of the Bharat Coking Coal Limited (BCCL) has been implemented;

(b) the expenditure incurred on the construction of new building for that hospital in compliance with this scheme;

(c) whether the building was used for the purpose with which it was constructed;

(d) if not, the reasons therefor;

(e) whether any proposal of handing over this newly construction building for some private hospital is under consideration; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) As reported by Coal India Limited, initially, a scheme was approved for construction of 200 bedded hospital at Bhull. However, a 50 bedded hospital has been constructed with a total expenditure of Rs. 191 lakhs.

(c) Yes, Sir.

(d) Question does not arise.

(e) and (f) A proposal from the Prof. Rita Verma, M.P. with the request that the aforesaid building be given on lease to Randhir Verma Memorial Society for opening an eye hospital. Since the building is under use, the request of the Hon'ble M.P. has not been accepted.

[English]

Involvement of Nehru Yuva Kendras in AIDS Awareness

3496. SHRI KIRIT SOMAIYA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Nehru Yuva Kendras gets involved in AIDS awareness activities among the college students and youths;

(b) if so, the details in this regard particularly in Mumbai;

(c) the details of programme undertaken during the last three years by Mumbai Nehru Yuva Kendra in HIV-AIDS Health Awareness Campaign in Mumbai;

(d) the details of programme that are likely to be undertaken in 2003-2004; and

(e) the objectives behind these awareness programme?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) The Nehru Yuva Kendras organise such activities for the non-student youth.

(b) Such programmes are organised under a project 'Village Talk AIDS' funded by the Ministry of Health & Family Welfare.

(c) NYK Mumbai was opened on 15th October, 2001 and has organized various activities during 2001-02 and 2002-03 as indicated in the enclosed statement.

(d) Programmes can be finalised only after Ministry of Health & Family Welfare allocates funds for the project for the year 2003-04.

(e) The objectives of the programmes are to generate among the rural youth, and through them among the masses, awareness about HIV/AIDS and sexually transmitted infections, modes of transmission, methods of prevention, avoidance of stigma against those affected and about access to services.

Statement

Year	Name of the Programme	No. of Prog. Organised
2001-02	AIDS Awareness Camp	04 nos.
	AIDS Awareness Rally	04 nos.
2002-03	AIDS Awareness Prog.	268 nos.
	AIDS Awareness Rally	01 no.
	Youth Leadership Training Programme on HIV AIDS	02 nos.
	Awareness Campaign	04 nos.
	Focus Group Discussion	03 nos.
	Exhibition	04 nos.
	Workshop and Seminar	05 nos.

Anomalies in Benefits and Uniform Staff of CRPF

3497. SHRI BALASAHÉB VIKHE PATIL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the civilian staff and uniform staff of CRPF were drawing the same scale of pay during the year

1981 as their duties and postings during the service were same;

(b) if so, whether there is an anomaly in their scales of pay, availing of EL and other benefits between them;

(c) if so, the details thereof;

(d) whether the Fifth Pay Commission has recommended for the equalization of their Pay Scales; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) Yes, Sir.

(b) and (c) Consequent on implementation of the recommendations of 4th Central Pay Commission the combatised staff were allowed higher pay scales and also benefit of 60 days of Earned Leave in year, Ration Money, etc. The civilian staff is entitled to only 30 days of EL in a year.

(d) No, Sir.

(e) Does not arise.

Proposals from NGO's

3498. SHRI TH. CHAOBA SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Department of Youth Affairs and Sports has received a circular from the Ministry of Home Affairs stating that all new proposals received from NGO's (Non-Governmental Organisations) of Manipur does not require to be referred to the MHA for clearance;

(b) if so, whether the Department of Youth Affairs & Sports is still continuing to refer new proposals from NGO's of Manipur to MHA; and

(c) if so, the reasons for such reference to MHA and the officials responsible for such reference?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) No, Sir.

(b) and (c) As per extant instructions of the Ministry of Home Affairs in cases where the NGO is a new one and has been established recently and has submitted the first proposal for assistance under a scheme administered by a Central Ministry/Department, approval of the MHA

would be required. Further, in case the proposal of an NGO has been received through the concerned Department of the Govt. of Manipur, approval of the MHA is not required. The Ministry of Youth Affairs & Sports has been scrupulously following these instructions of the MHA.

[Translation]

Group-wise Personnel in the Ministry

3499. SHRI BAL KRISHNA CHAUHAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state

(a) the group-wise number of personnel working in groups 'A', 'B', 'C' and 'D' in different departments and undertakings under his Ministry;

(b) the number of personnel belonging to other Backward Classes, Scheduled Tribes and Scheduled Castes separately, out of total number of personnel; and

(c) the group-wise number of personnel belonging to OBCs, STs and SCs?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) There is no Department or Undertaking under the Ministry of Youth Affairs & Sports. Under this Ministry, there is one subordinate office i.e. National Service Scheme (NSS) Organisation. The group-wise number of personnel working in groups 'A', 'B', 'C' and 'D' in the Ministry (proper) and NSS are as follows :

	Gr. 'A'	Gr. 'B'	Gr. 'C'	Gr. 'D'	Total
Ministry of Youth Affairs & Sports	18	66	71	25	180
N.S.S. Organisation	13	26	105	47	191

(b) and (c) The number of personnel belonging to Other Backward Classes, Scheduled Tribes and Scheduled Castes, group-wise, working in the Ministry and NSS Organisation are as follows :

Ministry of Youth Affairs & Sports

	Group Total	OBCs	STs	SCs
1	2	3	4	5
Gr. 'A'	18	-	-	02
Gr. 'B'	66	01	04	11

1	2	3	4	5
Gr. 'C'	71	07	04	11
Gr. 'D'	25	-	02	08
Total	180	08	10	32
NSS Organisation				
Gr. 'A'	13	02	01	04
Gr. 'B'	26	05	01	07
Gr. 'C'	105	20	12	20
Gr. 'D'	47	04	05	31
Total	191	31	19	62

KRIBHCO

3500. SHRI RAMDAS RUPALA GAVIT :

SHRI Y. G. MAHAJAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that a number of workers have been working in KRIBHCO on contract basis for the last five years;

(b) if so, the details thereof;

(c) the date from which they are working on contract basis;

(d) whether the Government are contemplating to regularise the services of such workers;

(e) if so, the time by which their services are likely to be regularised; and

(f) the reasons for not regularising their services till now?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) No person is working in KRIBHCO on contract basis continuously for the last five years.

(b) to (f) Does not arise.

[English]

Extortion by Traffic Police

3501. SHRI T. GOVINDAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received any complaints regarding extortion of money/taking bribe etc. from the vehicle owners by the Delhi Traffic Police during the last three years;

(b) if so, the details thereof; and

(c) the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) During the preceding three years, Delhi Police had received 759 such complaints of which 727 complaints were found unsubstantiated and the remaining 32 as prima facie substantiated. Delhi Police have taken/initiated suitable departmental action against 73 police personnel involved in the 32 complaints found to be prima facie substantiated.

(c) The steps taken by Delhi Police to check such activities include regular briefing of the staff by senior officers; monitoring and inspection of the activities of the staff deployed for patrolling/booth duties by the senior officer; surprise check by the Vigilance Branch; close watch on the police personnel suspected to be indulging in corrupt practices; transfer of persons with doubtful integrity to non-sensitive posts; encouraging the public to voice their grievances through complaint boxes put up at Police Stations, District Headquarters, Police Headquarters and through Help Line facilities and E-Mail; examination of the complaints against police officials by senior officers; and award of exemplary punishment to those found involved in corrupt practices so that it serves as an example for others.

Area Welfare Officers

3502. PROF. I. G. SANADI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the rules and regulations concerning appointment of Area Welfare Officers;

(b) the details of duties and responsibilities of such officers;

(c) whether Area Welfare Officers are categorized as Central Government servants;

(d) if so, the facts and details thereof; and

(e) the manner in which the action is contemplated in the regulations in the event of Area Welfare Officer not performing his duties and responsibilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (d) Area Welfare Officers are nominated for residential colonies to look after the welfare and related problems of the Central Govt. employees and their families. It is not an appointment under the Govt. of India and is only a functional arrangement to provide a link between the Central Govt. employees residing in various colonies and the concerned civic and other agencies providing service to them. The Area Welfare Officers function on honorary and voluntary basis.

(e) Area Welfare Officers are nominated for 2 years. In case of specific allegations against them, the Govt. may consider withdrawing their nominations.

Cottage Industries

3503. SHRI T. T. V. DHINAKARAN : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Union Government are aware of the fact that the cottage industries are facing stiff competition from the Multinational companies since the latter have begun making products like papad, pickle, etc. traditionally made by cottage industries;

(b) if so, the facts thereof;

(c) whether the Union Government would consider to reserve such traditional products for the cottage industries and protect them;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken so far to provide competitive edge for cottage industries in the change scenario of market?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) to (f) With the globalisation of the Indian economy, the industries in the country, including cottage and rural industries, are facing greater competition in the market. The strategy of the Government is to strengthen the cottage and rural industry sector to enable it to remain competitive in the market led economy and generate additional jobs. While, pickle and chutney units have been reserved for exclusive manufacture in the Small Scale

Sector, the Government has announced a Khadi Package on 14.05.2001, which seeks to provide a competitive edge for cottage and rural industries in the changed market scenario. The Package is under different stages of implementation and inter-alia, consist of creation of packaging and design facilities, measures to promote marketing, brand building, cluster development etc.

Rehabilitation of Persons

3504. SHRI BASU DEB ACHARIA : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 5555 dated 29.4.2003 and state :

(a) whether a draft Bill related to "Project Affected Persons" (Resettlements and Rehabilitation) has been formulated;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be formulated?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAR M. K. PATIL) : (a) to (c) This Ministry had formulated a draft Project Affected Families (Rehabilitation & Resettlement) Bill which was discussed by the Standing Committee of Secretaries (SCOS). The SCOS was of the view that a Central Policy on the subject would be preferable. Accordingly this Department has prepared a Draft National Policy on Resettlement and Rehabilitation for Project Affected Families—2003 which is under consideration of the Government.

[Translation]

Opening of New Mines

3505. SHRI LAXMAN GILUWA : Will the Minister of MINES be pleased to state :

(a) whether any survey has been conducted by Geological Survey of India (GSI) for opening of new mines during each of the last two years and the current year; and

(b) if so, the details thereof; State-wise and location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) and (b) Yes, Sir. Geological Survey of India (GSI) carries out regional

surveys for exploration of minerals in different parts of the country. GSI conducted 153,146 and 114 surveys for regional exploration of minerals in the country during the year 2001, 2002 and 2003 respectively. Opening of new mines based on the promising mineral occurrences located by GSI will depend upon its economic viability to be proved by further detailed exploration.

As per National Mineral Policy, 1993 the exploration/exploitation of mineral deposits has been thrown open for Private Sector participation, both domestic and foreign. Mining can be undertaken after the grant of mining leases by the State Govt. and after the approval of mining plans under Mineral Concession Rules, 1960.

[English]

Acute Shortage of Cement and Glass Panes

3506. SHRI C. SREENIVASAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the Central Public Works Department has been facing acute shortage of cement and glass panes since March, 2003;
- (b) if so, the facts and reasons therefor; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) No, Sir.

(b) and (c) Do not arise in view of (a) above.

Recruitment of Teachers in MCD/NDMC

3507. SHRI K. YERRANNAIDU : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) the number of vacancies of primary teachers in Municipal Corporation of Delhi (MCD) and New Delhi Municipal Council (NDMC) that are lying vacant for the last three years, year-wise;
- (b) the number of teachers that have been recruited on regular basis by MCD and NDMC during the last three years, year-wise;
- (c) the manner in which recruitment of teachers in MCD/NDMC is made;

(d) the number of teachers likely to be retired in MCD and NDMC during 2003, 2004 and 2005 year-wise; and

(e) the steps being taken to fill up these regular vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The requisite information is given as under :

Year	MCD	NDMC
2001	2400	Nil
2002	2500	Nil
2003	1404	21

(b) The number of teachers appointed on regular basis during the last three years by Municipal Corporation of Delhi and New Delhi Municipal Council was under :

Year	MCD	NDMC
2001	1328	85
2002	285	Nil
2003	261	Nil

(c) The recruitment of teachers in both Municipal Corporation of Delhi and New Delhi Municipal Council is made through Delhi Sub-ordinate Staff Selection Board.

(d) The requisite information is given as under :

Year	MCD	NDMC
2003	200	14
2004	200	9
2005	200	8

(e) Both the Municipal Corporation of Delhi and New Delhi Municipal Council have already sent appropriate requisitions for filling up vacant posts to the Delhi Subordinate Staff Selection Board.

**Maternity Benefits to Women Workers/
Employees**

3508. SHRI PARSURAM MAJHI : Will the Minister of COAL be pleased to state :

(a) the number of women workers/employees working in various coal mines/offices under the Mahanadi Coalfields Ltd. (MCL);

(b) whether the Maternity benefit is given to them under the Maternity Benefit Act, 1961;

(c) if so, the details of such benefits given to them during each of the last three years; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) As reported by Coal India Limited, (CIL) there are 876 women workers/employees working in various coal mines/ offices under the Mahanadi Coalfields Ltd. (MCL).

(b) Yes, Sir.

(c) The number of women workers/employees who have availed the maternity benefit under the said act in the last three years are as under :

Year	No. of Women Workers/Employees
2000	13
2001	17
2002	17

(d) Does not arise in view of reply to part (c) above.

Closure of N.B.O.

3509. SHRI RAVI PRAKASH VERMA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Economic Reforms Commission (ERC) has recommended to close down National Buildings Organisation without any study being undertaken in the working of this organisation;

(b) if so, the reaction of the Government thereto; and

(c) the reasons for not filling up the vacant posts of S.E./MIS Division of N.B.O. since 1992?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Expenditure Reforms Commission, after making a thorough

review of the performance of National Building Organisation, over the last few years, has recommended closure of National Building Organisation. The Government has accepted the recommendation and decided to close down National Building Organisation.

(c) In view of the above, the question of filling up vacant posts would not arise. Moreover, these posts had already come under 'deemed abolition' clause with effect from 1993.

[Translation]

Addition/Alteration Work in Government Quarters

3510. SHRI SAVSHIBHAI MAKWANA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the time schedule for completion of addition/alteration work in Government quarters by the CPWD under provision in which 10% of the expenditure is borne by the occupant;

(b) the number of Government employees who had deposited money for carrying out addition/alteration work of their quarters during 2002-03 under the said provision;

(c) whether the addition/alteration works of all the concerned quarters have been completed;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (e) The information is being collected and will be placed on the Table of the House.

[English]

Traffic Offences

3511. SHRI SHRIPRAKASH JAISWAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether there is a general complaint that notices for violation for compound offences under different sections of Motors Vehicles Act are being issued by the Dy. Commissioner (Traffic), Delhi Police in arbitrary manner without giving any opportunity to the commuters to justify their stand;

(b) if so, the facts thereof alongwith procedure followed in this regard;

(c) whether it is also a fact that fake challans are repeatedly being sent to those commuters who have once deposited their challans with the Traffic Police;

(d) if so, the number of such complaints received during the last three years; and

(e) the steps being taken by the Government to remove the shortcomings in the present system and make it more transparent and to stop the harassment of commuters at the hands of Police personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) No, Sir. The notices for traffic violation are issued on receipt of information from the field staff, in prescribed proforma, indicating such details as the registration number of the vehicle, the nature of traffic violation, the date and place of occurrence of the incident, etc.

(c) and (d) No, Sir. However, during the period from 1st January, 2000 to 31st July, 2003, 16 such complaints were received, 14 of which were found to be unsubstantiated.

(e) The existing system is working satisfactorily as it ensures the least harassment to the commuters as it excludes any direct contact between the alleged offender and the traffic police personnel on duty.

[Translation]

Supreme Court's Judgement on Strike by Government Servants

3512. SHRI G. J. JAVIYA :

SHRI CHANDRESH PATEL :

SHRI ADHI SHANKAR :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Supreme Court has delivered a judgement on 6.8.2003 to the effect that Government employees and workers have no right to go on strike;

(b) if so, the details thereof;

(c) whether the trade unions and employees

all over the country have expressed their protest against it;

(d) if so, the details thereof;

(e) the reaction of the Government thereto;

(f) whether the Government propose to bring a Bill in Parliament in this regard; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) In the judgement delivered on 6th August, 2003 in the case of T. K. Rangarajan vs. Government of Tamil Nadu and other, the Supreme Court has held that no right to strike—whether Fundamental, Statutory or Equitable/Moral Right—exists with the Government employees.

(c) and (d) News reports indicate that some of the trade unions and employees have expressed their protest against it.

(e) As per the provisions of the Conduct Rules, no Government servant shall resort to or in any way abet any form of strike or coercion or physical duress in connection with any matter pertaining to his service or the service of any other Government servant.

(f) and (g) No such proposal is under consideration.

[English]

Meeting of Town & Country Planning

3513. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the date when the last meeting of the Town and Country Planning Board was held in the Union Territory of Daman and Diu;

(b) the reasons for not holding this meeting for a long period;

(c) the number of times the meeting has been held during the past three years; and

(d) the date by which the next meeting is likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) As per information received from Daman & Diu Administration, the last meeting of the Town and Country Planning Board was held on 24.12.2001. During the last three years, three meetings have already been held. The next meeting of the Town & Country Planning Board is likely to be convened in due course after compliance of the decision taken in the last meeting is made by the concerned departments/quasi judicial authorities.

Allotment of Institutional Plots by DDA

3514. SHRI SHANKERSINH VAGHELA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the guidelines for the allotment of institutional plots by the DDA;

(b) the number of applications received for allotment of institutional plots during the last three years till date and the societies/applicants fulfilling the criteria laid by the Government;

(c) whether the DDA continues to make allotments even to those 280 cases which were recommended by the officers of DDA in February, 2003;

(d) if so, whether the Government propose to issue directions to the DDA to stop all these new allotments till all the earlier recommended cases pending since January, 2000 are not approved as per their inter-se seniority; and

(e) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The Delhi Development Authority has reported that it has been allotting institutional land to various cultural and social organization as per the provisions of Rule 5 & 20 of DDA (Disposal of Developed Nazul Land) Rules, 1981. Various conditions prescribed for the allotment of land are as follows :

- (i) The society is registered under the Societies Registration Act, 1860 or such institution is owned and run by the Government or any local authority or it is constituted or established under any law for the time being in force.

(ii) It is non-profit making body.

(iii) It is in possession of sufficient funds to meet the cost of the land and the construction of building for its use.

(iv) Allotment to such institution is sponsored or recommended by a Department of the Delhi Administration or a Ministry of the Central Government.

(b) The DDA has reported that out of 1536 Societies applied for allotment of institutional land during the last 3 years till date, 457 were found fulfilling the requisite criteria for the allotment of land.

(c) to (e) DDA has also reported that out of 276 cases recommended by the Institutional Allotment Committee of DDA in February 13 and February 17, 2003, 43 cases have been approved by the competent authority for the allotment of land. No seniority list of the applications received for the allotment of institutional land is maintained by DDA. Allotment of land to societies is made by DDA subject of completion of the requisite codal formalities and availability of land.

Issue of Safety Licences by Delhi Police

3515. SHRI TARACHAND BHAGORA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Delhi Police of Licensing Department issue Safety Licences for setting up Swings on special occasions/festivals and also on permanent basis in places like Appu Ghar and other parks;

(b) if so, the details thereof;

(c) the details of the norms adopted for the issue of such licences;

(d) the number of cases of deaths reports in Delhi due to rusted swing and machines during the last six months; and

(e) the action taken by the Government/Delhi Police in all these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Yes, Sir. Such licences are issued by the Licensing Branch of Delhi Police in accordance with the provisions contained in "The

Regulations for Licensing & Controlling Places of Public Amusement (other than Cinemas) and Performances for Public Amusement, 1980". The applicants are required to furnish, inter-alia, 'no objection' certificates from the prescribed authorities from fitness of the ride, fire-safety, entertainment, traffic and law and orders angles.

(d) and (e) During the last six months, one case of death from an amusement park was reported in Delhi. Delhi Police have suspended the operation of the "ride" involved in this death and the licence has been given a show cause notice for cancellation of his premises and performance licence.

Prices of Fertilizers

3516. SHRIMATI RAMA PILOT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether in view of famine and floods in several parts of the country the Government propose to reduce the prices of fertilizers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) and (b) There is no proposal at present to reduce the prices of fertilizers.

Supply of Coal by CIL

3517. DR. CHARAN DAS MAHANT : Will the Minister of COAL be pleased to state :

(a) whether the Supreme Court of India on April 29, 2002 ordered the Coal India Limited to supply balance quota of coal to some companies;

(b) if so, the facts thereof;

(c) whether the orders of the Supreme Court are being violated by officers of Coal India Limited; and

(d) if so, the action taken by the Government to ensure that the orders of the Supreme Court are strictly followed by the CIL?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Smokeless Chullahs/Sanitation under Rural Housing Schemes

3518. SHRI CHANDRA VIJAY SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the norms to provide smokeless chullahs and sanitary latrines under rural housing schemes;

(b) whether is it a fact under the Rural Housing Schemes 20 States and 2 Union Territories could provide smokeless "chullahs" and sanitary Latrines and that also only in 50% and 57% of constructed Houses till now;

(c) whether owing to this a large section of beneficiaries have been denied a clean and pollution free atmosphere as well as basic hygiene;

(d) if so, the reasons therefor; and

(e) the action taken or proposed to be taken against the officers responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) Under the Indira Awaas Yojana (IAY), sanitary latrine and smokeless chulha are integral part of a house.

(b) to (e) Under the Scheme, the houses are constructed by the beneficiaries themselves. In some cases, sanitary latrines and smokeless chullahs are not being constructed by beneficiaries due to lack of awareness, attitudinal factors, shortage of water etc. Instructions in this regard are being reiterated from time to time.

Development of Medicines for Poor People

3519. SHRI J. S. BRAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Drug companies are not developing any medicines for ailments inflicting poor people in India;

(b) if so, the facts thereof;

(c) whether the Union Government have asked any PSU or voluntary organisation to take a lead in this regard;

(d) if so, details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) to (e) There are no diseases exclusive to poor. The diseases associated with poor hygienic conditions and malnutrition, such as, TB, gastroenteritis/ cholera, malaria, kala-azar, etc. may be categorised as

diseases, which are prevalent more in the poor people than other sections of society.

Indian drug companies have been carrying out research programmes for development of processes for manufacture of a number of drugs required for these diseases, as well as development of new molecules of pharmaceutical value, for treatment of such diseases.

The Department of Science and Technology (DST) is operating a Plan Scheme entitled "Drugs and Pharmaceuticals Research Programme (DPRP)" since 1994-95. The programme has so far supported 38 industry-institutional collaborative R&D projects related to development/standardization of herbal drugs to treat several diseases such as diarrhoea, pancreatitis, gastritis, ischaemic heart diseases, cancer, eye diseases, diabetes, vitiligo, psoriasis, rheumatism, ulcer, thyroid, obesity etc., development of vaccines, diagnostic kits, synthesis of new chemical entities, drug delivery system. Apart from this, the programme has also funded 7 national facilities in the area of pharma sector at public funded institutions.

Gift of Vehicles

3520. SHRI K. P. SINGH DEO : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether United States has offered gifts vehicles to India to deal with any emergency arising out of a chemical or biological weapons attack;

(b) if so, the facts in this regard;

(c) the effective capacity of these vehicles;

(d) whether the Government are ready to honour the gifts; and

(e) if so, the details in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (e) The United States Government has gifted equipment including one 'Rapid Response Trailer' that can be mounted to any host country vehicle. The trailer contains equipment worth about US \$ 1 lakh, which is sufficient for a responder team of 24 persons.

Unnecessary Expenditure by DDA on Constructions in Vasant Kunj

3521. SHRI IQBAL AHMED SARADGI : Will the

Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the latest report of the CAG has uncovered unnecessary expenditure to the tune of almost Rs. 3 crore, undertaken by the Delhi Development Authority in the fiscal year 2001-02, on constructions in the Vasant Kunj area;

(b) if so, whether in the report three cases have been pointed out in this regard;

(c) if so, the details thereof;

(d) whether any inquiry has been conducted in this regard; and

(e) if so, the action taken against those held responsible?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) The Comptroller and Auditor General of India (CAG); in its latest report has pointed out alleged unnecessary expenditure to the tune of Rs. 2.32 crore in the following three cases of Vasant Kunj :

(i) Construction of 2304 HIG/MIG/LIG houses.

(ii) Construction of 152 SFS houses (Group-I).

(iii) Construction of 152 SFS houses (Group-II).

(d) No, Sir.

(e) Question does not arise.

Subletting of Shops

3522. SHRI AMAR ROY PRADHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Directorate of Estates have a department which checks and ensures that flats allotted to Government employees are not sub-let by the allottee;

(b) if so, whether no such Department/wing is available in Land and Development Office of Delhi Development Authority to check and ensure that shops allotted by them are not subletted by the original allottee of shops;

(c) If so, the reasons therefor;

(d) whether the shops/show-case allotted by Land and Development Office to Kendriya Bhandar in R.K. Puram Markets have been further subletted to some other individuals/associations/organization; and

(e) If so, the action taken/proposed to take by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The Directorate of Estates have a section which regularly undertakes surprise checks of Government residential accommodation by Inspection Teams of Officers to ensure that Government Accommodation allotted to Government employees are not sublet by the allottee.

(b) and (c) As far as Land and Development Office and the Delhi Development Authority are concerned, the shops are allotted/leased out for general commercial use and there is no restriction regarding sub-letting of the leased premises and therefore, inspections to detect subletting of shops by the original allottees are not necessary.

(d) The Land and Development Office has not allotted any shop/show-case in R.K. Puram to the Kendriya Bhandar.

(e) Question does not arise in view of reply to (d) above.

[Translation]

Award of Contractors in SECL

3523. SHRI PUNNU LAL MOHALE : Will the Minister of COAL be pleased to state :

(a) project-wise details of the works awarded to private companies for removing soil through shovel maintenance contract by South Eastern Coalfields Ltd. in Chhattishgarh State;

(b) the number of contractors and the amount paid to them during each of the last three years, till date;

(c) whether the contractors leave works in the middle or cancel their contracts;

(d) if so, the details thereof;

(e) whether the incomplete works left by the said contractors are done by the other contractors;

(f) if so, the loss suffered by the Union Government and SECL thereby, project-wise; and

(g) the action taken by the Government in this regard against the defaulting contractors?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) The project-wise details of the work awarded to private companies for removing soil through shovel maintenance contract by South Eastern Coalfields Ltd. (SECL) in the state of Chhattishgarh are as under :

Sl.No.	Name of project	Name of work	Quantity	Name of contractor
1.	Mahan OC	Hiring of HEMM for removal of OB	474525 Cu.m.	M/s Sravya Project Pvt. Ltd.
2.	Dugga OC	Hiring of HEMM for removal of OB	607997 Cu.m.	M/s. Karam Jeet Singh & Co. Ltd.
3.	Baroud OC	Hiring of HEMM for removal of OB	139442 Cu.m.	M/s. Sumati Transport Pvt. Ltd.
4.	Baroud OC	Hiring of HEMM for removal of OB	127525 Cu.m.	M/s. Atwal Associates Pvt. Ltd
5.	Baroud OC	Hiring of HEMM for removal of OB	154108 Cu.m.	M/s Ravi Udyog
6.	Gevra OC	Hiring of HEMM for removal of shale band	3072147 tonnes	M/s Korba Coal Carriers
			1531697 tonnes	M/s. Sumati Transport Pvt. Ltd.

(b) The number of contractors and the amount paid to them during the year 2000-2001, 2001-2002,

2002-2003 and 2003-2004 (upto 13th August) are as under :

(In Rs.)

Name of Contractor	Amount paid in last three years			
	2001-01	2001-02	2002-03	2003-04 (upto 13th August)
M/s. Sarvya Project Pvt. Ltd.	--	--	13239282	---
M/s. Karam Jeet Singh & Co. Ltd.	--	--	9745252	4174096
M/s. Atwal Associates Pvt. Ltd.	--	--	3825737	--
M/s. Ravi Udyog	--	--	--	4931456
M/s. Sumati Transport Pvt. Ltd.	28979413	--	12639000	4232254
M/s. Korba Coal Carriers	37822000	11272000	20664000	11769492
Total	66801413	11272000	60113271	25121296

(c) No, Sir.

(d) to (g) Questions do not arise.

*[English]***Merger of Rural Development Schemes**

3524. SHRI ANANT GUDHE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is any proposal with the Government to merge various rural development programmes;

(b) if so, the details thereof alongwith the advantages of the merger;

(c) whether the co-ordination between the Central and State schemes is ensured in the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M. K. PATIL) :

(a) No proposal is under consideration in the Ministry of Rural Development to merge various rural development programmes.

(b) to (d) Questions do not arise.

SCs/STs in PMF/IB

3525. SHRI P. R. KYNDIAH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether IB and Para Military forces are not carrying forward SC/ST vacancies in adequate numbers

according to a Constitutional amendment passed in April 2000;

(b) if so, the reasons therefor;

(c) whether the Government are adhering to the amendment in letter and spirit; and

(d) if so, the detailed break up of quotas for SCs/STs appointment in various posts during the last two years in the PMF and IB?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) The vacancies of SC/ST category in CPFs and IB are being filled in accordance with the DOP & Ts instructions No. 36012/5/97-Estt. (Res.) Vol. II dated 20.7.2000.

(c) The Government of India's instructions are being followed.

(d) Appointments of SCs/STs made in the Central Police Forces & IB during the last 2 years are as under :

	SC	ST
CRPF	4341	2377
ARs	794	2192
CISF	974	638
BSF	4006	3076
ITBP	874	424
SSB	346	210
IB	39	52

Cancellation of Appointment under the Rural Weightage Quota

3526. SHRI R. L. JALAPPA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it has come to the notice of the Government that the Supreme Court has cancelled the appointments made in Karnataka under the rural weightage quota;

(b) If so, the number of persons affected thereby;

(c) whether there is any proposal to protect the interests of these appointees by bringing suitable amendment to the Constitution; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI HARIN PATHAK) : (a) The Supreme Court has held rule 3B of the Karnataka Civil Services (General Recruitment) Rules, 1977 providing for weightage of marks to rural candidates as void.

(b) Government of India has no information about number of persons affected by the judgement of the Supreme Court.

(c) There is no proposal to amend the Constitution to provide weightage or reservation for rural candidates in posts/services.

(d) Does not arise.

Revamping of Public Grievances System

3527. SHRI MANSINH PATEL :

SHRI SHIVAJI MANE :

DR. M. P. JAISWAL :

SHRI RAM TAHAL CHAUDHARY :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether CVC propose to revamp the public grievances redressal system;

(b) If so, the details thereof;

(c) the reforms proposed to be implemented to

curb corruption specially in Government offices and also to make the grievances cells in different departments more effective;

(d) whether CVC has suggested some code of conduct for the top bureaucrats in the country;

(e) if so, the details thereof; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS MINISTER OF STATE AND IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) As per the information provided by the CVC, no proposal has been made for revamping the Public Grievances redressal system.

(c) The Government is fully committed for the redressal of grievances of general public and has taken several measures for ensuring transparency in governance, curbing corruption and redressal of public grievances, including setting up of information and facilitation counters, in various Ministries/Departments/Organizations of Central Government, Publishing citizens' Charters, establishing Public Grievances monitoring system etc.

(d) No, Sir.

(e) and (f) Does not arise.

[Translation]

Review of Service Conditions

3528. SHRIMATI JAYASHREE BANERJEE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether there is a proposal to review the service conditions of the Government employees after implementation of the report of the Fifth Pay Commission;

(b) If so, the details thereof;

(c) whether it is proposed to fix ceilings in regard to facilities, leave and medical expenses; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Service conditions of the Government employees were reviewed by

the Fifth Central Pay Commission. Its recommendation were examined and implemented where such recommendations were acceptable to the Government. At present, there is no proposal to hold a general review of all the service conditions after implementation of the report of the Fifth Central Pay Commission. However, individual service condition/benefit is subject to review as and when the necessity arises.

(c) and (d) All the facilities and benefits to the Government employees are subject to certain conditions and limits which are reviewed from time to time.

[English]

Settlement of Srilankan Tamil Families at Katchal

3529. SHRI BISHNU PADA RAY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether under the Shastri Srimao Bandaranayaka Pact of 1964 rehabilitated 48 Srilankan Tamil families at Katchal, a tribal area of Nicobar District during 1974 and 1976 and they were allotted with half acre land for the purpose of kitchen garden and given Daily Rated job in the Rubber Plantation there;

(b) whether the Tribal community of this area has been representing for shifting these Srilankan Tamil families to other non-tribal island;

(c) if so, whether the A&N Administration has taken any concrete step to shift these families to other non-tribal islands and the period by which the process is likely to be completed; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Yes, Sir.

(b) Yes, Sir, they have been representing to the A & N Administration.

(c) and (d) Andaman & Nicobar Administration has broadly decide to settle the 48 Srilankan repatriate families in revenue area of south Andaman.

Sale of NFL Plant at Bathinda

3530. SHRI BHAN SINGH BHAURA :

SHRI SADASHIVRAO DADOBA MANDLIK :

SHRI C. N. SINGH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Union Government have planned to sell out the profit earning unit of National Fertilizer Limited at Bathinda;

(b) if so, the details thereof;

(c) whether any measures have been taken to protect the interest of the workers;

(d) if so, the details thereof;

(e) the number of workers and offices likely to be affected by this sale; and

(f) the amount the Government is expecting by this sale?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) to (e) As per policy of the Government to bring down its equity in the non-strategic PSUs to 26% or lower, it has been decided to disinvest 51% out of the GOI held equity of 97.64% in the National Fertilizers Limited (NFL), which inter-alia also include its Bathinda Unit, to a strategic buyer alongwith transfer of management control while fully protecting the interest of the workers. The Government has also decided to offer upto 2% of the shares of the company under ESPS out of its balance shareholding. The total manpower strength of NFL as on 31.7.2003 is 5003.

(f) The price bids have not yet been invited.

[Translation]

Self Help Groups

3531. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the scheme formulated by the Government to provide productive employment to the people by forming self help groups (SHGs) in the country especially in Bihar;

(b) the targets fixed for the scheme during the last three years and the current year, State-wise;

(c) the achievements of the scheme and reasons for shortfall in the targets;

(d) whether the Government have taken steps to create awareness about the schemes and their implementation; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) The Swarnajayanti Gram Swarozgar Yojana (SGSY), a holistic programme of self-employment covering all aspects of self employment viz organisation of the rural poor into Self Help Groups (SHGs) and their capacity building, Planning of activity clusters, infrastructure build up, technology and marketing support, was launched on 1st April, 1999. Since inception of the scheme 15,09,159 Self Help Groups (SHGs) have been formed all over the country including Bihar. Out of this 1,23,409 number of SHGs have taken up economic activities for self employment under the programme.

(b) and (c) No physical targets are set under the scheme. Statement indicating physical achievement State-wise including Bihar, during the last three years and current financial year.

(d) and (e) To increase awareness about the programmes of the Ministry including SGSY, electronic media i.e. Television and All India Radio are being used. At present a fifteen minute programme namely "Grameen Bharat" is being telecast five times a week through local Doordarshan Kendras in 11 languages throughout the country. Twelve weekly programmes are also being broadcast through All India Radio. The Ministry is also publishing a news magazine namely Grameen Bharat in 13 languages in which success stories/best practices are published and circulated to all the Gram Panchayats in the country.

Statement

Year wise Total No. of Swarozgaris assisted

S.No.	States	2000-2001	2001-2002	2002-2003	2003-2004*
1	2	3	4	5	6
1.	Andhra Pradesh	83084	79211	70504	6497
2.	Arunachal Pradesh	1403	1564	1053	0
3.	Assam	12282	15805	50176	1126
4.	Bihar	125792	146925	123546	10865
5.	Chhattisgarh	25423	26907	25950	604
6.	Goa	23	1150	697	54

1	2	3	4	5	6
7.	Gujarat	29241	20963	18132	1183
8.	Haryana	25853	14847	11673	132
9.	Himachal Pradesh	11647	9091	6745	283
10.	Jammu & Kashmir	9302	14978	10617	0
11.	Jharkhand	55038	70699	53729	2955
12.	Karnataka	29026	42944	37116	142
13.	Kerala	37926	22046	19778	733
14.	Madhya Pradesh	71823	63910	51907	0
15.	Maharashtra	87998	70602	55442	580
16.	Manipur	0	NR	NR	NR
17.	Meghalaya	1671	743	1197	0
18.	Mizoram	1352	3822	884	22
19.	Nagaland	1364	3681	2218	0
20.	Orissa	86171	59233	48925	109
21.	Punjab	11990	6272	6547	30
22.	Rajasthan	44504	36053	27901	0
23.	Sikkim	2181	2145	1397	295
24.	Tamil Nadu	83393	54614	56838	1170
25.	Tripura	14640	19633	7777	487
26.	Uttar Pradesh	124064	121400	98469	9565
27.	Uttaranchal	7234	11767	7690	694
28.	West Bengal	21230	15480	28748	3754
29.	Andaman & Nicobar Islands	448	462	142	0
30.	Daman & Diu	6	84	17	0
31.	Dadra & Nagar Haveli	0	0	0	0
32.	Lakshadweep	4	0	7	4
33.	Pondicherry	39	437	707	0
Total		1006152	937468	825529	41284

*Upto June, 2003

NR - Not reported

Scam in U.P. Electricity Board

3532. SHRIMATI REENA CHOUDHARY :

SHRI RAVI PRAKASH VERMA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received any recommendation from the Government of Uttar Pradesh and letters from the public representatives for C.B.I. investigation into the Rs. 5000 crore scam in respect of 800/400 KV Unnao-Agra transmission lines in Uttar Pradesh State Electricity Board in March, 2003;

(b) if so, the details thereof; and

(c) the action taken in this regard, so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) Letter dated 30.1.2003 from the Chief Minister of Uttar Pradesh and letters from public representatives in this regard were received.

(b) and (c) As per information furnished by Central Bureau of Investigation, the allegations mentioned in the letter of the Chief Minister of Uttar Pradesh relate to 1996 and have already been enquired into by Vigilance Cell of Uttar Pradesh Power Corporation and State Vigilance Establishment and action taken against certain public servants. A Special Leave petition No. 4126/2002 has been filed by one Shri Nand Lal Jaiswal in the Supreme Court and, therefore, CBI have not taken up investigation in the case.

[English]

Non Lapsable Central Pool Resources

3533. SHRI SANSUMA KHUNGGUR BWISW-MUTHIARY : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) whether the Government have contemplated to take up some Developmental Projects and Schemes with the Non-Lapsable Central Pool Resources so as to help facilitate the all round growth and development within the Bodoland Territory;

(b) if so, the action taken so far in this regard;

(c) if not, the reasons therefor;

(d) whether the Government have proposals to announce a concrete master-plan for the growth and

development of the most backward, neglected and overall discriminated against the Bodoland Territory;

(e) if so, the action taken so far in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) : (a) Government of India has extended financial support to specific development projects under Non Lapsable Central Pool of Resources (NLCPR) in the area falling within the Bodoland Territory.

(b) Thirty projects at an estimated cost of Rs. 124.04 crore in different sectors have been sanctioned under NLCPR from 2000-2001 to 2002-2003. During 2003-2004, three projects at an estimated cost of Rs. 20.44 crore have been retained for detailed techno-economic feasibility examination for sanction in accordance with NLCPR guidelines.

(c) Question does not arise.

(d) A Memorandum of Settlement (MoS) has been signed between the Government of India, Government of Assam and the Bodo Liberation Tigers (BLT) on 10.2.2003 for a durable solution to the Bodo issues. The main terms of the agreement include, inter-alia, additional financial assistance of Rs. 100 crore per annum (over and above normal plan assistance) to the State Assam for five years for projects to develop the socio-economic infrastructure in Bodoland Territorial Council (BTC) Areas. Besides, a centrally funded Central Institute of Technology (CIT) is proposed to be set up in BTC Areas to impart education in various technological/vocational disciplines.

(e) Action has been initiated to implement the provisions made in the Memorandum of Settlement.

(f) Question does not arise.

[Translation]

Fake Travelling Documents

3534. SHRI RATTAN LAL KATARIA :

SHRI BHUPENDERASINH SOLANKI :

SHRI PARSURAM MAJHI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the cases of fake travelling documents are increasing in the country;

(b) If so, the number of such cases registered and arrested in various States during each of the last three years, till date;

(c) the action taken against them; and

(d) the steps taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) to (c) As per information given by the National Crime Records Bureau, the number of incidents of fake passports reported and persons arrested under the Indian Passport Act, during the years 1999, 2000 and 2001, State-wise is enclosed as statement. While a decline of 34.5 per cent was noticed in the year 2000 over the year 1999 in the number of cases reported, an increase of 26.2 per cent noticed in the year 2001 over the year 2000.

(d) Regular training programmes are held for Immigration officials for effective detection of forged documents. In order to improve the security features the passport booklet has been redesigned to make it machine

readable. Machine printing of passports has been introduced which has digitally scanned photograph and signatures along with the personal particulars on the data page before lamination. Machine printing of passports has been implemented in all passport offices. In addition, there is also the machine readable zone which contains personal particulars in coded form which can be read by machine readers at immigration counters making forgery difficult. Passport Reading machine has already been installed at IGI Airport, Delhi. Various security features have also been incorporated in the Indian passports and other travel documents such as heat activated ultra violet lamination sheet which contains invisible inks, micro lettering on each page, ultra fluorescent stitching thread, invisible ink in all the pages including page numbers, laser plate die-pressable impression on date pagers, 3-D water mark, laser perforated passport number on visa pages and fugitive ink which bleeds if an alternation is attempted by any chemical, etc. Laser UV lamps and magnifying glasses have been provided at the immigration check posts.

Government have also requested the police authorities to be vigilant while verifying the documents furnished by individuals.

Statement

Sl.No.	State/UT	1999		2000		2001	
		Incidence	Persons arrested	Incidence	Persons arrested	Incidence	Persons arrested
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	40	40	25	25	67	73
2.	Arunachal Pradesh	2	2	1	1	0	0
3.	Assam	54	75	3	3	9	9
4.	Bihar	2	4	0	0	1	14
5.	Chhattisgarh	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0
7.	Gujarat	6	8	23	133	18	75
8.	Haryana	9	7	4	8	1	1
9.	Himachal Pradesh	0	0	0	0	0	0
10.	Jammu & Kashmir	33	23	21	19	7	3
11.	Jharkhand	0	0	0	0	0	0

1	2	3	4	5	6	7	8
12.	Karnataka	41	91	20	47	24	40
13.	Kerala	41	51	23	34	34	27
14.	Madhya Pradesh	2	2	2	0	1	0
15.	Maharashtra	18	67	14	84	28	164
16.	Manipur	0	0	0	0	2	4
17.	Meghalaya	0	0	1	4	1	1
18.	Mizoram	42	326	12	32	15	12
19.	Nagaland	0	0	0	0	2	2
20.	Orissa	0	0	0	0	0	0
21.	Punjab	91	120	48	88	62	100
22.	Rajasthan	17	14	26	25	48	31
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	19	25	34	72	27	35
25.	Tripura	0	0	0	0	0	0
26.	Uttar Pradesh	4	4	9	8	5	22
27.	Uttaranchal	0	0	0	0	3	3
28.	West Bengal	12	12	10	10	1	2
29.	Andaman & Nicobar Islands	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra & Nagar Havell	0	0	0	0	0	0
32.	Daman & Diu	0	0	0	0	0	0
33.	Delhi	39	34	33	37	32	35
34.	Lakshadweep	0	0	0	0	0	0
35.	Pondicherry	0	0	0	0	0	0
Total		472	905	309	630	390	656

Source : Crime in India Publications.

[English]

Repatriation of Sri Lankan Tamil Refugees

3535. SHRI K. MALAISAMY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the Sri Lankan Tamil Refugees stationed at Mandapam Camp in Tamil Nadu are offered and ever persuaded to go back to Sri Lankan by Sri Lankan authorities;

(b) If so, the progress achieved in the process of their repatriation;

(c) the role of the Government to speed up this process; and

(d) the terms and conditions of repatriation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Yes, Sir. Sri Lankan authorities have visited refugees of Mandapam Camp for the purpose of issuing emergency travel documents to refugees willing to return and to assure them of support by the Government of Sri Lanka in the event of repatriation. However, they were not persuaded to go back to Sri Lanka.

(b) Government has not organized repatriation of Sri Lankan refugees after 1995 due to continued disturbed conditions in Sri Lanka. However, a small number of willing Sri Lankan refugees have returned voluntarily.

(c) and (d) The Government of India is in touch with the Govt. of Sri Lanka regarding organised repatriation of willing Sri Lankan refugees. However, the actual repatriation may commence only after a favourable response is received from Govt. of Sri Lanka and the modalities for such repatriation are finalised.

Bhopal Gas Tragedy

3536. SHRI SUNIL KHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government are aware that the total number of dead and injured gas victims of Bhopal gas tragedy are at least five times more than the number used as the basis of Bhopal Settlement of 14/15 February, 1989;

(b) if so, the facts thereof;

(c) whether it is a fact that during payment of compensation at a delayed period, the benefit of devaluation of rupee and interests accrued on the compensation not been taken into account; and

(d) if so, the action proposed to be taken by the Government to compensate all the gas victims adequately on this count?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL

SINGH) : (a) and (b) The order of Supreme Court dated 14/15 February, 1989 do not mention the number of persons injured due to leakage of gas from the UCIL factory, Bhopal. Initially about 6 lakh compensation claims were registered during the period 1985 to 1989. However, to give an opportunity to those persons who may not have filed their claims during this period, a fresh notification was issued in December, 1996 inviting applications for claims and about 4 lakh additional compensation claims were received in the office of the Welfare Commissioner. In all, 10,29,515 claims were filed. The position of settlement of claim cases as on 31.5.2003 is given as statement. The number of death claims has increased due to delayed action of MIC gas on the victims. All claims have been settled through a judicial process.

(c) and (d) The Bhopal gas victims are paid compensation under the provision of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 and Scheme, 1985. The Scheme does not envisage payment of interest on the amount awarded as compensation and payment of benefit of devaluation of rupee. The Government of India is of the view that the balance compensation money (if any) should be disbursed on pro-rata basis among those Bhopal gas victims whose cases have been decided by the office of the Welfare Commissioner that too after all the claims are finally settled and the exact quantum of balance amount is known.

Statement

The position of settlement of claim cases as on 31.5.2003

Category	Cases Registered	Cases Decided	No. of Awarded Cases	No. of Pending Cases
01 (Injury)	10,01,723	10,01,723	5,53,740	Nil
02 (Loss of Livestock)	658	648	323	10
03 (Loss of property)	4,901	4,824	543	77
04 (Death)	22,149	22,105	15,190	44
05 (Cases from PSU)	84	78	04	06
Total	10,29,515	10,29,378	5,69,709	137

**Construction of Community Toilets by
Sulabh International Organisation**

3537. SHRI CHADA SURESH REDDY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) the details of States where Sulabh International Organisation has constructed community toilets and set up excreta bio gas plants;
- (b) the number of bio gas plants set up in Andhra Pradesh by this organisation;
- (c) whether it has fixed a target for the setting up of bio gas plants; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Sulabh International Organisation has reported that it has constructed community toilets in 25 States/Union Territories namely, Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Tripura, Uttar Pradesh, Uttaranchal and West Bengal. Further, it has constructed toilet complex linked to bio gas plant in 16 States/Union Territories, namely, Andhra Pradesh, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan and Uttar Pradesh.

- (b) The Organisation has reported to have constructed 7 such bio gas plants in Andhra Pradesh.
- (c) No, Sir.
- (d) Does not arise.

**Criteria for Allocation of Funds to
NGOs by CAPART**

3538. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) the criteria for the allocation of funds to NGOs by CAPART;
- (b) whether the CAPART HQ can provide huge amount to first timer NGOs for rural development projects;

(c) if not, the reasons for providing funds under ARWSP to DHAN Foundation, Tamil Nadu; and

(d) the action taken/proposed to be taken against the officials of the CAPART responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) The following criteria are used for providing assistance by CAPART to NGOs :

- (i) The voluntary organisation should have been registered under the Societies Registration Act, 1860, the Indian Trust Act, 1882 or the Charitable and Religious Trust Act, 1920 and state amended thereof;
- (ii) The voluntary organisation should have had a Bank or Post Office account for the last three years;
- (iii) The voluntary organisation should be working at least for three years with participants in rural areas even if the voluntary organisations headquarters are located in an urban area.
- (iv) The voluntary organisation should not have been put on the CAPART list of organisations to which funding has been suspended/stopped; and
- (v) The proposals should be as per the guidelines of CAPART.

(b) As per the guidelines of CAPART, first timer NGOs are generally sanctioned projects upto Rs. 20 lakhs.

(c) An Accelerated Rural Water Supply Programme (ARWSP) project was sanctioned in favour of DHAN Foundation, Tamil Nadu with CAPART's assistance of Rs. 39,23,021/-. Initially, the proposal was submitted by PRADAN an old partner of CAPART from its Madurai Branch in October, 1997. Later on, PRADAN decided to register its branch office in South India as a separate organisation by the name of DHAN Foundation. In that sense, DHAN Foundation, being a branch of PRADAN was not considered as a new voluntary organisation. The project was approved by the National Standing Committee.

(d) Does not arise.

Diamond under Arabian Sea-Bed

3539. SHRI CHINTAMAN WANGA : Will the Minister of MINES be pleased to state :

- (a) whether the diamonds are likely to be found under the Arabian Sea-bed in forthcoming years;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken for exploration of diamond from the sea-bed?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) As per Geological Survey of India (GSI) a subordinate office under Ministry of Mines, engaged in sea-bed mapping and exploration in the Arabian Sea, no occurrence of diamond has been recorded in Arabian Sea so far.

(b) and (c) Question does not arise.

Underground Sewerage Project in Andhra Pradesh

3540. SHRI A. P. JITHENDER REDDY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the Union Government had received any proposal from the Government of Andhra Pradesh in 1992 for improving the underground sewerage in cities and towns;
- (b) if so, the details thereof;
- (c) whether the Union Government have approved the said proposal;
- (d) if so, the details thereof;

- (e) if not, the reasons therefor; and
- (f) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) No, Sir. The Government of Andhra Pradesh have also confirmed that no such proposals were submitted to the Union Government in 1992.

(b) to (f) Do not arise.

Construction of Dangerous Flats by DDA

3541. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) the number of flats constructed by the Delhi Development Authority declared dangerous with their locations;
- (b) the reasons therefor; and
- (c) the action taken against all the officers concerned who were involved in the construction, supervision and clearance of these flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) DDA has reported that 1250 flats constructed by it were declared dangerous due to poor quality construction. A statement indicating the number of flats of declared dangerous, locality-wise and the action taken against the officials found responsible is enclosed.

Statement

S.No.	Locality	Number of flats declared dangerous	Action taken against officials found responsible
1	2	3	4
1.	Jahangirpuri	224	Major penalty proceedings instituted against one Executive Engineer and two Assistant Engineers.
2.	Dilshad Garden	200	Major penalty imposed on one Executive Engineer and three Junior Engineers.
3.	Motia Khan	12	Major penalty proceedings instituted against one Chief Engineer, one Executive Engineer, one Assistant Engineer and one Junior Engineer. Minor penalty imposed on two Junior Engineers.

1	2	3	4
4. Pitampura	276	Major penalty proceedings instituted against one Chief Engineer, one Superintending Engineer, one Assistant Engineer and one Junior Engineer. Minor penalty imposed on one Accountant.	
5. Vikas Puri	15	Minor penalty imposed on one Junior Engineer and one Assistant Engineer.	
6. Trilokpuri, Pocket B, Group I	220	Major penalty imposed on one Executive Engineer and one Junior Engineer.	
7. Trilokpuri, Group II	163	Major penalty imposed on two Assistant Engineers and three Junior Engineers. Major penalty proceedings instituted against one Executive Engineer, who stands compulsory retired in another case.	
8. Prashant Vihar	140	Minor penalty imposed on one Junior Engineer.	
Total	1250		

Pending Projects with HUDCO

3542. SHRI KOLUR BASAVANAGOUD : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of Projects sent by the Government of Karnataka pending with HUDCO for loan/financial assistance;

(b) the estimated cost of these projects; and

(c) the details of cities and towns likely to be developed through these Projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) There are two schemes posed by various agencies of the Government of Karnataka, which are pending with Housing & Urban Development Corporation Ltd. (HUDCO) for loan/financial assistance. Details of these schemes are given as statement.

Statement

Details of Project sent by the Government of Karnataka, pending with Housing and Urban Development Corporation Ltd. (HUDCO) for Loan/Financial Assistance

S.No.	Scheme	Agency	Project Cost (Rs. in lakhs)	Loan Amount (Rs. in lakhs)	Cities/Towns Covered
1.	Ashraya Economically Weaker Section Housing Scheme under Central Assistance Scheme 2002-2003	Rajiv Gandhi Rural Housing Corporation Ltd.	1666.80	833.40	Rural areas of Gulbarga, Bellary, Bidar, Koppal and Raichur Districts.
2.	Programme Loan for Housing and Infrastructure Projects at Bagalkot	Krishna Bhagya Jala Nigam Ltd.	32000.00	32000.00	Bagalkot

[Translation]

Allocation of Funds to Nehru Yuva Kendras

3543. SHRI RAJO SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the details of funds allocated to the Nehru Yuva Kendras in Bihar during 2003-2004;

(b) whether the funds allocated to these Kendras during the last three years have been utilised;

(c) if so, the details thereof Kendra-wise;

(d) whether the performance of these Kendras has been evaluated;

(e) if so, the outcome thereof;

(f) whether these Kendras have achieved the targets as assigned to them;

(g) if not, whether the Government intend to restructure the functioning of these Kendras in view of the changed scenario of youth affairs; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) to (c) Details are given in the enclosed statement.

(d) and (e) There is a system of regular monitoring and inspection of the Kendras throughout the country. The inspection and monitoring of the Kendras in Bihar have been done regularly by the concerned Zonal Director, Regional Coordinators and Senior Officers of Nehru Yuva Kendra Sangathan Head Quarter. As per the inspection reports, it is found that kendras in Bihar are working satisfactory.

(f) Yes, Sir.

(g) and (h) Restructuring the functioning of an institution is a continuing process. As and when some deficiencies are noticed in the system, action is taken to rectify the same.

Statement

Detail of Funds Released and Utilised during the Year 2000-2001 to 2002-2003 and Funds Allocated during the Year 2003-2004 of NYKs in Bihar State

Kendra	Funds Released 2000-2001	Funds Utilised 2000-2001	Funds Released 2001-2002	Funds Utilised 2001-2002	Funds Released 2002-2003	Funds Utilised 2002-2003	Funds Allocated 2003-2004
1	2	3	4	5	6	7	8
West Champaran	386065	379004	463666	448898	473831	440599	591115
Bhagalpur	529220	269280	694261	383801	1668237	1470185	591115
Bhojpur	465774	466595	764656	753146	987340	911684	591115
Chapra	569522	569792	798373	798088	854358	780860	591115
Darbhanga	493545	487652	800029	793376	1174093	1058298	591115
Katihar	392801	136021	486326	497574	1581551	1465939	591115
Munger	411465	406872	575741	559041	744561	667666	591115
Muzaffarpur	543156	547328	553648	541064	671500	604125	591115
Motihari	498434	492489	649627	643803	1872888	1528840	591115
Nalanda	494529	469461	1705440	418880	2033448	1830286	591115
Gaya	412506	444906	539514	523710	679148	584774	591115
Patna	587702	260937	1524557	1506104	2072520	194521	591115
Purnea	456243	456239	749854	730356	806239	759562	591115
Rohtas	556923	549200	737366	725348	883505	807003	591115
Saharsa	498903	483987	643208	675461	909232	838710	591115

1	2	3	4	5	6	7	8
Samastipur	459856	430806	621045	609683	942914	888142	591115
Gopalganj	471353	467044	788832	786797	488362	457587	591115
Begusarai	511879	511801	705843	701800	847813	769590	591115
Vaishali	2878434	696486	2550832	1704000	1000218	3000370	591115
Madhepura	507148	504922	617614	619276	679130	619254	591115
Madhubani	522582	490301	705410	697497	1049872	958869	591115
Siwan	517002	480955	776499	781597	770675	680139	591115
Sitamarhi	499824	406468	1734246	1671806	2002154	1631745	591115
Aurangabad	352682	326056	464701	457976	470845	417273	591115
Nawada	498221	459948	1615011	1540023	1935070	1631687	591115
Khagaria	333740	338963	426533	392907	471823	443728	591115
Jehanabad	386945	319706	1622989	1578804	2044980	1789095	591115
Kishanganj	449215	461659	1445985	1443747	1760772	1502679	591115
Araria	492109	491869	651726	639809	775717	748611	591115
Banka	531871	526143	685028	675009	596457	510641	591115
Buxor	483980	414171	632022	497997	726287	646906	591115
Kaimur	483201	472370	645928	653390	730516	661555	591115
Supaul	392434	405711	750714	752490	731671	661988	591115
Jamui	351220	344220	435334	414789	472867	441739	591115
Total	18420484	14969362	29562558	26618047	35910594	34160550	20097910

[English]

Acquisition of Land for Rajmahal Project

3544. SHRI SHIBU SOREN : Will the Minister of COAL be pleased to state :

(a) whether land has been acquired for the Rajmahal Project at Lalmatia, in the District of Godda, Jharkhand;

(b) if so, the details of the land acquired and the number of displaced families/people;

(c) the details of the compensation paid for the land and employment provided to the displaced persons;

(d) whether it is also a fact that there is a provision to return back the land to its original owners after the mining activity;

(e) if so, details of the lands returned back to the original owners; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) to (c) Yes, Sir. The details of land acquired, number of families displaced, the amount of compensation paid & employment offered is as under :

* ,

Land acquired under Rajmahal Project	991.38 HA
No. of displaced family/people	434
Compensation paid	Rs. 773.62 Lakhs
Employment provided	1224

(d) No, Sir.

(e) and (f) Questions do not arise.

[Translation]

Recruitment in Delhi Police

3545. SHRI NAWAL KISHORE RAI :

SHRI RAMJI LAL SUMAN :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received any complaints about irregularities committed; in the recruitment to the Delhi Police;

(b) if so, the details thereof alongwith the total number of complaints received in this regard during the last three years and as on date;

(c) the average number of complaints looked into by the Government out of these complaints; and

(d) the steps taken by the Government for making fair recruitment in Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) During the last three years and upto 21st July, 2003 Delhi Police had received 54 such representations/complaints (including applications filed before the Central Administrative Tribunal), mostly from the candidates who were declared unsuccessful. These representations/complaints mainly related to not giving adequate weightage to their performance in the test or questioned the procedures followed. All such representations/complaints are looked into and corrective action, wherever justified, is taken.

(d) Recruitment in Delhi Police is made strictly as per the recruitment rules and the instructions issued by the Government/Delhi Police from time to time.

[English]

Shortcomings in Implementation of Centrally Sponsored Schemes

3546. SHRI ASHOK N. MOHOL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have noticed the shortcomings in the implementation of various Centrally sponsored schemes during the Ninth Five Year Plan; and

(b) if so, the steps taken to rectify these shortcomings in the Tenth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir.

(b) Various steps taken to rectify shortcomings under different schemes are as under :

(i) **Integrated Development of Small and Medium Towns (IDSMT)** : The Guidelines in force are under revision wherein the bottle-necks in availing institutional finance and monitoring of the implementation of the scheme by the State Level Sanctioning Committee are sought to be removed. To reorient the officials involved in the implementation of the IDSMT schemes several training programmes have been organised and more such programmes would be organised in future. Financial allocations have also been enhanced in the Tenth Plan as compared to Ninth Plan.

(ii) **Accelerated Urban Water Supply Programme (AUWSP)** : The scheme is being reviewed on regular basis in the Review Meeting under the Chairmanship of Secretary (UD) with the Secretaries/ Heads of Implementing Agencies in charge of Urban Water Supply. During these meetings physical and financial performance of the programme is reviewed and decisions are taken for resolving the issues coming in the way of effective implementation of the programme in

different States. The existing guidelines of AUWSP are also being modified to consider the small towns with population less than 20,000 as per 2001 census in lieu of 1991 census.

- (iii) **Low Cost Sanitation** : To remove the shortcomings in the existing guidelines and also with a view to recasting them, a meeting was taken by Secretary (UEPA) with the representatives of the State Governments. The suggestions of the State Governments, NGOs and other stakeholders in the implementation of the scheme have also been invited. It was felt that there is need for convergence of the components of liberation and rehabilitation of scavengers. In order to bring out the convergence, it was decided to transfer National Scheme of Liberation and Rehabilitation of Scavengers from the Ministry of Social Justice & Empowerment to this Ministry and the transfer has been effected.
- (iv) **Mega City Scheme** : Under the scheme sharing between Central and State Government is to be in the ratio of 25 : 25 and the balance 50 percent is to be mobilized from Financial Institutions either by the Nodal Agency or by the Implementing agency. There have difficulties in getting the matching State share released to the Nodal Agency. The Ministry has, however, regularly pursued with the State Governments for early release of matching States share.
- (v) **Night Shelter Scheme** : The scheme is being evaluated from time to time by the Ministry and Planning Commission to encourage all State Governments to come forward with more and more project proposals. The guidelines were modified in October, 2002 to make it more acceptable to the States.

Apart from above mentioned steps taken under individual schemes, the Ministry has recently constituted a Monitoring Committee for monitoring all centrally sponsored schemes.

National Adventure Award

3547. SHRI JYOTIRADITYA M. SCINDIA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the Government are planned to institute a National Adventure Award;
- (b) if so, the details of the Award scheme; and
- (c) the steps so far taken to implement the plan?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) to (c) There is an existing Scheme of Government of India to give National Adventure Awards. The first such Awards were given in 1994.

The National Adventure Awards (renamed as "Tenzing Norgay National Adventure Awards") have been instituted as the highest national recognition for outstanding achievements in the field of adventure on land, sea and air. A provision has also been made for a Lifetime Achievement Award to persons who, besides individual excellence, have devoted themselves to the cause of promotion of adventure.

The Awards comprise a bronze statue, a scroll of honour, a blazer with silken tie and a cash award equivalent to an amount admissible to Arjuna Awardees (presently Rs. 3.00 lakhs).

[Translation]

Functioning of Computer Training Institute under CPWD

3548. SHRIMATI SHEELA GAUTAM : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether a computer training institute under the CPWD is functioning in Ghaziabad;
- (b) if so, the time since when this institute is working;
- (c) the number of employees who have so far been imparted training through this institute;
- (d) whether the computer related official works are being done at local market rates or on contract basis in Divisions, Sub-Divisions, Offices of the Chief Engineers and under various projects of CPWD;

(e) If so, the reasons for not doing this work by the Government employees; and

(f) the justification of the computer institute when the works have to be done on contract basis and the justification for running this institute?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) There is no computer training institute of the Central Public Works Department (CPWD) functioning in Ghaziabad. However, the training institute of the CPWD is located in Ghaziabad. This institute has been functioning since 1995. Apart from imparting training in engineering/technical matters as well as in work procedures, management techniques, arbitration and other related fields, this institute also conducts courses for training the CPWD employees in the use of computers. 1261 employees have so far been imparted training in the use of computers at the said institute.

(d) Some types of official work are being got done on contract basis by employing skilled/trained computer operators.

(e) All the employees of CPWD have not been trained in the use of Computers so far. Considering the large volume of work being handled by the Divisions, Sub-Divisions and Project Units of the CPWD located all over the country, it becomes necessary at time to outsource some work which can be done efficiently on computers by employing skilled/trained computer operators on contract.

(f) The position has been explained above.

Demolition of Jhuggies, Unauthorised Shops and Houses in Delhi

3549. SHRI CHANDRESH PATEL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of jhuggies, unauthorised shops and houses demolished in Delhi during each of the last three years, till date location-wise;

(b) the reasons for demolition and the places where the demolition was opposed;

(c) the number of houses, jhuggies, shops demolished under orders from the Court, location-wise;

(d) whether the Government are aware that these demolished structures have come up again at the same sites;

(e) If so, the reasons therefor alongwith the action taken against the persons/authorities responsible therefor; and

(f) the measures taken or likely to be taken to demolish these unauthorised structures?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The details of jhuggies, unauthorised shops and houses demolished in Delhi by various agencies during the last three years are as under :

DDA : DDA has reported that it has removed about 34,620 Nos. of such encroachments during last three years, the zone-wise details of which are given below

East Zone	2000
West Zone	6595
Rohini Zone	1466
North Zone	13336
South-West Zone	2654
South-East Zone	8569

NDMC : NDMC has reported that it has removed about 791 jhuggies from its area, the years-wise details of which are as under :

2001	132
2002	400
2003	259

NDMC has also demolished about 189 unauthorised constructions in the shops and houses.

Slum and JJ Department (MCD) : The Slum & JJ Department of MCD has reported to have relocated about 31328 squatter families, scattered all over Delhi, the year-wise details of which are as under.

2000-2001	11345
2001-2002	13025
2002-2003	6958

Delhi Cantonment Board : The Delhi Cantonment Board has reported to demolish about 49 encroachments

in Delhi Cantt. Area, the year-wise details of which are as under :

2000-2001	20
2001-2002	14
2002-2003	15

The demolition is done to clear the encroachments. The eligible jhuggi dwellers are provided alternative plots as per the policy of the Government.

(c) DDA has given the zone-wise details of demolition carried out under the orders from the Court as under:

East Zone	428 Nos.
West Zone	200 Nos.
North Zone	1862 Nos. + 3 blocks of 6 storeys
South-East Zone	512 Nos.
South-West Zone	764 Nos.

The Slums & JJ Department (MCD) has relocated two jhuggi clusters namely Jahaj Cooperative Society, Jwalapuri and East of Kailash under the Court orders. These clusters were consisted of 269 and 179 jhuggles respectively.

(d) to (f) The Slum & JJ Department (MCD), after relocating jhuggles, hands over the possession of the land to the land owning agencies who are responsible to keep their lands free from encroachments. DDA, NDMC and Delhi Cantonment Board have reported that no incidence of demolished structures coming up again at the same site have come to their knowledge.

[English]

Cases of Theft in VVIP Areas

3550. SHRI MADHAB RAJBANGSHI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the VVIP Security Zone particularly in South Avenue has become theft prone area during the last one year;

(b) if so, the details in this regard alongwith number of theft cases registered;

(c) whether the Government are aware that the Delhi Police has failed to nab the culprits of theft cases and closes the cases being untraceable;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government/Delhi Police in check crime in the VVIP areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) During the period from 1st August, 2002 to 31st July, 2003, 11 cases of theft/burglary were reported from the South Avenue area as against 10 such cases during the corresponding period of the previous year;

(c) and (d) Out of these 11 cases, eight have been sent as untraced. The main reason because of which these cases could not be worked out was that a large number of persons frequently visit the area which made it difficult to identify the culprits;

(e) The steps taken to strengthen the security arrangement in the VVIP areas include intensification of patrolling and setting up of special pickets.

Allocation of Fund for Rural Water Supply under PMGY

3551. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the proposed outlay for rural water supply programme under the Pradhan Mantri Gramodaya Yojana during 2002-2003 and 2003-2004, State-wise;

(b) the details of the funds released/utilised under the scheme during the said period, State-wise;

(c) the details of the projects implemented under ARWSP at present, State-wise; and

(d) the numbers of families benefited under the above schemes during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M. K. PATIL) : (a) and (b) Details of outlay and release, for various States, in respect of rural drinking water component of Pradhan Mantri Gramodaya Yojana for the years 2002-2003

and 2003-2004 State-wise are indicated the enclosed Statement-I.

(c) and (d) Water supply is a State subject. Various schemes for providing drinking water supply facilities are implemented by the State Governments from their own resources. The Central Government only supplements the State Government's efforts by providing assistance under the Accelerated Rural Water Supply Programme (ARWSP). All powers to plan, sanction and implement rural water supply schemes have been delegated to the State Governments. The details of projects implemented by the State Governments under ARWSP are available with the State Governments. However, the status of implementation of the ARWSP monitored in terms of rural habitations covered with drinking water is as in the Statement-II enclosed.

Statement-I

State-wise Allocations and Releases for Drinking Water Supply Component under PMGY during 2002-03 and 2003-04

(Rs. in lakh)

Sl. No.	Name of State/UT	Drinking Water (2002-2003) Allocation	Drinking Water (2002-2003) Release	Drinking Water (2003-2004) Allocation	Drinking Water (2003-2004) Release
1	2	3	4	5	6
1.	Andhra Pradesh	2841.20	2841.20	*	
2.	Arunachal Pradesh	1315.00	1315.00	*	
3.	Assam	3000.00	3000.00	2900	1450.00
4.	Bihar	2417.30	2417.30	2417.30	
5.	Chhattisgarh	515.00	515.00	515.00	257.50
6.	Goa	18.00	18.00	21.30	
7.	Gujarat	2492.00	2492.00	21636.60	
8.	Haryana	471.20	235.60	471.20	235.60
9.	Himachal Pradesh	3930.00	3930.00	3500.00	1750.00
10.	Jammu & Kashmir	7580.00	7580.00	*	

1	2	3	4	5	6
11.	Jharkhand	1116.90	558.45	744.60	
12.	Karnataka	1200.00	1200.00	1200.00	
13.	Kerala	2500.00	2500.00	2500.00	
14.	Madhya Pradesh	1275.00	1275.00	1276.00	
15.	Maharashtra	3224.00	3224.00	*	
16.	Manipur	1100.00	550.00	900.00	
17.	Meghalaya	800.00	800.00	*	
18.	Mizoram	1000.00	1000.00	980.00	490.00
19.	Nagaland	1236.00	618.00	921.00	460.50
20.	Orissa	3097.40	1548.70	*	
21.	Punjab	1999.00	1999.00	1776.00	888.00
22.	Rajasthan	1061.00	1061.00	1061.00	530.50
23.	Sikkim	650.00	650.00	*	
24.	Tamil Nadu	900.00	900.00	900.00	
25.	Tripura	950.00	950.00	1050.00	525.00
26.	Uttaranchal	1400.00	1400.00	2000.00	
27.	Uttar Pradesh	10250.00	10250.00	7420.00	
28.	West Bengal	5316.00	5316.00	5316.00	

Grand Total 63655.00 60144.25

*While the State-wise allocation of the total Additional Central Assistance for all six Components of PMGY for 2003-04 have been made by the Planning Commission, some States have not yet reported their component-wise allocations including drinking water supply

Statement-II

Status of Coverage of Habitations under Rural Water Supply (As per reports received till 16-7-2003)

S.No.	State/UT	Status of Habitations			
		NC	PC	FC	Total
1	2	3	4	5	6
1.	Andhra Pradesh	0	12300	57432	69732
2.	Arunachal Pradesh	301	807	3190	4298

1	2	3	4	5	6
3. Assam*		376	15998	54295	70669
4. Bihar		0	0	105340	105340
5. Chhattisgarh		0	0	50379	50379
6. Goa		4	37	355	396
7. Gujarat		26	1172	29071	30269
8. Haryana		0	0	6745	6745
9. Himachal Pradesh		518	8586	36263	45367
10. Jammu & Kashmir		1511	3476	6197	11184
11. Jharkhand		105	21	99970	100096
12. Karnataka		0	13637	43045	56682
13. Kerala		782	6879	2102	9763
14. Madhya Pradesh		0	0	109489	109489
15. Maharashtra		1884	23243	60803	85930
16. Manipur		0	101	2690	2791
17. Meghalaya		187	617	7835	8639
18. Mizoram		0	371	540	911
19. Nagaland		222	594	709	1525
20. Orissa		0	0	114099	114099
21. Punjab		1184	1796	10469	13449
22. Rajasthan		4883	0	89063	93946
23. Sikkim		0	216	1463	1679
24. Tamil Nadu		0	0	66631	66631
25. Tripura		93	0	7319	7412
26. Uttar Pradesh**		0	0	243633	243633
27. Uttaranchal		63	562	30383	31008
28. West Bengal		0	7489	71547	79036
29. Andaman & Nicobar Islands		0	111	393	504
30. Dadra & Nagar Havelli		30	241	245	516

1	2	3	4	5	6
31. Daman & Diu		0	0	32	32
32. Delhi		0	0	219	219
33. Lakshadweep		0	10	0	10
34. Pondicherry		40	69	158	267
35. Chandigarh		0	0	18	18
Total		12209	98333	1312122	1422664

NC : Not Covered PC : Partially Covered

FC : Fully Covered

Advisory Committee of All India Cadre

3552. DR. N. VENKATASWAMY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Advisory Committees set up for reorganizing All India Cadre for newly formed States have submitted their reports;

(b) if so, the details thereof;

(c) if not, the time frame by which the reports are likely to be presented;

(d) whether it is proposed to increase IAS posts, in view of creation of new States; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Three Advisory Committees were set up in the year 2000 under the chairmanship of Shri U. C. Aggarwal in accordance with Sections 71, 75 and 76 of M. P. Reorganisation Act, 2000, Bihar Reorganisation Act, 2000 and Uttar Pradesh Reorganisation Act, 2000, respectively. The said Committees have already submitted their reports. The major recommendations of three Committees pertained to the fixation of initial strength and composition of Cadres of IAS, IPS and IFS for the bifurcated Cadres of Chhattisgarh-Madhya Pradesh, Jharkhand-Bihar and Uttaranchal-Uttar Pradesh and methodology for distribution of officers and resultant individual cadre allocations.

(d) and (e) Fixation of cadre strength in each State is an ongoing process which is taken up periodically.

*[Translation]***Delhi Police**

3553. SHRI SHIVRAJ SINGH CHOUHAN :

SHRI ABDUL RASHID SHAHEEN :

SHRI BIR SINGH MAHATO :

SHRI MANIKRAO HODLYA GAVIT :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Delhi Police has been geared up to make force more people friendly;

(b) if so, the measures devised for the purpose; and

(c) the steps devised to control corruption/crime within the force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) The Community Policing Scheme has been in operation in Delhi for last several years. However, in February, 2001, Delhi Police launched a modified Scheme by bringing under one umbrella several schemes aimed at promoting the interface between the police and the public in order to make Community Policing more effective. The main objective of the Scheme is prevention of crime in active participation with members of the public.

(c) The steps taken in this regard include strengthening of the Vigilance Branch of Delhi Police; setting up of a Public Grievances Cell in each District of Delhi Police; earmaking of Post Box No. 171 to enable the public to inform the Commissioner of Police about any criminal or corrupt activity of a police official; conducting of surprise checks by Vigilance Branch and other superior officers of Delhi Police; maintenance of close watch on police personnel with doubtful integrity; inculcation of sense of humanity, service and respect of law through regular refresher courses; and frequent briefing by senior officers, etc.

*[English]***Play-Grounds**

3554. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Sports Authority of India has drawn up any plan to organise a minimum number of play-grounds in each State;

(b) if so, whether the Government or Sports Authority of India have done any survey in this regard; and

(c) the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) to (c) No, Sir. Sports Authority of India has no scheme for creating infrastructure facilities after other than at its Six Regional Centres at Bangalore, Kolkata, Gandhinagar, Imphal, Sonapat & Bhopal and one sub-Centre at Guwahati. 'Sports' being a State subject, the onus of providing infrastructure including play grounds lies with the State Government. This apart, as per the scheme in vogue, infrastructure is also created in the Special Area Games (SAG) Centres of the Sports Authority of India, in case the concerned State Government does not provide required playing facilities and hostel.

*[Translation]***Border Security**

3555. SHRI HARIBHAI CHAUDHARY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of recommendations made by Dr. Madhav Godbole regarding Indian Border Security;

(b) the date on which the Government have received these recommendations;

(c) the recommendations accepted by the Government; and

(d) the reasons for not implementing the aforesaid recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) The group of Ministers (GOM) on Reforming of National Security System, constituted in April, 2000, had appointed four Task Forces including the one headed by Dr. Madhav Godbole to consider measures for effective management of the borders. This task force submitted its report to the GOM in August, 2000. The GOM have made a number of recommendations for all round management of the borders which have been accepted by the Government.

(d) The question does not arise.

Spare Parts of Mirage-2000

3556. SHRI PADAM SEN CHOUDHRY : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether a gang stealing spare parts of fighter aircraft Mirage-2000 has been apprehended recently;
- (b) if so, the details thereof;
- (c) whether the Government have taken any stringent action to prevent such crimes; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) As per information given by the Ministry of Defence, a box containing six spare parts of Mirage-2000 aircraft which was despatched by M/s HAL, Gwalior to M/s HAL, Bangalore was found missing from Hazrat Nizamuddin Railway Station. It has been reported by Delhi Police that a case was registered on 3.12.2001 vide FIR No. 147/01 u/s 409 IPC. The Delhi Police constituted a team to investigate the case and on 10.7.2003 nabbed one Hakleen aged 30 years, from Turkman Gate area, Delhi and recovered the Drag parachute from his residence and arrested three other persons involved in this connection.

(c) and (d) Detection, registration, investigation and prevention of crime is primarily the responsibility of the State Governments. However, the Government have been advising the State Governments from time to time to give more focused attention for improving the administration of the criminal justice system.

[English]

Allotment of Forest Land to WCL

3557. SHRI NARESH PUGLIA : Will the Minister of COAL be pleased to state :

- (a) whether Western Coalfields Limited (WCL) had been allotted 338.85 hectares of forest land, for Durgapur open cast mines with the directives that 125.5 hectares of the allotted land should be spared as safety zone;
- (b) if so, the details thereof;
- (c) whether the WCL has restarted to mining activities on this banned area also and spared only 7.5 hectares of land;

(d) if so, whether a survey earlier made for assessing the coal deposits in the area showed that the ratio of over burden coal seam was very high and that the excavation of coal is not at all economical;

- (e) if so, the details thereof;
- (f) whether the mining work in the banned area was continued and a loss of crores of rupees was suffered;
- (g) if so, the details thereof;
- (h) whether an enquiry has been conducted in the matter;
- (i) if so, details thereof; and
- (j) the action has so far been taken/proposed to be taken against the erring officials of the WCL?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) Yes, Sir. 338.85 ha. of forest land was acquired by the Government of India under Coal Bearing Area (CBA) Act in the year 1979, out of which 40.47 ha. of forest land was handed over to WCL by government of Maharashtra in the year 1980 before the Forest Conservation Act came into force. Out of the balance forest land, proposal for diversion of 172.54 ha. of forest land was approved by the Government of India in June, 2002 and remaining 125.85 ha. of forest land was left as safety zone area.

(c) No, Sir. 7.5 ha. of forest land spared is a part of 172.54 ha of forest land approved by the Government for diversion.

(d) and (e) No such survey had been made. However, the Project Report of Durgapur Opencast Project indicates that with the available ratio of overburden and coal seam, the excavation of coal is economical.

(f) and (g) No, Sir, The project is running in profit since beginning.

(h) and (i) Yes, Sir. An enquiry done by the Forest Department, Government of Maharashtra established that no encroachment was done in the banned area.

(j) Question does not arise.

Regional Testing Centres

3558. SHRI LAKSMAN SINGH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Union Government have any scheme to set up more Regional Testing Centres (RTCs) to provide testing facilities to the SSIs for making their products Export worthy;

(b) if so, the details thereof alongwith the achievements made in this regard during the last five years.

(c) whether it is a fact that the export of SSIs has fallen during the last five years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**Budget Grant for Government of India
Stationary Offices**

3559. SHRI AJIT KUMAR PANJA :

SHRI AMAR ROY PRADHAN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether sufficient budget is not allocated to the Government of India stationary offices for their depots at New Delhi, Mumbai, Chennai and Kolkata to meet the demand of indentors;

(b) if so, the reasons therefor;

(c) the amount allocated for each of such depot for 2002-2003 and 2003-2004;

(d) whether the Government propose to increase the budget grants;

(e) if so, the details thereof;

(f) the extent of losses suffered by the Government for the purchase of stationery articles from the open market during each of the last three years;

(g) the names of the agencies etc., who benefited due to open market policies of the Government; and

(h) the remedial measures contemplated by the Government to stop such wasteful expenditure in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) Yes, Sir. The allocation is not sufficient to meet the entire demand of indentores. Although Government of India Stationery Office (GISO) makes higher demands, the allocation is made taking into consideration the trend of the actual expenditure for previous years.

(c) 2002-2003 - Rs. 28.78 crore

2003-2004 - Rs. 24.07 crore

Consolidate budget grants are allocated to the GISO, Kolkata and its Regional Depots. Budget grants are not allocated separately for each depot.

(d) and (e) Any increase in budget grant can be considered after the decision of the Committee of Secretaries for continuation of the Organisation itself.

(f) GISO is a service Department. It does not run on commercial basis. Thus, there is no question of any profit or loss.

(g) As per its mandate, GISO supplies Stationery items to Ministries/Departments according to their indents. However, purchases from outside GISO can be made by Ministries/Departments after obtaining a non-availability certificate from GISO and after satisfying the requisite conditions for making purchases from open market.

(h) Does not arise in view of (f) & (g) above.

Pollution from Mines of MCL

3560. SHRI BHARTRUHARI MAHTAB : Will the Minister of COAL be pleased to state :

(a) whether the Mahanadi Coalfield mines produce and emit large quantity of suspended particulate materials in the atmosphere and pollute the area around to a large extent;

(b) if so, the steps taken by the Government to combat this pollution from the mines;

(c) whether the Government have plans to control pollution and protect the environment;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) No, Sir. Suspended Particulate Materials (SPM) produced during the course of coal mining by MCL is kept within the prescribed standards of Central Pollution Control Board (CPCB).

(b) to (e) The SPM is kept within the prescribed standards of CPCB through the following air pollution control measures :

- (i) Black topping and widening of roads and their proper maintenance.
- (ii) Provision of dust extractor/wet drilling arrangement in all the drilling machines.
- (iii) Fixed sprinklers have been provided at Coal Handling Plant (CHP), railway siding and permanent haul road.
- (iv) Mist generators have been provided at the coal unloading point of feeder beaker in the CHP.
- (v) Instant shower system have been provided in few mine on the coal transportation roads for showering the loaded coal trucks which passes through showering zone. Once the coal truck moves out from the showering zone, showering stops automatically.
- (vi) Green belts have been created between mines and residential area.
- (vii) Massive afforestation have been done in the coalfields area and till date more than 34 lakhs trees have been planted since inception of MCL in 1992.

In addition environmental monitoring is being carried out fortnightly by Central Mine Planning & Design Institute Limited whose laboratory is approved by CPCB to monitor the suspended particulate material in the ambient air.

Public Convenience System NDMC Area

3561. SHRI KODIKUNNIL SURESH : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether the New Delhi Municipal Council (NDMC) has offered land to contractors for the construction of 'Pay and Use' public convenience system on Build-Operate-Transfer basis;

(b) if so, the details thereof;

(c) whether the NDMC has fixed the licence fee for the facility commensurate with the volume of income generation by the contractor by letting out space for advertisements;

(d) if so, the details of the criteria for fixing the licence fee;

(e) whether the present licence fee is less than 1/10th of the actual income generating capacity of each outlet;

(f) if so, whether the Government propose to review the licence fee structure; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, Sir. There are at present such facilities at 47 sites in operation in the area under the jurisdiction of NDMC.

(c) to (e) No, Sir. NDMC embarked on this project not from purely a commercial angle but as a means to provide a good quality service to the people. However, the sites are now being allotted on the basis of an open bid.

(f) and (g) The matter falls within the purview of NDMC and the Council does not have any proposal to review the existing arrangement.

Inclusion of Districts under CRSP

3562. SHRI BIKRAM KESHARI DEO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to include more districts under the Central Rural Sanitation Programme;

(b) if so, the details thereof, district-wise; and

(c) the funds likely to be provided under the scheme, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M. K. PATIL) : (a) to (c) Yes, Sir. In a phased manner Government proposes to include all the districts under Total Sanitation Campaign (TSC) by the end of 10th Plan. So far, 350 districts have been included under Total Sanitation Campaign (TSC). The fund likely to be provided under each new project will depend upon the requirement in the

concerned project district and the demand raised for different hardware components. As per the approved funding pattern, the amount required for creating adequate sanitation facilities will be provided for such projects.

Community Sanitary Complex for Women

3563. SHRI SURESH RAMARAO JADHAV : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) The number of Community Sanitary Complex set up for women under Total Sanitation campaign (TSC) in the rural areas alongwith the allocation of funds during the last three years and the current year, State-wise; and

(b) The steps taken by the Government for speedy construction of such complexes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M. K. PATIL) :
(a) and (b) The number of community sanitary complexes for women set up under Total Sanitation Campaign (TSC) in the rural areas alongwith allocation of funds during the last three years and the current year, State-wise is given in the enclosed Statement. In order to ensure speedy construction of the complexes, regular monitoring of the project is being done by the Government. In addition, necessary technical advice and financial support is being provided to the project districts for speedy implementation.

Statement

Details of Funds Allocated, State-wise during 1999-2000 to 2003-2004

State/UT	Allocation of Fund					Total	Complexes set up upto 31.7.2003
	1999-2000	2000-2001	2001-2002	2002-2003	2003-2004		
1	2	3	4	5	6	7	8
Bihar	132.40	487.00	552.20	0.00	0.00	1171.60	7
Chhattisgarh	0.00	0.00	70.50	0.00	0.00	70.50	12
Goa	0.00	0.00	0.00	0.00	375.00	375.00	0
Haryana	0.00	0.00	45.00	0.00	0.00	45.00	5
Himachal Pradesh	7.20	0.00	0.00	100.00	0.00	107.20	36
Jammu & Kashmir	0.00	5.60	0.00	0.00	0.00	5.60	25
Jharkhand	76.60	72.00	236.00	198.00	0.00	582.60	18
Karnataka	77.00	0.00	0.00	0.00	0.00	77.00	7
Kerala	0.00	80.00	153.00	470.00	0.00	703.00	119
Madhya Pradesh	0.00	159.00	66.00	163.50	823.00	1211.50	27
Maharashtra	194.52	418.70	289.62	0.00	850.00	1752.82	244
Manipur	0.00	18.00	0.00	40.00	0.00	58.00	0
Mizoram	0.00	0.00	0.00	0.00	4.38	4.38	0
Nagaland	0.00	0.00	0.00	7.35	0.00	7.35	0
Orissa	0.00	0.00	0.00	188.40	0.00	188.40	1
Punjab	0.00	40.50	20.00	70.00	0.00	130.50	56
Rajasthan	192.50	33.00	132.00	0.00	0.00	357.50	0

1	2	3	4	5	6	7	8
Sikkim	0.00	0.00	33.00	0.00	0.00	33.00	103
Tamil Nadu	137.20	106.00	171.50	2298.40	585.00	3298.10	298
Tripura	0.00	0.00	0.00	0.00	112.50	112.50	0
Uttar Pradesh	471.48	0.00	800.40	0.00	0.00	1271.52	285
Uttaranchal	0.00	0.00	10.00	0.00	18.00	28.00	0
West Bengal	0.00	284.88	101.52	178.92	15.50	580.82	297
Dadra & Nagar Havell	0.00	0.00	0.00	3.60	0.00	3.60	0
Total	1288.9	1704.68	2680.38	3718.17	2783.38	12175.51	1540

[Translation]

Sports Academy

3564. SHRI PRABHUNATH SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to set up a sports academy with the objective of encouraging and providing training to the poor but talented youth free of cost in the country;

(b) if so, the details thereof; and

(c) the number of such academies functioning in the country?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) The Government has approved a new Scheme of State Sports Academy, for implementation during the Tenth Five Year Plan period. The main objective of the Scheme is to select the best available talent in sports between age groups of 10-13 years, as well as the top performers in State/National competitions in the age group of 10-18 years to prepare and groom them over the years for winning medals for the country at the international level. The scheme will be funded collectively by a Sponsor, the State Government/UT Administration and the Central Government. The Academy will be a registered Society which will be set up and managed by the Sponsor. Under the Scheme, it is proposed to set up an Academy in every State/UT.

(c) The scheme has been approved only recently

and hence no such Academy has been set up anywhere in the country.

[English]

State Human Rights Commission

3565. SHRI MADHUSUDAN MISTRY Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the names of the States where Human Rights Commission have been set up;

(b) the names of the States where Human Rights Commission have not been set up so far;

(c) the reasons for not forming the Human Rights Commission in the States; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) to (d) State Human Rights Commissions (SHRC) have been set up in the States of Assam, Chhattisgarh, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Manipur, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal. Notifications for constituting the SHRC have been issued in the States of Bihar and Orissa. The States of Andhra Pradesh, Arunachal Pradesh, Bihar, Goa, Gujarat, Haryana, Jharkhand, Karnataka, Meghalaya, Mizoram, Nagaland, Orissa, Sikkim, Tripura and Uttaranchal have not yet set up SHRC. The Government has also been pursuing with the concerned State Governments, from time to time, to set up SHRC.

Vacant Posts of SC/ST

3566. SHRI SHIVAJI MANE :

SHRI MANSUKHBHAI D. VASAVA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of various posts pertaining to SCs/STs lying vacant in the Ministry of Home Affairs and its subordinate offices, category-wise;

(b) the period of their vacancy vacant; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) to (c) The information is being collected and will be laid on Table of the House.

[Translation]

Survey of Gold

3567. SHRI BRAHMANAND MANDAL : Will the Minister of MINES be pleased to state :

(a) whether the Government have conducted survey for gold in Bihar as mentioned in USQ No. 3323 dated 15.4.2002;

(b) whether the GSI propose to take assistance for exploration of gold especially in hilly areas of the State from other agencies who are already engaged with/assists the Government in the matter in these areas; and

(c) If so, the facts and the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) Yes, Sir. Geological Survey of India (GSI) has carried out Geochemical mapping in Kodarma, Munger, Jamui, Nawada and Banka districts as part of survey for locating gold occurrence in these areas.

(b) No, Sir. There is no such proposal.

(c) Question does not arise.

[English]

Unlawful Activities

3568. DR. (SHRIMATI) C. SUGUNA KUMARI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have declared 'Deendar Anjuman' as an unlawful association;

(b) if so, the States where the said organization is active;

(c) whether members of this organization were arrested for indulging in unlawful activities in various States during 2002-03; and

(d) If so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) to (d) Yes, Sir. The Union Government have declared "Deendar Anjuman" as an unlawful association under the provisions of the Unlawful Activities (Prevention) Act, 1967. "Deendar Anjuman" is mainly active in the States of Andhra Pradesh, Karnataka, Maharashtra and Goa. As per available information 117 persons have been arrested so far. Details regarding arrests made during 2002-03 have been sought from the States.

Vigilance/Monitoring Committees

3569. SHRI PRABHAT SAMANTRAY : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply to USQ No. 4530 dated 22.4.2003 and state :

(a) whether all the District Level Monitoring and Vigilance Committees of the State of Orissa held their meetings by March 31, 2003 as per the scheduled date;

(b) if not, the details of district that have not held meetings alongwith reason therefor; and

(c) the time by which these districts are likely to hold their meetings?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M. K. PATIL) : (a) No, Sir.

(b) So far seven districts namely Koraput, Boudh, Ganjam, Angul, Kandhmal, Keonjhar and Cuttack have held the first meetings of the Vigilance & Monitoring Committee in the first quarter of 2003. The guidelines for holding the meetings was received by the other DRDAs of Orissa in the 2nd fortnight of March, 2003, and due to paucity of time, meetings could not be held by all the Committees by March, 31, 2003.

(c) Meetings would be held as per the provision in the guidelines i.e. once in each quarter.

Regularisation of Excess Land in Andaman & Nicobar Islands

3570. SHRI NEPAL CHANDRA DAS : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have decided to regularise the excess land under occupation of the allottees in the Andaman and Nicobar Islands prior to 1961;

(b) if so, whether the Government would consider to allot excess land to those allottees who are having less area than the allotment area prior to 1961; and

(c) the total number of cases in both the categories, tehsil-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) It has been decided, in principle, to regularize the possession of the excess land in the Port Blair Municipal Area in favour of those pre-1942 settlers or their descendents who have been in continued possession of such excess land from prior to 1961.

(b) There is no such proposal under the consideration of the Government.

(c) It has been decided only to regularize excess land within the Port Blair Municipal Area as has been in continued possession of pre-1942 settlers or their descendents from prior to 1961. There are such 1027 recorded tenants and 22 organizations/societies.

[Translation]

**Creation of Cavity due to
Extraction of Coal**

3571. SHRI PRADIP YADAV : Will the MINISTER OF COAL be pleased to state :

(a) whether there is any danger from the cavity created by extraction of coal from the underground mines by various coal companies under the Raj Mahal project;

(b) if so, the measures taken so far by the various coal companies to fill up this cavity;

(c) whether an accident in future is likely to have an adverse impact in archaeology; and

(d) if so, the opinion of the archaeological experts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) No, Sir.

(b) Question does not arise.

(c) No accident in future is likely to have any adverse effect on archaeology.

(d) Question does not arise.

[English]

Target of EWS Plots/Slum Housing Units

3572. SHRI LAKSHMAN SETH :

SHRI HANNAN MOLLAH :

SHRI N. N. KRISHNADAS :

PROF. A. K. PREMAJAM :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Master Plan of Delhi as approved in 1990 sets a target of about 4.5 lakh EWS plots/slum x-housing units to be created during 1990-2001;

(b) whether the target has been achieved;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the number of families found to be living in Jhuggis in Delhi in 2001 and the backlog in accordance to the Master Plan targets;

(f) the legal/constitutional basis for fixing cut-off dates later to deprive slum families in the city legible for access to housing/resettlement;

(g) whether the Master Plan of Delhi stipulates minimum plot-size of 25 sq.m. (with open cluster housing) and maximum density of 250 units/hectare;

(h) if so, whether the Government have further reduced the size of plots to 12.5 sq.m. in resettlement scheme in Narela, Bhalaswa etc. and row housing in Rohini etc.

(i) if so, the facts thereof; and

(j) the legal basis and the authority which has given the technical advice in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The Master Plan of Delhi-2001 envisaged requirement of about 3.27 lacs housing units for Slum Housing and also housing in the form of 'Site & Services' for projected year 2001.

(b) to (d) The Municipal Corporation of Delhi (MCD)

has reported that as per the policy of the Government of National Capital Territory of Delhi (GNCTD) plots have been provided to over 47,000 families for Relocation of JJ clusters, till the end of October 2002. The Delhi Development Authority (DDA) has also reported to have provided 15000 plots in the last three years on site cum service pattern to slum dwellers for their relocation.

(e) The MCD has reported that no comprehensive survey has been conducted, recently in order to ascertain the number slum dwellers in Delhi. However, in 1990, the Food and Civil Supplies Deptt. of GNCTD had conducted a survey and identified 2.60 lacs Jhuggi families staying in and around 929 JJ cluster located in different parts of Delhi.

(f) The relocation of JJ clusters in Delhi has been taken up as a Plan Schemes since 1990-91 by GNCTD. The Central Government had given its consent in October 2000 for extension of cut off date to 31.12.98, based on a proposal of GNCTD. Relocation of slum clusters done from time to time is dependant on availability of land and services in the area where these families are relocated.

(g) The Master Plan for Delhi-2001 provides for resettlement of Jhuggi-Jhopri (JJ) and in-situ upgradation as under :

- (i) Maximum net density of 250 tenements per hectare.
- (ii) Plot size-minimum 25 sqm. however, it may be reduced to 16 sqm. with 100% coverage provided an area @ 7 sqm per plot/tenement is clubbed with the cluster open space.

(h) to (j) The slum and JJ Department of the MCD provides relocation plots to slum dwellers as per the policy of the GNCTD in implementation of Plan Scheme for relocation of JJ Clusters. According to this policy, plots measuring 18 sqm. and 12.5 sqm are allotted to Jhuggi families, eligible for relocation. Keeping in view the limited availability of land, the Jhuggi families who squatted at the JJ clusters prior to 31.01.1990 are allotted plots measuring 18 sqm and those, who squatted in JJ clusters after 31.01.1990 and upto 31.12.1998 are allotted 12.5 sqm plots.

[Translation]

Activities of Touts in DDA

3573. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether touts are flourishing in Delhi Development Authority;

(b) if so, whether the Government are contemplating to take some concrete steps to save the people from the touts;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) No, Sir.

(b) to (d) Questions do not arise.

[English]

Construction of Flats for Earthquake Victims in Gujarat

3574. SHRI MANSUKHBHAI D. VASAVA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of ongoing construction of LIG, MIG and HIG flats for the earthquake victims in Gujarat;

(b) the details of funds allocated and released by the Government for the purpose;

(c) the manner in which the Government intend to arrange funds for this purpose;

(d) the steps taken or proposed to be taken by the Government in this regard; and

(e) the extent of success achieved so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) There is no specific scheme for construction of LIG, MIG and HIG flats for the earthquake victims in Gujarat. However, HUDCO the Public Sector Undertaking under the administrative control of this Ministry has sanctioned loans as under :

Two Million Housing Programme	Dwelling Units Sanctioned	Completed	Amount Released
2001-2002	6801	3914	Rs. 4.31 crores
2002-2003	18136	2136	Rs. 3.56 crores

Other Housing Schemes

	Loan sanctioned
2001-2002	Rs. 49.62 crores
2002-2003	Rs. 6.19 crores

(c) Union Government has directed HUDCO to lend liberally for the purpose from its available resources. In addition it has permitted HUDCO to raise tax free bonds worth Rs. 1500 crores for financing rehabilitation work in Gujarat for earthquake victims.

(d) and (e) Apart from providing financial assistance, Union Government has provided/is providing techno-legal support to the State Government in the following ways :

- (i) Guidance to the State Government for amendment in their building bye-laws by incorporating earthquake resistant features in the new construction.
- (ii) Setting up building Centres in urban & rural areas to demonstrate earthquake resistant technology.
- (iii) Construction of community buildings.
- (iv) Addition of a few badly damaged towns/villages for comprehensive development as model basti.
- (v) Technical brochures have been brought out in Gujrati indicating simple "Dc" and "Don't" for construction of safer houses.

[Translation]

Freedom Fighters

3575. SHRI GIRDHARI LAL BHARGAVA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the total number of the freedom fighters in the country as on data, State-wise;

(b) the monthly pension being paid to these freedom fighters; and

(c) the details in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) A State-wise statement indicating the number of freedom fighters in whose cases pension has been sanctioned by Central Government as on 31.7.2003 in enclosed.

(b) and (c) The pension payable to various categories of freedom fighters and their eligible dependents under the Swatantrata Sainik Samman Pension Scheme as on date is as under :

S.No.	Category	Rate of monthly pension w.e.f. 15.8.1997 (Rupees)
1.	(a) Ex-Andaman Political Prisoners	Rs. 4,000/-
	(b) Freedom fighters who suffered outside British India (other than INA)	Rs. 3,500/-
2.	Other Freedom Fighters including INA	Rs. 3,000/-
3.	Widow/Widower of above categories of freedom fighter	Rs. 3,000/-
4.	Unmarried/Unemployed Daughters :	
	(a) Eldest daughter	Rs. 600/-
	(b) Other two daughters	Rs. 350/- each
5.	Mother and Father	Rs. 1000/-

The pension was linked with All India Consumer Price Index (AICPI) and Dearness Relief is also paid with effect from 1.8.1998 on pension amount. Presently Dearness Relief at the rate of 34% is payable to Freedom Fighters with effect from 1.8.2002.

Statement

Sl.No.	Name of State/UT	No. of pensions sanctioned
1	2	3
1.	Andhra Pradesh	11,652
2.	Arunachal Pradesh	0
3.	Assam	4,436
4.	Bihar	24,853
5.	Goa	911
6.	Gujarat	3,588
7.	Haryana	1,680

1	2	3
8.	Himachal Pradesh	607
9.	Jammu & Kashmir	1,806
10.	Karnataka	10,037
11.	Kerala	2,996
12.	Madhya Pradesh	3,370
13.	Maharashtra	16,559
14.	Manipur	62
15.	Meghalaya	86
16.	Mizoram	04
17.	Nagaland	03
18.	Orissa	4,187
19.	Punjab	7,004
20.	Rajasthan	805
21.	Tamil Nadu	4,085
22.	Tripura	887
23.	Uttar Pradesh	17,985
24.	West Bengal	22,456
25.	Andaman & Nicobar Islands	03
26.	Chandigarh	89
27.	Dadra & Nagar Haveli	83
28.	Daman & Diu	33
29.	NCT of Delhi	2,041
30.	Pondicherry	316
31.	Indian National Army (INA)	22,466
Total		1,65,100

Department-wise Quota for Kabaddi Players

3576. SHRI DINESH CHANDRA YADAV : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government have fixed any

criteria for appointment of outstanding Kabaddi players in all its departments and public sector undertakings; and

(b) If so, the department-wise quota fixed for the same?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) According to the Department of Personnel and Training's existing orders, 5% of vacancies in Group "C" and "D" posts are to be filled up by the meritorious sportspersons, including sportspersons belonging to Kabaddi in various Ministries/Departments of Government of India in relaxation of rules. No Department-wise quota as such has been fixed.

[English]

Allotment of Residential Accommodation to State Government Servants

3577. SHRI SALKHAN MURMU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government allots residential accommodation for use of State Government servants in Delhi;

(b) If so, the existing number of such accommodations allotted to each of the State Governments; and

(c) the criteria adopted for allotment of the above residential accommodation to the State Government servants?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADAKRISHNAN) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) Under the policy guidelines dated 19.9.97, six employees of the State Governments and three employees of Union Territory Governments (other than the NCT of Delhi) will be allotted General Pool residential accommodation on payment of normal license fee. However, the incumbent of the post of Resident Commissioner of a State/ Union Territory Government shall be allotted Government accommodation for a period of one year irrespective of the number of units allotted to the State Government concerned.

Statement*Details of accommodation allotted to the State Governments*

Sl.No.	Name of the State Governments	No. of Units allowed for allotment to State Government	No. of Units at present in occupation of employees of State Government
1.	RC Office, Government of Assam	6	6
2.	RC Office, Govt. of Andhra Pradesh	6	6
3.	RC Office, Govt. of Arunachal Pradesh	6	6
4.	RC Office, Govt. of Bihar	6	11
5.	RC Office, Govt. of Chhattisgarh	6	5
6.	RC Office, Govt. of Gujarat	6	6
7.	RC Office, Govt. of Goa	6	6
8.	RC Office, Govt. of Haryana	6	6
9.	RC Office, Govt. of Himachal Pradesh	6	6
10.	RC Office, Govt. of Jammu & Kashmir	6	5
11.	RC Office, Govt. of Jharkhand	6	7
12.	RC Office, Govt. of Karnataka	6	6
13.	RC Office, Govt. of Kerala	6	5
14.	RC Office, Govt. of Madhya Pradesh	6	6
15.	RC Office, Govt. of Maharashtra	6	4
16.	RC Office, Govt. of Meghalaya	6	6
17.	RC Office, Govt. of Mizoram	6	6
18.	RC Office, Govt. of Manipur	6	6
19.	RC Office, Govt. of Nagaland	6	6
20.	RC Office, Govt. of Orissa	6	7
21.	RC Office, Govt. of Punjab	6	6
22.	RC Office, Govt. of Rajasthan	6	12
23.	RC Office, Govt. of Sikkim	6	8
24.	RC Office, Govt. of Tamil Nadu	6	6
25.	RC Office, Govt. of Tripura	6	6
26.	RC Office, Govt. of Uttar Pradesh	6	6
27.	RC Office, Govt. of Uttranchal	6	5
28.	RC Office, Govt. of West Bengal	6	8

**Violation of Pre-conditions of Allotment
in Land by Hospitals**

3578. SHRI VIRENDRA KUMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the hospitals in Delhi which were allotted land at concessional rates on the condition that they would provide free beds and treatment to the poor are violating the pre-conditions;

(b) If so, the details thereof alongwith the names of hospitals; and

(c) the action taken against such errant hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADAKRISHNAN) : (a) to (c) The Delhi Development Authority have allotted land to 21 hospitals with the condition of free treatment, out of which 16 hospitals have started functioning. Land & Development Office have allotted land to 2 hospitals with the condition of free treatment and both the hospitals are functioning. Some of the hospitals have been reported to be not providing free treatment strictly in terms of the allotment. On violation of lease conditions, actions are taken as per rules.

Pending FIRs in Delhi

3579. SHRI AKBOR ALI KHANDOKER : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of pending FIRs in Delhi, during the last two years, Police Station-wise;

(b) whether it is a fact that large number of FIRs lodged by elderly women have not been investigated by Delhi Police during the said period;

(c) if so, the facts and details thereof and the reasons therefor; and

(d) the steps taken by the Government/Delhi Police in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The requisite information is given in the attached statement.

(b) and (c) No, Sir. Out of 81 such FIRs registered during the years 2001 and 2002, the investigation has been completed in 78 cases.

(d) All Assistant Commissioners of Police and Station House Officers have been directed to provide all possible help to the elderly women/senior citizens.

Statement

S.No.	Name of Police Station	2001		2002	
		Number of FIRs Reported	Number of FIRs Pending	Number of FIRs Reported	Number of FIRs Pending
1	2	3	4	5	6
New Delhi Range					
1.	Kalyan Puri	494	23	534	70
2.	New Ashok Nagar	405	22	410	65
3.	Pandav Nagar	472	25	533	118
4.	Mayur Vihar	311	03	338	10
5.	Mandawali	413	03	359	17
6.	Vivek Vihar	238	-	383	01
7.	Farsh Bazar	257	03	285	04
8.	Anand Vihar	451	01	418	13

1	2	3	4	5	6
9.	Preet Vihar	655	26	528	93
10.	Shakar Pur	662	39	617	77
11.	Gandhi Nagar	323	05	298	18
12.	Kriehna Nagar	312	15	300	31
13.	Geeta Colony	348	09	285	13
14.	Parliament Street	439	06	359	14
15.	Mandir Marg	432	02	474	12
16.	Chanakya Puri	435	25	337	47
17.	Tuglak Road	299	04	245	25
18.	Cannaught Place	698	18	699	91
19.	Tilak Marg	620	07	610	24
20.	Seelam Pur	475	11	457	22
21.	New Usman Pur	331	02	302	10
22.	Bhajan Pura	462	01	467	289
23.	Khajuri Khas	276	02	246	15
24.	Gokul Puri	481	10	464	33
25.	Nand Nagari	583	-	599	20
26.	Seema Puri	323	-	471	07
27.	Dilshad Garden	313	02	280	20
28.	Shahdra	430	03	456	19
29.	Mansarovar Park	385	03	434	25
30.	Welcome	399	02	440	18
Northern Range					
31.	Dariya Ganj	612	05	571	22
32.	Chadani Mahal	227	02	279	05
33.	Jama Masjid	315	05	399	08
34.	Kamla Market	471	05	429	25
35.	Hauz Qazi	259	-	261	07
36.	Inderprasth Estate	542	06	525	65

1	2	3	4	5	6
37.	Pahar Ganj	675	11	619	24
38.	Nabi Karim	412	06	369	26
39.	Desh Bandu Gupta Road	343	06	448	29
40.	Karol Bagh	552	06	652	13
41.	Prasad Nagar	339	02	377	10
42.	Rajinder Nagar	410	01	394	09
43.	Civil Lines	379	03	380	13
44.	Timar Pur	597	11	584	136
45.	Roop Nagar	302	-	340	03
46.	Maurice Nagar	171	-	239	04
47.	Subzi Mundi	429	04	337	22
48.	Gulabi Bagh	190	-	181	02
49.	Saria Rohila	502	-	482	11
50.	Sadar Bazar	444	02	463	13
51.	Bara Hindu Rao	290	03	334	-
52.	Kashmiri Gate	569	03	567	09
53.	Kotwali	709	03	740	30
54.	Lahori Gate	467	06	604	45
55.	Chandni Chowk	299	03	347	30
56.	Ashok Vihar	837	12	834	55
57.	Keshav Puram	487	07	486	44
58.	Saraswati Vihar	975	04	943	23
59.	Model Town	879	08	792	24
60.	Adarsh Nagar	593	07	507	18
61.	Mukarji Nagar	676	-	646	06
62.	Narela	493	19	561	75
63.	Alli Pur	522	02	484	05
64.	Samay Pur Badli	872	09	822	72
65.	Bawana	468	-	345	15

1	2	3	4	5	6
66.	Jahangir Puri	870	01	903	33
67.	Shalimar Bagh	858	05	854	37
68.	Rohini	921	39	888	153
69.	Prasant Vihar	635	07	772	71
70.	Sultan Puri	1453	49	1456	236
71.	Mangol Puri	1009	05	867	71
72.	Kanjawala	305	10	321	52
Southern Range					
73.	Hauz Khas	1090	08	801	40
74.	Malviya Nagar	1073	67	1127	189
75.	Mahrauli	698	21	695	115
76.	Defence Colony	933	12	656	53
77.	Lodhi Colony	527	14	370	26
78.	Kotla Mubarkpur	545	09	550	46
79.	Lajpat Nagar	825	22	911	97
80.	Sri Niwas Puri	535	-	598	07
81.	Hazrat Nizamuddin	635	02	664	21
82.	New Friends Colony	702	26	636	100
83.	Greater Kailash	382	19	342	42
84.	Chitranjan Park	374	16	422	33
85.	Ambedkar Nagar	551	10	570	51
86.	Sangam Vihar	749	07	667	47
87.	Kalkaji	807	39	884	252
88.	Badar Pur	697	43	757	316
89.	Okhla	743	92	752	330
90.	Sarita Vihar	561	07	590	104
91.	Vasant Vihar	410	17	391	49
92.	R.K Puram	802	59	740	322
93.	Sarojini Nagar	550	12	591	63

1	2	3	4	5	6
94.	Dehli Cantt.	578	09	440	50
95.	Vasant Kunj	597	41	719	228
96.	Naraina	283	09	276	21
97.	Maya Puri	248	04	283	11
98.	Inder Puri	253	01	263	21
99.	Najafgarh	703	91	689	183
100.	Kapashera	237	09	244	50
101.	Dabri	1088	82	909	155
102.	Jafar Pur Kalan	153	05	148	12
103.	Dwarka	322	10	426	66
104.	Patel Nagar	964	27	810	104
105.	Anand Parvat	415	08	415	24
106.	Moti Nagar	650	15	655	55
107.	Tilak Nagar	820	10	930	32
108.	Janak Puri	678	18	823	34
109.	Vikas puri	599	25	616	50
110.	Uttam Nagar	1032	34	1084	169
111.	Punjabi Bagh	1158	102	1017	498
112.	Paschim Vihar	903	31	879	394
113.	Nangloi	1207	101	1141	689
114.	Rajouri Garden	1189	19	1087	65
115.	Kirti Nagar	695	13	693	216
116.	Hari Nagar	657	15	708	64
Indira Gandhi International Airport					
117.	Mahipal Pur	58	01	61	01
118.	New International Terminal Complex/ Indira Gandhi International Airport	569	42	683	166
119.	Palam	47	-	29	-
Crime & Railways					
120.	Railway Main Delhi	558	01	402	-

1	2	3	4	5	6
121.	New Delhi Railway Station	884	-	858	-
122.	Sarai Rohila (Railway)	127	-	65	-
123.	Hazrat Nizamuddin	165	01	144	01
Narcotics & Crime Prevention Cell					
124.	Narcotics	57	-	103	-
Special Cell (Special Branch)					
125.	Special Cell	-	-	80	04
Total		68133	1771	67402	8338

Development Index in North Eastern States

3580. SHRI VILAS MUTTEMWAR : Will the Minister of DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

- (a) whether the human development index in the eastern States is much less in comparison to the smaller States like Kerala, Chandigarh, Goa etc;
- (b) if so, the reasons therefor;
- (c) whether this matter was discussed at the last meeting of the North-Eastern Council; and
- (d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) : (a) and (b) The Planning Commission have brought out a National Human Development Report in the year 2002. The Report states that at the State level, there are wide disparities in the level of human development. In general, Human Development Index (HDI) is better in smaller States and Union Territories. The Report further states that the economically less developed States are also the States with low HDI. Similarly economically better off States are also ones with relatively better performance on HDI.

(c) and (d) The Report was not discussed at the last meeting of the North Eastern Council.

Sales of KVIC

3581. SHRI A. BRAHMANAIAH : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the sales of Khadi and other hand made products by KVIC outlets during 2002-03; and

(b) the projections made for the next year?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL, INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) The sales of Khadi and other handmade products i.e. village industries and handicrafts made by the retail sales outlets of the KVIC was Rs. 28.36 crores during 2002-03.

(b) The projections for the sales of Khadi and other handmade products of KVIC for the year 2003-04 is Rs. 43.39 crores.

Transfer of Land

3582. COL. (RETD.) DR. DHANI RAM SHANDIL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that in the year 1989 all the un-utilized and undisposed of evacuee land situated in the Union Territory of Delhi was Transferred to the Delhi Administration;

(b) if so, the terms and conditions under which such transfer was made;

(c) whether any notification specifying the Khasra numbers of the transferred evacuee land was issued by the Department of Rehabilitation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The Government of

National Capital Territory of Delhi has reported that all the un-utilised and undisposed evacuee land situated in the Union Territory of Delhi were transferred to them vide Government of India's order dated 20.4.1989.

(b) The various terms and conditions inter-alia stipulated in the said order are that the expenditure in connection with the administration and management of evacuee land/properties, recovery of rent and litigation etc. shall be met by the Delhi Administration from their own budget. The realization made by them from the disposal of lands properties recovery of rent, etc. shall be credited in their appropriate receipt head.

(c) and (d) The Government of NCT of Delhi has further reported that no such notification specifying the Khasra number of the transferred evacuee land was issued by the Department of Rehabilitation.

Purchase of Stationery

3583. SHRI SHEESH RAM SINGH RAVI : Will the DEPUTY PRIME MINISTER be pleased to refer to the answer given to USQ No. 5063 dated 20.12.2002 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS : (SHRI HARIN PATHAK) : (a) to (c) The information will be laid on the Table of the House.

Community Centres in Delhi

3584. SHRI C. N. SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of the community centres in Delhi where construction work has been completed but they have not yet been opened for the purpose of marriages during the last one year, location-wise;

(b) the reasons therefor and the steps taken to make these centres fully operational for community use; and

(c) the time by which the said community centres are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADAKRISHNAN) : (a) The community centres in question are at Thyagaraj Nagar (Prem Nagar, Delhi) and Sector-IV, Delhi Imperial Zone (DIZ) area, New Delhi.

(b) and (c) The buildings cannot be opened for use till the requisite completion certificates are issued by the local body concerned.

Funds for Youth Camps

3585. SHRI T. GOVINDAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government have received recommendations from Kerala Government for sanction of funds under various schemes for conducting youth camps during the last three years; and

(b) if so, the details thereof, year-wise and organisation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) Government have not received recommendations from Kerala Government for sanction of funds under various schemes for conducting youth camps during the last three years. However, proposals were received for sanction of funds from Kerala State Youth Welfare Board. A sum of Rs. 59,500/- was sanctioned in the year 2000-2001. A sum of Rs. 75 lakhs was also released to the State Government of Kerala for the National Youth Festival held at Thiruvananthapuram in January, 2003.

New Scheme for Artisans

3586. SHRI T. T. V. DHINAKARAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Centrally sponsored scheme for the supply of Improved Toolkits to Rural Artisans (SITRA) has been merged with some other scheme;

(b) if so, the reasons therefor;

(c) whether the Government propose to launch a Centrally sponsored scheme to help the rural artisans who are in misery due to the socio-economic changes in the country;

(d) if so, the details thereof; and

(e) the time by which the scheme is likely to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) and (b) Yes, Sir. Based on the recommendations of Prof. Hashim Committee constituted by the Planning Commission to review and rationalize the various Centrally Sponsored Schemes for poverty alleviation and employment generation, the Integrated Rural Development Programme (IRDP) and its allied programmes including Supply of Improved Toolkits to Rural Artisans (SITRA) were merged in one scheme which was renamed as Swarnajayanti Gram Swarozgar Yojana (SGSY). The scheme was launched on 1st April, 1999.

(c) No, Sir.

(d) and (e) In view of reply given in part "c" above, questions do not arise.

Widening of Roads in Delhi

3587. SHRI BHASKARRAO PATIL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the work on widening of roads in Delhi particularly in South Delhi including Nandi Vithi is pending for long;

(b) if so, the details thereof and reasons therefor; and

(c) the time by which the work is likely to be recommissioned and completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) The information is being collected and placed on the Table of the Sabha.

Fuel Supply Agreements by Coal Companies

3588. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that coal companies are entering into Fuel Supply Agreements (FSAs) with the most of the consumers with penalty and bonus clauses to ensure better take of and firm up commitments;

(b) if so, the details thereof;

(c) whether the State owned power utilities are unwilling to enter into FSAs;

(d) if so, the reasons therefor;

(e) whether coal companies are adopting double standards one for independent power producers and other for State owned power utilities;

(f) if so, the reasons therefor; and

(g) the steps taken or being taken by the Government to ensure uniform system for both private and State owned power utilities?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) Yes, Sir. Coal India Limited (CIL) has evolved model agreements/guidelines for different segments of consumers like cement, CPP (Captive Power Plant), Sponge Iron etc. which are based on "firm obligation" basis meaning that both seller and purchaser have to perform their obligations falling which defaulting party has to pay penalty to the other party not in default.

(c) and (d) Some of the power utilities like APGENCO (Andhra Pradesh Power Generation Company) and NTPC (National Thermal Power Corporation) have already signed firm commitment agreements with coal companies for supply of coal. However, most of the state owned power utilities are having reservation in signing the FSAs (Fuel Supply Agreements) due to the difficulty they face on account of the terms and conditions of payment prescribed in the model FSA despite the fact that the model FSA was finalized by CEA (Central Electricity Authority) after due consultation with the SEBs (State Electricity Boards) and power utilities.

(e) and (f) No, Sir. The agreements have distinctly different provisions in respect of quantity obligations for IPPs (Independent Power Producers) and SEBs for short lifting and short delivery, penalty clause for the former and best effort basis for the latter. The SEBs are traditionally linked consumers and the IPPs are the emerging new group who prefer to have firm commitment agreement, particularly on quantity to make their projects bankable and also to enable them to have easy access to international finance.

(g) Does not arise in view of reply to parts (e) and (f) above.

[Translation]

Expenditure under Pradhan Mantri Gram Sadak Yojana

3589. SHRI CHANDRAKANT KHAIRE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the per kilometer average expenditure on construction of roads under the PMGSY;

(b) whether the expenditure on the construction of roads under this Yojana is more as compared to the per kilometer construction of roads undertaken by the PWD; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M. K. PATIL) : (a) to (c) The road works under the PMGSY are designed as per the technical specifications prescribed in the Rural Roads Manual of the Indian Roads Congress. The Design of a roads depends, inter alia, on the topography, soil type, rainfall and traffic density. The average cost of construction being a function of the design and the cost of inputs, it will vary as per local conditions. The PWD roads are built in the States under various Schemes and to various specifications. A comparison with PMGSY roads is, therefore, not possible.

[English]

Pradhan Mantri Rozgar Yojana

3590. SHRIMATI RAMA PILOT : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact that the State Governments have urged more funds under the Pradhan Mantri Rozgar Yojana Scheme; and

(b) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) and (b) Under the Prime Minister's Rojgar Yojana, the Central Government releases funds for Subsidy as well as for Training and Contingency etc. The funds for subsidy are authorized to the Reserve Bank of India for passing on to the individual beneficiaries through the implementing banks. The funds for Training, Entrepreneurial Development and Contingency etc. are released directly to the State Governments. Whenever a request is made for additional funds by a State Government, this is considered as per the norms laid down under the Scheme by taking into account the progress of the Scheme as well as the surplus/deficit of the previous years. As on date, State Governments have balance of Rs. 39.63 crores form the funds released during the previous years.

Rates of Items in Kendriya Bhandar

3591. SHRI RAGHUNATH JHA :

SHRI AMAR ROY PRADHAN :

SHRI SHEESH RAM SINGH RAVI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that rates in some of items including Cartridges are higher than market price in the Kendriya Bhandar;

(b) if so, the facts and reasons therefor;

(c) the manner in which the rates in Kendriya Bhandar are fixed;

(d) whether any action is taken against employees/purchase committee in the event of fixing higher rates in Kendriya Bhandar;

(e) if so, the details thereof alongwith the number of such cases that came to the light during the last three years; and

(f) the steps taken by the Government to fix reasonable rates as compared to the market rates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (f) In the case of cartridges, Kendriya Bhandar entered into a tripartite agreement with manufacturer and their authorized supplier wherein the manufacturer provided guarantee about the product and price submitted to Kendriya Bhandar through the authorized supplier. The prices are fixed by adding a nominal margin of Kendriya Bhandar over the cost price plus tax as applicable. Kendriya Bhandar has also been obtaining an undertaking from the suppliers that the price quoted by them to Kendriya Bhandar is the lowest. In case of violations, appropriate action is taken against the suppliers.

Construction of Houses under IAY for Scheduled Tribes

3592. SHRI PARSURAM MAJHI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have received a request from the State Government of Orissa to build

dwelling units under the Indira Awas Yojana in the State exclusively for Scheduled Tribes;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) No, Sir.

(b) and (c) In view of (a) above, questions do not arise.

Production Loss due to Non-Availability of Land

3593. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

- (a) whether the CMD, BCCL has stated that the production in BCCL is suffering due to the non-availability of land;
- (b) if so, the facts and details of the matter;
- (c) whether there is a tribal land dispute in Kashunda Area of BCCL with large Area and huge reserve are not getting solved;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the BCCL has accepted the arbitration of the District Administration to solve such land problem;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) There are 28 cases of land disputes pending in Bharat Coking Coal Limited (BCCL) as on 1.7.2003. The total area involved is 870.82 acres and estimated quantity of coal reserve under the land is 100.06 million tonnes (both coking and non-coking).

Loss of the production is approximately 5 million tonnes per year due to non-availability of land. Negotiations and meetings have been held from time to time with villagers and their representatives. Help of District Administration also has been sought in the matter. Meetings have also been held at the level of SDO, Addl.

Collector and Dy. Commissioner, Commissioner and also at the level of Chief Secretary from time to time.

(c) Yes, Sir. Certain disputes have not yet been resolved.

(d) to (f) Against eligibility of 32 employment, 50 employment were agreed to in the tripartite meeting consisting of the Commissioner, Chhotanagpur and then Chairman-cum-Managing Director, BCCL the then Member of Parliament, Shri A. K. Roy held on 28.8.1982. Thereafter, 42 employments have been released by management in 1989 as per directions of Commissioner, North Chotanagpur Division. Against this original employment of 42, the present strength is only 22. Therefore, for smooth functioning and uninterrupted working of Vishwakarma Project BCCL is willing to release further 28 employments to maintain the decided figure of 50 employments without prejudice to its rights, as against the new demand of 38 more employments.

Despite release of such large number of employments, physical possession over land required for Vishwakarma Project which has reserve of 6.52 million tonnes of coal is still nil on account of repeated obstructions being caused by claimants/land owners. The matter relating to determination of claims of ownership by tribals and application of provisions of Chhota Nagpur Tenancy Act to land acquired under the provision of Coal Mine Nationalisation Acts of 1972 and 1973, is subjudice before Jharkhand High Court. Vishwakarma Project was sanctioned by Coal India Limited (CIL) on 19.9.1997 for a capacity of 0.71 million tonnes per year and sanctioned capital of Rupees 44.74 crores. Due to non-availability of land, the project has been kept in abeyance.

(g) Rehabilitation against acquisition of land is provided by BCCL in accordance with provision contained in Coal India Limited (R & R) Policy. BCCL has been and would be quite willing to accept arbitration of the District Administration to solve land problem provided solutions are attempted and found within the laid down norms of the company.

Balance Confirmation Letters from Debtors, Creditors and Other Parties

3594. SHRIMATI SHYAMA SINGH :

SHRI BHASKARRAO PATIL :

SHRI NARESH PUGLIA :

Will the Minister of COAL be pleased to state :

- (a) whether the Comptroller and Auditor General

of India has criticised the Coal India Ltd. for not introducing balance confirmation letters from debtors, creditors and from other parties are reported in the Statesman dated May 19, 2003.

- (b) if so, the facts of the matter reported therein and reaction of the Government thereto;
- (c) whether the CIL has taken any corrective steps on the basis of the C & AG observations;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Yes, Sir.

(b) It was reported that the company was yet to introduce balance confirmation letters from debtors, creditors and other parties.

(c) to (e) While CIL is already obtaining balance confirmation from banks, financial institutions, its subsidiary companies regarding their outstanding loans, deposits, etc. such procedure remains to be enlarged to cover other parties, debtors, creditors, etc. for which efforts are being made. In fact, such endeavour of obtaining confirmation from debtors and creditors earlier had met with poor response from parties.

Olympic Torch

3595. SHRI K. P. SINGH DEO : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the Government have chalked out modalities of receiving the Olympic Torch in the capital of the country for the first time in smooth and orderly manner; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) The Indian Olympic Association (IOA) is primarily responsible for smooth and orderly movement of the Olympic Torch in the country. However, on the request IOA, Government has requested the concerned Ministries/ Departments for extending the required concessions/ facilities/services for successful conduct of the event.

Besides, the Government of the NCT of Delhi has also constituted a Task Force to facilitate the Athens 2004 Olympics Torch Relay through Delhi.

Reservation of SCs/STs/OBCs in Andaman & Nicobar Administration

3596. SHRI BISHNU PADA RAY : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether no caste has been specified by public notification, as Scheduled Castes or Other Backward Classes in the Union Territory of Andaman and Nicobar Islands;
- (b) if so, the details thereof;
- (c) whether Hon'ble High Court of Kolkata Passed a judgment that the Candidates belonging to ST, SC & OBC category of other States are not be given appointment against the posts for which the Administrator of A & N Islands is the Appointing Authority;
- (d) whether the Group 'A' & 'B' posts borne to A & N Administration that are filled up by direct recruitment by competitive examination or by recruitment by selection after interview through UPSC, the reservation policy of the Central Government is followed for appointment against these posts despite the Hon'ble Court's order; and
- (e) if so, the number of ST, SC & OBC candidates of States given appointment to Group "A" & "B" posts borne by A & N Administration after the Order passed by the Hon'ble Court of Kolkata till 31st March, 2003?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) Does not arise.

(c) to (e) No, Sir. The Hon'ble High Court of Calcutta have vide their order dated 13.8.1993 in C.O. No. 39 (W) of 1992 (Local Born Association Vs Andaman and Nicobar Administration and others) only held that no post under the Andaman & Nicobar Administration shall be reserved for appointment of Scheduled Castes until and unless a proper declaration as required under article 341(1) of the Constitution of India is made and that all the posts in the Andaman and Nicobar Administration shall be filled up by the Island Administration or by the Union of India from amongst the people of Andaman and Nicobar Islands except the posts, which under the law, are to be filled up by the authorities other than the Islands Administration, if there be any. Accordingly, the posts which otherwise would have been reserved for appointment from amongst scheduled castes candidates are not presently being filled up. However, the information in regard to the number of

ST and OBC candidates from outside the Islands appointed to various posts under the Andaman & Nicobar Administration is being collected and will be placed on the Table of the House.

Coir Research and Management Industries

3597. PROF. A. K. PREMAJAM : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Union Government have received any proposals from State Governments, including Kerala to establish Coir Research and Management Institutes;

(b) if so, the details thereof;

(c) whether any of the proposals received have been approved;

(d) if so, the details thereof;

(e) whether any R & D activities are envisaged in the field of product diversification in the Coir sector; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) to (d) There is no such proposal under consideration at present.

(e) Yes, Sir.

(f) In order to strengthen Research and Development in coir sector through collaborative research on products development and product diversification, Collaborative Research with M/s P. S. G. Polytechnic, College, Coimbatore for development of technology for the production of particle boards using tender coconut fibre; (ii) Setting up of an RHP Standard Testing Laboratory for testing of coir pith at Central Coir Research Institute, Bangalore and obtaining accreditation of RHP Foundation, Netherlands; and (iii) Collaborative research project with RV-TIFAC Design Centre, Bangalore for development of Coir Composite Sandwich Material and product for industrial and socio-economic applications have been approved for implementation.

Development of NERAMAC

3598. SHRI KHAGEN DAS : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) the measures taken or proposed to be taken

by the Government for the removal of sickness as well as all round development of North Eastern Regional Agriculture Marketing Corporation (NERAMAC);

(b) whether the Government are planning to set up more food processing industries under NERAMAC; and

(c) if so, the criteria for selection of places and the places selected or the purpose?

THE MINISTER OF STATE IN MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) : (a) At present, North Eastern Regional Agricultural and Marketing Corporation (NERAMAC) is not a sick unit. The Company has come out of the purview of SICA (Sick Industries Company's Act) in 2001.

(b) At the moment, the Government's priority is to consolidate the current operations and to increase turn over in trading and manufacturing activities to make NERAMAC more viable.

(c) Question does not arise.

Cyclone Prone States

3599. SHRI A. NARENDRA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of proposals received by the Government from the Cyclone Prone States seeking financial assistance from the World Bank for long term planning in regard to the cyclones, State-wise; and

(b) the present status thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) The Andhra Pradesh Hazard Mitigation & Emergency Cyclone Reconstruction Project was taken up with World Bank assistance in June, 1997 and was closed in July, 2003. The Orissa Cyclone Reconstruction Project was taken up in December, 2000 with the assistance of World Bank and is expected to be closed in March, 2004. No other proposal has been received from any other cyclone prone State seeking financial assistance from the World Bank for long-term planning in regard to cyclones.

Sanction of Houses under IAY

3600. SHRI A. P. JITHENDER REDDY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of houses sanctioned/constructed under the Indira Awas Yojana in the State of Andhra Pradesh during each of the last three years, District-wise;

(b) whether the recommendations from concerned M.Ps have been taken into consideration; and

(c) if so, the details thereof and the number of houses constructed on the recommendations of MPs in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) District-wise details number of houses targetted and constructed under the Indira Awas Yojana (IAY) in the State of Andhra Pradesh during 2000-2001, 2001-2002 and 2002-2003 are enclosed as statement.

(b) Under the Scheme, selection of beneficiaries is done by the Gram Sabhas from the list of eligible households as per the priorities fixed in the Guidelines.

(c) In view of (b) above, question does not arise.

Statement

District-wise numbers of houses targetted and constructed under Indira Awas Yojana during last three years i.e. 2000-2001, 2001-2002 and 2002-2003 in Andhra Pradesh

(Unit in Nos.)

Sl.No.	Name of the Districts	2000-2002		2001-2002		2002-2003	
		Target	No. of* Houses Constructed	Target	No. of* Houses Constructed	Target	No. of* Houses Constructed
1	2	3	4	5	6	7	8
1.	Adilabad	5305	5173	5670	4597	5802	7809
2.	Anantpur	2525	2759	2698	2003	2761	2569
3.	Chittoor	2504	1442	2677	1320	2739	3868
4.	Cuddapah	1426	1187	1524	1917	1560	5127
5.	East Godavari	7451	8817	7963	6891	8149	9984
6.	Guntur	6342	7607	6778	6312	6937	6523
7.	Karimnagar	3253	2156	3477	3315	3558	3640
8.	Khammam	9452	4092	10102	9159	10338	10041
9.	Krishna	5534	5346	5914	3430	6053	6908
10.	Kurnool	3874	3000	4140	4071	4237	6493
11.	Mahabubnagar	3747	3065	4004	3105	4098	6366
12.	Medak	2431	5678	2598	2220	2659	2167
13.	Nalgonda	3214	3523	3434	3822	3515	6648
14.	Nellore	3653	3866	3904	2897	3995	8142
15.	Nizamabad	2753	2176	2942	2996	3011	2549
16.	Prakasam	4330	5072	4628	2297	4736	4891

1	2	3	4	5	6	7	8
17.	Rangareddy	1843	1372	1970	1276	2016	2083
18.	Srikakulam	2031	2696	2171	2199	2222	2412
19.	Visakhapatnam	2954	1439	3157	2830	3231	4476
20.	Vizianagaram	2149	2457	2297	2312	2351	2567
21.	Warangal	4367	4051	4667	4414	4776	6337
22.	West Godavari	7150	6938	7641	8845	7820	10034
Total		88288	83912	94356	82228	96561	121634

*As per reports received from the State Government.

National Commission for Youth

3601. DR. MANDA JAGANNATH :

SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the National Commission for Youth was initially set-up for six months;

(b) if so, the reasons which prompted the Government to grant extension;

(c) the composition of the Commission and its functions;

(d) whether the Commission has submitted any interim report; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) Yes, Sir.

(b) The reasons for extending the tenure of the Commission for one more year were as under :

(i) The Commission was set up vide Resolution dated 15.3.02. However, it could start functioning only w.e.f. July, 2002 on account of logistics constraints, such as, accommodation and appointment of a nucleus of staff.

(ii) A full time Member-Secretary joined the Commission on the 27th June, 2002 only.

(iii) Except for one, who was Delhi-based, all members (four) had been working from outside Delhi, initially.

(iv) The work of the Commission involves collection and compilation of voluminous information/data, consultation and study, meetings with various Ministries/Departments of the Government of India, State Governments, Youth Organizations and NGOs. More time was needed to complete the above tasks.

(c) A copy each of the composition and terms or reference of the Commission is attached as statement-I and statement-II respectively.

(d) and (e) No, Sir. The Commission is presently not considering submission of any interim report.

Statement-I

Composition of National Commission for Youth

Chairman : Sh. Balbir Punj, MP (Rajya Sabha) (accorded the status of Minister of State)

Full-Time Members : 1. Shri Yogesh Shukla
2. Shri Su. Srinivasan
3. Shri Kulendra Daulagupu
4. Ms. Maneesha Upendra Kothekar

Part-Time Member : Dr. Dinesh Sharma

Member Secretary : Shri Anurag Bhatnagar

Statement-II**Terms of Reference of the National Commission for Youth**

- (i) To construct and recommend an action oriented strategy and approach for the development of youth and suggest new policy measures and programmes, which are multi-dimensional and cross-cutting, after an indepth analysis of the problems faced by them, with particular reference to the problem of youth employment suggesting measures to identify, encourage and build up the capacity of talented youth in the North-Eastern region.
- (ii) To review existing youth related schemes and programmes implemented by the Ministry of Youth Affairs & Sports as well as by other Ministries/Departments of the Government of India with particular reference to their potential for employment generation and to recommend measures to make them more effective and increase their outreach and coverage in line with Government thinking to cover the entire Youth population with one or the other Youth Programmes such as NCC, TA, NSS.
- (iii) To conceptualise a frame-work for coordination of youth related activities of State Government, Ministries/Departments of Government of India, NGOs and the private sector and to recommend measures for convergence.
- (iv) To look into the recommendations of the Working Group on Adolescents set up by the Planning Commission and suggest specific intervention strategies for catering to needs of this group.
- (v) To suggest measures for the implementation of the Plan of Action of the new National Youth Policy.
- (vi) While framing its recommendations, the Commission shall be guided by a realistic assessment of the resources that can be made available by the Government.

Launching of Website by CPWD

3602. SHRI G. PUTTA SWAMY GOWDA :

SHRI C. SREENIVASAN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Central Public Works Department (CPWD) has started its own Website for Registration of Complaints for Government allottees whose flats are being maintained by CPWD;

(b) if so, the date on which this site was launched;

(c) the total money spent by CPWD thereon;

(d) whether it is a fact that complaints registered on this site generally remain unattended for several days even for months together, particularly in regard to "J" Division;

(e) if so, the reasons therefor;

(f) the number of complaints received by CPWD Sewa Net during the last three months and the number of complaints attended to by the CPWD enquiry offices located in Delhi and particularly related to "J" Division;

(g) whether some complaints registered on CPWD Sewa Net were erased completely by the CPWD offices;

(h) if so, the details thereof and the reasons therefor; and

(i) the action taken against the guilty officers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) Yes, Sir. A pilot scheme was launched on 10.11.2001 at two service centres. It was subsequently extended to a total of 130 service centres in residential areas.

(c) An amount of Rs. 67,17,000/- has been spent by The Central Public Works Department (CPWD) on this scheme.

(d) and (e) No, Sir. The complaints registered on the website "CPWDSEWA" as well as those registered otherwise are attended to as promptly as possible. Attending to a complaint after its registration may, however, take some time in case where the house is found locked or the nature of complaint is such that it requires to be attended to through a contractor.

(f) A total of 45643 complaints were received during 1.5.2003 to 1.8.2003 on CPWDSEWA. The number of complaints attended to by the CPWD enquiry offices was 41560 out of which 211 related to "J" Division.

(g) No, Sir.

(h) and (i) Do not arise in view of (g) above.

Growth Rate on SSI's

3603. SHRIMATI RAJ KUMARI RATNA SINGH :

SHRI ABDUL RASHID SHAHEEN :

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the growth rate registered during first half of the current year in the small scale industries;

(b) the extent to which this growth rate compares to the last year;

(c) whether the small scale sector has registered any decline during this period;

(d) if so, the reasons therefor;

(e) the number of items included in the small scale sector and number of items proposed to be included;

(f) the efforts being made by the Government to strengthen small scale sector; and

(g) the extent of success achieved by virtue of these efforts?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) to (d) As there is time lag of six to nine months in the availability of data on Small Scale Industries, the estimated rate of growth registered during first half of the current year is not available. However, there has been increase in the growth rate in 2002-03 as compared to the previous year i.e., 2001-02 the estimated rate of growth for 2002-03 is 7.41 per cent as against 6.08 per cent in 2001-02.

(e) Perhaps the reference is to reserved items in the SSI Sector. Out of over 7500 items produced in the SSI Sector, 675 items are currently reserved for exclusive manufacture in small scale sector. Any addition or deletion in the list is made only on the recommendations of the Advisory Committee constituted under IDR Act, 1951 and after consultation with the stakeholders; There is no proposal at present to make any addition in the list.

(f) and (g) While development of SSIs is primarily the responsibility of the State/UT Governments, the Central Government has taken several steps for promoting and strengthening of SSI Sector by implementing various schemes such as Integrated Infrastructure Development,

technology upgradation marketing and entrepreneurial development etc. In addition, on 30th August, 2000, the Prime Minister announced a Comprehensive Policy Package for the promotion and development of Small Scale Sector to enhance its competitiveness, both domestically and globally. The policy package consist of enhanced fiscal and credit supports, better infrastructure and marketing facilities and incentives for technology upgradation. Because of these efforts, the SSI Sector has demonstrated the resilience of withstand the competition as it has recorded a rate of growth, which is higher than overall industrial growth.

[Translation]

Smart Cards in North Eastern States

3604. SHRI Y. G. MAHAJAN :

SHRI RAMDAS RUPALA GAVIT :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to issue Smart Cards to the people of the North-Eastern States;

(b) if so, the details thereof; and

(c) the time by which these cards are likely to be issued to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) A Pilot Project on Multi-purpose National Identity Card Scheme has been initiated in April, 2003 in a few selected sub-districts in selected districts of 13 States and Union Territories including Assam & Tripura. The Pilot Project is expected to be completed within one year. The main scheme in the entire country will be implemented after taking into account experiences and lessons drawn from the Pilot Project.

External Assistance to Bihar for Development of Cities and Towns

3605. SHRI RAJO SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to USQ. No. 5482 dated 29.4.2003 and state the cities and towns in Bihar to which funds have been provided for development by the World Bank or any other international financial institution during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : The Assurance in respect of USQ. No. 5482 dated 29.4.2003 regarding foreign assistance for development of cities and towns has since been fulfilled on 13.8.2003. It has been indicated therein that no assistance for development of cities and towns is

currently being received for Bihar. Details of the financial assistance provided for the development of cities and towns of other States are given in enclosed statement.

Further, during the last three years, no foreign, assistance for development of cities and towns in Bihar were received from World Bank or any other international financial institution.

Statement

Funds received from Foreign Agencies for Development of Cities

Sl. No.	Donor Country/ Agency	Name of Programme/ Scheme	State	Currency	Loan Amount (in millions)		Amount Received (Loan Currency (LC) in millions and Indian Rupees (INR) in lakhs)		
							2000-2001	2001-2002	2002-2003
1	2	3	4	5	6	7	8	9	
Loans									
1.	ADB*	1826-Gujrat Earthquake Rehabilitation and Re-construction	Gujarat	US\$	350.00	LC INR	0.00 0.00	80.00 37553.50	28.036 12251.75
2.	ADB	1415-IND Karnataka Urban Infrastructure Development	Karnataka	US\$	80.00	LC INR	18.236 8333.70	7.275 3447.53	6.814 3295.41
3.	ADB	1647-IND Rajasthan Urban Infrastructure Development	Rajasthan	US\$	250.00	LC INR	0.297 186.85	0.982 467.00	16.259 7845.71
4.	ADB	1704-IND Karnataka Urban Development & Coastal Environment Management	Karnataka	US\$	145.00	LC INR	0.089 41.60	1.387 659.75	2.436 1177.65
5.	ADB	1813-IND Calcutta Environmental Improvement Project	West Bengal	US\$	220.00	LC INR	0.000 0.000	0.000 0.000	4.013 1959
6.	World Bank IBRD**	P364-0-IN Delhi Water Supply & Sanitation Project	Delhi	US\$	2.500	LC INR	0.0000 0.000	0.262 137.69	0.298 142.94
7.	IBRD	3293-A-IN Bombay Sewage Disposal	Maharashtra	US\$	112.783	LC INR	17.123 7942.50	25.284 12170.47	22.113 10642.91
8.	IBRD	4665-IN Mumbai Urban Transport Project	Maharashtra	US\$	463.000	LC INR	0.000 0.000	0.029 18.56	20.479 9873.33
9.	IBRD	4478-IN Second Tamilnadu Urban Development Project	Tamil Nadu	US\$	105.00	LC INR	48.375 22449.73	11.00 5203.01	2.269 1097.87
10.	IBRD	3907-016 IN-Second Chennai Water Supply & Sanitation	Tamil Nadu	US\$	80.500	LC INR	15.694 7238.5	7.019 3364.3	6.231 2992.4

1	2	3	4	5	6	7	8	9
11. IBRD	P-362-IN Calcutta Water Supply Sewerage and Drainage Project	West Bengal	US\$	2.500	LC	0.580	0.258	0.074
					INR	268.81	121.21	36.31
12. World Bank IDA***	3662-IN Mumbai Urban Transport Project	Maharashtra	XDR	62.500	LC	0.000	0.000	13.210
					INR	0.000	0.000	8556.00
13. IDA	3618-IN Mizoram State Roads Project	Mizoram	XDR	47.500	LC	0.000	0.000	2.982
					INR	0.000	0.000	1915.40
14. OPEC****	0693-P Shimla Sewerage Project	Himachal Pradesh	US\$	10.000	LC	2.617	2.293	3.293
					INR	1187.53	1096.98	1601.41

Grants

1. UNDP*****	IND/99/544 capacity Development for Urban Governance	Central	US\$	0.500	LC	0.000	0.146	0.171
					INR	0.000	70.00	83.00

*ADB-Asian Development Bank

**IBRD-International Bank for Reconstruction and Development

***IDA-International Development Agency.

****OPEC-Organization of Petroleum Exporting Countries.

*****UNDP-United Nations Development Programme.

XDR-Special Drawing Right

US\$-U.S. Dollar

*[English]***CISF Functional Training Centre**

3606. SHRI SHIBU SOREN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Central Industrial Security Force has a functional training centre based at Ranchi in Jharkand since 1990;

(b) if so, the details of the action taken so far to make it fully operational; and

(c) the time by which it is likely to be made fully operational?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) No, Sir.

(b) and (c) Does not arise.

*[Translation]***Vacant Posts of IAS/IPS/IFS**

3607. SHRI JASWANT SINGH BISHNOI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of IAS, IPS and IFS posts lying vacant in the country; State-wise; and

(b) the time by which these are likely to be filled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) A Statement is enclosed, with details of excess/shortfall in number of officers against authorized strength.

(b) Filling up of vacant posts is continuing process. Direct recruitment posts in the IAS/IPS/IFS are filled in a phased manner through the examinations conducted by the Union Public Service Commission (UPSC) every year. The promotion posts in the IAS, IPS and IFS are filled up by promotion of State Civil Service Officers, State Police Service Officers and State Forest Officers respectively out of the panel approved by the UPSC every year.

Statement

S.No.	Cadre	Excess/ Shortfall of Posts in IAS (As on 1.1.03)	Excess/ Shortfall of Posts in IPS (As on 1.1.03)	Excess/ Shortfall of Posts in IFS (As on 1.4.03)
1	2	3	4	5
1.	Andhra Pradesh	+13	-1	-11
2.	AGMUT	+2	-14	+5

1	2	3	4	5
3. Assam-Meghalaya		-24	-26	-11
4. Bihar		-30	-12	-2
5. Chhattisgarh		-19	-5	-18
6. Gujarat		-44	-21	-28
7. Haryana		-5	-10	-3
8. Himachal Pradesh		-6	0	+1
9. Jammu & Kashmir		-8	-16	-5
10. Jharkhand		-10	-5	-18
11. Karnataka		-7	-23	-4
12. Kerala		-7	-38	-12
13. Madhya Pradesh		+9	-14	-1
14. Maharashtra		-18	-4	-9
15. Manipur-Tripura		-36	-15	-3
16. Nagaland		-14	-18	0
17. Orissa		-11	-42	-4
18. Punjab		-14	-9	-2
19. Rajasthan		-29	-22	-16
20. Sikkim		-9	-6	-1
21. Tamil Nadu		-3	-43	-3
22. Uttaranchal		-5	-4	-29
23. Uttar Pradesh		-11	-34	-14
24. West Bengal		-16	-23	-13
Total		-288	-405	-201

+ = Excess - = Shortfall

[English]

Establishment of Chemical Industrial Park

3608. SHRI SAVSHIBHAI MAKWANA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to be state :

(a) whether the Union Government have received

proposals for establishment of chemical industrial parks in Coastal States; and

(b) if so, details thereof and the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) Proposals from various Coastal States for setting up Mega Chemical Industrial Estate were received. A list of such proposals as received is enclosed as statement. Government proposes to commission a pre-feasibility study in the first instance.

Statement

Proposals for Mega Chemical Industries Estates received from different States

S.No.	State	Proposed Locations
1.	Karnataka	Raichur
2.	Karnataka	Agsar, Uttar Kannada
3.	Tamil Nadu	Cuddalore
4.	Tamil Nadu	Ennore
5.	Orissa	Paradeep, Jagasinghpur
6.	Gujarat	Vapi, Disst. Valsad
7.	Gujarat	Ankleshwar, Disst. Bharuch
8.	Gujarat	Dahej, Distt. Bharuch
9.	Gujarat	Jaghadia, Distt. Bharuch
10.	Gujarat	Panoli, Distt. Bharuch
11.	West Bengal	Haldia
12.	Kerala	KINFRA Petrochem Park, Kassargod
13.	Andhra Pradesh	Coastal region of A.P.
14.	Maharashtra	Lotte-Parsuram Industrial Area (Konkan)

[Translation]

Assistance to Areas Falling under Sixth Schedule

3609. SHRI RAMSHAKAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the extent of Central assistance provided to

the areas of country covered under the Sixth Schedule during the last three years, State-wise;

(b) whether the Government propose to increase the Central assistance;

(c) if so, the details thereof;

(d) whether the Government are aware that the development of these scheduled area is very slow due to inadequate Government investment; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) The Government has released Rs. 242.92 crores as central assistance to the areas in the States of Assam, Meghalaya, Tripura and Mizoram covered of under the Sixth Schedule to the Constitution during the last three years. Of which, an amount of Rs. 115.78 crores is unspent with the above States. State-wise details are as follows :

(Rs. in crores)

States	2000-2001		2001-2002		2002-2003	
	Amount released to States	Unspent amount with States	Amount released to States	Unspent amount with States	Amount released to States	Unspent amount with States
Assam	39.77	03.46	40.61	09.97	55.57	54.08
Meghalaya	11.62	04.77	11.39	03.59	17.92	14.88
Tripura	12.99	00.05	19.33	01.74	19.51	16.77
Mizoram	03.83	—	03.05	—	07.33	06.47
Total	68.21	08.28	74.38	15.30	100.33	92.20

(b) and (c) The Ministry of Tribal Affairs had proposed to the Planning Commission for enhancement of the allocation under the programmes of Special Central Assistance to Tribal sub-plan and under article 275(1) of the Constitution, which was not agreed to by them.

(d) and (e) The Central assistance provided by the Ministry of Tribal Affairs for development of these areas is not inadequate. It may be observed from the above statement that the states covered under the Sixth Schedule have not been able to utilize the funds released to them fully under various schemes and considerable amount are lying unspent with them.

[English]

Foreign/HUDCO Assistance for Drinking Water Supply and Sewerage Projects

3610. SHRI ASHOK N. MOHOL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have received

any proposal for getting foreign/HUDCO assistance for drinking water supply and sewerage projects in the towns of Maharashtra, particularly in Pune;

(b) if so, the details thereof and the amount earmarked for the purpose; and

(c) the time by which the projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) Drinking water and sewerage projects in the towns of Maharashtra submitted by Govt. of Maharashtra for foreign assistance are given in Statement-I.

Proposals for HUDCO assistance are sent by the State Government directly to HUDCO. Information furnished by HUDCO is given in Statement-II.

(c) Since water supply and sanitation are State subjects, time limit for completion of projects is not being monitored by this Ministry.

Statement-I**Foreign Assistance for Drinking Water Supply and Sewerage Projects in Maharashtra**

S.No.	Name of Project	Amount of Loan Assistance in Million	Foreign Agency	Status
1	2	3	4	5
1.	Bombay Sewage Disposal Project	US \$ 112.78	World Bank	Under Implementation. Loan closing date extended upto 31.12.03
2.	Urban City Water Supply Project of HUDCO (Maharashtra)	Yen. 6788	Japan Bank for International Cooperation	Loan amount has been fully disbursed as on 31.3.2001
3.	Maharashtra Water Supply & Sewerage Supply & Sewerage Project Phase II	—	—	Project proposal submitted for World Bank assistance at an estimated cost of Rs. 863 crores. Proposal was recommended by Ministry of Urban Development & Poverty Alleviation & by Department of Economic Affairs to World Bank on 14.1.1999. However, World Bank has approved funding of the project so far.
4.	Bombay IV Water Supply Project (Middle Varkarna)	—	—	Project proposal submitted at an estimated cost of Rs. 1160 crore. Proposal recommended by Ministry of Urban Development & Poverty Alleviation to Department of Economic Affairs (DEA). In September, 2000, DEA had informed Govt. of Maharashtra to reframe the project in line with the World Bank's suggestion for greater emphasis is on institutional reform and sustainable financing through robust cash flows.
5.	Augmentation of Water Supply & Sewerage Scheme for Nagpur	—	—	Project proposal submitted at an estimated cost of Rs. 2064.49 crore. Proposal recommended by Ministry of Urban Development & Poverty Alleviation to Department of Economic Affairs (DEA). In January, 2002, DEA requested Maharashtra Jeevan Pradhikaran to comply with the observations of the Central Public Health & Environmental Engineering Organization (CPHEEO).

Statement-II**HUDCO Assistance for Drinking Water Supply and Sewerage Projects in Maharashtra**

Water supply and sewerage schemes sanctioned in the State of Maharashtra from 1970 till date i.e. 30.6.2003.

HUDCO has sanctioned 18 water supply scheme in the state of Maharashtra at a total project cost of Rs.

4283.57 crores and loan amount of Rs. 1784.48 crores. An amount of Rs. 947.81 crores has already been released for implementation of the schemes.

HUDCO has sanctioned 1 water supply scheme for Pune city at a project cost of Rs. 14.64 crores and loan amount of Rs. 8.00 crores. The total amount of Rs. 8.00 crores has already been released for implementation of the scheme.

Scheme-wise details are given below :-

(Rs. in lakhs)				
Sl.No.	Name of the Scheme	Project Cost	Loan Amount	Loan Release
1.	City Level Water Supply Conveyance Lines for New Bombay (Phase I)	1764.41	819.66	819.66
2.	Aug. Water Supply Scheme for Solapur	9164.00	4970.00	4970.00
3.	Water Supply Scheme at Nagpur	6534.00	2000.00	2000.00
4.	Water Supply Scheme at Hetawane, New Bombay	10059.63	5343.44	5343.44
5.	Pune Water Supply Project	1463.76	800.00	800.00
6.	Water Supply Scheme at Sholapur	1509.95	1042.07	1042.07
7.	Water Supply Scheme for Jalgaon City (Phase I)	11785.07	5000.00	4085.40
8.	Additional Loan for OECF assisted Hetwane Water Supply Scheme for Navi Mumbai	14791.02	5455.53	5455.53
9.	Augmentation to Shirpur Water Supply Scheme at Shirpur, Distt. Dhule, Maharashtra	1276.94	625.00	489.90
10.	Rural Water Supply Scheme in Maharashtra	41757.00	20000.00	18600.00
11.	Rural Water Supply Scheme, Ph-III in Maharashtra	58077.00	22600.00	8000.00
12.	Rural Water Supply Scheme Ph-II in Maharashtra	81902.00	30600.00	10000.00
13.	Programme Loan for 20 Urban Water Supply Scheme & Sewerage Schemes in various Municipal Councils, Corporation	118546.91	32296.00	0.00
14.	Request for investment upto Rs. 175 crores in series VI bonds of M/s TAPI (TIDC)	27313.00	17500.00	17500.00
15.	Investment in series x bonds of Maharashtra Jeevan Pradhikaran	13000.00	9000.00	0.00
16.	Investment in bonds of Vidharba Dev. Corporation	10000.00	10000.00	10000.00
17.	Investment in bonds of Godavari Marathwada Dev. Corporation	5000.00	5000.00	5000.00
18.	Programme Loan for GOM GIA Component for 18 Urban Water Supply Schemes in various Municipal Councils/Corporations	18412.18	5396.00	674.54

HUDCO has sanctioned 4 Sewerage schemes in the State of Maharashtra for project cost of Rs. 136.61 crores and loan amount of Rs. 87.11 crores. An amount of Rs.

5.07 crores has already been released for implementation of the schemes.

Scheme-wise details are given below :

(Rs. in lakhs)

Sl.No.	Name of the Scheme	Project Cost	Loan Amount	Loan Release
1	2	3	4	5
1.	Sewage Treatment Plants & ESR in New Aurangabad	656.55	296.94	296.94

1	2	3	4	5
2. Sewage Treatment Plant & ESR in New Nasik		170.42	106.11	106.11
3. Sewage Treatment Plants & ESR in New Nanded		165.93	104.48	104.48
4. Sewerage Scheme for Amravati Municipal Corporation		12668.00	8203.00	0.00

HUDCO has sanctioned a Programme loan for 20 urban water supply schemes in various Municipal Corporations/Councils of Maharashtra for total project cost of Rs. 1165.47 crore and loan amount of Rs. 322.96 crore. This includes a sub-scheme sanctioned for the town of Baramati in Pune district for project cost of Rs. 17.49 crore and HUDCO loan amount of Rs. 0.9 crore. The scheme is nearing completion.

HUDCO has sanctioned a Programme loan for Govt. of Maharashtra Grant-In-Aid component for 18 urban water supply scheme in various Municipal Corporations/Councils for total project cost of Rs. 164.12 crore and loan amount of Rs. 53.96 crore. This includes a sub-scheme sanctioned for Shirur town in Pune district at a project cost of Rs. 3.78 crore and HUDCO loan amount of Rs. 0.1 crore. The scheme is nearing completion.

Water supply schemes in pipeline for the state of Maharashtra

There is 1 scheme in pipeline i.e. Programme loan for Govt. of Maharashtra Grant-In-Aid (GOM-GIA) component for 32 urban water supply schemes at a total project cost of Rs. 575.66 crore and loan amount of Rs. 156.04 crore. This scheme has 3 sub-schemes for towns in Pune district, whose details are given below :

(Rs. in crores)

Sl. No.	Sub-scheme	Project cost	HUDCO loan (out of GOM-GIA component)	Expenditure incurred	Status
1.	Baramati	17.49	1.75	8.94	Nearing completion
2.	Dound	5.06	0.41	4.64	-do-
3.	Talegaon	7.39	0.21	6.49	-do-

The scheme is under appraisal at present.

Border Roads

3611. SHRI P. R. KYNDIAH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Border Security Force patrolling continues to be hampered due to poor road conditions along the Indo-Bangladesh Border; and

(b) if so, the steps taken to improve the border roads along the Indo-Bangladesh border with Meghalaya from Dawki-Muktapur-Kuliang-Ratacherra and Dawki-Lyngkhat-Nongiri-Bholaganj-Shella as well as from Sheela-Rajagaon-Balat-Ranikor-Maheshkola?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) The Government has sanctioned the construction of 415 Kms. roads in Meghalaya Sector along Indo-Bangladesh Border. Out of this, 213 Kms. have been completed. Whenever any instance of poor condition of road comes to the notice of the Government, action is taken by the executing agencies to repair/improve the road for which funds are provided by the Government regularly to them.

CAPART in Tamil Nadu

3612. SHRI V. VETRISELVAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the location of CAPART unit working in Tamil Nadu at present; and

(b) the scope of this unit and the programmes undertaken by this unit in the State during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) No unit of CAPART is located in Tamil Nadu at present. However, CAPART's Regional Committee, Hyderabad covers the State of Tamil Nadu.

(b) CAPART's Regional Committee, Hyderabad covers the States of Andhra Pradesh, Tamil Nadu and

Union Territory of Pondicherry. A list of the project proposals sanctioned by the Regional Committee, Hyderabad for the State of Tamil Nadu during each of the last three years and the current year are given in the attached statement.

Statement

Details of projects sanctioned/amount sanctioned and amount released in the State of Tamil Nadu during the last three years and the current year.

(Rs. in crores)

Year	Name of the scheme	No. of project sanctioned	Amount sanctioned	Amount released
2000-2001	PC*	26	01.39	00.48
	OB**	06	00.08	00.05
	ARTS***	10	00.35	00.14
2001-2002	PC	29	01.30	00.96
	OB	06	00.20	00.06
	ARTS	18	00.65	00.41
2002-2003	PC	30	01.70	01.32
	OB	07	00.19	00.19
	ARTS	13	00.51	00.59
2003-2004	PC	28	01.79	02.01
	(till July 2003) OB	04	00.09	00.18
2003)	ARTS	06	00.20	00.39

*PC—Public Cooperation.

**OB—Organization of Beneficiaries.

***ARTS—Advancement of Rural Technology Scheme.

[Translation]

Benefit of Reservation in SSI's

3613. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the details of number of complaints received by the office of Director General, Supplies and Disposals for non-implementation of SSI's reservation policy in procurement and other benefits of registration, purchase

preference, price preference, tender form availability etc. during the last three years;

(b) the number of complaints remain unattended and unredressed by the said office;

(c) whether any follow-up action is being taken by the office of Development Commissioner (SSI) in the related matters;

(d) if so, the details thereof;

(e) the time taken by the office of Director General (S & D) to give response of letters/recommendations issues by Ministry of SSI;

(f) whether any comprehensive mechanism is existing with Ministry of SSI and Director General (S & D) to solve the related issues promptly; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) . (a) and (b) The office of Director General Supplies & Disposal (DGS & D) does not maintain separate record for complaints regarding non-implementation of Small Scale Industries (SSIs) reservation policy in procurement and other benefits of registration, purchase preference, price preference, tender form availability etc.

(c) to (g) Representations received in the Ministry from SSI units or Industry Associations about violation of the policy under reference are taken up with the concerned Government Departments/Public Sector Undertakings and other organizations for redressal. While it is our endeavour to take up such matters with the concerned organizations including DGS & D with due promptness, no fixed time frame has been followed for their disposal since the outcome depends on the nature and facts of each representation.

[English]

Crisis of Potable Water in Delhi

3614. SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether there has been grave crisis of potable water in several areas of Delhi;

(b) if so, the details of those areas and the

months during which these areas have remained affected by this crises separately;

(c) the reasons therefor;

(d) the demand of potable water in Delhi and the quantum of water actually being supplied; and

(e) the steps taken/ proposed to be taken to meet the shortage of potable water?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) No, Sir. Delhi Jal Board (DJB) has reported that only some of the areas/ pockets which are at the tail end of the distribution system and are location at higher elevation get comparatively less water supply. The water supply in these areas is being supplemented through water tankers.

(d) The water demand for Delhi is about 828 Million Gallons per day (MGD) against which Delhi Jal Board is producing on an average about 670 MGD of water leaving a shortfall of about 158 MGD.

(e) DJB is taking various short-term and long-term measures to meet the shortage of water in Delhi. The short-term measures include provision of additional tube wells, improvement of existing water lines and laying of new lines, rationalization and improvement of water supply distribution system, deployment of water tankers etc. The long-term measures to meet the shortage of water include the provision of 140 MGD Water Treatment Plant to be set up at Sonia Vihar and to be completed by March, 2004. Water Treatment Plants at Bawana (20 MGD), Dwarka (40 MGD) and Okhla (20 MGD) have been planned to be completed in about 3 years. 100 tube wells in flood plains have been planned. Recycling of the waste water generated at the existing plants would add about 41 MGD to the existing capacity.

Extra Floor Area Ratio in Residential Premises

3615. SHRI SHRIPRAKASH JAISWAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have granted extra Floor Area Ratio (FAR) for residential premises for the entire Delhi by implementing the report of the Malhotra Committee.

(b) if so, the details thereof;

(c) whether there is stagnation in LBZ area, where last revision/restriction was made in 1998 and not even an inch of increase is permitted inspite of that the families residing in the area have since grown and are facing great difficulties by way of space problem;

(d) if so, whether there is any proposal to benefit the Lutyen Bungalow Zone (LBZ) under this scheme;

(e) if so, the steps taken/proposed by the Government to provide extra FAR in LBZ area; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Government on the basis of recommendations of the Malhotra Committee Report, had amended the Master Plan for Delhi 2001 as well Unified Building Byelaws, 1983 to allow increased Floor Area Ratio and ground coverage in respect of residential plots subject to provisions of layout plans and service plans already sanctioned. It had further been provided that no such layout plan/service plan would be amended till arrangements for provision of augmented municipal services such as water power, sewerage, road widening, circulation, parking, green areas, etc. have been made.

(c) to (f) Constructions in Lutyen's Bungalow Zone is regulated by guidelines issued by the Government in 1988. Unified Building Byelaws of Delhi, 1983 are not applicable in this area. The objective of these guidelines is to maintain the character of the Lutyen Bungalow Zone, which is still dominated by green areas and to have low intensity and low density development. This has been done to retain the heritage and aesthetic character of the area.

Assistance from Corporate Sector for Rural Development

3616. SHRI G. J. JAVIYA :

SHRI VILAS MUTTEMWAR :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of institutions/NGOs/NRIs and Corporate Sector that have come forward during each of the last three years and the current year to assist in the field of Rural Development; and

(b) the financial assistance given/likely to be given by each of them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M. K. PATIL): (a) and (b) The details of Institutions/NGOs/NRIs and Corporate Sector that have extended financial support to the Ministry of Rural Development to assist in the field of rural development (through donations to the National Fund for Rural Development) and the extent of assistance in the last three years and the current year are given below.

Year	Donor	Amount (Rs. Lakh)
2000-2001	Nil	Nil
2001-2002	M/S J.L. Morison (India) Ltd.	10.00
2002-2003	Nil	Nil
2003-2004	Nil	Nil

[Translation]

Women in Delhi Police

3617. SHRI HARIBHAI CHAUDHARY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of Police personnel and the number of women personnel in Delhi Police as on date and the number who know Judo-Karate out of those;

(b) whether the Government propose to recruit only women knowing Judo-Karate in Delhi Police;

(c) if so, the facts thereof;

(d) whether there is a shortage of women knowing Judo-Karate in Delhi Police; and

(e) if so, the facts thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Out of the total sanctioned strength of 59077 posts in Delhi Police, the number of women police personnel in position is 1862 of whom 21 have expertise in the martial arts.

(b) No, Sir.

(c) Does not arise.

(d) and (e) The training in unarmed combat forms

a part of the initial training imparted to all new recruits in Delhi Police.

[English]

IDSMT Scheme in Karnataka

3618. SHRI IQBAL AHMED SARADGI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state the extent to which the infrastructure facilities and durable public assets in small and medium towns in Karnataka under the Integrated Development of Small and Medium Towns Scheme have been created since the inception of the scheme the manner in which this scheme has helped in achieving economic growth and employment generation in these towns?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : The IDSMT Scheme has been in operation since 1979-80. For the purpose of improving infrastructure facilities and durable public assets, 122 small and medium towns have been covered and a central assistance amounting to Rs. 5510.55 lakhs has been released against which an expenditure to the extent of Rs. 4437.38 lakhs has been reported by the State Government of Karnataka under this Scheme till date.

It may have also helped in creating employment of nearly 12000 persons and generating the work to the tune of 29.73 lakh mandays in the State of Karnataka.

National Institute for Entrepreneurship and Small Business Development (NIESBUD)

3619. SHRI LAKSHMAN SINGH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether it is a fact that the NIESBUD has conducted any Entrepreneurship Developmental Orientation programmes in the country during the last three years;

(b) if so, the details thereof, State-wise; and

(c) the number of entrepreneurs benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) Yes, Sir.

(b) and (c) Details of the programmes State-wise, and the number of entrepreneurs benefited are as under :

State	2000-01		2001-02		2002-03	
	No. of programmes	No. of persons benefited	No. of programmes	No. of persons benefited	No. of programmes	No. of persons benefited
Delhi	22	434	15	418	15	368
Madhya Pradesh	-	-	1	16	1	13
Jharkhand	-	-	1	17	2	30
Assam	-	-	1	22	-	-
Uttar Pradesh	-	-	-	-	3	83
Haryana	-	-	-	-	1	25
Kerala	-	-	-	-	1	32
Total	22	434	18	473	23	551

**Assistance by CAPART to Aga Khan
Rural Support Programme**

3620. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the CAPART has provided any financial assistance to Aga Khan Rural Support Programme, Gujarat based NGO during the last three years and the current year;

(b) if so, the details of the fund sanctioned release and utilized by this NGO so far;

(c) whether it is a fact that the said NGO is registered under Companies Registration Act, 1965 and does not fulfill the eligibility criteria as its legal entity prescribed by the CAPART for financing projects to NGOs;

(d) if so, the reasons for providing funds to this organization by the CAPART; and

(e) the action taken/proposed to be taken by the Government against the CAPART officials responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) and (b) No, Sir.

(c) and (d) Yes, Sir. The Aga Khan Rural Support Programme (India) has been recognized as a voluntary

agency by Govt. of Gujarat in 1987 and as such funds were provided to the foundation earlier based on its experience in field of rural development, taking into consideration the objectives and activities of the institution.

(e) Does not arise.

**Closure of Government of India
Forms Store, Kolkata**

3621. SHRI AJIT KUMAR PANJA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state;

(a) the present status of the Government's decision for the closure of Government of India Forms Store, Kolkata;

(b) the details in this regard and the reasons therefor;

(c) whether the Government have received representations from the Government of India Forms Store Staff Association for the withdrawal of Government's decision for the closure of the said store;

(d) if so, the details thereof;

(e) whether the Government propose to review its earlier decision in view of the fact that it relates to the question of life and death of 340 members of the staff of Government of India Forms Store, Kolkata and their dependent family members;

(f) if so, the remedial measures contemplated by the Government thereon; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Government's decision of 16.8.2002 to close the Government of India Forms Store (GIFS), Kolkata still stands and its implementation is under process.

(c) and (d) Yes, Sir. The representation calls for the review of the Government decision to close GIFS, Kolkata.

(e) to (g) No, Sir. However, the interest of the employees will be protected by way of transfer of as many employees as possible to other Presses and offering Special VRS to the remaining employees.

[Translation]

Uprooting of Banian Trees from Sites of SECL Project

3622. SHRI PUNNU LAL MOHALE : Will the Minister of COAL be pleased to state :

(a) the number of the Banian trees uprooted from sites of South Eastern Coalfields Limited project, Laxman project and other projects of Chhattisgarh;

(b) the number of such trees planted at other places and along the office sites under the mine areas and details of the expenditure incurred thereon;

(c) the number of trees which dried up even after spending so much money on them; and

(d) the action taken so far against the officers responsible for causing loss to the Government on this account?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) There is only one case of uprooting of a banian tree at Laxman opencast project of South Eastern Coalfields Limited.

(b) The tree so uprooted has been transplanted by using departmental labour at no extra cost.

(c) The transplanted tree has not dried up.

(d) Does not arise in view of reply at (b) & (c) above.

[English]

Amount Spent by BCCL under Community Development Schemes

3623. SHRIMATI REENA CHOUDHARY

SHRI RAVI PRAKASH VERMA

Will the Minister of COAL be pleased to state :

(a) the amount actually spent by the Bharat Coking Coal Limited as against the funds allocated under the Community Development Schemes by the Coal India Limited during the years 2001-2002 and 2002-2003;

(b) the amount spent on undertaking various activities in various districts of main States under the above scheme;

(c) the progress achieved in this regard till date and the extent of work yet to be undertaken there under; and

(d) the time by which the above activities are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) As reported by Coal India Limited (CIL), the amount actually spent against the allocation of fund by Bharat Coking Coal Limited on undertaking various activities in various states under the Community Development Schemes are given below :

(in Rs. Lakhs)

Company	2001-02		2002-03	
	Fund Allocated (Budget)	Expenditure	Fund Allocated (Budget)	Expenditure (Prov.)
Bharat Coking Coal Limited (Jharkhand & West Bengal)	45.00	31.65	80.00	43.41

(c) and (d) Works undertaken for the year 2003-04 are under process in Bharat Coking Coal Limited and will be completed during the year as per the availability of the funds.

[*Translation*]

Cut in Allocation under IAY

3624. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government have effected 5 per cent cut in the amount to be provided under the Indira Awas Yojana for the construction of houses for the people who are rendered homeless due to natural calamities;

(b) if so, the amount of cut effected in the amount earmarked for Bihar State during the current year;

(c) whether the Government have received any project proposal for construction of houses for the people from the State; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) No, Sir. However, upto 5% of Indira Awas Yojana (IAY) funds can be used in case of natural calamities and other emergent situation anywhere in the rural areas of the country as per the guidelines.

(b) In view of (a) above, the question does not arise.

(c) and (d) The Ministry has not received any proposal from the Government of Bihar under the IAY for construction of houses for the people affected due to natural calamities.

[*English*]

Workmen's Inspectors in Collieries of BCCL

3625. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) whether Workmen's Inspectors are functioning in all the collieries of the Bharat Coking Coal Limited (BCCL);

(b) if so, the details thereof;

(c) the number of recommendations made by them in regard to mine safety alongwith details of the last three years;

(d) whether those recommendations have been implemented;

(e) if so, the details thereof;

(f) whether there are complaints that those Workmen's Inspectors are not performing their duty properly;

(g) if so, the details thereof;

(h) whether cases have been reported wherein accidents have taken place due to delay in implementing the recommendations of the Workmen's Inspectors;

(i) if so, the details thereof; and

(j) the action taken by the Government against the persons found guilty in non-implementation of recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Yes, Sir.

(b) and (c) As per information furnished by Coal India Limited, at least three Workmen's Inspectors, one each for mining, electrical and mechanical installations are appointed in every mine wherein 500 or more persons are ordinary employed. Each Workmen's Inspector carries out inspections twice every week. In the course of each inspection each Workman's Inspector makes number of recommendations with regard to mine safety.

The details of the recommendations relate to inspections of shafts, inclines, mine roadways, workplaces, mine environment and equipments etc.

(d) and (e) The record of inspection and action taken to rectify the contravention are discussed in safety meetings in the colliery. The Manager of the colliery in turn issues necessary instruction for rectification/implementation.

(f) No such case has come to the notice of BCCL.

(g) to (j) Questions do not arise.

[*Translation*]

National Wasteland Development Board

3626. SHRIMATI JAYASHREE BANERJEE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the activities of the National Wasteland Development Board in the country;

(b) the achievements made by the said Board during each of the last three years and as on date; and

(c) the details of the projects sponsored and sanctioned by the Madhya Pradesh Board during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M. K. PATIL): (a) The National Wastelands Development Board (NWDB) was set up in the Ministry of Environment & Forests in May 1985 with the mandate of tackling problems of land degradation, restoration of the ecological balance and meeting the growing demand for fuelwood and fodder. With a view to promoting development of non-forest wastelands, Department of Wastelands Development (DoWD) was created in the Ministry of Rural Development in July, 1992 and NWDB was transferred to DoWD. In April 1999, DoWD was renamed as the Department of Land Resources (DoLR). The DoLR is administering three main programmes namely Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programmes (DPAP) and Desert Development Programme (DDP) for development of wastelands/degraded lands on watershed basis. While

DPAP and DDP are being implemented in identified Blocks, IWDP is generally implemented in the remaining Blocks. The watershed development projects under these programmes are implemented over a period of five years and funds are released in instalments.

(b) The details of new projects sanctioned under the three Programmes mentioned above during the last three years and upto July, 2003 during the current financial year and the details of funds released during the corresponding period for the ongoing and new projects are given in the statement enclosed.

(c) 105 Blocks of Madhya Pradesh have been identified for coverage under DPAP. However, no block has been identified for coverage under DDP. The details of projects sanctioned under DPAP and IWDP in various Districts of the State during the last three years and upto July, 2003 during the current financial year and funds released for these projects as well as other ongoing projects are as under :

Sl.No.	Name of the Schemes	Funds Released (for ongoing and new projects) (Rs. in crores)				New Projects Sanctioned for Madhya Pradesh (Area in lakh ha)			
		2000-01	2001-02	2002-03	2003-04 (Upto 31.7.2003)	2000-01	2001-02	2002-03	2003-04 (Upto 31.7.2003)
1.	DPAP	24.96	43.61	47.21	20.08	3.28	1.19	1.33	1.35
2.	IWDP	7.63	22.06	30.89	12.35	1.00	0.61	0.08	0.72

Statement

Year-wise Financial Releases made and the new projects sanctioned under DPAP, DDP and IWDP

Sl.No.	Name of the Schemes	Funds Released (for on-going and new projects) (Rs. in Crores)				New Projects Sanctioned (Area in lac hectares)			
		2000-01	2001-02	2002-03	2003-04 (Upto 31.7.2003)	2000-01	2001-02	2002-03	2003-04 (Upto 31.7.2003)
1.	DPAP	190.00	209.52	250.00	148.09	16.86	10.26	12.39	12.68
2.	DDP	134.99	150.03	185.00	88.03	8.30	6.80	8.01	7.76
3.	IWDP	127.78	169.61	208.93	98.06	11.04	7.98	3.36	5.59
Total		452.77	529.16	643.93	334.18	36.20	25.04	23.76	26.03

**Percentage of Women Participation in
Agro Based Industries**

3627. SHRI PRABHUNATH SINGH : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state the percentage of women participation in the Agro Based Rural Industries in the country, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : The Government, through the Khadi and Village Industries Commission (KVIC), promotes the development of Agro and Rural Industries under the Rural Employment Generation Programme (REGP) throughout the country. The State-wise women participation under the REGP as on 31.03.2002 is enclosed as statement.

Statement

*State/UT wise Women Participation under REGP
upto 31.3.2002*

Sl.No.	State/UT	No. of Projects under REGP upto 31.3.2002 for women entrepreneurs	Total No. of Projects	Percent- age of share of women
1	2	3	4	5
1.	Andhra Pradesh	2005	9955	20.14
2.	Arunachal Pradesh	101	317	31.86
3.	Assam	250	425	58.82
4.	Bihar	251	529	47.44
5.	Goa	375	1931	19.41
6.	Gujarat	251	682	36.80
7.	Haryana	1128	3509	32.14
8.	Jammu & Kashmir	251	5754	4.36
9.	Himachal Pradesh	501	1068	46.91
10.	Karnataka	1629	10326	15.77
11.	Kerala	2507	5592	44.83
12.	Madhya Pradesh	752	16779	4.48
13.	Maharashtra	1128	16805	6.71
14.	Manipur	250	623	40.12

1	2	3	4	5
15.	Meghalaya	375	2784	13.46
16.	Mizoram	125	732	17.07
17.	Nagaland	251	4665	5.38
18.	Orissa	428	1467	29.17
19.	Punjab	1628	7363	22.11
20.	Rajasthan	1002	20365	4.92
21.	Tamil Nadu	1127	3484	32.34
22.	Tripura	11	48	22.91
23.	Uttar Pradesh	3536	11704	30.12
24.	West Bengal	2256	11416	19.76
25.	Sikkim	3	18	16.66
26.	Andaman & Nicobar Islands	25	162	15.43
27.	Chandigarh	0	139	0.0
28.	Dadra & Nagar Haveli	0	8	0.00
29.	Daman & Diu	0	0	0.00
30.	Delhi	26	203	12.80
31.	Lakshdweep	0	1	0.00
32.	Pondicherry	25	899	2.78
33.	Chhattisgarh	71	218	32.56
34.	Jharkhand	83	197	42.13
35.	Uttaranchal	47	313	15.01
Total		22388	140481	15.93

[English]

**Benefit to Agro and Rural Industries due to
opening of Nathu-La-Pass**

3628. SHRI CHINTAMAN WANAGA : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact that Agro and Rural Industries are likely to be benefited from China due to the opening of Nathu-La-Pass; and

(b) If so, the facts and details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) and (b) During the visit of Prime Minister to China from June, 22-27, 2003, India and China signed, inter-alia, a Memorandum of Expanding Border Trade. It adds another Pass on the India-China border and sets up an additional point on each side for border trade. The two sides agreed to use Nathula as the Pass for entry and exit of persons, means of transport and commodities engaged in border trade. Although the details about items for export to and import from China through Nathula Pass are not included in this Memorandum, the growth in exports to China is likely to benefit domestic industries, including the Agro and Rural Industries.

[Translation]

Regional Office of CAPART in Chandigarh

3629. SHRI RATTAN LAL KATARIA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the regional office of CAPART at Chandigarh has imposed ban on providing grants under the Rural Development Schemes in some districts of Haryana;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken or proposed to be taken by the Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) and (b) On receipt of complaint regarding misappropriation of funds a comprehensive evaluation was conducted by CAPART of eight voluntary organizations based in Kurukshetra, Panipat, Jhajjr, Jind, Karnal and Kaithal districts of Haryana and further sanction of funds was stopped to these districts as a temporary measure to facilitate a thorough screening of these Voluntary Organisations. The ban from the districts has been lifted recently.

(c) Action taken in this matter by CAPART are (i) Eight defaulting organizations have been kept under the blacklist category. (ii) District Collectors have been addressed in this matter. The requisite documents have been transferred to Regional Committee (RC), Chandigarh with the instructions to file FIR with the police and six FIRs have been filed against the defaulting organizations. and (iii) The monitors involved in these cases have been removed from the panel.

[English]

New Scheme for Rural Development

3630. SHRI A. VENKATESH NAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Prime Minister had announced some essential and important schemes during his speech on the last Independence Day;

(b) if so, the details thereof;

(c) the details of the funds allocated under each of the Scheme, State-wise;

(d) whether the said schemes could not be implemented so far;

(e) if so, the reasons therefor; and

(f) the steps taken by the Government to ensure the implementation, of these schemes by States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M. K. PATIL) : (a) and (b) Yes, Sir. The Hon'ble Prime Minister announced the following Schemes pertaining to Ministry of Rural Development during his speech on last Independence Day :

I. Pradhan Mantri Jal Samvardhan Yojana : The main objective of the proposed Scheme is drought proofing the identified dry and rainfed areas through location specific water conservation measures and water storage technologies to mitigate the adverse effects of drought. The Scheme also aims to improve ground water potential.

The Ministry of Rural Development has already initiated necessary action to operationalise the above Scheme.

II. Programmes in Rural Water Supply Sector for providing.

(i) One lakh hand-pumps in water-scare areas.

(ii) One lakh primary school in rural areas will be provided with drinking water supply facility; and

(iii) One lakh traditional sources of water will be revived.

Necessary guidelines for implementation of the above

programmes have been issued and funds released to the States.

(c) The amount allocated under the above Rural Water Supply Schemes, State-wise is given in the enclosed statement.

(d) No, Sir.

(e) Question does not arise.

(f) The funds for the Rural Water Supply Schemes for the year 2003-2004 have been released to the States and implementation of the Schemes by the States will be closely monitored.

Statement

(Rs. in Lakh)

State Name/UT	Allocation under the Rural Water Supply Schemes Announced by PM on 15.08.2002 during 2003-2004
1	2
Andhra Pradesh	2887.65
Arunachal Pradesh	234.48
Assam	4225.21
Bihar	890.73
Chhattisgarh	458.46
Goa	25.65
Gujarat	549.19
Haryana	11.80
Himachal Pradesh	1245.05
Jammu & Kashmir	1021.50
Jharkhand	525.87
Karnataka	2507.13
Kerala	811.81
Madhya Pradesh	1592.46
Maharashtra	3673.34
Manipur	156.42
Meghalaya	402.67

1	2
Mizoram	88.65
Nagaland	245.61
Orissa	1274.67
Punjab	493.20
Rajasthan	2633.66
Sikkim	56.25
Tamil Nadu	329.40
Tripura	224.19
Uttar Pradesh	1350.54
Uttaranchal	419.58
West Bengal	1939.60
Andaman & Nicobar Island	21.43
Chandigarh	0.27
Dadra & Nagar Haveli	51.66
Daman & Diu	0.27
Delhi	1.62
Lakshdweep	1.62
Pondicherry	23.40
Total	30375.04

[Translation]

Seizure of Narcotics

3631. COL. (RETD.) DR. DHANI RAM SHANDIL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the amount/quantity of various types of narcotics seized by the Narcotics Department during the last three years and till date, State-wise; and

(b) the details of number of people found guilty and against whom cases have been filed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) State-wise details of various narcotic drugs seized by the Narcotics Control Bureau, and the number of cases and persons arrested in this regard during the year 2000, 2001, 2002 and 2003 (upto July) are given in the statement enclosed.

§

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
9. Gujarat					4	615.77	6				1	2525.5	4			
10. Kerala	1	0.79	2	3	4.37	4								1	1,925	2
11. Jammu & Kashnir			2	61.1	2											
12. Manipur														1	417	0

*State-wise details of Narcotic Drugs Seized by Narcotics Control Bureau during the year 2003 (upto July) and
Number of Cases and Persons Arrested and Charge Sheeted*

Sl.No.	State	Heroin			Charas			Opium			Methaqualone/Mandrax			Ganja		
		Cases	Qty. (kg.)	Arrested and Charge-Sheeted	Cases	Qty. (kg.)	Arrested and Charge-Sheeted	Cases	Qty. (kg.)	Arrested and Charge-Sheeted	Cases	Qty. (kg.)	Arrested and Charge-Sheeted	Cases	Qty. (kg.)	Arrested and Charge-Sheeted
1.	Tamil Nadu	9	63.1	17												
2.	Uttar Pradesh	2	15.1	5	1	252	2							1	630	1
3.	Gujarat	1	2.03	1				1	17.5	3						
4.	Maharashtra	6	22.41	8							1	68	1			
5.	West Bengal	4	2.655	5				1	0.11	1				6	2880.5	6
6.	Kerala	3	14.70	6												
7.	Delhi	2	2.265	3	5	13.03	4							1	77	1
8.	Rajasthan	1	5.5	4							1	10.04				
9.	Himachal Pradesh				1	5	0									
10.	Jammu				1	31	2									
11.	Bihar				1	1.6	1							2	86.5	0

[English]

**Grant of Assistance for Stowing
Protective Work**

3632. SHRI VILAS MUTTEMWAR : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that the Coal Conservation and Development Advisory Committee (CCDAC) recommends the grant of assistance for stowing and protective work on the basis of the assessment made by it of the actual expenditure incurred by the coal mines and sand stowings;

(b) if so, the number of applications received by CCDAC for reimbursement to the Central Government towards stowing, protective works and construction of road, rail infrastructure during each of the last three years; and

(c) the amount involved and the actual amount sanctioned by the Union Government during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Yes, Sir. Coal Conservation and Development Advisory Committee (CCDAC) recommends grant of assistance for claim as per CCDAC guidelines in respect of stowing, protective work

and rail/road to different coal companies. The claims are initially assessed at the coal mines on the basis of their actual performance. All such claims assessed at the mines are further scrutinised at different tiers/levels of the coal companies, CIL (Hq) in case of subsidiary coal companies of CIL, field offices of Coal Controllers Office (for both CIL and Non-CIL companies) and a subcommittee to CCDAC before these are considered and recommended for the CCDAC meeting. Normative costs of the individual mines are taken into account for arriving at the final recommendation of CCDAC for reimbursement of claims.

(b) Total number of applications for claims received from the coal companies and considered for recommendation by CCDAC were as under :

Head	2000-01	2001-02	2002-03
Stowing	121	115	110
Protective work	51	46	33
Road/Rail	80	36	39
Total	252	197	182

(c) Year-wise/Head-wise admissible amount claimed vis-a-vis amount sanctioned by CCDAC for reimbursement were as under :

(Figures in Rs. lakh)

Head	2000-2001		2001-2002		2002-2003	
	Claim	Sanction	Claim	Sanction	Claim	Sanction
Stowing	11780.620	6209.023	13595.419	8157.251	12835.977	7701.586
Protective work	758.925	569.194	732.010	549.008	628.480	471.360
Road/Rail	5595.754	4599.780	4386.880	4000.000	2472.440	1995.800
Total	18135.299	11377.997	18714.309	12706.259	15936.897	10168.746

Encouragement to Volleyball

3633. SHRI A. BRAHMANAIAH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to encourage volleyball;

(b) if so, the details thereof;

(c) whether schools will be supplied with volleyball kits on a regular basis;

(d) if so, the details thereof; and

(e) the steps proposed to be taken in 2003-04 to encourage volleyball?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) Yes, Sir.

(b) To encourage a particular sports discipline, the concerned National Sports Federation is primarily responsible. However to supplement their efforts, under a

predetermined Long-term Development Plan, Government of India, under its various schemes, holds coaching camps under Indian and foreign coaches with required scientific inputs and equipment support; provides financial assistance for holding National/International Championships and competition/training abroad; and gives incentive to meritorious sports persons.

Besides, Sports Authority of India also implements schemes of (i) National Sports Talent Contest; (ii) Army Boys Sports Company; (iii) SAI Training Centre; (iv) Special Area Games; and Centre of Excellence for encouraging various sports disciplines.

(c) No such plan is under consideration of Government.

(d) Does not arise.

(e) Apart from encouragements indicated in reply to part (b) above for 2003-04, three Navodya Vidyalayas at Vishakhapatnam (AP), Shahokote (J & K) and Rudrapur (Uttaranchal) have been adopted by SAI to select & train Volleyball players from the region.

[Translation]

CBI Raids on Freedom Fighter Pension Department

3634. SHRI C. N. SINGH :

SHRIMATI NIVEDITA MANE :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Central Bureau of Investigation had recently raided the Freedom Fighters' Pension Department of the Home Ministry;

(b) if so, the details thereof;

(c) the details of the persons arrested in this regard;

(d) whether the cases of getting pension sanctioned on the basis of forged signatures have come to the notice of the C.B.I.;

(e) if so, the details thereof; and

(f) the steps taken by the Government to check the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) No raid on the Freedom Fighters Division of the Ministry

of Home Affairs (MHA) was conducted by CBI. However, on specific complaint passed on to CBI by MHA that two staff members of Freedom Fighters Division of MHA had demanded bribe for clearing a pension case of a freedom fighter, CBI had laid a trap to nab them redhanded. One of them, Shri Harbhajan Dass, Assistant, was caught redhanded on 25.07.2003 while the other, Shri Vijay Pal Singh, UDC, is absconding. A case has been registered against these officials under the relevant provisions of the IPC/Prevention of Corruption Act.

(d) and (e) On receipt of a Pension Payment Order (PPO) issued by Pay and Account Office (PAO), Ministry of Home Affairs, it was noticed that no sanction order in that case had been issued by the Freedom Fighters Division of MHA. On further departmental investigations, it transpired that in approximately 60 cases, all belonging to the State of Punjab, Pay and Accounts Office of MHA, had issued PPOs on the strength of sanctions purported to have been issued under the signature of an officer in the Freedom Fighter Division of MHA. On a complaint filed by MHA, CBI has registered a case RC.3(S)/2003 dated 04.07.2003 under the relevant provisions of the IPC and is investigating the matter.

(f) Several steps such as (i) transfer of officials of doubtful integrity, (ii) monitoring and regulating meeting of visitors with officers in Freedom Fighters Division, (iii) minimizing the number of officers in the Division authorized to sign pension sanction letters, (iv) putting in place a system of monthly reconciliation of pension sanction cases by Freedom Fighters Division and Pay and Accounts Office of this Ministry have been taken to prevent recurrence of such incidents.

[English]

Budgetary Allocation for Delhi Metro Rail Corporation

3635. SHRI K. P. SINGH DEO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the budgetary allocation for Delhi Metro Rail Corporation in the new fiscal 2003-04;

(b) whether this include the electricity consumption and other infrastructure expenditure; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Budgetary allocation for 2003-04 is as under :

(Rupees in crores)			
	By Govt. of India	By Govt. of NCT of Delhi	Total
Equity	190	229.9	419.9
Subordinate Debt	10	50	60
Pass Through Assistance against Japan Bank Cooperation Loan	680	Nil	680
Total	880	279.9	1159.9

(b) and (c) The budgetary allocation provides for expenditure on infrastructure and does not include that on electricity consumption.

Crime Against Women Cell

3636. SHRI BHASKARRAO PATIL :

SHRIMATI SHYAMA SINGH :

SHRI NARESH PUGLIA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Crime Against Women Cell of Delhi Police is not functioning actively;

(b) if so, the facts and reasons therefor;

(c) whether the large number of registered cases in the Cell have been transferred to the District Police;

(d) if so, the details and reasons therefor; and

(e) the steps taken by the Government to make the Cell effective in dealing with the crimes against women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir.

(b) Does not arise.

(c) and (d) There is no Police Station functioning directly under the Cell and as such the cases recom-

mended by it are formally registered at the Police Stations concerned.

(e) In order to make the Crime Against Women Cell more effective, a new helpline toll free-telephone number working on round-the-clock basis has been set up in the Delhi Police Control Room. Besides, a specialized team of women police personnel headed by a lady Inspector of Police attends to distress calls received from women on round-the-clock basis. The other steps taken to effectively deal with the crimes against women include setting up of Crisis Intervention Centres in all the nine Police Districts and close coordination with the Non Governmental Organisations, National Commission for Women and other agencies connected with women issues.

[Translation]

Closure of Mines

3637. SHRI JASWANT SINGH BISHNOI :

SHRI LAXMAN GILUWA :

Will the Minister of MINES be pleased to state :

(a) the number of mines closed down during each of the last three years, and the current year alongwith the reasons for their closure, State-wise;

(b) whether any efforts have been made by the Government to revive these mines;

(c) if so, the details thereof;

(d) the number of mines in Rajasthan which have been closed as per the Supreme Court's decision;

(e) whether the State Government have conducted physical verification of these mines;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) to (c) As per the information available with the Indian Bureau of Mines (IBM), a sub-ordinate office under the Ministry of Mines, the number of mines closed during each of the last three years and the current year along with the reasons for their closure is given in the Table below :

State	Number of mines closed during the year				Reasons for closure
	2000-01	2001-02	2002-03	2003-04 (April-June, 03)	
Andhra Pradesh	56	22	39	6	Non-viable economics of mining
Goa	1	-	1	1	Non-availability of minerals
Gujarat	426	460	481	0	Non-viable economics of mining
Haryana	-	-	103	-	As per the orders of Hon'ble Supreme Court judgement dated 6.5.2002 and 12.11.2002
Jharkhand	-	1	1	-	Non-viable economics of mining
Karnataka	2	-	1	-	Non-viable economics of mining
Madhya Pradesh	2	4	-	-	Application of statute for revoking of leases
Rajasthan	198	160	144	3	Non-viable economics of mining, Environment and health hazard etc.
Uttaranchal	-	-	2	-	Non-viable economics of mining

Mining is a depleting industry and mines need to be closed when extraction of minerals become unviable. However, where closure is due to lack of demand it is felt that steps taken to liberalise the economy and increase in industrial production would result in increased demand for minerals and make the mines viable.

(d) to (g) Department of Mines and Geology of State Government of Rajasthan has reported to IBM that under Supreme Court Order dated 30.10.2002, 9891 mines including major and minor minerals were closed. However, after examination and verification of the cases 9779 mines were reopened later.

[English]

Deposits of Coal/Lignite in Gujarat

3638. SHRI SAVSHIBHAI MAKWANA : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have made any survey and assessment about the coal/lignite deposits in different areas of Gujarat during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) No coal resources occur in Gujarat State upto mineable

depths. Hence no exploration for coal has been taken up in Gujarat State in the last three years.

During the last three years, MECL has conducted regional exploration for lignite in Tadkeshwar and Dungar in Surat Distt. in Gujarat. The GSI has carried out exploration for lignite in (i) East of Kamrej to Vesma, Surat district (ii) North of Rajpardi to Dakar, Bharuch, Vadodara and Khera districts (iii) Valla, Bharuch district and (iv) Savli-Sankarda, Vadodara and Khera districts in Gujarat during the last three years.

In 2002-03, no promotional work was done, as the Deptt. of Mines and Geology, Govt. of Gujarat decided to take all such works departmentally under the State level schemes and exploration programme.

Vacant Posts in Andaman & Nicobar

3639. SHRI BISHNU PADA RAY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is fact that more than 4,909 posts of different categories (Group 'A', 'B', 'C' and 'D') are lying vacant in different departments under the A & N Administration;

(b) if so, the number of posts for which requisitions have already been placed with the UPSC by A & N Administration for notifying the vacancies and recruitment for filling up the Group 'A' and 'B' posts;

(c) whether there is any proposal to constitute a Service Selection Committee for recruitment to Group 'C' and 'D' posts by A & N Administration; and

(d) if so, the time by which the vacancies of Group 'C' and 'D' posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) and (d) Yes, Sir. The proposal is under consideration of the Government. However, it is difficult to specify a firm time frame within which the existing vacancies would be filled up as it in any case depends upon the availability of suitable candidates.

[Translation]

**Captive Power Plant in Kathara
Zone under CCL**

3640. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COAL be pleased to state :

(a) whether the estimate of the Captive Power Plant in Kathara Zone under the Central Coalfields Ltd. was Rs. 45 crore which was raised to Rs. 100 crore during the construction period and yet the management of CCL is unable to run the same;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Expert Engineers of the Bharat Heavy Electrical Ltd. have imparted a successful training of one year for operating this Captive Power Plants, and yet the management of the C.C.L. has failed to operate it; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) The estimate of captive power plant was approved by Government in August, 1986 at a capital cost of Rs. 49.20 crore. The revised cost estimates, approved by empowered sub-committee, was Rs. 85.20 crore.

(b) The work was awarded to M/s BHEL for supply, installation and commissioning of 2 x 10 MW,

captive power plant at Kathara. M/s BHEL left the site without completing all the works as per contractual provisions. Many equipments were not installed and commissioned by BHEL. As per the agreement both the plants should have completed trial operations for all equipment for 14 days out of which at least 72 hours should have been on continuous operation on full load. In spite of repeated requests by CCL, completion and commissioning of the plant was not done by M/s BHEL. Apart from above, the installation had many defects due to which the plant could not be run.

(c) and (d) M/s BHEL failed to impart training as per contract provision at manufacturer's works and at site of the Captive Power Plant. No systematic arrangement to train CCL personnel was made by BHEL. Some irregular and inadequate sessions of training were conducted which were not beneficial for running the captive power plant.

[English]

Talks with NSCN

3641. SHRI SHRIPRAKASH JAISWAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the next round of talks with NSCN(IME) is going to held in Bangkok later in July, 2003;

(b) if so, whether enough ground work has been done by the Government to ensure that the proposed talks might make some headway;

(c) if so, the details thereof;

(d) whether the Government are aware that NSCN(IME) is sticking to its demand that Leaders of the Reconciliation Commission, set up by the Nagaland Christian Forum and Naga Hoho should quit first;

(e) if so, the reaction of the Government thereto; and

(f) the steps taken by the Government so far to ensure that the proposed talks do not fail and difference with in NSCN are first resolved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Peace Talks were held at Bangkok during July 16-18, 2003.

(b) and (c) It is not in public interest to disclose the details of discussions held and progress made so far.

(d) and (e) The Government is aware that NSCN(IM)

has made a demand that two members of the Reconciliation Commission set up by the Nagaland Christian Forum and Naga Hoho should quit. The Government is not involved in these developments. It is up to NSCN to resolve their differences.

(f) The Government is committed to bring normalcy in the State and to resolve Naga issue amicably.

Implementation of Low Cost Sanitation Scheme in Karnataka

3642. SHRI IQBAL AHMED SARADGI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the centrally sponsored scheme named Low Cost Sanitation Scheme for liberalisation of the scavengers have started from 1980-81 in the State of Karnataka;

(b) if so, whether the scheme become operative through the Ministry since 1989-90;

(c) if so, the amount allocated by the Union Government in implementing this scheme;

(d) the total projects so far implemented in Karnataka;

(e) the number of projects completed so far; and

(f) the latest progress thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The Centrally Sponsored Scheme of Low Cost Sanitation for liberation of scavengers was launched in 1980-81 through the Ministry of Home Affairs. Liberation component of this Scheme was transferred to this Ministry from the then Ministry of Welfare in the year 1989-90.

(c) The Planning Commission has allocated Rs. 200 crores for the Scheme for the 10th Five Year Plan.

(d) to (f) The Scheme is being implemented through HUDCO, which has so far sanctioned 67 projects for construction/conversion of toilets in 52 towns envisaging liberation of 3227 scavengers in Karnataka. Presently, there is no proposal pending for sanction under Low Cost Sanitation Scheme in respect of Karnataka. Four projects involving 69651 units have been completed and 87 scavengers have been liberated as per the progress report submitted to HUDCO.

Process-cum-Product Development Centres (PPDC)

3643. SHRI A. NARENDRA : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether it is a fact that a Process-cum-Product Development Centre (PPDC) for Toy Industry is being set up in Greater Noida;

(b) if so, the details thereof;

(c) whether the aforesaid Centre is being set up with UNIDO/UNDP assistance;

(d) if so, the details thereof;

(e) whether a similar PPDC already exists in Meerut for sports and leisure time goods industry;

(f) if so, the details thereof;

(g) the considerations which underlined the establishment of this Centre in close proximity to already existing one;

(h) whether the Union Government consulted any other State Government offering the UNIDO/UNDP assistance for the setting up of this Centre;

(i) if so, the details thereof;

(j) whether Union Government have stipulated any systems/procedures for dispersal of UNIDO/UNDP assistance; and

(k) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) : (a) and (b) Yes, Sir. Under the National Programmes for the Development of Toy Industry, a Toy Design and Development Institute (TDDI) is being set up at Toy City, Greater NOIDA, U.P., in association with UNIDO, SIDBI, the toy Association of India and the State Government of Uttar Pradesh.

(c) and (d) Yes, Sir. UNIDO is one of the partners assisting in the setting up of TDDI by providing technical expertise and financial assistance under the National Programme for the Development of Toy Industry.

(e) and (f) The PPDC in Meerut is for sports goods and leisure time equipment and not for the Toy Industry.

(g) to (l) Based on the study of the Toy Industry and on the suggestion of the Toy Industry, the TDDI is being set up within the Toy City at Greater NOIDA of Uttar Pradesh under the National Programme for the Development of Indian Toy Industry.

(j) and (k) UNIDO/UNDP assistance is invariably project specific and linked to activities envisaged therein.

Promotion of SSI

3644. SHRI LAKSHMAN SINGH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the number of Technology Resources Centres (TRCs) set up for promotion of SSIs in the country, State-wise;

(b) whether the Union Government have started any scheme to attain Global reach by SSI units through these Centres; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) Total number of Technology Resource Centre (TRCs) set up for promotion of SSIs in the country are 30 (thirty). The State-wise details are enclosed as statement.

(b) and (c) No, Sir. However, the Small Industries Development Organisation (SIDO), Ministry of Small Scale Industries through its field offices located in India assists Small Scale Industries by conducting various promotional programmes and activities.

Statement

S.No.	State	No. of TRCs	Location
1	2	3	4
1.	Andhra Pradesh	1	SISI Hyderabad
2.	Assam, Arunachal Pradesh, Meghalaya	1	SISI Guwahati
3.	Bihar	2	SISI Patna, SISI Muzaffarpur
4.	Delhi	1	SISI New Delhi
5.	Gujarat	1	SISI Ahmedabad

1	2	3	4
6.	Goa	1	SISI Goa
7.	Jharkhand	1	SISI Ranchi
8.	Haryana	1	SISI Karnal
9.	Himachal Pradesh	1	SISI Solan
10.	Jammu & Kashmir	1	SISI Srinagar (Camp Jammu)
11.	Karnataka	2	SISI Bangalore, SISI Hubli
12.	Kerala	1	SISI Trissur
13.	Madhya Pradesh	1	SISI Indore
14.	Maharashtra	2	SISI Mumbai, SISI Nagpur
15.	Manipur, Nagaland	1	SISI Imphal
16.	Orissa	1	SISI Cuttack
17.	Punjab	1	SISI Ludhiana
18.	Rajasthan	1	SISI Jaipur
19.	Sikkim	1	SISI Gangtok
20.	Tamil Nadu	1	SISI Chennai
21.	Tripura, Mizoram	1	SISI Agartala
22.	Uttar Pradesh	3	SISI Kanpur, SISI Agra, SISI Allahabad
23.	West Bengal	1	SISI Kolkata
24.	Chhattisgarh	1	SISI Raipur
25.	Uttaranchal	1	SISI Haldwani

Progress in Implementation of Memorandum of Settlement

3645. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to refer to the reply to USQ No. 4505 dated 22.4.2003 and state the details of further progress made so far in respect of implementation of the Memorandum of Settlement arrived at between Coal India Ltd. and the Five Federations of Trade Unions?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : Details of further

progress made in regard to implementation of Settlement at between Coal India Limited (CIL) and the five Federations of trade unions are given as under :

Point No. 1 Coal Mines (Nationalization) Amendment Bill, 2000 :

The issues relating to Coal demand, supply and gap were discussed in detail on 10-06-2003 in a meeting taken by Secretary, Ministry of Coal wherein representatives of Central Trade Union, Coal India Limited, Planning Commission and Ministry of Power participated.

Point No. 7 (Joint Bi-partite Committee for Coal Industry-VII) :

JBCCI-VII has been constituted on 28-07-2003 by Coal India Limited. Further CIL has sent letters to concerned Organizations to send the names of their nominees who will be representing them.

Cracks in Flyovers in Delhi

3646. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a number of the flyovers constructed recently in Delhi have developed cracks in the recent past;

(b) if so, the facts and details thereof and reasons therefor;

(c) whether the Government have enquired into the matter; and

(d) if so, the findings thereof alongwith the action taken against the guilty persons in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) The Government of NCT of Delhi (Public Works Department), Delhi Development Authority and Delhi Tourism and Transportation Development Corporation Ltd. have reported that none of the flyovers constructed recently have developed any structural cracks. However, non-structural cracks had developed in Punjabi Bagh, Safdarjung and Mayapuri Flyovers on the non-load bearing decorative facia and top bituminous layer over a small portion. The PWD has reported that the cracks in the bituminous layer on Safdarjung and Mayapuri flyovers were due to very heavy and continuous rainfall.

The Government of NCT of Delhi has reported that action for looking into the causes of cracks in the decorative

facia and in the bituminous layer of the flyovers has been taken. Inquiry was conducted in January 2003 in the case of Punjabi Bagh flyover by the Managing Director, Delhi Metro Rail Corporation Ltd. with a team of senior engineers. It was found that the cracks in the facia were of minor and non-structural in nature and the flyover is structurally safe and sound. No action was contemplated against any official.

Agro and Rural Industries

3647. SHRI PARSURAM MAJHI :

SHRI ANANTA NAYAK :

Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact that large number of Agro and Rural Industries set up in Ninth Plan have fallen sick;

(b) if so, the State-wise details thereof and the reasons therefor;

(c) whether any effort is being made for the revival of these units; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) to (d) The information on sick Agro and Rural Industries is not maintained centrally. While the development of Agro and Rural Industries is primarily the responsibility of the State/UT Governments, the Union Government has taken several steps to improve their performance. These include providing margin money assistance to new units in the village industries under Rural Employment Generation Programme (REGP), and the training, technological and marketing support. In order to further strengthen this sector in the country, the Government on 14.05.2001 has announced the 'Khadi Package'. The Package mainly consists of creation of packaging and designs facilities, measures to promote marketing, brand building, cluster development, provision of additional working capital etc.

As a result, village industries have registered growth in production and employment. The value of production in this sector has increased from Rs. 7140.52 crores during 2001-02 to Rs. 7932.39 crores (provisional) during 2002-03 and the employment has also registered an upward trend from 54.16 lakhs job opportunities during 2001-02 to 57.87 lakhs (provisional) job opportunities during 2002-03.

Low Utilization of HEMM

3648. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that Coal India Ltd. has undertaken a mine-wise study to assess the reasons for low utilization of Heavy Earth Moving Machinery (HEMM);

(b) if so, the details thereof;

(c) the measures adopted by CIL for optimum utilization of high cost machinery;

(d) whether CIL has appointed a committee to look into the question of diversion of idle equipments and machines from one subsidiary to other;

(e) if so, the details thereof;

(f) whether the Committee has submitted its report; and

(g) if so, the detailed recommendations made by the Committee and steps taken or being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) Coal companies under Coal India Limited undertake mine-wise study to assess the reasons for low utilization of HEMM and to improve utilization.

(c) The following steps are being taken to improve utilization of HEMM :

- (i) Facilities like Mobile van, Diesel Bowser, Canteen van, Crane, Welding machine, High pressure Washing Pump etc. are provided as auxiliary support to the equipment.
- (ii) Advance planning for procurement of spares and its judicious management for reduction of time taken in repair/overhaul/rehabilitation.
- (iii) Replacement plan has been made to reduce the number of out aged equipment in phases.
- (iv) Float Bank is being set up at regional workshops to reduce down time of equipment.
- (v) Improved workshop facilities provided to reduce repair time.

- (vi) Construction of proper haulroad.
- (vii) Steps have been taken to improve communication facilities in large projects.
- (viii) Special efforts are made to make machines more reliable by timely maintenance. Condition based monitoring is practiced in major projects to reduce downtime of equipment.
- (ix) Surprise checks by Industrial Engg. Department during the back shifts have improved timely start of shifts and hence better utilization.
- (x) Advance planning of major repair/rehabilitation of HEMM is done followed by close monitoring for re-commissioning of the same.
- (xi) Special emphasis has been laid on blasting for better fragmentation resulting in lower down time of equipment.
- (xii) Providing optimum working area to Shovels for enhancing productivity.
- (xiii) Shifting of time office very near to work site in large projects.
- (xiv) Allotment of equipment in advance to operators on a fortnightly/monthly basis.
- (xv) Staggering of shift duty timing of Dozer operators to make advance preparation of operating shovel face and dump yard preparation.
- (xvi) Improving cleanliness and condition of operator cabins of all machines.
- (xvii) Ensure that hour meters provided on all HEMM are working.
- (xviii) Discussing performance report in respect of utilization regularly in the monthly CGM/GM coordination meetings at Subsidiary Headquarter. Equipment under breakdown for more than 3 months are being monitored regularly from HQ level.
- (xix) Publicity and propaganda in respect of best achiever in each mine on weekly basis for better motivation. Observing

"Engineers Day Fortnight" in order to have a competition on various activities i.e. maintenance and operation.

(xx) Organizing workshop at the level of sub area Manager and Staff Officer (Executive) for deliberation on improvement in capacity utilization of equipment.

(xxi) Non-availability of mining land is being solved through constant follow up with concerned Government officials.

(d) to (g) The task force constituted by subsidiary companies of CIL were also to look after gainful utilization of equipment and considered diversion of equipment idling in one mine to another needy mine. Diversion of equipment from one subsidiary to another, though arduous is also being considered along with re-adjustment within subsidiary to minimize mis-match.

Coal Mines Deposit Linked Insurance Scheme

3649. SHRI VILAS MUTTEMWAR : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that a Coal Mines Deposit Linked Insurance Scheme has been introduced for providing assistance to the next of kin of employees dying in harness;

(b) if so, the amount of insurance given to the next of kin during the last three years, year-wise;

(c) the number of employees who died during the service in different coalfields during the last three years and the amount paid to the next of kins, company-wise;

(d) whether the Government propose to enhance the amount of the insurance as the existing provision is too meagre;

(e) if so, the details thereof; and

(f) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Yes, Sir.

(b) The amount paid during the last three years are :

1999-2000	0.02 Crore
2000-2001	0.01 Crore
2001-2002	0.30 Lakh

(c) As reported by Commissioner, Coal Mines Provident Fund Organization, the number of the covered category of executive employees in respect of Coal India Limited, its subsidiary Coal Companies & J.K. Minerals who died during service in different coalfield during last three years and the amount paid to the nominees company-wise are as under :

Year	Name of Coal Company	No. of Executives who died in Service	Amount paid
1999-2000	Eastern Coalfields Limited	1	Rs. 10,000/-
	Central Coalfields Limited	1	Rs. 10,000/-
	South Eastern Coalfields Limited	1	Rs. 10,000/-
	Western Coalfields Limited	4	Rs. 36,676/-
	Mahanadi Coalfields Limited	3	Rs. 30,000/-
2000-2001	J & K Limited	4	Rs. 40,000/-
	Bharat Coking Coal Limited	2	Rs. 15,000/-
	Eastern Coalfields Limited	1	Rs. 10,000/-
	South Eastern Coalfields Limited	1	Rs. 10,000/-
	Coal India Limited	2	Rs. 20,000/-
2001-2002	North Eastern Coalfields	1	Rs. 10,000/-
	Western Coalfields Limited	3	Rs. 30,000/-
	South Eastern Coalfields Limited	1	Rs. 3333/-

(d) Yes, Sir. The proposal for enhancement of amount of be paid under CMDLI Scheme, 1976 is under process.

(e) The office of the Coal India Limited, Kolkata has been requested to intimate the total number of

executives working in CIL & its subsidiary coal companies for evaluating the extent of enhancement, taking into account the average death rate and the contribution received per year.

(f) Question does not arise.

Revenue Land in Andaman & Nicobar

3650. SHRI BISHNU PADA RAY :

SHRI NEPAL CHANDRA DAS :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the total area of revenue land that was originally available in Andaman and Nicobar Island;

(b) the area of revenue land has so far been allotted to Government Department, PRIs registered Settlers including Pre-1942 old inhabitants, Central Government Departments and Defence etc. since inception of Revenue Department, Tehsil-wise;

(c) the area of revenue land is under encroachment, Tehsil-wise;

(d) the number of notices issued for eviction from the Revenue land in Andaman and Nicobar alongwith present status thereof;

(e) the area of revenue land was available in each Tehsil as on 30th June, 2003 in Andaman and Nicobar;

(f) the area of revenue land is free from any encumbrance in each Tehsil as on 30th June, 2003 in Andaman and Nicobar;

(g) whether the Government propose to take back the unutilised revenue land from the Defence Department; and

(h) Is so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) There was approximately 780 sq. kms. of revenue land originally available in Andaman District and 44.sq. kms. in Nicobar District.

(b) to (f) The information is being collected and will be placed on the Table of the House.

(g) No, Sir.

(h) Does not arise.

[Translation]

Compensation and Appointments under CCL

3651. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COAL be pleased to state :

(a) whether compensation was paid and appointments given before starting Angwall and Pichri coal mines under Central Coalfields Ltd.;

(b) If so, the details thereof;

(c) whether the Government had conducted any survey for the regular operation of mines prior to acquisition of land; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Angwali (part of Pure Dhorl Coal Mine) & Pichri Coal Mines were working mines at the time of nationalization and were taken over as per Coal Mines Nationalization Act. Therefore, the question of paying compensation and giving appointment by Central Coalfields Limited (CCL) before starting the mines did not arise. However, while operating these mines, additional land was acquired as and when required for mining operations and in Angwall mine, land was also acquired for offering to Government for compensatory afforestation. Compensation was paid and employment given as per prevalent guidelines of CCL.

(b) At Angwall mine 208.22 acres of land has been acquired Coal Bearing Areas (Acquisition & Development) Act, 1957 vide S.O. No. 1812 dated 18.5.79. An amount of Rs. 10,32,170.63 was sanctioned against compensation for tenancy land. Out of which Rs. 8,52,053.67 has been paid. Balance Rs. 1,80,116.96 is pending due to different title disputes on acquired land. 76 numbers of employment to land oustees have been provided by CCL. At Pichri, mining operation has been done within the lease hold boundary acquired at the time of nationalization as per Nationalization Act. Therefore, in this case payment of compensation of land and providing employment was not involved.

(c) Yes, Sir. Central Coalfields Limited conducted survey regarding feasibility of regular operation of the above mines.

(d) Angwall is a closed mine located in East Bokaro Coalfields, south of Damodar River. It is an isolated patch having balance reserve of about 2 million tonnes in Karo group of seams (non-corelatable). The grade of coal is Washery-IV/non-coking coal Gr. 'E'. Here only seasonal mining has been done because most of the area falls below highest flood level. Seams are also steeply dipping. At present CCL has got no plans to extract coal from this mine.

Pichri mine is located at south of Damodar River in Dhori Area of East Bokaro Coalfield. The production from this mine has been around 0.10 million tonnes per annum for number of years. Most of the mining area falls below highest flood level and that is why only seasonal mining is done here. This mine is a source of medium coking coal and coal from this mine is being fed to the washeries for supplying washed coal to the steel industry. At present working in this mine has been suspended temporarily due to non-availability of land.

[English]

Area of Internal Disquiet

3652. SHRI A. NARENDRA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have identified regions as areas of internal disquiet due to naxalite movements or any other type of terrorist activities in the country;

(b) if so, the details thereof, State-wise;

(c) whether any specific studies have been conducted either by the Government agencies or NGOs to find the reasons of such disquiet;

(d) if so, the details in this regard, State-wise;

(e) whether any socio-economic and area specific programmes planned in order to address the local problems and remove the internal disquiet; and

(f) if so, the details in this regard State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) The Districts of Jammu, Kathua, Udhampur, Poonch, Rajouri, Doda, Srinagar, Budgam, Anantnag, Pulwana, Baramula and Kupwara in the State of J&K have been notified as 'Disturbed' under Section 3 of the Armed Forces (Jammu & Kashmir) Special Powers Act. 1990.

In the North-East, the whole of, Manipur, Nagaland and Assam as well as the Tirap and Changlang districts of Arunachal Pradesh and a 20 Km belt in States bordering Assam have been declared as 'disturbed areas' under the Armed Forces (Special Powers) Act. 1958. The Government of Tripura has also declared some parts of the State as 'disturbed areas'.

In so far as naxalism is concerned, the Central Government has identified 55 districts as Left Wing extremism affected districts in 9 States, namely Andhra Pradesh, Bihar, Jharkhand, Madhya Pradesh, Chhattisgarh, Maharashtra, Orissa, Uttar Pradesh and West Bengal for the purpose of financial assistance under the scheme of Security Related Expenditure (SRE) and deployment of CPMFs on a need basis.

(c) to (f) It is acknowledged that the problem of naxalism has to be addressed from both security and development angles. A high level coordination centre, headed by the Union Home Secretary, regularly reviews and coordinates steps taken by the States to check left extremist activities. The Central Government provides financial support and deploys Central Para Military Forces on a need basis in the affected areas. In order to ensure socio-economic development of the affected districts, the Planning Commission has agreed to include all 55 LWE affected districts under its proposed Backward Districts Initiative (BDI) scheme aimed at filling in the critical gaps in physical and social infrastructure in these districts. Besides, the Ministry of Rural Development has sanctioned a special allocation of Rs. 37.50 crores per year for construction of rural/districts roads in the LWE affected districts under Prime Minister Gram Sadak Yojana (PMGSY) over and above the normal allocations being given to the States under the scheme.

For the North Eastern region, the strategy adopted by the Central Government inter-alia includes accelerated infrastructural development, stress on employment and good governance.

With regard to J & K, the Central Government has been continuously striving to assist the State Government in the speedy development of its infrastructure which is vital to economic development and to provide avenues for gainful employment to the people of J & K by Central Sponsored Schemes.

Training Programmes by IIE

3653. SHRI LAKSHMAN SINGH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the number of Training Programmes that have been organised by the Indian Institute of Entrepreneurship (IIE) in the country during the last 5 years; and

(b) the number of people and organizations benefited through these Training Programmes?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) : (a) A total of 374 training programmes conducted by IIE during the last 5 years in different parts of the North Eastern Region.

(b) 11,112 persons were trained in various programmes. Some of the organizations benefited by these training programmes are NGOs, Colleges and Universities, National Backward Classes Finance Development Corporation (NBCFDC), National Scheduled Caste Finance Development Corporation (NSFDC), Cane and Bamboo technology Centre (CBTC), Department of Industries and Commerce etc.

Employment to Dependents of Deceased Workers

3654. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) the number of cases of death of workers that occurred during the course of employment in ECL from 1992 to 2002, year-wise;

(b) whether a number of cases of dependents of such deceased employees are still pending for employment specifying the number vis-a-vis year of death; and

(c) If so, the time by which all such cases are likely to be considered and employment likely to be given to those dependents?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Number of death cases in ECL during the year 1992-93 to 2001-02 are as under :

1992-93	966
1993-94	1108
1994-95	1137
1995-96	1037
1996-97	1111

1997-98	1094
1998-99	1214
1999-00	901
2000-01	766
2001-02	833

(b) Cases of dependent of such deceased employees have been settled except 1956 nos. of cases which are under process.

(c) Cases are expected to be cleared by December 2003, subject to the claimants submitting required documents and fulfilling the eligibility criteria.

Peripheral Development of Coal Mines

3655. SHRI K. P. SINGH DEO :

SHRI ANANTA NAYAK :

Will the Minister of COAL be pleased to state :

(a) whether the Government are taking any steps for the peripheral development of the coal mines areas in the country; and

(b) if so, the specific steps taken in respect of the coal mines areas of Mahanadi Coalfields Ltd. and such areas in the State of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Subsidiaries of Coal India Limited (CIL), Neyveli Lignite Corporation Limited and Singareni Collieries Company Limited (SCCL) are undertaking steps for the peripheral development of the Coal Mines/Project Areas under respective Community Development Schemes.

(b) The specific steps taken under the Community Development Scheme in Mahanadi Coalfields Limited are as follows :

1. Clean drinking water by sinking of wells/tube wells etc.
2. Health care and family welfare by organizing medical camp/free medical services etc.
3. Construction/repair/renovation of school buildings.
4. Construction/repair of roads culverts etc.

5. Construction of bus stand, community center etc.
6. Organising sports and cultural programmes.

The community development works are undertaken in the following areas in Mahanadi Coalfields Limited.

1. Kalinga area.
2. Lingraj area.
3. Hingula area.
4. Alcher area.
5. Jagannath area.
6. Basundhara area.
7. IB Valley area.
8. Orient area.
9. Mahanadi Coalfields Limited (HQ).

Maintenance of Roads in Delhi

3656. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the funds for roads repairs in Delhi are lying unspent and there are traffic snarls on roads as the roads in most parts become non-motorable after the rains as reported in the 'Hindustan Times' and 'The Sunday Times' dated 27.7.2003 respectively;

(b) if so, the facts thereof;

(c) whether the vehicles are developing problems of different kinds due to the same;

(d) if so, whether it is also a fact that the walled city has roads made of cement and concrete and there is rarely such problems on those roads; and

(e) if so, the action taken/proposed to take by the Union government to combat the appearing of patholes, ditches and cracks in every rainy season and to give long lasting roads to Delhites and conversion of Delhi roads into cement roads?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (e) The information is being collected and placed on the Table of the Sabha.

Production by CIL

3657. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of COAL be pleased to state :

(a) whether it is a fact that production of CIL unit has been projected to touch 445 MT by 2011-12 (11th plan);

(b) if so, the details thereof;

(c) the number of mining blocks retained by CIL to meet this projected target;

(d) whether the CIL has the capacity and resource to fund this plan;

(e) if so, the details thereof;

(f) whether CIL has conducted any survey in regard offer the mining blocks to private sector after meeting, its projected target by 2011-12;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) Yes, Sir. The details of coal production sought to be achieved by 2011-12 is as under :

(Figures in million tonnes)

ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	Total (CIL)
41.00	36.00	52.00	58.00	38.00	99.00	120.00	1.00	445.00

(c) CIL had identified 275 coal mining blocks in 1996-97 to sustain the level of Xth plan target production of 350 million tonnes per year till 2036-37. Subsequently additional coal linkage to the tune of 132.84 million tonnes was included in Xth plan. Now CMPDIL is working out with subsidiaries the requirement of blocks to sustain the level

of projected production of 445 million tonnes per year upto 2036-37.

(d) and (e) Yes, Sir. The plan is proposed to be funded from the plan outlay of Rs. 14310 crores (Rs. 14294.52 crores from internal and Extra Budgetary Resources (IEBR)

and Rs. 15.48 crores from Gross Budgetary Support (GBS)).

(f) to (h) Yes, Sir. The Screening Committee in the Ministry of Coal after consultation with CIL has identified

136 coal mining blocks within the command area of CIL which can be operated by private parties or Government companies for captive end-use only. Details of the blocks identified for captive mining are placed in the statement enclosed.

Statement

Details of Captive Mining Blocks identified for captive mining as on 05.05.2003

Sl. No.	Coalfield	Block	Block Type	Areas (sq.km.)	Total coal thickness	Likely Grade	Total Geological Reserves (MT)	State
1	2	3	4	5	6	7	8	9
Non-Coking Coal Command Area-ECL								
1.	Rajmahal	Pirpainti Barahat (North of Hura)	OC	10	50	F	565.82	Jharkhand
2.	Birbhum	Dewanganj	UG	2.5	10	D-E	38.7	West Bengal
3.	Birbhum	Deocha-Pachmi	UG/OC	6.5	100	C-E	2025.6	West Bengal
4.	Barjora	Barjora North	UG/OC	9	10-15	E-G	71.31	West Bengal
5.	Barjora	Barjora South	UG	6	12	E-G	43.38	West Bengal
6.	Ranigunj	Sarisatolf	UG/OC	6	60	D-G	147.52	West Bengal
7.	Ranigunj	Tara (West)	UG/OC	4	45	C-F	125.71	West Bengal
8.	Ranigunj	Tara (East)	UG/OC	4	45	C-F	84.48	West Bengal
9.	Rajmahal	Chichro-Patsimal	U/G	11	40-50	E-G	356	Jharkhand
10.	Ranigunj	Khagra-Joydev	U/G	22	4.5-6.5	C-E	48	West Bengal
11.	Ranigunj	Ardhagram	U/G	15.5	15-30	C-F	235	West Bengal
12.	Ranigunj	Kunur	U/G	8	40	UNCLASS	502	West Bengal
13.	Ranigunj	Nachan	U/G	15	40	UNCLASS	1020	West Bengal
14.	Ranigunj	Ichhapur	U/G	10	40	C	335	West Bengal
15.	Ranigunj	Bharinath	U/G	13	12-13	C-F	58	West Bengal
16.	Ranigunj	Shunuri	U/G	13	7-10	C	164	West Bengal
17.	Ranigunj	Dharma	U/G	10	20-55	UNCLASS	150	West Bengal
18.	Ranigunj	Lalganj	U/G	10	20-55	UNCLASS	170	West Bengal
19.	Ranigunj	Kabitirtha	U/G	9	15-25	UNCLASS	140	West Bengal
20.	Ranigunj	Sitarampur	U/G	8	25	UNCLASS	210	West Bengal

1	2	3	4	5	6	7	8	9
21.	Ranigunj	Kulti	U/G	7.5	25	UNCLASS	210	West Bengal
22.	Ranigunj	Jitpur	Mixed	3	30-45	D-G	81	West Bengal
23.	Rajmahal	Pachwara North						Jharkhand
24.	Rajmahal	Pachwara Central						Jharkhand
25.	Rajmahal	Pachwara South Gangaram						Jharkhand
26.	Kasta	Chak Bhadulla Gangaram				C	10	West Bengal
27.	Kasta	Chak				C	4	West Bengal
28.	Kasta	Borejora				B	8	West Bengal
29.	Kasta	Kasta-East	OC/UG	19.5	1.53-10.62	D-F	105	West Bengal
Non-coking Coal Command Area—CCL								
30.	North Karanpura	Chakla	OC	5.06	7-10	E-G	83.11	Jharkhand
31.	North Karanpura	North Dhadhu	OC/UG	11	80	E-F	923.94	Jharkhand
32.	North Karanpura	South Dhadhu	OC/UG	6	50.60	E-G	212.02	Jharkhand
33.	North Karanpura	Pakri-Barwadih	OC/UG	62.5	4.05	NC-SC	1400	Jharkhand
34.	Auranga	Rajbar	OC/UG	50	50	F-G	970	Jharkhand
35.	Auranga	Tubeid	OC	4	50	F-G	250	Jharkhand
36.	Auranga	Jagaldagga	OC/UG	10	45	F-G	90	Jharkhand
37.	Auranga	Chiru	OC	2	30	F-G	70	Jharkhand
38.	Jayanti	Jayanti	UG	34	4-5	C-E	2.12	Jharkhand
39.	Daltongunj	Lohari	OC	6.5	3-5	A-B	13	Jharkhand
40.	Daltongunj	Durgabat/Kathautua	OC	9.38	2-5	A-B	30	Jharkhand
41.	Daltongunj	Meral	NA	10.5	4-7	A-E	17	Jharkhand
42.	Hutar	Medniral	U/G	10.53	3-5	A-E	80	Jharkhand
43.	North Karanpura	Brinda	OC/UG	8.55	2-4(UG) 10-15(OC)	E-G(OC) A-D(OC)	35	Jharkhand
44.	North Karanpura	Sisal	U/G	5	2-4	B-D	15	Jharkhand
45.	North Karanpura	Dumri	U/G	6	2-4	B-D	18	Jharkhand
46.	North Karanpura	Bundu	OC	4	15-20	F	90	Jharkhand

1	2	3	4	5	6	7	8	9
47.	South Karanpura	Tokisud South	OC/UG	5.8	35-45	D-E	252	Jharkhand
48.	South Karanpura	Tokisud North						
49.	South Karanpura	Jainagar	OC	2.5	100-120	B-E	100	Jharkhand
50.	East Bokaro	Pindra-Debipur-Khaowa	NA	14	10-15	E-G	110	Jharkhand
51.	Itkhorl	Belghara	NA	2.5	2	B	1	Jharkhand
52.	Chope	Saddampur	NA	2	1	NA	NA	Jharkhand
53.	North Karanpura	Rohne	OC/UG	25	22.6	W-IV/F	150	Jharkhand
Coking Coal								
54.	West Bokaro	Choritand-Tilya		2.5	40	MC/WIII-UNGR	100	Jharkhand
55.	North Karanpura	Moltra		1.5	40	MC/SC (HIGH ASH)	50	Jharkhand
56.	North Karanpura	Badam		4.5	40	MC/SC (HIGH ASH)	170	Jharkhand
57.	North Karanpura	Gondulura		3.5	40	MC/SC (HIGH ASH)	140	Jharkhand
58.	North Karanpura	Babupara		2.5	40	MC/SC (HIGH ASH)	115	Jharkhand
59.	North Karanpura	Rauthpara	OC	8	20-30	VIV/UNGD	190	Jharkhand
60.	West Bokaro	Jogeswar	OC	4	30-40	W-III/IV	84	Jharkhand
61.	West Bokaro	Basantpur-Kotre	OC	3.7	35-45	W-III/IV	156	Jharkhand
62.	West Bokaro	Pachmo	OC	3	30-40	W-III/IV	119	Jharkhand
63.	West Bokaro	Lalgarh	OC	4	25-30	W-III	30	Jharkhand
64.	East Bokaro	Gomia	UG	15	45-55	W-II/W-IV	355	Jharkhand
65.	East Bokaro	Saria-Kolyatand	NA	12	45-55	W-II/W-IV	202	Jharkhand
66.	East Bokaro	Tenughat-Jhikri	UG	8	45-55	W-II/W-IV	114	Jharkhand
Note : Allotment of Jagaldaga and Jayanty to M/s BSMDC was not through Screening Committee.								
Non Coking Coal Command Area—NCL								
67.	Singrauli	Mahan	OC	7	8-13	E-G	144.2	Madhya Pradesh
Non-Coking Coal Command Area—WCL								
68.	Pench-Kanhan	Mandala North	UG	10	10.15	A-F	194.96	Madhya Pradesh

1	2	3	4	5	6	7	8	9
69.	Pench-Kanhan	Rawnwara North	UG	11.9	14	A-F	266.22	Madhya Pradesh
70.	Pench-Kanhan	Slal Ghoghri	UG	12	12	A-F	67.2	Madhya Pradesh
71.	Pench-Kanhan	Brahmpuri	UG	7.5	10-15	A-F	108.45	Madhya Pradesh
72.	Mohapani	Gotitoria East	UG	2	12	B-D	5.15	Madhya Pradesh
73.	Mohapani	Gotitoria West	UG/OC	2	12	A-G	6.53	Madhya Pradesh
74.	Wardha	Lohara East	OC/UG	6	10.17	B-E	57.21	Maharashtra
75.	Wardha	Marki-Mangli	OC/UG	6	1-5	D-F	34.34	Maharashtra
76.	Wardha	Takli-Jena-Bellora	OC/UG	6	20	B-E	75	Maharashtra
77.	Wardha	Takli-Jena-Bellora	OC/UG	6	20	B-E	40	Maharashtra
78.	Wardha	Marki Mangli-II	UG	1.8	0.37-3.59	E-F	11	Maharashtra
79.	Wardha	Marki Mangli-III	UG	1.4	0.37-3.59	E-F	6	Maharashtra
80.	Wardha	Marki Mangli-IV	UG	1.2	3.593.59	E-F	4	Maharashtra
81.	Wardha	Marki-Jhari-Jamani-Adkoli	UG	2	3.6-10	D-E	11	Maharashtra
82.	Wardha	Warora West-I (Northern Part)	OC/UG	1.4	5.7	C-E	10	Maharashtra
83.	Wardha	Warora West-I (Southern Part)	OC/UG	2.3	37812	C-E	18	Maharashtra
84.	Wardha	Bhandak East	UG	2	13.56- 17.69	C-E	30	Maharashtra
85.	Wardha	Bhandak West	UG	2	13.56- 17.69	C-E	35	Maharashtra
86.	Wardha	Kosar-Dongargao	UG	1.6	37782	C-E	18.84	Maharashtra
87.	Wardha	Nerad Malegaon	UG	2	37825	B-E	14	Maharashtra
88.	Wardha	Mazra	UG	5.64	37816	C-E	31.04	Maharashtra
89.	Wardha	Belgaon	UG	1.5	37779	C-D	15	Maharashtra
90.	Wardha	Chinora	UG	2	37721	D-E	15	Maharashtra
91.	Wardha	Anandwan	UG	4	37909	B-F	1931	Maharashtra
92.	Wardha	Baranj 1 to 4	OC/UG	5	7-11	D-E	69.67	Maharashtra
93.	Wardha	Manora Deep	OC/UG	4	4-12	D-F	44.7	Maharashtra
94.	Wardha	Kiloni	OC	2	13	C-E	20	Maharashtra

1	2	3	4	5	6	7	8	9
Non-Coking Coal Common Area—SECL								
95.	Hasdeo-Arand	Madanpur	OC/UG	15	25-30	B-G	241.61	Chhattisgarh
96.	Hasdeo-Arand	Blsrar	OC/UG	14	15	D-F	175.65	Chhattisgarh
97.	Hasdeo-Arand	Tara	OC/UG	24	15	D-F	259.47	Chhattisgarh
98.	Hasdeo-Arand	Patoria	OC/UG	20	15	F	269.28	Chhattisgarh
99.	Umaria	Karar (West of Umaria)	UG	NA	1.2-1.5	D-G	7	Chhattisgarh
	Mand-Raigarh	Gare-Palma	OC/UG			D-F	2924	Chhattisgarh
Sector-wise sub-blocking of Gare-Palma Block								
100.		Sector-I					900	
101.		Sector-II		24.95			768	
102.		Sector-III		6.32			232	
103.		Sector-IV/1		7.03			124	
104.		Sector-IV/2		4.8			123	
105.		Sector-IV/3		4.7			123	
106.		Sector-IV/4		5.7			125	
107.		Sector-IV/5		5.7			126	
108.		Sector-IV/6		3.6			156	
109.		Sector-IV/7		3.6			156	
110.		Sector-IV/8		4.5			91	Chhattisgarh
111.	Hasdeo-Arand	Gidhumuri	NA	14.5	7-12	E-F	130	Chhattisgarh
112.	Hasdeo-Arand	Parsa	NA	11.5	7-8	E-F	100	Chhattisgarh
113.	Hasdeo-Arand	Nakiya	UG	50	37661	B-F	Not calculated	Chhattisgarh
114.	Hasdeo-Arand	Chotia**	UG	110	37686	C-D	60	Chhattisgarh
115.	Hasdeo-Arand	Panch-Bahani	UG	12	1.3-2.21		11	Chhattisgarh
Non-Coking Coal Command Area—MCL								
	Talcher	Utkal-I & II						
116.	Talcher	Utkal-A	OC	4.7	50	F-G	304	Orissa

*To be retained by CIL

**Allotted "in principal"

†

1	2	3	4	5	6	7	8	9
117. Talcher		Utkal-B-1	OC	2.7	65	F-G	228	Orissa
118. Talcher		Utkal-B-2	OC	1.2	65	F-G	106	Orissa
	Talcher	Utkal-III						
119. Talcher		Utkal-C	OC	6.8	37	F-G	190	Orissa
120. Talcher		Utkal-D	OC	5.5	30	F-G	190	Orissa
121. Talcher		Utkal-E	OC	4.5	30	F-G	194	Orissa
122. Talcher		Utkal-F	OC	3.1	30	F-G	195	Orissa
123. Ib Valley		Talabira-I	OC	2.68	40-50	F-G	22.55	Orissa
124. Ib Valley		Talabira-II*	OC	1.8	40-60	G	152.3	Orissa
125. Ib Valley		Bijahan	OC	10	40	D-F	100	Orissa
126. Ib Valley		Jamkani	OC	10	20	D-F	80	Orissa
127. Talcher		Brahmani	NA	3.5	1-2	NA	10	Orissa
128. Talcher		Radhikapur	NA	10	5-40	NA	200	Orissa
129. Talcher		Patrapara	NA	15	30-40	NA	500	Orissa
130. Talcher		Aunli	NA	18	NA	NA	500	Orissa
Coaking Coal Command Area—BCCL								
131. Jharia		Mahal		8.6	78	PC/WI-WIV	1018	Jharkhand
132. Jharia		Sitanala		3.21	60	PC/WI-WIV	98.79	Jharkhand
133. Jharia		Parbatpur		26.6	66	PC/WI-WIV	804.66	Jharkhand
134. Jharia		Tashra		4.5	200	PC/MC	284.71	Jharkhand
135. Jharia		Gaurigram	U/G	3.5	45	COK:WI-IV NC:E:F	229	Jharkhand
136. Jharia		Aluara	U/G	12	26	ST-1/W-IV	350	Jharkhand

ACP Scheme for Non-Teaching Staff

3658. SHRI SAVSHIBHAI MAKWANA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Union Government have approved ACP Scheme for the Non-Teaching Staff working in various Government aided schools under the 5th Pay Commission Report;

(b) if so, whether the scheme is applicable to the

Non-Teaching Employees of the Government aided schools in Delhi also;

(c) whether there is any proposal pending with the Government to extent ACP Scheme to Non-Teaching Staff of Government aided schools in regard to salary as well as pension;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The ACP Scheme introduced by the Government on the recommendations of the Fifth Central Pay Commission is applicable to the employees of the Central Government/Union Territory Administrations. For employees of other organization funded/aided by the Central Government, including Government aided Schools, the question of extension of the benefit of the ACP Scheme has to be examined by the concerned authorities responsible for funding such organizations, keeping, inter-alia, the availability of additional funds for the purpose.

(b) Information is being collected and will be laid on the Table of the House.

(c) No such proposal is presently pending in the Ministry of Personnel, P.G. and Pensions in this regard.

(d) and (e) Does not arise.

Terrorists in Hilkaka Region of Jammu and Kashmir

3659. SHRI C. N. SINGH :

SHRI G. PUTTA SWAMY GOWDA :

COL. (RETD.) SONA RAM CHOUDHARY :

SHRI J. S. BRAR :

SHRIMATI NIVEDITA MANE :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the ex-Chief Minister of Jammu and Kashmir had cautioned the Union Government about the presence of large number of terrorists in Hilkaka Region of Jammu and Kashmir and operating from there as back as in the year 2000;

(b) if so, the facts thereof and the reasons for not taking any effective steps against these terrorists well in time;

(c) wheter the ex-Chief Minister had opposed any idea of using a large scale operation against the terrorists in the Hilkaka Region;

(d) if so, the details and facts thereof and the reasons therefor;

(e) the reasons for keeping silence for full three years in the matter; and

(f) the reasons for not invoking the provisions of the Constitution which empowers the Union Government to take emergency steps against any State Governments which threatens the unity and integrity of the country by not cooperating with the Union Government against powers which are fighting against the interests of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) to (f) Intelligence agencies have been monitoring activities of terrorists in Hilkaka area of Jammu and Kashmir during the last four years. The terrorists often use the remote and rugged areas like Hilkaka area for establishing hideouts and caches for weapons. Based on intelligence inputs a large number of counter insurgency operations were conducted, in cooperation and full coprates with the State Government during the last four years to neutralize terrorist operating in the area. The recent counter insurgency operation in the area named 'Operation Sarp Vinash' was one such operation but of a larger magnitude.

Appointment on Compassionate Ground

3660. SHRI BISHNU PADA RAY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of applications seeking appointment on compassionate ground by the dependent members of the Government servant who died in harness are pending with different departments under the A & N Administration as on date;

(b) the sanctioned strength of Group "C" & "D" posts in the A & N Administration against which direct recruitment are made;

(c) whether any roster is maintained by the departments under the A & N Administration to watch/monitor appointments on compassionate ground; and

(d) if so, the details thereof and the time by which applications on compassionate ground are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) There were 308 such applications pending with the Andaman and Nicobar Administration as on the 14th August, 2003.

(b) The sanctioned strength of Group "C" and "D" posts under Andaman and Nicobar Administration is indicated as under :

(i) Group C	6508
(ii) Group D	10132

(c) and (d) There is no requirement to maintain a separate roster in respect of appointment made on compassionate grounds. In fact, it has been laid down under the standing instructions that the person selected for appointment on compassionate grounds should be adjusted in the recruitment roster against the appropriate category (viz SC/ST/OBC/General) depending on the category to which he belongs. These instructions are duly followed by Andaman and Nicobar Administration. However, in order to expedite the disposal of applications received for appointment on compassionate grounds, the Andaman and Nicobar Administration have centralized the scrutiny of all such applications. The Administration have also constituted a Screening Committee to expedite consideration and disposal of such applications. There is, however, no guarantee that all the pending applications would be accepted as such acceptance depends upon the availability of suitable vacancies and the applicants fulfilling the criteria laid down for appointment on compassionate grounds.

Complaints Against Delhi Police

3661. SHRI RAVINDRA KUMAR PANDEY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of complaints have been received by the Delhi Police and the Government from VIPs/VVIPs and General Public regarding misbehaving and irregular practices of Delhi Police during the last three years and current year as on date;

(b) the number of officer and staff of Delhi Police held responsible for the acts;

(c) the action taken by the Government against erring official/staff of Delhi Police; and

(d) the steps taken by the Government to expedite/early disposal of complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The number of such complaints received during the period under reference was as follows :

Year	Number of complaints received
2000	4834
2001	5524
2002	5595
2003 (upto 31st July)	4231

(b) and (c) 506 police personnel were found prima facie involved in such cases of misbehaviour and irregular practices and suitable departmental action was initiated/taken against them.

(d) The complaints are, on receipt promptly scrutinized and forwarded to the District/Unit concerned/Vigilance Branch for inquiry.

Attacks on Minorities

3662. SHRI A. NARENDRA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of incidents of attack on minorities which have occurred in the country during 2000, 2001, 2002 and 2003 till date, State-wise;

(b) the details of life and property lost/damaged in each of these incidents;

(c) whether the Government have identified the elements/organizations responsible for these incidents;

(d) if so, the details in this regard and the instructions issued to the State Governments in the matter;

(e) the number of persons arrested/punished so far in this connection; and

(f) the steps taken by the Union Government to provide protection to the minorities and promote communal harmony in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) to (f) As per available information, the number of communal incidents and persons killed during the years 2000, 2001, 2002 and 2003 till date (upto 30th June) in the country is given below :

Year	No. of Incidents	No. of Persons Killed
1	2	3
2000	787	243

1	2	3
2001	778	210
2002	722	1130
2003 (upto 30th June)	251	90

'Police' and 'Public Order' being State subjects as per the Seventh Schedule to the Constitution, separate details regarding life and property lost/damaged in these incidents, elements/organizations responsible for these incidents, the number of persons arrested/punished so far in this connection are not maintained centrally by the Government.

Apart from the various Constitutional and legal provisions as well as various institutional mechanism established for protection of the rights of the minorities in the country, the Union Government has also been taking a variety of administrative measures and promotional efforts in this regard. These include constant review of the ground situation in the country including the activities of organizations having a bearing on peace and communal harmony, sending alert messages, sharing of information, sending Central Para-Military Forces to the States on the specific request of the concerned State Government(s), assistance in the modernization of the State Police Forces etc. The Union Government has also issued comprehensive guidelines to promote communal harmony to all the State/ Union Territories which contain steps to be taken with regard to prevention of communal riots, provision for relief/ rehabilitation to the victims, effective utilization of Peace Committee mechanism in defusing the communal tension, restoration of normalcy in the affected areas etc. The promotional efforts include providing grants for organizations engaged in activities promoting communal harmony, annual Communal Harmony Awards and Kabir Puraskar and observance of Quami Ekta Week.

Small Industries Development Organisation (SIDO)

3663. SHRI LAKSHMAN SINGH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the measures taken by the Union Government to promote ancillarisation in the Small Scale Industries Sector through Small Industries Development Organization (SIDO) in the country;

(b) if so, the details thereof, State-wise, during the last three years;

(c) whether it is a fact that the small scale industries are closing down in the country due to psychological fear of failures due to competition from imported goods as a result of WTO; and

(d) if so, the steps being taken by the Government to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) and (b) To promote ancillarisation in the small scale sector, the Union Government has been organizing a number of Vendor Development Programmes-cum-Buyer-Seller Meets and Exhibitions all over the country both at national and regional levels. These programmes are organized by the Small Industries Service Institutes (SISIs) with active cooperation of Industries Departments of various State/U.T. Governments and the Industries Associations of the respective areas. Besides this, the Government has also been assisting the SISIs and Industry Associations for setting up Sub-contracting Exchanges.

The details of the Vendor Development Programmes held and Sub-contracting Exchanges set up during the last three years State-wise are enclosed a Statement-I & II, respectively.

(c) and (d) The removal of Quantitative Restrictions (QRs) due to implementation of WTO agreements have exposed the SSIs to a greater competition and hence it could be one of the reasons of closure of SSI units in the country. However, even after the removal of QRs, protection to the industries is available in the form of raising custom duties up to the bound levels, imposing anti-dumping duties, taking safeguard measures in case of surge in imports etc. The Government has taken several steps to help SSIs become globally competitive which, inter alia, include focussed attention on technology upgradation, infrastructure assistance through cluster approach, timely availability of credit, adoption of modern management practices, use of electronic infrastructure and other IT applications to face the emerging challenges of trade liberalization. Many of these measures formed part of the Comprehensive Policy Package for the development of SSIs announced by the Government on 30th August, 2000.

Statement-I

State-wise No. of Vendor Development Programmes (VDPs) conducted by SISIs during the last three years

S.No.	State/Union Territory	No. of VDPs Conducted
1	2	3
1.	Andhra Pradesh	9
2.	Andaman & Nicobar Islands	2
3.	Assam	6
4.	Bihar	3
5.	Delhi	4
6.	Gujarat	4
7.	Goa	1
8.	Haryana	5
9.	Himachal Pradesh	1
10.	Jammu & Kashmir	3
11.	Karnataka	13
12.	Kerala	4
13.	Madhya Pradesh	5
14.	Maharashtra	5
15.	Manipur	1
16.	Nagaland	2
17.	Orissa	3
18.	Punjab	2
19.	Rajasthan	9
20.	Sikkim	1
21.	Tamil Nadu	9
22.	Tripura	2
23.	Uttar Pradesh	7
24.	West Bengal	9
25.	Uttaranchal	1

1	2	3
26.	Jharkhand	3
27.	Chhattisgarh	4
28.	Pondicherry	1
Total		119

Statement-II

Sub-contracting Exchanges (SCXs) set up by SISIs/ Br.SISIs and Industries Associations/NGOs

Sl. No.	State/Union Territory	SCX set up by SISIs/ Br.SISIs	SCX set up by Industries Associations/NGOs
1	2	3	4
1.	Andhra Pradesh	1	1
2.	Arunachal Pradesh	1	-
3.	Andaman & Nicobar Islands	1	-
4.	Assam	1	2
5.	Bihar	2	-
6.	Chhattisgarh	1	1
7.	Delhi	1	3
8.	Gujarat	1	3
9.	Goa	1	-
10.	Haryana	2	2
11.	Himachal Pradesh	1	-
12.	Jharkhand	1	-
13.	Jammu & Kashmir	1	1
14.	Karnataka	2	6
15.	Kerala	1	4
16.	Madhya Pradesh	2	1
17.	Maharashtra	2	5
18.	Manipur	1	-

1	2	3	4
19. Nagaland		1	-
20. Orissa		1	2
21. Punjab		1	3
22. Rajasthan		1	4
23. Tamil Nadu		1	5
24. Tripura		1	-
25. Uttar Pradesh		4	3
26. West Bengal		1	1
27. Uttaranchal		1	-
Total		35	47

Dismissal on Alleged Unauthorized Absence

3664. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) the number of cases of dismissal on alleged unauthorized absence during the last ten years in Bharat Coking Coal Limited, year-wise and area-wise;

(b) the percentage of Schedule Caste and Schedule Tribe and loaders in that;

(c) whether their percentage are high compared to others;

(d) if so, the reason therefor;

(e) whether it is a fact that Supreme Court has held in one of its Judgments that dismissal is disproportioning harsh punishment on the unauthorized absence; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) As reported by Coal India Limited (CIL), the number of cases of dismissal in Bharat Coking Coal Limited (BCCL) for unauthorized absence during the last ten years and percentage of SC & ST and Loaders therein are given below :

Year	Dismissal	Percentage of Loader	Percentage	
			SC	ST
1	2	3	4	5
1993-94	607	59.3	50.8	20.5
1994-95	465	59.1	49.0	18.0

1	2	3	4	5
1995-96	328	42.3	45.0	16.0
1996-97	736	69.7	57.0	19.0
1997-98	488	65.7	49.0	17.0
1998-99	419	67.8	46.5	17.5
1999-00	401	67.8	44.5	15.3
2000-01	270	75.1	*	*
2001-02	199	72.3	*	*
2002-03	329	83.6	*	*

*Percentage not available.

(c) and (d) Yes, Sir. It is high because the percentage of SC/ST in Loader category in itself is high.

(e) and (f) In a Judgement in a related issue in Civil Appeal No. 2982 of 1989 between Union of India & others-Vs-Giriraj Sharma reported in AIR 1994 the Hon'ble Supreme Court held as follows :

"The incumbent while admitting the fact that he had overstayed the period of leave had explained the circumstances in which it was inevitable for him to continue on leave as he was forced to do so on account of unexpected circumstances, we are of the opinion that the punishment of dismissal for over staying the period of 12 days in the said circumstances which have not been controverted in the counter is harsh since the circumstances show that it was not his intention to willfully flout the order, but the circumstances forced him to do so. In that view of the matter the Learned Counsel for the respondent has fairly conceded that it was open to the authorities to visit him with a minor penalty if they so desired, but a major penalty of dismissal from service was not called for."

In BCCL workmen who are charged for habitual absenteeism/long unauthorized the absenteeism are terminated only after proper enquiry and provision of the standing orders and past services/attendance/records are also being looked into before any decision is taken. Due weightage is given to the above judgement of Supreme Court in deciding such cases.

[Translation]

Terrorist Hideouts

3665. SHRI SATYAVRAT CHATURVEDI :

SHRI SUNDER LAL TIWARI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether densely forested and rugged area of Surenkot has been the safest hideout of terrorists for a long time;

(b) if so, the reasons due to which Intelligence Bureau could not detect any information in this regard; and

(c) the step being taken by the Government to make various intelligence agencies more active and to bring proper coordination among them in view of the continuous increase in the terrorism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) Intelligence agencies have been monitoring activities of terrorists in the Surankote sector which includes the Hilkaka area of J & K during the last many years. The terrorists often use the remote and rugged areas like those near Surankote including Hilkaka area for establishing hideouts and caches for weapons. Base on intelligence inputs a large number of counter insurgency operations were conducted during the last four years to neutralize terrorist operating in the area.

(c) The intelligence agencies operating in the State have all along been working in proper coordination with the security forces and among themselves to achieve their collective goal. Frequent meetings and interactions at various levels have been taking place among the various intelligence agencies to ensure optimum utilization of resources and coordination.

Recently the State Government constituted a State Intelligence Review Committee comprising representatives of State, Central and Central Para Military Forces intelligence agencies with a view to further strengthen coordination within the intelligence network throughout the State.

[English]

Pensioners of Central Engineering Services

3666. SHRI PAWAN KUMAR BANSAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether OM dated 17th December, 1998 had directed that no pensioner, irrespective of the date of his

retirement would be paid pension less than the minimum admissible to him at the minimum of the revised scale of pay for the post held by him before retirement;

(b) whether issuance of subsequent OM No. 45-86/97-P&PW(A) dated 11th May, 2001 has led to denial of aforesaid benefit to the pensioners of Survey of India and various Central Engineering Services; and

(c) the reasons for issuance of the second OM and contradiction between the two?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) An OM was issued on 17th December, 1998 to revise pension of all pensioners irrespective of the date of retirement, to 50% of the minimum pay in the revised scale of pay, introduce w.e.f. 1.1.1996, of the last post held by the pensioner. The term 'post' in OM dated 17.12.1998 was clarified vide OM dated 11th May, 2001. Since "post" is always related to a pay scale, the term "post" was clarified so as to be related to the corresponding scale of pay actually enjoyed by the pensioner at the time of his superannuation. There is no contradiction in these two OMs, as OM dated 11.5.01 is clarificatory in nature. This clarificatory OM is not intended to deny benefits of revision of pension to any specific group of pensioners.

Release of Azhar Masud

3667. SHRI PRIYA RANJAN DASMUNSI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether release of Ajhar Masud, leader of Hizbul Mujahdeen from jail of Kashmir during the Indian Airlines hijacking was done on the advice of the Ministry of Home Affairs or of the Ministry of Law; and

(b) whether Judicial permission was granted during the course of release from the jail of Ajhar Masud?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : (a) and (b) All decisions regarding this matter were taken by the Government as part of a Package.

Agreement on Nagaland

3668. SHRI K. A. SANGTAM : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the consent of the people of

Nagaland was taken before placing the State under the control of the Ministry of Home Affairs instead of the Ministry of External Affairs, so was agreed to under the second point of the Sixteenth Point Agreement arrived at between the Naga People's Convention and the Government of India in July, 1960;

(b) if so, the facts thereof;

(c) whether it is also a fact that it was agreed to that no changes shall be undertaken in the agreement by any party, without the consent of people of Nagaland and no part of the Constitution of India shall be invoked in this regard; and

(d) if so, the steps likely to be taken for placing the State again under the Ministry of External Affairs as per the Agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) As per Government of India, Allocation of Business Rules, 1961, as amended from time to time, establishment and formation of new States and alteration of areas, boundaries and names of existing States fall within the purview of Ministry of Home Affairs.

(d) There is no proposal for placing the State of Nagaland under the Ministry of External Affairs.

[Translation]

**Computer Cadre Employees of
Registrar General of India**

3669. SHRI GIRDHARI LAL BHARGAVA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the employees working on the post of Sanganak (computer) in the office of the Registrar General of India and various offices under the census commissioner have not been provided the benefit of the revised pay scale even after award by the Board of Arbitration constituted for the purpose;

(b) if so, the time by which the award received from the Board of Arbitration is presented to the Lok Sabha for bringing amendment therein or rejection thereof as per rules;

(c) whether the Government propose to implement the above award in favour of the above employees of the aforesaid department or make any changes therein; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (d) In accordance with the provisions in the scheme of Joint Consultative Machinery and Compulsory Arbitration, the Committee of Secretaries considered the Award of the Board of Arbitration and recommended to reject the same in the interest of the national economy and social justice. The Government has accepted the recommendation of the Committee of Secretaries and has already tabled a statement in the Lok Sabha and the Rajya Sabha on 11.03.2003 and 12.03.2003 respectively. It shortly proposes to move a resolution in the Parliament to reject the said Award in the interest of the national economy and social justice.

[English]

Medicinal Plants

3670. DR. RAGHUVANSH PRASAD SINGH :

SHRI RAM PRASAD SINGH :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is a demand to give boost to the plantation of medicinal plants under the rural development;

(b) whether the Government propose to formulate any scheme to encourage the development of medicinal plants in the rural areas of the country;

(c) if so, the details thereof;

(d) if not, whether the Government propose to include this item under the rural development scheme under the purview of Panchayati Raj instructions; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) The Ministry of Rural Development has been receiving project proposals from States under Special Project Component of Swarnajayanti Gram Swarozgar Yojana (SGSY) for creating self employment opportunities for Below Poverty Line (BPL) families by growing medicinal plants.

(b) No, Sir.

(c) Question does not arise.

(d) and (e) This activity is being encouraged under

the Special Project Component of SGSY. However, the implementation mechanism in each project is left to the State Governments.

11.01 hrs.

OBSERVATION BY THE SPEAKER

RE: Business of the House

[English]

MR. SPEAKER : Hon. Members, I have to make some observation. Yesterday, I had announced that 12 hours would be available for discussion in the Motion of No-Confidence. However since the discussion on the Motion continued up to 9 p.m. yesterday, the total time available works out to 15 hours.

The Party-wise balance time available for the discussion up to 5 p.m. today calculated on the basis of 15 hours of total time is as follows :

The BJP and other parties represented in the Government have a total time of six hours and 49 minutes; they have consumed three hours and 27 minutes. So, the time available for them today is three hours and 22 minutes. The INC has three hours, of which it has consumed one hour and 58 minutes and the balance time available is one hour and two minutes. In the case of CPI (M), total time is 56 minutes, it has consumed one hour and one minute; so, there is no time available for them today. The TDP has got 48 minutes; no hon. Member spoke so far on this and so, it has 48 minutes today. Samajwadi Party has 45 minutes; it has consumed 50 minutes; so there is no time available for them. I have to take back five minutes from the Party!

Bahujan Samaj Party has 23 minutes; no hon. Member participated from this Party; so, it has 23 minutes today.

AIADMK has 18 minutes; no hon. Member has spoken so far; it has 18 minutes available today; but nobody is going to speak from that Party.

SHRI K. YERRANNAIDU (SHRIKAKULAM) : Sir, let them give it to our Party, if they are so willing; we will consume the time allotted to them also.

MR. SPEAKER : No. They want to give it to DMK!

SHRI SOMNATH CHATTERJEE (BOLPUR) : Let it be given to the Party of poor Shri Vaiko!

MR. SPEAKER : I have no objection.

In the case of AITC, the total time allotted is 13 minutes; it has consumed 42 minutes. So, there is no time. In the case of NCP, 13 minutes are available; no hon. Member spoke so far; so, it has 13 minutes today. INLD has nine minutes; no hon. Member spoke so far; it has nine minutes. J & K NC has nine minutes; no hon. Member spoke so far and so, it has nine minutes. Small groups having strength of two to four Members together have 50 minutes; no hon. Member spoke so far and so, they have 50 minutes. Independents and single Members have 27 minutes; they have consumed 14 minutes; so, the time available for them is 13 minutes.

As announced earlier, the voting on the Motion of No-Confidence may take place today at 6 p.m.

If the House agrees, we may not have launch recess today.

SUBMISSION BY MEMBER

11.03 hrs.

**RE: Reported Raids on the Premises of
Shri Amar Singh, M.P., General
Secretary of Samajwadi Party**

[Translation]

SHRI MULAYAM SINGH YADAV (SAMBHAL) : Mr. Speaker, Sir, I will not take much of your time. I don't want to interrupt such a serious debate taking place on the No-Confidence Motion but it is my compulsion. It would have been better if the hon. Deputy Prime Minister had been present here because he had mentioned about emergency period. We have also seen the emergency imposed by Congress regime and now we are compelled to suffer undeclared emergency imposed by Government of Uttar Pradesh. Yesterday the premises of Shri Amar Singh in Ghaziabad were raided between 11 o'clock and 2 o'clock at night by the security forces and dozens of the excise officers. They did not have any idea that Amar Singhji had resigned from the Board of Directors of those factories six years ago. But how aged father and the brother of Shri Amar Singhji were mistreated and insulted, the Members of the ruling party should understand it. Some of the officers, whose name I don't want to disclose here as the

session is in progress, said that Amar Singh will be taught a lesson by sending him in jail during the session period of Parliament itself and hence report be registered against him. But it became clear by the evening that he is no more in the Board of Directors. Does this kind of treatment not show that an undeclared emergency has been imposed? I want to say to Shri George Saheb that we have witnessed the emergency imposed during Congress rule and had to be in jail for a long time and are also suffering the emergency in BJP regime also...*(Interruptions)* This is not a small thing but a very serious matter...*(Interruptions)*

MR. SPEAKER : Mulayam Singhji, you know that the discussion on No-Confidence Motion is going on in the House. Hence I can not give you much time.

(Interruptions)

SHRI MULAYAM SINGH YADAV : For the last one year the budget is being passed in the Legislative Assembly without holding a debate on it? Is it not an emergency? Similarly, I had mentioned about POTA also. Mr. Speaker, Sir, we want that a Lok Sabha Committee be sent to look into the whole matter there. After all, Amar Singhji is an MP and General Secretary and the spokes person of Samajwadi Party. Why his aged father and brothers were insulted by conducting a raid in his house...*(Interruptions)* one of the Ministers ordered the officers that whether any objectionable thing is found or not in his home, report against him be registered and he be sent to jail...*(Interruptions)*

MR. SPEAKER : Mulayam Singhji, I have to take up other business of the House also.

SHRI MULAYAM SINGH YADAV : I demand that it would be better that a reply in this regard be given, else it will be difficult for us to co-operate in running the House smoothly...*(Interruptions)* This is a serious matter...*(Interruptions)* I would like to say to Hon. Minister of Parliamentary Affairs that we want to maintain conducive atmosphere in the House, hence she should respond in this regard...*(Interruptions)*

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRIMATI SUSHMA SWARAJ) : Mr. Speaker, Sir, today hon. Prime Minister will reply to this debate. I would apprise the hon. Prime Minister of the issue raised by hon. Mulayam Singhji and he will certainly respond if he wants to.

(English)

SHRI K. H. MUNIYAPPA (KOLAR) : Speaker, Sir, I would like to raise one of the important issues concerning my district. Bharat Gold Mines Ltd. is one of the pride industries of the country, which is giving gold to the country for the last 120 years. Under the disinvestment programme of the Government, Bharat Gold Mines has now been closed. For the last 20 months workers have not been paid their salaries and 35 workers have died...*(Interruptions)*

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : This is not Zero Hour...*(Interruptions)*

MR. SPEAKER : I have allowed him to speak since a number of workers have died there.

SHRI K. H. MUNIYAPPA : The matter is pending before the Court. The Government has not placed the problems of the workers before the Court and the matter has not been settled. The workers are suffering a lot. The Government of Karnataka, under BPL, has given food grains to the workers for their survival. I had also given a representation to the Prime Minister but till today nothing has been done. Workers are starving...*(Interruptions)* The Australian company which is interested may be invited to take over BGML on joint venture. The workers should be given the new VRS scheme. In the interest of natural justice, I request the Government to intervene in the matter. I would request the Minister to take immediate steps in this regard.

SHRI ADHIR CHOWDHARY (BERHAMPORE, WEST BENGAL) : Sir, kindly allow me for a few seconds ...*(Interruptions)*

MR. SPEAKER : Please sit down. There is no Zero Hour today.

11.07 hrs.

PAPERS LAID ON THE TABLE

(English)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : On behalf of Shri L. K. Advani, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992 :

- (i) The Indo-Tibetan Border Police Force, General Duty Cadre, Group "A" Posts Recruitment (Amendment) Rules, 2003 published in Notification No. GSR 360 (E) in Gazette of India dated the 30th April, 2003.
- (ii) The Indo-Tibetan Border Police Force, General Duty Cadre (Group "B" and "C" posts) Recruitment (Second Amendment) Rules, 2003 published in Notification No. GSR 620 (E) in Gazette of India dated the 1st August, 2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

[Placed in Library. See No. LT 7968/03]

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR) : I beg to lay on the Table a copy of the 'Corporate Safety Plan (2003-2013) of Indian Railways (Hindi and English versions)'.

[Placed in Library. See No. LT 7969/03]

THE MINISTER OF COAL (SHRI KARIYA MUNDA) : Sir, I beg to lay on the Table a copy of the Notification No. S.O. 727 (E) (Hindi and English versions) published in Gazette of India dated the 25th June, 2003 regarding fixation of rates of excise duty with effect on and from the 26th June, 2003 as mentioned in the notification under sub-section (2) of section 6 of the Coal Mines (Conservation and Development) Act, 1974.

[Placed in Library. See No. LT 7970/03]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : Sir, I beg to lay on the Table :

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, SAS Nagar; for the year 2001-2002, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7971/03]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2003-2004.

[Placed in Library. See No. LT 7972/03]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI) : I beg to lay on the Table a copy of the Border Security Force (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 1866 in Gazette of India dated the 12th June, 2003 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT 7973/03]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : I beg to lay on the Table a copy of the Notification No. GSR 190 (E) (Hindi and English versions) published in Gazette of India dated the 5th March, 2003 making certain amendment in the Notification No. GSR 706 (E) dated the 7th October, 1999 issued under section 58 of the Delhi Development Act, 1957 together with a corrigendum thereto published in Notification No. GSR 343 (E) in Gazette of India dated the 22nd April, 2003.

[Placed in Library. See No. LT 7974/03]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M. K. PATIL) : I beg to lay on the Table :

- (1) (i) A copy of Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2001-2002.

- (2) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7975/03]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : I beg to lay on the Table :

- (1) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. GSR 385 (E) in Gazette of India dated the 8th May, 2003 under sub-section (2) of section (3) of the All India Services Act, 1951.

[Placed in Library. See No. LT 7976/03]

- (2) A copy each of the following Notifications (Hindi and English versions) under the sub-section (2) of section 148 of Delhi Police Act, 1978 :

(i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2003 published in Notification No. F. 13/21/2002/Home(P). Esst./2201-04 in Gazette of India dated the 7th May, 2003.

(ii) The Delhi Police (General Condition of Service) (Amendment) Rules, 2003 published in Notification No. F. 13/21/2002/Home(P). Estt./2197-2200 in Gazette of India dated the 7th May, 2003.

[Placed in Library. See No. LT 7977/03]

- (3) A copy of the Goa, Daman and Diu Land Revenue (Disposal of Government Lands) (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. 64-07-2000-LND-1879 in UT Administration of Daman and Diu Gazette dated the 14th July, 2000 under sub-section (3) of section 199 of the Goa, Daman and Diu Land Revenue Code, 1968 together with Corrigendum thereto published in Notification No. 64-07-2000-LND/2010 dated the 1st November, 2002.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 7978/03]

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Small Scale Industries for the year 2003-2004.

[Placed in Library. See No. LT 7979/03]

11.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-Sixth Report

[English]

SHRI M. O. H. FAROOK (PONDICHERRY) : I beg to present the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

11.08 hrs.

ESTIMATES COMMITTEE

Eighteenth Report

[English]

PROF. UMMAREDDY VENKATESWARLU (TENALI) : I beg to present the Eighteenth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Eleventh Report (Thirteenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs-Budget Division)—Creation of New Demand for Grants for Defence Research and Development Organization under the Ministry of Defence.

11.08½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Fourteenth Report

[English]

SHRI RUPCHAND PAL (HOOGLY) : Sir, I beg to

present the Fourteenth Report (English and Hindi versions) of the Committee on Government Assurances.

11.09 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE**

Fourteenth Report

[Translation]

SHRI RAM SAJIVAN (BANDA) : Mr. Speaker, Sir, I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

11.09½ hrs.

STANDING COMMITTEE ON DEFENCE

Twentieth Report

[English]

SHRI MADAN LAL KHURANA (DELHI SADAR) : Sir, I beg to present the Twentieth Report (Hindi and English versions) of the Standing Committee on Defence on the subject 'Welfare of Servicemen and Ex-Servicemen'.

11.10 hrs.

STANDING COMMITTEE ON FINANCE

Forty-seventh Report

[English]

SHRI M. V. V. S. MURTHI (VISAKHAPATNAM) : Sir, I beg to present a copy of the Forty-seventh Report (Hindi and English versions) on the Banking Regulation (Amendment) Bill, 2003 of the Standing Committee on Finance.

11.10½ hrs.

STANDING COMMITTEE ON COMMERCE

Sixty-fourth Report

[English]

SHRI DINSHA PATEL (KAIRA) : Sir, I beg to lay on

the Table a copy of the Sixty-fourth Report (Hindi and English versions) of the Standing Committee on Commerce on the Export of Tea.

11.11 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-fifth Report

[Translation]

THE MINISTER OF THE HEALTH AND FAMILY WELFARE AND THE MINISTER OF THE PARLIAMENTARY AFFAIRS (SHRIMATI SUSHMA SWARAJ) : Sir, I beg to present the Fifty fifth Report of the Business Advisory Committee.

11.11½ hrs.

STATEMENT BY THE MINISTER

**RE: Restructuring Package of SIDBI for
State Financial Corporations**

[English]

MR. SPEAKER : Shri Anand Rao Vithoba Adsul. You can lay the statement on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL) : Sir, on behalf of Shri Jaswant Singh, I lay a statement regarding 'Reconstructing Package of SIDBI for the State Financial Corporations' on the Table.

*The Small Scale Sector accounts for almost 95 per cent of the industrial units of the country, providing about 180 lakh jobs and contributing around 35 per cent of the country's exports. It thus performs a vital role in our economic development.

In order to accelerate the pace of industrialization in the small and medium scale sector the State Financial Corporations were set up under SFCs Act, 1951, as State Government entities. The Small Industries Development Bank of India, (SIDBI) provided refinance support to all these 18 SFCs in the country. Over the years, entrepreneurs in the Small Scale Sector have found in SFCs a major source of financial support. Unfortunately, on account of a variety of reasons the financial health of

*Laid on the Table.

SFCs has over the years, declined. In consequence, their Non-Performing Assets now stand at around 60 per cent and the net worth of most of them has been eroded. In this background, Government had set up the Gupta Committee to look into the functioning of SFCs and to make recommendations for their restructuring and revitalisation. This Committee had, inter-alia, suggested that the Central Government, RBI, SIDBI, and IDBI contribute Rs. 3600 crore for the recapitalisation of SIDBI/SFCs. These agencies are unfortunately, not in a position to provide this financial support to the SFCs, they have their own financial constraints.

The Government, concerned about credit support availability to the SSI Sector, particularly in light of the declining health of the SFCs, and representations received from States, initiated wide ranging discussions on the revival of credit to the sector.

After appropriate consultations, Government and SIDBI have now decided to provide loans to the SSI Sector at very competitive rates. I am happy to now announce this package. The salient features of it are :

- (a) Interest on all outstanding loans of SFCs will be reduced by 2 per cent;
- (b) a rebate of 2 per cent in rate of interest will be provided by SIDBI for all culture refinance; and
- (c) a moratorium of one year shall be given for repayment of existing dues.

These measures will cost the SIDBI about Rs. 900 crore. Nevertheless, in view of the importance of the SSI sector and the need for helping the Small Scale entrepreneur, the Central Government has advised SIDBI to go ahead with this revitalisation package. The SFCs have been advised to bring their NPAs to less than 10 per cent and to also downsize.

To further facilitate an implementation of this restructuring package, the Central Government have decided to defer payment of all interest by SIDBI on SIDBI bonds for a period of 10 years. This amounts to Rs. 174 crore per annum or a total of Rs. 1740 crore.

I am confident that full cooperation of State Governments would be available in an early implementation of this package and the signing of MoUs with SIDBI to improve the functioning of SFCs.

11.11½ hrs.

MATTERS UNDER RULE 377*

[English]

MR. SPEAKER : Matters under Rule 377 to be treated as laid on the Table of the House.

- (i) **Need to expedite construction work on National Highway No. 6 and connect State Highway No. 5 with National Highway No. 8.**

[Translation]

SHRI MANSUKHBHAI D. VASVA (BHARUCH) : Mr. Speaker, Sir, almost entire traffic of Western India passes through the National Highway No. 8. The entire traffic from North India to Western India and vice versa passes through this route due to which this highway remains very busy and jammed for hours. Hence there is a need to divert some of the traffic of this highway to other routes. The construction work at the National Highway No. 6 connecting Badoda, Por, Sinmor, Netran, Vyara, Satpura and Nasik etc. is going on at a snail's pace. This is a tribal dominated area. The review of the delay in construction work on this highway be done and the State Highway No. 5 be connected with National Highway No. 8 to streamline the traffic system.

Hence through the House it is requested to the Union Government that the construction work on the National Highway No. 6 be expedited and the State Highway No. 5 be connected with the National Highway No. 8.

- (ii) **Need to take measures to safeguard the health of the people in view of reported findings of pesticides in branded cold drinks.**

[English]

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : Recent finding of pesticides in Coca Cola, Pepsi etc. is dangerous to health. People in Mumbai have got scared. Immediate clarification and action is necessary in the matter. Necessary safeguards to protect the health of people of Mumbai and India are required in the background of these findings.

- (iii) **Need to release adequate funds for early completion of construction work of Gosekhurd Irrigation Project in Maharashtra.**

[Translation]

SHRI NAMDEO HARBHAJI DIWATHE (CHIMUR) : Mr.

*Treated as laid on the Table of the House.

Speaker, Sir, 'Bhoomipoojan' of Gosekhurd Irrigation Project was performed on 22.4.1998. The Project was scheduled to be completed by now which would have provided the farmers the benefits of irrigation facility. However it did not happen. The estimated cost of this project in 1988 was Rs. 700 crore which has escalated to Rs. 2092 crore now. An amount of Rs. 745.67 crore has been spent on the project till November, 2001. The work of this project is taking place at a very slow pace for want of funds and its cost will keep on escalating with each passing day. Hence, I request the Union Government to release Rs. 500 crore for Gosekhurd Irrigation Project so that the irrigation facility could be provided in my constituency.

- (iv) **Need to include rivers flowing through Bahraich, UP in the Project for linking of rivers and also provide relief to the people affected by floods there.**

[Translation]

SHRI PADAM SEN CHOUDHARY (BAHRAICH) : Mr. Speaker, Sir, my parliamentary constituency, Bahraich lies along the border area of Nepal, Ghaghra, Saryu, Rapti, Kaidiyala Geruawa etc. rivers flow through this region. It is on account of originating from mountainous region of Nepal that there is rapid flow of water in these rivers. Presently there is severe flood in my region. It is on account of this that the people of this region are facing many hardships. Large number of people have become homeless. There is heavy loss of life and property due to flood in this region. The Government have prepared a project for linking of rivers. I would like to request that the project should also be extended to my Parliamentary constituency, Bahraich so that the people of the region may be benefited from this project. Keeping in view the extensive damage due to the flood, special assistance should be provided by the Government to affected people at the earliest.

- (v) **Need to withdraw move to close loco and carriage workshops of Railway at Ajmer, Rajasthan.**

PROF. RASA SINGH RAWAT (AJMER) : Mr. Speaker, Sir, there are two big workshops, Loco and carriage of Railway at Ajmer, Rajasthan. The history of these workshops has been extremely glorious. When there were meter gauge railway tracks in the country, the workshops had enough works and thousands of workers were employed there. The strength of economy of Ajmer depended on these workshops. When broadgauge were

introduced and gradually steam engines were phased out, the work in the workshops reduced substantially and it is on account of restriction on new recruitment against the vacancy due to retirement, the number of workers employed are gradually decreasing. At the time of visit and inspections of the hon'ble Minister of Railways, it was assured that these workshops would not be closed and would be provided with the work as per the requirements of broadgauge. But after the conversion of Delhi-Udaipur metergauge line into broadgauge the work related to narrow gauge trains will be discontinued completely there.

So, I urge upon the hon'ble Minister of Railways Government of India, that Loco and carriage railway workshops which are the backbone of Ajmer economy should not be closed and more and more assignment should be provided to these workshops.

- (vi) **Need to conduct a study into the causes of occurrence of earthquakes in Uttara Kannada district, Karnataka.**

[English]

SHRIMATI MARGARET ALVA (CANARA) : An earthquake occurred in Uttara Kannada district in my constituency on 12th July, 2003. It lasted for 10 minutes and measured 3.96666 on the Richter Scale. It led to severe soil in the district.

I request the Government to conduct study into the causes of the occurrences of earthquakes in the region. Experts need to be appointed to see how loss of precious top soil can be avoided due to the occurrence of earthquakes.

- (vii) **Need to provide adequate financial assistance to the sugar industries in Vidarbha region of Maharashtra.**

SHRI UTTAMRAO PATIL (YAVATMAL) : Sugar Factorles in the Vidarbha region of State of Maharashtra specially the Shankar Shetakari Sakhar Karkhana, Mangrul, Yavatmal district was in production last season but it has not got sufficient financial support from the banks due to fall in the prices of sugar in the market. Therefore, many of the sugar factories were unable to make the payments of sugar cane to the farmers in the State.

The factories in cooperative sectors are in trouble due to non-payments of dues to cane growers, staff payments, electricity bills, taxes etc. The situation is very explosive and unfortunate for the industry in the State. There is an urgent need to help these sugar factories in all ways by

[Shri Uttamrao Patil]

giving financial help by the Central Government, through Sugarcane Development Fund and the Finance Ministry, should come forward to help these units to bail them out of this situation.

I request the Finance Minister and Food Minister to take immediate steps to help these industries to survive.

(viii) Need to take suitable measures to protect the interest of silk industry in Karnataka and other parts of the country.

SHRI IQBAL AHMED SARADGI (GULBARGA) : Today, the World market demands for silk fabrics in European countries is declining. Chinese eyes are set on the growing market in India which is largest consumer of raw silk. Hence to protect the sericulture industry there is an urgent need to have a secured market for Indian silk organised dumping of cheap raw silk.

I suggest the Government to take the following immediate measures in the larger interest of the silk industry in Karnataka :

- (i) There is no correlation between the quality of silk being imported and the fabric exported. Hence, silk import to be restricted at 1.15 kgs. of quality silk as against export of one kg. of silk fabric;
- (ii) To raise the import duty from the existing 30.2% to 50% on silk and also silk export linked import under OGL;
- (iii) To restrict the import of silk to genuine silk exporters and not to others;
- (iv) To adopt stringent measures to curb smuggling of silk into India, especially through Bangladesh and Nepal; and
- (v) Confiscated silk by customs is being disposed by Customs Department without proper logic. Hence, it is recommended to dispose the same through Silk Exchange or similar Government Agencies like Karnataka Silk Marketing Board or similar organisations in the entire country.
- (ix) Need to complete the sanctioned pending works at Jhargram railway station in West Midnapore district, West Bengal to make it a 'Model Station'.

SHRI RUPCHAND MURMU (JHARGRAM) : Jhargram

in West Midnapore district has carved out a place for itself in the State's tourist map because of picturesque view of the places here surrounded by forests, rivulets and hillock. The State Government is also promoting tourism in the Jhargram Sub-Division. There are nearly 40 tourist centres with historical and mythological background in this area. Tourists from all over the State and outside flock to Jhargram and face immense difficulties due to poor service of the South Eastern Railways in Jhargram. In the Railway Budget for 2000-2001, there was a proposal to develop Jhargram into a 'Model Station'. But no work for this 'Model Station' has been done so far. There are no sheds at the booking counter or the computerized reservation facility for the passengers in the northern side. Besides, all the four platforms are so low that it becomes difficult for the old and the infirm, the women and the children to either board or detain. There is no provision of cold drinking water. So, I urge upon the Railway Ministry for completion of sanctioned work of 'Model Station' in Jhargram by providing all facilities to the passengers.

(x) Need to sanction setting up of an International Leather Complex in Nellore district, Andhra Pradesh.

DR. RAJESWARAMMA VUKKALA (NELLORE) : The leather industry provides an excellent source of employment generation and keeping this in view the Andhra Pradesh Government have prepared an ambitious plan to develop leather industrial parks in the State. In this connection, a proposal has been approved, in principle, to set up an International Leather Complex in Nellore District. In this connection, discussions have been held with officials of Department of Commerce, Government of India. Necessary preparatory work has been completed for identification of land in Nellore District.

I request the Central Government to kindly expedite the formal sanction of the project so that necessary works can be commenced.

(xi) Need to Review the decision of providing subsidy on various items in the country to ensure more relief to the consumers.

[Translation]

SHRI RAMJILAL SUMAN (FIROZABAD) : Mr. Speaker, Sir, during the last months the Meteorological Department forecasted about the low rainfall in the country however contrary to this there has been abundant rainfall in the country and thus the nature has established its

supreme power. It has once again negated the justification of man's interference in the course of nature. Heavy monsoonal rainfall has created hope and encouragement in the country. The hopelessness is disappearing from the fading faces of the farmers. The industrialists are in the process of preparing themselves to start work with renewed esteem. The economists are hinting towards the improvement in the economic condition of the country and the hon'ble Minister of Finance has also made claim about the strengthening of the economic condition. But he is worried about increasing Government subsidy. The subsidy on food grains, fertilizers and petroleum products are continuously increasing and it is a matter of surprise that while on the one hand subsidy is increasing, on the other hand the prices of these consumer items are also increasing. It is irony that while the Government are worried about the increase in subsidy, the consumers are disturbed due to continuous price rise. After all there is a need to ponder as to what is being done with the subsidy. I would like that the Government should introduce comprehensive improvement in the process of providing subsidy by way of inviting open discussion on it in the country so that general consumer may avail the benefit of subsidy directly.

(xii) Need to ban export of meat.

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK) : Cattle are vital for production of food and fodder and form an inseparable part of the rural economy. But in the early 90s the Government declared that meat exports was 'a thrust area' offering incentives and subsidies for the purpose and since then exports has gone up by leaps and bounds. In 2000-2001, 2,68,000 tonnes of meat were imported and it is claimed that it is only four percent of the total meat production in the country. It means 67 lakh tonnes of meat is being produced per annum in the country and, as a grown up buffalo yields 75 Kg out of the average body weight of 330 kg., roughly nine crore animals are being slaughtered.

The Planning Commission, in the process of formulating the Tenth Plan, had made known its intention of doubling the earning from meat exports from the present level of Rs. 1000 crore and a sub-group in the Union Agriculture Ministry has been appointed for the purpose. I urge upon the Government to ban export of meat as a myopic policy is not only encouraging mindless slaughter of lakhs of dumb creatures but providing to be very harmful to the rural economy and agricultural sector. The plea for the ban is not based on sentimental or religious grounds

alone but on hard economic facts and impartial studies have proved beyond doubt that the losses resulting from such a policy far outweigh the gains.

(xiii) Need to review the order directing stoppage of construction work of Shree Sadguru Chile Maharaj Samadhi Mandir, Pajjarawadi on Ratnagiri-Kolhapur National Highway No. 204, Maharashtra.

SHRIMATI NIVEDITA MANE (ICHALKARANJI) : Sir, along the Ratnagiri-Kolhapur National Highway No. 204 there stands a holy Samadhi Mandir of the revered Shri Chile Maharaj, a well known saintly person. The place is known as Shree Kshetra Pajjarawadi. Shri Chile Maharaj was cremated here after he left this world. Thereafter his innumerable devotees decided to erect a suitable Memorial for their beloved Guru and as such the Trust, with the backing of all started the construction. The Executive Engineer, National Highway No. 7, Kolhapur through his office order No. 1569/2003 has asked for the stoppage of the construction work of Shree Sadguru Chile Maharaj Samadhi Mandir, Pajjarawadi. I do feel that the order for the stoppage of the construction in the midst shall give a severe shock to the expectant faithful devotees and those that have undertaken the stupendous job of erection of the befitting Memorial for their Guru. Let it be known, herewith, that the work is being carried on with the invaluable funding from poor farmers.

Taking into consideration, the sentiments of the lakhs of people, the Government should reconsider its decision of staying the construction.

(xiv) Need to release funds for construction of Railway over bridge in Shahbad block in Kurukshetra Parliamentary constituency, Haryana.

[Translation]

SHRIMATI KILASHO DEVI (KURUKSHETRA) : Mr. Speaker, Sir, the Central Government should construct a railway over bridge in Shahbad block which falls under my parliamentary constituency, Kurukshetra at the earliest as its approval has already been given several times. The Government should write to the State Government that the said bridge can be constructed from MP funds. If the Central or the State Government is unable to provide funds for this purpose I am ready to get it constructed from my own MP fund as it is a problem of 60 villages because the traffic here remains held up for hours.

(xv) Need to declare road between Sasaram (Bihar) and Ballia (UP) as National Highway.

SHRI RAM PRASAD SINGH (ARRAH) : Mr. Speaker, Sir, Sasaram-Ballia main road passing through Sasaram, Kargahar, Koyas, Chauba and Buxar connects Rohtas districts of Bihar with Ballia districts of Uttar Pradesh. The bus passengers from Calcutta (Bengal) and Dhanbad, Hazaribag, Ranchi and Palamu district of Jharkhand, the trucks carrying coal and iron rods from Tata and Bokaro to Ballia and all types of vehicles also passes through this road. It is one lane town. It is on account of the heavy traffic that the said road always remains jammed and obstructed. Sometimes there are also serious accident and several travellers loss their lives.

So, through you, I would like to request the hon'ble Minister of Road Transport and Highways, the Government of India that the said road should be declared a National Highway and it should be taken over by the Government so that the common people may get relief.

11.12 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—Contd.

[Translation]

SHRI SATYAVRAT CHATURVEDI (KHAJURAHO) : Mr. Speaker, Sir, we have assembled here to participate in the discussion on the Motion of No-Confidence. After evaluating of the functioning of the present Government for last four years, the opposition ultimately decided to ask some questions from the Government because in democracy the Government is accountable to the people of the country and the House. In doing so we have committed neither moral nor political mistake as it is not for the first time that Motion of No-Confidence is being moved. The Members who are in power today used to be in opposition and nearly 24-25 Motions of No-Confidence were moved by them. The number is not important here. It is important to examine as to what extent the Government have fulfilled their promises that they had made to the people of the country. At the outset I would like to submit that I am not going to make any personal comments in my entire speech. I will concentrate my speech on two things and that too is also not my personal view point. At the time of election in 1991, National Democratic Alliance had approached the people with its manifesto and made some promises to the people on the basis of which it

received mandate and they are presently in power due to that mandate. Naturally, it is our responsibility to review the achievement of the present Government in relation to the promises made by them.

My next point is very important. It is our tradition that on the occasion of independence day, The Prime Minister of the country addresses the nation from the rampart of the Red Fort. When the Prime Minister does so, his speech is considered to be not only a communication of the moral responsibility of the Government towards the people, rather the welfare schemes for the people of the country are also announced in the address to the nation. The Government are bound by those promises. I would like that we review the performance of the Government on these two scales.

First of all I would like to discuss about the election manifesto in which they had promised to the people of the country that

[English]

"We will bring GDP growth to 7 to 8 percent bracket"

[Translation]

The Government of the national democratic alliance had promised to the people of the country that they would bring GDP growth to 7 to 8 percent. I would like to ask the Prime Minister, as he is the leader and fountain of power of the Government as to what is the position of the Government in relation to this scale. When in 1998 the present Government came in power, the GDP growth rate was 5.8 percent. However now it has reduced to 4.3 percent. Nobody knows where did that target disappear. The achievements of the present Government have come before the nation. So the country have right to seek clarification in this regard.

The question that what was done by the Congress regime can be raised. In 1995 when the Congress party last time lost the power, we can say with pride that the GDP growth rate at that time was 6.7. Today it has come down from 6.7 percent to 4.3 percent.

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : You did not leave the power rather you were voted out of the power...*(Interruptions)*

SHRI RAMJILAL SUMAN (FIROZABAD) : Mr. Speaker, Sir, you please check him as Kirit Somaiya Ji interrupts time and again.

SHRI SATYAVRAT CHATURVEDI : At the outset I had

told that I would not do any mud slinging. I am referring to the Government facts. Mr. Speaker, Sir, the time of interruptions should not be counted in my time.

MR. SPEAKER : Now no one will interrupt.

SHRI SATYAVRAT CHATURVEDI : The Government in its manifesto had promised that the entire national saving would comprise in itself 30 percent of the GDP. Today situation is such that what during last year of Congress regime was 25 percent in 1994-95 has reduced to 24 percent in 2002. Since, in comparison to 2002 the GDP growth rate has further declined to 4.3 percent, it is natural that it may decline from 24 percent to 22 or 23 percent as the figures of this year are not available in the economic survey. The Government had promised for 30 percent, what is reaction of the Government in this regard?

Few days back the hon'ble Prime Minister had held discussion. He himself had expressed discontent regarding the distribution of food grains to poor people under the public distribution system. The leaders of all the parties were present there. I would not like to quote that here as it is on the record. However let us see what they had declared in their manifesto.

[English]

"We will create a hunger-free India".

[Translation]

They will create a hunger-free India. Did we not hear last year and this year that many persons died of hunger in various regions of the country? What can be more unfortunate than this about this Government. I am not talking about imaginative things.

Sir, regarding providing dwellings to the people the present Government submit that 20 lakh additional houses would be built annually. It was promised by the present Government to construct 20 lakh houses annually for the poor people. I would like to know whether the Government have reached even near to it? Whether the Government have achieved even 50 percent of the target. This is the situation about the next target.

The fifth point is concerned with women reservation. God knows, how many times discussions have been held and how many times more the discussion will be held in this regard. However, I can say that it has been announced in party manifesto and in parliament and Assemblies that 33 percent reservation will be provided to women. It is part

of manifesto of the party in power. However, what to talk of translating it into reality, whenever this issue was raised by us in the House that this right should be given to the women who constitute half of the total population of the country, every time it was kept in abeyance on the pretext of lack of unanimity. When POTO was to be passed no one talked about consensus and the joint session was called. But why do the Government not take the similar step in this regard. The Government should clarify to the people as to why is the Government not committed to fulfill the promises made in its manifesto.

Mr. Speaker, Sir, many things have been said about the constitutional and legal reforms in the House. I would not go in detail as it is on the record and one can read it. First the Commission was set up to review the constitution but it failed. Since then shameful efforts have been made by the Government during these four years to insult and outrage the dignity of almost all the constitutional bodies whether it is Election Commission, CVC, C & AG, National Commission for women, or the Public Accounts Committee of Parliament.

Sir, my seventh point is that the Government have given guarantee for strengthening North-East Council, maintaining the integrity of the States and the protection of our borders. Are the Government going to do the same thing that it did in Arunachal Pradesh and want to restore peace in North-Eastern region? Are the Government playing with fire. The game they are playing for their immediate political benefit may prove to be a costly affair. Presently we are facing Kashmir crisis and if the problems are created in other regions then divisive forces may take roots in other regions also and it may pose threat to the unity and integrity of the country. The Government will have to reply to the people about its commitments made.

Sir, it has been committed by the Government to introduce Lokpal Bill in the House to tackle the problem of corruption. Regarding the corruption, I would like to submit only this that the country have witnessed UTI Scam, share Market scam, Tehalka episode etc., on television. The entire country is witness to the cases of the coffin scam and the distribution of petrol and gas agencies where favouritism was practised.

Regarding the defence deal many things have been discussed yesterday. I would not like to repeat the same. As far the issue of Disinvestments is concerned the Government are selling the government properties which were earned by the our forefathers with much toil at throw-away price...*(Interruptions)*

SHRI RAHGHUNATH JHA (GOPALGANJ) : You please also tell as to who did it...*(Interruptions)*

SHRI SATYAVRAT CHATURVEDI : Even today we are not opposing the disinvestment neither we did so earlier, however we are against the under-hand and under-table deal in the name of disinvestment. There should have been transparency in the entire process. Which is not there. In fact the evaluation should be done on the basis of market price and the amount received on account of the disinvestment should not be used for meeting budget deficit, rather it should be used for strengthening public sector undertakings or it should be spent on social sector.

MR. SPEAKER : Now you please conclude. 15 minutes have been given to you.

SHRI SATYAVRAT CHATURVEDI : Sir, I am quickly concluding. I am not telling anything out of the context.

Sir, as far as the national security is concerned, long speeches have been delivered, under this head, Rs. 24 thousand crore have been allocated to the Ministry of Defence by the Parliament. Through the House, I would like to ask as to why Rs. 24 thousand crore were not spent? Presently our armed forces are badly in need of modernisation of the forces. The Government are not able to provide night vision equipment and tanks. There are frequent accidents of our fighter planes and daily the news regarding Tehelka episodes are being published in newspapers. What can be more unfortunate than that now even our army camps are not secured. The terrorists have become so daring that they did not spare even Red Fort and the parliament of the country. Despite this the Government talk about the national security. Today the citizens of the country are more insecure and frightened than ever before. The Government talk about Raghunath temple, Amarnath pilgrims, Vaishno Devi pilgrims and Akshardham and the Hindu people. However, it could not protect any of the temples of Hindus. The same temples were attacked twice. The present Government remained inactive and it could not succeed in doing anything in this direction. Despite this they talk about Hindustan.

At the end I would like to draw your attention to two things...*(Interruptions)*

MR. SPEAKER : You please do not disturb him. There is no need to disturb him time and again. Let him complete his speech.

SHRI SATYAVRAT CHATURVEDI : Now I would like

to draw your attention towards one important point which is directly concerned with the people of the country.

As per the manifesto it was announced that 60 percent of the Budget will be spent on agriculture and irrigation sector for the development of rural areas. I would like to ask as to how much percentage have been spent on these sectors during the last four years. According to the figures not even 40 percent could be spent on it during last four years. I will conclude after submitting on one-two issues. In their manifesto they had announced that in agriculture sector 20 million hectare additional land would be brought under irrigation in five years time. That means one crore acres per year...*(Interruptions)* Let me read your manifesto. In your manifesto it is written.

[English]

Adopted the target of 20 million hectare under irrigation in next five years. This is your Commitment.

[Translation]

It means that only 1.80 million hectare of land could be brought under irrigation in last four years whereas they had talked about 20 million. It means that even 1/5 part could not be brought under irrigation.

[English]

MR. SPEAKER : Please conclude now.

[Translation]

SHRI SATYAVRAT CHATURVEDI : Yesterday, hon. Advaniji, in his speech said one good thing that at the time the NDA government came in power in the country, every India felt that it not only added to their stature and prestige but also the country's prestige abroad. Today, I was reading in newspaper that Modi ji visited London. There he read in 'Guardian' and other newspaper*, is it not an insult to the country? Has it boosted the prestige of the country where every week there is one railway accident where Gujarat like communal riots take place where in the presence of our Prime Minister, Bill Clinton declared in Parliament that Pakistani forces vacated Kargil not because of Indian Forces but because of American order and our Prime Minister remained silent? I would like to know from him that has it boosted the prestige of the country? International survey was conducted about corruption and India held 19th position...*(Interruptions)*

MR. SPEAKER : Chaturvedi ji now you please conclude.

*Expurgated as ordered by the Chair.

SHRI SATYAVRAT CHATURVEDI : Bangladesh Rifles treated our BSF Jawans like animals. Has it boosted the prestige of the nation?

[English]

MR. SPEAKER : The next Speaker would be Shrimati Sushma Swaraj.

[Translation]

SHRI SATYAVRAT CHATURVEDI : There was Kargil conflict after Lahore visit of our Prime Minister. When he visited Beijing, Chinese military entered into Arunachal Pradesh. This is the situation today ... (Interruptions)

[English]

MR. SPEAKER : Nothing will go on record except what Shrimati Sushma Swaraj says.

(Interruptions)*

MR. SPEAKER : Please sit down.

[Translation]

SHRI SATYAVRAT CHATURVEDI : If the Deputy Prime Minister and the Cabinet Minister who is accused in a criminal case says that the prestige of the country has been boosted then what can be said, Sir, if the Parliament where you and we sit is not protected then how are you telling that the prestige of the country has improved. It is a matter of insult. If the Government have slightest shame left then they should tender apology to the nation for their failure. They have no moral right to remain in power any longer and run the Government.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRIMATI SUSHMA SWARAJ) : Mr. Speaker, Sir, the motion which I rise to oppose was moved by the leader of opposition Shrimati Sonia Gandhi yesterday. Initiating the discussion, she, like a good prosecutor charged the Government of being guilty on nine fronts, making accusations one after the other.

[English]

I charge this Government for this. I charge this Government for this. I charge this Government for this.

[Translation]

Hence Mr. Speaker, Sir, through you firstly I would like to say that

*Not recorded.

[English]

We do not plead guilty to your charges.

[Translation]

We do not accept your charges. Through you, I would like to express the reasons before the House as to why we do not accept these charges. The gist of her speech was that the four years of our regime was full of failures and we have nothing to count as success and achievements. Hence before I respond to her charges, I would like to place before the House the summary of her speech. The unique selling point (USP) of Congress so far has been that they know the art of ruling and running the Government. Their slogan is 'Gaon sahar se nata hai sarkar chalana ata hai'. The poster having the slogan 'vote unhe jo sarkar chala sakate hain' can be seen during every electoral campaign. Shivrajji is sitting here. I remember that he had said during a television interview that

[English]

Governance is an art

[Translation]

Which we lack.

Mr. Speaker, Sir, the first achievement of this Government which I want to highlight is that this coalition Government under the leadership of Shri Atal Bihari Vajpayee is running quite smoothly. The country had been ruled by a single majority party for the forty years since independence and it is always easy to run a majority Government. However when the majority Government lost the power it was predicted by the political analyst that the era of Coalition Government has come in India.

[English]

Coalition era has started in India.

[Translation]

However another prediction made by them was that though the coalition government would be formed, they will not be successful. This prophecy remained true for several years. So many coalition governments came in India from the Congress-Surjeet laboratory but they kept on coming and going. Some remained in power for a year, some for one year and quarter of a year and others lasted till one and a half year. Hence we decided that if the coalition

[Shrimati Sushma Swaraj]

government are to be made stable two things have to be kept in mind. Firstly that the pre-poll alliance be made with the coalition partners...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : I would like to remind Sushmaji that she was also there in the Government of Morarjibhai...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I would like to appeal to the Members of my party that they should let the opposition Members ask whatever questions they wish to ask, I will yield and reply and try to resolve each of their questions. The discussion will not be fruitful if the Members of our party or our allies keep on intervening.

MR. SPEAKER : However I won't allow them to ask any question.

SHRIMATI SUSHMA SWARAJ : I would request the Members of my party not to be on their legs. I am alone capable of handling them. Mr. Speaker, Sir, Dasmunsi was pointing out that I was also in that Government. It was because of this that when our coalition Government fell in 1998 we decided in 1999 that the home work has to be done on three counts. Firstly-alliance should be struck prior to polls so that the mandate is for the coalition, secondly common Minimum Programme be prepared before elections are held and thirdly the selection of undisputed leaders would be done. The first thing we did in 1999 was that all of the allies came together before going to the elections in 1999. We made clear to the people the nature and characteristic features our Government would have and also who our allies would be. We also elected Shri Atal Bihari Vajpayee as our undisputed leader and also carried out a Common Minimum Programme.

Mr. Speaker, Sir, our Coalition Government since its assuming the power has been running with much flamboyance and efficiency, true to a maxim in Punjab, 'Gaj Vaj ke Chalana'. This No-Confidence Motion moved in the House today is not meant to topple the Government but merely to hold discussion. Those who have brought this motion are themselves admitting that the Government will not fall by this motion. However I would like to remind them that this Government will not only run and survive but would complete its tenure. This is our first achievement. Shri Atal Bihari Vajpayee has hoisted the National flag six times from the ramparts of the Red Fort as a non Congress Prime Minister and thus established a record. Restating political stability, providing credibility to a Coalition Government and cornering Congress from their USP is our first achievement.

Mr. Speaker, Sir, now I come to the points raised by Shri Satyavratji. He asked as to what is the achievement of the Government. They neither built houses for the people nor provided employment and food. Now I would like to harp on the achievement of the Government.

Mr. Speaker, Sir, you know that the telephones in Hindustan...*(Interruptions)*

SHRI RAMDAS ATHAWALE (PANDHARPUR) : Say 'Bharat'...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : In Hindustan...*(Interruptions)*

MR. SPEAKER : I can stop anybody but not Shri Ramdas Athawale. Ramdasji, you sit down.

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, the telephone facility in our country was considered a luxury. One crore 86 lakh telephone connections have been given in the country under the telephone network laid in the country during the past fifty years...*(Interruptions)*

[English]

SHRI S. JAIPAL REDDY (MIRYALGUDA) : What was the technology at that time?

[Translation]

SHRIMATI SUSHMA SWARAJ : You have also been an elected representative. You know that people used to come to us pleading for providing telephone connections. If any telephone connection was already in the constituency they used to request to provide one in Delhi. It was a long waiting list...*(Interruptions)*

SHRI VILAS MUTTEMWAR (NAGPUR) : It is due to the contribution of Shri Rajiv Gandhi not yours...*(Interruptions)*

SHRI KANTILAL BHURIA (JHABHUA) : It is the achievement of Rajivji and not your Government's...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : When I talk of fifty years then all the Governments between 1947 to 1998 including that of Shri Rajiv Gandhiji are included in it and the figures I cite cover upto year 1998 and these also include the telephone connections provided during the Rajiv Gandhi Government. I am talking of the period between 1947 to 1998. 1 crore and 86 lakh telephone connections were provided in the country till the year 1998.

The telephone facility was confined to the rich families only. Mr. Speaker, Sir, I feel proud to say that in the five years between 1998 to 2003, our Government provided more than three crore connections. On one hand, the telephones...
(*Interruptions*)

COL. (RETD.) SONA RAM CHOUDHARY (BARMER) : You had said that telephone connections to all the villages will be provided by the year 2002. However still one and a half lakh villages remain to be covered...(*Interruptions*)

[*English*]

SHRIMATI SHYAMA SINGH (AURANGABAD, BIHAR) : Sir, this was Shri Rajiv Gandhi's gift to the country... (*Interruptions*) Sir, I would like to answer to that. This was Shri Rajiv Gandhi's gift to the country...(*Interruptions*)

MR. SPEAKER : Shrimati Sushma Swaraj, kindly go ahead.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : You should speak when you reply, why are you interrupting.

[*English*]

SHRIMATI SHYAMA SINGH : Sir, I want a chance to speak...(*Interruptions*)

[*English*]

MR. SPEAKER : I am sorry. Please sit down.

(*Interruptions*)

SHRIMATI SHYAMA SINGH : Sir, Shri Rajiv Gandhi gifted this to our country. You cannot overlook the fact that Shri Rajiv Gandhi gave this to the country. No, Sir. This is not fair...(*Interruptions*)

MR. SPEAKER : Shrimati Sushma Swaraj, kindly go ahead.

[*Translation*]

SHRI NARESH PUGLIA (CHANDRAPUR) : Telephone rates have been increasing. Please tell us about the rates also...(*Interruptions*)

SHRI BHERULAL MEENA (SALUMBER) : Telephone connections are not available...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : There was a time

when telephones were not available for homes. Now they have come to occupy our pockets and have become a problem...(*Interruptions*)

SHRI KANTILAL BHURIA : All this is due to Shri Rajiv Gandhi and not you...(*Interruptions*)

[*English*]

MR. SPEAKER : Please cooperate.

[*Translation*]

SHRIMATI SUSHMA SWARAJ : In any meeting, seminar, get-together, music concert, first announcement is regarding switch off of mobile. Telephone is now in every pocket. Secondly, tell us who may be given credit for it?...(*Interruptions*)

COL. (RETD.) SONA RAM CHOUDHARY : Eighty percent of our population lives in villages, but telephones have not reached there...(*Interruptions*)

[*English*]

MR. SPEAKER : You can make your point when you get an opportunity to speak. Please do not interrupt.

(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ : Telephone may be due to Rajiv Gandhi but who should get credit for gas connections?...(*Interruptions*) When our party assumed power...(*Interruptions*) Mr. Speaker, Sir, the truth is that formation of our government is also due to Congress. If they had performed well, how we could come? So we should accept that all is due to them. Nobody would have supported us if they had performed well. People brought us to dislodge you. We are obliged to you. All of us who are sitting on this side are due to you. I say it once and for all...(*Interruptions*)

SHRI SATYAVRAT CHATURVEDI : Similarly, we would also be thankful to you...(*Interruptions*)

MR. SPEAKER : Please sit down.

SHRI PRIYA RANJAN DASMUNSI : Sushma ji is right. Had she not lost to Soniaji, she would not have been appointed Minister of Parliamentary Affairs as consolation. Therefore it is also due to us...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I would like to inform Shri Priya Ranjan Dasmunsi that if

[Shrimati Sushma Swara]

he is talking about Bellary elections, then it is their Achilles' heel. I may move to that topic. The constituency they had won 12 times, and where I had not been even once, I stayed there for only 12 days even then I secured 3,58,000 votes. I won in two constituencies and was equal in three others...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Bellary was not the home constituency of Soniaji. She was there only for 12 days while you were there for 13 days...*(Interruptions)*

SHRI SHRIPRAKASH JAISWAL (KANPUR) : If Soniaji had stayed there for 12 days, she would have lost her security deposit...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, she emerged victorious from such a safe seat by only 56000 votes and 48000 votes were declared invalid. This is the truth of Bellary. Please do not rub Achilles heel. Bellary is not a glorious victory for them, but it is a glorious defeat for me.

SHRI PRIYA RANJAN DASMUNSI : Shri Karan Singh lost to Atalji by only 40,000 votes. It does not mean that Atalji is superior to Karan Singh...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I would like to tell Priya Ranjanji that

(English)

Some defeats are more glorious than victory. I claim that glory in defeat; but Shrimati Sonia Gandhi cannot claim that glory of victory in Bellary.

(Translation)

SHRI PRIYA RANJAN DASMUNSI : Sushma ji ought to look at the results of Lucknow elections. What was the difference between votes polled by Atal ji and Karan Singh ji?...*(Interruptions)*

MR. SPEAKER : Please maintain silence. Why are you disturbing the speech of your own party Member?

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I come back to their claim that it is all due to Rajiv Gandhi. I said that our very government is due to them. I will go further and say that it is due to them that we have the opportunity of listing our successes.

Mr. Speaker, Sir, if they had not brought the no-confidence motion, then we would not have the opportunity of listing our achievements before the country. I am thankful to them on this account. I was mentioning about gas

connections. At the time we took over the figures given by the Ministry of Petroleum and Natural Gas Shows that in the last 50 years only 3.37 crore gas connections were given and there was a long waiting list. Today, I can say with pride...*(Interruptions)*

MR. SPEAKER : I request all the Members—be they of ruling party or opposition—that it is the duty of all to maintain silence in the House. If one side indulges in disturbance, other side would also do the same. It will harm the interests of both the Members and the House.

(Interruptions)

(English)

MR. SPEAKER : Shri Jaipal Reddy, you know that I am on my legs. You are a senior Member of the House.

(Interruptions)

(Translation)

MR. SPEAKER : Hence it is my request to all the Members that they should let a Member express his views during his speech and he shouldn't be interrupted. The Members can raise their objections when their turn to speak comes. If you are likely to get an opportunity then why do you interrupt. I want the House to run smoothly. If the Members from this side will create uproar in the House, other side will follow suit. Hence it is not right. The Members of the small parties are at a loss due to it. I don't want them to be at disadvantage. I also want to give them opportunity. Hence I request all the Members to listen the speech of Shrimati Sushmaji. Please keep silence now.

(Interruptions)

SHRI SATYAVRAT CHATURVEDI : Mr. Speaker, Sir, efforts were made to interrupt from that side when I was speaking...*(Interruptions)*

MR. SPEAKER : It is not a good thing if the interruptions have been made from this side. Why are you following a bad precedent. This is not right. You please resume your seat.

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, brother Satyavrat Chaturvedi shouldn't be angry because I am replying to the questions raised by him only...*(Interruptions)*

(English)

MR. SPEAKER : Shri Satyavrat Chaturvedi, no argument on this. Please sit down.

(Interruptions)

[*Translation*]

SHRI MULAYAM SINGH YADAV (SAMBHAL) : Some jokes can be cracked every now and then...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : It has been done. Now you keep quite.

Mr. Speaker, Sir, before our coming to power i.e. during the fifty years since Independence upto 1998, 3 crore, 57 lakh gas connections were given in the entire country while we provided 3 lakh, 50 lakh gas connection within five years to clear the waiting list. You know that the MP's used to get 50 coupons for gas connections. We could only make 50 or 100 persons happy at the cost of making another 1000 unhappy in the constituency. Today there is no line and no any waiting in this regard. Should its credit be also given to Shri Rajiv Gandhi? Now I come to the third point. Prior to our coming to power, that before 1998 not even a single TV channel could be uplinked in India. Neither Rajiv Gandhi nor Narsimharavji did it P.A. Sangma is sitting here. He was the Minister of Information and Broadcasting then. I asked him as to why uplinking facility is not provided from India? India's TV companies used to get uplinking from Thailand, Hongkong, Singapore and Moscow etc. It was a drain on our foreign exchange reserve. The que used to be there in front of Reserve Bank of India. The money was deposited there. One of their employees used to wait with a cassette in the aircraft and shuttle between Thailand, Hongkong, Singapore and Moscow. We provided the uplinking facility from India within three months of our assuming power. Today all the T.V. channies which you are watching...(*Interruptions*)

[*English*]

SHRI S. JAIPAL REDDY : Will she yield the floor to me for a minute? Are you not yielding?...(*Interruptions*)

What about the Broadcasting Authority? Shrimati Sushma Swaraj was a Member of the Joint Select Committee set up for this purpose. This Government has been there for five years. There has been no Broadcasting Authority. Let her answer my question. She was the Minister twice. She was a gross failure as Minister...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, today 77 T.V. channels are being uplinked from India and sight should not be lost of the employment opportunities coming with each T.V. channel because a T.V. channel spreads its network throughout the country and its

correspondents, newsreaders and producers are also associated with it. This policy alone of the Government has created employment opportunities in lakhs...(*Interruptions*)

Mr. Speaker, Sir, is the next point referred to him also the achievement of Shri Rajiv Gandhi—nobody had over heard of the Kisan Credit Card...(*Interruptions*)

SHRI JYOTIRADITYA M. SCINDIA (GUNA) : Mr. Speaker, Sir, very humbly I would like to ask a question from, Sushmaji...(*Interruptions*) The people are being crushed under the increasing prices of diesel, petroleum and Kerosen. What have been done by you in that regard?...(*Interruptions*)

MR. SPEAKER : You please sit down.

(*Interruptions*)

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, I would like to ask a question with the permission of the hon. Minister. Accepted, that all of this has been done by your Government but I would like to ask the hon. Madam Minister as to whether she would contemplate banning the obscenity being telecast on these channels?

SHRIMATI SUSHMA SWARAJ : Yes, Sir, I will. The concept of credit card was confined to the affluent and well to do persons only...(*Interruptions*) No upper middle class person could have even thought about having credit cards like MDS card, American card and Visa cards. You talk of the farmers and shed tears on the bad condition of the farmers, this is the achievement and perception of this Government which said that with that credit card farmer...(*Interruptions*) Isn't it true?

I give you the figures—two crore and 70 lakh credit cards have so far been issued. The hon. Prime Minister had announced from the ramparts of the Red Fort this time that the credit cards would be given to the weavers also...(*Interruptions*)

[*English*]

MR. SPEAKER : Nothing should go on record except the speech of Shrimati Sushma Swaraj.

(*Interruptions*)*

[*Translation*]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, the loan of Rs. 55 thousand crore to the farmers has been

*Not Recorded

[Shrimati Sushma Swara]

given through 100 crore and 70 lakh credit cards and they ask as to what has been done by us for the farmers...

(Interruptions)

[English]

MR. SPEAKER : If she yields, I will permit you but she has not yielded. So, I have not permitted you to speak.

(Interruptions)

[Translation]

MR. SPEAKER : You maintain order in the House. Hon. Minister is speaking on behalf of your party, still you don't want to listen, what is the matter?

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, Chaturvedi had asked a question that not even 50 percent target was achieved in case of the declaration of constructing 30 lakh houses. I cite a figures before you. HUDCO was set up in 1970 to provide house building loans. HUDCO has disbursed a total of 10,390 crore rupees as housing loans in the 28 years between 1970 to 1998.

12.00 hrs.

Today I feel proud to say that HUDCO released loans amounting to Rs. 1,40,45 crore during the five years that is, between 1998 to 2003. Was that loan meant for house building or any other purpose? Not 20 lakhs but 50 lakhs houses were built during the regime of his Government...

(Interruptions)

SHRI SATYAVRAT CHATURVEDI : Mr. Speaker, Sir, I would only like to know as to how many thousand crore rupee have been disbursed as loan by you...

(Interruptions)

[English]

MR. SPEAKER : Satyavratji, I am not permitting you to speak.

(Interruptions)

MR. SPEAKER : Nothing should go on record.

*(Interruptions)**

MR. SPEAKER : I have not taken this on record. Sushmaji you can continue.

[Translation]

SHRIMATI SUSHMA SWARAJ : I am giving you the

*Not Recorded.

same figure. You will be surprised to hear the detailed figures in this regard...*(Interruptions)* Mr. Speaker, Sir, the loans of Rs. 10,390 crore in 28 years and of Rs. 14,045 crore in five years only was given for house building. Mr. Speaker, Sir, in response to his question I replied that instead of 50 lakhs 70 lakh houses were built...*(Interruptions)*

MR. SPEAKER : Please sit down. How can you speak on every issue? No, you can not ask like this. You can ask later on. The Member of your party is going to speak, he will ask questions. Have your party appointed you as advocate?

(Interruptions)

MR. SPEAKER : Please maintain order in the House. I have to run the House. Why do you keep on standing it is not right, please sit down.

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, we had promised to do away with starvation...*(Interruptions)*

MR. SPEAKER : I have not permitted you, please sit down. What is this going on?

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, we had promised to alleviate starvation. You will be astonished to learn the figures. One and a half crore families i.e. 7.5 crore people are being provided the wheat at the rate of Rs. 2 per kilogram and rice at the rate of Rs. 3 per kilogram under the Antyodaya scheme. This is the biggest food security programme in the world...*(Interruptions)*

Mr. Speaker, Sir, now I will give the figure as to what was achieved during the regime of Rajiv Gandhi and Narsimha Raoji. I am responding to what Mulayam Singhji mentioned. You will be astonished to learn that upto 50 years after since Independence i.e. upto 1998 only 556 kilometer long four lane roads were constructed in the country...*(Interruptions)*

SHRI SHRIPRAKASH JAISWAL : She is paying homage to Shri Rajiv Gandhi...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I would like to state with sense of proud in the House that a total of 14846 Kilometre long four lane and six lane roads have been constructed by our Government. Yesterday Mulayam Singhji was saying as to only foreigners and foreign cars will ply on these roads. I would like to remind him that we have not made any demarcation in this respect that only foreign cars will ply on these roads and

no swadeshi car or vehicle will be allowed to ply on these roads. However I would like to say to Mulayam Singhji...
(Interruptions)

[English]

SHRI SUNIL KHAN (DURGAPUR) : Mr. Speaker, Sir, here are the photographs of the National Highway No. 2 just look at the condition of the road that they have made...
(Interruptions)

[Translation]

MR. SPEAKER : You can not show any such article. I have not permitted you for doing so. Please sit down.

(Interruptions)

MR. SPEAKER : Please all of your sit down.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : You can show it when you get an opportunity to speak. Please resume your seat...
(Interruptions)

SHRI NARESH PUGLIA : Mr. Speaker, Sir, the cost of construction is five crore rupees for every kilometre...
(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I am unable to comprehend one thing...
(Interruptions)

MR. SPEAKER : See, Shrimati Sushma Swarajji is delivering speech and she has every right to do so. If you don't like her speech then you can respond to her during your speech. The manner in which you are trying to interrupt her is not right. Every Member has a right to deliver speech. I have permitted her to speak.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I am unable to understand one thing. His utterances and reaction can be understood if I am levelling any allegations against him or saying anything against him but I fail to understand as to why is he not ready to listen when I am first highlighting the achievements of my Government. He is getting uneasy...
(Interruptions)

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, I want to speak as my name has been mentioned...
(Interruptions) I would like to respond to what the hon. Minister has said just now. I have not opposed the four

lane roads. I have just asked as to what arrangement are being made for the poor...
(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mulayambhai, I am coming to that...
(Interruptions)

SHRI MULAYAM SINGH YADAV : You just listen to me. Second thing I would like to know is as to what has been given as compensation to lakhs of those jhuggi dwellers and dhabawalas who have been forced to evacuate their places of living or earning? The trees which have been decimated during the course of development of roads can not be reproduced and replanted. Is the decimation to there trees is not a loss...
(Interruptions) Can we find those very strong and supple trees again? Thirdly I want to know as to whether you could only engage the foreign engineers and not the Swadeshi engineers? Whether only foreign companies could be found for developing roads? Even though lakhs of engineers in the country are roaming in search of employment. You should reply all these questions...
(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mulayambhai, I am coming to that only...
(Interruptions)

MR. SPEAKER : Sushmaji, your time is over.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : I am to go for voting in Rajya Sabha. I want to say that reacting to and interrupting in between my speech could well be understood if I speak something against him or level allegations against him. I am first expressing my views here about my government. He is unable to hear that also...
(Interruptions)

SHRI MULAYAM SINGH YADAV : Where does the question of levelling allegation against me arise? I would like to know as to why the contracts are not being awarded to the swadeshi companies?...
(Interruptions) Why are not the country's engineers being engaged? All engineers of the country are unemployed...
(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mulayam Singhji, I am answering just that...
(Interruptions) I am talking about roads for the poor...
(Interruptions)

MR. SPEAKER : I have not permitted you to speak. Please sit down.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : I wanted to point out

[Shrimati Sushma Swaraj]

to Shri Mulayam Singhji that he must have heard of Pradhan Mantri Gram Sadak Yojana. It is not meant for foreigners. It is not meant for cards. It is meant for bullock carts. It is meant for bicycles. It is meant for tractors...
(*Interruptions*) It is meant for Jugaad...(*Interruptions*)

SHRI MULAYAM SINGH YADAV : Talk about the four lane...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : When the city is linked to villages, farmer would go to the market with his produce. Their children will use that road to go to college on their bicycle...(*Interruptions*) Tractors would ferry patients and people would go to fairs on their jugaad. The road is meant not for foreigners but for our own people. That road is meant for the village folk and for those living in slums...(*Interruptions*)

SHRI VILAS MUTTEMWAR (NAGPUR) : People have to pay toll tax in order to use the road...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : Now I will speak of the real poor. Yesterday Soniaji said that health... (*Interruptions*)

Mr. Speaker, Sir, yesterday Sonia Gandhiji said that nothing has been done in the health and family welfare sector...(*Interruptions*)

MR. SPEAKER : You please sit down.

(*Interruptions*)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, all are asking question. Even those who never speak are asking questions today...(*Interruptions*) Even those who do not speak are speaking today...(*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (BOLPUR) : Mr. Speaker, Sir, relevant questions are put by Shri Mulayam Singh Yadav. She has not replied to them. I would request her to reply to his questions...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, yesterday when Sonia Gandhiji was speaking on social sector, she said that no work has been done in health and family welfare sector. I would like to point out one thing. AIIMS was built in 1956. Now we are in 2003. During this period, country has witnessed rise in poverty and also in diseases. People from all over India come here for

treatment and they have to suffer lot of hardships. Did any Government think that another hospital of the standard of AIIMS be built? Years later, NIGRIMS was talked about. But it could not be realised in decades. Now this Government have finalised it. When Atalji saw that people from far off places such as Orissa, Bihar, Madhya Pradesh and Rajasthan are coming to AIIMS for treatment, then he called me and suggested that why not build another hospital like AIIMS in those regions. It will mitigate their hardship...(*Interruptions*) We decided that six hospitals of the standard of AIIMS be built in all the backward states of India. Hon'ble Prime Minister made this announcement from the rampart of Red Fort. Its credit goes to the Government that is sensitive to the poor, the sick and the attendants. And they say that no work has been done in health and family welfare sector. Leader of the opposition could have said one word of appreciation. SARS had spread all over South Asia. Chinese tourism and trade was almost devastated. No way could be found to check it. All were apprehensive that after China it would be the turn of India. People expressed opinion that Chinese economy could bear the shock of SARS but Indian economy would not be able to bear it. But we tackled SARS with alacrity and SARS could not enter our country. Not a single person died of SARS in India and the whole world was dumbfounded at our feat. President Bush could not believe it. He asked our Prime Minister that was it true that not one person died of SARS. Our Prime Minister confirmed it. He asked how it was made possible. Our Prime Minister replied that it was made possible by our efficient handling of the situation...(*Interruptions*)

SHRI RUPCHAND PAL (HOOGLY) : It fled only after one threat...(*Interruptions*)

[*English*]

DR. RAM CHANDRA DOME (BIRBHUM) : Sir, the per capital consumption of calories has grossly reduced and the infant mortality rate is on the rise...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ : There is difference between speeches made in public platform and in Parliament. On Public Platforms we only have monologue in order to convince people to give us their votes but in Parliament we have to listen to others also...(*Interruptions*)

[*English*]

DR. RAM CHANDRA DOME : What about Malaria

and FB control programmes? They are damn failure...
(Interruptions)

MR. SPEAKER : I have not permitted you to speak.
Please sit down. Why are disturbing the House?

(Interruptions)

MR. SPEAKER : Please sit down.

[Translation]

SHRIMATI SUSHMA SWARAJ : But while debating issues in Parliament, if we term right as right and wrong as wrong and appreciate things which are appreciable then the criticism is credible and is beneficial for the country, too. Criticism, just for the sake of criticism is wrong. Mr. Speaker, Sir, I have mentioned only 9 items but I have a long list of achievements. But since the leader of opposition had levelled nine accusations, I would like to dismiss those accusations by mentioning nine achievements.

Now I come to the next point. One of the allegations of Sontaji was that we have endangered the security of the country. She accused us of weakening internal security. Both hon'ble Ministers are here. Hon'ble Deputy Prime Minister and hon'ble Defence Minister Shri George Fernandes gave effective answers about internal security and external security respectively. I have limited time. Therefore, I would not like to repeat all that. I come to the point that we are undermining parliamentary democracy, breaking the system... (Interruptions)

SHRI MULAYAM SINGH YADAV : It is true... (Interruptions)

SHRIMATI SUSHMA SWARAJ : No, I won't mention emergency as hon'ble Advaniji has already mentioned it yesterday.

[English]

SHRI PRAKASH YASHWANT AMBEDKAR (AKOLA) : Sir, I am on a point of order.

MR. SPEAKER : Madam, please sit down. He is raising a point of order.

SHRI PRAKASH YASHWANT AMBEDKAR : Sir, she can only intervene. She has now said that she is going to reply to the charges which have been levelled by the Opposition. As far as intervention goes, the reply cannot be made by her and the reply can only be made by the Prime Minister. Therefore, her speech is only up to intervention and not farther than that... (Interruptions)

MR. SPEAKER : Madam you please go ahead.

[Translation]

SHRIMATI SUSHMA SWARAJ : Participating in discussion means that the things said from that side should be responded to. Lastly, hon. Prime Minister replies to all. She has levelled an allegation. I would read it out in her language.

[English]

Efforts to topple democratically elected Governments are being made in a systematic manner.

[Translation]

That is democratically elected Governments are being toppled one by one. I would like to say to the Congress President that perhaps she is not aware that the Congress itself is a master of this game of toppling Governments, an allegation which she is levelling against our Government. I do not talk about North East, where the Congress has always played this game. I am talking of the State from which I hail and I am not talking about the present. I would like the House to be reminiscent of the events of 23 years ago.

The Janta Party's Government was in power at the centre in 1980 and my home State Haryana was also having the Janta Party Government. I was the MLA in the Haryana Legislative Assembly. The Janta Party Government fell out of power at the centre and Shrimati Indira Gandhi again came back to power. Not even a month had passed since her resumption of power that the Chief Minister, Ministers and MLA's of the Janta Party in Haryana found shelter at the feet of Shrimati Indira Gandhi. The same Government including the Chief Minister, Minister and MLA's switched side to come under the banner of Congress party overnight to depart Janta Party... (Interruptions) Ajay Singh Chauhanji and Surendera Singh Barnalaji are sitting here. Let some response come out in this regard... (Interruptions)

[English]

DR. SUSHIL KUMAR INDORA (SIRSA) : This is a hard fact.

[Translation]

SHRIMATI SUSHMA SWARAJ : Only the name changed and the same Chief Minister was defeated by Shri I. D. Swamiji from Karnal after passage of some time. That

[Shrimati Sushma Swara]

Chief Minister is even today a respected Congress leader and in the editorials written that time, changed government was termed as "...*(Interruptions)

SHRI SHRIPRAKASH JAISWAL : Mr. Speaker, Sir, they have made a mockery of the democracy. Why does not she mention all these things?...*(Interruptions)

SHRI SHIVAJI MANE (HINGOLI) : Who caused factions Shiv Sena in Maharashtra?...*(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I have given this example because I was an eye witness to it and even the history is a witness to it. We four MLA's were left including myself, Comrade Shankar Lal, Swami Agnivesh and Baldev Payal. Only we four people did not defect and the forty persons defected from Janta Party to Congress.

Mr. Speaker, Sir, she levelled another allegation she says that we are denigrating parliamentary democracy. I would like to read out the allegation...*(Interruptions) Shrimati Gandhi has accused us of misusing CBI to protect our people. She has asked one question from us in the House. The question in her language is

[English]

I would like to draw the attention of Madam Sonia Gandhi towards her question which is

"Are those in high offices above the law? Are they? It seems they are"

No Madam they are no longer.

But there was a phase when they were.

[Translation]

Today she is asking us as to whether the persons in high offices are above law. She concedes that it seems that they are above law. I would like to inform Madam Sonlaji, they are not above law today. But there was time when they were made to rise above law. Mr. Speaker, Sir, I would like to remind the House of the 1971 Lok Sabha Elections. Shrimati Indira Gandhi was the Prime Minister then. Her election was challenged by Rajnarainji in Court. On 12th June, 1975, Justice Jagmohan Lal of the Allahabad High Court gave a verdict in which the election of Shrimati Indira Gandhi was held void. She was given 20 days time

*Expunged as ordered by the Chair.

to file an appeal in the Supreme Court. When she approached the Supreme Court to grant her stay, she was given conditional stay in that she could only take part in the proceeding of the house but had no right to vote. At that time, not the CBI but this House misused. By getting the 39th amendment Bill of the constitution passed from this House it was ensured that the elections of the President, Vice President, Prime Minister and Lok Sabha Speaker can not be challenged in the Court....*(Interruptions)

[English]

Their election was made non justiciable. It was said that they were beyond law. Their elections are beyond judicial scrutiny.

[Translation]

Hence I would like to remind madam Sonia Gandhi that today no one is above law. If Atal Bihari Vajpayee had been willing he would have withdrawn all the cases to save his associates but he did not do so...*(Interruptions) If he had thought himself above law then he certainly would have noded to the suggestion of the Members that Prime Minister should not be within the purview of Lokpal when all these talks about Lokpal were going on but hon. Prime Minister himself came forward to reject this idea in toto and said that Lokpal would not have any meaning if Prime Minister is not taken in its purview and a Prmie Minister should certainly come into its purview if any allegation of corruption is levelled against him. This is the perception of this Government and that of hon. Prime Minister Shri Atal Bihari Vajpayee. However, I would like to ask as to whether the act of ensuring the passage of constitutional amendment seeking to make the Prime Minister's election non justiciable from retrospective effect did not tantamount to placing her above law. Hence I would like to give one suggestion that before making any comment on the recent developments it would be better to keep in mind the history of the Congress Government becuase not doing so causes you a lot of embarrassment and you are required to be reminded of all those past happenings...*(Interruptions) Hence I would like to say her that she has to face embarrassment after being reminded of the past after such comments are made by her...*(Interruptions) Mr. Speaker, Sir, CVC Repot was mentioned.

SHRI VILAS MUTTEMWAR : Why are you talking about the past and not about present?

SHRIMATI SUSHMA SWARAJ : I am talking about the present.

Mr. Speaker, Sir, PAC and CVC reports were mentioned here. Probably hon'ble Jaipal Reddyji has gone out. Mr. Speaker, Sir, people have mentioned here unauthenticated truths. Yesterday Vijayji was saying that

[English]

They are asking for the moon.

[Translation]

He was right because if you want something that is not available then people would say that you are asking for the moon. Sometimes while speaking on CBI, they say that audio tape of Advaniji's speech should be presented. Now how can the tape be presented when no speech took place? Sometimes they demand for CVC report on operation Vijay. How can the report be presented when no such report was submitted...(Interruptions) Yesterday Jaipal Reddyji was saying that

[English]

I am stating this with a sense of responsibility...
(Interruptions)

[Translation]

KUNWAR AKHILESH SINGH (MAHARAJGANJ, U.P.) :
This Government are misusing the Government machinery.

[English]

MR. SPEAKER : Shri Akhilesh Singh, nothing is going on record. Please sit down.

(Interruptions)*

[Translation]

MR. SPEAKER : Sushmaji, how much more time will you take.

SHRIMATI SUSHMA SWARAJ : Please adjust the time upto which I have been silent. But the time allotted to me is adequate. Vijayji is here and he will adjust the time. Sir, when I hear Jaipal Reddyji I am at a loss to understand as to from where he gets such verbose words as he uses. I looked into all the dictionaries but could not find those words. I did not know as to which dictionary he consult. The other day I was in a book shop in Khan Market. You will be surprised that I found a book there having the title of "Thousand Insults". I thought as to who would read such books. Some days later I again happened to visit that shop and I saw another book that was similar

*Not Recorded.

to the earlier and it had the title, "Thousand More insults." I thought that it must have readers and that is why its updated version has been published. With curiosity I picked up the book. Please believe me that the book contained all the words, Jaipal Reddyji uses...(Interruptions) Then I know that such books have avid readers even in India and may be Shri Jaipal Reddy would bring the next updated version of that book as he has already coined many new words.

SHRI SOMNATH CHATTERJEE : Excuse me...(Interruptions)

SHRIMATI SUSHMA SWARAJ : Dada, please stop, it is not necessary for you to speak as it does not suit your style. Even your abuse is honeyed. Initially you call us affectionate and efficient and then you call us angry. By the time one listens to your speech, anger vanishes. Your style is different. So far as you are concerned, you speak with affection...(Interruptions)

[English]

SHRI PRAVIN RASHTRAPAL (PATAN) : What is the name of the author of that book? You will have to tell me the name of the author...(Interruptions)

SHRIMATI SUSHMA SWARAJ : I will not only give you the name of the author but I would also lay a copy of the book on the Table...(Interruptions)

[Translation]

Mr. Speaker, Sir, if he desires that book, I will send him....(Interruptions)

[English]

SHRI PRAVIN RASHTRAPAL : I want to know the name of the author. Do not misguide the House.... (Interruptions)

MR. SPEAKER : She is going to lay it on the Table of the House. Please sit down. You will get a copy.

(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, with your permission I will lay that book on the table of the House....(Interruptions)

[English]

SHRI PRAVIN RASHTRAPAL : Sir, she is a Member of the Rajya Sabha. She should not misguide the Lok

[Shrimati Sushma Swaraj]

Sabha. I want to know the name of the author...
(Interruptions)

MR. SPEAKER : She is going to lay a copy of that book on the Table. Please sit down.

(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, they are asking for the book in anger. If they ask for it affectionately, I will send it to them. Rashtrapalji seems to be interested in the book. There is no need to spend money for him, I will send him one copy. If all the Congressmen want to read that book, I will lay it on the table...
(Interruptions)

[English]

SHRI PRAVIN RASHTRAPAL : I want the author's name...(Interruptions) Sir, I want to know only the name of the author...(Interruptions)

SHRIMATI SUSHMA SWARAJ : I can tell you the name of the reader and his name is Shri. S. Jaipal Reddy...(Interruptions)

SHRI PRAVIN RASHTRAPAL : Sir, it is highly objectionable. It is derogatory against a Member of this House and highly objectionable...(Interruptions)

SHRIMATI SUSHMA SWARAJ : Sir, another reader is there before you...(Interruptions)

MR. SPEAKER : Shrimati Sushma Swaraj, please go ahead.

(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : His conduct is such, he does not need any language or words.

Mr Speaker, Sir, I would like to quote what Shri Jaipal Reddyji said. He said :

[English]

"I am stating with full sense of responsibility that there were five items in C & AG report and in CVC report."

[Translation]

He referred to five items. He mentioned AK-47 rifles, AK-47 rifle ammunition, 155 MM before gun, T-55 and T-72 tanks. Our claim is that CVC report is on two items

whereas Jaipal Reddyji claims that it was on five items. It has happened before your eyes. He also said that he is ready to give file number in case anybody contradicts him. I would like to contradict him. He said—

[English]

with full sense of responsibility "I say it with greater responsibility."

[Translation]

Mr. Speaker, Sir, the items he referred to... (Interruptions)

[English]

SHRI RUPCHAND PAL : How can she say about it?... (Interruptions)

SHRIMATI SUSHMA SWARAJ : How can he say?... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : Sir, how can he mention the five items?... (Interruptions)

DR. VIJAY KUMAR MALHOTRA (SOUTH DELHI) : How can he say like that?... (Interruptions)

[English]

SHRI HARIN PATHAK : When he said it yesterday, did we ask him?... (Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : Bhadanaji, he is asking,

[English]

how can she?

[Translation]

But I want to say

[English]

How could he?

[Translation]

He can ask... (Interruptions)

SHRI AVTAR SINGH BHADANA (MEERUT) : Sir, this Government of Atalji... (Interruptions) is being watched by

the whole country. Yesterday he said that allegations are being levelled against him in the House. The respect for his Government would have increased if he had been appointed Minister only after cleared by an inquiry into the allegations levelled. Why was he appointed Minister. It should have been done only after he was proved innocent before the country. Which purpose would be served by an inquiry when he has not resigned as a Minister. As Defence Minister...*(Interruptions)* Please suggest him that only after inquiry is completed...*(Interruptions)*

[English]

MR. SPEAKER : I am not taking it on record. Shrimati Sushma Swaraj, please go ahead.

*(Interruptions)**

[Translation]

SHRIMATI SUSHMA SWARAJ : I am using the time of my own party even then such things are being said. This is not proper.

MR. SPEAKER : This is not related to the subject under debate.

[English]

SHRI SOMNATH CHATTERJEE : Sir, may I seek one clarification. Hon'ble Minister, will you please yield for a minute.

SHRIMATI SUSHMA SWARAJ : I will always yield to Shri Somanth Chatterjee.

[Translation]

SHRI SOMNATH CHATTERJEE : You are a good sister.

SHRIMATI SUSHMA SWARAJ : Who can be anything but good to a brother like you.

SHRI SOMNATH CHATTERJEE : You are a good leader, then why...*(Interruptions)*

MR. SPEAKER : Why father is being bothered in the quarrel of brother and sister.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : Sir, I want to ask

*Not Recorded.

one clarification. I am not in the PAC. Except what has come in the PAC Report, I have no knowledge of C & AG and I have personally no knowledge of CVC. I am only requesting the hon. Minister to tell how she knows what is the content because it has been categorically stated to be a totally classified document. It cannot be disclosed except to the Defence Ministry. Has the Defence Ministry disclosed it to the Minister of Parliamentary Affairs? Has it been disclosed to her? How does she know? I am only asking one clarification. I am not making any a prop.

[Translation]

SHRIMATI SUSHMA SWARAJ : Somnathji, you know that as a matter of collective responsibility, any of the Ministers can

[English]

How could he present his viewpoint before the Government. Shri Jaipal Reddy has arrived just now, let us ask him, level this allegation and say it with sense of responsibility that he knows?...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Why should we ask him? Sir, he has taken the responsibility for him. I am not trying to say anything on his behalf. He has to do that. But how does she know?...*(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ : Reddyji, please take your seat and listen to me...*(Interruptions)* Janardhanaji I would repeat it. Please don't say anything by turning your face to other side. Yesterday, you said,

[English]

I am stating with full sense of responsibility.

SHRI N. JANARDHANA REDDY (NARASARAOPET) : I am requesting him to come here...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : He does not need your assistance. I will repeat it for his benefit. Shri Jaipal Reddy, you said yesterday 'I am stating with full sense of responsibility that there were five items'. Let me place those five items on record.

[Translation]

In that you mentioned about AK-47 rifles, AK-47 ammunitions, 355 tanks, 370 tanks and all such things. It has been one claim that there are only two items pertaining to the operation Vijay in CVC Report which are mentioned

[Shrimati Sushma Swaraj]

In Para 4.2 and para 4.7...*(Interruptions)* Please pay attention to a point as you said that

[English]

otherwise you will give the file numbers.

[Translation]

The issue pertaining to AK-47 rifles is in the context of 2.6.95, whereas the issue pertaining to AK-47 ammunition is pertaining to 23rd December, 1996 and the case regarding 155 mm gun with Nipro is pertaining to the period of December, 1993 to 1997. No item out of them is related to the period of operation Vijay. Therefore, his saying that he is stating with full sense of responsibility is totally wrong. I would like to say that it is not proper to present the things with unconfirmed facts. These points should not remain unreplied, therefore, it is my duty to explain it.

[English]

SHRI S. JAIPAL REDDY : Mr. Speaker, Sir, I was wanting to refer to the file numbers, but I was not asked to. Secondly, their Chief Whip, Dr. Vijay Kumar Malhotra yesterday said that not a single item of Operation Vijay was covered by CVC while Madam says as the Minister that two items were covered. Which of the two statements is correct?

SHRIMATI SUSHMA SWARAJ : No, we never said it...*(Interruptions)*

SHRI S. JAIPAL REDDY : How does he know?...*(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ : I would like to ask as to which are those two items? One is crossnopal and second is Russian ammunition, which is mentioned in Para 4.2 and 4.7, which is a part of CVC Report and which is mentioned in CAG Report...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA : The two items about which a mention has been made. Those both items were referred to CVC but the CVC had not given report thereon...*(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE : How does he know? He has to disclose the source of his information...

(Interruptions) As a Minister Shrimati Sushma Swaraj may know, but how does he know?...*(Interruptions)*

MR. SPEAKER : Please, sit down.

(Interruptions)

MR. SPEAKER : Let me ask him as to how he knew it. Please sit down.

(Interruptions)

DR. VIJAY KUMAR MALHOTRA : Yes, I am going to say that. Let me tell you how I knew it.

(Interruptions)

MR. SPEAKER : Shri Malhotraji, you will have to authenticate the information you are giving in the House. I will expunge it, if you do not authenticate the same.

[English]

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, I authenticate this statement. I am quoting from your observation. It is the Speaker's observation...*(Interruptions)* Sir, this is from your observation; you said so...*(Interruptions)* This is from your observation and I am saying this...*(Interruptions)*

[Translation]

Mr. Speaker, Sir, he had said in the observation that the CVC has not given its report on two items. This issue was referred to that committee...*(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE : Sir, I concede that the hon. Minister, as a Cabinet Minister, is supposed to know about this, while I also concede the fact that the Defence Minister has informed her...*(Interruptions)*

MR. SPEAKER : Let me listen to Shri Somnath Chatterjee.

(Interruptions)

DR. VIJAY KUMAR MALHOTRA : This is the hon. Speaker's observation and it is not mine. He said that there was no such report...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : It is not merely a question of taking it out of the records of the House, but it is a question of a classified document being made available to him. How did he know about it? He has to say that...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA : I am placing it on the record. I am authenticating it and placing it on the record....*(Interruptions)*

MR. SPEAKER : You can authenticate it, and keep it on record. Only that will come to know. You can do it.

(Interruptions)

MR. SPEAKER : Let him put it on record because then only we will know about it. I will see what can be done.

(Interruptions)

MR. SPEAKER : Please sit down.

[Translation]

SHRI SHRIPRAKESH JAISWAL : Mr. Speaker, Sir, the Government itself is making wrong statement....*(Interruptions)*

[English]

MR. SPEAKER : Please sit down. Let me make the position clear once again.

[Translation]

SHRI SATYAVRAT CHATURVEDI : Mr. Speaker, Sir, on the one hand the Hon'ble Minister is saying something and on the other, Shri Malhotra is saying something else whose statement is correct?

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, this question is not related to it. Therefore, please listen to his reply.

[English]

DR. VIJAY KUMAR MALHOTRA : Why can I not quote the Speaker's observation?

[Translation]

Mr. Speaker, Sir, since it was your observation, therefore I am quoting it.

[English]

MR. SPEAKER : I have already said that on this issue, yesterday, during the debate, the hon. Deputy-Speaker has given his ruling. Yesterday, the same issue was raised in the House. I was in my Chamber and I was watching the proceedings on the TV. I know that the hon.

Deputy Speaker has given a ruling that the documents pertaining to the Leaders' Meeting are always treated as confidential and, therefore, such documents could not be produced in the House, unless permitted by the Speaker. This was the ruling given by the hon. Deputy-Speaker yesterday. Therefore, a reference to that should not be made in the House and that has been the convention.

Apart from that, I had also said during the meeting that if both sides of the House—Ruling Party and the Opposition—want, I was even prepared to allow a debate on the issue in the larger interest of democracy.

Therefore, though a reference has been made, I am not prepared to accept it as a document unless it is authenticated. If it is not authenticated in a proper manner, I will expunge the relevant words which have been spoken in the House.

DR. VIJAY KUMAR MALHOTRA : Sir, that has not changed the facts.

[Translation]

SHRIAMTI SUSHMA SWARAJ : I am being interrupt at every stage, what should I do? I have to stop in between during my speech like a passenger train....*(Interruptions)*

MR. SPEAKER : That is why I am helping you. Please accelerate your speed.

SHRIMATI SUSHMA SWARAJ : Now, I go further and express my views further on this topic. Certain charges have been levelled on the issue of public sector investment and edible oil etc. pertaining to economy. My colleague, Shri Arun Shourie is likely to participate in this discussion. I leave all those subjects for him. One of the issues which is directly related to me and by making a mention of that he has also mentioned my name and has asked pointing to me, is about reservation for women. About this topic I have to say....*(Interruptions)*

SHRI MULAYAM SINGH YADAV : Please do not touch that issue, otherwise, you will land yourself into trouble. Please do not touch upon that issue....*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, the opposition is united soon after this subject is put up....*(Interruptions)*. I have made only a mention of it....*(Interruptions)*

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, we had deliberately not raised this issue and I had given up it yesterday, because it turned into a heated debate yesterday. Therefore, I want to say that I had left that issue so that there may be a proper debate. If the hon. Minister

[Shrimati Sushma Swaraj]

of Parliamentary Affairs touch upon that issue, we will definitely express our views assertively.

SHRIMATI SUSHMA SWARAJ : I am not touching upon that issue. I only want to give explanation about two things.

SHRI MULAYAM SINGH YADAV : You had said yesterday itself that Mulayam Singh Yadav and Lalooji are not allowing to pass the Bill. It is not a petty allegation. Is it a fact that Hon. Prime Minister and Hon. Deputy Prime Minister both had agreed to the option and opinion I presented on the Women Reservation Bill, but the Congress Party did not agree. The Congress Party is creating hurdles in the way of passing the Women Reservation Bill.

SHRIMATI SUSHMA SWARAJ : I have to give two explanation on my part.

MR. SPEAKER : There is only one simple way about it. You tell him you are also his brother, the issue will be closed you also say you are brother.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : I am not levelling allegations against you.

[English]

SHRI SOMNATH CHATTERJEE : It was not there in Shri Mulayam Singh's manifesto. It was there in your manifesto.

[Translation]

SHRI MULAYAM SINGH YADAV : It is in the election manifesto. But is just the same as to what I am saying. It is not like that. We also know how to into the election manifesto.

SHRIMATI SUSHMA SWARAJ : I am going to say the last point.

SHRI MULAYAM SINGH YADAV : It is in the election manifesto. But in our election manifesto only that point has been included which we have submitted before you, during a tete-a-tete with the hon'ble Prime Minister and before the other leaders. When a front was constituted between hon'ble Somnath Chatterjee's party and that of ours, then the leftist parties also had accepted to form unanimity on the women's reservation bill as per the consensus reached about the programme of the front.

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, we have shown our manifesto in regard to the issue of women's reservation. Today morning Shri Chaturvedi and yesterday Shrimati Sonia Gandhi also raised this point. Then aspersions are cast on our integrity. Then two questions are asked to us. I will have to certainly give the reply. One question is asked by sucl. a senior lawyer as Shri Somnath Chatterjee. Yesterday he said that the way to the Central Hall was shown on such a matter like POTA. Why don't they get it passed the women Reservation Bill in the same manner. The second question is raised...*(Interruptions)* Yesterday he had said.

[English]

SHRI SOMNATH CHATTERJEE : I said, "You are talking of consensus. When there was no consensus, you took us to the Central Hall. You did not wait for a consensus. Therefore, you are now taking the plea of consensus as an attempt not to bring this Bill." There is a total division in your BJP. I challenge you to bring that Bill. Let us find out what happens.

[Translation]

SHRIMATI SUSHMA SWARAJ : It means that such a consensus can never take place.

[English]

DR. VIJAY KUMAR MALHOTRA : The BJP is entirely united.

[Translation]

Please make Mulayam Singhji understand, that he should not be worried about us...*(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE : I challenge and say that the NDA will be split apart, if you bring that Bill.

[Translation]

SHRIMATI SUSHMA SWARAJ : The second point is said that there is no consensus on the rest of the bills why the point of consensus is raised about this bill only. These two allegations are levelled. Shivrajji told that day that there is no consensus on the rest of the bills, then why consensus is sought for this bill only? He said that too that if it is a constitution amendment then we could arrange for the required majority by bringing together the Congress and the left on this issue. These two things are said. I want to make clear about both the points. The first point is that...*(Interruptions)*

SHRI DEVENDRA PRASAD YADAV (JHANJIHAR-PUR) : This is fire, do not touch it.

SHRIMATI SUSHMA SWARAJ : The fire will get doused after flaring up.

SHRI DEVENDRA PRASAD YADAV : Then get it doused.

SHRIMATI SUSHMA SWARAJ : For dousing the fire, it will have to be approached.

SHRI SATYAVRAT CHATURVEDI : Yes, this is an effort to douse it.

SHRIMATI SUSHMA SWARAJ : If it will be called fire, then it will be certainly doused.

Mr. Speaker, Sir, there is a lot of confusion prevailing in the country with regard to these two points. First of all let me clarify about these two points. Any bill can be brought before the joint sitting only if it gets disapproved by the one House after being passed by another House. This is the pre-condition of a joint sitting. At present even discussions have not been held in either House, the question of disapproval and passage does not arise... (Interruptions)

SHRI SATYAVRAT CHATURVEDI : Let the discussion take place, who is preventing the discussion... (Interruptions)

SHRIMATI SUSHMA SWARAJ : Please listen, I am telling.

SHRI SATYAVRAT CHATURVEDI : What is the problem in holding the discussion when the Congress, the NDA and the left are ready?... (Interruptions)

SHRIMATI SUSHMA SWARAJ : I am telling what is the problem.

SHRI SATYAVRAT CHATURVEDI : These are all excuses.

SHRIMATI SUSHMA SWARAJ : It is another thing if you have not listen. This is the reply to the query as to why a joint sitting cannot be called.

I am coming to the second point. The second thing was that a required majority could have been worked out by taking together the numbers of the BJP, Congress and the left, but Mr. Speaker, Sir, you know that not only the numbers but also the ambience inside the House counts for a constitutional amendment because division of votes is required for a constitutional amendment... (Interruptions)

SHRI SATYAVRAT CHATURVEDI : Ambience is required for this bill only? For the rest of the bills no ambience is required... (Interruptions)

MR. SPEAKER : Sushmaji, give your reply. If interruptions will come at every sentence then you will not be able to give your reply.

[English]

Sushmaji, we will take only your speech on record and nothing else.

[Translation]

Nothing else will go on record.

(Interruptions)*

MR. SPEAKER : Wait for two minutes, let her complete her speech.

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, no constitutional amendment has been passed on any other subject on which there was no consensus because for that lobbies need to be cleared, Members need to sit inside, the bell goes and then voting takes place. The third point has been raised just now that why discussion can not take place. Sonlaji is sitting right in front of us, Somnathji is also sitting. I had myself brought this bill for discussion in the last session. I told over the telephone that I have submitted the bill for discussion and she replied with much happiness she is sitting in front. When I called on her then too she said that the dream of her husband would be fulfilled. She told me that you please introduce it. I told Sonlaji that I had placed the bill. She said that you did well, you have shown tremendous courage... (Interruptions)

SHRI DEVENDRA PRASAD YADAV : There is a point of information... (Interruptions)

[English]

MR. SPEAKER : Shri Devendra Prasad Yadav, I have not permitted you. Please take your seat.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker, Sir, there will be division in the Congress Party or in any other party if it asks to pass the women reservation bill in its present form without issuing any whip... (Interruptions)

*Not Recorded.

[English]

SHRI SOMNATH CHATTERJEE : I accept it...
(Interruptions)

[Translation]

MR. SPEAKER : Devendraji, why are you disturbing?
Please be seated.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, Sushmaji is talking about total unity of the NDA. Look at the division between the JD(U) and her...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I did not talk about the NDA. I said about BJP, Congress and the left.

[English]

I never spoke about NDA...(Interruptions)

MR. SPEAKER : Shri Devendra Prasad Yadav, Please take your seat.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Now, the cat has come out of the bag (Interruptions) Now she can continue... (Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, Somnathji is sitting here. After Soniaji, I talked to Somnathji. He was in Bolpur. I told him that I have submitted the bill for discussion and have consulted everyone, you please come here. He became very happy. He said I congratulate you that you have submitted the bill for discussion. As far as the point of discussion on the Women Reservation Bill, talked about by Satyavrat Chaturvedi is concerned, I had submitted the bill for discussion as a Minister for Parliamentary Affairs on behalf of the Government and still five days were remaining before the session was due to be over. I had talked with Soniaji, Somnathji but all of you are the witness of the scene that was created here. It was resolved in the meeting that it should be passed by expelling the dissident members, in which you said that we have not expelled anyone over a period of 20 years.

Rather we should make a consensus over this matter. At that also I had said that today I reiterate that on whichever proposal be it on the present bill, or on double Member constituency or on EC's proposal, if there is consensus, the Government is ready and we want to pass the Women Reservation Bill...(Interruptions)

[English]

SHRI SHIVRAJ V. PATIL (LATUR) : Madam, if you yield, I will clarify something; otherwise, I will sit down.

Sir, it is the responsibility of the Government to see that the Bill is passed. It should not be shifted to other Parties or even to the Chair. If the Government wants that something is to be done, the Government does not do it with our permission. The Government knows what are the rules; it can move the motion and see that the Bill is passed in whatever fashion it likes. But for God's sake, the responsibility should not be shifted to other Parties or to the Speaker.

[Translation]

SHRIMATI SUSHMA SWARAJ : This is a Constitution Amendment Bill. Shri Shivraji has made such a statement and it appears that he wants to get rid of his responsibility. The Government requires two-third majority to get the Constitution amendment bill passed...(Interruptions)

Mr. Speaker, Sir, now I take up another issue. I have clarified my position on this issue...(Interruptions)

SHRI VILAS MUTTEMWAR : Mr. Speaker, Sir, the Government should make it clear as to when it would like to bring the Women Reservation Bill...(Interruptions)

MR. SPEAKER : Please be silent. Please take your seat.

(Interruptions)

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I have clarified my position on this issue. Now, I would like to take up another issue...(Interruptions)

MR. SPEAKER : Before you take up another issue, I would like to permit Shri Mulayam Singhji to express his views because he wants to speak on this very issue.

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, since it is blamed that Mulayam Singh and Lalooji are not going to get the Women Reservation Bill passed, I am compelled to explain my position in this regard.

Mr. Speaker, Sir, I thank you. As I have told hon. Somnathji that I will not speak on this point because the opposition has moved 'No-Confidence Motion'. But, I do not know the intention of our friends belonging to the Congress Party in this regard. They know that there is difference of opinion on the Women Reservation Bill between us and them, why they do not leave this issue?

Mr. Speaker, Sir, so far as it was said that two or three parties will evolve consensus and get the bill passed, I would like to say that if you like to sell the Lok Sabha on the basis of majority, then we will not allow you to do so. We will not allow you to sell Lok Sabha...*(Interruptions)*
Mr. Speaker, Sir, if my friends belonging to the Congress Party want that I speak on this issue then I would like to say that the hon. Prime Minister and the Deputy Prime Minister were ready to agree to this issue, but I would like to ask you, the Congress men, whether you would like that there should be reservation for the 'Savarna' i.e. the caste Hindus. But you were not ready. You started making excuses that Panchayats have been destroyed, the backward classes were provided reservation. Will you adopt the provisions for providing reservation for Backwards? We, alongwith the Prime Minister and the Deputy Prime Minister made efforts to find out its solution but our friends belonging to the Congress Party were not ready to adopt that solution. This is the reality...*(Interruptions)*

13.00 hrs.

[English]

SHRI SHIVRAJ V. PATIL : On behalf of the Congress Party, I would like to say that we have not changed our stand. Thirty-three per cent reservation should be given to the women. In doing so, if others' interests are to be protected, we can look into it. People have different views about the Panchayat Raj. We have our own views. We do not think that Panchayati Raj was wrong step. It was a correct step and the same kind of correct steps should be taken here also...*(Interruptions)*

[Translation]

SHRI PRABHUNATH SINGH (MAHARAJGANJ, BIHAR) : Mr. Speaker, Sir, you should hear our views also...*(Interruptions)*

MR. SPEAKER : If she yields, I will allow you.

SHRIMATI SUSHMA SWARAJ : Prabhunath Singhji you should speak when you are given time...*(Interruptions)*

The discussion is not going on this subject now...
(Interruptions)

MR. SPEAKER : The discussion is not going on on this subject now.

SHRI MULAYAM SINGH YADAV : I am happy that the Election Commission has accepted our proposal or suggestion. Patil Sahibji, I respect you. Please do not do like this. I would like to say that the Constitution Review Commission also recommended that there should be reservation for women in the Parliament and Legislatures. Shri Sangamaji was a member of the Constitution Review Commission. Now he is not a member of the Commission...*(Interruptions)*

MR. SPEAKER : Mulayam Singhji, discussion is not going on on this issue now.

(Interruptions)

SHRI MULAYAM SINGH YADAV : Therefore, we would like to say before the whole country that we are not opposing the Women Reservation Bill but we would like to make amendments in it. Women Reservation Bill detrimental to the interests of Backwards, Muslims, Sikhs and Dalits. Therefore, we would not like that only the women like Soniaji and Sushmaji get elected...*(Interruptions)*
We would like that the women belonging to lower strata like labourers should also get elected...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : You would like that women like Sushmaji should get elected. Won't you?...
(Interruptions)

SHRI MULAYAM SINGH YADAV : The reservation should not cover women of privileged class like her only but the commoners also.

MR. SPEAKER : Until Sushmaji yields, I will not force her.

(Interruptions)

SHRI PRABHUNATH SINGH : Sir, I would like to inform you that there is dispute over this bill. Therefore, until consensus is evolved on this bill, discussion should not be held on it. On this issue whatsoever is said by Shri Mulayam Singh Yadav, majority support is with him. So every step should be taken after taking this feeling into consideration.

SHRI RAM PRASAD SINGH (ARRAH) : Mr. Speaker, Sir, I am on the point of order...*(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE : Now he has given the real reason.

[Translation]

Due to this the bill is not introduced...*(Interruptions)*
This bill will never be passed...*(Interruptions)*

[English]

MR. SPEAKER : Shri Somnath Chatterjee, there is a point of order being raised. Let me listen to the point of order.

[Translation]

Khairaji, please take your seat.

(Interruptions)

MR. SPEAKER : Please quote the rule, under which rule you are raising the point of order?

(Interruptions)

SHRI RAM PRASAD SINGH : Lalooji's name was mentioned in the discussion in the House yesterday...
(Interruptions)

[English]

MR. SPEAKER : There is no point of order.

*(Interruptions)**[Translation]*

SHRIMATI KANTI SINGH (BIKRAMGANJ) : Mr. Speaker, Sir, there is no such rule but Sushmaji mentioned about Lalooji and said that Lalooji is also creating implements in the way of women's reservation bill that is why I want to say that Lalooji has not opposed the women's bill but he wants that certain amendments be incorporated in it...*(Interruptions)* He has talked about providing for reservation for backward classes and OBC. He has not opposed the women's reservation bill...*(Interruptions)*

SHRI RAM PRASAD SINGH : Mr. Speaker, Sir, yesterday Malhotraji mentioned Laloo Prasadji about name in the House and I want to say that an inquiry should be conducted into this and action should be taken against him and the House should be informed of this...
(Interruptions)

*Expunged as ordered by the chair.

[English]

MR. SPEAKER : Please sit down. We are not having a debate on the Women's (Reservation) Bill...

*(Interruptions)**[Translation]*

SHRIMATI SUSHMA SWARAJ : Everybody's stance about the women's reservation bill is clear. Almost all the parties have made their stance clear so I am moving ahead. Of the nine allegations that the leader of opposition has levelled, the last one is

[English]

"I charge this government with blatantly undermining the independence of our Foreign Policy"

[Translation]

She said that Foreign Policy...*(Interruptions)*

SHRI RAM VILAS PASWAN (HAJIPUR) : Mr. Speaker, Sir, you have fixed 6 o'clock for voting and now it is one o'clock. The House started at 11 o'clock and the members of the Congress Party spoke for around 10-15 minutes only. You can speak for three hours or four hours, I do not object to that but till now only 2-3 parties have taken part in the discussion in the house and in this way there are lots of other members who wish to speak. Allright, you have asked to speak for 2-4 minutes only but nobody is going to stop in 2-4 minutes. That is why I want to know that whether you have strictly adhered to the time limit that you have fixed for each speaker right from the beginning. This limitation to time should be implemented by you otherwise the time of 6 o'clock fixed by you will have to be extended. This is my submission...*(Interruptions)*

SHRI MULAYAM SINGH YADAV : We will not be able to stay after 7 o'clock, you do whatever you like.

[English]

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : Sir, I may submit to you that the debate is very constructive. I would request you that there should not be any time limit. Of course, we do not want to sit the whole night. But there should be reasonable increase of the time to ensure that the participants could perform...*(Interruptions)* I am not asking you. I am requesting the Speaker.

I share the concern of Shri Ram Vilas Paswan. There may be parties who may not have many Members but they would want to contribute. Therefore, the time limit of

6 o'clock should not be a restriction. It could be extended as you desire.

[Translation]

SHRIMATI SUSHMA SWARAJ : I want to speak further.

[English]

MR. SPEAKER : This had been decided in the Business Advisory Committee and also thereafter that yesterday and today are the days for debate and we will be concluding the debate today with voting and before that the Prime Minister would address the House. Shri Ram Vilas Paswan is right in saying that the Members who will be speaking later must also get enough opportunity to speak. I agree with him. Therefore, whatever time has been allotted in my observation which I made in the morning still stands. If some Members from the Ruling Party take longer time, other Members may not get an opportunity to speak or their time will be reduced.

Shri Ram Vilas Paswan, you can be rest assured that those parties, which were mentioned, would be given the time which was allotted to them. With this time limit also, we can finish the debate by 5 o'clock. If necessary, I would try to extend the time at that stage.

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, if you calculate the over all time of my speech you would find that I have not spoken for more than 28-30 minutes. But if every sentence is interrupted then definitely these 30 minutes would extend upto one and a half hours. I am not saying anything against them even then they are standing, I am referring to my point even then they are standing. I am coming to the last allegation levelled by her. In her last allegation she has said that we have badly wiped out the impartiality of the foreign policy. It may have been couched in decent language. Infact, it means that we are working under pressure of some country. You say that we are not following an independent foreign policy. There is no impartial foreign policy, this is what you want to say. Is not it? I am trying to gauge the meaning of what you have said yesterday, Hon'ble Deputy Prime Minister mentioned one thing about the Pokharan tests and said that it was the turning point. Hon'ble Deputy Prime Minister is present here. While speaking during discussion Somnathji asked Pokharan tests were turning points of what. Somnathji Da today I want to say it in the House that Pokharan tests were the turning point of India's self esteem, Pokharan tests were the turning point of national

pride, about the defence of the country. It was the turning point of external defence and it was the reply to your allegation that we work under America's pressure. I want to ask you whether a government functioning under America's pressure would have gone for Pokharan tests? The President of USA did not approve of the Pokharan tests and imposed economic sanctions against us. Since I am speaking in the context of foreign policy. I would not talk on other issues. The President did not approve of the tests and imposed sanctions on us but later on the same President changed and visited India. He praised India a lot. It reflects the success of our foreign policy...*(Interruptions)* The bigger issue is...*(Interruptions)* I am replying to the charge of surrender, Shri Atal Bihari Vajpayee did not request President Clinton to waive the sanctions. Is it not the fairness of our foreign policy? I want to say that it is the reinforcement of Indian pride. Shri Atal Bihari Vajpayee said while addressing the American Congress that nobody can guarantee full security and nobody can be under an illusion that they can escape from the onslaught of terrorism since they are thousands of miles away. The President of India, in London, while addressing press conference says the west has adopted double standard regarding terrorism; for self it is different and for other it is different; can any Prime Minister give such statements without having an independent foreign policy. This is what I want to ask.

Never before has India been invited for the G-8 summit. India is a special invitee in the summit of America, France, Germany, Russia and China, the Prime Minister of India shares the platform with such dignitaries, is it not a victory of our independent foreign policy. This I want to ask. The Prime Minister of Britain, Tony Blair comes out to receive the Deputy Prime Minister of India, does it not reflect the prestige of India in international arena...*(Interruptions)* We should be happy for that....*(Interruptions)*

SHRI KANTILAL BHURIA : Whenever, the Hon'ble Prime Minister visits China then there is chinese infiltration into Arunachal Pradesh-Is it your success...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, India should be proud of these things. This is the success of our foreign policy that India has carved a niche for itself in the international community. India has not compromised with the principles. India has not requested to remove economic sanctions. Despite this, the prestige of India has been reinforced. Whenever The Prime Minister and Deputy Prime Minister of India visit China they make their presence felt we should be proud of this but you are only trying to find faults. This attitude of criticism and disbelief...*(Interruptions)*

KUNWAR AKHILESH SINGH : The hon'ble Prime Minister visited China and gave away Tibet...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : You want to create a negative atmosphere...*(Interruptions)* The leader of the opposition taunts us that we are having make daydreams like Mungeri Lal when we talk about setting major targets and propelling India to become a nation of 21st century...*(Interruptions)* I want to say that Mungeri Lal belongs to the grassroot level and he dares to dream about bigger things...*(Interruptions)* Mungeri Lal is the Guard of Indian democracy. Mungeri Lal is symbolic to that society where a person residing in a hutment dreams to become a Prime Minister...*(Interruptions)* Mr. Speaker, Sir, this is the dream of Mungerilal...*(Interruptions)*

SHRI KANTILAL BHURIA : Mr. Speaker, Sir, they try to made us dream like Mungeri Lal. It is no reply...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, the time when Shri Ram Vilas Paswan would have thought while sitting in a hut of his village that he may be the Minister of Railways of the country, someone would have thought him as Mungeri Lal, When an astrologer would have predicted, after studying the horoscope of Rabri Devi, that she would be the Chief Minister of Bihar perhaps someone would thought her to be Mungeri Lal. The time when Sushma Swaraj would have thought having born in a middle class family that she would be a Minister of Cabinet rank...*(Interruptions)*

SHRI KANTILAL BHURIA : Mr. Speaker, Sir, this Government is full of scams and that's why they are giving this type of reply...*(Interruptions)* What type of reply is this? ...*(Interruptions)* Honourable Minister is misleading the House?...*(Interruptions)* What type of talk is this?...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : This is Mugerli Lal of democracy which makes Shri Lal Bahadur Shastri, the Prime Minister of India Chaudhary Charan Singhji, the son of a farmer is made the PM Shri Atal Bihari Vajpayee the son of a teacher is made the Prime Minister of India. This dream of Mungeri Lal is going to be true and if any body would like to fulfil his dream then he has to see dreams first and has to set bigger aims...

The Governor of UP Shri Vishnukant Shastri has written a four line poem in very simple language. He has written while questioning himself.

"Bara Kam kasie hota hai,

Poochha mere man ne

Bada Lakshya ho, Bari Tapasya

Bada Hridaya, Mridu Vani

Kintu Aham Chhota ho

Jis se milen Sahaj Sahyogi

Dosh Hamara Shreya Ram Ka

Yahi Prakirti ka Niyam Hai".

So I would like to say that we have set big target and we are doing hard labour for that and Honourable Prime Minister is having broad heart. Today I would like to say that we will fulfil the dream of honourable Prime Minister which he has seen and India will march ahead under the leadership of Atal Bihari Vajpayee and twenty first century will be India's century and it is our aim.

[English]

SHRI K. YERRANNAIDU (SRIKAKULAM) : Hon. Speaker, Sir, I am grateful to you for giving me this opportunity to speak on the No-Confidence Motion moved by Smt. Sonia Gandhi, Leader of the Opposition in this August House yesterday. It is very unfortunate but not quite surprising that on the eve of the Independence Day, the Congress Party moved the No-Confidence Motion on absolutely no issue when the nation was celebrating the achievements of Independence.

No-Confidence Motion is a constitutionally sanctioned instrument for the Opposition. The question is whether the Congress Party is making the right use of it. The Congress Party has not moved the Motion in the last four years. What great sin the Vajpayee Government did in the last week or even in the last month which prompted the Leader of the Opposition to move this No-Confidence Motion? There is no answer from the Congress Party. Four years of silence means the Government has been doing very well. That is why they have not moved the No-Confidence Motion on the floor of this House.

There are so many instances in the Lok Sabha where so many No-Confidence Motions have been moved against the Government of the day. The first No-Confidence Motion was moved by Shri J. P. Kripalani on 14th August, 1963. In the same Lok Sabha another three Motions were also moved. I have gone through the records. There were specific issues and there were specific charges against the Government every time they moved a No-Confidence Motion. If the Congress Party has remained silent all these

four years, it means the Government has been working hard; the Government has been doing very well.

In Parliamentary system, No-Confidence Motion is very powerful instrument, which has the potential of bringing down the Government of the day. But this is the nature of the Congress Party. Is it not undermining the Parliamentary institutions? This is a constitutional weapon. Once they want to use this Brahmastra against the Government to pull down the Government, they must have certain specific charges against the Government.

13.20 hrs.

(DR. RAGHUVANSH PRASAD SINGH *in the Chair*)

They have moved this No-Confidence Motion without any specific charges, without any issues. You take the example of Germany or even the United Kingdom, in case of Queens and Kings, if the Opposition brings a No-Confidence Motion, then they are ready to form the Government. There is an alternative Government. But in India, without any alternative, they are moving the No-Confidence Motion. What is our experience from the Tenth Lok Sabha? In the Tenth Lok Sabha, in the Eleventh Lok Sabha, in the Twelfth Lok Sabha and in the Thirteenth Lok Sabha, the experience is that there is no mandate for any single party. No political party has gained more than half of the seats right from the Tenth Lok Sabha. It means the country was heading for a coalition Government. If the Opposition wants to have discussion on any issues, there are so many other methods to have that. For example, they can insist on discussing the issues under Rule 184, which involves voting.

In this particular case, if they were very particular about a discussion on the CVC Report, had they wanted a discussion or a debate on the floor of the House, they could have used other parliamentary procedures. They could have given a notice to take up the issue under Rule 184. They could have pulled down the Government; they could have debated and charged the Government.

In the last eighteen months, they have not allowed the Defence Minister to answer the questions, they did not allow him to defend himself against the allegations made by the Congress and other Opposition parties. We are in democracy. Is it not the prerogative of a Minister, who is in the Council of Ministers, to answer every query? That is the real democracy. But they have not allowed him to answer any queries; nor was he allowed to defend himself against the allegations made against him. That is why,

every time they are insisting that the hon. Prime Minister should make a statement. The Defence Minister is well aware of the defence matters; he is well aware of the CVC Report and other things. Then, why should the Prime Minister make the statement? That is my question.

If they are interested in democracy, if they are interested in parliamentary procedures and systems, then they have to allow the Defence Minister to answer all the queries. If they are not satisfied with the reply, then they can retribute the Government, they can pull down the Government. But, by not allowing the discussion and by not allowing the Defence Minister to reply, how can they do justice to the parliamentary democracy? That is my Party's question.

By resorting to the No-Confidence Motion, the Congress Party has exposed itself showing that they have no faith in the elaborate and time-tested rules of business of this August House. If they are very particular about one single issue, they need not have moved the No-Confidence Motion. What was the experience of the Twelfth Lok Sabha? Due to the Congress Party, the Vajpayee Government had failed in the No-Confidence Motion by one vote. What had happened? The country faced the elections. Who was the loser? The country was the loser. We spent Rs. 6,000 crore as election expenditure. Is not the Congress Party responsible? This instrument of No-Confidence Motion is a Brahmastra. This should be the last resort. In the meantime, they could have made of other parliamentary procedures. If they are not using other parliamentary procedures, and if they bring No-Confidence Motion for all small issues and for non-issues, then what is the sanctity of the No-Confidence Motion? So, in this area, the principal Opposition Party does not have clarity in thought and does not have consistency in action. Of course, we cannot expect this from the Congress Party. This is the sad part of the story. What I mean to say is that this move of the Congress Party is politically motivated. In a desperate mood, the Congress Party moved this No-Confidence Motion. Without any convention, without any clarity and without any sense of purpose, they have moved this No-Confidence Motion. The Congress Party has suddenly realised that it should act as a real Opposition. In the last four years, they have failed to act as an Opposition. Had they acted as a real Opposition, they would have asked for discussions on important issues. Elections are going to be held in five States in November. Now, they have realised that they have to act as a powerful Opposition on the floor of the House. That is why they have moved this No-Confidence Motion. They are moving this with political and ulterior motive.

[Shri K. Yerrannaidu]

Suppose there are any charges against the Government, or suppose the Government has done anything wrong on an issue which is alarming to this country, or suppose the governance is not good or not appreciated through out the country, then they could have moved the No-Confidence Motion. The people throughout the country are praising the achievements of the last five years of the NDA Government, supported by my Party. So, the entire country is appreciating the performance of this Government. That being so, what is the need to bring the No-Confidence Motion at this stage? That is the question of my party.

The Congress Party, in this instantaneous case, thought of achieving one thing. In the last four years, there were several occasions when the Congress Party could have used this Brahmastra more meaningfully. Everybody was worried about the happenings in Gujarat. But they have not moved the No-Confidence Motion on that score. They moved a Motion under Rule 184. They asked for voting. So many opportunities were there. So many major issues figured before us in the last four years. But they have not moved No-Confidence Motion. If you take the case of the Third Lok Sabha, the Fourth Lok Sabha and even the Fifth Lok Sabha, they moved the No-Confidence Motion...
(Interruptions)

SHRI SHIVRAJ V. PATIL (LATUR) : I would like to clarify that the No-Confidence Motion is meant for discussing the entire performance of the Government and not the issues.

SHIR K. YERRANNAIDU : Of course, it is not the issues. In the name of demanding the CVC Report, you are talking about so many issues. We have one-month Monsoon Session. They have disturbed the proceedings for a number of days. Had these parties allowed the proceedings of the House, in the last 12 days, we could have discussed a number of issues under various Rules of Procedure. But they did not do that. Even in the past also, they moved three or four No-Confidence Motions for discussing several issues. But, in this Lok Sabha, on any of the nine failures that the Leader of the Opposition talked about they could have moved the No-Confidence Motion. Earlier, they did not do that. Even after giving notice of this Motion, the Congress Party has stated in public that its intention is not to bring down the Government. If the Congress Party is not interested in bringing down the Government, then, why have they moved this No-Confidence Motion?

I will now quote the editorial appeared in The Indian

Express. I will quote the people's perception in this country. The title of the editorial is : "Blunting the edge." It further says : "This No-Confidence Motion devalues Parliament's most potent weapon." This is the editorial. This is the public perception in this country. We should not use this Brahmastra every time for discussing non-issues.

What is the CVC Report? The hon. Defence Minister has categorically said that according to Rule 270 of the Rules of Procedure, the Government cannot put the report before any Committee due to secrecy. It is due to maintaining secrecy that is not given to the Committee. This is not the practice followed now only. Since Independence, since the first General Elections, this is so. If the Government has transparency, we can demand the document. We can ask the Government to amend the Rules of Procedure. Then, every document will come before the Standing Committee of this Parliament or the Public Accounts Committee. So, we have to amend the rules now in order to maintain transparency.

They are demanding the CVC Report. We are also accepting the view expressed by the hon. Defence Minister. We have to amend the Rules of Procedure. Then, everything will come before the Standing Committee or the Public Accounts Committee. So, this is the impression of the people of this country. The editorial categorically says that the Congress Party has used this No-Confidence Motion for some other reason. This is not appreciated by anybody.

The Congress Party has charged that this Government has miserably failed in the nine areas which are : Defence, National Security, social harmony, secular character of education, corruption, conditions of farmers, foreign policy and undermining the parliamentary institutions. These are the charges made by the Congress Party against the NDA Government. The TDP is supporting this Government...
(Interruptions)

Now, I will take up the issues one by one. The regional parties are there almost in every State of this country. Through you, Sir, I am putting this question to the Leader of the Opposition. Who is responsible for the emergence of the regional parties? From 1952 to 1980, there were no regional parties. Of course, one or two States were ruled by the regional parties. But now almost everywhere the regional parties are in power. The Congress Party has miserably failed in ruling the country. It is due to its misrule, corruption and favouritism. Due to all these sorts of things, everywhere the regional parties are coming up. Even Andhra Pradesh is ruled by a regional party. Tamil Nadu is ruled by a regional party. So also is the case in

respect of Haryana. Even so many other States are ruled by the regional parties. In this connection, I would like to say that my Chief Minister Shri Chandrababu Naidu said long back that in this country no single party would form the Government in future. Without the support of Regional Parties, there is not going to be any Government at the Centre in future. This is the need of the hour that without the support of Regional Parties no party can form the Central Government. But the Congress Party changed the policy. They have lust for power, they want to come to power at any cost, they like the chair. For the last so many years they have been in power at the Centre. Sir, what happened in Panchmarhi? I am asking this through you, Sir, to the Congress Party. In Panchmarhi, they passed a Resolution that Regional Parties are anti-nationals and they are not for nation building...*(Interruptions)*

SHRI SHIVRAJ V. PATIL : We have not said that they are anti-nationals...*(Interruptions)*

SHRIMATI MARGARET ALVA (CANARA) : We have not said that...*(Interruptions)*

SHRI K. YERRANNAIDU : Mr. Speaker, Sir, the Congress Party has felt that Regional Parties are not good for the country. They are saying that they did not say that Regional Parties are anti-nationals. I want to ask them as to what they did in the Shimla Sankalp. What happened in 1998 elections? The Congress Party decided to form the Government. They wanted the help of Regional Parties at that time. If they want to form the Government and if they want power, they want the help of Regional Parties; otherwise, they criticise the Regional Parties. Now, the Regional Parties are playing a vital role in nation-building.

Now-a-days, if the States are strong, then the Union is strong. For the last four-and-a-half decades, the Congress Party ruled this country and the States' powers were usurped. Even so many powers incorporated in the Concurrent List were taken by the Union Government and included them in the Union List. We have been fighting for so many powers. After the TDP came into power in Andhra Pradesh in 1983 under the leadership of Shri N.T. Rama Rao, we have been fighting with the Centre for the devolution of powers and for the devolution of finances to the States. We have achieved that also. That is why, in the coming days we have to build strong States. Then only, we will have a strong Centre. This is the philosophy of TDP. This is the philosophy of Regional Parties. They are talking about defence... *(Interruptions)* Mr. Speaker, Sir, they are charging the Government on defence matters. I would like to know in which regime the Bofors scandal happened. My

good friend, Shri Jaipal Reddy, was a Member of Parliament at that time and I was only an MLA in AP Legislative Assembly. He criticised the Rajiv Gandhi Government on the Bofors scandal. He resigned at that time. Not only did Shri Jaipal Reddy, but 110 MPs from the Communist Parties and TDP had also resigned protesting against the Bofors scandal and protesting against Rajiv Gandhi Government. Shri Jaipal Reddy toured throughout the country and spoke against the Bofors deal. What is he doing now? Who is Quatrocchi? Is he not a proven friend of Gandhi family? Why is he not brought to India for a fair trial and the disposal of the case in this country? Why did he suddenly and secretly leave India? The Congress has no answer for that. Now, they are talking of defence and other silly matters. That is what the Minister said. The cost of coffins is Rs. 1.87 crore and Bofors scandal is to the tune of Rs. 87 crore. Now, for small issues on defence matters and for political purposes, that is, to get political mileage, they are dragging the Defence Minister and Defence Ministry. So, it is a shame. We have to keep up the morale of the Defence Forces. They are day and night protecting the country. We won the Kargil war due to their sacrifices.

So, we have to boost the morale of the Armed Forces. If the Minister has committed any mistake, the law will take its own course. Before the law everybody is equal. Therefore, we should not try to make political gains out of small issues. This is the philosophy of the Telugu Desam Party.

Sir, they are talking about national security. What happened in Punjab 10 years ago? What is happening in the North-East for the last 40 years? What is happening in Jammu and Kashmir for many years now? Who ruled this country for four-and-a-half decades? Is the TDP responsible for all the problems in this country? Was Morarji Desai responsible? Was Jawaharlal Nehru responsible? This country has been ruled by the Congress Party for 45 years...*(Interruptions)* Who was behind in propping up Bhindranwale? The Congress Party is responsible for all the disturbances in the country. They are responsible for all the law and order problems.

Sir, from 1970 to 1998, for nearly 30 years, they spent Rs. 550 crore on national security and for modernisation of police forces in the States. But the NDA Government, in order to strengthen national security and in order to strengthen internal security, is providing Rs. 1,000 crore every year for 10 years and out of that, 50 per cent share is being borne by State Governments. In the current year, the Government of India is spending Rs. 20,000 crore on

[Shri K. Yerrannaidu]

national security, internal security and modernisation of police forces in the States. The credit for this goes to the NDA Government. Is this the reason why they have moved the Motion of No-Confidence against this Government? There is no answer.

Sir, they are talking about social harmony. What is the meaning of social harmony? Shri Janardhana Reddy and other Members of the Congress Party are sitting here. All the religions and communities in this country should live together peacefully. That is the essence of social harmony. In this connection, I would like to ask some questions to the Congress Party. Who started the Ayodhya problem? Who opened the locked doors of the disputed structure? Who performed Shilanyas at Ayodhya? The Congress Party has forgotten all these things.

Sir, during the tenure of Shrimati Indira Gandhi and Shri Rajiv Gandhi as Prime Ministers, Shri Janardhana Reddy was the Chief Minister of Andhra Pradesh. But how did he become the Chief Minister? Before he became the Chief Minister, Shri Chenna Reddy was the Chief Minister of Andhra Pradesh. * After that, Shri Janardhana Reddy became the Chief Minister of Andhra Pradesh. That is their style of functioning...*(Interruptions)*

SHRI N. JANARDHANA REDDY : Mr. Chairman, Sir, perhaps, this is the first time in Parliament that a leader from Andhra Pradesh has made such an allegation. If this Government or his party's Government in Andhra Pradesh inquires about it, we are prepared to face it. Let him not talk such irrelevant things...*(Interruptions)*

PROF. UMMAREDDY VENKATESWARLU (TENALI) : Mr. Chairman, Sir, the leaders from their own party have said that such and such person is responsible for this...*(Interruptions)*

SHRI N. JANARDHANA REDDY : Sir, if the Central Government or his party's Government in Andhra Pradesh inquires into it, we are prepared to face it. But let him not make baseless allegations....*(Interruptions)*

SHRI K. YERRANNAIDU : Sir, in that case, I will collect all the facts and submit here....*(Interruptions)*

SHRI N. JANARDHANA REDDY : Sir, he was saying that right from the days of Shri N.T. Rama Rao, the Regional Parties are fighting for devolution of powers. But

*Expunged as ordered by the Chair.

they are not able to give 29 powers to the local bodies. What are they talking?...*(Interruptions)*

13.39 hrs.

(MR. DEPUTY SPEAKER *in the Chair*)

SHRI K. YERRANNAIDU : Mr. Deputy Speaker, Sir, I demand, through you, that let a Parliamentary Committee be constituted and let it go to all the States in the country and study the position. The Government of Andhra Pradesh is fully committed for devolution of powers to the local bodies. We are conducting elections to the local bodies every five years and we have devolved financial powers to them. We are doing well compared to many other States in this respect. But still we have to transfer more powers to the local bodies....*(Interruptions)*

SHRI N. JANARDHANA REDDY : Mr. Deputy Speaker, Sir, he is throwing up a challenge and I take it...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Janardhana Reddy, if he yields to you, I would listen to you. .

SHRI N. JANARDHANA REDDY : He has yielded....*(Interruptions)*

SHRI K. YERRANNAIDU : I am not yielding to him.

SHRI N. JANARDHANA REDDY : He has mentioned about me.

MR. DEPUTY SPEAKER : Will you please sit down?
(Interruptions)

MR. DEPUTY SPEAKER : When I came, I saw both of you on your legs. I thought that you had yielded to Shri Janardhana Reddy. That is why I asked about it.

(Interruptions)

MR. DEPUTY SPEAKER : But you said that you were not yielding to him.

(Interruptions)

MR. DEPUTY SPEAKER : Prior to that, I do not know what has gone on record. He has said something about a personal reference.

(Interruptions)

MR. DEPUTY SPEAKER : If it is personal, I will give

him a chance later on, that is, after Shri Yerrannaidu finishes his speech.

SHRI K. YERRANNAIDU : I had yielded to him and he made his point. I have taken the name of Shri Janardhana Reddy. So, due to communal violence, the then Prime Minister, Shri Rajiv Gandhi removed Shri Chenna Reddy. Then, he had chosen Shri Janardhana Reddy...
(*Interruptions*) I have not attributed that to Shri Janardhana Reddy.

SHRI N. JANARDHANA REDDY : Sir, you kindly go through the records.

SHRI K. YERRANNAIDU : All right, you could go through the records.

MR. DEPUTY SPEAKER : I will go through the records. Shri Yerrannaidu says that he has not uttered what you have alleged to have been uttered by him.

(*Interruptions*)

MR. DEPUTY SPEAKER : I will go through the records. If it is there, I will remove it.

(*Interruptions*)

MR. DEPUTY SPEAKER : I have solved your problem.

(*Interruptions*)

SHRI K. YERRANNAIDU : Sir, the Deputy Prime Minister is here...(*Interruptions*)

MR. DEPUTY SPEAKER : Shri Owaisi, he has to yield to you.

(*Interruptions*)

MR. DEPUTY SPEAKER : Shri Yerrannaidu, are you yielding to him?

SHRI K. YERRANNAIDU : No, no; I am not yielding to anyone...(*Interruptions*)

MR. DEPUTY SPEAKER : Please do not interrupt.

(*Interruptions*)

MR. DEPUTY SPEAKER : An hon. Member is already on his legs. As per Rules, unless he yields to you, you cannot speak.

SHRI K. YERRANNAIDU : Sir, I am not yielding.

(*Interruptions*)

MR. DEPUTY SPEAKER : Nothing will go on record except Shri Yerrannaidu's speech.

(*Interruptions*)*

MR. DEPUTY SPEAKER : Will you please resume your seat?

(*Interruptions*)

SHRI K. YERRANNAIDU : I am not yielding.

MR. DEPUTY SPEAKER : Shri Owaisi, will you please resume your seat?

SHRI K. YERRANNAIDU : Sir, this has been the history since 1983. So far, there has been no communal incident in Andhra Pradesh, particularly in Hyderabad. Even if a small incident takes place, we curb it within three or four hours. Shri Owaisi is also here. He represents the Hyderabad constituency. Prior to 1983, during the Congress regime, how many incidents had taken place due to communal riots?

Now, the Congress Party has levelled corruption charges against the Government. 'Congress' and 'corruption' are two sides of the same coin. They have successfully institutionalised corruption. It has been their major contribution. Now, they say that Shri George Fernandes is corrupt. You can say anything about Shri George Fernandes, but you cannot call him corrupt. He was a socialist leader. Everybody in this country knows about Shri George Fernandes. How many scandals had taken place when the Government led by Congress Party was in power?

I have been a student of Andhra Pradesh University. So, I have seen Bofors scandal, sugar scandal, petroleum scandal and also a scandal relating to the allotment of houses. Even a telecommunication scandal was there. I am not attributing it to the Congress Party. But the Supreme Court had delivered a judgement against one or our colleagues. Even in the case of telephone scandal, the Supreme Court has given a judgement. They have awarded punishment against the culprit. Everybody knows about the scandals that took place in this country. That is why they have no right to talk about corruption. Corruption is a day-to-day affair of the Congress Party.

Now, it was not the Indira Government or the Rajiv Government that had brought 'Prime Minister' under the Lokpal. Everybody is discussing about Lokpal Bill. Even today so many political parties are asking the Prime

*Not Recorded.

[Shri K. Yerrannaidu]

Minister not to include the post of the Prime Minister in the Lokpal Bill. But the Prime Minister has said that it should be included in the Lokpal Bill and immediately the TDP hailed his decision. The TDP hailed the commitment made by Shri Vajpayee on the same day that people holding the highest post should come under the purview of the Lokpal Bill and then only we can give transparency to the people of this country.

Now, they are talking about disinvestment.

SHRI PRIYA RANJAN DASMUNSI : Mr. Deputy Speaker Sir, Shri Yerrannaidu has levelled serious charges against the Congress Party on the issue of corruption. I do not like to argue with him, but I would like to remind him only that with the support of the Congress Party, while he became the Minister of Rural Development in the Deve Gowda Government, he did not issue statement saying "I will not remain a Minister with the support of Congress." That is the point.

MR. DEPUTY SPEAKER : You can refer to this when you are given chance to speak.

SHRI K. YERRANNAIDU : The Congress has charged this Government on disinvestment. We claim that we are the masters of disinvestment, privatisation and liberalisation, but I would like to ask them who started liberalisation in this country. Was it not the Congress Government? They started liberalisation and now they are talking against liberalisation.

What has happened in Chhattisgarh? As you are aware, we have had a lot of discussion on the floor of this house in the case of BALCO. Now it is in the hands of a private enterprise. They are investing Rs. 6,000 crore in it. Now, the Chief Minister of Chhattisgarh, Shri Ajit Jogi is talking in favour of BALCO's expansion programme for Rs. 6,000 crore. The wages of the employees in the company have increased by 20 percent and they have also provided other facilities to its employees after its privatisation or disinvestment.

Even the Punjab Government is now talking in terms of disinvesting one of the best tractor companies, which is in the Government sector. Now, they are privatising it. They are going in for disinvestment. In the State of West Bengal, they have entered into joint venture. They have not disinvested but they have gone in for joint venture. What does a joint venture mean? Here again the private

enterprise will come in. Disinvestment or joint venture with a private enterprise, both are same.

This liberalisation process or the globalisation process was started by Shri P. V. Narasimha Rao and Dr. Manmohan Singh. Now they are putting the brakes to it. They have no national policy. In the Punjab Elections, they included in their manifesto that free power would be given to the farmers of Punjab. But what happened after the elections? When the Congress came to power, they have not given free power to the farmers. Now, in Andhra Pradesh they are saying that if Congress comes to power, they would give free power to the farmers. What happened in Orissa? In Orissa, when J. B. Patnaik Government was there, they started power reforms.

The Congress Party started power reforms in this country and now they are criticising the power reforms. Is this their liberalisation or globalisation? Is it not opportunism of the Congress Party? I ask the Congress Party and Shrimati Sonia Gandhi, on the floor of this House on this debate on No-Confidence Motion, what is the national policy of the Congress Party on power. She has to spell it out. Then only the people would appreciate. In one State their Chief Minister is talking one thing and in the other State their another Chief Minister is talking another thing.

Once, Shri Ajit Jogi came to Visakhapatnam. Sir, he is selling the surplus power at Rs. 3. He asked why the Chief Minister of Andhra Pradesh is not giving free power to the farmers. He is selling excess power at Rs. 3 and asking the Chief Minister to give free power to the farmers. He was talking to the Congressmen there. This is the philosophy of a national party like Congress. They should confine to the national philosophy. Then only the people would appreciate...*(Interruptions)*

MR. DEPUTY SPEAKER : Dr. Jagannath, you are disturbing your own leader. I am requesting you to please take your seat.

DR. MANDA JAGANNATH (NAGAR KURNOOL) : Sir, they are disturbing him.

SHRI K. YERRANNAIDU : Sir, this is the history of this country.

Mr. Deputy Speaker Sir, in the Tenth Lok Sabha, the strength of the Congress was 224; in Eleventh Lok Sabha, their strength was 136; in Twelfth Lok Sabha, their strength was 141; and in Thirteenth Lok Sabha, their strength is 110. The Congress is a national Party with the experience of 150 years...*(Interruptions)*

MR. DEPUTY SPEAKER : Shrimati Margaret Alva, when you get your chance, you can speak, not now.

(Interruptions)

MR. DEPUTY SPEAKER : Please do not interrupt. We do not have enough time.

(Interruptions)

SHRI K. YERRANNAIDU : Mr. Deputy Speaker Sir, these are the facts collected from the Lok Sabha Secretariat. What happened? Why has the number reduced in 13th Lok Sabha as compared to 10th Lok Sabha? The people are watching their deeds, their actions. Now, they are using this No-Confidence Motion against this Government...*(Interruptions)*

MR. DEPUTY SPEAKER : No running commentary please.

SHRI K. YERRANNAIDU : This Government is doing well. Everybody is appreciating it; people are appreciating it. They moved a No-Confidence Motion, they pulled down Shri A. V. Vajpayee's Government with one vote. They paid the price for 40 seats. They pulled down Shri H. D. Deve Gowda's and Shri I. K. Gujaral's Governments. They paid the price for 20 seats. If they want to take advantage by moving a No-Confidence Motion, their seats will be further reduced in the 14th General Elections. The Congress will be reduced to mere two digits. Sir, this is my statement...*(Interruptions)*

MR. DEPUTY SPEAKER : Silence please. Order Shri Janardhana Reddy.

(Interruptions)

MR. DEPUTY SPEAKER : Shrimati Margaret Alva, Please keep quite.

SHRI K. YERRANNAIDU : Mr. Deputy Speaker Sir, the people of this country are very clever. They know how to vote and whom to vote; and which party should come to power. Everybody knows it. If the Congress Party behaves like this, the people will punish them again. The people have punished them for the last four elections. They should realise this. In Andhra Pradesh, if my party says something, in Karnataka, if my party will say some other thing, I cannot do anything sir.

Now, the Leader of Opposition is charging this Government on farmers' issue. Sir she went to Anantapur in Andhra Pradesh. That is a drought-prone area. This part of our country receives the lowest rainfall after Jaisalmer.

She went there, and she gave cheques to the families of the farmers who committed suicide. Yesterday the Congress Party and some other Parties came to Hyderabad. They participated in a dharna. That is the situation prevailing in Anantapur. Now, the Karnataka Government—Karnataka is ruled by Congress—is constructing projects illegally. There is no response from the Congress Party. There is no response from the Leader of Opposition...*(Interruptions)* Is it not the duty of the Leader of Opposition to tell the Karnataka Government not to do that?...*(Interruptions)*

MR. DEPUTY SPEAKER : Shrimati Margaret Alva, when you speak you can refute, not now.

SHRI K. YERRANNAIDU : Mr. Deputy Speaker Sir, if you are very particular about the farming community, if you feel that the whole nation is one, you have to instruct the Karnataka Government to stop all illegal constructions, to release water to Andhra Pradesh...*(Interruptions)* Mr. Deputy Speaker Sir, you know this Government...*(Interruptions)*

MR. DEPUTY SPEAKER : Please stop this running commentary.

SHRIMATI MARGARET ALVA (CANARA) : Why is he charging Karnataka Government?

MR. DEPUTY SPEAKER : You will get your chance. When you get your chance, you can refute it.

SHRI K. YERRANNAIDU : Mr. Deputy Speaker Sir, regarding farmers, I will explain to this House that the Congress Party is shedding crocodile tears now. What have they done for them in the last 40 years? What about the targets fixed for banks as far as priority sector lending is concerned? We have never met the targets fixed in our country since independence when the Congress was ruling. There is a national agricultural policy. Is this not the duty of the Government which ruled this country for 4½ decades to take care of this? There is no national agricultural policy. There is a comprehensive agricultural policy envisaged by the NDA Government. Even now, we have given 2.70 crores of Kisan Credit Cards to the farming community. They have earmarked crores of rupees in the Budget in the name of the farmers alone.

SHRI N. JANARDHANA REDDY : He should be corrected.

MR. DEPUTY SPEAKER : When you speak, you can correct it. You will get your chance and then you can correct it.

SHRI K. YERRANNAIDU : There are many achieve-

[Shri K. Yerrannaidu]

ments. The National Crop Insurance Policy is there. For the first time in the history since Independence, the poor farmers have been given loans at the reduced interest rate of 9 per cent. This is a historical event in this Independent country. So, we have done so much for the farming community. I agree that it should be reduced further to 5 per cent or 4 per cent.

The farmers should get loan at four or five per cent. That is my Party's demand. They reduced the interest from 14 per cent to nine per cent. It is an appreciable thing. The NDA Government did a lot for the farming community. Now, they are criticising the NDA Government on the issue of farmers.

Sir, the Congress Party, the national Party has ruled the country for four-and-a-half decades. Now, as a responsible Opposition, it has to sort out Tomorrow, if it wants to come to power in all parts of the country, it has to act very perfectly and very constructively without any bias. Only then the people will appreciate.

The Congress Party has no national policy. For getting power, they are talking in one voice in one State and in another voice in another State.

Sir, the NDA Government is supported by TDP from outside. TDP is a regional Party. We are extending our support from outside to this NDA Government based on the National Development Agenda, that is, the Common Minimum Programme. TDP is for secularism, for development and for good governance. On these broad-based areas, we are extending the support. We never spared this Government. If secularism is in threat, we raised our voice. Everybody knows as to what extent TDP went on Gujarat issue. Even on the farmers' issue and other issues, we have not spared this NDA Government. We have not allowed them to deviate from the Common Minimum Programme. Religion should not come into the governance. We appreciated the Prime Minister's recent statement regarding Ayodhya. The NDA Government's stand is very clear. The Government is committed to settle this issue by the Court verdict or by mutual settlement. There is no other third alternative to settle the issue. That is why, we are very happy. We are watching the Government's functioning and not allowing them to deviate even an inch from the Common Minimum Programme. Now, the NDA Government is doing well.

Now, I would like to tell the Congress Party through you, Sir that they do not have any issue. Shri Acharya

Kriplani had moved the first No-confidence Motion. I read his speech and the debate. From the charges he framed, there was an issue. But now, what are the issues? They moved this No-Confidence Motion on non-issues.

The NDA Government, for the first time in this country, constructed 15,000 kilometres of four-lane Golden Quadrilateral roads. That is why they are moving this No-confidence Motion against this Government! This Government has decided to inter-link all the rivers to eradicate poverty and to send water to the drought-prone areas. That is why they are moving this No-confidence Motion against this Government! This Government has given 2,70,00,000 Kisan Credit Cards to the farming community. That is why they are moving this No-confidence Motion against this Government! In the last 40 years, various Governments had given three lakh phone connections, and in the last five years this NDA Government has given three lakh phone connections. That is why they are moving this No-confidence Motion against the Government led by Shri Vajpayee! Even on gas connections, everybody was approaching the Members of Parliament. Now, I have taken so many coupons but nobody is approaching me. This is the achievement of the NDA Government. Now, everybody is getting gas connection. In the last 40 years, they distributed three-and-a-half crores, and in the last five years, the NDA Government distributed three-and-a-half crores. That is why they are moving this No-confidence Motion against this Government! They are Controlling communal violence in this country. That is why they are moving this No-Confidence Motion against this Government!

Sir, there is no answer from the Congress Party. They are mentioning about the CVC and saying that the Prime Minister has not given the reply, which they are demanding. Normally, as a responsible Opposition, they have to allow the Minister to reply and they have to pull him down through the supplementary questions.

14.00 hrs.

They have to elicit information from the Government. If they have not allowed him for 18 months, then how can they have belief in the parliamentary democracy. In the parliamentary democracy, we allow the Minister. We can pinpoint the Government. We can pull down the Minister for his wrong acts. That is the role of the Opposition. Otherwise, how can you get the truth? How can we know the truth? How can we know the misdeeds of the Government? You are using this Brahmastra for all these small issues. That is why in other countries, if they move the No-Confidence Motion, the Opposition is ready to form

the Government. If they are ready to form the Government, then they move the No-Confidence Motion. In our Indian Constitution, that provision is not there, but we have to prevail on our sense. Once you move, then you have to be ready. Otherwise, you have rule 184 in the rules of business. We have rule 193. We have Half-an-Hour Discussion. Despite all this, you have stalled the proceedings. We have to discuss so many issues by way of raising motions under various rules. So, what is the need for this motion? What is the necessity? But after moving this motion, our friends said in front of the Press people, "Our intention is not to pull down the Government; our intention is not to dislodge the Government." Then, why is this No-Confidence Motion, this Brahmastra? You have to avail all the options under other rules. So, this is the time for everybody and I am appealing to all of you think.

Even our hon. President of India on the even of Independence Day address to the nation has said :

"Future generations will remember us not by the number of religious places we have built, but by the economic progress that we have generated."

That is the speech of our hon. President of India on the eve of Independence Day. This is the time for all of us to work towards faster economic growth and political stability of the country, which is the need of the hour.

The TDP unequivocally opposes the no-trust move. I am sure the motion will meet a humiliating defeat which the Congress Party richly deserves.

MR. DEPUTY SPEAKER : Shri P. A. Sangma.

(Interruptions)

MR. DEPUTY SPEAKER : Let us hear Shri Sangma.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Suresh Jadhav, he is a former Speaker.

SHRI PURNO A. SANGMA (TURA) : Mr. Deputy Speaker, Sir, yesterday, the hon. Defence Minister quoted a paragraph from the book written by one of the Ambassadors of America to India. Today, I would like to quote some other Ambassador. Mr. John Kenneth Galbraith, once upon a time an Ambassador to India, has described India as a functioning anarchy. He described India as a functioning anarchy India as a functioning anarchy. He described India as a functioning anarchy I was wondering if Mr. Galbraith would have witnessed the

proceedings of this august House, perhaps he would have described it as disfunctioning anarchy. I think we need to do something to have a meaningful debate. It is not necessary to have the debate always in tension. We should relax some times, listen to each other and have some tolerance.

This is the 26th No-Confidence Motion in the history of Indian Parliament. With my due respect to Shri Yerrannaidu, I would say that it is the right of the Opposition Party to table a No-Confidence Motion.

It is a question of judgement for the Opposition about the timing, purpose and issue of the No-Confidence Motion.

Yesterday, some people had come to see me. They were telling us :

[Translation]

"After listening the speech of Chandra Shekharji and Mamtaji I am feeling that what was the necessity of No-Confidence Motion."

[English]

I think, Shri Chandra Shekhar had referred to the way the Congress has been co-operating with the Government in passing the Bills without any discussion. One of them was a little desperate. I think, he is very strong supporter of the Congress. He said, 'I do not know who has advised Madam to bring this No-Confidence Motion.' The other person said, 'Do you not know who has advised her?' The first one said, 'No', to which the second one said, 'Arre, it must be Atalji himself! It must be the Prime Minister himself who has advised the Leader of the Opposition to bring this No-Confidence Motion.' There is an impression that there is a perfect understanding between the Ruling Party and the main Opposition Party, at least between the two heads.

Whenever we listen to Shri Jaipal Reddy, some of us have the opportunity of enriching our English vocabulary and some people like me, of course, get nervous. There was a point of order raised by an hon. Member that he was not able to understand what Shri Jaipal Reddy was speaking and the Chair upheld the point of order saying, 'Even I do not understand'. Shri Jaipal Reddy said yesterday why this No-Confidence Motion was brought and I quote : "To win the hearts and minds of the people". This No-Confidence Motion has been brought for winning the hearts and minds of the people. Who has coined this phrase : "winning the hearts and minds of the people"? Incidentally or accidentally, it happened to be coined by

[Shri Purno A. Sangma]

Donald Rumsfeld, the Defense Secretary of the Bush Administration to justify its war on Iraq. I do not know why Shri Jaipal Reddy has particularly chosen this expression from Donald Rumsfeld.

The immediate reason for bringing this No-Confidence Motion, as well all understand, has been the PAC Report vis-a-vis the CVC. I do not want to go into the details of that. I think, it is proper for me to quote Shri K. Subrahmanyam, who was quoted yesterday by the Leader of the Opposition. Shri K. Subrahmanyam, in his recent article, "How Safe We Are is a Secret"—that is the title of the article—write and I quote :

"Post World War II, defence management and budgeting have been thoroughly overhauled and modernised in the UK and the US, but in India this crucial sphere remains an arena for political grandstanding. For example, our so-called scams regarding weapons' acquisition deals almost invariably focus on the procedural aspects of such negotiations losing sight of the fact that it is not the procedure which calls for scrutiny but the clandestine pay-offs that take place outside the loop. The result is that often the purchase of urgently required material is chronically delayed because those entrusted with the task are too wary to take a decision for fear of being subsequently pilloried for corruption. Once again, in the name of national security, that same security is jeopardised."

I think that is good enough.

I would like to make one point. Many other Members of the Opposition have pointed out regarding the boycott of the Defence Minister. As a humble parliamentarian—I have been in this Parliament for more than 25 years now—I feel that it is not correct for the Parliament or for any Party to boycott a minister. It amounts to a challenge to the constitutional authority of the hon. Prime Minister. Therefore, if anybody has to be boycotted, I think it should have been the hon. Prime Minister and not the Defence Minister. I am, therefore, happy that yesterday the Congress Party was good enough to hear his speech.

The hon. Deputy Prime Minister and Minister of Home Affairs yesterday, while opening his speech, said—'I welcome this motion because it has given an opportunity for the Government to highlight their achievements.' I think for more than two hours this morning the hon. Minister of Parliamentary Affairs Shrimati Sushma Swaraj has also tired it. I have prepared a very small progress report to

this Government. I will be very brief and I will just go through a small progress report that I have prepared about the NDA Government.

In the first paragraph of the NDA manifesto of 1999 it says :

"Time-bound programmes for administrative reforms including police and other civil services."

This is stated in the first paragraph. I do not know what action has been taken. In my knowledge no action has been taken.

Para 2 of the manifesto says :

"Bring GDP growth to seven to eight per cent level and control the fiscal and revenue deficits."

I think we all know what the GDP growth is. The GDP growth rates have been 6.25 percent in 1999-2000, 4.3 percent in 2000-2001 and six percent in 2001-2002 and it is estimated to be 4.2 per cent in 2002-2003. That is the performance of the NDA Government.

In the same paragraph they said :

"Achieve foreign direct investment of at least ten billion US dollars per year."

That is stated in paragraph 2 of the manifesto. Hon. Minister Shri Arun Shourie is very much here and he will tell us. But my information, according to your Economic Survey is, the actual inflow of foreign direct investment has been 2.2 billion US dollars in 1999-2000; 2.3 billion US dollars in 2000-2001 and 3.9 billion US dollars in 2001-2002. This is an against 10 billion US dollars per year as stated in the manifesto.

Paragraph 6 of the manifesto says :

"Increase national savings to 30 per cent of the GDP."

This is what your manifesto says. But the total domestic savings as per the Economic Survey is only of the order of 23 percent.

Paragraph 7 of the manifesto says :

"We will constitute a development bank to promote the requirements of the self-employment and unincorporated sectors."

I have not heard of such a development bank which wants to promote self-employment to our young people.

Paragraph 11 of the manifesto says :

"Make labour in the organised and the unorganised sectors equal partners in production."

I know that the Second National Labour Commission has been appointed and its report has been submitted on 1st June, 2002. I take a lot of interest in this matter because I happened to be Labour Minister for nine years. I am not sure whether this report of the National Commission is being implemented or not.

On unemployment, they have said in para 12 of their manifesto 'thrust on *berozgari hatao*'. Now, according to your own report, unemployment level is seven to eight per cent on current daily basis as far as unorganised, uneducated labour is concerned. When you come to educated youth, unemployment ranges from 17 to 20 per cent. I would like to know from this Government where is the slogan of *berozgari hatao*.

In para 13 of the manifesto, it is said 'we will embark on a strategic pro-poor policy for the upliftment of people living below poverty line. Now, all the various activities under poverty alleviation programme, which have been in existence for long, started by the Congress Party are being continued. May be, people say that the number of people living below the poverty line has come down to 26 per cent, but I do not know the actual position.

In para 14, the manifesto says 'we shall ensure food security for all to create a hunger-free India and improve public distribution system'. We know what is happening in Orissa. We have starvation death reports and as against the requirement of 17 million tonnes as buffer stock, we do have a stock of 48 million tonnes of foodgrains and yet our public distribution system has thoroughly failed.

On drinking water, para 15 of your manifesto says 'provision of drinking water to all villages within five years.' Now, my information says that there are still 1,27,000 habitations in the country which are only partly covered or fully uncovered as far as supply of safe drinking water is concerned. Where is the slogan of safe drinking water in five years?

Education for all is what para 16 of your manifesto says. It says 'education for all and investment on education at six per cent of the GDP'. In fact, investment of six per cent of GDP for education was decided by Shri Narasimha Rao Government and not by the present Government, but what is the position of its implementation today? If you scrutinises the Budget, you will find that the country as of today is spending only 3.7 per cent of the GDP for education though we made a promise that six percent of GDP shall be spent for education.

This morning, there was a heated debate on empowerment of women, political empowerment of women. I am not going into that. My name was also dragged by Shrimati Sushma Swaraj, but I do not want to make any comment on that.

NDA manifesto in para 18 says that you shall establish a development bank for women entrepreneurs. I do not know where is that development bank for women entrepreneurs. I am yet to see it and I am yet to hear about it. Then, para 20 of your manifesto says 'establishment of national charter for children to relieve them for hunger and illiteracy and give them health care.' I do not know where is the national charter.

In para 21, you have mentioned to stabilise population by 2010 by improving access to primary education, health services and universalisation of primary education. I think, we all know that it is a big goal.

Now, on Scheduled Castes and Scheduled Tribes, your manifesto in para 37 says that you will present a national charter for social justice for Scheduled Castes and Scheduled Tribes. I do not know whether this has been done, but on this particular issue, I would like to make one more point. I had spoken about this particular issue on a number of occasions on the floor of the House. I have met the Home Minister also a number of times. The reservation of jobs for Scheduled Tribes in the jobs of Delhi Government has been kept in abeyance.

Thousands and thousands of jobs, which were meant for the Scheduled Tribes in the Delhi Administration, are not being given to the Scheduled Tribes. They are just being kept in abeyance. We have made a lot of moves. The Commission for Scheduled Castes and Scheduled Tribes have taken a decision; I have myself met a number of officers; the Home Minister has assured me so many times, but till today it has not been done. I am sorry to state, but the Scheduled Tribes boys and girls have no access to the Government jobs in the Capital of India, and then you talk about bringing the tribals into the national stream or mainstream. It is absolutely contradictory of what you are doing.

I am sorry, and I find that the Home Minister is not here. I have decided that if this matter is not decided in the next one week I will go on an indefinite hunger strike in front of the home Minister's residence.

Next I come to the point on secularism. I just do not want to talk much on secularism. Last time, in the debate,

[Shri Purno A. Sangma]

I talked about Professor Hettington's book on Class of Civilisation. I do not want to talk about it, and repeat it. But, what I want to point out is the manner in which the minorities—particularly the Muslims and Christians—are being subjected to so much of atrocities. I think you forget that millions and millions of our people have gone to those countries where they belong to that particular religion. You talk of West; you talk of America; you talk of the Middle East, millions and millions of Indians have gone there and are earning their livelihood, and here we have treated them in such a manner. I think, it is very very unfair. I think, your outlook has to be broadened, and this has to be done.

As far as this debate is concerned, I do not want to prolong more, but in the beginning I started by saying that had Mr. John Kenneth Galbraith witnessed our Session, then he would have described it as a dis-functioning anarchy...*(Interruptions)*

SHRI TARIT BARAN TOPDAR (BARRACKPORE) : The Government is suffering from anarchy.

SHRI PURNO A. SANGMA : Sir, today in the Times of India there is a very interesting cartoon by Laxman, and it shows two MPs entering the Parliament, and they are shown as saying : "Pandemonium at eleven, stalling the proceedings at eleven thirty, walk-out at twelve o' clock. After that we can meet and plan our election strategy!" This is the impression of people about us; about the Parliament; and about our behaviour. Let us correct ourselves. Please, as a former Speaker of this august House. I would once again plead with all the Members that let us listen to each other. Why do we have to make too much provocative speeches? I think the ruling party is still suffering from Opposition syndrome. I remember, Atalji proudly saying on many occasions that : "I have been in opposition for 40 years." With pride he speaks, the Prime Minister. I think, this 40 years in opposition is not going out of his mind, and out of the mind of many of you. Therefore, I still see the Opposition syndrome in the Treasury Benches. Why do you have to make such provocative speeches?

I do not think that you need to worry about this No-Confidence Motion. The Defence Minister has come here, and he knows much more about defence. Of course, my leader was also a Defence Minister, once upon a time.

I military parlance, I am told there is something called UXO. It means Un-exploded Ordnance. I think this No-Confidence Motion is nothing but UXO. It will not explode.

14.25 hrs.

(MR. SPEAKER *in the Chair*)

SHRI TARIT BARAN TOPDAR : Sir, the Government is suffering inertia. Shri Sangma spoke of the first law of Newton, whereas the speak of third law.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T. R. BAALU) : Mr. Speaker, Sir, first of all, I would like to promise Shri Sangma, a good old friend, that I would be very soft in advancing my points. I would not speak aggressive.

SHRI SHARAD PAWAR (BARAMATI) : You have to maintain the environment.

SHRI T. R. BAALU : The Leader of the Opposition, Mrs. Sonia Gandhi, moved the No-Confidence Motion against the Vajpayee Government, against me, against Mr. George Fernandes, against Mr. Nalk and other colleagues. I oppose the No-Confidence Motion not because I am a Minister but because the No-Confidence Motion moved by the hon. Leader of the Opposition lacks vision, direction and destination.

Sir, I would recall the J. P. Movement in 1977, after the onslaught and the tyranny of the Emergency. The late lamented leader, Thiru Jayaprakash Narayan, wanted to unite the non-Congress Opposition. He called the *Jan Sangh*, and Shri Vajpayee and Shri Advani were leading it at that time. The Socialist Movement was led by my friend, Thiru George Fernandes, and Thiru Madhu Limaye. The Congress (Old) was led by Shri Morarjibhai and Shri Ashoka Mehta. The Lok Dal was led by the greater leader, Thiru Charan Singh, with Babuji, who had left the Congress. All these tall and towering personalities had requested none other than Dr. Kalaignar Karunanidhi from the South, whom I follow, to join the J. P. Movement. On behalf of that Party, I intend to speak about something that the Congress has forgotten.

Dr. Kalaignar Karunanidhi, who was the architect of modern democracy, was instrumental in the formation of the Janata Party to oppose the Congress. Though we were not a part and parcel of the Janata Party, we were with the Janata Party to oppose the Congress. Why I am saying all these things is that the friendship with Thiru Vajpayee, the friendship with Thiru Advani, the friendship with my dear friend—sometimes, he is my dear friend and, sometimes, he will be a friend of somebody else—Thiru George...

[Translation]

MR. SPEAKER : I have not been able to understand properly.

[English]

SHRI T. R. BAALU : I am saying this in a lighter vein. In a way, the flower of friendship blossomed while we were facing the blood-soaked tyranny of the Emergency. This friendship of Thiru Vajpayee with Dr. Kalalgar has celebrated its Silver Jubilee. The friendship was not created to share the power. This friendship is an ever-lasting friendship and it will not be a treacherous one. It was not borne out of sharing the power in the 1990s or 1998, to be precise.

I would prefer to mention about the great leader Thiru Vajpayee, a towering personality with political sagacity, total commitment to regional aspirations and the commitment to democratic values. It is because of his commitment to democratic values that Shri Vajpayee was instrumental in conducting the elections in Jammu and Kashmir, in spite of unending terrorism and in spite of problems being created by misguided young elements in Jammu and Kashmir, the elections were conducted and the results were declared. Who won the election? It was not the religion, not the caste, not the creed, and not the communal forces that won the election. It was the Indian democracy that has won the election.

I would point out some of the things which the Government inherited in its inception phase. There were a lot of chronic problems that this Government had to face. The first was that of the balance of payments position. As you know, the balance of payments position depends upon foreign exchange and the foreign exchange depends upon the imports and exports. Thiru Ram Nalk is here. What was the import of oil bill five years ago? It was 6.48 billion dollars. Now, in 2003, it is 17.69 billion dollars. It is of the order of Rs. 84000 crore. The imports have risen to 45 per cent. Because of the prudent export import policy of the Government, because of the prudent management of the Ministry of Commerce and Industries because of by my leader Thiru Murasoli Maran's prudent import and export policies, exports went up to 58 billion dollars in real terms. The exports in the first year of this Government were 33.21 billion. Now, they have touched 52.37 billion. That means a 58 per cent increase in real terms.

When the Opposition left the Government, the reserves' position was of the order of 24 billion dollars. Now it is 86 billion dollars. That means, a 62 billion increase has been added within a matter of five years. Mr. Speaker, Sir, Indian interests were effectively and boldly articulated at various forums of World Trade Organisation at Seattle, Doha, etc., by the hon. Minister Thiru Murasoli Maran.

The second chronic issue was inflation. You know that in all the developed countries inflation is of the order of one to two per cent. What is the inflation rate under our regime? It is only three to four per cent on average.

The third chronic problem was the shortage of foodgrains. However, no Indian citizen has felt even the pinch of the drought conditions. We have been able to manage all this. Not only that, we are the sixth largest exporter of foodgrains in the world.

The fourth point is infrastructure facilities. If we do not have enough infrastructure, the country cannot develop economically. Let us take the ports. Previously ships used to wait for berths. Nowadays, the berths are waiting for the arrival of ships.

In the telecommunications field, a great revolution has taken place under this Government. I am proud to say that. In the roads sector, the Golden Quadrilateral is commitment towards national integration, towards giving employment opportunities for the people who need them.

The North-South Corridor from Kanyakumari to Srinagar; the East-West corridor from Silchar to Por Bandar and the Golden Quadrilateral go to show the performance and achievements of hon. Thiru Vajpayee's Government.

There has been a saving of Rs. 8,000 crore; and 2.5 lakh people are getting employment opportunities daily. Will anybody deny that? It is 54,000 crore project, a bold step taken by Thiru Vajpayee.

Sir, there has been a swapping of high cost interest. This Government's approach is nothing but pragmatism.

Sir, there are a lot of Opposition-ruled State Governments. Not only those Opposition-ruled State Governments, but almost all the State Governments are very much under trouble because of borrowings due to various reasons. I do not want to mention all those things. But I would cite certain examples.

The total borrowings of all the State Governments at large is Rs. 6,72,000 crore out of which Rs. 1,10,000 is borrowed at high costs of interest ranging between 13 per cent and 20 per cent. To see that problem is addressed, this Government, the Vajpayee Government, the NDA Government has extended an helping hand to all the States. We said to them that they would get the money at a lower rate of interest between nine per cent and 10 per cent to swap high cost, so that they could escape the

[Shri T. R. Baalu]

debt trap. This scheme was created by the present Finance Minister and the previous Finance Minister of this Government. I thank both of them for the scheme...*(Interruptions)*

SHRI K. A. SANGTAM (NAGALAND) : Mr. Speaker, Sir, with your permission, may I ask one thing?

MR. SPEAKER : No permission, please. So, please sit down.

(Interruptions)

MR. SPEAKER : Shri K. A. Sangtam, no interruption please. Please sit down.

(Interruptions)

SHRI T. R. BAALU : Sir, as far as the State Governments are concerned, under the Ways and Means scheme, the limit has been increased. The period of accommodation of the Ways and Means loan has been increased.

Then, the recommendations of the Eleventh Finance Commission have also been totally accepted. Out of the taxes, 29.5 per cent of the revenue would go to the States. That was the decision made by the Vajpayee Government...*(Interruptions)*

SHRI K. A. SANGTAM : Sir, during all these debates, there is no reference about the North-East...*(Interruptions)*

MR. SPEAKER : Shri K. A. Sangtam, I have not given you the permission to speak. Please take your seat

(Interruptions)

SHRI T. R. BAALU : Sir, I would now give certain information for the benefit of the House about the total loan amount payable by various State Governments. By Andhra Pradesh, the amount payable is Rs. 50,000 crore; by Bihar, it is Rs. 44,649 crore; by Gujarat, it is Rs. 46,689 crore; by Karnataka, it is Rs. 32,597 crore; by Kerala, it is Rs. 30,000 crore; by Madhya Pradesh, it is Rs. 34,000 crore; by Maharashtra, it is Rs. 62,000; by Orissa it is Rs. 37,950 crore; by Rajasthan, it is Rs. 40,890 crore; and by Tamil Nadu, the amount payable is Rs. 40,947 crore. All together, the borrowing of Rs. 6,72,000 crore are to be settled quickly...*(Interruptions)*

MR. SPEAKER : Shri Anil Basu, please do not disturb the House. Let him continue. Please sit down, now.

SHRI T. R. BAALU : Sir, as regards the Government's achievements concerning my Department, they are as follows.

In regard to forest clearance, 3,157 projects have been cleared. It involves 2.3 lakh hectares of forest land...*(Interruptions)*

Prior to 1999, the average project clearance was 252 projects per year whereas now, after 1999, 892 projects are being cleared per year.

Sir, 160 forest villages have been converted, not in a BJP-ruled State, not in the NDA-ruled State, but in Madhya Pradesh, as revenue villages.

The forest coverage has increased to 38,245 square metres. The Bio Diversity Bill has already been passed. The National Bio Diversity Authority has been established.

Sir, we have also constituted the National Forest Commission. Then, the National Institute of Coastal and Marine Bio Diversity is being set up at Kanyakumari.

Sir, as regards Joint Forest Management Committees, 72,743 such Committees have been formed in 27 States involving 16.25 million hectares of forests. These committees are managed by 2.5 crore people, of which about 50 lakhs are women. About 68 lakh Scheduled Castes and about 87 lakh Scheduled Tribes population is involved in these committees...*(Interruptions)*

MR. SPEAKER : Please do not disturb him. Please sit down. You can make your point when your turn comes.

(Interruptions)

SHRI T. R. BAALU : In the case of Forest Development Agencies, a total of 342 FDA projects have been sanctioned costing about Rs. 728 crore and covering an area of 5.6 lakh hectare in 12,442 villages in 25 States...*(Interruptions)* In the case of environment clearance, we have cleared 613 projects during 1999-2003, out of 1313 projects, from 1994 to 2003, costing about Rs. 1,80,000 crore...*(Interruptions)* In the case of National Green Corps, we have started 52,000 eco-clubs in 593 districts involving about 25 lakh students. Our target is to increase the number of eco-clubs to 75,000 in the current year...*(Interruptions)*

MR. SPEAKER : Shri Baalu is giving the information which is available with him. He is giving them for the information of the House. If you have any objection, whenever any Member from this side speaks, he can refute

the information that he has given. But this is not the way in which you can go on disturbing him.

(Interruptions)

MR. SPEAKER : We have very little time today. I would request all the hon. Members to cooperate with the Chair and see that the business is finished in time. As I have been telling, at 5 O' clock, the hon. Prime Minister is going to speak in the House. Thereafter, Mrs. Sonia Gandhi will give a reply. If you disturb the Members while speaking. I am sure, they would take a longer time; and you will be deprived of your opportunity to speak. There are many Members from smaller groups to speak; they have every right to speak and your disturbance will cost them. Therefore, please do not do it.

(Interruptions)

MR. SPEAKER : Unnecessarily you are wasting the time of the House. Do you not want the Members from smaller groups to speak in the House at all ? They have the right to speak and you shall not disturb.

Let the hon. Minister conclude his speech. Thereafter, Shri Dasmuni is going to speak. Whatever you want to say, you can pass it on to him and he will point it out.

(Interruptions)

MR. SPEAKER : Shri Acharia, please sit down. It is not Question Hour.

If the hon. Minister is giving any wrong information, you can pass it on to Shri Dasmuni and he will refer to it. I am sorry; I will not take anything on record. Please sit down.

SHRI T. R. BAALU : In the case of National River Conservation Programme, we have cleared projects worth about Rs. 2580 crore. In the outlay for this year, there is a quantum jump from Rs. 725 crore to Rs. 1825 crore.

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (PURNEA) : Mr. Speaker, Sir, yesterday in this lobby * why the issue of fodder scam is raised? Will anybody be threatened in the house due to saying same things on some issues.

MR. SPEAKER : You are speaking about member of

*Expunged as ordered by the Chair

Rajya Sabha. You can not allege in this House about member of Rajya Sabha.

(Interruptions)

MR. SPEAKER : I will permit you after he completes his speech.

(Interruptions)

MR. SPEAKER : Shri T. R. Baalu is on his legs. You can raise this matter after he completes his speech. Then Shri Suresh Jadhavji will raise this issue.

SHRI CHANDRAKANT KHAIRE (AURANGABAD, MAHARASHTRA) : I will raise this point in my speech. Malhotraji is sitting here, he had been threatened in the lobby...(Interruptions) Is it Bihar...(Interruptions)

[English]

MR. SPEAKER : Shri Baalu, you have been given 20 minutes' time.

SHRI T. R. BAALU : I will conclude my speech within five minutes. I do not need much time. I know how to conduct myself. If there is disturbance, you will have to give me extra time.

MR. SPEAKER : Please go ahead. Only whatever Shri Baalu is saying, will go on record.

*(Interruptions)**

SHRI T. R. BAALU : Cutting across party lines, be it BJP, AIADMK, Congress or for that matter anybody, there are certain common issues which are lingering in the minds of Tamil people. Tamil is an ancient language which is more than 2500 years old. It has got its own cherished culture, civilisation and tradition but this particular language hitherto has not been declared as a classical language. It is not a matter of my Party alone. Cutting across party lines, I do not think anybody will object to it.

This particular matter was referred to the hon. Prime Minister by our hon. leader Dr. Kalaingar Karunanidhi and other Members of Parliament belonging to DMK. It has been referred to many a time. Our demand is that Tamil language may be declared as a classical language. Not only that, it has to be one among the official languages in the Indian Constitution. These two demands are lingering for quite a long time. These have really to be adhered to.

*Not Recorded

MR. SPEAKER : Please keep silence.

(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA) : Why is the Government not listening to you? You are supporting the Government...*(Interruptions)*

SHRI T. R. BAALU : I do not know why Tamil Nadu Government has chosen the Independence Day to file a charge sheet against Dr. Karunanidhi and other leaders on the pretext of inciting violence, inducing the Government servants...*(Interruptions)* On this particular day, even the prisoners in jails are looked upon pragmatically and given remission. But the State Government has filed a charge sheet. I can only request the Prime Minister and my friends here to recall the letter through which our Leader had requested the Government to advise the Attorney-General to go before the Supreme Court and plead the cause of the Government servants. It has not taken place. With great anguish, I can only say that the Attorney-General has gone on record and I quote :

"The Attorney-General, Mr. Soli Sorabjee, today assailed the recent Supreme Court judgement that Government employees have no moral or equitable right to go on strike said it could have been appreciated only during the emergency period of 1975-77 and not in this age.

Presiding over a seminar organised by the United Lawyers' Association, Shri Sorabjee said such a ruling was uncalled for?"

The Attorney-General could have gone to the Supreme Court suo motu and argued the cause of government servants. He has not done so. I am saying this with great anguish and feel sorry about it.

Now I come to the issue of POTA. Thiru Valko and Thiru Nedumaran, the official negotiator and who was instrumental in the release of Thiru Raj Kumar are inside the prison for more than one year now...*(Interruptions)*

SHRI DALIT EZHILMALAI (TIRUCHIRAPPALLI) : Sir, is he speaking on the No-Confidence Motion?...*(Interruptions)*

MR. SPEAKER : He is speaking on No-Confidence Motion.

MR. T. R. BAALU : They are still languishing in Vellore jail...*(Interruptions)* Thiru Gopal of 'Nakeeran' is languishing in jail...*(Interruptions)* I want to know whether there is no

provision in POTA to see that these persons are released...*(Interruptions)*. Here, this Government, including us, have promised...*(Interruptions)*

MR. SPEAKER : Shri Basu Deb, please sit down.

(Interruptions)

SHRI T. R. BAALU : I am not yielding. They should not disturb like this...*(Interruptions)*

SHRI BASU DEB ACHARIA : That draconian law was passed because of your support...*(Interruptions)*

MR. SPEAKER : If he yields, I can permit you to speak, otherwise not.

SHRI T. R. BAALU : Sir, I am not yielding...*(Interruptions)*

SHRI BASU DEB ACHARIA : Why could you not ask the Government?...*(Interruptions)*

MR. SPEAKER : Shri Basu Deb, please sit down. You are a senior Member of the House. How can you interrupt him?

(Interruptions)

SHRI T. R. BAALU : I know how to conduct in the House...*(Interruptions)* You are shedding the crocodile tears...*(Interruptions)*

MR. SPEAKER : Please sit down. I have permitted him to speak.

SHRI T. R. BAALU : Sir, what had happened during the emergency? Our hon. Minister, Thiru Murasoli Maran in the same House on 17th June, 1971 during the discussion on the Bill pertaining to Maintenance of Internal Security Act pleaded before the Government, especially with the then MoS, Thiru K. C. Pant not to bring the MISA. I want to quote only two lines of his speech. While pleading with the then Congress Government, he said :

"I want a solemn assurance from the Minister that this will not be used against the political adversaries."

Thiru K. C. Pant—who is now the Deputy-Chairman, Planning Commission—while replying said :

"I can assure Thiru Murasoli Maran and other hon. Members of this House that it would be our earnest endeavour to prevent mistakes so far as it lies within our power."

This particular assurance was flouted. I do not know why it was flouted. During the emergency, Thiru Maran was the first victim. Thiru Murasoli Maran, Thalapathy M. K. Stalin, Thiru Kuppusami, the trade union leader, myself, and hundreds of other workers were arrested during the Emergency under MISA...*(Interruptions)* Thiru Acharia, you were also arrested in West Bengal but not with me. Your CPI(M) man, Thiru Hari Bhatt was with me.

Sir, what has happened in the Madras Jail. I do not want to explain that because my friends would get offended. You know pretty well. Ismail Commission Report is there. At that time, the Government at the Centre had promised, as promised by our leaders now. It was not the intention of the then leaders or the leaders who are now in power to see that the political leaders are arrested. The people who are at the helm of affairs are in charge of law and order are responsible. If the things go wrong, what do we have to do? We have to find out ways and means. If the State Government is not having money, they try to find out ways and means. If the Government does not keep its promise, you have to find out ways and means.

Sir, a Review Committee has been formed. It is only recommendatory in nature...*(Interruptions)*

MR. SPEAKER : Shri Baalu, your time is getting over now.

SHRI T. R. BAALU : Sir, I would conclude within two to three minutes. There is a Review Committee. It is only recommendatory in nature. But if the recommendations of the Committee are not considered by the Tamil Nadu Government, then nobody can challenge it. It is not possible. What is the alternative?...*(Interruptions)*

Thiru Radhakrishnan, it is mentioned in the Act itself. Section 23 says...*(Interruptions)*

MR. SPEAKER : He has no point of order, Why are you yielding to him?

(Interruptions)

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL) : Sir, he has yielded. I would like to say that now the hon. Minister is vehemently opposed to the policies of Ms. Jayalalithaa. But I would like to ask him if he could go to Chennai and deliver a speech like this in the Marina Beach. In that case he would immediately be booked under the provisions of some Act...*(Interruptions)* Can he do that?...*(Interruptions)*

SHRI T. R. BAALU : Sir, I can take recourse on his reminder. After the emergency the late lamented Indira Gandhi delivered a speech in Marina Beach. What did she say then? She showered encomiums on Dr. Kalaignar Karunanidhi. She said, Dr. Kalaignar Karunanidhi is a dependable friend, when he is a friend. If he opposes, then he will oppose tooth and nail. That was the kind of encomium that was showered on Dr. Kalaignar Karunanidhi by the late lamented Indira Gandhi. Just like that I would like to tell my own friends here that we would be your dependable friends. We would always be dependable friends. Thiru George Fernandes knows well. In spite of their being in two different places, Thiru George Fernandes knows the heart of Dr. Kalaignar Karunanidhi and so also Dr. Kalaignar Karunanidhi knows him.

Sir, there is a saying by poet Thiruvallavur it reads like this :

"Nagudhar Poruttanru Nattal Migudhikan
Merchen Dridithar Porutu"

When translated into English it means that friendship is not just for playing fun. Whenever there is a wrong doing by friends, it has to be condemned and cautioned. As a true friend of this NDA, I caution my friends that Vaiko is our good old friend.

Sir, more than 301 Members of Parliament under you represented, Sir, you are supreme as far as this august House is concerned...*(Interruptions)*

MR. SPEAKER : I am not supreme. Shri Radhakrishnan is supreme.

(Interruptions)

SHRI T. R. BAALU : Sir, you are supreme here. In politics those who all make noise can become supreme...*(Interruptions)* This august House is supreme. You are supreme here. This is the temple of democracy. I believe you as the God of democracy.

Sir, a friend in need is a friend indeed. Thiru Vaiko Gopalswamy is our friend. Even now he is the friend of everybody, be it the Opposition or the Ruling Party. He has to be released from the Vellore jail. Thiru Nedumaran has to be released from the Vellore jail. Nakkeeran Gopal also has to be released. Are you all not with me?...*(Interruptions)* There should be only one word...*(Interruptions)* That is always the voice of Opposition. But that is not related to friendship...*(Interruptions)*

[Shri T. R. Baalu]

Sir, I would like to quote what section 23 says.

15.00 hrs.

"A notification constituting a Special Court for the same area or areas or for the same case or class or group of cases has also been issued by the State Government under that sub-section, the Special Court constituted by the Central Government, whether the notification constituting such Court is issued before or after the issue of the notification constituting the Special Court by the State Government, shall have, and the Special Court constituted by the State Government shall not have, jurisdiction to try any offence committed in that area or areas or, as the case may be, the case or class or group of cases and all cases pending before any Special Court constituted by the State Government shall stand transferred to the Special Court Constituted by the Central Government."

This is what I want to request. The Special Court has to be constituted by our good friends here.

In conclusion I would reiterate with all the emphasis at my command that our DMK Party leader Dr. Kalaignar Karunanidhi would never go against the interest of the minorities, SCs and STs. He would never compromise the principle of secularism. He would stand committed against the repeal of article 370; he would stand committed against the Uniform Civil Code. He reiterated his stand to wait for the court verdict in regard to the temple.

Before I take my seat, I would refer to what Madam Sonia Gandhi said yesterday about the Government. She said: 'your days are numbered.' It was just like what Thiru K. Vinayagam, Deputy Opposition Leader of Congress said once in Tamil Nadu. He said: 'your days are numbered.' At that time, our late lamented leader Dr. Anna rebutted by saying, I quote:

"Mr. Vinayagam, you said 'your days are numbered.' No. Mr. Vinayagam, my steps are measured. That is why I never fall."

Here Thiru Atal Bihari Vajpayee's steps are measured. The Government's steps are measured. It will never fall in spite of this Opposition sponsored No-Confidence Motion.

I conclude, Sir.

[Translation]

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir,

thank you for giving me an opportunity to speak...
(Interruptions)

MR. SPEAKER : You deliver your speech while addressing the Chair.

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, I rise to support the NDA Government of the honourable Prime Minister of India Atal Bihari Vajpayee on behalf of Shiv Sena party. Our support to him is not from today but it is since the formation of NDA Government and our coalition with the Bhartiya Janta Party in Maharashtra is since 19 years.

Mr. Speaker, Sir, we all are unanimously in favour of defeating the No-confidence Motion moved by the Leader of opposition. I think that today there was no need to move the No-confidence Motion. We are observing that the Member of Congress and opposition parties spoiled the 40 per cent time of this Monsoon Session. There were many important issues and questions pertaining to the public of Maharashtra and country but these were not replied. There was no reason of it. They are not having any issue except that of CBI—Ram Mandir and Ayodhya. Now Election in five States are going to be conducted, and that's why they are trying to prepare a strategy but they will not succeed.

Mr. Speaker, Sir, Our honourable leaders also replied to the allegations levelled by the leader of opposition yesterday. It is first Non-Congress Government which is going to complete its five years and they are unable to tolerate this.

Sir, they are also not tolerating it and they are fearing the NDA Government may complete its five years. The No-Confidence Motion is a part of their conspiracy to topple the Government before completion of this five years. No opposition party or Non-Congress party Government survived as that of NDA Government under the leadership of Shri Atal Bihari Vajpayee which is in power these days. Therefore they are worried about it. Shri V. P. Singh's Government was in office only for two and half years. Thereafter the Government of Deve Gowdaji and Gujralji came into office but no Government could complete its five years. Honourable Prime Minister of NDA Government Shri Atal Bihari Vajpayee successively completed six years of hoisting the National tricolour on 15th August this year from the ramparts of Red Fort. Not only the countrymen but the people who live outside the country and were not born in this country are also feeling proud and grace.

Sir, the efforts of our friends to make those people the leader of their party and attempt to make them the

leaders of the country who are not born here will not be successful.

It was not the opportune moment to pass No-Confidence Motion in this House. This is the 26th No-Confidence Motion moved against the Government in the history of India. We are in majority, we are in such great numbers that this No-Confidence motion is in no way going to be passed.

Sir, the Chairman of the Public Accounts Committee is also present here. I am going to talk of him also. The work done under the NDA Govt. was not done during the 50 years of the Congress regime. Out of these 50 years there may be three to four years less but most of the time Congress Government remained in power but there was no such progress in so many years as it was in the rule of five years. I would like to present data before you. Hon'ble Sushmaji declared it, I will also explain. Shri Advaniji was talking of development in his speech yesterday. Soniaji talked of Nehruji, Indiraaji and Rajivji and quoted their examples but Shri Lal Bahadur Shastri who gave the slogan of Jai Jawan Jai Kisan was not referred to... Nehruji Confined be Prime Minister for 18 years but the sort of work executed by Shri Lal Bahadur Shastri during his Prime Ministership were far more important than those of Nehruji's 18 years of rule. He gave honour to the jawan and Kisan of the country but the honourable leader of the opposition did not speak a single word about him. We have seen her delivering her speech here yesterday and have read about her speech in the newspapers. These Congress-allies are trying to project her on the fore-front, this strategy is not going to be fructified. Yesterday while she was delivering her speech here then her daughter was listening to her speech sitting in the gallery. They are simply trying to project her and her family to rise in the fore-front their effort will not be successful...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : Why are you afraid? If she had members of her family are making headway, then what is there for you to get afraid...*(Interruptions)*

SHRI CHANDRAKANT KHAIRE : We are not afraid. The faith that people of India have reposed in Atalji, will continue...*(Interruptions)*

SHRI VILAS MUTTEMWAR : As far as the people are concerned, let them decide on their own, why are you deciding on the part of the people...*(Interruptions)*

SHRI CHANDRAKANT KHAIRE : There's no issue

of moving your No-Confidence Motion. Therefore, the people have taken a decision. Our Prime Minister and Finance Minister and everyone has taken a decision that every home in every village should get electricity. Thus our Government have taken several new decisions. Whichever factory is interested in generating electricity, they can do so. Whichever companies wish to generate electricity they can do it. The conditions of license and other formalities which were prevalent earlier have been fully removed. Today any of the companies can generate electricity to run their factories. This will prevent the theft of electricity. It is a historic decision taken by our Government. Similarly the right of distribution of electricity has been offered to the private companies and the autonomous bodies. This has been a great achievement in the leadership of Atalji's Government.

Mr. Speaker, Sir, I would like to tell about the progress made in terms of electricity. Through Accelerated power development and reforms programme the State Electricity Boards are to receive assistance in the Five Year Plan worth Rs. 40 thousand crore. This work has been executed by the NDA government at the Centre. None of the Government did so much earlier. 18 states have also signed the agreement. Today, having included local bodies, societies and the panchayats, they have been entrusted with the responsibility of distribution. Earlier, there has been generation of 1 lakh seven thousand Megawatt electricity during the last 50 years in India. While the NDA Government have set the target of 1 lakh Megawatt electricity generation from 2002 to 2012 and is going to accomplish the same...*(Interruptions)*

SHRI RAM VILAS PASWAN (HAJIPUR) : Why did they deberth Suresh Prabhu...*(Interruptions)*

SHRI CHANDRAKANT KHAIRE : It was the affair of the party...*(Interruptions)*

SHRI NARESH PUGLIA : No project of Maharashtra was undertaken...*(Interruptions)*

MR. SPEAKER : People of Maharashtra should not fight among themselves, then it will be better,

SHRI CHANDRAKANT KHAIRE : Projects of power generation are to be established in Maharashtra also. To this end, the Union Power Minister held a meeting with the Minister of our state and he became happy that the Central Government is providing so much assistance. Never ever happened like this. Shri Anant Geeteji extended lots of help on this count. The Industrial Growth and GDP

[Shri Chandrakant Khaire]

rate is on the rise in India. Having called for NRIs, they have been invited to make an investment in India to commission factories...*(Interruptions)* Atalji has also organised a conference which is likely to spur growth in India.

Sir, Regarding Railway I would say that at Marathwada no railway track was laid over 50 years. Patilji also hails from Marathwada, he is also well aware of it. Laying of Railway track from Latur to Miraz has also been envisaged in Marathwada project. In our Marathwada, conversion from Metre gauge to Broad gauge also took place and a sum of Rs. 301 crore was allocated by the NDA Government for this new projects which is still pending. Now the work is in progress. Funds have also been allocated for Konkan Railways. Please take your seat, let me speak...*(Interruptions)*

SHRI MADHUSUDAN MISTRY (SABARKANTHA) : All this is attributable to Hon'ble Speaker Sahib...*(Interruptions)*

SHRI CHANDRAKANT KHAIRE : Going by the current status, Hon'ble Speaker Sahib is to hold a meeting with the Prime Minister and is going to persuade the Government to make an allocation of Rs. 500 crore for Maharashtra and Mumbai. We do all such things for your welfare but you have no realization of this. I would say that people from across the country visit Jammu and Kashmir during vacations...*(Interruptions)*. They go there for the darshan (Catching a glimpse of) of Amarnath jee and Mata Vaishno Devi. Hon'ble Shri Jagmohanji has done appreciable job for the darshan of Mata Vaishno Devi, however there is no railway track over there. Udhampur Srinagar project work is going to be executed in the leadership of Atal Bihari Vajpayee, Hon'ble Minister of Railways is going to execute it. It has been ruled by the Congress for a period of 50 years. There would have been National Conference, and any other party, also your party would have been in the Government...*(Interruptions)*

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, they don't know. Please let them know that I had taken this initiative in 1996...*(Interruptions)*

MR. SPEAKER : You will be running out of time. Ram Vilas jee, you have to make a speech, you will be running out of time. Earlier, I was to allow you to speak for five minutes, now I will give you only four minutes time.

SHRI CHANDRAKANT KHAIRE : Please don't make

comment. I will let you know under whose regime this was executed earlier and now under whose regime the same has been started.

MR. SPEAKER : Mr. Khaireji, please address to the Chair.

SHRI CHANDRAKANT KHAIRE : I will tell about Mr. Ramvilas Paswanji, that he has done a fairly good job. When he was the Minister of Railway, why did you go there. You were in the Government why did you join the other side. I offer you thanks for raising the important question of casual labourers. This is all I can say...*(Interruptions)* Not now, please don't ring the bell right now, I am to speak now. Everybody has spoken for half an hour to one hour's time at a stretch yesterday.

MR. SPEAKER : To Whomsoever we gave time, it was meant for them. 20 minutes time has been fixed for your party that is going to be over. Please conclude your speech soon. Everybody has been given the time that was meant for them.

SHRI CHANDRAKANT KHAIRE : Now, the Railway is going to make its presence in Jammu and Kashmir also. The other areas pertain to Information Technology and Telecommunications, and telephone work has been undertaken in those sectors also. I would say the same regarding telephone also. The point of Telephone has been raised this morning only but I would say that at the time when rates of BSNL and MTNL had gone up, our Minister is sitting here. Despite being in the NDA we keep an eye on our roles...*(Interruptions)*

[Translation]

SHRI RAGHUNATH JHA (GOPALGANJ) : We were not part of that.

SHRI CHANDRAKANT KHAIRE : You were part of that. We went to Hon'ble Atalji and Hon'ble Advaniji and raised so many issues before them resulting which telephone rates were reduced and we got 50 percent relief. People of the country are happy with this decision. This has been done by Shiv Sena only as we are the part of the NDA Government and our coalition parties have done this. I am not saying this even data reveal it. Yesterday, the hon. Leader of opposition was saying about the Swarna Jayanti Gram Swarajgar Yojana. I am the Chairman of the Standing Committee on Rural and Urban Development. The member of the Standing Committee have visited nine states recently. I will praise that good work has been done in the

southern states. Its credit goes to all the hon. Members of the Committee. Being Chairman of the Standing Committee, I would not like to take the credit alone. Swarn Jayanti Gram Swarajgar Yojana was introduced in April, 1999. 11.97 lakh self assistance groups were constituted under this scheme and assistance was provided to 32.48 lakh self employed people. The Hon'ble leader of Opposition mentioned it yesterday. Therefore, I am telling here...*(Interruptions)*

SHRI SATYAVRAT CHATURVEDI : What the CAG said in this regard.

SHRI CHANDRAKANT KHAIRE : Leave the issue of CAG, what are you talking? I would like to say that the Members belonging to the Congress Party are telling all other things. But why are they not mentioning the Pradhan Mantri Gram Sadak Yojana? Nobody thought about constructing the approach road from the main road leading to their village till date. But all these approach roads are going to be made 'Pucca' under the Pradhan Mantri Gram Sadak Yojana. In this regard, a project amounting Rs. 7,553 crore has been sanctioned for 28 states. 37 thousand villages would be benefited and it is estimated that 56 thousand k.m. roads would be constructed. The project will be completed upto 2007. Yesterday, somebody said that who will use these roads...*(Interruptions)* Our hon. Minister elected from the constituencies falling in Maharashtra are present here. *(Interruptions)*. We are going to introduce it in Maharashtra...*(Interruptions)* Even provision of drinking water was not made in the villages so far but the NDA Government has introduced Swajaldhara Yojana under which arrangement for drinking water would be made in all the villages.

It is a record that this Government have thought about constructing golden quadrilateral highway from Kanyakumari to Mumbai, Mumbai to Srinagar, Srinagar to Kolkata and from Kolkata to Kanyakumari. Work is in progress on that project. Some Members of parliament from West Bengal were saying that no work is being done. I, being a member of the Committee, visited West Bengal. Work on large scale is in progress there. We never thought of development and progress on such a large scale but the NDA Government is doing this job. These people shout that nothing is being done by this Government.

I would like to say that 14,846 k.m. long National Highway is being constructed, whereas they say that no development work is being done. No development work was carried out during their regime but as this work is

being carried out during the tenure of NDA Government, now they have no issue to raise. Only 556 k.m. roads had been constructed till now.

The Hon'ble Minister of Tourism is not present here. I would like to thank him. When he was the Chief Minister of Maharashtra then he mentioned about a project for providing more facilities to the tourists visiting Ajanta Ellora. The Government of Japan provided assistance to the second phase of the Ajanta Ellora project. I would like to say that the Hon'ble Minister of Tourism sanctioned Rs. 299 crore for the Ajanta Ellora, Pandavally and Lonavala projects of Vidarbha. The work is yet to be started on these projects. The work on this project will be started by the Hon'ble Shri Atal Bihari Vajpayee under your presidency. After doing so much of work they say that nothing has been done.

His Excellency the President dreamt that India would become a developed country by 2020. Hon'ble Shri Atal Bihari Vajpayeeji, Advaniji and other allies of the NDA including Shri Bala Thackareyji will fulfill their dream. I would like to say that as to why we are dreaming it. When the people will get benefit of long term scheme then why we should opt for short term policy. The country will be benefited by the long term planning.

Discussion has been held on the foreign policy of the NDA Government. I would like to say that ours is a very good foreign policy. Reply has already been given in this regard, therefore, I would not like to say anything. Shiv Sena would not like to tolerate the pressure of America. When America attacked Iraq, then Hon. Bala Sahib Thackray said that attack on Iraq should be stopped...*(Interruptions)* I have so many issues...*(Interruptions)*

MR. SPEAKER : How many issues you have but 20 minutes time allotted to your party is over. I can not give more time to you.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, I would like to have more time to express my views...*(Interruptions)* I need 20 minutes more to conclude...*(Interruptions)*

MR. SPEAKER : I can't give you 20 minutes more. You should conclude with in 2-3 minutes if you wish.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : I have to raise to many points and I can not conclude within 2-3 minutes. Please do not this...*(Interruptions)*

MR. SPEAKER : Time has already been fixed for each party. Thus, everybody will be allowed to speak as per time allocation.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, I am not blaming you...*(Interruptions)*

MR. SPEAKER : I told you in the beginning itself that your party has got 20 minutes and still I have given you half an hour. I can not give you more time. You are asking for another 20 minutes, this will not do. Please conclude within 2-3 minutes.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, I will not be able to raise all of my points...*(Interruptions)*

MR. SPEAKER : Please leave them and conclude within 5 minutes. Other members have also enumerated the issues that you are raising. Everybody knows about them.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, this is not good...*(Interruptions)*

MR. SPEAKER : Please continue but do not repeat.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, all the Members of Shiv Sena met the hon. Prime Minister when the budget was being passed. At that time tax on fertilizer worth rupees 700 crore was waived to give relief to the people. 2 crore 70 lakh Kisan Credit Cards were made. We are opposed to the disinvestment policy of the NDA Government. Hon. Minister is sitting here. We did not allow the disinvestment of HPCL, BPCL, BSNL and MTNL etc. inspite of being in the NDA. The Chairman of NDA is present here and it was decided in the meeting of NDA too. Bala Saheb Thackery also said that there should not be disinvestment, Labour reform bill was supposed to be introduced but we did not allow it to be introduced. You should acknowledge the support you are getting from Shiv

Sena. We raised such issues inspite of being in the Government. Hon. Prime Minister accepted our demands and disinvestment was put on back burner. I thank him for this.

I want to speak about minorities...*(Interruptions)* After the assassination of Shrimati Indira Gandhi in 1984 about 3 to 3 1/2 thousand Sikhs were killed in the riots. Where is Shri H. K. L. Bhagat now, nobody knows. The riots ignited a reaction all over the country except Maharashtra where not a single Sikh was killed. Shri Thackarey checked the spread of unrest in Maharashtra...*(Interruptions)* I want to ask Shri Buta Singhji how he has join Congress even after knowing that it is responsible for killing so many Sikhs...*(Interruptions)* Why have joined hands with Congress who tried to finish off your community.

Shiv Sena is quite clear about the ISI that terrorism should be stopped and terrorists should be wiped out. The leader of the Opposition has said that no one mentions the ISI openly but Bala Saheb Thackarey has been very vocal about it.

What is going on in Congress ruled States. Bihar Government has got the support of Congress. In Bihar Shri Laloo Prasad and all his MPs were there. Fodder scam and many other scams have taken place during the period of Congress rule...*(Interruptions)*

[English]

SHRI PRAVIN RASHTRAPAL : Sir, can we allow it?...*(Interruptions)*

[Translation]

SHRI CHANDRAKANT KHAIRE : When some of our Member started talking about the fodder scam, then they were threatened from that side. They threatened Shri Suresh Jadhav...*(Interruptions)* Shivsena people are not corrupt...*(Interruptions)* Our Shivsena is strong enough to face all threats be it from Lalooji or anyone else...*(Interruptions)*

[English]

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

SHRI CHANDRAKANT KHAIRE : What is happening in Bihar, Punjab and Maharashtra...*(Interruptions)* What is

happening in West Bengal. They have lost the elections wherever they were ruling. Shri Anna Hazare is sitting on hunger strike in Maharashtra...(Interruptions) Mr. Speaker, Sir, no riots took place when you were the Chief Minister of Maharashtra...(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

SHRI CHANDRAKANT KHAIRE : 65 riots have taken place in the regime of Congress which is led by Sonlaji. When you were the Chief Minister, no riots took place but today there is so much corruption...(Interruptions)

MR. SPEAKER : Why are you speaking? Your leader is speaking. Do not you want to let Khaire Jee deliver his speech?

(Interruptions)

MR. SPEAKER : Suresh Jadhavji himself will speak up. Why are you speaking on his behalf? He had better speak up himself when time is left with him. Why are you speaking. Please take your seat.

(Interruptions)

SHRI SHIVAJI MANE (HINGOLI) : Sir, An MP is being threatened up here...(Interruptions)

SHRI SURESH RAMRAO JADHAV (PARBHANI) : Sir, our leader is speaking up...(Interruptions)

MR. SPEAKER : If the leader of a party makes a speech, the Members of his party allow him to do so. What you are doing is not appropriate. Let the leader make a speech. On the conclusion of his speech, we will decide what to do next.

(Interruptions)

SHRI SATYAVRATA CHATURVEDI : Sir, he has already spoken for 40 minutes how long will he continue now?

SHRI CHANDRAKANT KHAIRE : I am going to conclude in 2 minutes. There have been 65 riots in Maharashtra...(Interruptions)

MR. SPEAKER : The Member who speaks a lot, does injustice with the Members. You are not one of them.

SHRI SATYAVRATA CHATURVEDI : Mr. Speaker, Sir, please be a little graceful to me also...(Interruptions)

SHRI CHANDRAKANT KHAIRE : There have been six bomb explosions here and no inquiry has been conducted. First bomb-explosion took place in Ghatkopar. A person named Dr. Matin was apprehended in that connection...(Interruptions) Some of them belonged to minority classes also. Our Minister approached the Chief Minister with a request not to impose POTA. They are Congress men who are not in favour of the imposition of POTA approach the Chief Minister belonging to the Congress Party. This is quite unfair and I would say that you have a VCP tape, you are aware of it. "Hindustan Se Jihad Kado, Hindustan Se Lado"

MR. SPEAKER : Please conclude now.

SHRI CHANDRAKANT KHAIRE : That Cassette was being used as an instrument to trigger violence between the Hindus and the Muslims. Mr. Speaker, Sir, I have placed it before you. Elaborate inquiry has been conducted through the Ministry of Home Affairs and it was for this reason that the people involved in the Bomb-explosion at Ghatkopar were nabbed. VCD Cassette was instrumental in their arrest when the inquiry was conducted by the Minister of Home Affairs...(Interruptions) It has brought law and order in Maharashtra to a standstill...(Interruptions). The corruption is at its peak...(Interruptions). People like Anna Hazare...(Interruptions)

MR. SPEAKER : Please conclude now.

SHRI CHANDRAKANT KHAIRE : Sir, lastly I would say that people from outside Mumbai are coming to Mumbai. There should be certain provisions or guidelines on this front. I raise this demand. A large no. of Bangladeshis make their way across India. Mumbai is stepping out of hand. You are going to hold a meeting tomorrow...(Interruptions) I would also say that there should be a uniform Civil Code, Common Civil Code.

A lawsuit was filed in the Court in Shah Bano's case...(Interruptions) The ruling Congress got changed laws on that count. The Congress had to change the stand on that front...(Interruptions) I would speak for a minute on women reservation. I am going to throw light on the Shiv Sena's role in terms of women reservation...(Interruptions)

[English]

MR. SPEAKER : I have called the name of Shri Dasmuni. Except the speech of Shri Dasmuni, nothing will go on record.

[Translation]

SHRI PRIYA RANJAN DASMUNSI : For friendship's sake I give him one minutes time.

MR. SPEAKER : For the sake of your friendship I gave him so much time but I can't give him more time.

SHRI CHANDRAKANT KHAIRE : I am going to conclude it in one minute. I want to know about Shiv Sena's role on women reservation. I am not against women's reservation-but it should be given on Party basis. The election Commission should accept this norm...
(Interruptions)

Now, many leaders from the Congress the Communist Party and the MPS of the other parties take the stand that there should not be provision of reservation for women. I would like to say that anyway, this should be provided on the basis of party. For being it on the party basis, there can be a chance for a dutiful lady, who can contribute generously in social service, therefore, the reservation should be based on party lines...(Interruptions)

[English]

MR. SPEAKER : Shri Dasmunsi, I have given you 20 minutes. Please conclude within 20 minutes. We have to stick to the time.

(Interruptions)

[Translation]

SHRI CHANDRAKANT KHAIRE : I have to say that the Ram Mandir should be constructed...(Interruptions)

[English]

MR. SPEAKER : Shri Dasmunsi, I have called your name three times. Please speak now.

(Interruptions)

MR. SPEAKER : Shri Dasmunsi please. Nothing of Shri Chandrakant Khaire will go on record now. Yes Shri Dasmunsi.

(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : How can you expect me to speak in this atmosphere, in the crosswords of Shri Khaire?...(Interruptions)

*Not Recorded

MR. SPEAKER : Shri Dasmunsi, you can start speaking. Your speech will go on record.

[Translation]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir I am on my legs to support the No-Confidence Motion moved by the Congress President and leader of opposition Shrimati Sonia Gandhi.

SHRI ANANT GUDHE (AMRAVATI) : Mr. Speaker, Sir, when a member of our party expressed his new in the parliament, he was threatened outside in the Lobby...
(Interruptions)

[English]

MR. SPEAKER : Shri Anant Gudhe, Shri Suresh Ramarao Jadhav is present in the House. You please sit down. Shri Jadhav is there to defend him. Please sit down. If Shri Jadhav asks for a permission, I will permit him and not to you at all.

[Translation]

SHRI ANANT GUDHE : He is a Member of our Party.

MR. SPEAKER : He himself can speak here. Why are you speaking?

(Interruptions)

[English]

MR. SPEAKER : Shri Suresh Ramarao Jadhav wants a permission, I will give him permission and not to you.

[Translation]

SHRI SURESH RAMARAO JADHAV : Please permit me to speak for a minute.

MR. SPEAKER : You alone are not asking for permission. Other members are also asking for the same. I will also allow you to speak after his speech is over.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : Mr. Speaker, Sir, on behalf of the government the hon. Ministers and leaders have expressed their views against us regarding the No-Confidence-Motion. I would like to express my views humbly. From J. B. Kriplani to Atal Bihari Vajpayee many No-Confidence Motions have been moved in the House. Keeping in view all these No-Confidence Motions I would like to say only this that one day George Fernandes moved No-Confidence Motion in the House

and during the discussion he argued only on one point that the ruling party has got only 42 per cent votes and the remaining people have voted against them. It is not appreciable that you sit on the treasury benches, therefore, we have moved this No-Confidence Motion. I was inspired with that speech of Shri George Fernandes when he moved No-Confidence Motion against Indra Gandhi Government which got 42 per cent votes. The ruling BJP has got only 23 per cent votes, then why the opposition cannot move No-Confidence Motion against the Government.

SHRI SHRICHAND KRIPLANI (CHITTORGARH) : It is not only the government of BJP, it is NDA government.

SHRI PRIYA RANJAN DASMUNSI : If we count the total votes polled in favour of NDA, even then you would have received less than 42 per cent of votes.

[English]

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : We would like to make a clarification that it is only the opposition that tries to bring a No-Confidence Motion...
(Interruptions)

[Translation]

SHRI PRIYA RANJAN DASMUNSI : I have heard the speech of Shri Baaluji very attentively. Shri Baaluji and Kumari Mamta Benerjee have raised a question. It would be wrong if I do not reply to it. They said that as to why you moved No-Confidence Motion on August 14, whereas 15 August is celebrated as Independence day. It is right, the whole country has heard it. On August 14 two events took place in the country. One is that we through you moved No-Confidence Motion in the House and you accepted it... (Interruptions)

[English]

What is this, I do not know.

[Translation]

SHRI VINAY KATIYAR (FAIZABAD) : Due to your party the country was divided on 14 August. You should apologize for it... (Interruptions)

SHRI PRIYA RANJAN DASMUNSI : On the eve of Independence Day i.e. on 14 August the President addressed the Nation. I would like to read out that address for a minute... (Interruptions) I will not comment on any point or on any person. I am reading out the address of the President.

[English]

"Let us for a moment pause to reflect what it is that for which we would like to be remembered by the future generation. Will we be remembered for how many churches our generation has added, will we be remembered for how many mosques our generation has added, will we be remembered for how many temples our generation has added or will we be remembered for how many gurudwaras our generation has added?"

No, not at all, we will be remembered only if we give to our younger generation a prosperous and safe India resulting out of economic prosperity coupled with our civilizational heritage..."

(Interruptions)

SHRI KIRIT SOMAIYA : Sir, I am on a point of order.

MR. SPEAKER : There is no point of order. Please sit down. There is nothing in this to be on a point of order.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : It is the President's Address to the public. This is within the rules...
(Interruptions)

SHRI KIRIT SOMAIYA : He cannot quote the President's Speech. It is given in rule 352... (Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, please give your ruling.

MR. SPEAKER : You please go ahead.

SHRI PRIYA RANJAN DASMUNSI : Finally it says :

"At the end of our interaction, three students approached me and introduced themselves. One was a Hindu girl, second a Muslim boy, and third was a Sikh boy. They asked me—"Mr. President, please tell us now when will we become prosperous, free from poverty and fear of terrorist attack? Allow us to go on a mission to penetrate the minds of the extremists and bring about unity of minds."....."

[Translation]

The President Address to the nation... (Interruptions) and my intuition told me to bring in No-Confidence Motion on 14th. I want to say it with firm conviction... (Interruptions)

[English]

SHRI KIRIT SOMAIYA : Sir, I am on a point of order. Please allow me to raise my point of order...*(Interruptions)*

MR. SPEAKER : Shri Dasmaunsi, please sit down. He is raising a point of order.

SHRI KIRIT SOMAIYA : Sir, I am quoting rule 352, page 133. It says :

"A member while speaking shall not—

(vi) use the president's name for the purpose of influencing the debate;..."

Sir, the hon. Member, Shri Dasmunsi has used the President's speech. Ennocently he wants to influence the debate. It is also mentioned that the President's speech cannot be quoted...*(Interruptions)*

SHRI SHIVRAJ V. PATIL : Where is it mentioned? You read the relevant portion...*(Interruptions)*

[Translation]

SHRI RAM VILAS PASWAN : We discuss the Presidents Address everyday. Where is point of order then?

[English]

SHRI KIRIT SOMAIYA : It is mentioned in rule 352. It says :

"A member while speaking shall not use the President's name for the purpose of influencing the debate."

He is using the President's name for influencing the debate...*(Interruptions)*

[Translation]

Hon. Member said that he has brought no confidence motion on 14th August because...*(Interruptions)* He is referring the President Address which he gave on 14th. He is linking both the things. We would not have objected had be quoted from the President's Address. Mr. Speaker, he is saying that they brought No-Confidence Motion on 14th and the President Addressed the nation on 14th.

[English]

He is influencing his speech. That is why, I am of the opinion that it should be removed from the record...*(Interruptions)*

MR. SPEAKER : Shri Pawan Kumar Bansal, do you want to speak on a point of order?

(Interruptions)

[Translation]

SHRI SATYAVRAT CHATURVEDI : Whether we do not discuss the Presidents Address in the House?

SHRI PRIYA RANJAN DASMUNSI : I want to say that the Government of India being run under the leadership of Hon. Atal Bihari Vajpayee...*(Interruptions)*

[English]

MR. SPEAKER : He is speaking on a point of order now. I am taking his precious advice.

(Interruptions)

MR. SPEAKER : Shri Dasmunsi, are you speaking on a point of order?

SHRI PRIYA RANJAN DASMUNSI : No, Sir...*(Interruptions)*

MR. SPEAKER : Shri Pawan Kumar Bansal, do you want to speak on a point of order?

[Translation]

SHRI PAWAN KUMAR BANSAL : I only want to say the speech that the President gave on behalf of the government has been circulated to every member.

[English]

It is a public document. Here the name of the President has not been taken to influence the debate. It is with the approval, something which a person, the Head of the State has said, extolling the nation. That is precisely what the hon. Member has referred to and it is perfectly in order. The point of order raised by him is completely out of context...*(Interruptions)*

SHRI KIRIT SOMAIYA : He has linked both the occasions. He did not refer to the hon. President's previous speeches.

[Translation]

He is saying that the President addressed the Nation on 14th August and they brought No-Confidence Motion on 14th August.

[English]

He is linking these two incidents.

[Translation]

Shri Priya Ranjan Dasmunsi has no right whatsoever to impose blame on the President...(Interruptions)

[English]

SHRI PAWAN KUMAR BANSAL : He is quoting the Government records...(Interruptions) It has not been said that the President has said something in person which he is reporting here...(Interruptions)

MR. SPEAKER : May I read page 134? The wording used is :

"A Member, while speaking, shall not—

- (vi) use the President's name for the purpose of influencing the debate;
- (vii) utter treasonable, seditious or defamatory words;
- (viii) use his right of speech for the purpose of obstructing the business of the House..." and so on and so forth.

May I remind the House that the president's Address is basically the Government Address? Also, it is true that the Member is not expected to use it for any other purpose of influencing the debate, but at the same time, the Member is entitled to use the Government's contents in the speech of the President. Therefore, there is no substantial point of order.

You can go ahead.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Obviously, it can be used for purposes other than influencing the debate.

MR. SPEAKER : If he is not using it for influencing the debate, it can be used.

[Translation]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, most respectfully, I associate my self with the feelings of the President. Everybody should strive to work in a collective spirit for the development of the country so that

Gandhiji's dream, dream of independence and the national dream may come true. To our mind the way the Govt. is functioning is in no way conducive to the realisation of this dream and that is why this No-Confidence Motion has been brought against the Government. There has been a complaint against us too much that we are...(Interruptions)

SHRI VINAY KATIYAR : Have you first moved No-Confidence Motion and thereupon the President's address....(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : What is this going on? I do not understand this.

[Translation]

MR. SPEAKER : Do you have any point of order?

SHRI VINAY KATIYAR : Sir, this will lead to wrong precedent in the House. No-Confidence Motion has been moved first...(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : If they do not allow me to speak, nobody will speak. Let them remember this....(Interruptions)

[Translation]

MR. SPEAKER : If you have a point of order, then I am ready to listen.

[English]

If there is a point-of-order, I can permit you.

(Interruptions)

[Translation]

SHRI PRIYA RANJAN DASMUNSI : Sir, he is questioning your ruling...(Interruptions)

[English]

MR. SPEAKER : He has not yielded.

Shri Priya Ranjan Dasmunsi, you can go ahead with the speech,

[Translation]

Dasmunsijee, you can proceed.

SHRI PRIYA RANJAN DASMUNSI : Sir, it is not just about the Congress Party but for the whole of the opposition....*(Interruptions)*

MR. SPEAKER : If any statement is not acceptable to you, you can refute it in your speech. There is a way to it.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, all the interruptions will be counted in my time.

MR. SPEAKER : Please go ahead.

(Interruptions)

MR. SPEAKER : Please do not disturb him.

(Interruptions)

[Translation]

MR. SPEAKER : I have asked all the honourable members not to disturb. I would also request you not to disturb. Let him deliver his speech.

SHRI SOMNATH CHATTERJEE : He is also challenging your ruling.

[English]

How can they challenge your ruling? This is too much....*(Interruptions)*

[English]

SHRIMATI MARGARET ALVA : I challenge you, we will do the same with your speakers...*(Interruptions)*

MR. SPEAKER : Please sit down.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : If they do not allow me to speak, I do not mind. My leader has already spoken. I will also see that nobody speaks...*(Interruptions)*

[Translation]

MR. SPEAKER : I request all the Members of both the sides that no one should put questions in the middle of reply and if someone gives wrong statement then the other side may refute it when their turn comes.

(Interruptions)

MR. SPEAKER : Should I not speak at all? Should I seek permission of the Member before getting on my legs? What sort of House you desire? Yesterday Chandra Shekharji said something in the House. Did it make no impact on anybody? We have limited time and the debate is to be completed by 5.30 P.M. If the interruptions continue then we all know that it would not be possible to complete the debate and it will have wrong impact. Probably hon. Prime Minister may not be able to reply. Therefore, I request all of you to let the Members speak and if he gives some wrong information, then that could be pointed out by the Members when their own turn to speak comes. If somebody feels that there is some error in proceedings he may raise point of order. As Shri Kirit Somaiya did. I have given my ruling on that. Some of the Members may point out some error in it and may want to correct it. But it does not mean that anybody tries to hold the House to ransom. I would like to say this to everybody. Another method of pointing out errors in the speech of a Member is to ask their own party Member whose turn to speak is to come, about pointing out that error. I once again emphasise that Members of all the parties have to speak here. And interruptions continue then I am afraid I won't be able to give more than a couple of minutes to various parties.

SHRI RAM VILAS PASWAN : Why so?

MR. SPEAKER : Because your colleagues interrupt. If the time expires then the time of House.

(Interruptions)

SHRI RAM VILAS PASWAN : We are not making noise.

MR. SPEAKER : No Member of the House would interrupt or raise a question as justice has to be done to all. It is in everybody's interest. My submission is that I want to give opportunity to Members of even smaller parties.

(Interruptions)

MR. SPEAKER : I am not finished yet. Ramdasji, when Speaker is on his legs, then only you are allowed to keep standing and nobody else. Please sit down.

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, a very serious allegation has been levelled on the opposition...*(Interruptions)*

[English]

Sir, if this is the attitude of Shri Vinay Katiyar, I will stop my speech now...(Interruptions). He is an accused in the Babri Masjid demolition case. Please ask him to sit down...(Interruptions)

Sir, they do not know how to respond to our charges and that is why they are doing this...(Interruptions)

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir, whether the honour of House was not being compromised when Sushmaji was speaking?...(Interruptions).

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, I am trying to speak in Hindi for the first time and they are interrupting...(Interruptions)

MR. SPEAKER : Mr. Katiyar, I can permit you only if you are on a point of order and not otherwise. Would you not listen to me when I am speaking? Please listen to me. Please sit down. Are you not ready to maintain discipline in the House? I will permit you only if you are on a point of order. Please sit down, I have not permitted you. I will permit you only if you are on a point of order. Otherwise, I am not permitting you. Please sit down.

[English]

SHRI SHIVRAJ V. PATIL : Sir, our request is that the Members should be disciplined, otherwise it will be difficult for us to control our Members while they are speaking ... (Interruptions)

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir, it is a threat...(Interruptions)

SHRI SHIVRAJ V. PATIL : Yes, it is just that... (Interruptions)

MR. SPEAKER : I request hon. Members of both the sides to go back to their seats.

(Interruptions)

MR. SPEAKER : Please sit down. My job is to conduct the proceedings of the House in an orderly manner. I am interested in only that. Therefore, I convey to all of you that I can allow anybody to interrupt only if they are on point of order and in no other way. If any hon. Member wishes to seek a clarification in the course of

speech of any other Member and the speaking Member yields, then I may permit. I cannot go beyond that. No one should expect it. Therefore, if any Member desires to speak he can do so only if the speaking Member yields or if he is on point or order. It is wrong to obstruct the proceedings of the House in any other way. Please do not do so.

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, we receive complaints from all over the country from the Government and from NDA that we cause obstruction in smooth functioning of the House. I would like to submit that we have never made any personal allegation against Members of the Council of Ministers and we will not do so in future also. But I would like to remind you that at the time of Tehelka, we had given a notice for discussion. Hon. Prime Minister himself had favoured a discussion but I would like to read out the response of Defence Ministry on the issue.

I have a notice on 26.07.2002 in Lok Sabha Secretariat for discussion but I was told that discussion on this issue could not be held because :

[English]

"Discussion on the floor of the House would mean questions would be asked on the 14 Defence transactions which are sensitive in nature and where even the Commission has taken evidence in camera on most of them. Therefore, a discussion on this matter on the floor of the House would be prejudicial to the national security. The Government has not suppressed any facts/information revealed by Tehelka. Further, since the allegations that the Government is adopting a belligerent attitude towards the representatives of the Tehelka.com are not based on facts, the Hon. Speaker, Lok Sabha may kindly be requested not to admit the Notice for discussion."

[Translation]

Mr. Speaker, Sir, it is not a complaint against you. The Government on their own informed Lok Sabha Secretariat that they do not want a discussion on this issue because it will disturb national security. I am saying all this because it would be wrong to say that we did not demand discussion on this issue. Time was not allotted for discussion. Defence Ministry did not want a discussion on it or there was no time or there may be some other reason.

Mr. Speaker, Sir, hon. Prime Minister is not present in the House right now. He has done a good thing for the

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country. I would like to say that his speech has enhanced the dignity of the House and the country as well. Thereafter if the situation had not taken a U turn neither the proceedings would have been stalled nor, we, the opposition partner would have been compelled to bring 'No-Confidence Motion.' I am not against what he spoke, I would rather quote from his speech.

16.00 hrs.

I would like to quote what the hon. Prime Minister himself said on 16th of 2001, regarding transparency.

[English]

"I have been in full view of all of you for 52 years. At no point have such allegations been made against colleagues."

He further said :

"The noise and dust of controversy, the din of allegations and explanations should not be allowed to obscure essential principles, and the interest of the country."

What are those? They are :

"that the interests of our nation are paramount;

that the security of our country must remain inviolate;

that our Government and beyond that our political system, must be cleansed, that it must function to the highest standards of propriety."

What did he say after that? I quote :

"The political leaders who figured in the videotapes have resigned their posts."

After that he said :

"The important point is that action has been taken immediately because the interests of our country, because the security of our country, because the norms of good governance required that these steps be taken."

Finally, he said :

"Parliament, as I said, is the forum that must discuss and dissect the issues."

[Translation]

And I am very happy over what he has said in the end.

[English]

"In an important sense, what has come into view goes beyond security the ease with which persons posing as arms merchants gained access to our defence personnel and politicians shows how far the cancer has spread. The revelations are, therefore, a wake up call to all of us...Let us begin the inquiry, let us have a thorough, discussion in Parliament, let us get back to work."

This is what our hon. Prime Minister has said. He said-'in the sense of propriety.'

[Translation]

A person who is aware of Parliamentary convention should realise this thing from hon. Prime Minister's speech. The Prime Minister took a decision keeping in view the incident, he accepted the resignation and appointed an inquiry and requested the country to wait till its completion. It means till it is not completed, no one should remain in the office. Does it mean George Fernandes is guilty as there are charges against him. It means that as per the conventions, hon. Prime Minister did so. But when we observed that he did not stand at what he said, we resorted to intercepting the proceedings in the House. Did we violate Parliament propriety?

Mr. Speaker, Sir, what Sangamaji has told is a good thing that it should not have been the boycott of George Fernandez but boycott of hon. Prime Minister and perhaps it is right because he is responsible for it. But it is wrong to say that the motive of whatever we did, was that we wanted to forcibly stall proceedings of the House. What did hon. Prime Minister mention in his speech he gave before the nation for establishing a Parliamentary convention, I would like to say that the Government are responsible for setting a precedent. The Congress may have committed thousands of mistakes, but when Shri Surendra Dwivedi brought No-Confidence Motion in the House then Shri Biju Patnaik, father of Shri Navin Patnaik immediately approved an inquiry against Virendra Mehta on behalf of the Government. And we will not tell what happened after the discussion on No-Confidence Motion. Shri Trilochan Kanungo and the Members of BJD would tell. We established that convention. When Shri T. T. Krishnamachari and Renu Chakravorty brought No-Confidence Motion, the Government promptly decided that discussion would be held at anytime, but Shri T. T. Krishnamachari should remain out. When discussion on the issue of Sirajuddin took place, hon. Prime Minister got up and said discussion will resume later on, first Shri K. D. Malviya should remain out. This has been the convention.

It does not mean that Shri K.D. Malviya did something wrong. Later on, it was proved that he was right. Shri Morarji Bhai, who had been our Prime Minister was a freedom fighter also. But Haffman, in one of his books, wrote that Shri Morarji was a CIA agent. Shri Morarji bhai filed a suit against him though he might have lost the case but it does not mean that he was a CIA agent. He was a freedom fighter. ...*(Interruptions)* Now, I am coming to Bofors. Charges were levelled against our late leader Shri Rajiv Gandhi, who was innocent. Mr. Speaker, Sir, I do not say this thing about it but I would like to congratulate Shri Ram Jethmalani over what he has said at the end of his political career in Rajya Sabha. I would like to throw light on what he said on 10th August, 2003.

[English]

Shri Ram Jethmalani made a ten minute intervention in which he declared that poor Rajiv Gandhi has been unnecessarily prosecuted in the Bofors case by the CBI. This assertion was made by the man who, during Shri Rajiv Gandhi's time, had for a month issued a daily chargesheet against him. Finally, this is what he said. Sir, I quote the proceedings and I took your permission to do so. He said :

"I must tell you that one of the points raised in that case is that if CVC, of the kind which was mandated by the Supreme Court, namely CVC with effective powers of superintendence, existed this prosecution against late Shri Rajiv Gandhi would never have been filed after his death."

[Translation]

I did not say so, nor it was said on behalf of Congress. My submission is if we wanted to level personal allegations we could have done it but we have not come here to level personal allegations.

[English]

SHRI KIRIT SOMAIYA : If Shri Dasmunsi allows, I want to seek one clarification...*(Interruptions)*

What about Shri Narasimha Rao?...*(Interruptions)*

[Translation]

SHRI PRIYA RANJAN DASMUNSI : Yesterday Chandra Shekharji rightly said that if integrity of public leaders is questioned in tussle for power, then it will not strengthen democracy. It is not the objective of the Congress Party. Ram Naikji is sitting here. He has been elected from Mumbai time and again. Will we put his

integrity at stake? No, we have blamed the Ministry of Petroleum and no personal allegations have been levelled against Ram Naikji. Even during television interview we have told the same thing that we have no complaint against him. Have any personal charges been levelled against Shri Arun Shourie, who is a Minister? We have criticized disinvestment policy of the Government. But if we criticize NDA today, then Advaniji will say we are undermining India. And if we criticize Narendra Modi then he says that we are undermining Gujarat. They may interpret in this way but the people of our country do not agree with this kind of interpretation. Members of Shiv Sena are also sitting here.

Is it not correct that Shri Chandrakant Khaire opposed the transfer of Airport Hotel more than our opposition of Shri Arun Shourie disinvestment?

MR. SPEAKER : You said your Chandrakant Khaire. Since when he has become yours?

SHRI PRIYA RANJAN DASMUNSI : The benefit accrued to Batra and Sahara by transfer of Airport Hotel even today prompt the people of that pious land to say, "Bhool gaye har gauri, nahin bhoolenge Arun Shouri." It is their song. They were shocked. But it does not mean that Arun Shourie is guilty.

[English]

He replied in the House that it was done by the Ministry of Civil Aviation. I tell you that our target is not individual; our target is the Ministry's dismal performance and why scams are exposed one after another.

[Translation]

Today, I would like to say that the main issue, Shri Advaniji mentioned in the NDA's Agenda was

[English]

to provide a riot free State and a terrorist free State'

[Translation]

The report of the Ministry of Home Affairs headed by Advaniji says that the terrorist infiltration is increasing.

[English]

It further says 'it is further intensified.'

[Translation]

I am not saying that Advaniji will alone do it. The

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cooperation of all is required for it, but the Government had stated that a miracle will take place once POTA is enacted. Was at any point of time in the past Red Fort threatened in the country? Nothing is safe. I am not saying this to make you feel sorry. This has not been stated by us but in a BJP paper 'Panchjanya'. I don't want to level personal allegations against George Saheb but at the same time I would like to say in his presence that what I am saying is reported in Panchjanya. The Family of the Brigadier Govli who was killed at Akhnoor and to whom we paid homage to, wanted to participate in his last rites. It has been stated in Panchjanya that the pyre was burning but the cry of mother and brother fell on deaf ears of the Ministry of the Defence. They constantly pleaded before the Defence Ministry to participate in his last rites but they were not allowed. This has been reported in Panchjanya and not stated by Congress Party. Mere emotional rhetoric don't help in anyway, responsibility should be assumed. A brigadier laid down his life for the country and her mother constantly pleaded for taking her to attend his last rites, will we call such Government competent and brave that don't give even this opportunity to her? Does that Government deserve to be called brave? I am talking of being sensitive.

Mr. Speaker, Sir, you felt good when I quoted Panchjanya. I did not quote any Congress paper for it would have hurt you. None of our charges except three were replied. Advaniji replied in his speech about the turning point on Pokhran. Sushmaji in her speech mentioned about Kisan card, telephone and gas connections. Sushmaji has said that Kisan Credit Cards have been delivered to the farmers. However only the cards have reached to the farmers and not credit. The entire country should be apprised of this thing. The country should also be told as how the targeted GDP growth rate of the country has declined to 4 per cent from 6 per cent. No reply from the Government's side was given in this regard. I hope that hon. Prime Minister will reply it.

Mr. Speaker, Sir, I have a great respect for hon. Prime Minister. He has a vast parliamentary background. Today Indo-Pak talks are going on. Three issues are being mentioned by the hon. Prime Minister. Firstly to end cross border terrorism. It is good and we support him on this issue. Second, what would be the basis of dialogue—that is Shimla Agreement. As regards to Shimla Agreement, I would like to say that one day a Motion was brought in this House by Shri Atal Bihari Vajpayee in fit of rage in which he expressed his disapproval for the Shimla Agreement. He said that he was against the Shimla

Agreement and he be allowed to bring the Motion for disapproving it. I challenge Atal Bihari Vajpayeeji to prove me wrong on this count and I am ready to tender my resignation from the House if it was not so. I have got proceedings with me. I would only like to say two things in the House without taking much of the time. India under Indiraji's leadership had taken possession of five thousand acres of Pakistan's land and I would throw light as to why did she return back that land under Shimla Agreement and why didn't she pressurize to handover POK land to India. I would like to say that Atalji talked of waging a final battle. However, Indiraji made Pakistan to suffer defeat and penetrated inside five thousand miles into its territory and then returned back its annexed land. Such was Mrs. Indira Gandhi. Indiraji did not do what Shri Atalji did. Who said of waging a final and decisive battle but on the intervention of George Bush it did not materialise. We are happy that Indiraji did not indulge in such rhetoric. Indiraji did what she thought and said.

Sir, Atalji expressed his disapproval of the Shimla Agreement when the entire House and the country was in favour of Shimla Agreement. Now he is the hon. Prime Minister of our country. Hon. Mulayam Singhji repeatedly mentioned about the Governor in the House. Congress always discouraged to discuss about Governor in the House and has maintained that they should be allowed to function in an independent manner but this House cannot level allegation against any Governor. There is a need to amend the Constitution in this regard.

I would only like to say this much about hon. Prime Minister that he is a good poet and his poem is liked by the youth in the country but when he reaches on the bank of river Saryu he turns emotional and when he addresses from Red Fort's ramparts he restores his rationality to talk about brotherhood and constitution. I would like to say that Rajdharma demands equanimity and rationalism. Emotions and rationalism don't go together. Maryada Purshottam Ram was not short on emotions but when he was tied by Dasrath of the promise he had made, Ramji decided to stick to his decision of going for 'Vanvas' shunning all emotions even though all the mothers including Kaushlya, Kalkayi and Sumitra were crying. However our hon. Prime Minister talks of temple in memory of Saint Ramdas on Saryu bank while he assumes rationality on the ramparts of the Red Fort and gives a call of striking harmony.

Mr. Speaker, I will not take much time... (*Interruptions*)

MR. SPEAKER : As you have said of time, hence

I will say the total time allotted for your party is 40 minutes and you have taken 20 minutes.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, I will conclude very quickly.

MR. SPEAKER : I don't mind giving you time but no other Member from your party will be allowed to speak thereafter.

[Translation]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, I am inspired by the poem which he recited on the 15th August. I also write a bit but not as he does. I would like to interpret a few lines of the poem recited by hon. Prime Minister from the rampart of the Red Fort. He had said 'Badhayan Aati Hain, Ghiron Pralay ki Ghor Ghatayan, Paanv ke Neeche Angaare, Sir per Barseyn, Jyoti Jalayen, Niz Hathon se Hanste-Hanste Aag Lagaa Kar Chalana, Kadam Milakar Chaina Hoga, Kadam Mila kar Chaina Hoga.' Further he said "Paanv Ke Neeche Angaare, Sehdalwala, Paanv Ke Neeche; Pradhan Mantriji ki Kursi Ke Neeche, Sir per Barsen yadi Jalayen, Logon Maano Sir par Bhay, Niz Hathon se Hanste-Hanste Aag Lagaa Kar Chaina Hoga."

Sir, happily and consonantly each person will have to come forward with Modiji to set afire Gujarat. I really appreciate his poem. He has got his own interpretation with him. Sir, you might have read a Sharat Chandrajii's novel Narrating Devdas's character it has been said that he intended to express his pain before Paro and Chandramukhi but could not do so. He took on to drinking and died. It is said about poets that they express their pain and emotions through their pen.

Atalji is also of the same view. When he thinks while taking rest after attending the Cabinet meeting, he also feels that whatever is happening, is wrong. I make a statement on television as to what to be done about the Defence Minister, however when these people pressurise me and threaten me, I have no option other than poetry to express my anguish. That is why I stated quite correctly that our emotional Prime Minister on the banks of Saryu thought that he was flanked by Advaniji and Ashok Singhal and the situation is out of control then he announced that the temple will be constructed there. However when the Prime Minister comes to the House he says that he will

follow the constitution. You have rebutted Govinda Acharya's statement. I feel that Atalji should be spared. Either he should lead a emotional life or he should discharge his duty responsibly.

Sir, today Sushmaji has given a good example of independent foreign policy. I joined the Parliament in 1971 however I have never heard such an example. Sushmaji has said that our policy is so independent that when Advaniji went to 10 Downing Street, he was not entertained by Tony Blair. Such an argument has never been advanced in the House. If the Government had an independent policy, we would not have to move a motion to condemn the attack on Iraq after three days of intense debate. The hon'ble Speaker is present here and witnessed to the fact. We do not know what are you saying but we charge you with.

[English]

non-performance, mal-performance, corruption, scams and everything is justified.

[Translation]

Mr. Speaker, Sir, finally I would say that there is an impressive message engraved in the cemetery in Nagaland.

[English]

"We gave our today."

[Translation]

These are the feelings of army men of India which have been reproduced in the cemetery.

[English]

"we gave our brightest today for your tomorrow".

[Translation]

We do not respect the jawans, armed forces and soldiers of India. We feel that the country would not have run so efficiently if they had not been there. Something shady is there in the defence deals, the Prime Minister should get it inquired into. I would like to know as to why the Night Device is not working in the T-90 tank. I don't have much time otherwise I would have read the speech of Shri Yashwant Sinha. He made a statement against our government in the House that there is something amiss in the army. Doubts are being cast regarding the integrity of General, resulting the instances of Court Marshal are rising and so are the Court cases which is lowering their

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morale. We have not removed any General infact Shri Bhagwat was removed during the tenure of Jaswant Singhji. There is an intelligence failure and collapse in police system which will ruin the country. I don't have much time or else I would have read the proceedings to prove that he made such statement.

The Subramaniam Committee observed about Kargil which is more than that what Soniaji or any other has said about it. They told that it was a total intelligence failure. However Defence Minister gets angry with us. Subramaniam Committee termed it as a failure and an inquiry was set up and time frame was determined thereafter. Who are supplying submarine to our country. It is CFS Thomson, France. Today who is being supplied weapons by CFS Thomson? I would like Khaireji to pay attention. A person associated with CFS Thomson was apprehended in America on the charges of accepting commission. CFS Thomson is supplying submarines to Pakistan besides India. Is it not correct that T-90 is being arranged by CFS Thomson and it is supplying Sukhoi, T-72 organic supply as well whereas there is a resolution in France not to provide anything to Russia. Sutco Company in Mauritius from European Union is supplying spare parts to CFS Thomson. When he came to India, he said that he has a Facilitator. I would request hon'ble Prime Minister to clarify as to who is the Facilitator of CFS Thomson. CFS Thomson Company is looting the country. The Defence Minister should remain vigilant and the Prime Minister should get it investigated. I will not take more time by mentioning all deals. I have got the example of 6-7 deals. I would like to submit that the deals of T-90, Scorpion Submarine, self-propelled Gun and the VIP jet helicopter should be inquired into. The budget of Ministry of Defence and for the purchase of Prime Minister's aircraft should be provided separately. I request the Prime Minister to inspect all these personally, inquired himself and then came out with a decision. I am only saying as to who is responsible for all these things, however, I don't have to say anything about defence preparedness. I am saying only what Soniaji has said.

The 19th Report of Standing Committee on Defence was presented under the Chairmanship of Khuranaji. I would like to congratulate Khuranaji for having taken this courageous step and the entire House would like to express its gratitude for it. He has not levelled allegation against anyone regarding present situation of the country and our defence deals. He mentioned about the overall situation

prevalent in the country and also stated that due to the non-utilisation of fund by the Ministry of Defence the situation of the country had deteriorated. We have INS Virat naval aircraft. Today I have got less time therefore, Mr. Speaker, Sir, I want that the hon'ble Prime Minister should give reply to all these problems.

Soniaji has not levelled individual charges regarding mal functioning, reply should also be given in regard thereto. References may not be made merely to the issue of gas connection, mobile phone, article by Arun Shourie and to Amitabh Bachchan being called the Don of the Millennium, but at the same time Amartya Sen should also be referred to. Just now Advaniji mentioned about the book written by Shri Arun Shourie. I want to congratulate Shri Arun Shourie for his journalist career. I would like to tell Advaniji that his book should be made available to all Members belonging to Scheduled Castes category. Perhaps Advaniji might not have read the book "Worship of False God" by Arun Shourie in which Ambedkar has been criticised.

Finally, I would only say that it is unfortunate that Nehruji, Morarji Desai, Lal Bahadur Shastri and Charan Singhji are not in the present Lok Sabha. It is also unfortunate that this House has the Government of propriety in which, probe is being conducted against three leading Members, one is facing Commission of Enquiry and the other two Members are in the net of CBI or a case has been pending against them in Raibareilly Court. With regret, I have to say that it has lowered the dignity of the House.

MR. SPEAKER : The next speaker is Kumari Uma Bharati but before that I give permission to Shri Suresh Ramrao Jadhav to make personal statement.

SHRI SURESH RAMRAO JADHAV (PARBHANI) : Mr. Speaker, Sir, the proceedings of the House continued late night yesterday. It was 8 o' clock in the evening when Dr. Vijay Kumar Malhotra of BJP was speaking. He was talking about corruption when he was interrupted by Shri Raghuvansh Prasad Singh and Kantil Singh of RJD. I had intervened to say that the people who are a party to a Rs. 1200 crore fodder scam have no right to made any comment on corruption. After saying so...*(Interruptions) You listen to me first for this incident has taken place with me...(Interruptions) Let me speak...(Interruptions)

Mr. Speaker, Sir, I do not want protection. Shiv Sena is not asking for protection.* He immediately went to the

*Expunged as ordered by the Chair.

lobby and asked for me from writers and watch and ward personnels...*(Interruptions)* I asked Shri Prem Chand Gupta as to what do you want? Why are you inquiring about me?...*(Interruptions)*

MR. SPEAKER : You do not refer anyone by name while speaking.

(Interruptions)

SHRI SURESH RAMRAO JADHAV : I said to Shri Premchand Gupta that my name is Suresh Ramrao Jadhav and I am a Shiv Sena M.P...*(Interruptions)*

MR. SPEAKER : I have asked him not to name anybody.

(Interruptions)

SHRI SURESH RAMRAO JADHAV : Mr. Speaker, Sir, he threatened me in the lobby of the Parliament...*(Interruptions)* Shri Prem Chand Gupta said to one of the Members that you will face the consequences for loudly mentioning about the fodder scam in the House...*(Interruptions)*

SHRI SHIVAJI MANE : Mr. Speaker, Sir, when they behave in such a manner in the Parliament, what can be expected from them outside?...*(Interruptions)*

SHRI SURESH RAMRAO JADHAV : Mr. Speaker, Sir, he threatened me...*(Interruptions)* Though my friends who...*(Interruptions)*

Shri Pappy Yadav and Ajay Chautala are aware of it...*(Interruptions)*

MR. SPEAKER : When an M.P. is fearful of losing his life.

(Interruptions)

SHRI SURESH RAMRAO JADHAV : Not only this, Shri Labo Prasad Yadav...*(Interruptions)*

MR. SPEAKER : Jadhavji, wait a minute, I am on my legs. Any hon. Member of the House who feels threatened for life is permitted to speak here. He will conclude in two minutes. He is facing a threat to his life as he has been threatened by someone. I would only like to know as to what actually happened. You all co-operate. Today he is facing a threat to his life, tomorrow it could be anybody among you.

(Interruptions)

SHRI SURESH RAMRAO JADHAV : Mr. Speaker, Sir,

this incident took place yesterday. Shri Premchand Gupta threatened me of dire consequences for speaking about the accused in fodder scam in a raised pitch. Then I came to your chamber immediately. I told you all what happened in the lobby. Then you made for my security arrangement. I am thankful to you for it. However, I am a Member of this Lok Sabha. *People are challenging the power of Lok Sabha...*(Interruptions)* Not only this Shri Lalu Prasad Yadav showed me his boot...*(Interruptions)* Shri Ajay Chautala is also a witness to this incident...*(Interruptions)*

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Speaker, Sir, he was shown the boot...*(Interruptions)*

SHRI SURESH RAMRAO JADHAV : Mr. Speaker, Sir, our Minister Shri Gandhi Sahab is also aware of it...*(Interruptions)*

The Member of the Cabinet Gandhiji knows about this incident. I am a Member of Parliament, if I am treated like this, how the people of Bihar might have been treated. I want to request that...* this be stopped here only and the guilty be punished by conducting an inquiry into it...*(Interruptions)*

MR. SPEAKER : Do you want to speak on this subject?

(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Speaker, Sir, Shri Ajay Chautalaji is sitting here. If any M.P. is shown the boot in the lobby, will he keep quiet?...*(Interruptions)*

[English]

MR. SPEAKER : I have permitted Dr. Raghuvansh Prasad Singh to speak. Please sit down.

(Interruptions)

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Speaker, Sir, you may ask Shri Ajay Chautalaji...*(Interruptions)*

MR. SPEAKER : Raghuvanshji, he is supporting you, let him speak. No Member should face such a problem. Please sit down. How will it do if you are not ready to listen to anyone. I suppose that if any Member rises, he wants to give his support. Hence I have permitted him to speak.

(Interruptions)

*Expunged as ordered by the Chair.

SHRI CHANDRAKANT KHAIRE : Mr. Speaker, Sir, action should be taken in this regard...*(Interruptions)*

MR. SPEAKER : I agree with you.

(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Speaker, Sir, Shri Ajay Chautalaji be given an opportunity to speak....*(Interruptions)*

MR. SPEAKER : I do not have his Notice, how can I allow him to speak.

(Interruptions)

DR. RAGHUVANSH PRASAD SINGH (VAISHALI) : Mr. Speaker, Sir, there are rules of conduct which states that it is not discussed the House as to who is sitting in the gallery and where he is sitting. It is wrong...*(Interruptions)*

MR. SPEAKER : I agree with it. It will be expunged from the record.

DR. RAGHUVANSH PRASAD SINGH : Lalooji had been a Member of the House and presently he is a Member of the Rajya Sabha and is an hon. Leader of the Party. Lalooji had accompanied a delegation of 65 MPs' to Pokhran. The entire world is witness to his effort and contribution for promoting communal harmony and the friendship between both the countries and his role has been generously praised by the entire world.

MR. SPEAKER : I conclude this subject here.

[English]

The Parliamentary Affairs Ministers may please bring this matter to the notice of the hon. Home Minister and request him to take proper action.

[Translation]

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, I am yet to conclude.

MR. SPEAKER : I have given you two minutes to speak. You conclude quickly.

(Interruptions)

MR. SPEAKER : Unparliamentary words would be expunged from the record.

DR. RAGHUVANSH PRASAD SINGH : Shri Suresh

Jadhav is my closest friend in the House and Yadavas all over the country are in my party. How can be against us...*(Interruptions)*

MR. SPEAKER : He is not at all against you.

DR. RAGHUVANSH PRASAD SINGH : Whatever is there in the proceedings against the Member of the other House, should be expunged. It does not mean arbitrary statements...*(Interruptions)*

MR. SPEAKER : His allegations will be expunged and I will refer this matter to the Chairman of the Rajya Sabha. You may ask the hon'ble Minister of Home Affairs to provide him full protection.

KUMARI UMA BHARATI (BHOPAL) : Mr. Speaker, Sir, a number of scholarly speeches have been delivered by hon'ble Deputy Prime Minister, MPs of BJP, other Ministers and coalition partners of NDA in the course of No-Confidence Motion moved by the Opposition. Now I would like to speak very briefly and therefore, would like to submit that I would conclude in time if there is no interruption.

Yesterday, Shrimati Sonia Gandhiji spoke well but it seemed that she had no trust in her own No-Confidence Motion and she herself was saying that she knew that numbers are not in her favour; even then she had moved the motion as she wanted to say whatever she had to say. It means that she was lacking in self-confidence. She only wanted opportunity to speak out. Efforts were put in to dislodge the NDA, to form the Government but when these could not materialize then the frustration was manifested in the tabling of No-Confidence Motion to take up the precious time of House. But I have risen to speak about a small issue.

It is difficult to understand as to the things Congressmen believe in. They have always been full of distrust, apprehension and fear. They did not have confidence in the Constitution; it was evident when they imposed emergency. They did not have trust in the law of the land, it was evident when they brought Muslim Women Bill following Shah Bano verdict. They do not have faith in Indians, the leadership of Shrimati Sonia Gandhiji is proof of it. Recently a drama was staged in Madhya Pradesh on the expense of Madhya Pradesh Government, by a dramatist whom I would not like to name as he is not present here, in which Mahant Ramchandra Das Paramhans, who has been revered by Jawaharlal Nehru as well as Prime Minister Shri Atal Bihari Vajpayee was

declared a criminal. Therefore the Congress does not have confidence in religious personalities of the country, too. They do not have faith in Constitution, in traditions, in Law, in system and in conventions.

As regards Military and CBI, whenever there is war, Military is there to tackle it. Apart from it, whenever there is any situation which cannot be handled by normal apparatus, military is called upon to serve. They have expressed distrust in that institution. CBI is the only institution which is trusted by all and they have showed their lack of faith on it also. Thus they are full of distrust. But I only have to say that I have evidence. I would like to ask one thing from the Members of Congress with the permission of Chair. Can I name the Chief Minister of Madhya Pradesh?...*(Interruptions)*

SHRI KANTILAL BHURIA : How can she take names?

MR. SPEAKER : Why are you standing when she has not taken any names? Speak only when she names. Please sit down.

KUMARI UMA BHARATI : All right. I will not name the Chief Minister of Madhya Pradesh...*(Interruptions)* What I am narrating is an event of national importance.

The Leader of Opposition, Madhya Pradesh received a letter which he sent to us along with a book. That book proves that even congressmen have no faith in their own Leader. The book that was sent to me was entitled "Hindu Hone Ka Arth" and is written by Shri Prabhat Joshiji who is a renowned literateur and is like elder brother to me. I cannot name the person who wrote the letter but he wrote that he is sending the letter for our perusal and comments. It means that he wanted that book to be read. All the MPs present here, have received that book...*(Interruptions)* I cannot name the person. Even otherwise entire House is aware of that...*(Interruptions)* Mr. Speaker, Sir, can I call him the Chief Minister of Madhya Pradesh...*(Interruptions)*

MR. SPEAKER : Call him whatever you want, do not ask me.

KUMARI UMA BHARATI : I would like to read out excerpts from that book with your permission. The opinion of my party is clear on this issue. We agree with what is written in the book. But I would like to know from the hon'ble MPs of Congress as to their opinion of the book which has been sent by one of their important Chief

Ministers. I would like to read out some excerpts from that book...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : Are we discussing Madhya Pradesh Assembly...*(Interruptions)*

[Translation]

SHRI ANIL BASU (ARAMBAGH) : It is no official text. If she has received a letter then she can answer it...*(Interruptions)*

[English]

MR. SPEAKER : She is concluding in two minutes time.

(Interruptions)

[Translation]

KUMARI UMA BHARATI : I am reading from page no. 53 of that book. I would also like to read from page numbers 57 and 116 of the book...*(Interruptions)*

SHRI SHRIPRAKASH JAISWAL : Does it really matter, what is the book, who sent it, who is to reply?...*(Interruptions)*

KUMARI UMA BHARATI : I can lay the book on the table...*(Interruptions)*

[English]

SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : Sir, I am on a point of order...*(Interruptions)*

MR. SPEAKER : Shri Bansal is raising a point of order.

SHRI PAWAN KUMAR BANSAL : Sir, I would like to refer to Rule 349 and also Rule 352. It is pertinent to mention—I need not remind any one in this House—that this debate is based on our Motion of No-Confidence against the Government of India. What the hon. Member is trying to raise is here is firstly a matter relating to the State and secondly she is reading from a book which is strictly prohibited under Rule 349(i) as well...*(Interruptions)*

[Translation]

SHRI HARIN PATHAK : They referred to RSS, VHP, Jhondewalan and Modi. Now why are they making noise...*(Interruptions)*

MR. SPEAKER : Please do not try to act as the Speaker of the House. Let me hear him and then I would give my ruling.

SHRI PAWAN KUMAR BANSAL : I was making my submission and three hon'ble Ministers stood up to protest.

[English]

Sir, I will again like to come to that point. The Rule 349(i) says :

"shall not read any book, newspaper or letter except in connection with the business of the House;"

What Kumari Uma Bharati sought to read or refer to does not relate to the debate in the House today. I would again say that it does refer to the debate today which has to be confined to the Motion moved by the Leader of the Opposition expressing No-Confidence in the Council of Ministers.

Then references are being made, not necessarily by name, but references are being made to high authorities like the Chief Minister of Madhya Pradesh as if this opportunity is being sought to be used for fighting Madhya Pradesh elections. Let her go to Madhya Pradesh and contest elections there. Today the matter before the House is the performance of this Government which has miserably failed. This debate is sought to be converted into a debate relating to the affairs of Madhya Pradesh which cannot be taken up in this House.

MR. SPEAKER : I have gone through the rule.

(Interruptions)

[Translation]

DR. VIJAY KUMAR MALHOTRA : They made references of several people but we did not interrupt...
(Interruptions)

[English]

MR. SPEAKER : I have made up my mind.

(Interruptions)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY) : Sir, the Leader of the Opposition yesterday referred to The Hindustan Times to say what a State Leader of the BJP in Himachal Pradesh said. If my learned friend

applied the same logic, then the Leader of the Opposition could not be allowed to read that...*(Interruptions)*

[Translation]

SHRI PAWAN KUMAR BANSAL : Sir, Jaitleyji was not present at the time when he started mentioning about Madhya Pradesh.

SHRI VINAY KATIYAR : You please ask Soniaji also not to read that...*(Interruptions)*

[English]

MR. SPEAKER : I have given her permission.

Now, I have gone through Rule 349 of the Rules of Procedure and Conduct of Business of the House. The Rule is quite clear. It says :

"Whilst the House is sitting, a Member—(i) shall not read any book, newspaper or letter except in connection with the business of the House."

This connection of the business can be direct or it can be indirect also. It is for the Member to explain as to how it is connected with the business of the House. Therefore, there is no substance in the point of order. I will now listen to her.

[Translation]

KUMARI UMA BHARATI : Sir, whatever, I am speaking is in the context of No-Confidence Motion. Those who have moved No-Confidence Motion should first show confidence in their own leader. The Chief Minister of their Party has sent a book for my approval in which it is written that the "Congress Leaders who once fought freedom for our country are now indulged in sycophancy of Sonia Gandhi." However, their leader forgot that against the foreigners...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : How does she know that it has been written by the Chief Minister?...
(Interruptions) How did she get the information...*(Interruptions)*

MR. SPEAKER : I will ask her to place it on the Table of the House.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, I am not

saying that. I am only saying as to how she came to know...*(Interruptions)* Let her first authenticate it...*(Interruptions)* It is a very serious matter.

[Translation]

MR. SPEAKER : Your submission would be expunged from the records if you are not authenticating this book.

KUMARI UMA BHARATI : I am laying the book and the latter on the Table after signing them.

MR. SPEAKER : Send them as per the rules, just now, continue your speech.

KUMARI UMA BHARATI : All right, I will sign them and lay on the Table. Sir, it bears not only my signatures but the signatures of the Chief Minister who has given a description of his leader in this book which I am reading here, are also there. Page 375 of the book states that "had he ever conceived an idea that a person of foreign origin would once claim to be the Prime Minister of a country which fought against the foreigners for 100 years. And a party like Congress would salute that person...*(Interruptions)* It is written in the book...*(Interruptions)*

[English]

SHRI PAWAN KUMAR BANSAL : Sir, kindly permit me to read rule 352 (ii)...*(Interruptions)*

[Translation]

KUMARI UMA BHARATI : It is written in the book...*(Interruptions)* The letter has come from Madhya Pradesh.

MR. SPEAKER : Umaji, please sit down for two minutes.

[English]

SHRI KIRIT SOMAIYA : Sir, which Rule is he quoting?...*(Interruptions)*

MR. SPEAKER : He is quoting Rule 352(ii).
(Interruptions)

SHRI PAWAN KUMAR BANSAL : It says :

"A Member while speaking shall not—(ii) make personal reference by way of making an allegation imputing a motive to or questioning the bona fides of any other Member of the House unless it be imperatively necessary for the purpose of the debate being itself a matter in issue or relevant thereto".

Sir, should I read it again for the benefit of Shri Arun Jaitley?...*(Interruptions)*

SHRI KIRIT SOMAIYA : Sir, there is no point of order...*(Interruptions)* He has not made any reference...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL : Sir, I would like to, once again, read it...*(Interruptions)*

[Translation]

DR. VIJAY KUMAR MALHOTRA : It is all right when they criticize others but when then are criticised, it becomes point of order...*(Interruptions)*

[English]

SHRI PAWAN KUMAR BANSAL : I have been permitted by the hon. Speaker to speak. Rule 352 says :

"A member while speaking shall not...

(ii) make personal reference by way of making an allegation imputing a motive to or questioning the bona fides of any other member of the House unless it be imperatively necessary for the purpose of the debate being itself a matter in issue or relevant thereto;"

Do I need elaborate on this? I do not think I have to. Motive is being imputed to every Member of the Congress, including the Leader of the Opposition. Their bona fides are being doubted. Do they arrogate to themselves the right of virtue in this House? Do they feel that all that they say only is correct and they can go on with all sorts of reckless allegations against Members of the Opposition?

[Translation]

MR. SPEAKER : Shri Kirit Somaiya, why are you giving the ruling?

[English]

If you want to become the Speaker, your Party must permit you! Now let me give the ruling.

I have gone through the point of Order raised by the hon. Member carefully and if she makes any allegation against the Chief Minister of Madhya Pradesh, I will immediately stop her. But, if she shows a book or a part of the book, I do not think there is anything to stop her.

[Kumari Uma Bharati]

Now the Member may go ahead.

[Translation]

KUMARI UMA BHARATI : Sir, I read further—"A party like Congress would salute the person and show all reverence for the person and state—"

This is by a leader of the Congress Party...
(Interruptions)

[English]

MR. SPEAKER : She must be ready to authenticate what she says.

KUMARI UMA BHARATI : I am ready to authenticate it now.

[Translation]

MR. SPEAKER : Your time is over. Ten minutes have been passed.

KUMARI UMA BHARATI : Sir, I have not spoken for 10 minutes. They did not let me speak.

Mr. Speaker, Sir, at page 75 of the same book it is written that "initially Rajiv Gandhi was a very innocent, honest and sensitive person."

On the page 80 of the same book, it is written...
(Interruptions)

[English]

MR. SPEAKER : I will remove all that which is of abusive in nature.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : She is trying to impute motives to a man who is not alive and who was the Leader of the House...(Interruptions)

SHRI SHIVRAJ V. PATIL : I am on a Point of Order...
(Interruptions)

Is the Motion against the Government or against any other Member of the House? If this Motion is against the Government, anything which is said in that respect is relevant. But how can anything said against a Member or against a person who is not alive be relevant? The debate has to be relevant. I will read the rule and I will ask Shri

*Expunged as ordered by the Chair

Arun Jaitley to help resolve this issue. The rule says that a Member while speaking shall not make any reference which is not relevant. Whatever he says has to be relevant to the debate. How is it relevant that some Chief Minister has commended a book which contains some words against Shri Rajiv Gandhi? How is it relevant that a citizen's country of origin, his parentage and such other things are allowed to be referred to in this House? What is relevant is the No-Confidence Motion.

SHRI ARUN JAITLEY : Sir, the Motion of No-Confidence has been moved by the Leader of the Opposition. The Leader of the Opposition has expressed no confidence in the Government. We are discussing that Motion. Various references were made, including letters written in 1975. These all are considered necessary for the purpose of debate.

SHRI SHIVRAJ V. PATIL : How is it relevant?...
(Interruptions)

SHRI ARUN JAITLEY : The hon. Member while replying to the debate is today saying that the Leader of the Opposition who has placed this Motion of No-Confidence, senior members of her own Party has circulated documents which express no confidence in her. It is imperative and necessary for the purpose of this discussion.

SHRI SHIVRAJ V. PATIL : How is it relevant? Mr. Speaker, Sir, if you allow this, then anybody's personal life can be discussed on the floor of the House...(Interruptions) His family can be discussed...(Interruptions) His relatives' personal life can be discussed...(Interruptions) Is this House made for this purpose?... (Interruptions) She has not given the name of the document. She has not said who is the author...(Interruptions) She is only relying on that book... (Interruptions) How is it relevant? Are we expected to hear all irrelevant things?... (Interruptions) We cannot discuss the personal life of any Member of the House... (Interruptions) If it is allowed, any Member's family can be discussed, his relatives' life can be discussed. Will it be allowed here?

MR. SPEAKER : I am giving the ruling on the point of order raised by Shri Shivraj Patil. Please sit down.

I have gone through the rules very carefully. The rule 352(a) is clear. It says :

"A Member while speaking shall not

(i) refer to any matter of fact on which a judicial decision is pending;

; (Rule 352 (ii) was referred to by Shri Shivraj Patil.)

(ii) make personal reference by way of making an allegation (What is important is reference by way of making an allegation) imputing a motive to or questing the bona fides of any other Member of the House unless it be imperatively necessary for the purpose of the debate being itself a matter in issue or relevant thereto."

There are two things where the interpretation of the rule is necessary. Firstly, whether she is making an allegation by making personal reference. It is to be decided whether she wants to impute some allegation against the Chief Minister, Madhya Pradesh; secondly, the important part is 'any other Member of the House'. So, if the allegation is made against any other Member of the House, then this has to be taken into consideration.

I am not depending only on that. I would go further and say that even if a person is not a Member, it is not proper, nor necessary nor advisable to make the allegation. Therefore, I would request the hon. Member to be careful while referring to that.

If there is any personal allegation, I assure the House that I will expunge it from the record.

Kumari Uma Bharati, you can go ahead with your speech.

[Translation]

KUMARI UMA BHARATI : Mr. Speaker, Sir, I have not levelled any allegation.

MR. SPEAKER : I will see that.

KUMARI UMA BHARATI : I have not levelled any allegation against their leader who is not present here. I have expressed my opinion in the House only that has been sought from me. I said that my party is agreed to it. If you also, then instead of moving the No-Confidence Motion against the Government, it should be brought against the lady Member who remain sitting on the other side I have stated this only.

The second thing which I have to mention is that Shri Dasmunsi gave a very eloquent speech today. While mentioning about the hon'ble President of our country, he raised a very good point that on what counts India should be remembered by the people. I am sure to say that the tenure of NDA Government which is running as per the sentiments of hon'ble President under the leadership of

Prime Minister Atal Bihari Vajpayee would definitely be remembered. It would be remembered for Pokharan, Pradhan Mantri Gram Sadak Yojna, Golden Quadrilateral Project, Swajaldhara Yojna, Lahore bus diplomacy and also for Kargil win. NDA Government works as per feelings and wishes expressed by the President and will continue to do so in future also.

17.00 hrs.

MR. SPEAKER : Umaji, I have permitted you to speak. Please continue your speech.

SHRI PRIYA RANJAN DASMINSI : I would like to ask Umaji why Kargil Diwas was not celebrated this year. Did you forget or that Pakistani delegation may not get annoyed by it?

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, the biggest allegation levelled against the Government by Shri Dasmunsi is that we did not celebrate Kargil Diwas because talks are going on with Pakistan. Such a misconception was created earlier also. I would like to clarify here, hon'ble Defence Minister himself is present in the House, that this decision has been taken by the Armed Forces and not by the Defence Ministry. The day on which we won the Bangladesh War has actual been declared as Vijay Diwas and Armed Forces are celebrating it. They are of the view that the importance of the main Vijay Diwas would be diminished if we start celebrating Vijay Diwas for the various other wars. I would like to say to Shri Dasmunsi ji that this decision has been taken by the Armed Forces. Therefore, please do not diminish the importance of Kargil/Vijay by saying that Kargil Diwas could not be celebrated as talks are going on with Pakistan. Our country can never forget the martyrs of Kargil war. Our country will ever remember those martyrs.

[English]

SHRI PRIYA RANJAN DASMUNSI : I thank the Armed Forces for celebrating 16th December, as Armed Forces Day.

[Translation]

KUMARI UMA BHARATI : Mr. Speaker, Sir, I am going to conclude my speech. I fail to understand the attitude of Congress people, at one time they strongly opposed the sending of armed forces in Iraq and now Shri Dasmunsi stated that because of the ongoing talks with Pakistan, Kargil Diwas could not be celebrated. I would like to ask him whether the talks should not be held with Pakistan. They created such an atmosphere. What actually

[Kumari Uma Bharati]

the Congress people want, why are they behaving in this manner, why are they making such sarcastic remarks?

SHRI PRIYA RANJAN DASMUNSI : Uma ji, you said that war should be fought with Pakistan whereas we stated that talks should be held with them.

KUMARI UMA BHARATI : Mr. Speaker, Sir, I would like to make my last point about the Women's Reservation Bill. Since all the hon. Members have spoken their mind on this issue, I being a woman would also like to express my views in this regard. I have been elected to this House five times.

17.02 hrs.

(MR. DEPUTY SPEAKER *in the Chair*)

Mr. Deputy Speaker, Sir, Hon'ble Mulayam Singhji is present here. Shri Laloo Yadav does not qualify to attend this House but it may be conveyed to him that all other hon. Members are creating hurdles in the way of introducing Women's Reservation Bill in the House. Please listen to me patiently otherwise the time of the House will be wasted. My opinion is that the Women's Reservation Bill should be introduced. I would like to submit that my elder brother Shri Mulayam Singh Yadav, the hon. Members from the Janata Dal and all other Members object to the introduction of the Bill in the House. The women of the country have great hope from the House. So, the said Bill should be allowed to be introduced in the House whatever may be its form. Whatever may be the final decision in this regard but at least let the Bill be introduced in the House. I would like to request all those hon. Members who are demanding the reservation of backward, dalit and tribal women in the Bill. I also belong to that class of women. Shri Deve Gowdaji is present here. When he was the Prime Minister and introduced the said Bill, I rose to submit at that time that let the Bill be introduced in the House and then the hon. Members can propose amendment in it. Once that is done, nobody can stop the Backward, Dalit and Tribal women from entering into the hallowed precincts of this House. Those who will create hurdles will be discarded and can never ascend to power. The women are eager to get justice, so, please let the Bill be introduced. Backward, Dalit and Tribal women are the weakest of the weaker sections. So this issue can be discussed in the House. We all can arrive at consensus in this regard.

With these words, I would like to advise our Congress

colleagues that if they express their faith in their leader or change their leader then there is no need to move this Motion.

SHRI MULAYAM SINGH YADAV (SAMBHAL) : Mr. Deputy Speaker, Sir, it will give a message to the nation that it is Mulayam Singh Yadav and Lalooji who are not allowing this Bill to be introduced in the House. I would like to extend my thanks to hon. Uma Bharati for she agrees to my opinion regarding the backward, minority and dalits women.

KUMARI UMA BHARATI : I can never agree to the idea of reservation on the basis of religion. Reservation on the basis of religion can be provided only when India is declared Hindu nation...*(Interruptions)*

SHRI MULAYAM SINGH YADAV : Why the amendment that she is talking about should be moved in the House? There cannot be any dispute if the Government brings the amended Bill. I have already told this. Just now hon. Minister of Parliamentary Affairs, Shrimati Sushma Swaraj also alleged and sometimes the Leader of Opposition also levels allegations...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : She did not level any allegations.

SHRI MULAYAM SINGH YADAV : All right, I agree that she did not level allegations but such message is conveyed from here. Hon. Alvaji level allegations. I am expressing my opinion in one line that I want...*(Interruptions)*

KUMARI UMA BHARATI : Mr. Deputy Speaker, Sir, I want your permission to lay this book here.

SHRI MULAYAM SINGH YADAV : What are you doing, Please listen to me. It is a serious matter.

KUMARI UMA BHARATI : I only want permission to lay this book.

SHRI MULAYAM SINGH YADAV : This message is being conveyed to the nation and the entire country is listening. The same issue is being discussed since yesterday. As I said yesterday and am reiterating it today that this matter should be taken seriously. I want that the hon. Minister of Parliamentary Affairs, Shrimati Sushma Swarajji, hon. Leader of the Opposition, hon. Alvaji, Kumari Uma Bharati and all other sisters of mine should get elected and come to the House. I do not hate these sisters. It is not true that I do not like beautiful ladies. I want that our peasants, poor labourers and weavers... *(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please take your seat, we do not have time.

[Translation]

SHRI MULAYAM SINGH YADAV : Those who are not so beautiful should also come. It is usually said that it is like a garden and all types of flowers should bloom. If the Government want that all types of flowers should bloom then this Bill should be brought in an amended form then I am ready to support it.

MR. DEPUTY SPEAKER : Shri Rashid Alvi, now you may speak.

KUMARI UMA BHARATI : I would like to seek your permission to authenticate it.

MR. DEPUTY SPEAKER : Please give it after putting on your signatures on it.

KUMARI UMA BHARATI : Please permit me to lay this book. Besides, I would like to advise the Congress people that either they should express their confidence in their leader or should change their leader... (Interruptions)

MR. DEPUTY SPEAKER : You please put your signature on it and give it.

SHRI RASHID ALVI (AMROHA) : Mr. Deputy Speaker, Sir, I would like to express my thanks to you that you gave me this opportunity to speak on the No-Confidence Motion.

[English]

I am going to oppose according to the decision taken by my party Bahujan Samaj Party.

[Translation]

Since yesterday I have been attentively listening to the speeches arguments and counter arguments on No-Confidence Motion. It is a part of the democratic system to touch the raw nerve and take advantage of others' weakness. In democratic system it has become a political practice to touch others wounds and rub salt on it. However, at this hour I have not risen to criticise any political party. I would like to submit that neither the people of the country nor I can see these bleeding wounds.

On 15 August, 2003 the Prime Minister of India, Shri Atal Bihari Vajpayee in his speech had said that those who

want to spread communal hatred in the country and want to divide Hindus and Muslims can not be the friends of the nation, rather they are the enemies of the country. Those who want to create communal tension in the country and do politics over dead bodies can not be the friends of the country. All the people whatever may be their caste, creed or religion enjoy equal right in this country. Atalji has repeated after 54 years what was said by Jawahar Lal Nehru on 15 August, 1947. Same was said by Maulana Abul Kalam Azad in Jama Masjid of Delhi. When the people belonging to the minority community were migrating to Pakistan, Maulana Azad had exhorted them from Shahjahan Jama Masjid and said where do you want to go leaving behind magnificent minaret of Jama Masjid? Under whose care do you want to leave the 'hauz' (the pond) made in the middle of the Jama Masjid for 'vaju' and go? Baba Saheb Dr. Ambedkar said the same thing in the constitution.

Today the entire world is passing through a very delicate phase. In this situation the most important thing that is required is to forget our mutual differences to create social harmony in the country and work towards strengthening India. Given the present global situation today, we can not afford to make arguments and counter arguments directed at each other.

I appreciate the policy of existing Government reflected in opening lines of the speech of hon. President of India Shri Abdul Kalam Saheb. The President of India has said—

[English]

"Let us for a moment pause to reflect what it is that for which we would like to be remembered by the future generations."

[Translation]

pause for a moment and think, what it is for which our future generations will remember us?

[English]

"Will we be remembered for how many churches our generation has added, will we be remembered for how many mosques our generation has added, will we be remembered for how many temples our generation has added or will we be remembered for how many gurudwaras our generation has added? No, not at all. We will be remembered only if we give to our younger generation a prosperous and safe India."

[Shri Rashid Alvi]

[Translation]

I rise to say only this thing. I would not like to deliver a lengthy speech. I would just like to tell that at this critical juncture America is the sole super power in the world. The way they have unravelled their true identity before the world, the way they attacked Afghanistan and then Iraq is just to prove their supremacy.

Mr. Deputy Speaker, Sir, German, Russian and Austrian forces fought first world war. At the end of the war President Wilson chalked out a 14 point programme with the help of which Germany was humiliated a lot. We are taught in history that Hitler was responsible for outbreak of Second World War. In fact Hitler was not responsible rather it was Wilson's 14 points.

Sir, today India has every potential to become a super power in the world. And nothing can prevent India from becoming a world power. It will not be a matter of surprise if India becomes a world power tomorrow and plays a lead role. India has every potential. We have etiquettes and we have every quality essential for a country to become strong. But there is a pre-condition that we should overcome mutual hatred and the differences. Our country can become a world power and can play a lead role only if people of all the religions live together harmoniously.

Not going in much details, I would just like to say that my party is firm believer of this dictum. My friends belonging to Shiv Sena were sitting here who are not present at the moment. A lot is being talked over Ayodhya. But we want this issue to be resolved through talks and if it is not possible through talks then the decision of Supreme Court should be respected. It is the commitment of BSP presently ruling Uttar Pradesh that it will implement the decision of Supreme Court whatever the consequences may be. My party has been reiterating this time and again. Be it a temple, any place of worship-church or a mosque, everything should be secure.

Sir, my colleague in Shiv Sena talked about Uniform Civil Code. With due respect I would say that there is only one sentence in the Article 44—

[English]

"The state shall endeavour to secure for the citizens a uniform civil code throughout the territory of India."

[Translation]

There is a reference of only one sentence. I would

like to say that it has not been said that the Government will endeavour but the state will. Uniform Civil Code could have been provided right at the time of passing of the Constitution 50 years ago. But the situation was not conducive at that time. Therefore, it could not be provided and it was enshrined in the Constitution that efforts will be made to prepare Uniform Civil Code at appropriate time. I think today the condition is far worse than what it was 50 years ago. Perhaps no one knows how Uniform Civil Code will be enacted. Will any Hindu be prepared to solemnise his marriage just by registering his name in the court and without performing other rituals. Similarly neither a Christian nor a Sikh will agree to it. There are various types of laws in India but all are uniform. Except for the provisions of marriage, there is Uniform Civil Code and uniform criminal code. In view of the prevailing state of affairs in the country it does not behove a Judge of Supreme Court to say so. It has been simply said by a Judge.

Not stretching my point too far, I would like to say that Mulayam Singhji told yesterday that the Government of Uttar Pradesh wanted to use POTA against him, Kunwar Akhilesh Singh and Amar Singhji. I want to submit that today morning I spoke to the State Chief Minister Mayawatiji. She told that what Mulayam Singh has told yesterday is baseless. Yesterday I did not disclose it because I had not spoken to her till then. Today I spoke to the Chief Minister of Uttar Pradesh. My submission is that they are defaming the Government of Uttar Pradesh but making false propoganda such as that on the basis of personal vendata Raja Bhaiya has been put in jail. During election compaign Shri Mulayam Singh, while criticizing Raja Bhaiya, who was a Minister then, said that what sort of Government it was wherein people like Raja Bhaiya were Minister* Mayawatiji deserves congratulations who has put such criminals in the jail, whom no one earlier dared to touch. Not only this, even this, even the Court pronounced the judgement against him...(Interruptions) Mulayam Singhji, let me speak first, you may speak after that...(Interruptions)

SHRI MULAYAM SINGH YADAV : Can anybody call anyone a criminal until and unless decided by the Court...(Interruptions) Mr. Deputy Speaker, Sir, please give your ruling.

MR. DEPUTY SPEAKER : I will see the records. I will remove if there is any allegation.

*Expunged as ordered by the Chair.

SHRI RASHID ALVI : I am quoting from election speech of Mulayam Singhji and I am not telling anything on my own. I would accept if Mulayam Singhji say that he did not criticize Raja Bhaiya during his election campaign. As Mulayam Singhji had yesterday said so, that is why I am quoting it. By chance Advaniji is not present here. He may come any moment. I would request Him to clarify Mulayam Singh's statement that he and Amar Singh was about to be arrested under POTA, is baseless. Neither the Government of Uttar Pradesh had taken any such step nor there was any proposal of this kind.

Yesterday hon'ble Mulayam Singhji had submitted that if he would tell anything wrong he was ready to tender apology. I am leaving it on his conscience. I am not telling it on my own. However I would certainly like to submit that it is not proper the way efforts are being made to defame the Government of Uttar Pradesh which has been formed for the first time in 54 years by a daughter of Dalit.

Sir, without going into detail, I would like to submit at the end that whosoever may form the Government in India but communal riots and terrorist activities must be condemned. The curse of the family whose members are killed and children become orphan is as turbulent as marine cyclone that destroy hundreds of towns located nearby...(Interruptions)

AN HON'BLE MEMBER : What happened in Gujarat?

SHRI RASHID ALVI : I have already spoken in detail about the Gujarat and I never appreciated Gujarat episode. Whatever happened there is certainly a matter of shame for the country. There is no doubt in it. Whatever happened in Gujarat is a matter of past, however when hon'ble Mulayam Singhji was the Chief Minister of Uttar Pradesh Muslims in Bijnore were harassed and assaulted. I have a picture of that with me...(Interruptions)

SHRI MULAYAM SINGH YADAV : You please tell as to who told you...(Interruptions). You please do not mislead the House...(Interruptions). You are with them.* Who told you to disclose their names...(Interruptions)*

SHRI RASHID ALVI : You should not talk like this...(Interruptions)

MR. DEPUTY SPEAKER : Now you please conclude.

SHRI ASHOK KUMAR SINGH CHANDEL (HAMIR-PUR, U.P.) : He is using unparliamentary language. All

*Expunged as ordered by the Chair.

these things should be expunged from the proceedings...
(Interruptions)

MR. DEPUTY SPEAKER : You please sit down. I will expunge whatever will be unparliamentary.

(Interruptions)

SHRI MULAYAM SINGH YADAV : If he tells me after killing all of them then how can we come to know about the criminals...(Interruptions)

SHRI RASHID ALVI : I know that truth is bitter...
(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Rashid Alvi, will you conclude your speech now?

[Translation]

SHRI MULAYAM SINGH YADAV : He should tell as to who did it? He is telling that Mulayam Singhji did it. It happened during Mulayam Singhji regime...(Interruptions)

MR. DEPUTY SPEAKER : I will look into the record. If there is anything objectionable, I will get it expunged.

(Interruptions)

SHRI RAMJI LAL SUMAN (FIROZABAD) : This allegation is baseless. He is with those people in Government who did it...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Rashid Alvi, you continue your speech.

[Translation]

SHRI RASHID ALVI : How can I speak, first ask him to sit down...(Interruptions)

SHRI RAMJI LAL SUMAN : Please stop alleging others...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Ramji Lal Suman, Let him speak.

[Translation]

SHRI C. N. SINGH (MACHHLISHAHAR) : He should tell us as to who are oppressors...(Interruptions)

MR. DEPUTY SPEAKER : Whatever will be objectionable will be expunged from the proceedings...
(Interruptions)

SHRI MULAYAM SINGH YADAV : He will have to tell as to who had killed...(Interruptions)

SHRI RASHID ALVI : O. K., let me speak, I am telling their names. They should sit for one minute, I am telling...
(Interruptions)

[English]

SHRI SHIVRAJ V. PATIL : We are not discussing anything about state Governments. This should not go on record Sir.

[Translation]

SHRI MULAYAM SINGH YADAV : They had assaulted the people who were going to attend my party meeting. He is advocating about them and supporting their Government...(Interruptions) What is he showing...
(Interruptions)

[English]

MR. DEPUTY SPEAKER : Hon'ble members please, confine to your subjects. We are not discussing anything about particular states.

[Translation]

SHRI MULAYAM SINGH YADAV : They assaulted people in the field who were going to attend my meeting and are supporting their government. It is a case of a thief threatening police men...(Interruptions)

SHRI RASHID ALVI : I admit that hon'ble Mulayam Singhji had not started that episode. You please allow me to speak...(Interruptions)

SHRI MULAYAM SINGH YADAV : Please stop it...(Interruptions)

MR. DEPUTY SPEAKER : I am on my legs.

SHRI MULAYAM SINGH YADAV : Three persons who were going to attend my party meeting were killed and left in the field. They were killed by the same people with whom he is supporting in running the Government...(Interruptions)

MR. DEPUTY SPEAKER : We are not discussing any state matter here in the House.

SHRI RASHID ALVI : I did not say this. I said this

only after he mentioned about Gujarat, I did not say first...(Interruptions)

DR. VIJAY KUMAR MALHOTRA : Whether it is a matter concerning Uttar Pradesh or Gujarat both should be stopped...(Interruptions)

MR. DEPUTY SPEAKER : I have told that I will look into the record.

[English]

I will see the record. If there are any objectionable things, I will remove it.

[Translation]

SHRI CHANDRA SHEKHAR (BALLIA, U.P.) : Mr. Deputy Speaker, Sir, I would like to make one submission. Yesterday when the Minister of Defence was reading a book in the House it was told by the Chair not to do so. Will a new tradition be started in the House that books and magazines would be laid on the table of the House. Just now our colleague was alleging that during the Mulayam Singh regime people were killed in Bijnore. He asked as to who killed them. Without giving reply it is not proper to say that injustice is being done to the daughter to Dalit. Should the daughter of dalit can do whatever she likes and nobody should object to that? I would like to submit him politely that if Mulayam Singhji had done so, it should not have been mentioned here.

Recently the Chief Minister remarked about one of the MLA's of BJP that he be imprisoned for he talks too much... (Interruptions). I would like to know as to whether these things will continue to take place? Will anybody be called as criminal? Can somebody be allowed to label someone as criminal at his own will in a public meeting and in the House. It does not matter whether somebody said it about Mulayam Singh or not? I would like to know whether the Government of India has the right to declare any private land as bird sanctuary? Will the Government be run in such a way? Is this the way to run the Government? I do not want to rake up all those issues. I would like to suggest Sushri Bharati not to be guided by the books alone. There are several such books in which several things about the Members are mentioned. Character assassination of other through books, various articles and magazines should not be done in the House...(Interruptions)

KUMARI UMA BHARATI : Mr. Deputy Speaker, Sir, I would have to reply it...(Interruptions). Once you have mentioned it I am forced to say that Shrimati Sonia Gandhi

read Hindustan Times and Panchjanya was read by Shri Priya Ranjan Dasmunsi. He also read the book authored by Balraj Madhok. What are you talking about? You are saying to me...(Interruptions). These things better be told to them...(Interruptions).

SHRI CHANDRA SHEKHAR : I am saying this to everybody...(Interruptions).

KUMARI UMA BHARATI : I have a lot of respect for you but I would reply it...(Interruptions). When the debate on Gujarat took place here...(Interruptions).

MR. DEPUTY SPEAKER : Uma Bharati, whatever you want to say should be said after he finishes.

(Interruptions)

SHRI CHANDRA SHEKHAR : Won't you allow me to speak if you intend to reply it?...(Interruptions).

I was saying that quoting from any book or magazine (to defame a person) is not in tune with decorum of the House. If this trend is encouraged, many books will be referred here. Today, it is about Uma Bharati, tomorrow if any other Member quotes from somewhere source, I will oppose that also. Hence, I say that do not set new conventions in the House like keeping the books etc...(Interruptions).

[English]

SHRI PAWAN KUMAR BANSAL : Sir, I have already pointed it out...(Interruptions).

MR. DEPUTY SPEAKER : Yes, you have already pointed it out.

(Interruptions)

[Translations]

DR. VIJAY KUMAR MALHOTRA Mr. Deputy Speaker. Sir, Now he is on his legs. Now it is his turn to speak after Chandra Shekharji has finished. How he has criticised the Chief Minister of Gujarat...(Interruptions). What happened in London, did not it strike anybody's imagination before these things were said? Everybody rises on one's legs when the Uttar Pradesh is mentioned here. What have they left unspoken about the Gujarat's Chief Minister?...(Interruptions)

SHRI SHEESHAM SINGH RAVI (BIJNOR) : Mr. Deputy Speaker, Sir, everybody talks abouts Gujarat but nobody mentions as to what is happening in West

Bengal...(Interruptions). What is happening in Rajasthan, in Madhya Pradesh...(Interruptions)?

SHRI SHIVRAJ V. PATIL : I would only like to say two more things. One this motion is against the Union Government and it would be better if the issue of States are not raked up here. You should expunge the irrelevant things from the proceedings...(Interruptions)

[English]

MR. DEPUTY SPEAKER : I want to conduct the House smoothly...(Interruptions).

[Translation]

SHRI SHIVRAJ V. PATIL : Secondly, I would like to know from hon. Chandrashekharji...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please take your seats. I want to proceed now.

(Interruptions)

[Translation]

SHRI SHIVRAJ V. PATIL : In regard to the view expressed by Shri Chandra Shekharji, I would like to say that no book can be placed on the table of the House. Only the presiding officer, after examining the details of the fame and level of the author and the recognition and readability of the particular book or magazine can take a decision whether a book or magazine can be placed in the House or not. There is a ruling in this regard and they can be placed as per that ruling.

[English]

MR. DEPUTY SPEAKER : Shri, Shrichand Kriplani, let me conduct the business of the House.

(Interruptions)

SHRI KIRIT SOMAIYA : Mr. Deputy Speaker, Sir, when Shri Priya Ranjan Dasmunsi was quoting Shri Arun Shourie's book, why did Shri Shivraj V. Patil not raise this point at that time?...(Interruptions)

MR. DEPUTY SPEAKER : Shri Kirit Somaiya, you have to speak with my permission. I had given the floor to him.

Now, I asked her whether she wants to say something or not. In bellness. You have started speaking.

[Translation]

SHRI SHRIPRAKASH JAISAWAL : In that book...

(Interruptions)

[English]

MR. DEPUTY SPEAKER : When you are permitted, you have to speak. What is this?

[Translation]

How can you talk like this.

(Interruptions)

KUMARI UMA BHARATI : I would only like to say that the submission of Shri Chandra Shekharji not to keep any book or magazine, newspaper etc. on the table of the House is quite apt. However, sometimes it also becomes necessary to produce a book etc. in order to support your claim or give evidence etc. Hence it cannot be made a rule. I won't say anything as Soniaji showed the Hindustan Times here and Shri Priya Ranjan Dasmunsi read Panchjanya and the book of Shri Arun Shourie was also shown here. Therefore, I am also right in showing the book authored by Prakash Joshiji. I am of the opinion that the rules should be equal for all.

Hum Aah Bhi Bharate Hain to Ho Jatein Hain Badnam,

Aur Wo Katal Bhi Karate Hain to Charcha Nahin Hoti.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Both of you go on talking.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Mr. Deputy Speaker, Sir, today morning I gave the notice for permission to quote (1) the proceedings of Shri Jethmalani of Rajya Sabha and (2) the book of Balraj Madhok. Unfortunately, I could not use the book of Balraj Madhok, because it will embarrass them more. But so far as Panchjanya is concerned, it was given by the BJP for public circulation. If the BJP has any objection to Panchjanya, I withdraw that...(Interruptions) I did not quote even a page from Panchjanya book. I only said this is the book and nothing beyond that...(Interruptions)

MR. DEPUTY SPEAKER : Now, let me make an

observation. The hon. Speaker, in his wisdom, asked her to authenticate, put her signature and then lay it on the Table of the House. That has been done. I think I am also in agreement with the sense of the House that all and sundry books are not to be authenticated and laid on the Table of the House. I agree with Shri Shivraj V. Patil and Shri Priya Ranjan Dasmunsi that wherever it is to be shown to the Speaker, if he says all right, you can lay it on the Table of the House, that can be done.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Rashid Alvi, you have to conclude.

[Translation]

SHRI RASHID ALVI : He has wasted much of time. Still I would conclude at the earliest...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Kirit Somaiya, where is your place? Your place is on this side.

[Translation]

SHRI RASHID ALVI : I respect Shri Chandra Shekharji a lot but he did not listen me completely. He said that I should not have said that the effort is being made to malign the dalit's daughter in response to Mulayam Singhji's question as to who has started this? You are quite right. I have not said so. I am saying that the pandemonium was not created by Shri Mulayam Singhji. However, I would like to remind Shri Mulayam Singhji that he was the Chief Minister of Uttar Pradesh. Everyday, you say in the House that action against those persons be taken who have created the pandemonium in the House. I would like to ask you very humbly...(Interruptions)

[English]

SHRIMATI SHYAMA SINGH (AURANGABAD, BIHAR) : Why is the issue of Uttar Pradesh being discussed?...(Interruptions)

[Translation]

SHRI RASHID ALVI : Let me complete my view point first, else it will remain half finished.

Mulayam Singhji was the Chief Minister, he should tell as to who started all this and against how many officer action was taken by him, he name even one such officer.

Was the action against the S.P. or the Collector taken? The matter of each district from Ghaziabad to Gazipur are discussed in the House, however, whenever any issue is raised by us it is said that State matter should not be discussed here. Mulayam Singhji said yesterday that POTA was being applied against him. He has himself mentioned about the Women Bill in the House a short while ago. Who will stop POTA on Mulayam Singhji? Mulayam Singh has himself said that I won't allow the Women Reservation Bill to get passed even if the Congress and the NDA and even the majority favours it...*(Interruptions)*

SHRI C. N. SINGH : It has not been said...*(Interruptions)* He is making a wrong statement...*(Interruptions)*

SHRI RASHID ALVI : Who can take action under POTA against one who speaks so forcefully in the House?...*(Interruptions)* In view of all these, I, on behalf of Bahujan Samaj Party, oppose this no-confidence motion.

SHRI MULAYAM SINGH YADAV : Mr. Deputy Speaker, Sir, I would like to say something in this regard...*(Interruptions)*

MR. DEPUTY SPEAKER : I have already said that all the objectionable matters would be expunged from the record.

(Interruptions)

SHRI MULAYAM SINGH YADAV : Yes, I had taken action against those who had indulged in rioting and crimes. First report regarding Malyana had come and cases had begun after the filling of chargesheet but the present Chief Minister withdrew those cases. Those who were involved in riots...*(Interruptions)* Therefore do not say things which have no factual basis...*(Interruptions)*

MR. DEPUTY SPEAKER : Now you have said what you had to say. Please sit down.

SHRI MULAYAM SINGH YADAV : He has questioned and it is true that first inquiry report of Malyana came...*(Interruptions)* By that time my Government was dislodged...*(Interruptions)* The Chief Minister was of Congress party...*(Interruptions)*

SHRIMATI VASUNDHARA RAJE (JHALAWAR) : Mr. Deputy Speaker, Sir, the opposition have moved a motion of no-confidence against the NDA Government on the issue of not referring the CVC expert on defence deals to Public Account Committee with your permission, I would like to

put forth my views on this motion. First thing that I would like to say is that the report is confidential and all are aware of it, even then, unnecessarily, they are trying to make it public. It means that defence rules are being violated and the matter of not referring the report to Public Account Committee is being exaggerated out of its proportions. In my opinion, there is no need to do so as we all know its outcome. Even then, I would like to point out that the Defence Ministry has already stated that it would table the reports of both CVC and CAG on its deals. When they have already agreed for it, where is the need for discussion. The whole thing is in open and nothing would remain hidden in the discussion. First of all we would have to keep in mind that during Kargil War, which was a time of national emergency, Defence Ministry had to make available good quality commodities on urgent basis. It helped our army drive away the intruders and emerge victorious. If there were any irregularities in that, there are committees to inquire into them which functions very well.

(English)

SHRI PRAVIN RASHTRAPAL : Sir, I am not interrupting her...*(Interruptions)* She is reading her speech...*(Interruptions)*

MR. DEPUTY SPEAKER : Please do not interrupt her.

(Interruptions)

(Translation)

SHRIMATI VASUNDHARA RAJE : What I was saying is that we have a number of competent committees. If there was any irregularity in the purchase of defence related commodities, they would find it and then justice will be done. Kargil war was a glorious victory for us and I don't think that the allegations are reasonable with regard to purchase of war materials, particularly when everything was done in a transparent manner. It seems that the opposition has formed a habit of raising question on the issues relating to unity of the nation. They have to keep patience. The whole country, during that crisis, was standing united behind hon. Prime Minister. Even at that time leader of the opposition had criticized the Government. I am sure that it would have affected the morale of our jawans who were fighting at the height of 17000-18000 feet.

(English)

SHRI PRIYA RANJAN DASMUNSI : Nobody from this side has said so. They are totally trying to play the situation

[Shrimati Vasundhara Raje]

to exploit the sentiment...*(Interruptions)* Sir, nobody from this side has said so...*(Interruptions)*

[Translation]

SHRIMATI VASUNDHARA RAJE : They said it time and again. I am telling you. It had cropped up in Rajya Sabha debate. It was said again and again. I would not like to dwell on that. I would like to say that when our army is in difficult situation, it is our duty to boost its morale. They are so much concerned about defence deals but when the issue of driving away intruders from Kargil came up and our jawans began their operations, at that time the Leader of opposition did not say anything for five days...*(Interruptions)* All this is on record. Hon. Prime Minister visited Kargil on 13th June, 1999 and when he was in military headquarters, there was a huge bomb explosion. We all now that. It was the handiwork of Pakistan. Even then everyone kept quiet instead of condemning it. In my opinion, it was wrong.

[English]

SHRI PRIYA RANJAN DASMUNSI : They are trying to accuse the Opposition on all the matters. This is absolutely wrong...*(Interruptions)* In Rajasthan, Shri Ashok Gehlot managed the drought as the best Chief Minister. Let her tell the truth...*(Interruptions)*

[Translation]

SHRIMATI VASUNDHARA RAJE : At the time of Pokhara nuclear explosion, entire world appreciated hon'ble Prime Minister and our head was held high with pride. Even then they did not stop from criticising. At that time, hon'ble Natwar Singhji said that it would affect our relation with other countries, which surprised our countrymen...*(Interruptions)* All these things are on record...*(Interruptions)*

[English]

SHRI SHIVRAJ V. PATIL : Sir, this is not correct...*(Interruptions)*

MR. DEPUTY SPEAKER : If there is any objectionable thing, I will remove it from the records. When you speak, you may refute it.

(Interruptions)

SHRI SHIVRAJ V. PATIL : Sir, we are saying that an amount of Rs. 40,000 crore was not spent. Let her explain

it. The ammunition was not available in the ammunition depots. Let her explain it...*(Interruptions)* Why was the ammunition not available to the Defence Forces? Let her explain it. We have no objection...*(Interruptions)*

SHRI MANI SHANKAR AIYAR (MAYILADUTURAI) : Sir, please allow me for a minute. I will submit a point...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Mani Shankar Aiyar, when you get a chance, you reply. Whatever you want to refute, you can do it then.

(Interruptions)

[Translation]

SHRIMATI VASUNDHARA RAJE : When nationalistic fervour was high all over the country... *(Interruptions)* even then they lost their restraint and balance and instead of blaming Pakistan for intrusion, they accused NDA Government for it. All these are on record. Mr. Deputy Speaker, Sir, the valiant soldiers of Rajasthan were at the forefront in sacrificing their lives in Kargil war. I would like to thank the hon. Prime Minister for arranging for the first time handing over of the bodies of soldiers who sacrificed their lives, to the bereaved families for cremation with full state honour...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please do not disturb the hon. Member.

(Interruptions)

[Translation]

SHRIMATI VASUNDHARA RAJE : Kalpnath Raiji is no more...*(Interruptions)* He had said that...*(Interruptions)* nothing of this sort should be done against the Government...*(Interruptions)* Earlier dead bodies of soldier were not handed over with full state honour to their families. I will explain that to the hon. Leader of the Opposition also...*(Interruptions)*

SHRI MULAYAM SINGH YADAV : Mr. Deputy Speaker, Sir, the hon. Lady Member is not speaking truth. The hon. Defence Minister should reply regarding the provisions made...*(Interruptions)* Earlier only clothes of dead soldiers were sent to their families...*(Interruptions)* Everything in the House is being uttered with an eye on the elections. As there are more ex-servicemen in Rajasthan, that is why they are telling like that...*(Interruptions)* The hon. Defence

Minister should clarify as to who framed a law in this regard? We did it...*(Interruptions)* Wrong thing is being propagated here...*(Interruptions)*

SHRIMATI VASUNDHARA RAJE : I would like to ask the persons who have brought no-confidence motion. Is it the duty of only the Central Government to honour the soldiers or the respective State Governments do also have some duty towards the sons of soil. They too had made several announcements including granting 25 bigha land...*(Interruptions)* However, only a few people got 25 bigha land and that too barren land. Thus the sentiments of dependents of such soldiers have been hurt.

It was also announced that their children would be provided employment. In this regard, I would say that still they are making rounds of Government offices and there is no one to help them. No one provide them jobs. The State Governments did not deem necessary to provide them help. I would like to thank the hon. Prime Minister...*(Interruptions)* for having compensated the farmers in whose lands mines were laid for war-preparedness. An amount of Rs. 90 crore was earmarked for this purpose. I think it is a great and the Central Government deserves thanks for it...*(Interruptions)*

Sir, for the first time Rajasthan is facing severe famine. People have been forced to eat grass. People are dying of hunger and thirst...*(Interruptions)* This all has been reported by the newspapers...*(Interruptions)* Recently one person died of thirst in Bamanwas and everybody knows it. The Government of Rajasthan have lost credibility...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Nothing will go on record except what Shrimati Vasundhara Raje speaks.

*(Interruptions)**

[Translation]

SHRIMATI VASUNDHARA RAJE : Sir, it was even said that the bread of grass is nutritious and a person cannot die by eating it. Newspapers have reported that 47 persons died by eating it and one in Bamanwas died of thirst. It is an open secret and I would like to point out that the Leader of Opposition toured that area and waved hands before the public and smiled and came back. But not a single pie was given to the poor out of the Budget...*(Interruptions)* Had she wanted, she could have

*Not Recorded.

given some money to them from Rajiv Gandhi Foundation. That organization released billions of rupees for schools but did not release a pie for these poor.

[English]

MR. DEPUTY SPEAKER : Nothing will go no record except what she speaks.

*(Interruptions)**

[Translation]

SHRIMATI VASUNDHARA RAJE : 45 persons died by eating bread of grass but they turned deaf ear...*(Interruptions)* I want to submit that 32 lakh tonnes...*(Interruptions)* foodgrains was sent to the State but nothing was given by the Government of Rajasthan. I want to charge the Government of Rajasthan that whatever was sent by the Central Government did not reach the poor and was sold in the market...*(Interruptions)* Money was borrowed from Asian Development Bank...*(Interruptions)* But people over there are neither getting electricity nor water for drinking and they are pinning for roads...*(Interruptions)* I would like to say that if they have any sympathy for the poor, the Government of Rajasthan should extend help to the NDA Government.

I feel that no one has a moral right to bring a no-confidence motion and I fail to understand as to why at all this motion was brought...*(Interruptions)* Sir, Crop Insurance Scheme has been implemented in 21 states. If it was implemented in Rajasthan the life of so many people would not have been in danger. The said scheme, should be implemented in Rajasthan. Roads have been constructed under Pradhan Mantri Rojgar Yojna. I would like to emphasize that the Central Government have rendered assistance to the farmers especially for purchasing seeds and fertilizers.

18.00 hrs.

We provided special assistance to the Rajasthan Govt. but they did not utilise it.

[English]

MR. DEPUTY SPEAKER : Now, if there is anything objectionable, I will look into the records.

[Translation]

SHRIMATI VASUNDHARA RAJE : There was rampant

*Not Recorded.

[Shrimati Vasundhara Raje]

corruption in it. Assistance was sought for the famine affected people from the Centre, Rs. 262 crore were provided for this purpose. Rs. one crore was provided during the last five years for drinking water...*(Interruptions)*

[English]

SHRI MADHUSUDAN MISTRY (SABARKANTHA) : Sir, are we discussing Rajasthan or are we discussing a No-Confidence Motion?...*(Interruptions)* What is happening in this House? We have a right to know. What is all this going on? Are we discussing on the No-Confidence Motion or Rajasthan?...*(Interruptions)*

MR. DEPUTY SPEAKER : Madam, now you please conclude. Now, the next speaker, Shri H. D. Deve Gowda. Please conclude, madam. Now, please conclude.

[Translation]

SHRIMATI VASUNDHARA RAJE : That too the Government over there did not spend. Even the State Government went to the extent of signing an agreement, while seeking central aid for water related projects, to increase the water charges by five times which is a great injustice to the people...*(Interruptions)* Where have the funds gone? They talk of development of infrastructure.

[English]

SHRI MADHUSUDAN MISTRY : Your eyes are on the elections in Rajasthan...*(Interruptions)*

MR. DEPUTY SPEAKER : Madam, please conclude now.

[Translation]

SHRIMATI VASUNDHARA RAJE : Further, land is not being allotted for Puskar Airport. The Central Government have provided funds for laying new railway lines, but the State Government is not ready to provide even land. What can be more appalling than this?...*(Interruptions)* See the condition of tribals there... *(Interruptions)* We have set three aims in this direction and created a full fledged Tribal Ministry for their welfare... *(Interruptions)*

[English]

SHRI MADHUSUDAN MISTRY : Has nothing been done? It is an election speech...*(Interruptions)* You are

allowing her to speak on Rajasthan, and we were not allowed to speak on Gujarat...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL : Sir, what is this?

MR. DEPUTY SPEAKER : Now, you conclude your speech. I cannot give you indefinite time to speak.

(Interruptions)

MR. DEPUTY SPEAKER : All those matters which are not relevant, I will look into the whole record.

(Interruptions)

[Translation]

SHRIMATI VASUNDHARA RAJE : The reservation which was banned during Narasimha Rao's regime in 1997 was started by us from 13th...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Madam, now please conclude. Now, Shri H. D. Deve Gowda.

(Interruptions)

SHRI MADHUSUDAN MISTRY : Sir, we are not listening to this. What is she talking about?...*(Interruptions)*

MR. DEPUTY SPEAKER : Now, Shri H. D. Deve Gowda.

(Interruptions)

MR. DEPUTY SPEAKER : Madam, will you please conclude now.

(Interruptions)

MR. DEPUTY SPEAKER : You were allowed to speak for five minutes, and already I have given you 20 minutes. Now, you will have to conclude.

(Interruptions)

SHRI MADHUSUDAN MISTRY : No, Sir. We will not allow her to speak...*(Interruptions)*

MR. DEPUTY SPEAKER : Please, Shri Mistry. Your leader is on his legs.

SHRI SHIVRAJ V. PATIL : ...*(Interruptions)* If she speaks about the affairs of the State Governments, we certainly have objections on them.

MR. DEPUTY SPEAKER : That I will look into. If there are irrelevant matters, I will remove them. Now, Shri H. D. Deve Gowda.

(Interruptions)

MR. DEPUTY SPEAKER : Madam, please conclude. Do you know how many speakers are there who are yet to speak? Please conclude.

(Interruptions)

MR. DEPUTY SPEAKER : Again, you are standing. You cannot stand and speak without my permission.

[Translation]

SHRIMATI VASUNDHARA RAJE : We inducted ST Minister in the Union Cabinet simultaneously. It has not happened in Rajasthan as on date. All these things be kept in mind. Nobody has got any employment in Rajasthan for the last four and a half years. Now the talks held with the Ministry of Labour...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please, now. She is concluding.

[Translation]

SHRIMATI VASUNDHARA RAJE : Lastly, I would like to say this much only that our Prime Minister had gone to Rajasthan. The Chief Minister of Rajasthan has submitted a proposal to the Union Government to provide 14 per cent reservation to the upper castes on economic basis.

[English]

MR. DEPUTY SPEAKER : Now, please conclude.

[Translation]

SHRIMATI VASUNDHARA RAJE : BJP sent the proposal to the Union Government after its passage within five days...*(Interruptions)* Hon. Prime Minister has said that he was trying his best. I would like to know from the Leader of the Opposition and consider it necessary that a response must come in this regard...*(Interruptions)* When the hon. Prime Minister has announced reservation on economic basis...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Madam, I seek cooperation

from you. Otherwise, how do I conduct the business of the House?

(Interruptions)

MR. DEPUTY SPEAKER : Madam, please conclude now, otherwise, I will have to call Shri Deve Gowda. Will you please conclude now?

(Interruptions)

MR. DEPUTY SPEAKER : It is impossible to conduct the business in this way.

(Interruptions)

SHRI RAMESH CHENNITHALA : What is happening in this House?...*(Interruptions)*

MR. DEPUTY SPEAKER : Madam, will you please conclude now? We do not have time, and it is already six o'clock.

SHRIMATI VASUNDHARA RAJE : It is not my fault, Sir.

MR. DEPUTY SPEAKER : There are still a number of speakers. You wanted five minutes, but I have given you twenty minutes. Please conclude now. I cannot give you any more time. We do not have time.

(Interruptions)

SHRI MADHUSUDAN MISTRY : This No-Confidence Motion is not against the Rajasthan Government...*(Interruptions)*

SHRI SHIVRAJ V. PATIL : If she is going to speak anything related to the Union Government, we are willing to hear her. This is not an election campaign meeting. This is not a No-Confidence Motion against the Rajasthan Government. We are not willing to listen to her, if she is going to speak about Rajasthan...*(Interruptions)*

MR. DEPUTY SPEAKER : Shrimati Vasundhara Rajee, will you please conclude now?

(Interruptions)

SHRI SHIVRAJ V. PATIL : If she wants to defend the Union Government, let her defend. This No-Confidence Motion is not against the Rajasthan Government, but it is against the Government of India. She has no right to speak about Rajasthan matter. She cannot treat this as an election campaign meeting...*(Interruptions)*

MR. DEPUTY SPEAKER : Madam, please conclude now.

(Interruptions)

[Translation]

SHRIMATI VASUNDHARA RAJE : Mr. Deputy Speaker, Sir, the Leader of the Opposition mentioned about Rajasthan during his speech. I would like to know as to why did not the declaration of our hon. Prime Minister on reservation evoke any response from either the leader of the opposition or other Congress Member though the decision was not meant to derive any political mileage. I presume that it would be better if the Leader of the Opposition also speaks her mind on the issue and it will not remain a declaration of the election manifesto alone.

SHRI RAM VILAS PASWAN : Mr. Deputy Speaker, Sir, I am on point of order. The hon. Prime Minister was to reply the No-Confidence Motion on 6 O'clock. I have the list, which makes it clear that the Member from only 12 parties out of 42 have spoken. The Members of 30 parties are still to speak. I would like to know from you whether the debate is being extended and if so, by how much time and by when it is likely to take place, I want this information.

[English]

MR. DEPUTY SPEAKER : Shri Ram Vilas Paswan, there are as many as 15 Members who want to participate in the debate.

SHRI RAM VILAS PASWAN : The number is 20 and not 15, Sir.

MR. DEPUTY SPEAKER : No, there are 15 Members.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Chakraborty, let me also say something. Can you hear me?

Is it the pleasure of the House to extend the time by another one hour?

SEVERAL HON. MEMBERS : Yes.

MR. DEPUTY SPEAKER : The time is extended, and I now give the floor to Shri Deve Gowda.

SHRI H. D. DEVE GOWDA (KANAKPURA) : Mr. Deputy Speaker, Sir, I would like to extend my support to this No-Confidence Motion because of two reasons.

Yesterday, a Bill pertaining to 65 crores farmers—the NABARD Amendment Bill moved by Shri Jaswant Singh, hon. Finance Minister—was passed in this House without discussion. I do not want to evaluate the quantum of money we are going to waste because of non-cooperation of the Opposition in the House.

Unfortunately, I came to this House through a by-election in 2002. I took oath on 28th February. Chandra Shekharji was telling about his agony. I am also watching. I do not want to say anything beyond this. I never spoke a word against anybody including Shri George Fernandes. I will come to him later.

Why have I raised the issue pertaining to 65 crore farmers right at the initial stage? It is because farmers are committing suicides not only in Karnataka but in the whole country. In 1998—I was here then as a Member of Lok Sabha sitting on this side—the hon. Prime Minister had given a categorical assurance to the farmers of the nation through this House that he would take all necessary steps to see that such things would not happen in the future. Here is the Fortieth Report of the Standing Committee on Agriculture. I think the Chairman of that Committee belongs to the Ruling alliance. I would like to read from the Report. It says :

"The committee are highly perturbed to note that most of the banks have not been able to achieve the stipulated minimum limit of 18 per cent net bank credit to agriculture. In this connection, the Committee are further distressed to find that RBI has not taken any action against the defaulting banks. The reasons stated for not adhering to the stipulated minimum limit that while showing improvement in absolute terms, bank credit to other sectors has been increasing at a faster pace, do not convince the Committee."

This is a unanimous report. Further, recommendation No. 7 of the Report says :

"The committee desires that the Government should look into the matter and provide the benefit of waiver of full interest."

This is a unanimous report. This was promised by the Prime Minister. This was promised by the Government.

"The committee desires that the Government should look into the matter and provide the benefit of waiver of full interest on loans to the affected farmers."

They have quoted the serious drought and other

things. I do not want to read all the relevant recommendations.

Are we concerned over this? This is a routine matter. I am not going to take the credit for myself. Everyday we are watching in the newspapers and on TV that people are hanging themselves from trees leaving their families without any livelihood and security. Such a situation is prevailing in the country...*(Interruptions)*

SHRI V. DHANANJAYA KUMAR (MANGALORE) : It is happening in the Congress-ruled States. It is happening in Karnataka.

SHRI H. D. DEVE GOWDA : Do not interrupt me. There is a limit to this.

SHRI V. DHANANJAYA KUMAR : You are supporting the Congress Party here...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Dhananjaya Kumar, will you please resume your seat?

(Interruptions)

SHRI H. D. DEVE GOWDA : It is better he should resign and get off...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Dhananjaya Kumar, please do not interrupt.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, it is too much...*(Interruptions)* The debating has lost all its sense in this House...*(Interruptions)* Nobody can talk here! This is happening in this House...*(Interruptions)*

SHRI V. DHANANJAYA KUMAR : Sir, he was referring to suicide cases of farmers...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Dhananjaya Kumar, why are you standing?

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.

*(Interruptions)**

MR. DEPUTY SPEAKER : What is this? Can anybody stand up and talk without the permission of the Chair?

(Interruptions)

MR. DEPUTY SPEAKER : Shri H. D. Deve Gowda is holding the floor.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Dhananjaya Kumar, did you take my permission to speak?

(Interruptions)

SHRI H. D. DEVE GOWDA : I have not referred to any State. I said about the situation in the whole country. That is what I said. I said that today, in the whole country, the condition of farmers is very bad. I do not want to narrate as to why such a situation has occurred because it will take hours together.

Sir, there is an article in *The Hindu Business Line* of 6th August, 2003, on 'Correct Regional Disparities, Growing Rural-Urban Divide'.

Yesterday, our senior-most leader...*(Interruptions)*

[Translation]

SHRI VINAY KATIYAR : Wrong statement is being made. Are we sitting here to listen to false statements...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Shri Vinay Katiyar, please resume your seat.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Vinay Katiyar, what is this? You are a senior Member.

(Interruptions)

MR. DEPUTY SPEAKER : Can anybody help me?

(Interruptions)

SHRI SOMNATH CHATTERJEE: Without their permission, can nobody speak here?...*(Interruptions)* Do we need everybody's permission to speak? This cannot happen...*(Interruptions)*

MR. DEPUTY SPEAKER : What is this?

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.

*(Interruptions)**

18.17 hrs.

(At this stage, Shri Tarit Baran Topdar and some other hon. Members came and stood on the floor near the Table.)

MR. DEPUTY SPEAKER : Hon. Members, please go back to your seats.

(Interruptions)

18.18 hrs.

(At this stage, Shri Tarit Baran Topdar and some other hon. Members went back to their seats.)

(Interruptions)

MR. DEPUTY SPEAKER : Shri Dhananjaya Kumar and Shri Vinay Katiyar, you have not taken my permission to speak.

(Interruptions)

MR. DEPUTY SPEAKER : I have not allowed you to speak.

(Interruptions)

MR. DEPUTY SPEAKER : Dr. Vijay Kumar Malhotra, please control your Members.

(Interruptions)

MR. DEPUTY SPEAKER : Please go to your seats.

(Interruptions)

18.21 hrs.

(At this stage, Shri Anil Basu and Shri Samik Lahiri came and stood on the floor near the Table.)

(Interruptions)

MR. DEPUTY SPEAKER : I will ask him.

(Interruptions)

18.21½ hrs.

(At this stage, Shri Anil Basu and Shri Samik Lahiri went back to their seats.)

(Interruptions)

18.22 hrs.

(MR. SPEAKER *in the Chair*)

(Interruptions)

MR. SPEAKER : Please sit down. Let me know what the position is.

(Interruptions)

MR. SPEAKER : Hon. Members are requested to occupy their seats. Please sit down.

(Interruptions)

MR. SPEAKER : Please sit down; let me conduct the business of the House. Let me see what the matter is. I will go into the details. Please sit down.

(Interruptions)

[Translation]

MR. SPEAKER : All of the Members resume their respective seats.

(Interruptions)

[English]

MR. SPEAKER : Please let me see what the matter is.

(Interruptions)

[Translation]

MR. SPEAKER : All of you resume your seats.

(Interruptions)

[English]

MR. SPEAKER : Please cooperate.

(Interruptions)

[Translation]

MR. SPEAKER : Ramdasji, you resume your seat.

(Interruptions)

MR. SPEAKER : Vinay Katiyarji, you resume your seat.

(Interruptions)

[English]

MR. SPEAKER : May I request the hon. Members to occupy their seats?

(Interruptions)

[Translation]

MR. SPEAKER : Khairaji, you resume your seat.

(Interruptions)

[English]

MR. SPEAKER : Please understand that there is an important Motion before the House, moved by the Leader of the Opposition.

(Interruptions)

MR. SPEAKER : I will go into the matter. Please sit down.

(Interruptions)

MR. SPEAKER : I want to know what has happened. Please sit down.

(Interruptions)

MR. SPEAKER : We are all aware that the Motion of No-Confidence has been moved by the Leader of the Opposition. I want the Motion to go through. Please sit down.

(Interruptions)

MR. SPEAKER : We will have to discuss the No-Confidence Motion. I will request the hon. Members earnestly to occupy their seats. I am prepared to go into the matter and understand what has happened. Before I go into that, let me know what has happened. Please sit down.

(Interruptions)

[Translation]

MR. SPEAKER : I am studying this. I will also give my decision on the subject but there is no need to interrupt the speech of Shri Deve Gowdaji for it. Deve Gowdaji

[English]

you can carry on. In the meanwhile, I will go into what has happened. Hon. Deputy Speaker wants to explain it. Please sit down. Please listen to him.

SHRI P. M. SAYEED (LAKSHDWEEP) : I feel offended, Sir. When I called hon. Shri Deve Gowda to take the floor, he was speaking exactly in proper lines. Then Shri Dhananjaya Kumar intervened, followed by Shri Vinay

Katiyar. It then became a chorus. I repeatedly requested the Members—after all, he is our former Prime Minister—to cooperate. Unfortunately, cooperation was not available to me, particularly from that side...(Interruptions)

MR. SPEAKER : I am listening to Shri Sharad Pawar.

SHRI SHARAD PAWAR (BARAMATI) : Shri Deve Gowda has not used a single unparliamentary word. He has not made any allegation against any individual or Party. Still, he was obstructed from speaking. The way some of the Members from ruling party were behaving, treating Shri Deve Gowda, was absolutely improper...(Interruptions)

[Translation]

MR. SPEAKER : I have permitted Shri Somnath Chatterjee to speak.

[English]

SHRI SOMNATH CHATTERJEE : Allow me to speak for a minute, Sir...(Interruptions)

MR. SPEAKER : Shri Dhananjaya Kumar, I am going to permit you after Shri Somnath Chatterjee has spoken.

(Interruptions)

[Translation]

MR. SPEAKER : I have granted to Somnathji to speak. Nobody's but, the speech of Somnathji will go on record.

(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE : Speaker, Sir, whenever you call one or the other Member to speak, it appears he has to get the sanction of some of the Members on that side. We cannot speak without their permission. I have been repeatedly saying...(Interruptions)

SHRI SUDIP BANDYOPADHYAY (CALCUTTA NORTH WEST) : This is not fair. This is incorrect...(Interruptions)

MR. SPEAKER : Shri Somnath Chatterjee, I have permitted you to speak. You can speak.

(Interruptions)

[Translation]

SHRI DEVENDRA SINGH YADAV (ETTAH) : Sir, I am on point of information.

*Not Recorded.

MR. SPEAKER : I don't need any information right now.

[English]

SHRI SOMNATH CHATTERJEE : Sir, I have been very humbly submitting before you, before the earlier Presiding Officer as well that it seems there are too many 'Super-Speakers' in this House. I have used this expression more than once because it disturbs us. Within whatever little time we have, we want to make our contributions. It may not be very good, maybe imperfect but we have a right to make our submissions. What is agonising is, so many senior Ministers are sitting but nobody has tried to stop the Members who have created this disorder. Not one word from them has been uttered. Therefore, Sir, either you control the House or let the Prime Minister come in the House and see how his Party Members are behaving. Let them decide whether this House should run or not...(Interruptions)

MR. SPEAKER : I have permitted Shri Dhananjaya Kumar.

(Interruptions)

[Translation]

MR. SPEAKER : I have permitted Shri Dhananjaya Kumar to speak, only what he says will go on record.

(Interruptions)

[English]

MR. SPEAKER : Please, let me know what Shri Dhananjaya Kumar has to say.

SHRI V. DHANANJAYA KUMAR : When Shri Deve Gowda started his speech...(Interruptions)

MR. SPEAKER : Please keep quiet.

SHRI V. DHANANJAYA KUMAR : When hon. Deve Gowdaji started his speech, he made a reference to the suicides committed by farmers. At that point of time, I just wanted to know from him, because the highest number of farmers who have committed suicide is in the State of Karnataka which is ruled by the Congress Party and the No-Confidence Motion is also moved by the Congress Party, is he still supporting the No-Confidence Motion. That is what I wanted to know from him...(Interruptions)

MR. SPEAKER : Were you speaking with the permission of the Chair?

(Interruptions)

SEVERAL HON. MEMBERS : No.

SHRI V. DHANANJAYA KUMAR : Sir, now you have permitted me...(Interruptions)

MR. SPEAKER : You are all speaking without the permission of the Chair. You are also doing the same thing. What can be expected from any Member?

SHRI V. DHANANJAYA KUMAR : Sir, I am submitting very humbly if I have hurt the sentiments of hon. Shri Deve Gowda, I beg pardon of him. I do not mean anything else.

MR. SPEAKER : Let us not increase the heat of the House and let us not increase the anger of the Members.

(Interruptions)

[Translation]

MR. SPEAKER : It is alright now, the subject is over, then what is the need to rake up the issue now again?

SHRI DEVENDRA PRASAD YADAV (JHANJHAR-PUR) : Mr. Speaker, Sir, I would like to make a very humble submission to you...(Interruptions) No, Parliament would not function like it. You are sitting in the Chair of the apex house and scales of justice. Is interrupting any senior hon. Member of the House without prior permission of the Chair right. Will this new convention be allowed to be set up? The House can run smoothly if new conventions are not allowed to be set up. You may recall that the discussion on farmers being held Under Rule 193 during the Budget Session could not be concluded till date. Had anybody thought about farmers, 80 per cent Members are talking about farmers whether of Karnataka, Uttar Pradesh or anywhere else. It is atrocity and injustice. It should be discussed in detail.

[English]

MR. SPEAKER : I would only like to make one point clear. When the debate started in the House, you all may be remembering, probably I had said that those Members who would speak without permission will not go on record and that need not be replied by the person who is speaking. I also said that those who will speak without the permission of the Chair will not be televised. They will not be shown on TV. So, the matter is quite clear. We are already short of time. I would request that no Member should interrupt any Member from any side. Now, Shri Deve Gowda would continue his speech.

[Translation]

SHRI MULAYAM SINGH YADAV : The House will not sit beyond 7 P.M.

MR. SPEAKER : I am also trying for that.

[English]

SHRI H. D. DEVE GOWDA : Sir, when I started my speech I mentioned that only on two counts I am going to support the No-Confidence Motion. Firstly, I quoted the condition of the farmers not only in Karnataka but also in the whole country. I just want to read the recommendation of the Committee again. It says :

"The Committee find that to mitigate the suffering of farmers in the drought hit areas, the Prime Minister announced the waiver of interest on agricultural loans. However, the Committee feel that the announcement has not been properly interpreted by the Reserve Bank of India and interest on loans for only first year has been waived which has given very little relief to the farmers. The Committee desire that the Government should look into the matter and provide the benefit of waiver of full interest on loans to the affected farmers."

This is the unanimous recommendation made by the Committee. The Chairman of the Committee belongs to the ruling alliance. I wanted to say this only.

Sir, yesterday our hon. senior leader Shri Somnath Chatterjee was referring to the UNDP Report. I was sitting in the back bench at that time. One article had appeared in *The Hindu Business Line* newspaper dated August 16, 2003, saying :

"If the widening regional disparities and the growing rural-urban divide are not arrested and reversed soon, they will not only continue to pull down the overall economic growth rate, but also lead to serious social strife in the country. It is time policy-makers viewed the situation with a new sense of urgency and initiated measures to contain the damage. A recent World Bank Report on India (Sustaining Reform, Reducing Poverty, 2003) as also the UNDP's Human Development Report 2003 have expressed grave concern over the widening inter-state disparities and the growing urban-rural divide in India."

Sir, I do not want to read the entire article. They have given all facts and figures in support of this. This is the

situation that is prevailing in the country today. I would not like to quote the reports of the World Bank and the UNDP. I have only quoted a portion of the article that has been published in a very prominent newspaper of this country. If this situation is allowed to continue, then there would be a social unrest. That is all I would like to say. I would not like to go beyond that.

Sir, the hon. Prime Minister of this country a month back had announced that the interest component on a loan of Rs. 50,000 to farmers would be reduced to nine per cent from 14 per cent. The hon. Finance Minister was here and it seems that he has gone out. I would like to ask the hon. Finance Minister as to whether the Reserve Bank of India has issued any direction to the lending institutions till today in response to the announcement of the hon. Prime Minister, made a month ago, about this reduction of interest component to nine per cent from 14 per cent. That is all I would like to say.

Sir, the NABARD Bill was passed in this House yesterday without any discussion. The provisions of the Bill related to the announcement made by the hon. Prime Minister about the reduction of the rate of interest and improving the methodology of lending in order that the farmers are not required to go through various stages and that the loan could be disbursed directly through the District Central Co-operative Banks. Hitherto, it is disbursed first through the State apex banks and then through the District Central Co-operative Banks and primary co-operative societies. One Stage has removed it. That is all right.

Sir, the only concern is, to what extent do the co-operative societies in the country serve the needs of the farmers? Could the Government give this information to us? Are cent per cent of the farmers covered by the co-operatives? I think, Shri Sharad Pawar is here. Not even 25 per cent of the farmers are covered by the co-operatives. Many of the co-operative societies are not even in a position of borrowing and lending. That is the situation prevailing in this country. Almost all the district societies in the country are in the red because of several states suffering by drought conditions and other natural calamities. The condition is very bad. This is one aspect.

Sir, the other thing is that the announcement as made by the hon. Prime Minister about reduction of the interest rate to nine per cent does not cover the nationalised banks, the rural banks, or what you call the *Gramin banks*, and other financial institution. This is one issue that needs to be debated in the House. I do not know but if all the sections of the House are interested, then we can debate

[Shri H. D. Deve Gowda]

this issue and we can save the farmers from facing tragedies and mitigate their sufferings. I will leave it at that stage.

Sir, I would just like to quote the Reserve Bank of India Act, 1934 which was subsequently amended. It says :

"Contribution of National Rural Credit (Long Term Operations) Fund under the National Rural Credit (Stabilisation) Fund—The Bank shall contribute every years such sums of money as it may consider necessary and feasible to do so to the National Rural Credit (Long Term Operations) Fund and the National Rural Credit (Stabilisation) Fund."

Sir, the Government had created the NABARD. Now, how much of contribution has been made by the Reserve Bank of India towards this Stabilisation Fund? I do not know that. If the hon. Finance Minister is allowed to intervene in this debate, then I would like to ask him whether the Reserve Bank of India is going to make any contribution towards the Stabilization Fund to save the farmers or not. I would like to ask this question. That is all; I do not want to ask anything beyond that. Nationalised banks and financial institutions are today lending loans at the rate of six per cent to the industrial houses. For the housing sector in all the urban cities they are lending money at the rate of six to six and a half per cent. Shri Chandra Shekhar, you are more concerned about poverty. I was one of your admirers when I used to hear your speeches. I will ask this question to you. I do not know why you are hesitant. I have no aspiration or you have no aspiration at the fag end of our lives. We must remove this disparity between the urban and the rural people. Shall we allow this misery of the farmers to continue? We do not want to become anything here in this House. I am sorry to say that farmers are treated very badly. They used to charge 14 to 15 per cent interest. Today they have brought it down to 9 per cent only up to Rs. 50,000 loan. I would like to ask why. When you are lending money at the rate of 6 to 6.5 per cent for the industrial sector and at the rate of 6 to 7 per cent for the housing sector, what sin have we committed in this country?

Shri George Fernandes, you want to rule this country for another term. You are going to defend your Government in a very eloquent way. Your language is super. I cannot compete with you. On this side also I have seen the way you argued against Coca-Cola, etc. Let me congratulate you on your vocabulary and your talent. We are together

for thirty to forty years. I admired you when you were a labour leader; I admired you when you were sitting in the Opposition; I admired you when you were in the Janata Dal. Now you are more senior leader in RSS!

Let the Prime Minister reply about the promise he had made on the floor of this House in 1998 to save the farmers from committing suicide. What steps is he going to take? The day before yesterday from the Red Fort he announced that one Commission for farmers is going to be formed. What for? Are we not having enough materials? Are we not having all the data to save the farmers? Is it the big issue? More than 540 Members are here. Ninety per cent of the Members are coming from the farming sector, whether they belong to the ruling alliance or the Opposition. Except some people from the Metropolitan cities area, we are coming from the farming sector. I will leave it at that stage.

There is no hesitation that this Government has neglected the farming sector. That is the first reason why I support this No-Confidence Motion. Secondly, when I entered this House, some of the Opposition Members, including the Congress Members, used to boycott the House whenever the issue relating to the Defence Ministry was being raised or whenever a debate concerning the Defence Department was to take place. I took an open stand. Here I did not cooperate with them and I did not walk out. I was sitting here when the Minister was answering Starred Questions. Outside, I took a stand that if any No-Confidence Motion against the Government or if a Censure Motion against the Government or against an individual Minister, if he has done anything wrong, is brought by them, I would support it. This is the stand I took outside and it has appeared in almost all the newspapers. Today they have brought the No-Confidence Motion and the matter is under consideration of this House. I am going to support it. There is no question of any hesitation.

I do not want to take much time of the House. I know hon. Speaker was kind enough to inform me that I must try to confine myself only to the T-90 deal which had been raised by me in 1998 and the matter was discussed in the very same House. In 1999 I was defeated. In March 2000, your goodself made an announcement.

I quote from an article. It says :

"Defence Minister George Fernandes orders an inquiry into all post-1985 defence procurement deals, but the case of Rear Admiral Purohit shows that he may have much to hide."

This article appeared after your announcement which you made while replying for the issues raised on T-90 tanks and other procurements by some of the Members of the Rajya Sabha. I leave it at that stage.

It further says :

"For sheer drama, few official announcements could quite match Defence Minister George Fernandes' decision to order a sweeping inquiry into all procurement deals in his Ministry since 1985. Requested to take up the onus of this inquiry, Chief Vigilance Commissioner N. Vittal accepted. ...The Ministry of Defence has asked the Comptroller and Auditor General of India, to examine all the emergency procurement decisions that were made in connection with the Kargil conflict last year. ...The division of labour between the investigating agencies is clear—the CVC will handle the high-value acquisitions of major equipment and munitions, while the CAG will look into the smaller-scale everyday purchases of the supplies and spares that keep the armed forces functioning."

My primary concern is that, it further says :

"Former Prime Minister H. D. Deve Gowda's intervention in the debate over the acquisition of the T-90 battle tank and Fernandes' retaliatory effort casting aspersions on the probity of the Sukhoi Su-30 deal, kept these issues in public focus."

I will draw the attention of the hon. Defence Minister and also the hon. Prime Minister. I wrote several letters to the hon. Defence Minister and to the hon. Prime Minister. I am not going to read all of them. After you announced that we are going to hold a thorough inquiry into post-1985 defence procurement deals, I wrote a letter on March 22, 2000. It is after his announcement. I was not in the House then. It says :

"You will kindly recall my earlier letters to you in respect of procurement of T-90 tanks. While welcoming the Defence Minister's inquiry into all military purchases since 1985 including the main battle tanks, I feel it is our foremost duty to approach you once again with view to apprise you of the latest developments."

I will leave it at that. I do not want to read the entire contents of the letter.

Sir, when we failed to convince the Government, we approached the President because he is head of the

Defence forces. He is the Supreme Commander. When we represented personally, he has written me a letter. It says :

"Please refer to your letter of 3 May, 1999 which you personally gave me yesterday. I am sending a copy of it to the Prime Minister specifically making a reference to your suggestion for a comparative trial of the tanks in peak summer conditions."

Please note it is in peak summer conditions. This was the letter written by the then President of India.

It is said that Russia is sending three modifications of T-90s to India as requested by the Indian Army. The tanks will be subjected to the most rigorous trials. This was the main issue which I raised. That is why I am going to confine myself to this particular issue. The Russian T-90 main battle tanks were recently inducted into the Army to counter Pakistan's deployment of T-80 U.D. tanks from Ukraine. They developed a technical snag within a few months. I will leave it at that...*(Interruptions)* If you want I will keep quiet.

Sir, the stand taken by the ruling party was clear. Some of the senior hon. Members who spoke earlier have made it known to us. But we cannot compromise with the national security. We have no objection to their taking the stand. The amount of Defence budget proposals placed before the House and we vote for that in this House. For that, is the Government responsible or not?

Then, the earlier speaker, who has been named as the next Chief Minister of Rajasthan by the ruling party, spoke something. I have got highest regards for her. The Public Accounts Committee and the other Committees are competent to look into all these things...*(Interruptions)* The point is that the Public Accounts Committee had categorically come out that it was unable to get the papers. What are the papers? They are the papers of the C & AG or the CVC. It is not able to get the papers because the CVC has marked them as "secret"...*(Interruptions)*

MR. SPEAKER : Shri Deve Gowda, may I ask you how much more time you will take?

SHRI H. D. DEVE GOWDA : I will take another ten minutes.

MR. SPEAKER : Your allotted time is already over.

(Interruptions)

MR. SPEAKER : Hon. Members, please remember

[Shri H. D. Deve Gowda]

that normally the former Prime Ministers are not asked even this question. But since there is shortage of time since there is constraint of time, in another five to ten minutes, he will complete his speech. Please cooperate.

SHRI H. D. DEVE GOWDA : I quote further one more thing. It is :

Observing that his report was "secret", the former CVC said "It was for the Government to decide (whether to make it public or not). "The CVC has submitted its interim report on August 7, 2000 and the final report on March, 31, 2001."

So, it is for the Government to make it public or not to make it public.

Then, what is the issue that I have raised? The issue that I have raised is this. I have written the letter to the hon. Prime Minister seeking a clarification whether the purchase would be on a single vender basis or on a global tender basis. That is the issue which I have raised, which was in respect of the T-90 Tanks. I do not want to read the whole thing. I have got the copy, you have got the copy. So, I do not want to go into the other aspects.

The CVC in his recommendation has made known certain things. I want to know whether he has dragged the names of those people who were there earlier to 1999 or 2000, who were all responsible people either as Defence Minister or as the Prime Minister. Mr. Minister, you have ordered for a thorough inquiry in respect of the deals from 1985 onwards. At least, can you reveal the names of those people who were responsible for that? I put this question because I was also there in the office for ten months and twenty-one days. During my period also, something happened. I have written a letter to the hon. Prime Minister only for this purpose. I want to make it clear. I do not want to read the full letter.

During our period also, if it was made on a single vender basis, if we were making any purchase like that during the course of my ten months and twenty-one days in office, you can reveal that. You can reveal what were those items, where we had gone wrong and what were the financial irregularities or the corruption matter. Personally, I have no objection to it. Whatever steps you want to take or the Government wants to take, you can go ahead with it. There is no hesitation in saying this.

I will come to the other point which is very relevant. It is about the 155 mm Self-propelled Gun...*(Interruptions)* There are other issues about which I want to know the answer from the hon. Prime Minister. One such issue is the 155 mm Self-propelled Gun—costing approximately about Rs. 5,000 crore or Rs. 6,000 crore—to be purchased from Denel, South Africa.

The Tangkusha Air Defence System is going to be purchased for Rs. 2,000 crore. Then, small multi-barrel rocket system is going to be purchased for Rs. 3,000 crore. The CVC was asked to go ahead with the investigation about Defence procurements which cost more than Rs. 75 crore. I would like to know whether these purchases, which the Government intends to make, is by a single vender system or by inviting global tenders.

Sir, I do not want to make a long speech. It is the people's money which they are spending and under the garb of 'no compromise on national security' they cannot evade to give the recommendations or Report submitted by the CVC. If CVC has said that they can go ahead with the single vender system, we have no objection...*(Interruptions)* I hear the word 'Bofors' here. Yesterday, Shri George Fernandes was asking Shrimati Sonia Gandhi to help to catch Mr. Quattrochi. If this Government is incompetent enough that it is asking Shrimati Sonia Gandhi to help catch Quattrochi, then I feel sorry for them. Shrimati Sonia Gandhi never interfered in catching Quattrochi while Shri Joginder Singh's efforts to catch him. I had appointed Shri Joginder Singh as the CBI Director in my term. I do not know whether he is now in the BJP or RSS. He was addressing a public meeting with RSS leaders.

SHRI SOMNATH CHATTERJEE : It is a wrong choice.

SHRI H. D. DEVE GOWDA : Yes, it is a wrong choice.

MR. SPEAKER : Please conclude.

SHRI H. D. DEVE GOWDA : Sir, this is a matter relating to Defence purchase. Is it going to be made by global tender system or by single vender system? On this matter, the CVC made recommendations. This is not a compromise on national security. This is not a compromise. This Government is accountable to this House.

Sir, another point is, when we were in office for nearly eleven months, if we had done anything wrong, it should come out in the House because I am entitled to ask the hon. Prime Minister about the deals which were finalised during my period.

Shri George Fernandes was my old friend and today he is on the other side. He made a serious allegation against me that I had taken a kick-back of Rs. 60 crore Cogentix Power Project when I was PM and CM of Karnataka. The next day after he had made that allegation, I wrote a letter to the hon. Prime Minister asking him to hold an inquiry. I do not want to read that letter. Shall I read it?...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Yes, read it.

SHRI H. D. DEVE GOWDA : I wrote that letter on 18.6.98 asking him to hold any type of inquiry. I have faced several types of charges outside. I am prepared to face them also whether they are made by the Congress Party or by the BJP. Outside I am not afraid and I am not running out of politics. I can face them. Shri George Fernandes is the person who fought against corruption. He has had a long tenure of 37 years in Parliament and outside he has had a political career of 50 years. He fought to eradicate corruption. I have mentioned this letter in the context of his allegation. Shri Chandrashekhar had also advised me the other day on this.

Sir, another thing is, when this House was debating on the issue of import of wheat, I was a Member and the Principal Opposition Party raised this issue, the Government ordered for an CBI inquiry.

MR. SPEAKER : Shri Deve Gowda, your time is over. Please conclude now.

SHRI H. D. DEVE GOWDA : I wrote a letter to the hon. Prime Minister asking him to hold an inquiry if there was any financial irregularity during my tenure of 10 months and 21 days.

Sir, I would like to tell my friend, Shri Yerrannaidu, that I am not a person who will go and hug the Ruling Party. I am prepared to face the inquiry.

19.00 hrs.

Let him not worry about that. He is my good colleague and a day will come when he will realise the significance of what I am saying now.

Sir, I, once again, would like to say that if the Government wants to inquire into any financial irregularities that had happened during my tenure of 10 months and 21 days as the Prime Minister, I gladly welcome it. I already wrote a letter to the Prime Minister asking him to inquire into it. I have no problem. A gentleman has filed a writ

petition in the Supreme Court on Cogentrix, another matter and that has also been disposed of now. I am not at all worried about all these things.

Sir, with these words, I would like to express my sincere thanks to you for giving me this opportunity to participate in this debate.

[Translation]

SHRI VILAS MUTTEMWAR : Mr. Speaker, Sir, it was decided that voting will be done at seven o'clock.

[English]

MR. SPEAKER : I am sorry. A decision in this regard has already been taken in the Business Advisory Committee. Please take your seat.

(Interruptions)

MR. SPEAKER : I am extending the time of the sitting of the House till the Prime Minister intervenes and Shrimati Sonia Gandhi replies. Thereafter the voting will take place and on completion of voting the House will adjourn, not now.

SHRI V. DHANANJAYA KUMAR : Mr. Speaker, Sir, I want to ask a question to Shri Deve Gowda.

MR. SPEAKER : There is no procedure under which you can ask him any question. Please take your seat.

[Translation]

SHRI PRABHUNATH SINGH (MAHARAJGANJ, BIHAR) : Mr. Speaker, Sir, the Confidence Motion against the Government has been brought by the leader of the opposition. There has been a long tradition of introducing the No-Confidence Motion in the House. No-Confidence Motion is brought when it is felt that the act of the Government are detrimental to democracy and advise to security of the country or any other act of the Government that is highly damaging to the countrymen or of the oppositions funds itself in majority and is willing to form the Government replacing the existing one. No such situation existed in the country which would have justified bringing in the No-Confidence Motion. However, I would like to tell as to why the No-Confidence Motion has been brought. The only reason for introducing the No-Confidence Motion is the disunity and fractions among the opposition parties and Shrimati Sonia Gandhi was desirous of establishing her leadership in the opposition. Though this motion was already rejected by Shri Mulayam Singhji and

[Shri Prabhunath Singh]

Sharad Pawarji and Shri Somnath Chatterjee and Shri Raghuvansh Prasad Singh rejected it after they boycotted the speech of Shri George Fernandes. Shrimati Soniaji did not get the success she desired.

Sir, the No-Confidence Motion has been brought against the leadership of a person who has worshipped in the temple of democracy for the last fifty years. This motion has been brought against a person who wins the trust of the countrymen and provides a stable Government to the country. The motion has been brought against a person who has resolved to give a new direction and to add to the prestige of the country in the world.

Mr. Speaker, Sir, who are the people who have brought the No-Confidence Motion? On one hand there is the master of politics Shri Atal Bihari Vajpayee, and on the other is a new entrant in politics who has just got her name enrolled in it to learn its basics and that too what kind of student...(Interruptions) There is one article of Shri C. R. Irani about that student. In that article he has written that as the focus of Shri Rajiv Gandhi was losing his focus on his country and family"...(Interruptions)

[English]

SHRIMATI RENUKA CHOWDHURY (KHAMMAM) : What is he talking?...(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

SHRI S. JAIPAL REDDY (MIRYALGUDA) : Sir, my suggestion is that you may stop live telecast of the proceedings...(Interruptions)

[Translation]

MR. SPEAKER : Renukaji, resume your seat.

(Interruptions)

SHRI PRABHUNATH SINGH : The time wasted due to interruptions shouldn't be counted in my time. I am being interrupted deliberately...(Interruptions)

[English]

SHRI SHIVRAJ V. PATIL : Sir, I am on a point of order...(Interruptions)

MR. SPEAKER : Please let me know what is the objection.

(Interruptions)

*Expunged as ordered by the Chair.

DR. VIJAY KUMAR MALHOTRA : Sir, he is reading from Shri Irani's article...(Interruptions)

SHRI SHIVRAJ V. PATIL : Sir, I am on a point of order...(Interruptions) I will seek a little time for putting this point of order to you in a proper manner...(Interruptions) I am reading Rule 352, which says :

"A member while speaking shall not :

- (ii) make personal reference by way of making an allegation imputing a motive to or questioning the *bonafides* of any other member of the House unless it be imperatively necessary for the purpose of the debate being itself a matter in issue or relevant thereto;"

Is it imperatively necessary for the purpose of debate? Is it relevant?

Is it relevant to this debate?...(Interruptions)

[Translation]

MR. SPEAKER : Let me hear the point of order. Maintain order. If I don't listen the point of order how will I give ruling.

[English]

SHRI SHIVRAJ V. PATIL : Then, I am reading rule 353 :

"NO allegation of defamatory or incriminatory nature shall be made by a member against any person unless the member has given adequate advance notice..."

Has he given the notice? Is that notice adequate?

"...to the speaker and also to the Minister..."

Has he given the notice to the Minister?

"...concerned so that the Minister may be able to make an investigation..."

Does that notice give enough time to the Minister to investigate into the matter?

"...into the matter for the purpose of a reply :

Provided that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation."

Is it not derogatory? Is it going to serve any public interest?

Moreover, I will read from Kaul and Shakdher. Let this matter, for once and all, be decided. Let there be no such allegations. Let not this floor be used for such purposes... *(Interruptions)*

[Translation]

SHRI SHEESH RAM SINGH RAVI : Hon. Mr. Speaker, Sir, he is wasting the time of the House.

SHRIMATI RENUKA CHOUDHRY : What about the time of the House wasted by you?...*(Interruptions)*

[English]

SHRI SHIVRAJ V. PATIL : Sir, I am reading from the old edition and it is at page 818. I will read it and pass it on to you :

"While proposing this rule, the Rules Committee observed :

It was against the rules of parliamentary debate and decorum to make defamatory statements or allegations of incriminatory nature against any person and the position was rather worse if such allegations were made against persons who were not in a position to defend themselves on the floor of the House. The House should not be made a forum where the conduct and character of persons should be brought into disrepute, as the person against whom allegations were made had no remedy against a speech made on the floor of the House which was privileged. In order to safeguard the honour of the people generally it was imperative that the Members applied voluntary restraint and resorted to making allegations in cases of extreme necessity where there was an element of public interest. Even in such cases, it was necessary that reasonable opportunity should be given to the Minister concerned to investigate into the matter and to produce, if necessary, defence on behalf of the person concerned..."

So, the matter should go to the Minister. The Minister should give an opportunity to the concerned person to defend himself.

I will just read two-three lines again.

"...At the same time, the Speaker will have also an opportunity of satisfying himself that the Member has made reasonable inquiries..."

Has this Member made reasonable inquiries? Has he evidence with him?

"...and has in his possession *prima facie* evidence in support of his allegations."

Sir, he has given a notice. It mentions things against persons who are not in the House. It has the material which is irrelevant to the debate. Every now and then this hon. Member is getting up and making allegations and every now and then we are expected to get up and defend this case and see that the records are not polluted by such statements. The House is not used for such purposes. If I say, Sir, there are some documents of which we too have given a notice to you. They are documents of criminal nature. We have given a notice to you. If this is allowed, that can also be allowed. But, Sir, I would submit and very respectfully submit that every now and then this gentleman is getting up in the House and making malicious allegations against the hon. Members of this House and this should not be allowed. This House is better than any other organization. But this House is exactly used for maligning and defaming the people which we submit, Sir, you shall not allow. If anything goes on the record with respect to this, my respectful submission to you, Sir, is that it should not form part of the record. It is in the interest of the democracy and it is in the interest of the Parliamentary democracy. If such things are alleged, such things are done, there will be so many things which can be alleged against this Member and other Members also which should also be allowed to go on record. If it is allowed, it would be a bad day for the Parliamentary system in India... *(Interruptions)*

[Translation]

SHRI CHANDRAKANT KHAIRE : Sir, how much of the time of the House is being wasted.

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, it is time for my speech. You have called me and he is not concluding.

[English]

MR. SPEAKER : Let me dispose of the first point of order.

(Interruptions)

[Translation]

SHRI KANTILAL BHURIA : Fifties of criminal cases are pending against him"...*(Interruptions)*

"Expunged as ordered by the Chair.

SHRI AVTAR SINGH BHADANA (MEERUT) : *

...(Interruptions) Fifties of cases are going against him*... (Interruptions)

[English]

MR. SPEAKER : When a point of order has been raised, I need guidance from the Members of the House. I have every right to take the guidance of the Members of the House.

(Interruptions)

MR. SPEAKER : Shri Pawan Kumar Bansal, at least you know what the Rules are. I need guidance from another Member. Let him give me the guidance. Please let me know what he has to say.

SHRI ARUN JAITLEY : Sir, a point of order has been raised by hon. Member Shri Shivraj Patil. He has relied on two Rules, namely Rule 352 and Rule 353.

Sir, if you kindly see Rule 352 (ii), you will that it refers to making personal reference by way of making an allegation imputing a motive to or questioning the *bona fides* of any other Member. Whereas Rule 353 says that no allegation of a defamatory or incriminatory nature shall be made by a Member against any person unless the Member has given advance notice to the Speaker and also to the Minister so that the Minister can investigate and assist the House accordingly.

Now, Rule 353 applies to those people who are not Members of the House because you are making allegations against them. Therefore, the Speaker can ask the Minister : "Have you investigated that man who is not a Member, who does not have the opportunity to defend himself in the House?" With regard to a Member, it is only Rule 352, which is applicable. With regard to Rule 352 all I have to say is since yesterday we have followed a procedure, statement has been made by the Leader of Opposition in her speech making allegations without an iota of evidence that people have made money in the name of coffins... (Interruptions)

SHRI SHIVRAJ V. PATIL : You should not mislead the House...(Interruptions)

MR. SPEAKER : Please take your seats.

(Interruptions)

SHRI SHIVRAJ V. PATIL : Mr. Law Minister, you should not mislead the House...(Interruptions)

19.20 hrs.

(At this stage Shri Avtar Singh Bhadana came and stood on the floor near the Table)

MR. SPEAKER : Please go back to your seat.

(Interruptions)

MR. SPEAKER : I have gone through the rules and I am giving my ruling.

(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER : I am giving my ruling.

(Interruptions)

MR. SPEAKER : If you do not want my ruling, then I will just sit down.

(Interruptions)

19.21 hrs.

(At this stage Shri Avtar Singh Bhadana went back to his seat)

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, while the Opposition has not made any single remark against the Leader of the House, the Law Minister is so impertinent, instigating them to defend...(Interruptions) This is the danger. I condemn it. I deplore the conduct of the Law Minister on the floor of the House,*...(Interruptions) This is the conduct of the Law Minister to instigate and justify the allegation against the Leader of the Opposition who did not say a word against the Prime Minister... (Interruptions) Sir, this is how he misled the CBI; this is how he misled the House; and this is how he is instigating the people...(Interruptions)

MR. SPEAKER : May I now give my ruling on the issue before the House?

(Interruptions)

MR. SPEAKER : I am going to give my ruling on the issue now. Please sit down.

(Interruptions)

*Expunged as ordered by the Chair.

*Expunged as ordered by the Chair.

MR. SPEAKER : My ruling on the issue is ready. Please listen.

(Interruptions)

DR. VIJAY KUMAR MALHOTRA : Sir, before you give your ruling, I would like to make a submission...*(Interruptions)*

MR. SPEAKER : Do you want to give guidance on the issue of the point of order?

DR. VIJAY KUMAR MALHOTRA : Yes, Sir...*(Interruptions)*

MR. SPEAKER : I will show my competence. Please sit down.

Now, Dr. Vijay Kumar Malhotra.

DR. VIJAY KUMAR MALHOTRA : Sir, yesterday, the Leader of the Opposition had said...*(Interruptions)*

MR. SPEAKER : That is not the issue before me now. The issue before me is the point of order...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA : I am coming to the issue...*(Interruptions)*

SHRI ARUN JAITLEY : The rule that applies to the Leader of the Opposition about unsubstantiated remarks will apply to Shri Prabhunath Singh...*(Interruptions)*

MR. SPEAKER : It will be applied to everyone.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, unfortunately, the dignified Member of Rajya Sabha has not learnt the decorum of the Lok Sabha. Please teach him and advise him how Lok Sabha behaves.

DR. VIJAY KUMAR MALHOTRA : I am only quoting this...*(Interruptions)*

[Translation]

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, why are you conducting debate on rule, is a debate held on rule? If he speaks, you will have to give an opportunity to me also...*(Interruptions)*

[English]

DR. VIJAY KUMAR MALHOTRA : The Leader of the Opposition in her speech said, "The BJP-led NDA Government is monumentally corrupt." She said about all the Members of the NDA Government. If she can say so, why can he not also say that*...*(Interruptions)*

*Expunged as ordered by the Chair.

MR. SPEAKER : Shri Avtar Singh Bhadana, while speaking here, has also made an allegation against the Member of the House, Shri Prabhunath Singh. I am going to tackle both the allegations which were made. One allegation was made by Shri Prabhunath Singh.

[Translation]

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, also find out as to who is Sulekha and who R. K. Jain is—as was mentioned by Raddi Saheb yesterday...*(Interruptions)*

[English]

MR. SPEAKER : Another allegation was made by Shri Avtar Singh Bhadana. I am dealing with both the allegations simultaneously.

(Interruptions)

19.27 hrs.

OBSERVATION BY THE SPEAKER

[English]

MR. SPEAKER : Please sit down.

Hon. Members, rule 352 (II) provides that a Member, while speaking, shall not make personal reference by way of making an allegation imputing motive to or questioning the *bona fides* of the other Member of the House unless it is imperatively necessary for the purpose of the debate being itself a matter in issue or relevant thereto. So, the first condition is, whether it is relevant or not. If the hon. Members want to examine the whole thing, it should be examined impassionately and without taking any side.

Rule 353, which Shri Arun Jaitley also referred to, provides that no allegation of a defamatory or incriminatory nature shall be made by a Member against any person unless the Member has given adequate advance notice to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply. Therefore, it is necessary that the notice has to be given in advance, and the notice has been given to me.

Shri Basu Deb Acharya, please remember that the notice has been given by both of them. I have received a notice from him as well as from this side for the purpose of reply.

Proviso to rule 353 provides that the Speaker may at any time prohibit any Member from making any such allegation if he is of the opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation.

Hon. Members, this may kindly be noted that in this House all those who are Members of the House have their own dignity, and it is for every Member to maintain the dignity of all the Members in the House unless it serves a greater public interest,

I am convinced that the allegations made from both the sides are not at all imperatively necessary for the purpose of the debate nor are these relevant to the discussion before the House. The matter of these allegations is also not a matter in issue which is under consideration of the House.

I am convinced that no public interest is going to be served by making of these allegations. In view of the above, I direct that if the allegatory references, which are in the nature of matters which I have said, are going to affect the dignity of the House, I think, such matters can be expunged from the records. I will go through the records and thereafter I will decide whether these matters should stand or they should be removed from the records.

Therefore, excepting the allegations that you have made, Shri Prabhunath Singh, you can talk on other subjects which are relevant.

19.30 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—*Contd.*

[*Translation*]

SHRI PRABHUNATH SINGH (MAHARAJGANJ, BIHAR) : I did not level any allegation.

MR. SPEAKER : I will examine.

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, I read out an article before you. I would like to state that one of the hon. Member of Congress was showing me the copy of the document whose copy I got from the secretariat and in which allegations were levelled against me. I would like that House be apprised of the allegations levelled against me so that the country and the world may come to know as to what kind of injustice has been done against me.

I have informed you of my allegations levelled against the leader of the Congress. I have given you in writing, hence I would like to seek your permission that I be allowed to apprise the House of the information that has been given by me to you so that the person who calls herself as the future Prime Minister of the Country...(*Interruptions*). Her character should be revealed before the entire country.

[*English*]

SHRI SHIVRAJ V. PATIL (LATUR) : Sir, when you have not allowed it, why should there be a discussion on it at this point of time?...(*Interruptions*)

[*Translation*]

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, these days democracy is being held high and it comes under discussion very often. I would like to know from the Member of the Opposition as to which democracy is being referred to by them...(*Interruptions*). I do not want to reiterate what Malhotraji was telling yesterday after making calculation that a loss of Rs. 80 crore has been inflicted due to the disruption of the proceedings of the House. However, I would like to say that Congressmen and Somnathji are most perturbed as to why Georgeji was made the Minister. Will the Minister be appointed after having been taken clearance from them?... (*Interruptions*)

Mr. Speaker, Sir, the Constitution has empowered the Prime Minister to appoint Ministers and the President to take care of the oath taking. Here the rights of the Prime Minister and the President is questioned and it is said that the democracy is being stifled here. The House is not being allowed to run on the issue whether it be the adjournment Motion or any other device. They talk about democracy... (*Interruptions*). If it was to be done, I would have better avoided speaking...(*Interruptions*).

MR. SPEAKER : The proceedings of the House are to be completed. I have rung the first bell right now.

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, yesterday, Reddyji were delivering the speech. We used to read his speech in the newspapers earlier when he used to be the leader and the spokesperson of the Janata Party. We listened to him yesterday also. He never abstains from using ostentatious language but he laid too much stress on tehelka and BAC report in his speech. He said that he wants to remind about tehelka because the people of the country and NDA leaders tend to forget very early. Today, I would like to remind about the earlier speech made

by him on 3rd August, 1987 in the House. I would like to quote a couple of sentences. He had said—

[English]

"I began to wonder, Sir, whether anybody who does not have a foreign wife or a foreign account can call himself a patriot in this country."

[Translation]

Then uproar took place in the House and he further stated :

[English]

"I was not referring to import of Italian marbles to India."

[Translation]

I would like to know as to who was referred as Italian marble by them? I would like to say to Jaipalji to remind about his verbose speech of 1987 and the one delivered yesterday...(Interruptions)

[English]

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : Let us get it verified. Would he like to clarify?...*(Interruptions)* Let him clarify. He may like to clarify...*(Interruptions)*

SHRI S. JAIPAL REDDY (MIRYALGUDA) : Sir, 'Italian Marbles' literally mean 'Italian Marbles'—nothing more nothing less. If a man does not understand the context in what sense it was said, then he does not know the history...*(Interruptions)*

[Translation]

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, though he has told about the Italian marble but he has not told anything about the foreign lady and foreign account. I want him to tell about the foreign lady and foreign account. It is his speech, I would like him to as to what does it mean?

[English]

SHRI S. JAIPAL REDDY : I wish to make it clear that I did not refer to anybody. I referred to 'Italian Marbles' I said nothing more than that...*(Interruptions)*

MR. SPEAKER : Now, only five minutes will be given to each speaker. So, please complete your speech within five minutes.

(Interruptions)

[Translation]

MR. SPEAKER : Therefore please conclude within the stipulated time. We are running short of time. I cannot allow more time as you all are aware that we are running short of time.

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, please give me the time allotted for NDA. I want to speak. I do not take the help of documents. Today for the first time, I have done so. I have laboured for my speech throughout the right. Please do not let my time go to waste. I have laboured hard...*(Interruptions)*

MR. SPEAKER : But what should I do about others?

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, I wanted to discuss tehelka. I watched the tehelka tapes very minutely. When Shri Jaipal Reddy was speaking on tehelka, he referred to one R. K. Jain repeatedly. It is true that Shri R. K. Jain was the treasurer of Samata Party at that time...*(Interruptions)* He was expelled from the party and now he has joined his party...*(Interruptions)* Mr. Speaker, Sir, I would like to tell you what when R. K. Jain asked the people who were caught on tape, they replied that George Fernandes is a socialist and if anyone talks about money to him, he will drive out that person. And they are accusing such a person. If there is anything else on the tape, I challenge Jaipal Reddyji to show it...*(Interruptions)* Ask him to do it, I am confident of what I am saying.

So far as the case of Jaya Jaitely, the Chairperson of Samata Party is concerned, who was supposed to be speaking from the residence of Defence Ministry, it is quite clear in the tape that when someone went to meet her, then she asked him to compete with others by submitting application. Thereafter they said that they want to give donations for the party. They were told that donation could not be accepted there and if they want they could help in the ongoing convention of the party in Mysore. For that purpose they could meet the incharge there. Then what sort of allegation against Jaya Jaitely is being levelled. I would like to ask that a party like Congress which spends Rs. 50 lakh every month, have they planted tree which gives out money or they take it from their opponents? A party which exists on illegal money, levels allegation against others.

MR. SPEAKER : Now you please conclude. Next speaker is Shri Raghuvansh Prasad Singh.

SHRI PRABHUNATH SINGH : I would like to tell

you...(Interruptions) Please do not do it, Mr. Speaker,
Sir...(Interruptions)

SHRI VINAY KATIYAR (FAIZABAD) : Please give him
some more time...(Interruptions)

[English]

MR. SPEAKER : Please understand. Please resume
your seats.

(Interruptions)

[Translation]

SHRI SATYAVRAT CHATURVEDI (KHAJURAHO) :
Mr. Speaker, Sir, you had given me only one minute...
(Interruptions)

[English]

MR. SPEAKER : Let me go into the record now. The
time which was allotted to the DNA is over. The time given
to the Congress Party is also over. I am not able to give
any more time to both the Parties. This was decided earlier
in the meeting and also in the Business Advisory
Committee that the time should be allotted first. Hon.
Member Shri Prabhunath Singh is making some points. I
am not against making any points in the House. But, at
the same time, I have to finish the business within the
prescribed time. Unfortunately, the time taken by the earlier
speakers is more and, therefore, I am handicapped and
I am not in a position to allow him more time. I would only
request Shri Prabhunath Singh, in the given circumstances,
that he should conclude in five minutes, if he wants to do
so.

(Interruptions)

MR. SPEAKER : Then, let me tell you that in the
interest of conducting the business of the House.

(Interruptions)

MR. SPEAKER : Please sit down. So far, there has
been a practice that if somebody wants to conclude the
speech, we always allow him to conclude. That is the
practice. Even speakers from your side were also allowed
to conclude the speech after the time was over.

(Interruptions)

MR. SPEAKER : Therefore, he will conclude. This is
just cooperation with each other.

(Interruptions)

MR. SPEAKER : I have permitted him to conclude
his speech. He is just concluding.

(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, I
have stopped my speech. I am not going to narrate the
achievements of this Government. But I would like to relate
some of the mistakes of the Government. I am only
concerned that the opposition not starts shouting on this
also. I would like to tell you that* I want to tell you this.
I have got evidence for it...(Interruptions)

MR. SPEAKER : That is why I did not want to permit
you.

(Interruptions)

[English]

SHRI SHIVRAJ V. PATIL : Sir, this is not correct...
(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH : It will not do. I will
speak...(Interruptions) It will not do...(Interruptions)

MR. SPEAKER : I have asked you to conclude.
Please conclude now.

(Interruptions)

[English]

MR. SPEAKER : Shri Prabhunath Singh, you want
to raise controversial issues again and again.

(Interruptions)

MR. SPEAKER : Please go to your seat.

(Interruptions)

MR. SPEAKER : I will remove the remarks which are
not worth keeping on records.

(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, I
have given notice as per rules...(Interruptions)

*Expunged as ordered by the Chair.

MR. SPEAKER : I have asked you to conclude. You please conclude.

(Interruptions)

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, I have got documentary evidence...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : Sir, I request the Government...*(Interruptions)* If the ruling alliance finds wrong with the Leader of the Opposition being in the House and wants to expel Shrimati Sonia Gandhi from the House, let them bring a resolution to expel her from the House...*(Interruptions)* I request you...*(Interruptions)* You bring a resolution...*(Interruptions)* Why are you accusing a lady who has got the right to be a citizen of India?...*(Interruptions)* Everybody they are doing it. The Supreme Court has given the decision...*(Interruptions)* What is it that they are talking against a woman?...*(Interruptions)*

[Translation]

MR. SPEAKER : I am removing such remarks.

(Interruptions)

[English]

SHRI SHIVRAJ V. PATIL : Sir, the remarks should be removed from the records...*(Interruptions)*

[Translation]

SHRI SHRIPRAKASH JAISWAL (KANPUR) : Mr. Speaker, Sir, please stop TV telecast...*(Interruptions)*

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir, *...*(Interruptions)*

[English]

MR. SPEAKER : Shri Prabhunath Singh, please conclude now.

(Interruptions)

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir, what is going on? He is giving evidence in support of what he said...*(Interruptions)* whether an hon'ble Member is not allowed to speak?...*(Interruptions)* You may remove from

the proceedings anything wrongly said...*(Interruptions)* is he not allowed to express his views...*(Interruptions)*

[English]

SHRI SHIVRAJ V. PATIL : Sir, this thing should not go on record nor on television...*(Interruptions)*

[Translation]

MR. SPEAKER : Now you please conclude. I had permitted you only to conclude. Now you please conclude.

(Interruptions)

SHRI KANTILAL BHURIA (JHABUA) : Mr. Speaker, Sir, he is not obeying your order...*(Interruptions)*

[English]

MR. SPEAKER : I have already made an appeal that those who will try to make defamatory statements, their such statements will not go on record.

(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH : *...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, you have given a ruling...*(Interruptions)*

SHRI SHIVRAJ V. PATIL : Sir, it should be removed from the record...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, we request you that if this continues...*(Interruptions)* Mr. Speaker, Sir, in spite of your ruling, if this thing happens...*(Interruptions)*

[Translation]

MR. SPEAKER : I asked you to conclude.

(Interruptions)

SHRI PRABHUNATH SINGH : At the intervention of Enforcement Directorate and on the basis of the report of Shri V. Vishwanathan, who works in Italian embassy, an FIR was lodged...*(Interruptions)** I have got pictures of that. I would like the Government to investigate the matter through CBI...*(Interruptions)* If this matter is not investigated by the CBI, it would be the biggest mistake of the Government of Shri Atal Bihari Vajpayee...*(Interruptions)*

*Expunged as ordered by the Chair.

*Expunged as ordered by the Chair.

[English]

MR. SPEAKER : Dr. Raghuvansh Prasad Singh will speak now.

(Interruptions)

SHRI SHIVRAJ V. PATIL : Sir, I am requesting that it is going on record. It should not go on record. You have given a ruling. I hope, it will not form part of the record. We would like to be assured...(Interruptions)

MR. SPEAKER : I will go through the record and such things, which are of defamatory nature, will be removed from the record.

(Interruptions)

SHRI SHIVRAJ V. PATIL : Sir, when it has gone on television, you will have to make...(Interruptions)

MR. SPEAKER : Hon. Members, do you want voting in the House or do you not want voting in the House? There is discussion on, on Motion of No-Confidence.

(Interruptions)

MR. SPEAKER : Let me complete.

(Interruptions)

MR. SPEAKER : I am asking the Members that if they want voting to take place today, they must restrain themselves and must conclude when I ask them to conclude.

(Interruptions)

MR. SPEAKER : I have already given a ruling on that. Please sit down.

(Interruptions)

MR. SPEAKER : Now, Dr. Raghuvansh Prasad Singh's speech will form part of the record. Nothing else will be recorded now.

(Interruptions)

[Translation].

DR. RAGHUVANSH PRASAD SINGH (VAISHALI) : Mr. Speaker, Sir, the No-Confidence Motion...(Interruptions)

*Not Recorded.

[English]

MR. SPEAKER : Please sit down now. Let us not put more fire.

(Interruptions)

MR. SPEAKER : Now, every hon. Member is to speak only for five minutes.

(Interruptions)

MR. SPEAKER : Do not disturb other Members. Let him continue.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Why is Dr. Raghuvansh Prasad Singh being given five minutes while Shri Prabhunath Singh has been given fifteen minutes?... (Interruptions) Sir, this is not correct...(Interruptions) You said that till the speakers...(Interruptions) Sir, I beg you that it...(Interruptions)

MR. SPEAKER : Please sit down now. you understand it.

(Interruptions)

DR. VIJAY KUMAR MALHOTRA (SOUTH DELHI) : He is taking our time...(Interruptions)

MR. SPEAKER : Your time is also exhausted.

(Interruptions)

[Translation]

DR. RAGHUVANSH PRASAD SINGH (VAISHALI) : Mr. Speaker, Sir, the opposition has brought the No-Confidence Motion in the House at an opportune time. It is being asked whether there is a constitutional provision and whether the opposition has the right to do so. The history is the witness that the No-Confidence Motion can be brought in each session of the House. Once or twice the No-Confidence Motion has been brought even twice in a session with the permission of Mr. Speaker. The No-Confidence Motion was brought twice against the Government in the 12th Lok Sabha and thrice during the 13th Lok Sabha.

Once the Government was ousted. Twice the Government attained the vote of confidence and now when the opposition has brought this No-Confidence Motion for the fifth time in the fourth year of the Thirteenth Lok Sabha

the Government is feeling panicky. It is ironical as if a very big crime has been committed against the Government. It is true that the Government is in strong position going by the numbers but the panic and the anxiety caused by the No-Confidence Motion among the NDA ranks and the urgency which they showed to muster the strength at Prime Minister's residence is indicator in the direction that the No-Confidence Motion brought by the opposition is quite relevant and it should get passed. Though the people might think that going by the arithmetical equation the No-Confidence Motion will not be passed but whether or not the Government is shattered due to this No-Confidence Motion, certainly some fissures can certainly be caused in it which will serve the basis of the fall of the Government in future. This No-Confidence Motion is an indicator of the fall of the Government. Why was this No-Confidence Motion brought? What is the reason? Chandra Shekharji has always expressed his concerns in this regard. Yesterday also he said that the proceedings of the House do not go on properly. The level of debate is also falling and there are lots of interruptions. He is very perturbed over these things and rightly so being a veteran leader. However, who is the leader of the House. The Prime Minister is the leader of the House and I would like to raise this issue as to who shares the maximum responsibility if the proceedings of the House do not run properly and if it continues to be interrupted. Mr. Speaker, Sir, you are regularly expressing your concerns. However the proceedings of the House can not run properly if the leader of the House is not interested. Hence the leader of the House does not have the moral right to say that the proceedings of the House should run properly and uninterruptedly for as the leader of the opposition he did not allow the House to run for twelve days and if any interruption has been caused here for the last four-five days, he has no moral right to suggest that the proceedings of the House run properly. I am witness to it that not even once in the last five years, the leader of the House has expressed any concern or made any effort to ensure that the proceedings of the House take place properly. On the one hand there is Malhotraji and on the other is Kirit Somaiyaji who are in the habit of deviating from the main issue and detracting the debate but no step has been taken from the leader of the House to listen to the complaints and grievances of the opposition and to resolve them. Mr. Speaker, Sir, I am a great admirer of the effort being put in by you but it is not possible to run the House properly unless the Government cooperates in this regard. How can the Government run properly under the leadership of a person who is unable to lead the House and the country well? No, it can not be run. Hence the Motion of No-Confidence

Motion is a step in right direction. We need this weapon very sparingly to bring it in the fifth year and all the heavens fell only due to bringing it. The numbers favour the Government and if it had not been the case what would have happened...(Interruptions)

This No-Confidence Motion is against the Cabinet. This is a Cabinet of 'Aya Ram' and 'Gaya Ram' i.e. fluctuating fortunes. For once Ajit Singh is ousted and Nagmani comes into the Cabinet...(Interruptions) You sit down. If I am saying 'Aya Ram' 'Gaya Ram' why is that Jaishriram interrupting in between. Several changes were done in the Cabinet. Approximately 41 Ministers lost their berths. I would like to know from the Government the reason thereof?... (Interruptions) You keep quite because your turn will not come as the quota of your party is over. 41 Ministers were removed and two-four have made a come back. Some of the Members of the ruling coalition might be unhappy and they are also trying to get inducted into the Cabinet. Only six departments have not witnessed any change. In other portfolios the Ministers were replaced like a S.P. changes the Inspectors. Ministers were replaced eight times in the Ministry of Coal. Four to five changes have taken place in the Ministry of the Civil Aviation.

MR. SPEAKER : It is the privilege of the Prime Minister.

DR. RAGHUVANSH PRASAD SINGH : I am addressing the hon. Prime Minister. I would like to know from him whether does he want to revamp or the Ministry in which eight Ministers were changed in the five years. Four Ministers were changed in the Ministry of Civil Aviation. Earlier it was headed by Shri Anant Kumar, then by Shri Sharad Yadav, later on by Shahnawajji and now it is headed by Shri Rajiv Ruddyji. "Whether this change is for betterment or for anything else? I would like to ask the hon. Prime Minister as to is this the way to run the Government?"

DR. VIJAY KUMAR MALHOTRA : Does not any rule apply for him...(Interruptions)

MR. SPEAKER : You sit down. I want to listen to his speech. Please cooperate me in this regard.

DR. RAGHUVANSH PRASAD SINGH : The Leader of the Opposition made a remark during yesterday's debate. When Advaniji mentioned about the emergency imposed during the Congress regime, the leader of the opposition said that several of the leaders of the opposition requested in writing to Indiraji to release them from jail. Hon. Chandra Shekhar found this remark distasteful and several other

*Expunged as ordered by the Chair.

[Dr. Raghuvansh Prasad Singh]

Members also did not like it and they asked her to produce that letter. Yesterday, I tried very hard and got that letter. I would like to read out two-three lines from it...*(Interruptions)*"

[English]

MR. SPEAKER : Are you on a point of order?

SHRI V. DHANANJAYA KUMAR (MANGLORE) : Sir, under Rule 352, I want to raise a point of order.

20.00 hrs.

[Translation]

MR. SPEAKER : What is the Roman Number for the rule 352.

[English]

I do not accept the point of order without the rule.

[Translation]

You find it out taking your own time, I will permit you later on.

DR. RAGHUVANSH PRASAD SINGH : Further it is not appropriate for me to say anything in this regard."

MR. SPEAKER : This letter is not of the type you are telling. It is different.

[English]

SHRI KIRIT SOMAIYA : Mr. Speaker, Sir, I am on a point of order under Rules 352 and 353.

MR. SPEAKER : I am not taking that letter on record.

[Translation]

Please sit down. I am not taking it on record. I would like to request to the hon. Member that this is not the letter in which Shrimati Indira Gandhi had stated that several persons were released from jail. What you are quoting is different. So there is difference between this letter and that letter. You please show the letter which is concerned with this issue.

[English]

SHRI KIRIT SOMAIYA : Sir, what he is reading out

*Not Recorded.

is not a letter. He is reading out from a press clipping...*(Interruptions)* Sir, I raise a point of order under Rules 252 and 353 both...*(Interruptions)* That is not a letter he is reading from. He is reading from a press clipping...*(Interruptions)* It should be removed from the record. It is not a letter...*(Interruptions)* It is just a press clipping.

[Translation]

SHRI RAGHUVANSH PRASAD SINGH : The letter of Deoras to Indira Gandhi during emergency. Hon. Shrimati Indira Gandhiji, the Prime Minister Government of India, New Delhi. Welcome. This letter was written by Deorasji to Indiraji.

MR. SPEAKER : Please sit down. Now I am permitting Somaiyaji to raise his point of order.

[English]

SHRI KIRIT SOMAIYA : Mr. Speaker, Sir, I would request you refer to Rules 352 and 353 both. Rule 353 says :

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given adequate advance notice to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply.

Provided that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation."

I would only like to say that what Dr. Raghuvansh Prasad Singh is claiming it to be a *chitthi* but it is not a *chitthi*. It is just a press clipping. Let him show that *chitthi* to you. It is not a letter. He is misleading the House.

[Translation]

MR. SPEAKER : Raghuvanshji, what is your age that you are taking so much interest?

[English]

SHRI KIRIT SOMAIYA : It is not a *chitthi*, Sir. He is misleading the House.

SHRI ANANTH KUMAR (BANGALORE SOUTH) : Sir, he is misleading the House.

[Translation]

DR. RAGHUVANSH PRASAD SINGH : It is not allegatorly...(Interruptions)

[English]

SHRI KIRIT SOMAIYA : Sir, It is not a *chitthi*, it is not a letter which he has referred to just now...(Interruptions) He is misleading the House...(Interruptions)

MR. SPEAKER : Shri Kirit Somaiya, I am upholding your point of order. Now, please sit down. The note that has been shown to me just now is a press clipping. It is not a letter. Therefore, whatever he has said about it will be expunged from the records.

(Interruptions)

SHRI KIRIT SOMAIYA : Sir, he should apologise...(Interruptions) He has misled the House...(Interruptions)

SHRI SHARAD PAWAR (BARAMATI) : Sir, I am on a point of order...(Interruptions)

MR. SPEAKER : There is a point of order from Shri Sharad Pawar. Let me hear his point of order.

SHRI KIRIT SOMAIYA : Sir, Dr. Raghuvansh Prasad Singh should apologise. He has misled the whole country...(Interruptions)

SHRI SHARAD PAWAR : Sir, I do not want to challenge your ruling.

[Translation]

You have decided to expunged it. However, what difference does it make when the countrymen have already seen the entire thing on television?

MR. SPEAKER : The people of the country have also witnessed that I have rejected it.

(Interruptions)

MR. SPEAKER : I had given you five minutes. Now you please conclude. If you do not conclude, I will ask other Member to speak.

[English]

SHRI ANANTH KUMAR (BANGLORE SOUTH) : Sir, he has misled the House and he sould apologise...(Interruptions)

MR. SPEAKER : Dr. Raghuvansh Prasad Singh, please conclude your speech now.

(Interruptions)

[Translation]

DR. RAGHUVANSH PRASAD SINGH : It is not an allegation, what the leader of opposition said. Hon. Shri Chandra Shekharji challenged to present the letter and I handed over the letter to him and informed the House. There is no allegation in it...(Interruptions)

MR. SPEAKER : It is not the same letter.

DR. RAGHUVANSH PRASAD SINGH : Sir, the other letter is of the hon. Prime Minister. Please allow me to read it out...(Interruptions)

[English]

SHRI KIRIT SOMAIYA : Sir, he is agian misleading the House...(Interruptions)

[Translation]

MR. SPEAKER : Why did you not give that letter. First you show that letter, then I will decide. Otherwise, I cannot permit you to read out that letter.

(Interruptions)

[English]

SHRI KIRIT SOMAIYA : Sir, he should apologise...(Interruptions)

SHRI ANANTH KUMAR : Sir, he should apologise...(Interruptions)

MR. SPEAKER : Dr. Raghuvansh Prasad Singh, your time is over. Now I am calling the name of Shri Ajay Singh Chautala.

(Interruptions)

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

MR. SPEAKER : I am going through the note and if it is really a letter, I would think of recording it.

(Interruptions)

*Not Recorded.

MR. SPEAKER : Dr. Raghuvansh Prasad Singh, please conclude now.

(Interruptions)

SHRI KIRIT SOMAIYA : Sir, had he given a prior notice about it...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : Sir, kindly see the signatures and not the contents...*(Interruptions)*

[Translation]

You please read it out...*(Interruptions)*

[Translation]

MR. SPEAKER : You do not give me order. Please sit down.

(Interruptions)

[English]

MR. SPEAKER : I have gone through this note also. It is not the exact note as to what he had said. Therefore, this note will be examined by the office, and if it found to be proper, I will put it.

(Interruptions)

MR. SPEAKER : His note is also a different note.

(Interruptions)

[Translation]

MR. SPEAKER : It is a different note.

(Interruptions)

MR. SPEAKER : This is not good. Please sit down. It is not proper to present note in this manner in the House.

[English]

I do not know who is Mr. Prakash Veer. But he writes a letter.

(Interruptions)

MR. SPEAKER : Shri Yashwant Sinha is on a point of order.

(Interruptions)

MR. SPEAKER : There is a point of order from Shri Yashwant Sinha.

(Interruptions)

[Translation]

KUNWAR AKHILESH SINGH (MAHARAJGANJ, U.P.) : First letter should be read out in the House...*(Interruptions)*

[English]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI YASHWANT SINHA) : Sir, I am on a point of order...*(Interruptions)*

MR. SPEAKER : Please sit down. There is a point of order from Shri Yashwant Sinha. I have permitted him to raise the point of order. Other hon. Members may please sit down.

(Interruptions)

DR. RAGHUVANSH PRASAD SINGH : He should apologise...*(Interruptions)*

KUNWAR AKHILESH SINGH : All have read out the letters. So this letter should also be read out...*(Interruptions)*

[English]

MR. SPEAKER : I will examine the note.

(Interruptions)

MR. SPEAKER : Hon. Members, I am examining the note given by Dr. Raghuvansh Prasad Singh. After examining it, I will take a decision whether it can be taken on record or it cannot be taken on record. Please sit down. Shri Yashwant Sinha is on a point of order.

(Interruptions)

MR. SPEAKER : I have seen the first note that he gave me. Those were only the Press cuttings. Then he gave me another letter. The second one is also to be seen.

(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : I have not said that. I have only said that the note is a different one. I am examining it; you must give me some time to examine it.

(Interruptions)

MR. SPEAKER : Shri Chandra Shekhar wants to intervene. I have permitted him.

(Interruptions)

MR. SPEAKER : Shri Yashwant Sinha, I am going to permit you after him.

(Interruptions)

[Translation]

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, you have read the letter. You mentioned that you would give decision after perusal. I think that it is quite appropriate. You please ponder over it and then give decision. At this stage it is not appropriate to interrupt the proceedings of the House. I feel that if the authority of the letter is established after two days then it will neither affect the House nor any person.

[English]

MR. SPEAKER : Hon. Members, you must listen to him, he is a senior Member of the House.

(Interruptions)

[Translation]

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, it is a very sensitive matter. Mr. Speaker does not have any means at his disposal to examine the authority of the letter. So he should be given time...(Interruptions)

SHRI MANI SHANKAR AIYAR (MAYILADUTURAI) : Do you have any doubts in your mind?...(Interruptions)

[English]

MR. SPEAKER : I am removing this from the records.

(Interruptions)

[Translation]

DR. VIJAY KUMAR MALHOTRA : Today the entire nation is viewing all this.

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, if you want Raghuvansh Babu may read out the letter.

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, I am not saying anything against the submission of hon. Shri Chandra Shekharji. I am requesting that...(Interruptions)

*Expunged as ordered by the Chair.

[English]

SHRI YASHWANT SINHA : Sir, I may be allowed to raise my point of order...(Interruptions)

[Translation]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, I am not throwing challenge. I am not doubting the commitment of Shri Chandra Shekharji. There was anger in the Government regarding the comment of the opposition leader. Just in order to counter that anger hon. Raghuvansh Babu had presented something. If there is any doubt regarding its authenticity then it should be got examined. So my only submission is that before preaching anything one must do self introspection...(Interruptions)

[English]

MR. SPEAKER : Yes, you can now raise your point of order.

(Interruptions)

SHRI YASHWANT SINHA : Sir, I am on a point of order...(Interruptions)

MR. SPEAKER : Let me listen to the point of order being raised by Shri Yashwant Sinha.

(Interruptions)

[Translation]

DR. VIJAY KUMAR MALHOTRA : We were in jail for 19 months...(Interruptions)

[English]

MR. SPEAKER : I have permitted him to raise his point of order.

(Interruptions)

[Translation]

MR. SPEAKER : Yashwantji, you raise your point of order.

[English]

SHRI YASHWANT SINHA : Sir, I am quoting Direction 118...(Interruptions)

DR. VIJAY KUMAR MALHOTRA : They should be ashamed of it...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : I would like to bring it on record that we have not made any aspersion on the Prime Minister, the Leader of the House...*(Interruptions)* I would once again like to bring it on record and make clear that the Congress benches did not produce any document questioning the *bona fide* of any Member of the House. It was done by the distinguished Member and the Speaker is examining it...*(Interruptions)*

SHRI YASHWANT SINHA : I would like to quote page 60, Direction 118. It lays down the procedure under which papers can be laid on the Table of the House.

[Translation]

What Chandra Sekharji had said before, not just now, that if someone throws the table and says it is the document.

[English]

I would like to say, please read Direction 118 and I quote :

"If a private Member desires to lay a paper or document on the Table of the House, he shall supply a copy thereof to the Speaker in advance so as to enable him to decide whether permission should be given to lay the paper or document on the Table. If the Speaker permits the Member to lay the paper or document on the Table, the Member may at the appropriate time lay it on the Table."

[Translation]

It is being told hear to read out that letter rightnow. He has not examined it.

[English]

This is what the Direction says. Shall this House be run by rules?...*(Interruptions)*

SHRI ANIL BASU (ARAMBAGH) : He is making a reference from a letter...*(Interruptions)*

MR. SPEAKER : Please sit down. I am listening to Shri Mani Shankar Aiyar.

(Interruptions)

SHRI YASHWANT SINHA : I am not referring to this letter. I am referring to the earlier document that he came and threw on the Table of the House...*(Interruptions)*

SHRI BASU DEB ACHARIA (BANKURA) : The Member was asked to lay it on the Table of the House...*(Interruptions)*

MR. SPEAKER : Please sit down. I have permitted him to make his observations on a point of order. Let him make his submission.

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, I too would like to refer to exactly the same Direction that hon. Shri Yashwant Sinha has raised, that is Direction 118. 118 is a Direction in respect of a paper which a Member of his own volition wishes to lay on the Table of the House. The hon. Dr. Raghuvansh Prasad Singh did not seek of his volition to lay any paper on the Table of the House. He was reading it out when the hon. Chair directed him to bring it to his attention and it was in consequence of your direction, Mr. Speaker, Sir, that the document was brought and placed before the Table of the House.

Now in addition to the first document, as soon as Dr. Raghuvansh Prasad Singh produced what everybody could visually see a letter was on a Lok Sabha letter head. You could see the symbol there.

[Translation]

DR. VIJAY KUMAR MALHOTRA : Sir, to Telecast on T.V.* All are watching. Everyone will come to know...*(Interruptions)* They lay fake documents here...*(Interruptions)*

[English]

SHRI MANI SHANKAR AIYAR : He is not allowed to interrupt. I am responding to a point of order...*(Interruptions)*

Sir, as regards the second document which we could visually see was written on a Lok Sabha letterhead and the symbol in green was clearly visible. When Dr. Raghuvansh Prasad Singh started attempting to read out to this House what was stated inside that document, at that point, the Chair asked him to desist and submit that document for your consideration. Therefore, Rule or Direction 118 does not arise and the hon. Shri Yashwant Sinha is wrong as he usually is...*(Interruptions)*

SHRI YASHWANT SINHA : * This is what Shri Mani Shankar Aiyar should do...*(Interruptions)*

MR. SPEAKER : I will remove it from the records.

(Interruptions)

*Expunged as ordered by the Chair.

MR. SPEAKER : Please go back to your seats.

(Interruptions)

MR. SPEAKER : Shri Ramdas Athawale, please go to your seat.

(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, I want a ruling on this ridiculous statement...*(Interruptions)**

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : I will expunge those words from the record.

(Interruptions)

MR. SPEAKER : The word which he has used, I have already expunged it from the record.

(Interruptions)

[Translation]

MR. SPEAKER : Whole country is watching. Every Member in the House should use good language and the business of the House should also be transacted.

(Interruptions)

MR. SPEAKER : Please sit down. Chandra Sekharji, you may speak.

(Interruptions)

[English]

MR. SPEAKER : Shri Chandra Shekhar wants to speak. Please go back to your seats.

(Interruptions)

MR. SPEAKER : I have permitted Shri Chandra Shekhar to speak. Please go back to your seats.

[Translation]

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, just to avert this situation, I had told that your decision was right. A short while ago when my colleague Prabhunath Singhji was trying to read out something from a paper I took that paper from him and kept in my pocket. That paper

*Expunged as ordered by the Chair.

is still with me. I asked him not to read out that one. Had Dr. Raghuvansh Prasadji been there and had I seen the paper I would have kept that one in this pocket. Therefore, I want to tell that the House will not function merely by reading rules or by resorting to procedural means. If we do not take care of the sentiments and emotions of each other then the very sanctity of Parliament will be defiled. Therefore, through you, I would request every Member...*(Interruptions)* to be silent. But they will not realize it. I am requesting both the sides...*(Interruptions)* And I have been requesting right from beginning...*(Inter-ruptions)*

SHRI J. S. BRAR (FARIDKOT) : He has read out the paper which he is keeping in the pocket.

SHRI CHANDRA SHEKHAR : He has not read...*(Interruptions)*

MR. SPEAKER : You are right. I saw you taking paper from him.

SHRI CHANDRA SHEKHAR : I have working knowledge of English and I have read that one. But, I have read only one sentence and not the whole paper. He agreed to my request. It is separate issue that he is great that is why he does not agree to.

Mr. Speaker, Sir, I would say that your decision was right. You consult these leaders who are agitated and then take decision. My submission is that the Business in the House should continue today.

[English]

MR. SPEAKER : With this, I think nothing remains to be discussed on this issue. However, on the other issue I accept his request.

(Interruptions)

[Translation]

MR. SPEAKER : The request of Chandra Shekharji ji made no impact in the House.

(Interruptions)

[English]

SHRI MANI SHANKAR AIYAR : Sir, I had a point of order...*(Interruptions)*

MR. SPEAKER : Let me go to the debate as quickly as possible.

(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, I wish to raise a point of order with regard to your direction number 118 (iii). It is further sub-divided into two sub-paragraphs, the first one of which reads as follows...*(Interruptions)*

MR. SPEAKER : Please co-operate now. Let us go on with the business of the House.

SHRI MANI SHANKAR AIYAR : Sir, it reads and I quote :

"A paper or document sought to be laid on the Table by a private Member may be considered for laying on the Table only if the Member has quoted therefrom."

He had not even begun to quote it therefrom when he was required to bring it up to you.

Sir, the next section reads as follows :

"The Member seeking to lay the same may hand it over at the Table but it shall not be deemed to have been laid on the Table unless the Speaker, after examination, accords the necessary permission."

So, the question of his seeking permission did not arise. You sought him to give it to you.

Sir, then the second part of it reads and I quote :

"If the Speaker does not accord the necessary permission, the paper or document shall be returned to the Member and the fact indicated in the printed Debates."

Sir, now while there was a certain amount of confusion in the House we all saw you read through that letter. You have read it thorough. Hon. Dr. Raghuvansh Prasad Singh knows what is in it. The rest of us do not know what is in it. You have read. It is now up to you to determine whether that document shall be deemed to have been laid on the Table of the House and if you deem that it should not be laid on the Table of the House, then my request is that you return it to Dr. Raghuvansh Prasad Singh and allow him to quote therefrom...*(Interruptions)* This is a very reasonable request to make...*(Interruptions)*

MR. SPEAKER : I am in agreement with you. As soon as I read it thoroughly I would examine it and after examination if I find that it is not worth recording on the Table of the House, then I will return it; otherwise it would be treated as if recorded.

SHRI MANI SHANKAR AIYAR : Sir, you have already read the document and it is relevant to the proceedings of this current debate.

MR. SPEAKER : There is no time limit fixed for the Speaker. I would not be able to do that.

Shri Somnath Chatterjee, this issue has been settled.

SHRI SOMNATH CHATTERJEE : Sir, I am not on this document. We have known Shri Yashwant Sinha. He has always shown an exemplary behaviour. We never had any grievance. I am sure that by slip of tongue he used an expression which may be withdrawn. I am only requesting. You can clarify.

MR. SPEAKER : Dr. Raghuvansh Prasad Singh, please conclude your speech. I have given you enough time.

[Translation]

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, the book I am holding is written by Shri Balraj Madhokji, states—

[English]

"While the underground struggle against the Emergency was sustained mainly by the RSS ranks and file, the RSS Chief Shri Deoras, was repeatedly writing to Mrs. Gandhi from jail disclaiming any hand of the RSS in JP Movement and offering cooperation of the RSS for the implementation of the so-called 20 point programme."

[Translation]

Sir, Balraj Madhok was not from one party but from their previous party. He has written in his book—tendering apology during those days was as good as supporting 20 point programme. Large number of people associated with JP Movement came out of jail after rendering apology.

[English]

MR. SPEAKER : Dr. Raghuvansh Prasad Singh, please conclude now. Your time is over. I am sorry.

[Translation]

SHRI KAMAL NATH (CHHINDWARA) : Mr. Speaker, Sir, he is telling a very important thing. Let him complete his matter...*(Interruptions)*

[English]

MR. SPEAKER : Shri Kamalnath, you do not know what has happened. You were not present in the House. I have already ruled that every Member will be allowed to speak only for five minutes. His five minutes is already over. You were not present in the House. You do not know what has happened. You are supposed to be a good Member.

[Translation]

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, black money has doubled during five years. Sushmaji was boasting of telephone connectivity and distribution of gas, but I would like to tell that our external debt has touched Rs. 15 lakh crore. Every Indian has a debt of Rs. 15,000 on his head.

[English]

MR. SPEAKER : Only Shri Ajay Singh Chautala's speech will go on record.

DR. RAGHUVANSH PRASAD SINGH : Sir, I am raising an issue of public importance and I would conclude soon.

MR. SPEAKER : Allright, please conclude your point soon.

DR. RAGHUVANSH PRASAD SINGH : Sir, our domestic and foreign debt is more than our total income. Non performing assets are Rs. one and a half lakh crore. The Income Tax Department has to realize an outstanding of Rs. 70,000 crore from capitalists and other rich people of this country. Unemployment is on the rise and the Government are selling everything.

[English]

MR. SPEAKER : Please let me allow the next Member to speak.

[Translation]

DR. RAGHUVANSH PRASAD SINGH : Sir, national property is being sold. They had said that foodgrains production would be doubled in 10 years, whereas this year it has declined by 1½ per cent. The price of Kerosene Oil has increased four fold. Diesel has also become dearer. The burden on farmers is increasing. Nothing has been done for the welfare of 40 crore labourers. Funds meant for road construction are being embezzled...*(Interruptions)*

MR. SPEAKER : Now only what Shri Ajay Singh Chautala speaks will go on record.

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, I am concluding...*(Interruptions)**

SHRI AJAY SINGH CHAUTALA (BHIWANI) : Mr. Speaker, Sir, I rise to strongly oppose the No-Confidence Motion moved by the opposition in the House. The time of the House and of the country as well is being wasted since yesterday. I find no justification in moving a No-Confidence Motion. What was the need of bringing it? The way these people are wasting the time of the country and the Parliament here, and are using different types of wording and adopting different attitude in every matter is not proper. When something against these people comes out in the discussion, they start shouting loudly but when they are to hear someone from the opposition, it becomes intolerable for them.

20.35 hrs.

(MR. DEPUTY SPEAKER *in the Chair*)

Today, the whole country is watching as to how these people have misled the country from time to time. A Similar No-Confidence Motion was moved by these people in 1999 also and they are well aware of what they achieved through that motion. The country is on the path of development today under the leadership of Prime Minister Atal Bihari Vajpayee. A phase of full-fledged economic revolution has begun in the country. The schemes implemented by this Government are an example in itself. On the contrary, the people of the opposition had kept those schemes limited to the papers for the last 40 years...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER Order please. Those Members who want to go out may please go out quietly.

[Translation]

SHRI AJAY SINGH CHAUTALA : Mr. Deputy Speaker, Sir, Hon'ble Vajpayee's Government is running well in the country today. This Government has launched various schemes meant for farmers, the poor and the common men, such as Credit Card Scheme, Crop Insurance Scheme and Scheme for providing remunerative price to the farmers.

Mr. Deputy Speaker, Sir, through you, I would like

*Not Recorded.

[Shri Ajay Singh Chautala]

to ask these colleagues of mine that under their reign whenever there was any matter regarding hiking of wheat price, they used to increase the price by one rupee and fifty paise per quintal. These people used to harass farmers in different ways and today, they pose themselves as a benefactor to farmers. The hon. Prime Minister has hiked the price of wheat by ninety rupees per quintal. The problems which they could not sort out for the last 40 years, have been solved under the leadership of Vajpayeeji in a very short span of time.

Since independence, there have been a number of disputes pending with regard to distribution of water in the states for long. Taking personal interest, the hon. Prime Minister has not only solved them but also launched a specific scheme in this regard. In this scheme, under the leadership of Suresh Prabhujji not only the work on scheme for linking the rivers of the country for ensuring optimum use of river water has begun but he has started the work duly as well. Similarly, the Government also undertook the work of the Golden Quadrilateral Project and Express Highway Scheme for connecting four metropolitan cities, which has begun a phase of economic revolution in the country. The Congress Party is continuously stating that there is no question of numbers. If it is like this, why are they wasting the precious time of this country and the Parliament as well? If they do not have adequate numbers, why are they misleading the country by doing such a thing. Today, the people of the country are watching them closely. They are getting exposed. But they say that they will expose the Government. They have in turn, been exposed. The whole country has very well seen their reality today. These people neither have an agenda nor any programme. They have always thought of being in power only. As they are not in power now, it pinches them. They have maintained this attitude everywhere. Sushma Swarajji had also told yesterday, as to how these people had played similar games in the State of Haryana also. By creating defections in parties they tried such a thing many a times and tried to spoil the politics there in Haryana. I have been allotted nine minutes time.

MR. DEPUTY SPEAKER : You please conclude now. You have already taken 5-6 minutes. There are 12 more members waiting for their turn.

SHRI AJAY SINGH CHAUTALA : Similarly, they adopt dual policy in the matter of corruption also. In the matter of Punjab State, they adopt one policy. But when their people in Haryana State are checked against corruption, they adopt other policy...*(Interruptions)*

Soniaji has made a mention of the State of Haryana specifically because atrocities were committed on Harijans there. I would like to tell Soniaji that Haryana is the first State in the country where there is complete communal harmony and there is no dispute and nor any other such a thing. They are the people who try to spoil the atmosphere there. These people take Soniaji there and try to mislead her. When Soniaji went there to meet the people after the incident in a village near Jhajjar in the vicinity of Gurgaon, she did not even know as to who died there men or a cow. On reaching there, she asked as to whose cow had died. They are the people who mislead her by doing such things or giving her in writing such misleading information.

Similarly, they make hue and cry by raising the issue of Saffronization of Education. While our hon. Minister of Education has made a number of endeavours for the safeguard of our culture and civilization by expunging anything found wrong in the text books. If it is called Saffronization of Education, it must take place...*(Interruptions)* These people talk about her Indian or foreign origin. Such things are said by those people who do not have knowledge of the culture and the civilization of this country. Sticking to this point, they waste the time of this country.

I again strongly oppose this No-Confidence Motion on behalf of my party. Thank you.

SHRI RAM VILAS PASWAN (HAJIPUR) : Mr. Deputy Speaker, Sir, I rise to support this No-Confidence Motion. Yesterday, Advaniji said that he was surprised to see this No-Confidence Motion. I have seen, I have preserved the file containing speeches especially of the Prime Minister Shri Atal Bihari Vajpayeeji from 1962 to till date. As my colleagues said that this is an opportunity and our Deputy Prime Minister has also said that there is nothing to worry. This is the time to highlight the achievements of the Government, then highlight the achievements. I was the student of philosophy. There was a philosopher named Kant, he always used to say that there must be a world war after every five years. When he was asked as to why there should be a world war, he said that it creates a feeling of patriotism. Whatever I have been observing since yesterday, I have formed an opinion that a No-Confidence Motion should be brought after every six months so that there is a meaningful debate in the House. Besides this, Members get an opportunity to speak and Government gets as opportunity to get the public apprised of its views.

I am noticing that till before yesterday, bell had to

be rung in the House at 12 o'clock or at 2 o'clock to complete the quorum, but that has not happened in these two days. Though, Members did not get their lunch break, yet they are sitting here. It is being said that No-Confidence Motion is a mere wastage of time but I don't think so and the debate which has taken place since yesterday and the way people, especially Members have been apprised of the various matters from yesterday till today, is a very good thing for the country despite some undesired things like personal allegations and counter allegations. Every thing is coming before the people. This will be helpful to the party and its allies parties.

Had there been no No-Confidence Motion, four meetings of NDA in a day could not have been held. We too could not have been so serious. This is a good thing. I do not want to deliver a speech. I want to talk about those points which have been raised. Yesterday Advaniji told three to four things. He mentioned about Pokharan. I would like to know as to whether terrorism has been abolished due to Pokharan? Did Pakistan not get a chance due to Pokharan? We had our card hidden till now. No one was aware of the types of weapons or types of jewels India had but you made the Pakistan to stand side by side. Once you made an explosion at Pokharan, after two days, they opened their cards. Are you substantially benefited by this? You know that you did not make any atom bomb. It was made long ago. That times also there were advisors. There must have been advisors during the period of Congress also. It is very difficult to make a thing but it is much easier to break it. Have you achieved something great? I have not been able to understand it so far. You are always crying Pokharan, Pokharan. Had you made atom bomb and exploded it then it would have been a different story. Someone else made it and you just exploded it. Now you are boasting of that. You think yourself something very great...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : You do not disturb now. We do not have time.

(Interruptions)

MR. DEPUTY SPEAKER : Please do not disturb now.

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.

*(Interruptions)**

[Translation]

SHRI RAM VILAS PASWAN : Mr. Deputy Speaker, Sir, I am just telling the facts. I am not telling anything other than that. Joshiji is sitting here. I had told this earlier also that Prime Minister and Deputy Prime Minister both are appointed only in the case when either Prime Minister is incapable or Power switch is installed at two places. Whenever Prime Minister and Deputy Prime Minister have been appointed in this country, then Deputy Prime Minister has always become more powerful than the Prime Minister. What is going to happen this time only future will tell.

Deputy Prime Minister has told three things. He had told that our internal security has been strengthened. We are sitting in the Parliament. I would like to thank the Security Guards of Parliament who laid down their own lives. Those eight security guards accomplished the task of saving Parliament while laying down their own lives. I am the only person who visited their homes. I went everywhere to their homes including Sonipat. My colleague knows about this. Whatever I could do, I did from my party side. But where was the Government of India? They almost reached inside the Parliament. Had they been inside the Parliament with AK-47, whole of our Parliament could have been non-existent. It is a complete failure on the Government. I want to ask where was their intelligence and where were Home Minister and Prime Minister when the Parliament was attacked? The security guards and the staff of the Parliament should be thanked and they should be rewarded for saving the Parliament at the cost of their own lives. What had happened to their promise of internal security when the Red Fort was attacked? Akshardham, which falls in the constituency of Deputy Prime Minister, was attacked. The Chief Minister's residence is just 100 yards away from there. Terrorists dared to attack even there. We say that our internal security is very strong. Phoolan Devi was a Member of this very Parliament. Someone might have differences with her. But she was killed in broad daylight at a time when Parliament was in session and there has been no clue about the murderers till date.

I have been an MP since 1977. Earlier if any incident happened there used to be an uproar in Parliament. But now-a-days one comes across news such as—Theft in Delhi, a murder there, a kidnap, this or that thing... *(Interruptions)* in Bihar it already exists. The Bihar Government also is running only because of your support... *(Interruptions)*

Then there was an incident in Gujarat...*(Interruptions)*

SHRIMATI JAYABEN B. THAKKAR (VADODARA) : Do

[Ram Vilas Paswan]

not you have any other issue except Gujarat?...*(Interruptions)*

SHRI RAM VILAS PASWAN : Many people talk of secularism. It's a mere dream to think that this country will become a Hindu Nation. I want to say that the word 'Hindustan' should not be used and in future we will oppose it. This country is 'Bharat' and not 'Hindustan'. Therefore, its name should be Bharat...*(Interruptions)*

SHRI SURESH RAMRAO JADHAV (PARBHANI) : This is Hindustan...*(Interruptions)*

SHRI RAM VILAS PASWAN : It is just like when people use the word 'Harijan' they are asked to use Dalit instead. Similarly, India is Bharat. In the Constitution, it is India in English and Bharat in Hindi. Therefore, India should only be Bharat and not Hindustan, Christistan, Muslimistan...*(Interruptions)*

SHRI SURESH RAMRAO JADHAV : You have visited Pakistan. Please, tell us what they said...*(Interruptions)*

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH) : Iqbal had said—'Saare Jahan Se Achcha Hindostan Hamara'...*(Interruptions)*

SHRI CHANDRAKANT KHAIRE (AURANGABAD, MAHARASHTRA) : Pakistan radio never calls this country Bharat, it always uses the word 'Hindustan' instead...*(Interruptions)*

[English]

KUMARI MAMATA BANERJEE : Sir, I am on a point of clarification. India is Hindustan. We should not utter any word, which is against the Constitution and against our country...*(Interruptions)*

[Translation]

SHRI RAMDAS ATHAWALE (PANDHARPUR) : We will never let 'Bharat' become 'Hindustan'. 'Bharat' is 'Bharat'...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please resume your seat. Shri Paswan, kindly conclude.

(Interruptions)

[Translation]

SHRI CHANDRAKANT KHAIRE : He also intervened when Advaniji was speaking...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Shri Khaire, please take your seat.

[Translation]

SHRI RAM VILAS PASWAN : Today, I was listening the speech of Sushmaji...*(Interruptions)*

If Bharat is an unparliamentary word, then it should be expunged from the record...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : If there is any unparliamentary word, I will remove it from the record.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Chandrakant Khaire, if there is any unparliamentary word that has crept in, I will remove it from the record. Not like this. We do not have time now. Please cooperate with the Chair.

[Translation]

SHRI RAM VILAS PASWAN : I want to thank Sushmaji that by translating into Hindi every point what Soniaji had said in English yesterday she helped the people of the country to understand. It could have been better if Soniaji could have spoken in Hindi what she presented so well in the No-Confidence Motion. But Sushmaji did a great job by translating every point in Hindi. For this, I want to thank her. She said the Government did this and that but I don't want to speak on this. Jaswant Singhji is sitting here, Shourieji is sitting here. I was the Minister for Communications. You have only made a propaganda that you have installed telephones in so many villages through the Ministry of Communications but all people know how much they had opposed when we provided free telephones to 3.5 lakh employees...*(Interruptions)* I know that when 200 Km...*(Interruptions)*

MR. DEPUTY SPEAKER : Conclude now.

SHRI RAM VILAS PASWAN : How can I conclude my speech. All the members have taken 25 minutes each. When Mr. Speaker is in the chair I get more time. I want to say one thing. Please read the United Nations Development Programme's report on Development. Please listen what has been stated in this report. Report shows that in 2002 we were at 124th place amongst 173 countries. But in 2003 it is 127th place. We have gone three steps

downward. Jaswant Babu will tell whether this report is correct or not. According to all India Management Association 49 per cent people do not have electricity in their houses. There are 191 million households. 50 per cent use firewood for cooking. Forty per cent couples do not have houses. Thirty two million people fetch water from long distance places. Tap water is available in only 7 crore houses. In sixty four per cent houses facilities of bathroom and toilets are not available. Despite all these we are delivering speeches here.

I also raised question in Parliament regarding unemployment. During the last ten years from 1993 to 2003 43 lakh people were given employment under the rural employment and we are giving speech that one crore person will be given employment every year. Sushma ji was saying that we have done a very big job in SARS. No leader of oppositions discussed about it. If the leader of opposition didn't mention it why the Prime Minister didn't mention about it on 15th August? Who stopped him? Was there any restriction of time on 15th August? He finished his speech in 23 minutes. In fact he had nothing to speak. In the year of election of the 5 year tenure every Prime Minister used to mention the achievements of every department and they used to give speech for one and half an hour. But he gave a speech of 23 minutes in all he told about the progress made in regard to telephone and told that in such number of houses telephones have been installed. Besides this no mention of any Ministry was made. He mentioned only one Petroleum ministry. Two ministries were mentioned. No other Ministry was mentioned by the Prime Minister. This clearly proves that this government has made no progress to mention about. I have a lot to speak but I don't want to speak more.

21.00 hrs.

I want to say one thing. One of my friend is not sitting here. So far as question of delimitation is concerned.

DR. SUSHIL KUMAR INDORA (SIRSA) : Mr. Deputy Speaker, Sir, I am on a point of order. I have been observing for the last two days that some members are speaking for one hour and some for two hours. Our Party is a small party but it keeps in view the interests of farmers and labourers of the country. Shri Ajay Chautala of our party was asked to conclude in six minutes but some members are getting very long time to speak. So I request to give more time to our party. Members of single member parties are being given an opportunity to speak for half an hour.

MR. DEPUTY SPEAKER : Paswanji, please conclude now.

DR. SUSHIL KUMAR INDORA : All the members should be treated equally. We should also be given more time.

[English]

MR. DEPUTY SPEAKER : I am requesting Shri Ram Vilas Paswan to conclude now.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : I am stating the fact I am not criticising anyone. Ajayji please ask your members to cool down. Matter of Jhajjar in Haryana was raised where five Dalits were murdered and Chief Minister was not aware of it...(Interruptions)

SHRI AJAY SINGH CHAUTALA (BHIWANI) : No charge of corruption has been levelled against the Chief Minister of Haryana so far. Action has been taken to give punishment to the culprits.

[English]

MR. DEPUTY SPEAKER : Now, there are 11 more Members who would like to speak. The hon. Speaker has asked me to give five minutes to each of them. Shri Ajay Chautala has spoken for 10 minutes. Shri Ram Vilas Paswan is speaking for the last 14 minutes. Now, I am requesting him to conclude his speech.

(Interruptions)

MR. DEPUTY SPEAKER : Madam, please sit down. Please do not interrupt him.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : Temple is discussed here quite often. I would like to say the leaders of the Congress Party, I will also go for election campaign and level the charge against the BJP as to why this Government could not construct the temple in five years. For chair you have buried temple under the chair. Why did not you construct the temple? You had marched from Somnath Temple saying that you do not believe in court, you know temple only, it is a matter of faith. You had toppled the Government V. P. Singh. Five years have gone by, you kept

[Shri Ram Vilas Paswan]

on enjoying power chanting the name of Ram and once again you have remembered Ram. I had told last time also that Ram is not with them. Ramdas Athawale and Ram Vilas Paswan are sitting this side, therefore, Ram is here.

SHRI KIRIT SOMAIYA : Ram Vilasji, Somnathji is also with you.

SHRI RAM VILAS PASWAN : I would like to say to you that when we were in the V. P. Singh Government, George Fernandesji and others were also in the Government. When the V. P. Singh Government was in power then we had implemented Mandal Commission but at that time they were harping on 'Kamandal'. Then the Deputy Prime Minister Advaniji had said, I do not believe in law, I do not recognise the Supreme Court, it is a matter of faith I will seek the mandate of the public and construct the temple. Whether you got the mandate or not but you are in power for five years, why didn't you construct the temple? When you did not construct the temple, why did you topple our Government? These people are anti-Ram. The way you are using POTA, it seems that all of you sitting here, will be booked under POTA one by one. For getting vote you need Vaiko and MDMK and then booked under POTA. It is being done mostly in the States where NDA supported Governments are in power.

SHRI PRABHUNATH SINGH : Sir, I would like to speak for a minute.

SHRI KIRIT SOMAIYA : You are not listening to Prabhu.

MR. DEPUTY SPEAKER : Ram Vilasji would be concluding his speech in a minute. Please sit down.

[English]

Are you yielding to him?

[Translation]

SHRI RAM VILAS PASWAN : Prabhunath Singhji, please do not speak anything awkward. I am just concluding my speech. My friends are here. Prabhunath Singhji is here. The issue of Indian and foreign is discussed quite often in this country. I have been in the Socialist Party right from my childhood, George Saheb was our leader. We used to say one thing as to who was an Indian and who was foreigner? The person who indulges in treachery against the country is a foreigner and the one who is loyal

to this country is an Indian. Caste and religion are not barriers in it. The Government claim that they have built up this much length of road. The Government is enjoying on public money. You got Rs. 30 thousand crore by selling off the property of the country. You have sold off everything and if you are getting roads built up out of that money, what big work you are doing? Anyone can do this? Sale with one hand and build up with the other. The Government is running but it is a great thing that the country is alright. I would like to conclude by citing one line from the speech of hon. Prime Minister delivered in 1993 when he was not the Prime Minister : "Mr. Speaker, Sir, while I was coming to the House I saw it written on a dome that a council without an elderly member is not the council in real sense, he whose conduct is not religious as is not an old man, a religion deprived of truth is not a religion and that truth is not a truth that takes us towards deceptions." Therefore, I would like to ask the Government not to take the country towards deception. Religion is like a candle, use it to lighten the house, don't use it to set fire in the house. With these words, I support this No-Confidence Motion and I strongly condemn this Government.

[English]

SHRIMATI MANEKA GANDHI (PILIBHIT) : Mr. Deputy Speaker, Sir, when is a No-confidence Motion justified? It is justified when there is a failure on any important front or when the nation or its elected representatives truly believe that the Government in power does not reflect the needs of the nation or strive to fulfil them or when the Opposition believes that the constituents of the Government are falling apart and a No-Confidence Motion will show up the cracks...(Interruptions)

[Translation]

SHRI NAWAL KISHORE RAI (SITAMARHI) : Mr. Deputy Speaker, Sir, what is the reason that the Janta Dal United has not been given time which has six members.

MR. DEPUTY SPEAKER : Your name was there in the list, all time is over.

[English]

Do not interrupt her. Let her take the allotted five minutes time.

[Translation]

SHRI DINESH CHNADRA YADAV (SAHARSA) : Sir, whether my party will be allotted time or not.

[English]

MR. DEPUTY SPEAKER : Hon. Member, please do not disturb now. Let there be no interruptions now.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Ramdas Athawale, please resume your seat. You will get turn to speak.

(Interruptions)

SHRIMATI MANEKA GANDHI : Since none of the above that I have stated exists, there is no disharmony amongst the constituents and nor are there any rashes of discontented movement all over the country.

Let us look the state of the nation. When it comes to financial health, inflation is down to its lowest level over the years. The rupee continues to strengthen against international currencies. Our foreign exchange reserves are at an all-time high with \$ 85 billion. Our global market share is increasing. The stock market is showing confidence in industry. Business processes outsourcing has turned into a huge growth sector. Leading multinationals of the world are coming and showing their confidence in India. The Government revenues have increased and losses have significantly decreased.

Coming to foreign affairs, after many years of mutual suspicion and hostility, India has established good working relationships with America. We have still maintained our long-standing relationships with Russia. We have, because of our reconstruction projects, become great strategic partners of Afghanistan. There is a new warmth in our relations with China. In fact, we have virtually no enemies left. We have been now recognised as an important power in Asia which is why the Prime Minister was invited to the G-8 Summit.

In national security, not only have we won over convincingly but also have ended today an ambiguity by proving ourselves to be a unclear power. The insurgency movement in the North-East has been approached successfully and we are in direct dialogue with the separatist groups.

In the area that I take most interest which is social welfare, there have been great leaps forward. There is a national policy for the aged. There are shelter homes and old age insurance schemes. For the first time, there are great numbers of schemes for street children and orphans. For the first time, disability has been included as a separate

category in the national census. For the first time 107 hospitals have been made for the disabled. New schemes have been introduced for the tribals. In fact, we have a new Commission for the Scheduled Tribes for the first time in 50 years and the confusions in the OBC, SC and ST lists have been completely sorted out. These are just a few aspects.

I would like to tell you just a little bit about my constituency. When I took over my constituency, it had a Member of the Congress Party for 45 years. There was not a single road that existed; there was a ramshackle hospital that had two rooms but no doctors. We have many rivers in Pilibhit. There was not a single college. There was not a single high school. My people had to go to Bareilly for high school. There was no electricity. There was no telephone. Today, each of my 6,000 villages has a road. There are five colleges including one for Muslim women. Each village has a telephone service. The bridges have been built and the hospitals have become better. The ITIs have come in. Disability and TB hospitals have come up...*(Interruptions)* This started in 1991.

In short, since not just in my constituency but all over things are going on well, obviously, the Government must be doing something right. Although of course I do not put it at the Government's door, whether it is the film industry or sports where we have our woman tennis player winning at Wimbledon or a generous monsoon, there is at present a tremendous feel good factor which you know exists all over the country. So, why then at this point do we have a No-Confidence Motion? Are there truly any grounds or is this just one more attempt to make political manoeuvre by the Opposition? The excuse given is the PAC report detailing with military purchases. But the hon. Minister of Defence has cooperated with both the CVC and the C & AG. In fact, whenever the hon. Minister of Defence tried to explain the allegations against him, the Congress Party has chosen to avoid listening to any explanation.

Sir, in five years, the Congress Party has shown incredibly bad timing. When the Kargil war came, they discussed sugar. When the Kargil war finished, they engineered the dissolution of the Government over one vote and forced unnecessary election that returned them even weaker.

Today again, this No-Confidence Motion is something that the Government has been looking forward. It shows really bad timing because it comes at a time when, after a long waiting of natural calamities, the Government has

[Shrimati Maneka Gandhi]

reason to feel good about itself and this No-Confidence Motion has provided a forum for it to do so, for which the Leader of the Opposition should be thanked...*(Interruptions)*

MR. DEPUTY SPEAKER : No interruptions please. I cannot help it. Let the list be over. There should be order in the House.

(Interruptions)

[Translation]

SHRI SANAT KUMAR MANDAL (JOYNAGAR) : Mr. Deputy Speaker, Sir, I am thankful to you for giving me an opportunity to speak on No-Confidence Motion. Vajpayeeji's Government have almost completed four years period. Earlier to this also, Vajpayeeji's Government had been in power for 13 months. I mean to say the Vajpayeeji's Government have been in power for five years but still there is problem of unemployment in the country and unemployed youths are running from pillar to post. Nobody is taking care of them. This Government is also not paying attention towards the problems of small scale industries and the farmers. The Government is unmoved by their condition. We have been witnessing that since then this Government have come to the power social tension and corruption has been increasing. Gujarat riots are in our memory. The Indian people witnessed Gujarat riots that took place during these four years. Though the agricultural production is increasing in the country, starvation deaths are still taking place. The Government is not concerned about problems of farmers. Despite the increase in agricultural production, farmers are still suffering. The farmers are not getting remunerative prices which is the cause of concern among the farmers at present. The Government do not pay attention towards the problems of poor farmers who work hard for the development and betterment of the country. The Government is not providing any assistance to the small scale industries which is the backbone of country's economy. It's size is gradually getting squeezed. PSUs are closing down. There is no problem on account of Temple-Mosque issue in our country. We will have to work for the progress and development of the country. Our President, on the eve of the Independence Day said that there was no problem on account of Temple-Mosque issue in our country. Our farmers are suffering, steps will have to be taken for their development. But this Government is not taking such steps.

Mr. Deputy Speaker, Sir, the number of communal riots increasing in our country. I blame this Government

for not paying attention towards basic needs of the people, farmers and the Small Scale Industries of this country. The Government should provide assistance to all of them. We know that this Government is not going to fall by this No-Confidence Motion. This motion is a sort of a caution to the Government. The opposition knows it that this Government will not be able to come into power in the next elections. Therefore, I support this No-Confidence Motion on behalf of my party RSP.

[English]

SHRI AJOY CHAKRABORTY (BASIRHAT) Hon. Deputy Speaker, Sir, I rise to support the No-confidence Motion which has already been moved by hon. Leader of the Opposition, Shrimati Sonia Gandhi. I consider and our Party considers that this no-confidence motion is proper, justified and relevant also. This Government has totally failed to fulfil the aspirations of the people of our country. This Government has utterly failed in every sector of our life—be it the agricultural sector, the industrial sector or the financial sector. In every sphere of life they have failed.

I would like to bring to the memory of the NDA partners that during the 1999 General Elections they had published a manifesto which is called the NDA manifesto. In that NDA manifesto there was an important programme or agenda and that is that they would provide one crore jobs every year for the unemployed young men of our country. Lakhs and lakhs of unemployed young men have registered their names in different employment exchanges of our country, but without getting jobs. They are becoming frustrated and hopeless. This assurance given by the NDA that one crore jobs will be provided after coming to power is the greatest mockery of the 21st century. Instead of giving jobs, they are snatching away the jobs of the workers and employees who are working and serving in the industry. In the BJP-led NDA Government, industry after industry is being closed. Thousands and thousands of workers are being thrown out of their jobs and they are compelled to live under the blue sky.

Our hon. Prime Minister has created a portfolio, a Ministry of Disinvestment. Nowhere in the world such a portfolio exists excepting in our country. The function of this Ministry is to close down or shut down the industries. Not only that but this Government is disinvesting the profit-making PSUs. They are taking the profit-making PSUs one after the other and transferring them to the private industry.

Sir, they are selling out their shares and they are disinvesting the profit-making public sector concerns, such

as, HPCL, BPCL, Maruti Udyog Limited, BALCO, NALCO and others.

Sir, I am very much astonished that one of the learned judges of the Supreme Court has made an uncalled for and unnecessary observation in the verdict regarding the right of strike by the working class. Right to strike by the working class is not a luxury, that is the last weapon of the working class. The Supreme Court's verdict has curbed the right of the working class which has been embodied in the Statute. That is their legal right and that right is also recognised by ILO. In this regard, I want to know the reaction of the Government regarding the Supreme Court verdict.

Not only that, one of the programmes in the agenda of the NDA is that they will make our country riot-free. Gujarat is one of the greatest instances in the riot-free country. I myself—along with our senior colleague, Shri Somnath Chatterjee and another senior colleague Shri Abani Roy of Rajya Sabha—visited the riot-hit Gujarat. We have visited the riot-prone Gujarat. We have visited so many refugee camps there. Thousands and thousands of people, who are victims of riots, are homeless and shelterless. They are compelled to take shelter in the refugee camps. We are told that the Gujarat Government has stopped ration in the refugee camps, in the shelters of such people. Not only that, you have made the Gujarat Chief Minister a national hero, who won election on the dead bodies of the innocent people of Gujarat. This is the example of their agenda to provide a riot-free country!

Sir, this Government has no moral right to govern the country. I would advise Shri Atal Bihari Vajpayee that this is right time for him to step down to save the country than to ruin our country in the hands of this Government. I say this categorically that he may not lose to this Motion of No-confidence with his hotchpotch, motley and unprincipled combination, but he has lost the confidence of the people of this country forever.

[Translation]

SHRI G. M. BANATWALLA (PONNANI) : Mr. Deputy Speaker, Sir, I would like to say that I rise in favour of the No-Confidence Motion. There is no doubt that this No-confidence Motion should have been moved long back. Well, better late than never. This No-confidence Motion of today is the voice of the Common men which is resounding in this House here. I congratulate the Leader of Opposition for raising the painful voice of common men and their agony in the House. Each section of the society is in trouble.

Unemployment and starvation are very common. Detailed information about farmers and their sufferings have come. Retrenchment of workers is being done. The process of closing down of factories is going on unabated. The Gross domestic product has been declining continuously. The figures in this regard have already been presented. The prices have hiked by five per cent. People are suffering. The youths are dejected today due to unemployment. It is a matter of regret that this Government is not moved by this at all. On the contrary, the Government is busy in beating its own trumpet. Mr. Deputy Speaker, Sir, India is the largest Democracy in the world but what is the status of its Council of Ministers? There are two such Ministers in this Council of Ministers who have been charge-sheeted by the court because they were involved in demolition of Babri Masjid. This is the picture of our Democracy and its Council of Ministers which is emerging before us. There is no doubt that today our country is being ruled by those people who are facing charges in the courts. This is our misfortune. It was necessary that these people should have been left aside. It is not me, but their own colleagues are raising objection against them and making complaint. The co-accused Kar Sevaks too are making such complaint. They are giving clear statements in this regard. The statements are coming from them continuously that they were instigated to demolish the Babri Masjid. After investigating us these top leaders have created a separate court for themselves. How many such statements should I present before you Sir? There are statements of Santosh Dubey or Vinod Vits or Ram Narayan Das and many others. The time does not allow me to read aloud their statements. Vinod Vits states

[English]

and I quote :

"Those who encouraged us are now Ministers at the Centre. They have created a separate court for themselves."

[Translation]

and in such a way they were being treated. Mr. Deputy Speaker, Sir, it was tried that top leaders be saved from the charge of conspiracy to demolish the Babri Mosque. Now the tapes presented in the court have no speeches of those top leaders. This is the position.

[English]

MR. DEPUTY SPEAKER : Shri G. M. Banatwalla, you have to conclude now.

[Translation]

SHRI G. M. BANATWALLA : I have not even started now. Please don't punish a disciplined member like me.

Mr. Deputy Speaker, Sir, I was saying to you that parliamentary and democratic institutions are being degraded whether it be Human Rights Commission or Election Commission or PAC. Not only this, even the parliament was subjected to insult and it was tried to malign the grandeur of parliament. Parliament passed a resolution and told the ruling Government to address the situation in Gujarat, interfere into the matters of Gujarat and improve the situation there. What to talk of improving the situation there. Prime Minister and Deputy Prime Minister have started to give a clean hit to the Chief Minister of Gujarat. This is an insult to the parliament...*(Interruptions)*

MR. DEPUTY SPEAKER : Now you should conclude your speech.

SHRI G. M. BANATWALLA : What is the condition today? Mr. Modi has gone to London. See what kind of treatment he is getting there. According to the report of a channel a proposal is being made to arrest Mr. Modi and now we are being told that we have achieved a higher status...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please conclude now.

(Interruptions)

SHRI KIRIT SOMAIYA : Sir, I am on a point of order. He is naming the Gujarat Chief Minister and I am requesting you...

MR. DEPUTY SPEAKER : Shri Kirit Somaiya, if there is anything unparliamentary, defamatory or derogatory, I will be removing it from the records. Please do not waste the time of the House.

(Interruptions)

SHRI G. M. BANATWALLA : Sir, I am not yielding. I seek your protection; I demand your protection...*(Interruptions)*

SHRI KIRIT SOMAIYA : Sir, it is going live on Doo:darshan. I wish to raise a point of order under Rules 352 and 353.

MR. DEPUTY SPEAKER : Rule 353 is very popular now.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Banatwalla, Shri Harin Pathak wants to speak. Are you in a position to yield? Let me know whether you are yielding or not.

(Interruptions)

SHRI E. AHAMED (MANJERI) : Why is the Minister interrupting him?...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Harin Pathak, he is not yielding.

(Interruptions)

SHRI KIRIT SOMAIYA : Sir, I am on a point of order. I would request you to listen to me...*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Banatwalla, please sit down.

(Interruptions)

[Translation]

SHRI HARIN PATHAK : Mr. Deputy Speaker, Sir, I would like to tell the Hon'ble Member that peace is prevailing in Gujarat. There is no turmoil anywhere in Gujarat. All the people are peacefully living there. These people should not instigate riots in Gujarat by talking like this. People of all religions and classes are living peacefully in Gujarat.

[English]

I request you not to use this forum to destabilise the peace in Gujarat. Please do not do it.

MR. DEPUTY SPEAKER : Please do not get emotional now. I will not allow anything unparliamentary to go on record. Now, Shri Kirit Somaiya, what is your point of order?

SHRI KIRIT SOMAIYA : MY point of order falls under Rules 352 and 353.

MR. DEPUTY SPEAKER : What is it? Why do you not read it?

SHRI KIRIT SOMAIYA : "A Member while speaking shall not..."

MR. DEPUTY SPEAKER : You better read it first and I will hear you some time later. Shri Banatwalla, please conclude now.

[Translation]

SHRI G. M. BANATWALLA : According to a report Mr. Modi is likely to be arrested in a court of London and today we are being told that prestige of our country has increased.

Mr. Deputy Speaker, Sir, I will take two minutes more because my party has been attacked. Malhotraji has attacked me and my party not once but twice. It is like a thrashed army resorting to rampage. No-confidence Motion has been brought against the Government and Malhotraji is coming down on Muslim League. It is just like a thrashed army resorting to rampage.

Sir, he does not know anything with regard to Indian Union Muslim League. We are dedicated to secular polity and he is talking about two nation theory. Malhotraji it was your Guru who presented two nation theory first. From 1880 to 1900 that two nation theory continued to flourish for 20 years and then came Savarkar followed by Guru Golwalkar. You just go through the book titled a

[English]

"We and our Nation Defined"

[Translation]

There is Presidential Address given by Savarkarji in 1937 comprising two nation theory. His own testimony of 1933 is present. Sir, they themselves are presenting multiple nation theory and not two nation theory in the garb of nationalism. The constitution of India says.

[English]

"We the people"

[Translation]

If any caste or creed joins this concept. We follow that. I am just concluding. Secularism may be a theory for someone, secularism may be an ideology, theory or point of view but secularism is a question of life and death for us. Secularism is a question of life and death for us...*(Interruptions)* We have come forward to protect it. Malhotraji has asked if this Government loses majority, will the party of Soniaji and Banatwallaji be able to form the Government?...*(Interruptions)* By the God's Grace it will be formed.

Sir, secularism has to flourish but this Government is against the people and against the secularism...*(Interruptions)* I support this No-confidence Motion.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (PURNEA) : Mr. Deputy Speaker, Sir, No-confidence Motion is being discussed here since yesterday. The atmosphere in which this discussion is going on would sadden not only this House but the whole country. Amidst personal allegations and counter allegations, I do not know that against which person and for what reasons this No-Confidence Motion has been moved. Sir, just now some of my friends were speaking that the No-Confidence Motion has been moved in view of coming elections which is clear from utterances made by my friends of the Congress Party while Vasundhara Rajaji was speaking. I believe that the discussion held on No-Confidence Motion in these two days is not in the interest of nation. It has only generated the political and election atmosphere. Who made sacrifice for the country and to whom, I do not want to go through the process of allegation and counter-allegation on anyone. But I personally feel that the atmosphere created during the last two days, a Member like me is allotted only two to three minutes time to speak. Therefore many things can not be spoken. While restraining myself in the time frame of two minutes, I would like to put forth my points. Is it the same country, for which our ancestors used to dream. Whether the dream about such a country is fulfilled today? Whether that country exists today for which battle for independence was fought. Today, we talk about democracy and 56th anniversary of our independence with the 100 crores people; whether we undertook development activities in the last four year or not, it is a different issue, I personally feel that only ten to twenty crores people of this country enjoy all facilities available in the country. Till date, there are many people in the country who do not have access to electricity. What we are discussing about, even today, millions are homeless in our country and the same number of people do not have toilets in their houses. The India I know, the place from where I started my social and political career, even today. Only 20 per cent people have access to electricity there. Today, we do not discuss these issues. According to the figures of Government only 37 per cent people in India and in Bihar get potable water and rest of the people drink the water from river, canals and ponds. Discussions are going on in the House. If we leave certain things and take into account developmental activities undertaken by any of the Governments and compare India with Japan, Egypt, Turkey and Brazil we find that these countries have left India far behind in terms

[Shri Rajesh Ranjan alias Pappu Yadav]

of development. This issue needs to be pondered over in this House. I believe that the kind of discussion going on in this House can benefit neither the farmers nor the labourers of India, nor those for whom the freedom struggle was fought in India.

I would like to request you sir, I was given time to speak at the last. Many things can be spoken, if one goes through books, lot of things can be spoken but I would like to conclude after speaking on two-three points. I would like to know from you sir, that we have repeatedly talked about farmers. I do not want to repeat that point.

I request the hon. Prime Minister that you imagine of that India when not even one per cent people of India will rush to AIIMS as patient, when not even one per cent people of India will approach courts and when every case will be disposed off in police stations. India can be thought to be independent only on that day otherwise India can never be independent in true sense of the term. Please go and see sometime, 67 per cent patients come to AIIMS from Bihar only. You should know which India we are talking about.

I know that I have to speak so many things but can't speak I have a submission that there should be a dream for everything. I would like that the son of person of the lowest level in India and that of the Prime Minister should study in the same school, that day only we can imagine of real India otherwise not. That day only we can get the India of our dreams when the son of the President... *(Interruptions)* and the son of the poor are treated in the same hospital. I am not talking about today, it is something else. I am not speaking about our Prime Minister, there have been other Prime Ministers, too, in the country. My view is not related to any Prime Minister or President. My point relates to those things for which our country became independent. My submission is that the day when the people of the country and the Members sitting in this House are treated equally only then we can imagine of real India. No discrimination should be made between the son of the President and son of the poor man of the country because all of us are the children of one Supreme being.

MR. DEPUTY SPEAKER : Please conclude.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I have my submission to the Prime Minister. I am about to conclude. Secular and non-secular issues were discussed here. I mean to say that even after 56 years of independence, communalism, secularism and non-secularism are being discussed in a democratic country like India. Whether

there is Government of the Congress (I) or the BJP, I have a submission to make...*(Interruptions)*

Mr. Deputy Speaker, Sir, I would like to make one submission. I am not levelling allegation and counter allegation against anyone. The issue of corruption the Congress talks about or other people who talk about it.

In my opinion, people having muscle power, money power, politicians and powerful corrupt people in India are posing themselves as cultured and refined. Therefore, I would like to tell our hon'ble Prime Minister that the POTA legislation...*(Interruptions)*

MR. DEPUTY SPEAKER : Now you please conclude.

(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : You allot 20 minutes to someone for speaking and 25 minutes to another whenever intervention take place. Members are allowed to speak on the basis of their strength in the House...*(Interruptions)*

MR. DEPUTY SPEAKER : I am allowing to speak only for five or ten minutes instead of 20-25 minutes.

(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : May be today I don't have majority but tomorrow I may have it...*(Interruptions)* will not a good thing be heard...*(Interruptions)* We only listen abuses or allegations-counter allegations...*(Interruptions)* Whatever good thing I speak, it will not be heard...*(Interruptions)*

[English]

SHRI KIRIT SOMAIYA : Now, the debate should be concluded. Hon. Prime Minister has also come.

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I rise to oppose the No-Confidence Motion moved by the Congress party. I submit to the hon'ble Prime Minister that you are a kind person. You are called a liberal poet. Everyone, whether it is Mulayam Singhji or Congress party, says that you are a kind person. Everyone says that you...*(Interruptions)*

MR. DEPUTY SPEAKER : It seems that he is not going to conclude.

(Interruptions)

SHRI RAJESH RANJAN ALIAS PAPPU YAJAV :
What is the reason behind India's present condition despite
a person like you lives here...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Nothing will go on record.

(Interruptions)*

[Translation]

SHRI AMAR ROY PRADHAN (COOCHBIHAR) : Mr.
Deputy Speaker, Sir, I rise to support the No-Confidence
Motion moved by Shrimati Sonia Gandhi...(Interruptions) As
you are aware of the fact that we have political and
economic differences with the Leader of Opposition
nevertheless, I am supporting this No-Confidence Motion
because the condition of the country is very bad
today...(Interruptions) Though, it is not known as to whether
it will get passed or not even then I support this No-
Confidence Motion...(Interruptions) You just see the
situation prevailing in the country. Unemployment is rising
in the country and nothing is being done to set up new
industries...(Interruptions) Factories are getting locked
up...(Interruptions) The strike in 2-3 mills was the result of
the Government's policy...(Interruptions)

Hon'ble Prime Minister, Sir, if any member of your
Cabinet ever went to the ALIMs or goes to the Doctor, then
he will realize the extent to which unemployment has
risen...(Interruptions) You will come to know this only by
going there that how many young people are trying to make
a living by selling their blood...(Interruptions) 78 per cent
people in our country...(Interruptions)

MR. DEPUTY SPEAKER : The time allotted to your
party and the Congress Party was over and therefore
an opportunity has been given to the parties having
one or two members. They have been given one hour's
time.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : I seek the cooperation of
the Whip of the Party to control the Members.

[Translation]

SHRI AMAR ROY PRADHAN : How can I speak if
people speak from that side...(Interruptions) Today, 78 per

*Not Recorded.

cent farmers in our country do not get remunerative price
for their produce...(Interruptions) Agricultural labour is the
poorest man in our country. What is the position of
agricultural labourers in the country today? There are 36.6
per cent agricultural labourers in the country today?...(
Interruptions)

MR. DEPUTY SPEAKER : Here nothing is done but
Justice.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Nothing will go on record.

(Interruptions)*

[Translation]

SHRI AMAR ROY PRADHAN : Not one or two, 56
per cent people do not own even an inch of land. 44 per
cent labourers of the country own approximately .03
hectare land and 56 per cent Agricultural labourers do not
own any land. A discussion was held in the year 2000 in
ILO regarding this. Agricultural labourers of India get
employment from 85 to 103 days during one year. They
remain unemployed for the rest period of the year.

21.56 hrs.

(MR. SPEAKER in the Chair)

That time it was told by the Government that we will
formulate a law with regard to Agricultural labourers. From
the year 2000 till date now law has been formulated for
the Agricultural labourers...(Interruptions)

MR. SPEAKER : Please take your seat. Your time
is over.

(Interruptions)

SHRI AMAR ROY PRADHAN : Much of my time has
been consumed in disturbance. Please give me some more
time.

MR. SPEAKER : Your five minutes are over. Now you
please conclude.

SHRI AMAR ROY PRADHAN : In Bihar, Madhya
Pradesh, Orissa, Maharashtra and Jharkhand etc. the
hungry agricultural labourers are fighting for land and you
brand them Naxalites. Mr. Prime Minister, when SC/
STmeeting was held, then it was said that land reforms
should be done, landless labourers will be allotted lands

*Not Recorded.

[Shri Amar Roy Pradhan]

but nothing has happened so far. After sixth five year plan no proposal has come up in any other plan. You say that general consensus is needed for land reforms. POTA does not need consensus. Consensus is not required to demolish Babri Masjid but when there is a need to formulate a law for the poor, then consensus is needed. I want to say that the sooner this Government goes the better it would be, the country will get a better one. I support this No-Confidence Motion and conclude.

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, one speaker from our party is left to speak. He may be accommodated within whatever time is left for discussion.

MR. SPEAKER : One Member from Shri Ramjivan Singh's Party is left. So, five minutes to him and five minutes to your party will be given. You have to conclude within that.

(Interruptions)

MR. SPEAKER : Nobody else will be permitted to speak.

SHRI PRAKASH YASHWANT AMBEDKAR (AKOLA) : Mr. Speaker, Sir, I rise to support the Motion moved by the Leader of Opposition...*(Interruptions)*

SHRI K. YERRANNAIDU : Sir, one Member from my party is also left...*(Interruptions)*

MR. SPEAKER : It is really not possible.

SHRI PRAKASH YASHWANT AMBEDKAR : Sir, my time is being wasted. My time should be protected...
(Interruptions)

MR. SPEAKER : You have three minutes left now.

SHRI PRAKASH YASHWANT AMBEDKAR : Sir, I wish to make not more than two points. I have with me a letter. I am grateful that both the 'ex' and the present Finance Ministers are present in the House. I am referring to a letter written by Shri Yashwant Sinha to Shri Navin Patnaik, the Chief Minister of Orissa. This is dated September 20, 2001. This is an important letter. I would just read two lines and would like the Government to clarify on this issue. It says :

"However, respecting your sentiments, I have instructed the Department of Economic Affairs to release the project from the hold status. I urge you

to please take upon all necessary steps for the negotiations."

22.00 hrs.

Sir, this is a letter and this is a project in connection with the file DO No. 17-7/2001-SB(iv). This file refers to a letter received from one of the States. This charge was made, time and again, outside the House. I would like the Government to clarify whether one of the NDA partners has received loan in foreign currency where neither the Government of India has sanctioned it nor the Reserve Bank of India has sanctioned it. This letter was written by Shri Naveen Patnaik to the then Finance Minister, Shri Yashwant Sinha—who had kept the project on hold—threatening that if his project is not released which was given to one of the States—I would not like to name that State—the whole project should be put on hold. I would like to know from the Government of India whether the loan that was received by one of the NDA partners from an international agency whether it is a Government agency or any international financing agency.

Sir, the pressures have been put upon the NDA Government. There is not just one project which I know of the similar nature. There are about nearly seven to eight States which have come to the Central Government. I wish instead of projecting his hand, Shri Yashwant Sinha would come out with the facts whether it is true or not that seven Governments have come with similar requests.

This Government has been saying that foreign exchange reserves are very good. But the Centre for Economic Monitoring in its recent report has stated the vulnerable liabilities. I will just read the figures for the year 2002. The total reserves were Rs. 54106 crore and the vulnerable liabilities are to the tune of Rs. 40492 crore. These are the vulnerable liabilities. The vulnerable liabilities are called-money which can be called at any time. If that called-money is taken back, we are going to have a situation which we faced in 1990. May I know from the Minister whether this is a fact or not?

Last point which I would like to raise over here and I would like to have a clarification from the hon. Finance Minister is regarding new loans to be floated in 2002-03 and 2003-04. The amount is Rs. 1,39,807 crore whereas in the previous year, the market borrowing was only Rs. 15,372 crore. May I know from the Finance Minister what is the reason that your market borrowing is going to increase in 2003-04 by more than 100 per cent? What is the reason for it? We would like to know whether this country is on the verge of bankruptcy and therefore, you are raising these market sources.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY :
Sir, injustice is being done to us. Kindly permit us also...
(Interruptions)

MR. SPEAKER : If I give you three minutes, you will speak for five minutes. Please sit down.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (HYDERABAD) :
Mr. Speaker, Sir, I support the No-Confidence Motion moved in the House. The reason behind it is that today Government has failed in every matter. If we review we spent crores of rupees over deployment of our forces along the border then retreated back. We spent crores of rupees. Have we ever pondered over it? Our every policy failed and today anarchy prevails throughout the country. You are igniting that you can take the case of Gujarat. Best Bakery incident took place there. Supreme Court made a remark on that and you support the same Narendra Modi and encourage him. In the Best Bakery case not a single person got punishment. When Supreme Court is approached they say that he will monitor the case. POTA is imposed and those who are arrested under it, are muslims. There is not even a single non-muslim in that. Is it not lawlessness? Is this way to run the Government? It seems that you are following are under proverb "Nadidon ko kuchh madka mila to Fatiha ko Mulla na mila." This is the condition today. These muslims are feeling that they are living under the shadow of death. Mr. Pandiyan is murdered in Gujarat...(Interruptions) 43 people are arrested in Hyderabad...(Interruptions) 43 people are arrested and the ruling Government in Hyderabad supports this move. The Telugu Desham Government arrested 43 muslims and many were shot dead in encounters. It has become a police state. I want to ask Telugu Desham that on what basis you are supporting this Government...(Interruptions) Innocent muslims have been arrested.

[English]

MR. SPEAKER : Please conclude now.

(Interruptions)

SHRI K. YERRANNAIDU : We know how to give respect to the Muslims...(Interruptions)

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : Today atrocities are being committed against us. When we approach the Parliament they try to suppress our voices under louder noises.

[English]

MR. SPEAKER : Your time is over. Why are you speaking now? Nothing will go on record.

(Interruptions)*

MR. SPEAKER : Shri Rongpi, if you do not start your speech now, then your minutes would be counted.

(Interruptions)

DR. JAYANT RONGPI (AUTONOMOUS DISTRICT ASSAM) : Mr. Speaker, Sir, I have fundamental differences with the Congress Party which has moved this motion of No-Confidence against this Government. I do not either admire many of the political parties like the RJD which is supporting this Motion. Still, I stand here to register my strong sense of 'no-confidence' against this Government.

Sir, since there is a shortage of time I do not wish to repeat many of the things that has already been said in this House. But I would like to mention in a nut shell some of things that has not been mentioned with full emphasis.

Sir, firstly, this Government has failed the North-Eastern States, the most sensitive area of our country today. I am not saying that the North-Eastern region has become sensitive because of the misrule by this Government in the last five years but it is so because of the cumulative misrule of last more than five decades. The problems of the North-Eastern region have remained unsolved whether it is the problem of insurgency; whether it is the problem of economic backwardness; whether it is the problem of flood and erosion; or, whether it is the problem of unemployment. Rather it has become more acute. The Government has been adopting double standards. On the one hand the Government has been saying that it wants to solve ethnic issues, and militant issues through dialogue and within the constitutional framework of India. I represent the area, the hill districts of Assam, the Karbi Anglong and North Cachar hills. For these two districts, this Parliament in 1971 gave a solemn commitment, which is enshrined in article 244(a) that a special category of autonomy will be given for these two districts. People of these two districts, irrespective of their political affiliations, have been demanding this autonomy from the Government. The Government has ignored this because this movement has remained peaceful. This movement has remained obstinately peaceful and democratic. So, the Government has chosen to ignore it.

*Not Recorded.

[Dr. Jayant Rongpi]

So, this has given a message that Government only talks to those people who take up arms. While dealing with the militants, the Government has succumbed to political expediency. Political expediency has overtaken the national interest. As a result, the insurgency problem has remained acute.

The problem of unemployment has remained more acute...*(Interruptions)* Mr. Speaker, Sir, I will conclude by making only two points. An impression has been created that crores and crores of money has been given through a special package to the North-East. But nothing tangible has been achieved at the ground level. The Government has declared a special economic package. Concessions have been given. Excise concessions were given.

MR. SPEAKER : Please sit down. Only Sardar Simranjit Singh Mann's speech will go on record.

SARDAR SIMRANJIT SINGH MANN (SANGRUR) : Mr. Speaker, Sir, thank you very much for allowing me to speak on the No-Confidence Motion moved by Shrimati Sonia Gandhi. My Party, the Shironmani Akali Dal (Amritsar) has taken due notice of this No-Confidence Motion. I have very carefully heard the speech of Shrimati Sonia Gandhi. She has criticised the Government's Defence policy. But she has not told us what she will give in return. She has criticised the foreign policy of the Government, but we do not know what substitute provisions she will provide. She has talked about secularism. I will come to secularism also. She has talked about naxalites getting foreign aid and being mixed up in an international conspiracy.

I have keenly observed the working of this Government. It is a unique example in coalition Governments and their formations. Never in the history of parliaments has any Prime Minister succeeded in getting so many parties to work for the Government. At the moment he is leading, he is conducting and he is the chaperon of what I may call the Shivji's *baraat*. With the dexterity of a juggler, if he is doing it we do not want to upset the apple cart at this very moment.

Sir, I think, he is steering the ship through choppy waters, though his ship may touch the rocks any moment. But nevertheless he is steering it.

Coming to the Defence Policy, we had expected that the BJP which is the proponent of the purest form of

Hinduism would give us a very good Defence Ministry. But from what we have seen of the coffin scandal, it is shocking. We know that the Congress Party has been doing this in the Defence Ministry right from the time of Pandit Jawaharlal Nehru. Shri Krishna Menon bought old pieces of the Second World War junk and gave them to the Indian Army. The debacle against China was the immediate result of the junk that he had bought and there were suspicions that he had made money on this.

Secondly, the Congress Party Government entered into a contract with some second class company to manufacture the Gnat jet. That second class company was not known to the world and the British RAF did not purchase a single aircraft for themselves. Similar things are happening today. Our Defence Ministry is going in for another bout of the British aircraft which the RAF is not using or not inducting into its force. So, I would warn this Government not to enter into this suspicious contract.

Sir, we had the Bofors gun deal and we had the submarine deal. Nobody has talked about the submarine deal of the Congress Party. So, I think, the Defence Ministry has not, either during the Congress Party's regime or this regime, been working honestly and with integrity.

Sir, it is wrong that the Congress Party boycotted the Defence Minister. One of their Members, my colleague Shri Jagmeet Singh Brar raised a debate on a matter relating to the Defence Ministry, the Congress Party divested him of his parliamentary party post. I think that was very wrong...*(Interruptions)*

MR. SPEAKER : Please conclude.

SARDAR SIMRANJIT SINGH MANN : If the same example is to be followed, will Shrimati Sonia Gandhi and the rest of the party officials resign because they listened to Shri George Fernandes yesterday?...*(Interruptions)*

MR. SPEAKER : Now, the next speaker, Shri Sansuma Khunggur Biswamuthiary.

SARDAR SIMRANJIT SINGH MANN : Sir, naxalites are the purest form of communists today and the Leader of the Opposition says that they are being helped by some international forces...*(Interruptions)* The relationship between the Congress Party and the Defence Minister can be summed up by the Nursery rhyme.

It says :

"Georgy, Porgy, pudding and pie.

Kiss the girls and make them cry;

When the girls come out to play,

Georgie, Porgy runs away...(Interruptions)

It this case, Shri George has stood his ground and not run away. But the girls (Congress Party) ran away each time he stood up to speak. This is an act of irresponsibility on the part of the Congress Party...(Interruptions)

MR. SPEAKER : Now what Shri Mann says will not go on record.

(Interruptions)*

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR) Mr. Speaker, Sir, I am thankful to you for having given me the opportunity to speak on the motion of no-confidence in the Council of Ministers, moved by Shrimati Sonia Gandhi. My intention is not to support this motion. But I have stood up to support some positive steps and the policy approach of the present Government, particularly in regard to certain vital issues with special mention to the Bodoland issue and other genuine long pending Bodo issues.

First of all, I would like to heartily thank Shri Atal Bihari Vajpayee, hon. Prime Minister, Shri L. K. Advani, Deputy Prime Minister as well as Home Minister, and the entire NDA partners and the present State Government of Assam for their positive steps and effective policy approach in regard to certain Bodo issues.

I would also like to extend our heartfelt thanks to all the Members of this August House as well as the Members of the Rajya Sabha for extending their help and cooperation in passing the Sixth Schedule to Constitution (Amendment) Bill, 2003, moved by Shri L. K. Advani. At the same time, I would also like to suggest to the Government of India to review certain things with regard to the shortcomings and the inherent weaknesses which have remained in that very Bill.

[Translation]

* After 50 years of independence an effort was made to make a provision for Bodoland Territorial Council in the Sixth Schedule of the Constitution of India. This provision was used and tested in hilly tribal areas of Assam just a few years after attaining independence. But due to numerous shortcomings that provision could not come up to the expectations of the people of North-Eastern States

*Not Recorded.

even after decades be it Mizoram, Arunachal Pradesh, Nagaland or Meghalaya, At last, our tribal brethren had to run away from Assam in between the decade of 1960 and 1970. A committee named Gopinath Vardole Committee was constituted at the time of Constituent Assembly.

[English]

That Committee on the North-East Frontier (Assam) Tribal and Excluded Areas had betrayed the plains' tribal Bodo people by a curse like single sentence, which I quote here :

"The population of the plains' tribals is being gradually assimilated into the population of the plains, who, for all practical purposes, be treated as a minority. It is the verication of the ground reality, rather."

Because of this sentence, the plains' tribal Bodo people have been deprived of even the bare minimum benefits of the provisions of the Sixth Schedule to the Constitution over the past five decades. In 1993, the Bodo Accord was signed between the All-Bodo Students' Union-Bodo People's Action Committee, the Government of India and the Government of Assam. But because of the betrayal of the then Government of Assam, headed by Late Hiteswar Saikia the then Government of India headed by Shri P. V. Narasimha Rao, this Accord could not take off. Ultimately the concept of the Bodo land Autonomous Council had failed to meet the Bodo's hopes and aspirations.

MR. SPEAKER : Shri Bwiswmuthiary, please conclude.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : This is only the NDA Government, which has been pleased to concede to the creation of Bodoland Territorial Council under the provisions of the Sixth Schedule of the Constitution of India by way of passing the Sixth Schedule to the Constitution (Amendment) Bill 2003 in Parliament during the on-going Session.

Futher, I would like to thank the NDA Government for taking the initiatives of bringing the Constitution (One Hundredth Amendment) Bill, 2003 in the Lok Sabha on August 18, 2003 which relates to the Eighth Schedule of the Constitution in order to include the Bodo language in the Eighth Schedule. This is a great achievement on the part of the Bodos and on the part of the NDA Government. But I would like to caution both the Opposition and the

[Shri Sansuma Khunggar Bwiswmuthiary]

Government to be very careful while dealing with the issues and problems of the tribals of the country. Particularly with special mention to North-East India.

Last but not least, I would request the Government of India to remove the inherent shortcomings and weaknesses of the provisions of the Sixth Schedule and to create an autonomous State of Bodoland by upgrading the proposed Bodoland Territorial Area Districts and also by including some more Bodo dominated areas within Bodoland in the East within the shortest period possible.

MR. SPEAKER : Shri Ram Jivan Singh, please speak. Nothing will go on record except your speech.

*(Interruptions)**

MR. SPEAKER : Shri Bwiswmuthiary, your time is over, please take your seat now.

(Interruptions)

MR. SPEAKER : Shri Pappu Yadav, please do not disturb him.

(Interruptions)

MR. SPEAKER : You have been allowed by me to speak.

(Interruptions)

MR. SPEAKER : Please sit down now.

SHRI PRIYA RANJAN DASMUNSI : Sir, I want to clarify...*(Interruptions)*

MR. SPEAKER : Please do not waste the time of the House.

(Interruptions)

[Translation]

SHRI RAMJIVAN SINGH (BALIA, BIHAR) : Mr. Speaker, Sir, your wish is my command but I am making a submission and not levelling any allegation. Justice is not done to us. Our Janta Dal (U) wants to practise a dignified conduct and it has always been practising a dignified conduct. The chair should also present a decent behaviour in order to maintain discipline and decorum in the House.

Mr. Speaker, Sir, when the whip of NDA named all

*Not Recorded.

parties, he should have taken care of this fact that not only they need our support but also they should have given the opportunity to express our feelings.

My friend Shri Ram Vilas Paswan is sitting here. He is very intelligent. He said that Pokharan occurred but where did it check terrorism. I would like to tell Paswanji that Pokharan was not done to stop terrorism and Pokharan cannot stop terrorism too.

SHRI RAM VILAS PASWAN : I had said a different thing.

SHRI RAMJIVAN SINGH : Mr. Speaker, Sir, Paswanji said that he would travel throughout the country and make the people know that this Government did not construct the temple in Ayodhya even in five years period. Perhaps, he is aware that it is the Government of NDA and when its agenda was made he was also part of it. No where, it is mentioned in the agenda of NDA that this Government will construct a temple.

SHRI RAM VILAS PASWAN : I am speaking about the BJP.

SHRI RAMJIVAN SINGH : Mr. Speaker, Sir, I was listening to Shri Dasmunsi. I would like to tell him that the gist and style of his speech was very good and he delivered his speech in Hindi. I would like to congratulate him on this for it adds to the dignity of Official Language. It must be followed. He told as to how they moved the No-Confidence Motion. The logic marshalled by you seems to be free from unnecessary arguments. The hon. President addressed the nation on 14th in which it was said that whether the coming generation would ask as to how many Temples or Mosques or Gurudwaras did we build up. Firstly, the President's address took place in the evening and you had moved the No-Confidence Motion in the Mid day. You are an intelligent person, you know that the President's address or the address in the House or whatever it is, is prepared by the Government. If it was definitely there in that message that the coming generation would not know this fact as how may temples and mosques were built up, this is the character of NDA and this is the message that the NDA wants to give to this country. The President's address was to the nation not to any political party. If you liked it, it would have been better that you would write to the hon. Speaker to call for an all party meeting to ponder over to inculcate the same in our conduct and how to motivate our coming generations. There was no need to move this No-Confidence Motion because the hon. President had not told anything to a particular party. I would like to know from you as to why No-Confidence Motion

was brought and what happened. Many things were spoken, you would not give me time, therefore, I do not want to elaborate my point. But I would like to say that time is fixed for everything.

"Niko Pa Fiko Lagat Bin Avsar Ki Baat,

Jaise Varnak Yuddha Mein Nahin Shringar Suhat."

Some good thing looks bad in inopportune moment. Out of Nine rasas, shringar rasa is a good rasa but it is valueless in battle field. Therefore, it is worth consideration as to what should be given and when. The Deputy Prime Minister rightly said that No-Confidence Motion is the biggest weapon in the hand of opposition. But when that should be used that is used to expose, to oppose and to depose the Government. But what were the circumstances which compelled to bring it? I would like to conclude within allotted time after speaking on three-four points out of the points raised here in the discussion on No-Confidence Motion.

Mr. Speaker, Sir, I respect the hon. Leader of the opposition and respect her Congress Party also. I was said that due to this Government now secularism is in danger, its spirit is dying, secularism is being annihilated. I would like to say with due respect that I belong to that party which had to give many sacrifices for this. Since 1979 whenever we struggled to fight against communalism, the Congress had always breached the promise. The toppled the Governments of Chaudhary Charan Singh and Shri V. P. Singh. You know that Shri V. P. Singh was fighting for. When 89 members resigned, Shri V. P. Singh lost majority, however, he said...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : V. P. Singh Government was toppled by them, what are you saying...*(Interruptions)*

SHRI RAMJIVAN SINGH : However, Shri V. P. Singh told that we would seek the vote of Confidence on the floor of the House. He was of the view that since we fight against communalism and the Congress is a secular party, it would support us. But they alligned with them and toppled the Government. The Governments of Shri Chandrashekharji, Shri Devegowdaji and Shri Gujralji were toppled. The character of the Congress is similar to a woman who considers herself as a virgin even after giving birth to five children...*(Interruptions)* It claims itself as secular although it was instrumental in toppling five secular governments. Congress has no right to say so.

MR. SPEAKER : Now, please conclude.

[English]

Please conclude. Please sit down. You have been always cooperating with us.

[Translation]

SHRI RAMJIVAN SINGH : I am going to conclude within two minutes. It has been said in the House that they want to shield two senior ministers from the CBI. Chandra Shekarji said that he had maintained propriety of conduct in his entire life. Except for a short period, I have also been a Member of Parliament since 1967. I have always maintained the propriety of conduct. I never rush to the Well of the House. It is not my nature to do so. I do not cross the demarcation line. I do not want to show the books but I want to tell as to what extent you have used and influenced CBI. I have all the evidences to prove it but I do not want to do so. I want to say that only those persons have right to blame others who have not done anything wrong. But, you have lost that right as you have been practicing unlawful activities for a very long time.

Mr. Speaker, Sir, Tehika was mentioned in the discussion here as the last point.

MR. SPEAKER : Ramjivan Singhji, your time is over, so please sit down.

SHRI RAMJIVAN SINGH : The House was not allowed to function for one and a half week because they claimed that corruption had been unearthed in Tehika episode. I want to ask the members of this Party that...*(Interruptions)*

[English]

MR. SPEAKER : Now, Shri Mani Shankar Aiyar. I am sure, you are aware that you have been given only five minutes.

[Translation]

SHRI RAMJIVAN SINGH : Mr. Speaker, Sir, please let me conclude. I would like to say that those persons who were opposing Tehika were contesting elections in Tamilnadu. The double standard of opposing corruption in Parliament and endorsing it in states is untenable.

Mr. Speaker, Sir, the No-Confidence Motion has been discussed in detail. Some very positive and some very negative points emerged from the discussion. The positive points have benefited the government and added to its duration and the negative points have gone to other side.

[Shri Ramjivan Singh]

I want to say that now the people of the country will give their decision.

"Ye Hawa hae Karegi Rosni Kaa Faisla, Kis Diye Mein Jaan Hai Woh Diya Hi Batayega."

[English]

MR. SPEAKER : Shri Mani Shankar Aiyar.

(Interruptions)

DR. SUSHIL KUMAR INDORA : Sir, I am on a point of order.

MR. SPEAKER : Shri Mani Shankar Aiyar, please sit down. He is on a point of order.

DR. SUSHIL KUMAR INDORA : I am quoting rule 198(5), which says :

"The Speaker may, if he thinks fit, prescribe time limit for speeches."

[Translation]

I want to say that initially 12 hours duration was fixed for discussion on No-Confidence Motion and accordingly the time was allotted to all the parties. My party was allotted seven minutes for that discussion. But, now time has been extended by eight hours for discussion and the discussion will go on for 20 hours. It can be seen from the records that our Party had got ten minutes. The time allotted to all the Parties has increased in that proportion. My party is a small one. When it raise the problems of the poor, time restriction is put on it but while speaking, the upper strata, who do not talk about the poor, face no restriction of time. It is injustice to us. You may allot us two minutes even today, but it should be kept in mind in future also. We have no objections if equal time is allotted to all the parties but why the discrimination is done against us?

[English]

MR. SPEAKER : I have gone through the rule. The time, with the permission of the House, was extended from time to time. The Speaker has a right to decide the time to be given to a Member. Please sit down. There is no substance in your point of order.

Now, Shri Mani Shankar Aiyar.

(Interruptions)

MR. SPEAKER : Shri Dhananjaya Kumar, please sit down.

[Translation]

Dhananjayji, I have allotted time to Ramjivanji also. It is known to all of you, please ask your party leader.

[English]

You ask your Party leader. This has been done in consultation with you Party leader.

[Translation]

SHRI MANI SHANKAR AIYAR (MAYILADUTURAI) : Mr. Speaker, Sir, I was surprised to hear the clarifications given by Shri George Fernandes about Kargil. At first, I thought that I had not clearly heard his speech. So, I went through the records and I would like to read out his speech before the House which is as follows :

"Mr. Speaker, Sir, further it was said that the border were not defended properly which led to Kargil war. If one raises a question about the security of the borders, one must look into the Shimla Agreement prior to it. One each military officer from Indian and Pakistani side, on such a big map..."

He showed such a small map after mentioning such a big map.

"...they determined the borders of both the countries by drawing a line on such a big map.

He further said—

"After that agreement signed, no government made arrangements for drawing that line in that territory."

It is quite surprising that this is being said by Sadar Musharraf Saheb that those lines were not drawn on land in that territory. He says that they did not invade India as there was no such line drawn. Now, we can see that there is no difference between the views of the Defence Minister of India and General Pervez Musharraf. If it is so, our George Fernandes said...*(Interruptions)*

Mr. Speaker, Sir, our Defence Minister further says, "It is not proper to say that is was an intelligence failure of failure on the part of the Army." The K. Subrahmanian Committee was appointed by this government itself. I want to quote some lines from that Committee's report. It has been said in the executive summary that I quote :

[English]

"The developments of 1998 as reported in various

intelligence inputs were assessed as indicative of a high level of militant activity, such as marked increase in cross-border shelling, reports of ammunition dumping, construction of bunkers and helipads and Commander 121 Infantry Brigade's enhanced assessment of the threat in the Kargil sector. All these fitted into an assessment of likely large-scale militant infiltration." He said, "RAW itself predicted a limited swift offensive thrust."

I do not know why my mike is not working.

"He went on to say, "that the Intelligence Bureau got certain inputs on activities in the Force Commander Northern Areas region, which were considered enough by the Director IB to be communicated over his signature, that is, the Director, IB's signature, on June 2, 1998 to the Prime Minister, the Home Minister and others."

June 2, 1998 was just five days after Chagai. Shri Subrahmanyam Report says :

"There was inadequate co-ordination at the ground level among Army intelligence and other agencies. This was lacking even at the Joint Intelligence Committee because of the low level of representation by Director General, Military Intelligence." That office comes directly under the Defence Minister. "The DGMI did not send any regular reports to the JIC for two years preceding the Kargil crisis."

Mr. Speaker, Sir, I have one question to ask the Prime Minister. Do we believe the explanation given by Shri George Fernandes and General Pervez Musharraf? Or do we believe the explanation given by Shri K. Subrahmanyam? I expect an answer from the Prime Minister.

[Translation]

Mr. Speaker, Sir, Hon'ble Deputy Prime Minister has repeatedly said that Pokhran is a turning point in our History. I would like to ask the Deputy Prime Minister that... (Interruptions)

[English]

MR. SPEAKER : You have to conclude because only five minutes have been given to each Member.

[Translation]

SHRI MANI SHANKAR AIYAR : I would like to ask the hon. Prime Minister that if Pokhran-II was a turning

point in our history then as the hon. Deputy Prime Minister says, was Chagai in Pakistan's history... (Interruptions) If we have become that much powerful country after the test-fire on Nuclear Weapons, then please tell us as to why there happened Kargil war after Pokhran-II... (Interruptions)

[English]

MR. SPEAKER : Please remember that I am not against your speaking, but the time of the Party is over.

[Translation]

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, I will continue my speech, you can stop me whenever you want.

MR. SPEAKER : How is it possible?

(Interruptions)

SHRI MANI SHANKAR AIYAR : You have allotted me five minutes time and I want to exhaust that. You please notice, what is going on?

[English]

MR. SPEAKER : Hon. Members, please do not disturb him. He is concluding his speech.

(Interruptions)

MR. SPEAKER : Shri Mani Shankar Aiyar, please go ahead and conclude your speech now.

[Translation]

I have not allowed anyone to speak.

(Interruptions)

[Translation]

SHRI MANI SHANKAR AIYAR : I would like to ask the hon. Prime Minister... (Interruptions)

MR. SPEAKER : He will ask one or two question.

(Interruptions)

[English]

SHRI KIRTI JHA AZAD : Your brother who is an editor of *The Economic Times* has written that while studying in Cambridge University you were collecting money for the Chinese when the 1962 Chinese aggression took place.

[Shri Mani Shankar Aiyar]

Is that correct?...*(Interruptions)* Tell us whether what he wrote about you is correct or not...*(Interruptions)*

[Translation]

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, I would like to ask the hon. Prime Minister as to whether there was no Kargil war after Pokhran-II and also whether the Chinese did not invade our Arunachal Pradesh...*(Interruptions)* Is it not correct that a big part of our Armed Forces was deployed on the borders after Pokhran-II?

Sir, our armed forces remained on the borders for ten months. We tried to put pressure on Pakistan, but of no avail and ultimately, we withdraw our forces from the borders. He says that Pokhran-II is a big turning point in our history...*(Interruptions)* I want to read out an article here written by George Fernandes. At his matance this article is a repetition of the book "The Guilty Man of 1962" written by D. R. Mankekar long back. In it, Shri George Fernandes has written a Forward dated 17 December, 1998. According to the Report of Subramaniam Committee, the interference in Kargil Sector had already started. I like to quote here the contents of the Forward written by George Fernandes at that time.

[English]

"The well-fostered myth that the danger of India's security comes from Pakistan has been exploded."

[Translation]

Our Defence Minister is saying that the danger from Pakistan is a myth...*(Interruptions)*

MR. SPEAKER : Your time is over. Please sit down.

(Interruptions)

[English]

MR. SPEAKER : Shri Mani Shankar Aiyar, please conclude now. I am going to call the hon. Prime Minister.

(Interruptions)

[Translation]

SHRI MANI SHANKAR AIYAR : He says that the danger from Pakistan...*(Interruptions)*

[English]

MR. SPEAKER : Now, the hon. Prime Minister.

[Translation]

SHRI MANI SHANKAR AIYAR : I would like to ask the hon. Prime Minister as to what type of a Defence Minister he has appointed...*(Interruptions)* He should reply to the question that I am putting at the last moment and in your presence...*(Interruptions)*

[English]

MR. SPEAKER : Nothing will go on record except the speech of the hon. Prime Minister.

*(Interruptions)**

[English]

PROF. UMMAREDDY VENKATESWARLU (TENALI) : Sir, please give me a chance for two minutes...*(Interruptions)* The second speaker from the Telugu Desam Party should be given an opportunity...*(Interruptions)*

[Translation]

MR. SPEAKER : Now, please listen.

THE PRIME MINISTER (SHRI ATAL BIHARI VAJPAJEE) : Mr. Speaker, Sir, before I speak on No-Confidence Motion, I would like to congratulate you for the way you have conducted the House for the last two days...*(Interruptions)*

SHRI RAMDAS ATHAWALE : Mr. Speaker, Sir, please see this side.

MR. SPEAKER : Athawaleji, the hon. Prime Minister is on his legs. Please sit down. I will allow you to speak afterwards.

(Interruptions)

MR. SPEAKER : Ramdasji, what do you want? Once the hon. Prime Minister concludes, I will allow you to ask one question. Please sit down.

(Interruptions)

MR. SPEAKER : What do you want to ask.

SHRI RAMDAS ATHAWALE : During debate, you have allowed everyone to speak, please allow me too. Why should I not speak? Why this injustice is being done to me? You have allowed each and every party to speak. This is not to good thing, what is the need to speak them?...*(Interruptions)*

Not Recorded.

SHRI MULAYAM SINGH YADAV : Go ahead, permission is granted.

SHRI RAMDAS ATHAWALE (PANDHARPUR) : I was not granted permission earlier. Have you allowed me?

MR. SPEAKER : Please speak whatever you want to say.

SHRI RAMDAS ATHAWALE : What should I speak now as I am in no mood of speaking. This is not a good thing.

Mr. Speaker, Sir, I do not want to say much here. The discussion is going on the No-Confidence Motion brought by Sonia Gandhiji. I rise to welcome Atalji and Advaniji. I rise because you are left with one hour before you leave...*(Interruptions)* I do not want to say much. I like to say a poem :

"Atalji, apka najdik aya ha, Jaane ka waqt,

Kyonki NDA ke kuchh log ban rahe hain hamare bhakt,

Ab hamara ek hi lakshya hai, NDA ko satta se hatana."

Out another aim is to bring all, Sonia Gandhiji, Chandra Shekharji, Sharad Pawarji, Mulayam Singhji, Somnath Chatterjeeji, Paswanji, Devegowdaji...*(Interruptions)* Prakash Ambedkar and Laloo Prasadji...*(Interruptions)* Our aim is to bring them in power...*(Interruptions)* The Government of Atalji...*(Interruptions)*

SHRI PRAKASH PARANJPE (THANE) : Your party has been divided into eight pieces...*(Interruptions)*

MR. SPEAKER : Shri Prakash Paranjpeji, please don't disturb him.

(Interruptions)

SHRI RAMDAS ATHAWALE : Mr. Speaker, Sir, Atalji ki Sakar bahut hai...*

Adnyaksh mahodaya, Ish sarkar ke viruddha mein kya-kya bolun

Atalji aapke pass hoga DMK ka Baalu

Magar hamare paas hai majboot RJD ka Laloo

Atalji apke raj mein garibon ko nahi mil raha aaloo,

Ish sarkar ke khilaf bolna mein kaise talun

*Expunged as ordered by the Chair.

Desh ko bachane ki Jimmedari mein kis par dalun,

Advaniji hain apse bhi bahut...*(Interruptions)*

MR. SPEAKER : Shri Ramdasji, now please conclude. Now everyone have become aware that who is such person.

(Interruptions)

SHRI RAMDAS ATHAWALE : Mr. Speaker, Sir,

"Atalji, Advaniji ko khilao soft Hindutva ka Aaloo,

George Fernandes nahin hai jyada...*

Unke liye kafi hain hamare Laloo."

So, I support the No-Confidence Motion moved by Smt. Sonlaji. You should rule the country for poor and Dalits. Atalji the colour of my Jacket is blue and colour of you Jacket is also blue. My party's colour is blue but your party's colour is not blue. Until colour of your party turns blue...*(Interruptions)* You will not learn the secularism...*(Interruptions)* So I want to say that colour of your party should be blue...*(Interruptions)*

MR. SPEAKER : I shall expunge unparliamentary expressions from the record. I shall also expunge the words which give the sense of allegation.

(Interruptions)

SHRI SHIVAJI MANE (HINGOLI) : Mr. Speaker, Sir, is it proper to speak such things in the House...*(Interruptions)*

THE MINISTER OF POWER (SHRI ANANT GANGARAM GEETE) : Mr. Speaker, Sir, there should be some norms of Parliament, country's most...*(Interruptions)*

MR. SPEAKER : The words which I consider not proper and which are not according to the rules, shall be expunged.

(Interruptions)

MR. SPEAKER : Ramdasji please sit down because Prime Minister is speaking.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I have witnessed so many No-Confidence Motion but I have yet to come across such a No-Confidence Motion. The scene that have emerged before moving the motion and after that during discussion is really different.

*Expunged as ordered by the Chair.

[Shri Atal Bihari Vajpayee]

23.00 hrs.

Nothing is coherent. But this is the way. At last when it was asked why this No-Confidence Motion is being brought I didn't get any satisfactory reply. You can say that what is the need for a reply. Who understands the reply, they have got it. No-Confidence Motion is moved when Government is on the brink of a fall and No-Confidence Motion is used when the ruling combine is likely to break. However, in general situation No-Confidence Motion is used as a weapon to keep the government aware and to express one's views on any particular issue. But at this moment I am unable to understand its purpose. There is no question of breaking the government because this government would not break. You also do not want to topple this government this is a good thing because grapes are sour. Otherwise the Governments formed and toppled by you are in good number. Our coalition government is still untouched by you. But two days debate had not been able to throw any light on any new strategy to topple this government.

The nine point charges have been levelled. There are nine points and one charge sheet. It has set a bizarre convention that parties are levelling charges against each other. There should be proper communication and discussion among the parties. Nobody should speak in ultimatum language that we are levelling charges against you because you have put the defence security system in danger. This is not an ordinary charge that we have jeopardised the defence security system. The second charge is that we have weakened the national security in totality. What does it mean? How the security is in danger? How we have weakened our internal security? They should have substantiated their charges by producing concrete evidence. Can such allegations be levelled in Parliament? I do not want to go through all the nine points. An effort to destroy the public sector...(Interruptions)

MR. SPEAKER : Your leader will give reply. There is no need to give reply by everyone.

[English]

She will reply. She has the right to speak in the end.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : That very day Steel Authority got a new life. It has got established in a new form. Is not it something to enjoy?

SHRI BASU DEB ACHARIA : Enjoy what?

SHRI ATAL BIHARI VAJPAYEE : It should be enjoyed. But it is said that we are destroying everything. Even after destruction people keep us here. This is not a good thing on your part...(Interruptions) Mr. Speaker, Sir, I have been a Member of Parliament since 1957. Groups were never formed on the question of Foreign policy.

SHRI MANI SHANKAR AIYAR : You brought the motion in 1962 while our armed forces were fighting with the China. You brought the motion when our Jawans were dying. This dates back to 8 November, 1962...(Interruptions)

[English]

MR. SPEAKER : Whatever any Member speaks without my permission should not be recorded.

(Interruptions)

MR. SPEAKER : Please sit down. Please do not speak.

[Translation]

Mani Shankarji sit down. Hon'ble Prime Minister is speaking.

SHRI ATAL BIHARI VAJPAYEE : I don't interrupt anyone...(Interruptions)

[English]

MR. SPEAKER : Please keep quiet.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : I mean to say that there has been a consensus in the country regarding foreign policy. It existed earlier and exists even now. But it has been said that we mortgaged the foreign policy of India, such allegations have been made. What does it mean to mortgage; what was mortgage?...(Interruptions) That is why we refused to send troops...(Interruptions)

[English]

MR. SPEAKER : Hon. Members are requested not to interrupt the hon. Prime Minister.

(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : A bilateral discussion took place when the question of sending troops surfaced and nothing is hidden there. Even for that doubt is being created that the troops didn't go because of us otherwise they would have gone there. How they could have gone? By your orders? But this thing has no meaning. Should I tell you now these things about foreign policy such as who decided to send the troops or that the people from that side were united, what was their first opinion and it changed later on...*(Interruptions)*

[English]

MR. SPEAKER : Shri Basu Deb Acharia, please do not interrupt the hon. Prime Minister.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : There is no time to tell about it. It has hurted me. There may be differences on internal matters. We are having a democratic war. We want to bring change peacefully. There is no objection to it if you would like to change the Government. But will the country be divided like this even on the question of foreign policy?...*(Interruptions)* This is not the way to rule the country. That is why I feel doubt when you speak of running the country. It'll be good if you run the country.

SHRI MULAYAM SINGH YADAV : You are running it.

SHRI ATAL BIHARI VAJPAYEE : We are not running it rather we have presented before you a framework of a coalition government and that coalition government is running for the five years even after your opposition and people are showing faith in the coalition government which is a good thing. Congress too needs friends now. Who can now come forward as a friend and which kind of friendship he will show? Will the behaviour of Congress change or not? Anyone who will become new friend will get pinned down again. I think these things are not clear. Coalition governments are the order of the day. Our country is great, it has its own culture and ancient civilization, means of production and it is marching vigorously on the path of progress. At the moment, it is natural that there may be undecieve political situation. You should decide which way to go and which way is the best? But there must be some basic things on which there should be consensus. There must be unanimity somewhere if not in the policy then in the expression, feelings, language, style. I was shocked to read Shrimati Sonia Gandhi's speech. She has gathered all the words in a single para.

[English]

"The BJP-led Government has shown itself to be incompetent, insensitive, irresponsible and brazenly corrupt."

[Translation]

Differences are bound to appear with those who work together in the political field for the country. Is this your evaluation about those people, is this your way of expressing the differences? It looks like a dictionary was opened and words were selected after a thorough search,

[English]

"Incompetent, insensitive, irresponsible."

[Translation]

But this is not a game of words.

It is said further.

[English]

"It was a Government that has betrayed the mandate of the people."

[Translation]

We are here because we have been elected by the people and we will be here as long as people's mandate is with us. What do you mean by your mandate?

[English]

"It is a Government that has betrayed the mandate."

[Translation]

Who has made you a judge. You are not ready for trial of strength here, but once elections will be held then we will fight against each other. But what is this? If you want to fight, there is civilized manner for that. Mind the dignity of this country. Problems will not get solved by sheer abuse.

Mr. Speaker, Sir, when I became Minister of External Affairs first time and delivered my first speech, I mentioned the names of every Minister of External Affairs preceding me. They all belonged to Congress party but had been the Ministers of External Affairs. I respect them all, but now it appears that values have been changed and we are

[Shri Atal Bihari Vajpayee]

leaving behind all decorum in the huddle of politics. I would say that each charge of none point chargesheet should be explained. You just see the way it has been told. Had done just nothing for farmers and agricultural labourers...
(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : Mr. Speaker, Sir, you please stop Shri Basu Deb Acharia from intervening...(Interruptions)

MR. SPEAKER : It is habit of Shri Basu Deb Acharia. Shri Basu Deb Achariaji, please do not intervene after each word.

SHRI SATYAVRAT CHATURVEDI : We do not want to speak, we want to listen. When Madam Sonlaji was speaking why did not you remember these decorums?...
(Interruptions)

MR. SPEAKER : When Madam was speaking then also peace could have been maintained. There should be equal justice, as it is now.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, there is democracy and there is responsibility in democracy. We level charges against you and you think every one should prostrate before you, every one should pay a proper compliment to you, this is not going to happen. Those days are gone. What do you mean by charge? What kind of language it is?...
(Interruptions) If you have decided to change the format of language, I do not have any objection. But while competing with each other, we should not put a pressure upon each other's patriotism. We should not challenge each other's patriotism, should not cast a doubt over each other's patriotism. There must be a basic consensus, which is not taking place.

There was a discussion on foreign policy and I am issued with a FATWA that we have mortgaged the country's foreign policy. Let them reveal as to whom we have mortgaged our foreign policy and at what cost? Do you think that India is so cheap that it can be mortgaged? Don't you feel ashamed before mortgaging it? What do you mean by saying that India has been mortgaged, foreign policy has been mortgaged... The same Pokhran issue has been raised. Had you not wanted to make atom bomb?...
(Interruptions)

[English]

MR. SPEAKER : Let the Prime Minister reply. Please do not interrupt him. I request all the Members

[Translation]

that Prime Minister must not be disturbed. This will result in disturbing each other while speaking. Let his say whatever he wants to say.

(Interruptions)

MR. SPEAKER : You can put this question after his speech is over. how can you put on your question right now? this is not the procedure to interrupt him while delivering the speech.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : It is an open secret that preparations for conducting a nuclear explosion were since in the offing in our country. Is it not true that the Congress Governments also working in the same direction? The reason may differ. We can understand it by discussing together, but you were under pressure. Our Government could not be pressurised by USA. Shri Venkatraman has written a letter to me. He was your President.

SHRI SATYAVRAT CHATURVEDI : He was the President of the country.

SHRI ATAL BIHARI VAJPAYEE : He was our President also.

[English]

"I admire your courage and wisdom in launching the successful nuclear test. As early as 1983 when I was the Defence Minister, all the preparations for an underground test at Pokhran were completed and I myself went down to the shaft. But it was shelved because of the international pressure. the same thing happened in 1995."

[Translation]

You were making efforts in this direction which is a good thing. I want to congratulate you for that. But, what I did, you did not like. You should have some greatness. You participated in freedom struggle first alongwith others. You led the country, it is a matter of great pleasure, but at least, on the issue of foreign policy, we all should stand united. If there is grave danger to integrity of the country,

we all have to unite to fight it out. I remember the day when Panditji was the Prime Minister of the country and Indo-China war had broken out. At that time even the Swayam Sevaks of Rashtriya Swayam Sevak Sangh were invited to participate in the Republic Day Prade taken out on January 26. Even though he himself had difference of opinion with the Rashtriya Swayam Sewak Sangh but since there was threat to the country, he called upon them to be united...*(Interruptions)*

Yesterday Priya Ranjan Dasmunsi made a mockery of my emphasis on unity.

SHRI PRIYA RANJAN DASMUNSI : I did not make a mockery but how one would work with Narendra Modi, you must have experienced that...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE : I might have been mistaken. You were admiring me but I took it otherwise.

Mr. Speaker, Sir, during this two days discussion one heartening development has taken place. The long boycott of my friend and colleague Shri George Fernandes has come to an end...*(Interruptions)* Mr. Speaker, Sir, it is no laughing matter. He is our colleague. He has been a freedom fighter as well as a trade union leader. To treat him like this and say that he cannot speak in the Parliament and if he speaks, there will be walk-out, what kind of new untouchability is this? Should we behave with each other in such a way? However I would like to Congratulate George Saheb that he stuck to his guns. He endured humiliation and faced insult but did not deviate from his path of duty. In Tehelka scandal, neither any charge was levelled against him, nor he was convicted and nor any explanation was sought from him.

SHRI BASU DEB ACHARIA : Where is the Commission's report?

SHRI ATAL BIHARI VAJPAYEE : That report is with me. But it is true that the Congress Party has made changes in its stand. It is a gesture of greatness on their part but our communist friends walked out.

SHRI SOMNATH CHATTERJEE : They will also follow us.

SHRI ATAL BIHARI VAJPAYEE : If a sense of victory and defeat prevails in the mind, God alone can save this country.

(English)

SHRI SOMNATH CHATTERJEE : Please answer this

simple question. He had given an undertaking to the country that he would not come back until he was exonerated. Why did you take him in? Please answer this simple question... *(Interruptions)*

(Translation)

SHRI ATAL BIHARI VAJPAYEE : To whom? It is not true. He did not come back on his own. It is we who have taken him in.

SHRI BASU DEB ACHARIA : Why have you taken him in?

(English)

SHRI SOMNATH CHATTERJEE : The Commission of Inquiry appointed in this case is still on. Why did you take him in?

(Translation)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, it has been proved in the Parliament that false charges are being levelled against Shri George Fernandes.

SHRI SOMNATH CHATTERJEE : You had accepted his resignation then why have you taken him in?

SHRI ATAL BIHARI VAJPAYEE : The charges were levelled against him, therefore, he had been removed. After all, it is with in the power of the Prime Minister to appoint a Minister. He did not want to come back...*(Interruptions)* Now I do not want to debate on this issue any longer.

SHRI SOMNATH CHATTERJEE : What is the justification of that commission?

(English)

There is no justification for that commission of inquiry, which was appointed after his resignation...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA : Sir, he has no right to disturb the hon. Prime Minister when he is speaking...*(Interruptions)*

(Translation)

SHRI SOMNATH CHATTERJEE : We would like to ask the Prime Minister, we are seeking clarification from him.

MR. SPEAKER : Let the hon. Prime Minister reply.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, Shri

[Shri Atal Bihari Vajpayee]

George Fernandes has sincerely discharged his responsibilities. Whether it is desert or snow clad valley of Siachen, whenever he has gone to border, he has always boosted the morale of our soldiers which has not been done by any other Defence Minister before. To level false charges without any proof...*(Interruptions)* and then not to allow him to speak, was justice done to him? All of you were collectively involved in doing injustice to him? You people got afraid of one George?

[English]

SHRI PRIYA RANJAN DASMUNSI : No we are not at all. We are afraid of your own reputation...*(Interruptions)*

[English]

MR. SPEAKER : Please sit down. Nothing will go on record.

*(Interruptions)**

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, so many questions have been raised during discussion...*(Interruptions)*

[English]

MR. SPEAKER : Please let the Prime Minister's speech be completed. The Leader of the Opposition has the right to reply and she can reply to those points.

(Interruptions)

[Translation]

MR. SPEAKER : So I shall request you not to interrupt him.

SHRI ATAL BIHARI VAJPAYEE : All of us accept that everyone should be given a chance to express one's view point during discussion. After all, we have our own achievements during the last five years. If you have a right to express your views before the country, being in majority and from treasury bench, don't we have the right to express our views?

SHRI SOMNATH CHATTERJEE : Who is preventing you?

SHRI ATAL BIHARI VAJPAYEE : You are preventing, you are interrupting.

*Not Recorded.

DR. VIJAY KUMAR MALHOTRA : You are preventing.

SHRI ATAL BIHARI VAJPAYEE : Can anybody deny that country has made economic progress during the past five years? I don't want to explain it point to point. You know it yourself and you like it. Here, I would like to add one more thing. Recently, I visited China and afterwards I came to Kolkata. At that time, all the Marxist or Communist leaders who met me there, all of them appreciated me for taking right start in talks with China...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Sometimes, you have done well.

SHRI ATAL BIHARI VAJPAYEE : But, you did not say so after my arrival...*(Interruptions)* Anyway, this is not the time to delve on it. I would like to say that if someone takes an initiative to amend the foreign policy so as to solve intricate international problems, it should be welcomed and at the same time if it is not welcomed for some reason and if some mistakes are committed for want of information, these need to be redressed. But for this, there has to be some kind of discussion on it and discussion should aim at evolving some consensus so that differences may not arise later on. Such discussion should take place in cordial atmosphere.

During a short period, I have got a chance to work with many leaders of the world. We are recognised by E.U. We are creating a place for ourselves in ASEAN. We are not only receiving their corporation but also giving cooperation to them. This whole area has always been influenced by Indian culture. We had never focussed on it. Even if we paid attention towards it earlier it was very little. Now, there is a need to pay full attention to it. The circumstances of the world are changing very fast. No one knows what may happen next day in our neighbourhood. I am pointing toward Afganistan neighbourhood. Will the terrorist again come to power there? All the foreigners who come to see me, I always ask them as to what they are doing in this direction. Merely sending army and removing the terrorists from there will not do. Now, there is a need to adopt another measure. There is a need for forming a national army. Unless the leader of various small parties there do not unite and work together, nothing can be achieved. But at the same time there are also difficulties, which we can't afford to ignore. If we keep apprised of the situation ourselves and the whole country groped in dark and even you are not apprised of the situation, it will also not work. To cooperate and weak together is the need of the hour. As I said it earlier and now I reiterate that there will always be difference of opinions in economic matters.

but there will be honesty even in these differences. Now our friends from communist party are changing themselves in West Bengal, they are gradually changing themselves.

SHRI SOMNATH CHATTERJEE : You just returned after abusing us...(Interruptions) You did not do a right thing.

SHRI ATAL BIHARI VAJPAYEE : I had carried along a gift for you but you did not accept it...(Interruptions) Mr. Speaker, Sir, I will not take more time. This motion is destined to be defeated. We can not do anything in this regard. We can not help you out. But you have to help yourself. The question of division should not arise and as you must remember that we had lost for the sake of one vote.

SHRI SOMNATH CHATTERJEE : You lost for the sake of Ms. Mayawati.

SHRI ATAL BIHARI VAJPAYEE : Not for Ms. Mayawati...(Interruptions) We were defeated by Congress for the sake of one vote and that time I had told that we would be back again as victorious by the margin of same one vote. You did not listen, you did not acknowledge it and we bounced back as victorious. Now elections are here again and contest lies ahead. I would like to tell our friend Mulayam Singhji that whatever happened, it was not with the connivance of centre as I have received the information, it is handiwork of state government. There is a need to have a check on it.

SHRI SHRIPRAKASH JAISWAL : You are telling that it was all handiwork (Karastani) of the State Government...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : 'Karastani' is a good word. Atleast, it does not point towards any ill will.

[English]

SHRIMATI SONIA GANDHI (AMETHI) : Mr. Speaker, Sir, when the Prime Minister began his intervention, he said that he was not aware if a No-Confidence Motion had been placed at a time when the Government was stable and that they could only be placed when the Government was on the verge of falling...(Interruptions)

[Translation]

MR. SPEAKER : Please listen to the Leader of the Opposition.

(Interruptions)

[English]

MR. SPEAKER : Please sit down.

[Translation]

SHRI KIRTI JHA AZAD (DARBHANGA) : Please tell Mani Shankar Aiyar to give his reply.

[English]

SHRIMATI SONIA GANDHI : There were a number of such instances when No-Confidence Motions were placed to expose the failures of various Governments and not to replace the Government. We can give these instances to the Prime Minister. In fact, at least two such instances were quoted in the afternoon.

I also understood, from what the Prime Minister has said, that No-Confidence Motion's wording was not to his liking. But surely a No-Confidence Motion by the Opposition has to be worded according to the Opposition's liking.

The Prime Minister also wondered why we are commenting on the state of the economy. I would like to say that if the economy is advancing so well...(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

MR. SPEAKER : That issue is not being discussed right now. Please listen the speech. I have allowed the Leader of the Opposition. Please sit down...(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : Sir, the Prime Minister very kindly spoke that we must respect each other. Now in his presence and in the presence of the entire Cabinet, this is happening. Nobody is taking any step...(Interruptions)

[Translation]

SHRI RAGHUNATH JHA : Will the Leader of the Opposition read out her speech?... (Interruptions)

[English]

MR. SPEAKER : As per Rules, she is allowed to refer to the papers, which she is doing with my consent. Shrimati Sonia Gandhi, you please continue.

SHRIMATI SONIA GANDHI : I would like to know if

[Shrimati Sonia Gandhi]

the economy is advancing so rapidly why is it then that the growth rate has come down to little over four per cent.

The hon. Prime Minister was also surprised at our comments on defence preparedness. I think, if we made some comments on defence preparedness it was because we very carefully read the 19th Report of the Standing Committee and I am sure, that if the hon. Prime Minister had done so, he would have, perhaps agreed with us a little more.

The hon. Prime Minister also said that we commented on foreign policy but there is no pressure from anywhere. If it is so, then we would like to know as to why he took such a long time to condemn the attack on Iraq and why did he take so much time in taking the decision not to send our Armed Forces to Iraq...*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Sir, her mike is not working.

MR. SPEAKER : Please check up.

SHRIMATI SONIA GANDHI : Sir, we talked about his China visit. We welcome his China visit. But we have to say and everyone knows that it was while he was in China that there was an incident in Arunachal Pradesh, in our territory.

[Translation]

Sir, while moving the No-Confidence Motion yesterday, I had made it amply clear that it is an important Motion from the country's point of view and it is also a moral and democratic responsibility of ours...*(Interruptions)* Yes, it is my right as well as responsibility. I had levelled nine allegations against the government and while levelling those allegations, I had referred to only government documents, the C.A.G. reports and Standing Committee Reports to substantiate my claim. The government has termed these allegations and their failure as a white lie. Sir, when I talk about country, then they comment on my language and style. Personal allegations are levelled against me when I raise the issues of suffering and miseries of the people of this Country. We have discussed this issue for more than 20 hours but I am pained to say that no one from the Treasury Benches gave concrete replies to dispel those allegations. All of us...*(Interruptions)*

SHRI KANTILAL BHURIA : Mr. Speaker, Sir, hon. Soniaji is delivering her speech but one of the mikes on

her table is not working. It seems that the government has got her mike switched off deliberately...*(Interruptions)*

[English]

MR. SPEAKER : Please keep silence in the House. Her mike is not working.

[Translation]

SHRIMATI SONIA GANDHI : All of us have taken an oath of the Constitution in this august House. But, the manner in which Constitutional bodies have been attacked by the ruling side, is a grave danger to the very democracy as well as for the future of the country.

Mr. Speaker, Sir, I have raised issues about the problems being faced by the farmers and agricultural labourers. The miseries of those ten crore families was not at all reflected in the hearts of the Members of the ruling side. They said nothing about their plight. What happened to national security? The Government have no explanation for its failures on security front. This is a very sensitive issue which affects the life of each and every countryman. I can say confidently that the government has not given clear cut reply to any of the questions. So it is clear that they are trying to hide many facts.

Mr. Speaker, Sir, their prose and poetry will not be able to provide employment to our youths and Dalits. It is a fact that the government is completely silent on the issue of social harmony. It is not surprising because their track record is such and the government can not defend itself on this issue.

Mr. Speaker, Sir, the government has also completely ignored the issue of communalization of our education...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, you have to give us protection now...*(Interruptions)*

[Translation]

MR. SPEAKER : Please let Soniaji speak.

(Interruptions)

[English]

MR. SPEAKER : No Member should disturb her when she is speaking.

(Interruptions)

MR. SPEAKER : Hon. Members, please sit down.

(Interruptions)

MR. SPEAKER : Now the Leader of Opposition can continue.

[Translation]

SHRIMATI SONIA GANDHI : They are camouflaging their shortcomings by repeatedly blaming it on the legacy of the previous Congress Governments.

Mr. Speaker, Sir, I would like to remind the government that their achievements emanate from the legacy of Congress Governments. Could India's forays into the nuclear, space and I.T. field be possible without the efforts and vision of the previous Congress Governments? I can not ignore the statement of the Deputy Prime Minister that I had directed the Chief Ministers of Congress ruled States not to use POTA. I challenge him to prove this allegation.

Mr. Speaker, Sir, the ruling combine may not give reply to these allegations and they may try to cover their failures but they shall have to be accountable to the people of this country. We have been given a special opportunity by our countrymen. It is an opportunity, a duty and a responsibility by which we can fulfil the wishes and aspirations of the people. We can not shatter the faith and confidence of people of our country, like they have done.

Mr. Speaker, Sir, I conclude and support this No-Confidence Motion.

[English]

MR. SPEAKER : I shall now put the motion moved by Shrimati Sonia Gandhi to the vote of the House.

The question is :

"That this House expresses its want of confidence in the Council of Ministers."

Those in favour will please say 'Aye'.

SEVERAL HON. MEMBERS : 'Aye'.

MR. SPEAKER : Those against will please say 'No'.

SEVERAL HON. MEMBERS : 'No'.

MR. SPEAKER : I think, the 'Noes' have it. The 'Noes' have it.

SEVERAL HON. MEMBERS : The 'Ayes' have it.

MR. SPEAKER : Do you want a division?

SHRI SOMNATH CHATTERJEE : Yes, Sir. We want a division.

23.52 hrs.

MR. SPEAKER : Let the Lobbies be cleared—

23.55 hrs.

Now, the Lobbies have been cleared.

The question is :

"That this House expresses its want of confidence in the Council of Ministers."

The Lok Sabha divided :

Division No. 9

23.55 hrs.

AYES

Abdullakutty, Shri A. P.

Acharia, Shri Basu Deb

Ahamed, Shri E.

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Ambareesha, Shri

Ambedkar, Shri Prakash Yashwant

*Amir Alam, Shri

Athawale, Shri Ramdas

Baghel, Prof. S. P. Singh

Banatwalla, Shri G. M.

Bangarappa, Shri S.

Bansal, Shri Pawan Kumar

Barman, Shri Ranen

Basavanagoud, Shri Kolar

Basavaraj, Shri G. S.

*Voted through slip.

Basu, Shri Anil	Dev, Shri Sontosh Mohan
Bauri, Shrimati Sandhya	Deve Gowda, Shri H. D.
Baxia, Shri Joachim	Dome, Dr. Ram Chandra
Begum Noor Bano	Dudi, Shri Rameshwar
Bhadana, Shri Avtar Singh	Dullo, Shri Shamsheer Singh
Bhagora, Shri Tarachand	Gamang, Shrimati Hema
Bhatia, Shri R. L.	Gamlin, Shri Jarbom
Bhaura, Shri Bhan Singh	Gandhi, Shrimati Sonia
Bhuria, Shri Kantilal	Gavit, Shri Manikrao Hodiya
Bind, Shri Ram Rati	George, Shri K. Francis
Botcha, Shri Satyanarayana	Ghatowar, Shri Paban Singh
Brar, Shri J. S.	Gogoi, Shri Dip
Bundela, Shri Sujana Singh	Govindan, Shri T.
Chakraborty, Shri Ajoy	Gowda, Shri G. Putta Swamy
Chakraborty, Shri Swadesh	Hamid, Shri Abdul
Chatterjee, Shri Somnath	Handique, Shri Bijoy
Chaturvedi, Shri Satyavrat	Hansda, Shri Thomas
Chaudhary, Shri Ram Raghunath	Hassani, Shri Moinul
Chennithala, Shri Ramesh	Jaiswal, Shri Jawahar Lal
Choudhary, Col. (Retd.) Sona Ram	Jaiswal, Shri Shriprakash
Choudhary, Shrimati Reena	Jalappa, Shri R. L.
Chowdhary, Shri Adhir	Jos, Shri A. C.
Chowdhary, Shrimati Santosh	Kamal Nath, Shri
Chowdhury, Shri Bikash	Kaur, Shrimati Preneet
Chowdhury, Shrimati Renuka	Khan, Shri Abul Hasnat
*Das, Shri Alakesh	Khan, Shri Sunil
Das, Shri Khagen	Kurup, Shri Suresh
Das, Shri Nepal Chandra	Kyndiah, Shri P. R.
Dasmunsi, Shri Priya Ranjan .	Lahiri, Shri Samik
Deepak Kumar, Shri	Lepcha, Shri S. P.
	Mahale, Shri Haribhau Shankar

*Voted through slip.

Mahant, Dr. Charan Das	Patil, Shri Laxmanrao
Mahato, Shri Bir Singh	Patil, Shri Prakash V.
Makwana, Shri Savshibhai	Patil, Shri R. S.
Mandal, Shri Sanat Kumar	Patil, Shri Shivraj V.
Mandlik, Shri Sadashivrao Dadoba	Patil, Shri Shrinivas
Mane, Shrimati Nivedita	Patil, Shri Uttamrao
Meena, Shri Bherulal	Pawar, Shri Sharad
Mistry, Shri Madhusudan	Pilot, Smt. Rama
Mohan, Shri P.	Pramanik, Prof. R. R.
Mohol, Shri Ashok N.	Premajam, Prof. A. K.
Mollah, Shri Hannan	Puglia, Shri Naresh
Muniyappa, Shri K. H.	Radhakrishnan, Shri Varkala
Muraleedharan, Shri K.	Rajbangshi, Shri Madhab
Murmu, Shri Rupchand	Rajendran, Shri P.
Muttemwar, Shri Vilas	Rajukhedl, Shri Gajendra Singh
Naik, Shri A. Venkatesh	Ramulu, Shri H. G.
Narah, Shrimati Ranee	Rashtrapal, Shri Pravin
Ola, Shri Sis Ram	Rau, Shrimati Prabha
Osmani, Shri A. F. Golam	Rawat, Shri Ramesagar
Owaisi, Shri Sultan Salahuddin	Reddy, Shri N. Janardhana
Pal, Dr. Mahendra Singh	Reddy, Shri S. Jalpal
Pal, Shri Rupchand	Riyan, Shri Baju Ban
Panda, Shri Prabodh	Rizwan Zahir, Shri
Paswan, Shri Ram Vilas	Rongpl, Dr. Jayant
Paswan, Shri Ramchandra	Roy, Shri Subodh
Patel, Shri Dahyabhai Vallabhbal	Roy Pradhan, Shri Amar
Patel, Shri Dharam Raj Singh	Saiduzzama, Shri
Patel, Shri Dinsha	Sanadi, Prof. I. G.
Patel, Shri Tarachand Shivaji	Sangtam, Shri K. A.
Patil, Shri Amarsinh Vasantrao	Sar, Shri Nikhilananda
Patil, Shri Bhaskarrao	Saradgi, Shri Iqbal Ahmed

Saroj, Shri Tufani
 Saroj, Shrimati Sushila
 Sayeed, Shri P. M.
 Scindia, Shri Jyotiraditya M.
 Sen, Shrimati Minati
 Seth, Shri Lakshman
 Shakya, Shri Raghuraj Singh
 Sharma, Capt. Satish
 Shervani, Shri Saleem I.
 Shukla, Shri Shyamacharan
 Singh Deo, Shri K. P.
 Singh, Dr. Raghuvansh Prasad
 Singh, Kunwar Akhilesh
 Singh, Sardar Buta
 Singh, Shri Ajit
 Singh, Shri Balbir
 *Singh, Shri C. N.
 Singh, Shri Chandra Bhushan
 Singh, Shri Charanjit
 Singh, Shri Khel Sai
 Singh, Shri Lakshman
 Singh, Shri Ram Prasad
 Singh, Shri Tilakdhari Prasad
 Singh, Shrimati Kanti
 Singh, Shrimati Rajkumari Ratna
 Singh, Shrimati Shyama
 Sivakumar, Shri V. S.
 Sorake, Shri Vinay Kumar
 Subba, Shri M. K.
 Sudarsana Natchiappan, Shri E. M.

Sudheeran, Shri V. M.
 Suman, Shri Ramji Lal
 Sunil Dutt, Shri
 Suresh, Shri Kodikunnil
 Thakur, Shri Ramsheth
 Tiwari, Shri Sunder Lal
 Topdar, Shri Tarit Baran
 Vaghela, Shri Shankersinh
 Verma, Shri Beni Prasad
 Verma, Shri Ram Murti Singh
 Verma, Shri Ravi Prakash
 Vyas, Dr. Girija
 Wadiyar, Shri S. D. N. R.
 Wangcha, Shri Rajkumar
 Yadav, Shri Akhilesh
 Yadav, Shri Balram Singh
 Yadav, Shri Devendra Singh
 Yadav, Shri Mulayam Singh
 Zahedi, Shri Mahboob

NOES

A. Narendra, Shri
 Acharya, Shri Prasanna
 Adhi Sankar, Shri
 Aditya Nath, Yogi
 Adsul, Shri Anandrao Vithoba
 Advani, Shri L. K.
 Ahmad, Shri Daud
 Alvi, Shri Rashid
 Ananth Kumar, Shri
 Angle, Shri Ramakant
 Argal, Shri Ashok
 Arya, Dr. (Shrimati) Anita

Atkinson, Shri Denzil B.	Chauhan, Shri Shriram
Azad, Shri Kirti Jha	Chautala, Shri Ajay Singh
Baalu, Shri T. R.	Chikhalla, Shrimati Bhavnaben Devrajbhai
Babban Rajbhar, Shri	Choudhry, Shri Nikhil Kumar
'Bachda', Shri Bachi Singh Rawat	Choudhary, Shri Padam Sen
Badnore, Shri Vijayendra Pal Singh	Chouhan, Shri Nihal Chand
Bainda, Shri Ramchander	Chouhan, Shri Shivrāj Singh
Bais, Shri Ramesh	D' Souza, Dr. (Shrimati) Beatrix
Baltha, Shri Mahendra	Daggubati, Shri Ramanaidu
Baliram, Dr.	Dahal, Shri Bhim
Bandyopadhyay, Shri Sudip	Dattatraya, Shri Bandaru
Banerjee, Kumari Mamata	Delkar, Shri Mohan S.
Banerjee, Shrimati Jayashree	Deo, Shri Bikram Keshari
Barwala, Shri Surendra Singh	Devi, Shrimati Kalitasho
Behera, Shri Padmanava	Dhikale, Shri Uttamrao
Bhagat, Prof. Dukha	Diler, Shri Kishan Lal
Bhargava, Shri Girdhari Lal	Diwathe, Shri Namdeo Harbaji
Bishnoi, Shri Jaswant Singh	Durai, Shri M.
Bose, Shrimati Krishna	Elangovan, Shri P. D.
Brahmanaiah, Shri A.	Fernandes, Shri George
Bwiswmuthiary, Shri Sansuma Khunggur	Gadde, Shri Ram Mohan
C. Suguna Kumari, Dr. (Shrimati)	Gadhavi, Shri P. S.
Chakravarty, Shrimati Bijoya	Gandhi, Shri Dilipkumar Mansukhlal
Chandel, Shri Ashok Kumar Singh	Gandhi, Shrimati Maneka
Chandel Shri Suresh	Gangwar, Shri Santosh Kumar
Chaubey, Shri Lal Muni	Gautam, Shrimati Sheela
Chaudhary, Shri Haribhai	Gavit, Shri Ramdas Rupala
Chaudhary, Shri Ram Tahal	Gawali, Kumari Bhavana Pundlikrao
Chaudhri, Shri Manibhai Ramjibhai	Geete, Shri Anant Gangaram
Chauhan, Shri Bal Krishna	Gehlot, Shri Thawar Chand
Chauhan, Shri Nandkumar Singh	Giluwa, Shri Laxman

Goel, Shri Vijay	Khabri, Shri Brij Lal
Gohain, Shri Rajen	Khalra, Shri Chandrakant
Gudhe, Shri Anant	Khan, Shri Mansoor All
Gupta, Prof. Chaman Lal	Khandelwal, Shri Vijay Kumar
Haque, Mohammad Anwarul	Khandoker, Shri Akbor All
Hussain, Shri Syed Shahnawaz	Khanduri, Maj. Gen. (Retd.) B. C.
Indora, Dr. Sushil Kumar	Khanna, Shri Vinod
Jadhav, Shri Suresh Ramrao	Khunte, Shri P. R.
Jag Mohan, Shri	Khurana, Shri Madan Lal
Jagannath, Dr. Manda	Kriplani, Shri Shrichand
Jagathrakshakan, Dr. S.	Krishnamraju, Shri
Jai Prakash, Shri	Krishnamurthy, Shri K. E.
Jain, Shri Pusp	Krishnan, Dr. C.
Jaiswal, Dr. M. P.	Krishnaswamy, Shri A.
Jaiswal, Shri Shankar Prasad	Kulaste, Shri Faggan Singh
Jatiya, Dr. Satyanarayan	Kumar, Shri Arun
Javiya, Shri G. J.	Kumar, Shri V. Dhananjaya
Jayaseelan, Dr. A. D. K.	Kuppusami, Shri C.
Jha, Shri Raghunath	Kusmaria, Dr. Ramkrishna
Jigajinagi, Shri Ramesh C.	M. Master Mathan, Shri
Joshi, Dr. Murlil Manohar	Mahajan, Shri Y. G.
Kamble, Shri Shivaji Vitthalrao	Mahajan, Shrimati Sumitra
Kannappan, Shri M.	Maharia, Shri Subhash
Kanungo, Shri Trilochan	Mahtab, Shri Bhartruhari
Kashyap, Shri Bali Ram	Mahto, Srimati Abha
Kaswan, Shri Ram Singh	Majhi, Shri Parsuram
Katara, Shri Babubhai K.	Malhotra, Dr. Vijay Kumar
Kataria, Shri Rattan Lal	Mallik, Shri Jagannath
Kathirai, Dr. Vallabhbbhai	*Mallikarjunappa, Shri G.
Katiyar, Shri Vinay	Malyala, Shri Rajalah
Kaushal, Shri Raghuvir Singh	

*Voted through slip.

Mandal, Shri Brahma Nand	Panja, Shri Ajit Kumar
Mane, Shri Shivaji	Paranjpe, Shri Prakash
Manjay Lal, Shri	Parate, Shri Dalpat Singh
Manjhi, Shri Ramjee	Parthasarathi, Shri B. K.
Mann, Sardar Simranjit Singh	Pasi, Shri Suresh
Mann, Shri Zora Singh	Passi, Shri Raj Narain
Meena, Shrimati Jas Kaur	Paswan, Dr. Sanjay
Meghwal, Shri Kailash	Paswan, Shri Sukdeo
Mehta, Shrimati Jayawanti	Patasani, Dr. Prasanna Kumar
Mishra, Shri Ram Nagina	Patel, Dr. Ashok
Mishra, Shri Shyam Bihari	Patel, Shri Chandresh
Mohale, Shri Punnu Lal	Patel, Shri Deepak
Mohite, Shri Subodh	Patel, Shri Mansinh
Mookherjee, Shri Satya Brata	Patel, Shri Prahlad Singh
Moorthy, Shri A. K.	Pathak, Shri Harin
Munda, Shri Kariya	Patil, Shri Annasaheb M. K.
Muni Lal, Shri	Patil, Shri Balasaheb Vikhe
Murmu, Shri Salkhan	Patil (Yatnal), Shri Basangouda R.
Murthi, Dr. M. V. V. S.	Patil, Shri Danve Raosaheb
Nagmani, Shri	Patil, Shri Jaysingrao Galkwad
Naik, Shri Ram	Patnaik, Shrimati Kumudini
Naik, Shri Shripad Yesso	Patwa, Shri Sundar Lal
Nayak, Shri Ananta	Pawaiya, Shri Jaibhan Singh
Nishad, Capt. Jai Narain Prasad	Ponnuswamy, Shri E.
Nitish Kumar, Shri	Potai, Shri Sohan
Oram, Shri Jual	Prabhu, Shri Suresh
Padmanabham, Shri Mudragada	Pradhan, Dr. Debendra
Palaniamanickam, Shri S. S.	Pradhan, Shri Ashok
Pandey, Shri Ravindra Kumar	Prasad, Shri V. Sreenivasa
Pandeya, Dr. Laxminarayan	Radhakrishnan, Shri C. P.
Panja, Dr. Ranjit Kumar	Radhakrishnan, Shri Pon

Rai, Shri Nawal Kishore	Sahu, Shri Tarachand
Raja, Shri A.	Sai, Shri Vishnudeo
Raje, Shrimati Vasundhara	Samantray, Shri Prabhat
Rajesh Ranjan alias Pappu Yadav, Shri	Sanghani, Shri Dilip
Ram Sajivan, Shri	Sangwan, Shri Kishan Singh
Ram. Shri Braj Mohan	Sankhwar, Shri Pyare Lal
Ramalah, Dr. B. B.	Sarkar, Dr. Bikram
Ramaiah, Shri Gunipati	Sathi, Shri Harpal Singh
Ramachandran, Shri Gingee N.	Sengupta, Dr. Nitish
Ramshakal, Shri	Sethi, Shri Arjun Charan
Rana, Shri Kashiram	Shah, Shri Manabendra
Rana, Shri Raju	Shanmugam, Shri N.T.
Rao, Shri Ch. Vidyasagar	Shanta Kumar, Shri
Rao, Dr. D. V. G. Shankar	Shashi Kumar, Shri
Rao, Shri Ganta Sreenivasa	Sikdar, Shri Tapan
Rao, Shri S. B. P. B. K. Satyanarayana	Singh Deo, Shrimati Sangeeta Kumari
Rao, Shri Y. V.	Singh, Capt. (Retd.) Inder
Rathwa, Shri Ramsinh	Singh, Ch. Tejveer
Ravi, Shri Sheesh Ram Singh	Singh, Dr. Ram Lakhan
Rawat, Prof. Rasa Singh	Singh, Dr. Raman
Rawat, Shri Pradeep	Singh, Kunwar Sarv Raj
Ray, Shri Bishnu Pada	Singh, Shri Bahadur
Reddy, Shri A. P. Jithender	Singh, Shri Brij Bhushan Sharan
Reddy, Shri B. V. N.	Singh, Shri Chandra Pratap
Reddy, Shri Chada Suresh	Singh, Shri Chandra Vijay
Reddy, Shri G. Ganga	Singh, Shri Chhatrapal
Reddy, Shri Gutha Sukender	Singh, Shri Digvijay
Reddy, Shri N. R. K.	Singh, Shri Jai Bhadra
Renu Kumari, Shrimati	Singh, Shri Maheshwar
Reddy, Shri Rajiv Pratap	Singh, Shri Prabhunath
Sahu, Shri Anadi	Singh, Shri Radha Mohan

Singh, Shri Ramanand
 Singh, Shri Ramjivan
 Singh, Shri Rampal
 Singh, Shri Th. Chaoba
 Sinha, Shri Manoj
 Sinha, Shri Yashwant
 Solanki, Shri Bhupendrasinh
 Somaiya, Shri Kirit
 Srikantappa, Shri D. C.
 Srinivasulu, Shri Kalava
 Swain, Shri Kharabela
 Swami, Shri Chinmayanand
 Swami, Shri I. D.
 Thakkar, Shrimati Jayaben B.
 Thakor, Shri Punjaji Sadaji
 Thakur, Dr. C. P.
 Thakur, Shri Chunni Lal Bhai
 Thirunavukkarasar, Shri Su
 Thomas, Shri P. C.
 Tiwari, Shri Lal Bihari
 Tomar, Dr. Ramesh Chand
 Tripathee, Shri Ram Naresh
 Tripathi, Shri Prakash Mani
 Tripathy, Shri Braja Kishore
 Tur, Shri Tarlochan Singh
 Uma Bharati, Kumari
 Vajpayee, Shri Atal Bihari
 Verma, Shri Ratilal Kaldas
 Vasava, Shri Mansukhbhai D.
 Veerappa, Shri Ramchandra
 Venkataswamy, Dr. N.
 Venkateswarlu, Shri B.

*Venkateswarlu, Prof. Ummareddy
 Venugopal, Dr. S.
 Venugopal, Shri D.
 Verma, Prof. Rita
 Verma, Dr. Sahib Singh
 Verma, Shri Rajesh
 Vetrivelan, Shri V.
 Vijaya Kumari, Shrimati D. M.
 Vijayan, Shri A. K. S.
 Virendra Kumar, Shri
 Vukkala, Dr. Rajeswaramma
 Wanaga, Shri Chintaman
 Yadav, Dr. (Shrimati) Sudha
 Yadav, Dr. Jaswant Singh
 Yadav, Shri Bhai Chandra
 Yadav, Shri Devendra Prasad
 Yadav, Shri Dinesh Chandra
 Yadav, Shri Hukumdeo Narayan
 Yadav, Shri Pradip
 Yadav, Shri Ramakant
 Yadav, Shri Sharad
 Yerrannaidu, Shri K.
 Zawma, Shri Vanlal
 24.00 hrs.

MR. SPEAKER : Subject to correction**, the result of the Division is :

Ayes : 186

Noes : 312

The motion was negatived.

*Voted through slip.

**Ayes : 186 + 3 (S/Shri Amir Alam, Alakesh Das and C. N Singh recorded their votes through slips) = 189

Noes : 312 + 2 (Shri G. Mallikarjunappa and Prof. Ummareddy Venkateswarlu recorded their votes through slips) = 314

[Translation]

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRIMATI SUSHMA SWARAJ) : Mr. Speaker, Sir, on behalf of Prime Minister I wish you all greeting on the occasion of Janmashtmi.

[English]

MR. SPEAKER : The House stands adjourned

to meet again on Thursday, the 21st August 2003 at 11 a.m.

24.02 hrs.

*The Lok Sabha then adjourned till
Eleven of the Clock on 21st August, 2003/
30 Sravana, 1925 (Saka)*

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